Vol. 225

## PARLIAMENTARY DEBATES

## RAJYA SABHA

## OFFICIAL REPORT

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## RAJYA SABHA

Wednesday, the 21st March, 2012/31st Phalguna, 1933 (Saka)
The House met at eleven of the clock, MR. DEPUTY CHAIRMAN in the Chair.

## ORAL ANSWERS TO QUESTIONS

Implementation of Police Reforms

## *101. SHRI H.K. DUA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the recommendations made by the Soli Sorabjee Committee on police reforms and the directions issued by the Supreme Court judgement in the Prakash Singh petition, have been implemented;
(b) if so, the details thereof; and
(c) how long will Government take to implement the police reforms, which have been accepted by the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) A Statement is laid on the Table of the House.
(a) to (c) The Ministry of Home Affairs appointed a Review Committee on 21st December, 2004 with a view to-
(i) review the recommendations of the previous Commissions/Committees set up on Police Reforms;
(ii) to short list the recommendations which have not been implemented or have been implemented only partially; and
(iii) to recommend the present course of action on such recommendations.
2. This Committee gave 49 recommendations in its report in March, 2005. One of the recommendation of this Committee was relating to a new Police Act. The Government, accordingly, on 20th September, 2005, appointed a Committee of Experts, which included Shri Soli Sorabjee also, to draft a new Police Act. The said Committee submitted a Model Police Act on 30th October, 2006
3. Police, being a State subject as per the Seventh Schedule of the Constitution of India, a copy of the Model Police Act was sent to all the State Governments on 31st

October, 2006 for consideration and appropriate action. As per information available, so far, 14Stateshave eitheramended their existing PoliceAct or enacted a new PoliceAct.
4. The Supreme Court of India, in the meantime, passed a judgement on September 22, 2006 in Writ Petition (Civil) No. 310 of 1996 - Prakash Singh and others vs UOI and others on several issues concerning Police Reforms and directed all the States, UTs and the Central Government to file affidavits of compliance by 3rd January, 2007. The directions, inter-alia, were:-
(i) Constitute a State Security Commission on any of the models recommended by the National Human Right Commission, the Reberio Committee or the Sorabjee Committee.
(ii) Select the Director General of Police of the State from amongst the three senior-most officers of the Department empanelled for promotion to that rank by the Union Public Service Commission and once selected, provide him a minimum tenure of at least two years irrespective of his date of superannuation.
(iii) Prescribe a minimum tenure of two years to the police officers on operational duties.
(iv) Separate investigating police from law \& order police, starting with towns/ urban areas having population of ten lakhs or more, and gradually extend to smaller towns/urban areas also.
(v) Set up a Police Establishment Board at the State level for, inter alia, deciding all transfers, postings, promotions and other service related matters of officers of and below the rank of Deputy Superintendent of Police.
(vi) Constitute Police Complaints Authorities at the State and District level for looking into complaints against police officers.
(vii) Set up a National Security Commission at the Union level to prepare a panel for being placed before the appropriate Appointing Authority, for selection and placement of Chiefs of the Central Police Organisations (CPOs) who should have also be given a minimum tenure of two years.
5. Thereafter, the matter was heard on different dates. On May 16, 2008, the Hon'ble Supreme Court, with regard to the implementation of the various directions made earlier in its judgment dated September 22, 2006, directed to set up a Committee under the Chairmanship of Justice K.T. Thomas, former retired Judge of the Supreme Court and two other Members to examine the affidavits filed by the different States and the Union Territories in compliance to the Court's directions with reference to
ground realities, advise the respondents wherever the implementation is falling short of the Court's orders, after considering the respondents' stated difficulties in implementation etc.
6. The Committee submitted its report to the Hon'ble Supreme Court in August, 2010. The said report has already been circulated to the States/Union Territories by the Registry of the Supreme Court on 04.10.2010. The Hon'ble Court is now examining the status of implementation of its directions. Based on the report of the Justice Thomas Committee, it is observed that the extent and the manner of compliance of various directions of the Hon'ble Court vary from State to State.
7. The status of implementation of the directions of the Hon'ble Supreme Court in the case of the Union Territories is as follows:-
7.1. The position varies widely in respect of UTs because of their unique characteristics in terms of legal, administrative and demographic situation specific to each Union Territory. As such, stating the difficulties in the implementation of the directions of the Hon'ble Supreme Court in respect of the Union Territories, an Application seeking modifications in the directions relating to the Union Territories was filed by the Ministry of Home Affairs on 12.02 .2007 seeking to-
(a) Clarify/modify its orders dated September 22, 2006 and January 11, 2007 in the light of the reasons set out in the Application.
(b) Modify the direction relating to the creation of a State Security Commission in each Union Territory.
(c) Modify the direction relating to the preparation of a panel of three senior most officers for the purpose of selection of DGP by the Union Public Service Commission.
(d) Clarify and modify the direction stipulating that the DGP shall have a minimum tenure of at least two years irrespective of his date of superannuation by clarifying that the DGP shall have, as far as possible, a tenure of at least two years subject to superannuation.
(e) Modify the direction to ensure minimum tenure of the Inspector General of Police and other officers.
(f) Modify the direction for creation of a Police Establishment Board and vesting it with the powers of an appellate forum.
(g) Modify the direction for creation of Police Complaints Authorities.
7.2. While the Application filed by the Ministry of Home Affairs has not yet been taken up by the Hon'ble Court, the Ministry has issued the following orders-
(i) Orders constituting the Security Commission for the Union Territories issued on 10th January, 2011.
(ii) Orders constituting Police Complaints Authorities issued on 3rd March, 2010.
7.3. As regards the minimum tenure for the Chief of Police and the key functionaries of UTs, they are being given tenures of two years as far as possible. UTs have been advised through successive advisories/instructions in this regard. The draft Delhi Police Bill provides for a minimum tenure of two years for key functionaries including the Commissioner of Police, the Joint Commissioner of Police/Additional Commissioner of Police in charge of Range, District DCP and SHO. As regards, DANIPS Officers, the DANIPS Rules have been amended to provide for a minimum tenure of two years to key functionaries. As regards, Chandigarh, the Punjab Police Act, 2007, as extended to Chandigarh, provides for a minimum tenure of two vears to the key functionaries.
7.4. As regards, separation of law and order from investigation, the implementation of this direction is underway in Delhi. The Draft Delhi Police Bill provides for the creation of Crime Investigation Units in all Police Stations for investigation of economic and heinous crimes. In respect of other UTs, the population in these territories is below 10 lakhs. (The direction of the Hon'ble Court was to give effect to it, initially, in towns/urban areas which have a population of ten lakhs or more). However, in major Police Stations of UT of Puducherry, there is already separation of law and order from investigation. In the case of Chandigarh, an enabling provision has been made in the Punjab Police Act, 2007, as extended to Chandigarh, regarding the creation of Crime Investigation Units in Police Stations.
7.5. All UTs have already set up Police Establishment Boards as per availability of officers in a particular UT.
8. Thus, in UTs, there have been a significant and substantial compliance by the Government of India except only in respect of those issues on which appropriate clarification and modifications have been sought in the Application dated 12.02.2007 before Supreme Court.
9. In so far as the implementation of the direction of the Hon'ble Court, pertaining to the National Security Commission regarding selection and placement of Chiefs of the Central Police Organisations (CPOs) is concerned, the Ministry of Home Affairs considered the matter and constituted a Committee on National Security and Central Police personnel Welfare on 2.1.2007 under the chairmanship of the Union Home Minister to prepare panels for the appointment of Chiefs of Central Para Military Forces (CPMFs) and consider issues pertaining to the service conditions of the CPMF
personnel and any other related matter. An Interlocutory Application was also filed before the Supreme Court on 12.2.2007, apprising the status and, inter alia, seeking directions by way of clarification/modification of its order which has not yet been finally disposed of.

SHRI H.K. DUA : Sir, the police system across the country is malfunctioning. Dharamveera Commission' was the world's most comprehensive inquiry into any police system. After that, several Committees have been appointed, but the police reforms have not been carried out adequately in most cases. My specific question is : How many States have given a fixed tenure to the Director-Generals of Police, as recommended by the Police Committees and as directed by the Supreme Court? How many States have appointed independent Selection Boards for selecting senior officials and how many States have separated investigative wings from the law and order machinery, as directed by the Supreme Court?

SHRI P. CHIDAMBARAM : Sir, the status of implementation of the 49 recommendations made by the Review Committee and the six directions issued by the Supreme Court, after they appointed the Thomas Committee, differs from State to State. I have a very long compliance report. I can take the House through every one of the recommendations, but, I think, the question is confined to two or three specific points. Firstly, about the establishment of State Police Recruitment Boards, these have been implemented fully in Andhra Pradesh, Goa, Gujarat, Himachal Pradesh, Meghalaya, Mizoram, Nagaland, Tamil Nadu, Chandigarh and Delhi. As regards the Chief of Police, States have applied to the Supreme Court saying that it would be difficult for them to give a fixed tenure for the DGP, irrespective of his date of retirement. They have said, as far as possible, we give a two-year tenure but to say that a DGP should have a two-year tenure, irrespective of the date of retirement, would be difficult. They have pointed that out. As far as the method of selection of the DGP is concerned, they have said that this should be left to the States; it should be from a panel of seniormost officers. And the Union Public Service Commission, really, has no role in the matter because it is the State Government which knows the performance of the seniormost police officers, over a period of 30 years, who are qualified to be the DGP. Then, I think, the other question was about the six directions of the Thomas Committee. Again, the Compliance Report is a longish report, but if the hon. Member wishes to know any specific point about any particular State, I could answer. As far as the State Security Commission is concerned, I can go State by State, but it will run for several pages. I can give him the Compliance Report. But on every point, we are monitoring the matter. The matter is pending in the Supreme Court. States have applied to the Supreme Court. Justice Thomas's Report is being considered. So, on any specific point regarding a specific State, I am ready to give him a clear answer.

SHRI H.K. DUA : Sir, my second supplementary is, from the Minister's statement,
which is given in detail, - thank you very much Mr. Home Minister - it seems that in the Union Territories, some compliance has been accomplished and some reforms have been implemented. But reluctance of the States has come across very clearly over the years and also in the Minister's Statement. The slates are not implementing the police reforms, nor are they keen to.

Will the Government consider bringing a constitutional amendment to give effect to the direction given by the Supreme Court to implement those reforms which have been approved by the Supreme Court itself? That will not involve the Kesavananda Bharati judgment or the basic structure theory.

SHRI P. CHIDAMBARAM : Sir, as far as the UTs are concerned, I can say with modesty that the implementation has been substantial. I have given a detailed answer. Implementation, as far as the UTs are concerned, is substantial. As far as the States are concerned, I doubt whether there is consensus in this House for a constitutional amendment to implement Police reforms when Police is a State subject. I doubt whether there is consensus in this House or in the other House.

SHRI RAVI SHANKAR PRASAD : Sir, I would like to invite the hon. the Home Minister's attention to paragraphs 5 and 6 of his long reply wherein he has mentioned about affidavits being filed by various State Governments before the Thomas's Committee, and there is also a mention about ground reality pertaining to the implementation of the Supreme Court judgment. Now, all of us are keen to have Police reforms. But policing is also a power given to the State under the Constitution. Now, what are the ground realities which the States have adverted to as far as the implementation is concerned and what is the view of the Government of India with regard to the stand of the State? It is because, I am sure, this Report has to have a collective consideration of the Union's stand, and also of the States' stands. What are the ground realities that the States are talking about and what is the Union's response to that?

SHRI P. CHIDAMBARAM : Sir, on two issues, we agree with the States. The Union Public Service Commission, by merely looking at the ACRs, is in no position to decide who should be the DGP of the State. That decision must be left to the State Government, of course, with the restriction that they must make the selection from among the top three or four officers of the State, because it is the State Government which knows the performance of the DGP over a period of thirty years and whether he is suitable to be a DGP given the particular ground situation in the State at that time. I don't think the UPSC has any role in selecting the DGP. UPSC has never performed such a role, and to give this role to the UPSC, without the States on board, I think, is not a very wise thing to do. So, that is one matter on which the States and the Centre are on the same page.

As far as tenure is concerned, I am inclined to agree - and this is what we have said - with the State Governments that you cannot give a two-year tenure to the DGP irrespective of his age of retirement. The correct approach is to look for an appropriate candidate, a suitable candidate, with a reasonable balance tenure. If you say, you must appoint a DGP irrespective of his date of retirement, I think, cadre-management at that level becomes very difficult and State Governments cannot manage the cadre. Suppose some person with one-month balance tenure is appointed as a DGP, it really affects the next two-three batches and cadre-management becomes very difficult. Anybody who has managed the IPS cadre or the IAS cadre will know that cadre management is a very important aspect of administration.

श्री शिवानन्द तिवारी : सभापति महोदय, माननीय गृह मंत्री जी ने जो जवाब दिया है, उसमें उन्होंने बताया है कि सुप्रीम कोर्ट ने श्री प्रकाश सिंह के petition पर स्टेट का डायरेक्शन दिया है। महोदय, जितने भी डायरेक्शंस हैं, अगर उनको पढ़ा जाय, तो ऐसा लगता है कि पुलिस को राज्य सरकारों से मुक्त कराने के लिए ही ये सारे रिकमंडेशंस किए गए हैं। इससे यह लगता है कि सुप्रीम कोर्ट या और जो दूसरी कमिटियाँ हैं, वे यह मान कर चलती हैं कि राज्य सरकारें पुलिस का बेजा इस्तेमाल करती हैं।

मैं माननीय गृह मंत्री जी से जानना चाहूँगा कि क्या कोई ऐसा केस है, जिसमें किसी राज्य सरकार ने political opponent को पुलिस के जरिए मर्डर करा दिया हो? दूसरी ओर, हम हिमाचल प्रदेश या कई जगहों पर देखते हैं कि पुलिस ने fake encounter करके कई लोगों को मारा है? ...(व्यवधान)... और तो और इस तरह की घटनाएँ कई जगह हुई हैं? ...(व्यवधान)...

MR. CHAIRMAN : Please. Please. ...(Interruptions)... Silence, please. ...(Interruptions)... Silence, please.

श्री शिवानन्द तिवारी : पहले मेरी बात को सुन लीजिए। वह मामला ह्यूमन राइट्स कमीशन में गया है और ह्यूमन राइट्स कमीशन ने पुलिस को सज़ा दी है।

हम यह कहना चाहते हैं कि क्या इस तरह से इलेक्टेड गवर्नमेंट के हाथ से पुलिस एडमिनिस्ट्रेशन को निकाल देना देश के हक में होगा? जिस तरह से राज्य सरकारों के ऊपर हमला हो रहा है और राज्यों में जो सरकारें बन रही हैं, निचले तबके के लोग जीतकर आ रहे हैं, बैकवर्ड कम्युनिटी के लोग, दलित कम्युनिटी के लोग सरकार बना रहे हैं और यह जो elite क्लॉस है, वह सुप्रीम कोर्ट का सहारा लेकर, कमीशन का सहारा लेकर, उन सरकारों से पुलिस को मुक्त कराना चाहता है। अगर पुलिस मुक्त हो गई और उसका जो चरित्र है वह बिल्कुल निरंकुश होगा।

श्री सभापति : आप सवाल पूछ लीजिए।
श्री शिवानन्द तिवारी : तो ऐसी हालत में, इस परिस्थिति में, क्या इन सब मुद्दों पर गृह मंत्रालय ने विचार किया है और इस पर कोई समुचित निर्णय लिया है?

श्री तारिक अनवर : आपने गुजरात का नाम नहीं लिया, हिमाचल का नाम लिया है।
SHRI P. CHIDAMBARAM : Sir, I believe that the Police is answerable to the law. The Police is not answerable to any man or woman; the Police is answerable to
the law. At the same time, administering a State, law and order, public order, control of crime, all these are complex issues, and the civilian authority cannot be entirely removed from these responsibilities. They cannot be given to a uniformed force without any civilian control or civilian direction. I think the Supreme Court has tried to strike a balance. I don't think the Supreme Court says that the State Government should have no authority or should have no superintendence over the Police. They have said that they must establish a State Security Commission, which would lay down broad policies, a Police Establishment Board, which would advise on transfers and postings, and a Police Complaints Authority, to which citizens can complain about police excesses. I think, these are not restrictions on the civil administration's right or responsibility; these are mechanisms that will regulate the civil authority's powers and responsibilities. At the same time, I have said just a little while ago that we are not in agreement with the Supreme Court's direction on a couple of issues and we have gone back to the Supreme Court seeking a review of those matters. I think, the Supreme Court will strike a balance. I am sure, the Supreme Court will hear all the State Governments and strike a balance, but the balance they have struck is, by and large, in my humble opinion, a fair balance.

SHRI D. BANDYOPADHYAY : Sir, I have listened with great care to the beautiful answer that the hon. Minister has given. The main point about Police administration is not about the top DGP level - that is a very important post - but about the ground reality at the lowest level, at the police station level. The problem of the entire criminal administration starts with the FIR, the First Information Report. Unless an FIR is recorded, the criminal justice system does not operate. The ground reality is that it is impossible to get an FIR registered unless there is some external influence. I am not going to explain that.

Now, there is a provision for grievance redressal as per the Supreme Court's judgement, but at the lowest level, it is a State subject. Is there any thinking about how to get an FIR automatically registered by ...(Interruptions)...

SHRI MOINUL HASSAN : In West Bengal, the Chief Minister went to the thana ...(Interruptions)...

MR. CHAIRMAN : Let him conclude, please.
SHRI MOINUL HASSAN : There is only one such instance in the country where the Chief Minister had gone to the thana ...(Interruptions)...

MR. CHAIRMAN : Let him conclude, please.
SHRI D. BANDYOPADHYAY : Sir, I have not completed my question. My point is simple. Can we make use of the electronic media and information technology to automatically get FIRs registered at the thana level?

SHRI P. CHIDAMBARAM : That is the goal. When the CCTNS is fully implemented, all FIRs can be registered online. That is the goal, but today, we do not have a networked system. The CCTNS is a project that is under implementation. It would be completely implemented by the end of this year or early next year, and then, online registration of FIRs will be possible.

## Rising crimes against women

## *102. SHRI JAI PRAKASH NARAYAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that crimes against women and road rage cases are rising across India, especially Delhi, where rape cases are reported on young girls;
(b) if so, the action taken by Government to punish the guilty severely and to ensure that the accused out on bail do not repeat the offences;
(c) Whether Government is in the process of amending the law to ensure that rapists and repeated offenders are not given bail by courts;
(d) if so, the details thereof; and
(e) if not, the reasons for not amending the law as it is perceived that the law breakers are out on bail immediately after their arrest?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN) : (a) to (e) A Statement is laid on the Table of the House.
(a) to (e) As per information provided by the National Crime Records Bureau (NCRB), a total of 1,95,856 cases of crime against women were reported in the country in the year 2004, 2,03,804 cases in 2009 and 2,13,585 cases in 2010. State/UT wise details of total crimes against women during 2008, 2009 and 2010 including details of persons arrested and convicted are given in Statement-I (See below). A total number of 21,467 cases of rape wee reported in the year 2008, 21,397 cases of rape in 2009 and 22,172 cases of rape in 2010 in the country. State/UT wise details of rape cases during 2008, 2009 and 2010 including details of persons arrested and convicted are given in Statement-II (See below) No data is maintained by NCRB on road rage cases. The rape cases reported in Delhi during 2008 are 466 cases, 469 cases in 2009 and 507 cases in 2010 respectively. As per Seventh Schedule, 'Police’ and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against Women lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the
matter of prevention and control of crime against Women and therefore, has continued to urge to the State Governments/UT Administrations through various advisories issued from time to time to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. The measures taken by the Delhi Police include - setting up of Rape Crisis Intervention Centres, setting up of Crime Against Women Cells in all Police Districts, creation of 'Anti-Obscene Calls Cell', exclusive helpline 1091 to attend to complaints by women, rape crisis intervention centre, round-the-clock women mobile team, imparting self-defence training in schools and colleges, a new initiative called 'Parivartan' which involves educating parents, teachers, NGOs and security personnel to facilitate handling grievances related to women.

At present, the offence of rape under Section 376 of IPC is a non-bailable offence. Rape is an offence tried by Fast Track Courts for quick trials. A High Powered Committee under the Chairmanship of Home Secretary was constituted to examine the issue relating to the review of rape laws. The Committee has formulated the draft "Criminal Law (Amendment) Bill, 2011", after consultation with all stakeholders. A draft Cabinet Note has been circulated to the concerned Ministries.

## Statement-I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) \& Persons Convicted (PCV) Under Total Crimes Against Women* During 2008-2010

2008

| Sl. | State | CR | CS | CV | PAR | PCS |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: |
| PCV |  |  |  |  |  |  |
| 1. | Andhra Pradesh | 24111 | 20107 | 2948 | 35831 | 35377 |
| 2. | Arunachal Pradesh | 175 | 122 | 18 | 180 | 139 |
| 3. | Assam | 8122 | 4776 | 436 | 8531 | 5814 |
| 4. | Bihar | 8662 | 5654 | 881 | 14223 | 12348 |
| 5. | Chhattisgarh | 3962 | 3796 | 682 | 6026 | 5896 |
| 6. | Goa | 130 | 89 | 22 | 176 | 144 |
| 7. | Gujarat | 8616 | 8165 | 289 | 22194 | 22258 |
| 8. | Haryana | 5142 | 3690 | 869 | 7421 | 7397 |
| 9. | Himachal Pradesh | 979 | 796 | 86 | 1494 | 1462 |
| 10. | Jammu \& Kashmir | 2295 | 1619 | 92 | 3233 | 3233 |
| 11. | Jharkhand | 3183 | 2584 | 579 | 4932 | 4503 |


| Oral Answers |  | [21 MAR., 2012] |  | to Questions |  |  | $\begin{array}{r} 11 \\ \hline \text { PCV } \end{array}$ |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| Sl. | State | CR | CS | CV | PAR | PCS |  |
| 12. | Karnataka | 6890 | 5904 | 486 | 12780 | 11972 | 1081 |
| 13. | Kerala | 8117 | 7203 | 553 | 11353 | 11410 | 851 |
| 14. | Madhya Pradesh | 14908 | 14447 | 4941 | 26163 | 26100 | 10908 |
| 15. | Maharashtra | 15862 | 14748 | 698 | 38390 | 37015 | 1224 |
| 16. | Manipur | 211 | 6 | 0 | 147 | 6 | 0 |
| 17. | Meghalaya | 208 | 75 | 25 | 161 | 90 | 24 |
| 18. | Mizoram | 162 | 147 | 125 | 177 | 159 | 134 |
| 19. | Nagaland | 47 | 36 | 24 | 68 | 40 | 26 |
| 20. | Orissa | 8303 | 6618 | 633 | 10910 | 10760 | 1185 |
| 21. | Punjab | 2627 | 1852 | 378 | 4233 | 3943 | 779 |
| 22. | Rajasthan | 14491 | 8925 | 2619 | 14097 | 14080 | 4099 |
| 23. | Sikkim | 48 | 49 | 9 | 55 | 56 | 9 |
| 24. | Tamil Nadu | 7220 | 5834 | 2104 | 11345 | 10304 | 3185 |
| 25. | Tripura | 1416 | 1292 | 97 | 1774 | 1517 | 90 |
| 26. | Uttar Pradesh | 23569 | 17802 | 8900 | 57874 | 46420 | 22787 |
| 27. | Uttarakhand | 1151 | 918 | 354 | 1690 | 1694 | 1227 |
| 28. | West Bengal | 20912 | 15120 | 540 | 24328 | 22167 | 650 |
|  | Total State | 191519 | 152374 | 29388 | 319786 | 296304 | 59851 |
| 29. | A \& N Islands | 80 | 55 | 0 | 85 | 87 | 0 |
| 30. | Chandigarh | 143 | 92 | 22 | 216 | 138 | 39 |
| 31. | D \& N Haveli | 28 | 26 | 0 | 64 | 54 | 0 |
| 32. | Daman \& Diu | 15 | 11 | 0 | 51 | 69 | 0 |
| 33. | Delhi UT | 3938 | 2784 | 482 | 3115 | 4237 | 856 |
| 34. | Lakshadweep | 4 | 1 | 1 | 2 | 1 | 1 |
| 35. | Puducherry | 129 | 113 | 17 | 191 | 194 | 27 |
|  | Total UT | 4337 | 3082 | 522 | 3724 | 4780 | 923 |
|  | Total All India | 195856 | 155456 | 29910 | 323510 | 301084 | 60774 |

2009

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | Andhra Pradesh | 25569 | 20907 | 2668 | 36465 | 34101 | 4118 |
| 2. | Arunachal Pradesh | 164 | 147 | 25 | 182 | 158 | 25 |
| 3. | Assam | 9721 | 5324 | 622 | 11810 | 6435 | 892 |
| 4. | Bihar | 8803 | 5423 | 788 | 14457 | 12000 | 1822 |
| 5. | Chhattisgarh | 4002 | 3928 | 669 | 6337 | 6259 | 866 |
| 6. | Goa | 164 | 97 | 20 | 235 | 158 | 27 |
| 7. | Gujarat | 8009 | 7449 | 236 | 21170 | 21336 | 825 |
| 8. | Haryana | 5312 | 3726 | 851 | 7350 | 7371 | 1403 |
| 9. | Himachal Pradesh | 954 | 899 | 65 | 1428 | 1527 | 122 |
| 10. | Jammu \& Kashmir | 2624 | 2125 | 207 | 4095 | 4086 | 362 |
| 11. | Jharkhand | 3021 | 2797 | 1076 | 4309 | 4205 | 1645 |
| 12. | Karnataka | 7852 | 6387 | 368 | 13941 | 13432 | 833 |
| 13. | Kerala | 8049 | 7759 | 664 | 11132 | 11694 | 1068 |
| 14. | Madhya Pradesh | 15827 | 15887 | 3657 | 28262 | 28193 | 6430 |
| 15. | Maharashtra | 15048 | 14393 | 636 | 41095 | 39858 | 1116 |
| 16. | Manipur | 194 | 8 | 0 | 183 | 10 | 0 |
| 17. | Meghalaya | 237 | 130 | 12 | 178 | 190 | 12 |
| 18. | Mizoram | 150 | 160 | 117 | 165 | 235 | 123 |
| 19. | Nagaland | 46 | 49 | 26 | 72 | 62 | 54 |
| 20. | Orissa | 8120 | 6576 | 486 | 11346 | 11142 | 742 |
| 21. | Punjab | 2631 | 1849 | 565 | 4100 | 3428 | 1034 |
| 22. | Rajasthan | 17316 | 10092 | 2408 | 15455 | 15460 | 4006 |
| 23. | Sikkim | 41 | 63 | 19 | 76 | 66 | 25 |
| 24. | Tamil Nadu | 6051 | 4858 | 1596 | 9450 | 9499 | 2977 |
| 25. | Tripura | 1517 | 1406 | 87 | 2727 | 1910 | 121 |
| 26. | Uttar Pradesh | 23254 | 17364 | 8555 | 63332 | 47745 | 23471 |
| 27. | Uttarakhand | 1188 | 999 | 397 | 2064 | 1963 | 974 |
| 28. | West Bengal | 23307 | 18648 | 467 | 20671 | 19766 | 651 |
|  | Total State | 199171 | 159450 | 27287 | 332087 | 302289 | 55744 |


| Oral Answers |  | [21 MAR., 2012] |  |  | to Questions |  | 13 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  | State | CR | CS | CV | PAR | PCS | PCV |
| 29. | A \& N Islands | 92 | 64 | 2 | 126 | 108 | 2 |
| 30. | Chandigarh | 150 | 64 | 43 | 158 | 148 | 69 |
| 31. | D \& N Haveli | 20 | 18 | 3 | 20 | 34 | 4 |
| 32. | Daman \& Diu | 13 | 7 | 0 | 38 | 17 | 0 |
| 33. | Delhi UT | 4251 | 2569 | 623 | 2753 | 3339 | 800 |
| 34. | Lakshadweep | 1 | 3 | 0 | 2 | 3 | 0 |
| 35. | Puducherry | 106 | 119 | 19 | 152 | 176 | 47 |
|  | Total UT | 4633 | 2844 | 690 | 3249 | 3825 | 922 |
|  | Total All India | 203804 | 162294 | 27977 | 335336 | 306114 | 56666 |
| 2010 |  |  |  |  |  |  |  |
| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| 1. | Andhra Pradesh | 27244 | 23851 | 3166 | 38570 | 39417 | 4472 |
| 2. | Arunachal Pradesh | 190 | 117 | 11 | 197 | 138 | 12 |
| 3. | Assam | 11555 | 6293 | 522 | 12996 | 7496 | 833 |
| 4. | Bihar | 8471 | 5281 | 861 | 13134 | 12422 | 1554 |
| 5. | Chhattisgarh | 4176 | 3917 | 860 | 6577 | 6481 | 1343 |
| 6. | Goa | 140 | 127 | 13 | 214 | 217 | 16 |
| 7. | Gujarat | 8148 | 7690 | 228 | 20459 | 20277 | 974 |
| 8. | Haryana | 5562 | 3960 | 903 | 7540 | 7232 | 1712 |
| 9. | Himachal Pradesh | 1028 | 817 | 51 | 1481 | 1464 | 97 |
| 10. | Jammu \& Kashmir | 2611 | 1813 | 145 | 3569 | 3544 | 215 |
| 11. | Jharkhand | 3087 | 2607 | 618 | 5172 | 6031 | 1156 |
| 12. | Karnataka | 8807 | 7282 | 511 | 15179 | 13880 | 868 |
| 13. | Kerala | 9463 | 8871 | 637 | 13253 | 13471 | 886 |
| 14. | Madhya Pradesh | 16468 | 16083 | 1477 | 27814 | 27837 | 7525 |
| 15. | Maharashtra | 15737 | 14661 | 565 | 40377 | 39236 | 1073 |
| 16. | Manipur | 190 | 6 | 1 | 141 | 7 | 1 |
| 17. | Meghalaya | 261 | 133 | 7 | 228 | 130 | 8 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 18. | Mizoram | 170 | 171 | 159 | 194 | 210 | 250 |
| 19. | Nagaland | 41 | 39 | 33 | 66 | 54 | 18 |
| 20. | Orissa | 8501 | 8635 | 485 | 16112 | 16298 | 932 |
| 21. | Punjab | 2853 | 1932 | 497 | 4646 | 4367 | 1084 |
| 22. | Rajasthan | 18182 | 10232 | 2072 | 15335 | 15321 | 3720 |
| 23. | Sikkim | 42 | 58 | 6 | 68 | 57 | 5 |
| 24. | Tamil Nadu | 6708 | 4780 | 1749 | 9649 | 8841 | 2809 |
| 25. | Tripura | 1678 | 1360 | 95 | 2127 | 1611 | 144 |
| 26. | Uttar Pradesh | 20169 | 14401 | 10307 | 58330 | 41235 | 27706 |
| 27. | Uttarakhand | 1074 | 864 | 499 | 1750 | 1683 | 1075 |
| 28. | West Bengal | 26125 | 23528 | 435 | 26549 | 28005 | 628 |
|  | Total State | 208681 | 169509 | 29613 | 341727 | 316962 | 61116 |
| 29. | A \& N Islands | 85 | 68 | 0 | 131 | 112 | 0 |
| 30. | Chandigarh | 141 | 90 | 44 | 138 | 124 | 57 |
| 31. | D \& N Haveli | 30 | 17 | 6 | 46 | 31 | 8 |
| 32. | Daman \& Diu | 14 | 11 | 0 | 51 | 42 | 0 |
| 33. | Delhi UT | 4518 | 2428 | 586 | 3040 | 2852 | 997 |
| 34. | Lakshadweep | 1 | 1 | 0 | 1 | 1 | 0 |
| 35. | Puducherry | 115 | 109 | 21 | 205 | 203 | 48 |
|  | Total UT | 4904 | 2724 | 657 | 3612 | 3365 | 1110 |
|  | Total All India | 213585 | 172233 | 30270 | 345339 | 320327 | 62226 |

Source : Crime in India
Note : Information on disposal by police and courts includes the information on pending cases from previous years also.

* Total Crimes against women includes heads : Rape, Kidnapping \& Abduction of Women and Girls, Dowry Deaths, Molestation, Sexual Harassment, Cruelty by Husband and Relatives, Imporation of Girls, Immoral Traffic (Prevention Act), Dowry Prohibition Act, Indecent Representation of Women Act \& Sati Prevention Act.


## Statement-II

Cases registered (Cr), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) \& Persons Convicted (PCV) Under

Rape During 2008-2010
2008

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | Andhra Pradesh | 1257 | 1083 | 100 | 1531 | 1526 | 244 |
| 2. | Arunachal Pradesh | 42 | 22 | 1 | 37 | 28 | 2 |
| 3. | Assam | 1438 | 988 | 94 | 1445 | 967 | 201 |
| 4. | Bihar | 1302 | 921 | 168 | 1464 | 1323 | 221 |
| 5. | Chhattisgarh | 978 | 922 | 206 | 1108 | 1059 | 207 |
| 6. | Goa | 30 | 21 | 6 | 41 | 20 | 6 |
| 7. | Gujarat | 374 | 328 | 48 | 529 | 535 | 75 |
| 8. | Haryana | 631 | 508 | 128 | 849 | 801 | 175 |
| 9. | Himachal Pradesh | 157 | 115 | 29 | 182 | 176 | 48 |
| 10. | Jammu \& Kashmir | 219 | 142 | 10 | 234 | 236 | 17 |
| 11. | Jharkhand | 791 | 768 | 136 | 802 | 761 | 152 |
| 12. | Karnataka | 446 | 412 | 45 | 642 | 581 | 53 |
| 13. | Kerala | 568 | 467 | 38 | 623 | 557 | 45 |
| 14. | Madhya Pradesh | 2937 | 2791 | 839 | 3875 | 3847 | 1357 |
| 15. | Maharashtra | 1558 | 1449 | 160 | 2206 | 2056 | 219 |
| 16. | Manipur | 38 | 6 | 0 | 19 | 6 | 0 |
| 17. | Meghalaya | 88 | 41 | 11 | 82 | 57 | 11 |
| 18. | Mizoram | 77 | 69 | 85 | 94 | 81 | 92 |
| 19. | Nagaland | 19 | 18 | 13 | 27 | 20 | 15 |
| 20. | Orissa | 1113 | 883 | 159 | 1045 | 1065 | 212 |
| 21. | Punjab | 517 | 442 | 149 | 663 | 589 | 224 |
| 22. | Rajasthan | 1355 | 857 | 232 | 1211 | 1205 | 273 |


| Sl. | State | CR | CS | CV | PAR | PCS |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: |
| 23. | PCV |  |  |  |  |  |
| 24. | Tamil Nadu | 20 | 20 | 5 | 24 | 20 |
| 25. | Tripura | 573 | 466 | 109 | 740 | 583 |
| 26. | Uttar Pradesh | 204 | 185 | 23 | 210 | 173 |
| 27. | Uttarakhand | 1871 | 1405 | 681 | 2825 | 2199 |
| 28. | West Bengal | 87 | 79 | 39 | 108 | 106 |
|  | Total State | 2263 | 1693 | 138 | 1790 | 1664 |
| 29. | A \& N Islands | 20953 | 17101 | 3652 | 24406 | 22241 |

2009

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | Andhra Pradesh | 1188 | 965 | 118 | 1487 | 1302 | 182 |
| 2. | Arunachal Pradesh | 59 | 46 | 3 | 60 | 51 | 3 |
| 3. | Assam | 1631 | 1004 | 128 | 1644 | 1040 | 235 |
| 4. | Bihar | 929 | 763 | 178 | 1086 | 1043 | 237 |
| 5. | Chhattisgarh | 976 | 982 | 219 | 1128 | 1117 | 243 |
| 6. | Goa | 47 | 24 | 7 | 56 | 41 | 7 |
| 7. | Gujarat | 433 | 377 | 33 | 610 | 597 | 44 |
| 8. | Haryana | 603 | 525 | 125 | 848 | 832 | 230 |
| 9. | Himachal Pradesh | 183 | 176 | 29 | 250 | 260 | 40 |


| Oral Answers |  | [21 MAR., 2012] |  |  | to Questions |  | $\begin{array}{r} 17 \\ \hline \text { PCV } \end{array}$ |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| Sl. | State | CR | CS | CV | PAR | PCS |  |
| 10. | Jammu \& Kashmir | 237 | 196 | 12 | 303 | 301 | 12 |
| 11. | Jharkhand | 719 | 687 | 294 | 765 | 764 | 341 |
| 12. | Karnataka | 509 | 401 | 33 | 595 | 567 | 48 |
| 13. | Kerala | 568 | 615 | 53 | 694 | 751 | 57 |
| 14. | Madhya Pradesh | 2998 | 2951 | 562 | 4243 | 4221 | 854 |
| 15. | Maharashtra | 1483 | 1433 | 182 | 2075 | 2076 | 225 |
| 16. | Manipur | 31 | 5 | 0 | 22 | 7 | 0 |
| 17. | Meghalaya | 112 | 67 | 7 | 110 | 96 | 7 |
| 18. | Mizoram | 83 | 86 | 58 | 81 | 117 | 53 |
| 19. | Nagaland | 22 | 25 | 10 | 27 | 29 | 16 |
| 20. | Orissa | 1023 | 834 | 146 | 1119 | 1100 | 183 |
| 21. | Punjab | 511 | 440 | 158 | 681 | 631 | 234 |
| 22. | Rajasthan | 1519 | 967 | 221 | 1388 | 1387 | 296 |
| 23. | Sikkim | 18 | 19 | 5 | 19 | 19 | 5 |
| 24. | Tamil Nadu | 596 | 515 | 91 | 776 | 776 | 111 |
| 25. | Tripura | 190 | 169 | 24 | 336 | 169 | 24 |
| 26. | Uttar Pradesh | 1759 | 1312 | 623 | 2918 | 2168 | 1187 |
| 27. | Uttarakhand | 111 | 98 | 49 | 138 | 146 | 83 |
| 28. | West Bengal | 2336 | 1572 | 130 | 1748 | 1707 | 132 |
|  | Total State | 20874 | 17254 | 3498 | 25207 | 23315 | 5089 |
| 29. | A \& N Islands | 18 | 17 | 1 | 36 | 27 | 1 |
| 30. | Chandigarh | 29 | 17 | 16 | 38 | 25 | 26 |
| 31. | D \& N Haveli | 4 | 4 | 1 | 5 | 5 | 1 |
| 32. | Daman \& Diu | 1 | 1 | 0 | 1 | 1 | 0 |
| 33. | Delhi UT | 469 | 440 | 178 | 557 | 615 | 195 |
| 34. | Lakshadweep | 1 | 0 | 0 | 0 | 0 | 0 |
| 35. | Puducherry | 1 | 8 | 4 | 1 | 8 | 4 |
|  | Total UT | 523 | 484 | 200 | 638 | 681 | 227 |
|  | Total All India | 21397 | 17738 | 3698 | 25845 | 23996 | 5316 |


| 18 | Oral Answers | [RAJYA SABHA] |  |  |  | to Questions |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 2010 |  |  |  |  |  |  |  |
| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| 1. | Andhra Pradesh | 1362 | 1210 | 141 | 1761 | 1674 | 173 |
| 2. | Arunachal Pradesh | 47 | 34 | 4 | 49 | 40 | 4 |
| 3. | Assam | 1721 | 1110 | 95 | 1629 | 1153 | 117 |
| 4. | Bihar | 795 | 533 | 227 | 892 | 816 | 280 |
| 5. | Chhattisgarh | 1012 | 942 | 204 | 1198 | 1203 | 270 |
| 6. | Goa | 36 | 44 | 5 | 50 | 62 | 7 |
| 7. | Gujarat | 408 | 391 | 33 | 617 | 620 | 40 |
| 8. | Haryana | 720 | 590 | 113 | 866 | 853 | 161 |
| 9. | Himachal Pradesh | 160 | 139 | 21 | 197 | 204 | 38 |
| 10. | Jammu \& Kashmir | 245 | 177 | 3 | 266 | 259 | 5 |
| 11. | Jharkhand | 773 | 705 | 171 | 836 | 911 | 194 |
| 12. | Karnataka | 586 | 512 | 54 | 771 | 703 | 82 |
| 13. | Kerala | 634 | 644 | 45 | 659 | 779 | 52 |
| 14. | Madhya Pradesh | 3135 | 3089 | 777 | 4387 | 4407 | 1230 |
| 15. | Maharashtra | 1599 | 1458 | 146 | 2180 | 2145 | 202 |
| 16. | Manipur | 34 | 4 | 1 | 22 | 5 | 1 |
| 17. | Meghalaya | 149 | 80 | 4 | 135 | 73 | 4 |
| 18. | Mizoram | 92 | 94 | 84 | 112 | 125 | 123 |
| 19. | Nagaland | 16 | 13 | 14 | 17 | 19 | 12 |
| 20. | Orissa | 1025 | 1126 | 132 | 1363 | 1369 | 188 |
| 21. | Punjab | 546 | 438 | 166 | 766 | 654 | 244 |
| 22. | Rajasthan | 1571 | 972 | 202 | 1343 | 1355 | 298 |
| 23. | Sikkim | 18 | 31 | 2 | 21 | 30 | 1 |
| 24. | Tamil Nadu | 686 | 487 | 105 | 777 | 682 | 136 |
| 25. | Tripura | 238 | 185 | 28 | 320 | 226 | 32 |

## Oral Answers

[21 MAR., 2012]
to Questions

| Sl. | State | CR | CS | CV | PAR | PCS |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: |
| 26. PCV |  |  |  |  |  |  |
| 27. | Uttar Pradesh | 1563 | 1171 | 705 | 2580 | 1842 |
| 28. | West Bengal | 121 | 104 | 58 | 171 | 159 |
|  | Total State | 2311 | 1866 | 90 | 2395 | 2242 |
| 29. | A \& N Islands | 21603 | 18149 | 3630 | 26380 | 24610 |
| 30. | Chandigarh | 24 | 20 | 0 | 39 | 28 |
| 31. | D \& N Haveli | 31 | 29 | 14 | 44 | 38 |
| 32. | Daman \& Diu | 3 | 4 | 2 | 3 | 4 |
| 33. | Delhi UT | 1 | 1 | 0 | 1 | 1 |
| 34. | Lakshadweep | 507 | 449 | 141 | 602 | 532 |
| 35. | Puducherry | 0 | 0 | 0 | 0 | 0 |

Source : Crime in India
Note : Information on disposal by police and courts includes the information on pending cases from previous years also.

* Total Crimes against women includes heads : Rape, Kidnapping \& Abduction of Women and Girls, Dowry Deaths, Molestation, Sexual Harassment, Cruelty by Husband and Relatives, Imporation of Girls, Immoral Traffic (Prevention Act), Dowry Prohibition Act, Indecent Representation of Women Act \& Sati Prevention Act.

श्री जय प्रकाश नारायण सिंह : सभापति जी, आएदिन दिल्ली के समाचारपत्रों में पढ़ने को मिलता है कि महिलाओं पर अत्याचार बढ़ रहे हैं और गाड़ी में गैंगरेप करना एक फैशन हो गया है। यहाँ की सरकार और पुलिस इन समाचारों को पढ़ने के बाद भी अनजान बनी हुई है और इस ओर कोई ध्यान नहीं दे रही है। साक्ष्य के अभाव में पकड़े गए लोग छूट जाते हैं। क्या सरकार इसके लिए कोई कठोर कानून बनाने पर विचार कर रही है, ताकि इस तरह की घटनाओं की पुनरावृत्ति न हो और महिलाओं पर अत्याचार न हों?

SHRI P. CHIDAMBARAM : Sir, crime against women is a shame. They are a blot on our society. Crimes against women are committed in virtually every State. Look at the Annexures to the answer. Every State has reported crimes against women. In fact, more cases are being reported now, thanks to the heightened awareness. Crime against women is a blot on our society. Delhi, I say with regret, is no exception. But I
do not think that one should come to the conclusion that Delhi alone reports crimes against women. Because we live in Delhi for most months in a year, because we read newspapers of Delhi and we watch the media in Delhi, we get the impression that most crimes against women are committed in Delhi. But I heard the same complaints from people living in Mumbai and from people who live in other cities. The statistics show that. As far as the action taken is concerned, Delhi Police has taken a number of steps to ensure safety of women. We are in the process of amending the criminal law to redefine 'rape' as sexual assault and introduce a crime called 'honour killing'. We have taken a number of measures. If you wish, I can read out the measures taken by Delhi Police to ensure safety of women.

श्री जय प्रकाश नारायण सिंह : सभापति जी, दिल्ली में आएदिन road rage बढ़ता जा रहा है। लोग यातायात के नियमों का पालन नहीं करते हैं, जिसके कारण accidents की संख्या बढ़ती जा रही है और कारों तथा गाड़ियों को जलाया जा रहा है। स्कूटर और मोटरसाइकिल चालकों द्वारा अपना वाहन आगे निकालने की प्रवृत्ति के कारण ऐसी घटनाएँ होती हैं। पुलिस इस दिशा में कोई सक्रियता नहीं दिखा रही है, जिसके चलते ऐसी घटनाएँ हो रही हैं। मैं अनुरोध करूँगा कि चूँकि दिल्ली पूरे देश की राजधानी है, इसलिए यहाँ ऐसे कठोर कानून का प्रावधान किया जाए, ताकि आएदिन सड़क पर चलने वाले लोग सुरक्षित रह सकें।

SHRI P. CHIDAMBARAM : Sir, road rage is a new phenomenon that we are witnessing in the last few years. The laws are adequate. We don't need a separate law to punish crimes committed out of road rage. In every case of road rage where we identify the culprit, he is prosecuted and punished. I don't think we need any new law to punish road rage. It will fall under Sections 304-Part-II and 304A. The laws are adequate to punish road rage.

DR. BHALCHANDRA MUNGEKAR : Sir, despite the best possible constitutional provisions protecting women, despite several measures having been taken since Independence to give them the dignity and despite all our talks, or rather rhetoric, of women empowerment, our man-dominated patriarchal society has relegated women to the second grade position.

Particularly, so far as crimes against women are concerned, they are disgusting and unacceptable. Delhi has come to be known as the kingdom of rape.

People feel that women should not come out of their homes after six o'clock. Sir, should I put, through you, the question to the hon. Home Minister whether he will exclusively call the meeting of the State Home Ministers to impress upon them to take such stern protective measures that women's dignity is ensured and secured?

SHRI P. CHIDAMBARAM : Sir, I think, it is wrong to say that Delhi is the capital for crimes against women. I think, it is a completely misleading picture.

DR. BHALCHANDRA MUNGEKAR : I did not say that. I said that people feel that Delhi is the kingdom of rape.

SHRI P. CHIDAMBARAM : Well, if people feel so, I regret that feeling. That is a wrong feeling. Crimes against women are committed all over India, and I regret that such crimes are committed in Delhi too. As far as advisories to the States on crimes against women are concerned, we had issued a detailed advisory on the 4th of September, 2009, and at every conference of DGPs and IGPs - the Home Secretary chairs the session - we impress upon the States to act strongly against those who commit crimes against women. We are calling another meeting of the Chief Ministers and the Home Ministers on the 16th of April. If you wish, we can include 'crimes against women' as a special item on the agenda ...(Interruptions)... I said that certainly, we can include that as an item on the agenda. But, I certainly share the view of the hon. Member that we tend to treat our women as chattels, and one of the reasons why crimes against women are committed is that we tend to regard them as chattels. It is an unfortunate attitude. I hope the attitude will change with rise in education, with rise in consciousness. I hope these attitudes will change.

MR. CHAIRMAN : Prof. Ram Gopal Yadav.
श्रीमती माया सिंह : सर, हमें भी बोलने का मौका दीजिए। ...(व्यवधान)...
डॉ. प्रभा ठाकुर : सर, महिलाओं को भी बोलने का मौका दीजिए।
श्री सभापति : आप discussion का नोटिस दीजिए।
प्रो. राम गोपाल यादव : श्रीमान्, माननीय गृह मंत्री जी से मेरा सवाल खास तौर से दिल्ली में महिलाओं के साथ हो रहे अत्याचार के संबंध में है। आएदिन ऐसी घटनाएँ होती हैं। मैं यह जानना चाहता हूँ कि ...(व्यवधान)...

SHRI P. CHIDAMBARAM : I am not getting the translation.
PROF. RAM GOPAL YADAV : Sir, my question to the hon. Minister is ...(Interruptions)... My specific question to the hon. Home Minister is regarding the incidents of road rage and crimes against women, which are increasing day by day. Has the Department of Home Affairs ever fixed any responsibility on any concerned officer? If yes, then, how many officers have been penalised right from the DCP, ACP to the SHO? If no responsibility has been fixed on them, then what is the reason for not doing so?

SHRI P. CHIDAMBARAM : I think hon. Member is asking about road rage.
PROF. RAM GOPAL YADAV : I am asking regarding road rage and crimes against women.

SHRI P. CHIDAMBARAM : Both, road rage and crimes against women, are taken seriously and every case is registered and investigated. The question of fixing responsibility will arise when either the investigation is negligent or the prosecution is negligent.

Sir, unless the hon. Member brings to my notice any specific case where he thinks that the investigation is negligent or the prosecution is negligent, the question of fixing responsibility does not arise. But when I review Delhi security and crime situation, I emphasize that every case of crime against women, and, especially, rape, must be investigated and prosecuted, and, the guilty brought to book.

PROF. RAM GOPAL YADAV : Sir, when a woman is raped in a car for three hours, the police is informed many times, the car is not stopped and no action is taken at any point, then, the question of fixing responsibility arises.

SHRI P. CHIDAMBARAM : Sir, I am willing to look into any specific case which the hon. Member has in mind. ...(Interruptions)... Just a moment.

PROF. RAM GOPAL YADAV : Everybody has read it in newspapers.
SHRI P. CHIDAMBARAM : Sir, with great respect to the hon. Member, I do not think that we should go by what the newspapers report next morning or that afternoon. If there is a call to the PCR van, it responds. Delhi is one of the best patrolled cities. If any specific case is brought to my notice where he thinks - he may not be sure - or, any hon. Member thinks that the PCR van has not responded or the police has not responded in time, I assure this House that strict action will be taken.

DR. YOGENDRA P. TRIVEDI : We are making laws which are strict, and, in order to show our determination, we are making stricter laws but what happens is that after the arrest, very often, when the trial takes place, there is very little conviction and people go scot free, and, it is largely due to delays in prosecution, and, there is enough time to change the witnesses. So, I think, there is something wrong with the procedural law. We must think in terms of changing the procedural law, and, removing all the bottlenecks. I have seen some cases in Mumbai in which women have been raped in car, and, they have come out. But when the case comes up for trial after three, four or five years, the woman is not available and the man gets away scot free. We must do something about speedy trial and changing the procedure. The procedure has become the law, and, the substantive law has taken a backseat.

SHRI P. CHIDAMBARAM : Sir, I am inclined to agree with the hon. Member that unless there is speedy trial, we cannot bring the guilty to book. But, in our country, the Judge-Population ratio is among the lowest in the world, and, even against the sanctioned posts of Judges, many posts remain vacant, both at the level of High Court and at the level of the District and Subordinate courts. These are matters to which the State Governments must pay greater attention. We must have more judges per population.

It is not correct to say that judges are shirking their duties. In fact, the average size of a docket of an Indian judge is several times the average size of the docket of a
judge anywhere in the world, and, the average number of cases disposed of by judges in this country far exceeds such average in any other country in the world. The answer is that in a country of 120 - crore odd population, we must have more judges, we must have more courts, and, more money must be provided by the State Governments.

SHRI SITARAM YECHURY : We must have more police.
SHRI P. CHIDAMBARAM : As far as more police is concerned, I am the one who raised my voice and said that there are five lakh vacancies in the constabulary. After I raised my voice in the Chief Ministers' Conference, they made recruitments in two years at an average about 90,000 to 100,000 every year, but even at this rate of recruitment, given the attrition that will take place, it will take five to seven years for the States to fill all the vacancies in the sanctioned posts. And our police-population ratio is also among the lowest in the world although it is increasing. I am the one who is raising my voice but if I raise my voice too much, you will complain that I am encroaching upon the federal rights. ...(Interruptions)...

SHRI SITARAM YECHURY : On this issue, I will support you.
MR. CHAIRMAN : That is alright. ...(Interruptions)... That is over. Question No. 103. ...(Interruptions)...

श्रीमती माया सिंह : सर, एक सवाल पूछने की इज़ाजत दीजिए।
MR. CHAIRMAN : No. Please. ...(Interruptions)... I have to rotate. I have to rotate, Maya ji. ...(Interruptions)... I am sorry. I have to rotate questions. Please.

श्रीमती माया सिंह : सर, मंत्री जी यहाँ मौजूद हैं, मैं उनसे पूछना चाहती हँ...
श्री सभापति : आप कभी भी मंत्री जी से सवाल पूछ सकती हैं, मगर ...(व्यवधान)...
श्रीमती माया सिंह : सर, अभी मौका है, हमें सप्लीमेंटरी पूछने की इज़ाजत दीजिए ...(व्यवधान)...
श्री सभापति : देखिए, हमारी जो सप्लीमेंटरीज की प्रैक्टिस है, उसको में नहीं तोड़ सकता हूँ। ...(व्यवधान)...
श्रीमती माया सिंह : राष्ट्रीय महिला आयोग की अध्यक्षा ...(व्यवधान)...
MR. CHAIRMAN : Please give a notice for discussion on the subject if you feel it necessary. ...(Interruptions)...

श्रीमती माया सिंह : *
MR. CHAIRMAN : This is not going on record. ...(व्यवधान)... प्लीज, माया जी । ...(व्यवधान)... नहीं, नहीं। ...(व्यवधान)... नहीं, नहीं। It is an important issue. Raise a discussion. ...(Interruptions)...

SHRI S.S. AHLUWALIA : He is there to protect the rights of the women. ...(Interruptions)... They should see that ...(Interruptions)...

MR. CHAIRMAN : No, no, my point is very simple. ...(Interruptions)... No, no, this is not the way. ...(Interruptions)... All Members are equal. If you have to raise a subject, please give a notice for a discussion.

SHRI PRASANTA CHATTERJEE : Sir, I have submitted a notice. ...(Interruptions)...

SHRI SITARAM YECHURY : Sir, the point being raised is notices have been given. ...(Interruptions)... You please decide a date. ...(Interruptions)...

MR. CHAIRMAN : Please give me a notice. I have not seen a notice. I will admit it. ...(Interruptions)... There is no discussion about it. ...(Interruptions)...

SHRI PRASANTA CHATTERJEE : Sir, I have submitted a notice. ...(Interruptions)...

श्री सभापति : नहीं, आप नोटिस दीजिए। ...(व्यवधान)...
श्रीमती माया सिंह : अगर आप सप्लीमेंटरी की इज़ाजत नहीं देते हैं, तो क्या हम अपनी बात को यहाँ रख पाएँगे?

श्री सभापति : माया जी, प्लीज । Thank you. Question 103.

## Deaths during the recruitment of ITBP in Bareilly

*103. SHRI MOHAMMED ADEEB :
Will the Minister of HOME AFFAIRS be pleased to state :
(a) the number of persons who have died during the recruitment of IndoTibetan Border Police (ITBP) in Bareilly;
(b) the persons responsible for this accident;
(c) when the information of this recruitment was provided to Uttar Pradesh by the Ministry; and
(d) if information was not given on time, the persons responsible therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) A Statement is laid on the Table of the House.
(a) and (b) There was no case of death in the recruitment centre, ITBP Bareilly during any recruitment in ITBP. However, one person who got injured due to stone pelting near the recruitment site outside the recruitment centre during the recruitment of Constable (Followers) held in the month of February from 01.02.2011 onwards. He is reported to have died later at Civil Hospital Bareilly.

* Not Recorded.
(c) The information regarding the recruitment was provided to the District Magistrate, Bareilly by way of two separate communications, both dated 17.01.2011. Vide these letters, the State Government was informed that for the first two days (01.02.2011 and 02.02.2011), when the documents of candidates would be examined, the likely number of candidates may be in lakhs, and therefore, a request was made to deploy appropriate arrangements for maintenance of law and order as well as management of traffic around the recruitment centre. The State Government was also requested to provide 01 Medical Officer, 01 Medics with necessary medicines and 01 ambulance at the recruitment site/camp to provide adequate medical help to the candidates in case of any emergency. Vide these letters, State Government was also requested to make adequate police arrangements around the Bus Stand as well as Railway Station for maintenance of law and order. The State Government acknowledged the said information and through their letters dated 24.01.2011 signed by Additional District Magistrate, Bareilly, wrote to the DIG Police, Bareilly, Superintendent of Police (Traffic), Bareilly and District Chief Medical Officer, Bareilly requesting them to take necessary action and make suitable arrangements.
(d) In view of the reply to part (c) the question does not arise.

SHRI MOHAMMED ADEEB : Sir, the hon. Minister has given the reply, but the part a \& b is not true. He said that there was no casualty and there was no death, and later on he said that one person died in hospital after a few days. The fact of the matter is that a lot of people were injured and many died, and he said that one person died in hospital after a few days. But initially he said that there was no casualty and there was no death. So, please clarify what is the true picture.

SHRI P. CHIDAMBARAM : Sir, what my learned friend, Mr. Jitendra Singh, read out as the answer is, there was no death in the recruitment centre but one person who was injured due to stone pelting near the recruitment centre died later in a hospital'. It is part of the same answer. I think, you should read both parts as part of a comprehensive answer. Therefore, there is no contradiction in my respectful submission. There was no death at the recruitment centre. But, if you are referring to the rail accident that took place, the rail accident took place nearly 100 kilometers away when the pilgrims who had come for the Urs on the previous day, and perhaps some people who had come to the recruitment rally, were returning. There was a rail accident, I am told, about 100 kilometers away where, I think, some people died because of riding on the roof of the train and it hit the foot overbridge. I think, these are separate incidents. 'At the recruitment rally nobody died' is a correct answer.

SHRI MOHAMMED ADEEB : Sir, in his reply, he said that they had informed the State Government that recruitment would be held on 1st and 2nd February, 2011. Accordingly, they had informed the State Government that there would be big
requirement of facilities. A police van, ambulance and other facilities had to be provided. With this letter, it is now clear that the State Government had not cooperated. So, in future, will you take any action against the State Government? Unemployment is a big problem for the youth. They go in large numbers because there are only few centres and few opportunities for the youth to go. At every centre, a lot of people are there. So, in future, will you inform the State Government and make responsible the State Government to provide all the facilities required so that such incidents do not take place again?

SHRI P. CHIDAMBARAM : Sir, I have the copies of the letters written by the DIG, ITBP. On 17th January 2011, he wrote two letters to the District Magistrate, Bareilly. I have copies of the two letters. The District Magistrate, Bareilly, in turn, on 24th January 2011 wrote to the DIG Police, Bareilly, and to the Chief Medical Officer, Bareilly. The failure, if any, because there is an inquiry, is perhaps at the level of the DIG, Bareilly, and the CMO, Bareilly. They did not make adequate arrangements. One of the reasons they had given is that they were very stretched on the previous day when four lakh pilgrims came from the Urs. Now, we have also learnt our lessons. We should not have kept the rally on the day after the Urs. We should have had a break. We have also learnt our lessons. We have now revamped the recruitment procedure. We have now switched over to a new recruitment procedure where such huge rallies don't take place, and all CPOs and all CAPFs are now recruiting under the new recruitment procedure. Only people who cross a certain threshold will be invited for the physical test in batches. This kind of large rallies where unexpectedly lakhs of people turn out for a small number of posts is no longer, in my view and that is the view of the Ministry today, the correct method to recruit. We have also revised the procedure.

श्री वीर पाल सिंह यादव : धन्यवाद, सभापति महोदय, चूँकि मैं बरेली का ही हूँ इसलिए मैंने इस घटना को देखा है। माननीय मंत्री जी ने अपने उत्तर में, शाहजहांपुर में जो रेल पर युवक चढ़ गए थे, उनके मरने की घटना और यहाँ एक युवक के घायल होने की घटना, दोनों को अलग-अलग कर दिया है। जो अहम सवाल था, वह यह था कि इसके लिए दोषी कौन है? इसके लिए डिस्ट्रिक्ट मजिस्ट्रेट, डीआईजी या आपके वहाँ के अधिकारी दोषी थे। उनके खिलाफ अब तक क्या कार्यवाई हुई है? वहाँ पर बहुत भीड़ इकट्टा हो गयी थी। प्रशासन को यह मालूम था, उसके बावजूद कोई इंतजाम क्यों नहीं किया गया? रेल पर कोई और सवारी चढ़कर नहीं गयी थी। जब वहाँ से लड़कों पर लाठी चार्ज हुआ और लड़के रेल के डिब्बों के ऊपर चढ़कर अपनी जान बचाकर भाग रहे थे, तब यह दुर्घटना हुई। मैं मंत्री जी से जानना चाहता हूँ कि उनके लिए क्या मुआवजा दिया गया, जो अस्पताल में मरा उसके लिए क्या मुआवजा दिया गया तथा दोषी अधिकारियों को क्या सजा दी गयी?

SHRI P. CHIDAMBARAM : Sir, there was no fault, I say this with due respect, on the part of the ITBP except perhaps that the recruitment rally date was a date after the Urs. Otherwise, there was no fault on the part of the ITBP. The ADG (ITBP) has conducted a preliminary inquiry. There is no fault of the part of the ITBP.

As far as the rail accident is concerned, the Commissioner of Railway Safety has conducted an inquiry and he has concluded - he is not my officer - and I quote "No
railway officials were found to be responsible for the accident. The primary responsibility rests with the persons who travelled on the roof of the coaches." This was a three-tier AC coach, which I am told is slightly higher than an average coach. They were on the roof of the coach, and there was a foot overbridge. They perhaps did not anticipate that there was a foot overbridge, and they were hit by it. That is how casualties occurred.

As far as the one person who died a few days later at the Civil Hospital Bareilly is concerned, as I said, he was injured due to stone pelting outside the recruitment site, and he died a few days thereafter in the civil hospital. Therefore, I don't think it is right to blame the ITBP for the death of a young man in stone pelting. I am not aware what the UP Government has done in terms of compensation to the railway passengers who died, but I will find it out. The accident occurred in UP and I am sure the State Government must have provided compensation. But I will find out and let you know because the Commissioner's Report just came to me this morning.

## श्री वीरपाल सिंह यादव : वहाँ के अधिकारी पत्र लिखकर निर्दोष हो गए, उनकी कोई जिम्मेदारी नहीं है?

श्री सभापति : आपका एक सप्लीमेंटरी हो गया है।

## Drop in business in non-SEZ areas due to SEZS

*104. SHRI ANIL MADHAV DAVE :
Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether there is any drop in business in the non-SEZ areas, specially traditional business hubs, due to several Special Economic Zones (SEZs) in the country; and
(b) if so, the details of revenue loss in such areas for the last three years?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA) : (a) and (b) A Statement is laid on the Table of the House.

## Statement

(a) As on 31st December, 2011, an investment of Rs. 2,49,631 crore approximately has been made in SEZs and the total direct employment in SEZs is over 8,00,000 persons. Physical exports from the SEZs have increased to Rs. 3,15,868 crore in 2010-11, registering a growth of $43.11 \%$ over previous year. The total physical exports from SEZs as on 31st December, 2011 i.e. in the first three quarters of the current financial year, has been to the tune of Rs. 2,60,973 crore approximately registering a growth of $14.50 \%$ over the exports of corresponding period of the previous financial year. There is no reason to believe that these achievements are at the expense

[^1]of non-SEZ area. The GDP growth in recent years suggests that growth has been significant both within and outside SEZs.
(b) The fiscal concessions and duty benefits allowed to SEZs are inbuilt into the SEZ Act, 2005. These exemptions are in the nature of incentives for export and investment and are consistent with the principles that guide export/investment promotion initiatives of the Government in general, and cannot be termed as a revenue loss.

MR. CHAIRMAN : The questionnaire is not present. Let the answer be given.
DR.T. SUBBARAMI REDDY : Sir, in the year, 2005...
MR. CHAIRMAN : One minute. I have called Mr. Tapan Kumar Sen.
DR. T. SUBBARAMI REDDY : Give me an opportunity.
MR. CHAIRMAN : I will give you an opportunity.
SHRI TAPAN KUMAR SEN : Mr. Chairman, Sir, the Minister has not given full reply. My supplementary pertains to both part (a) and part (b) and comparison between the SEZ and non-SEZ areas. Will the Minister kindly give the figures? He has given the figure of export performance for a particular period. During the same period the figure for the similar export performance in the non-SEZ areas has not been given; and in (b) he has told that it cannot be termed as revenue loss. But the implication of the question is that the benefits and concessions involved in the SEZ Act involve revenue foregone. I think that should be taken in that spirit. I request the Minister to kindly give us the figure of recent revenue foregone on that account.

SHRI ANAND SHARMA : Sir, as stated in the reply, SEZs in this country have helped in augmenting India's exports. Ever since the SEZ Act came into operation, SEZs have been notified. But the numbers of SEZs which have become operational are 25 per cent. These have been approved. The exports from the SEZs in the last few years, in 2009-10 it was Rs. 2,00,020 crore. In 2010-11 SEZ exports were 3 lac 1500 crores. Investment of Rs. 250 lakh crores has gone into the SEZ. About 8,00,000 people have been employed. SEZs accounts for almost 25 per cent of India's export earnings. The purpose of the SEZ and Act as such, the concessions which have been given, is to encourage investment, encourage capital goods formation and also encourage manufacturing activity which would lead to direct exports out of India.

The hon. Member will appreciate that if we have exports increasing it actually brings in more revenue. It helps us in balancing the trade account as well as...

SHRI TAPAN KUMAR SEN : I am asking about the figures in non-SEZs.
SHRI ANAND SHARMA: I am answering. I am coming to that. What is important is about the philosophy and the concept. The figures in SEZs are Rs. 3,15,868 crore.

The total export earnings of India are four times more. Last year the exports were $\$ 252 /-$ billion. This year we hope to reach somewhere around $\$ 300$ billion. So, less than one-fourth of the total exports are from SEZs. Now, when we look at the growth in exports there has been a substantial growth in exports from the non-SEZ areas. I would also like to mention here that the total value of the concessions that have been in the SEZ is only Rs. 8,614 crores whereas the non-SEZ areas is close to Rs. 50,000 crore. There are incentives which are given to the non-SEZ areas like the market link focus products scheme, the focus market scheme, Vishesh gram udyog yojana. Now, all these Chapter-III incentives are not available to the SEZ units. So, the very clear policy is that we encourage the growth of exports from both the SEZ and non-SEZ; and incentives are there $n$ the non-SEZs.

DR. T. SUBBARAMI REDDY : Sir, when this SEZ Act, 2005 actually came into existence, there was craze and clamour all over the country asking for land allocation in every State under the SEZs. Now it has come to our notice that gradually that import has gone and so much of land is still lying vacant in many States where the land is allotted to the SEZs with all facilities and still the people are not able to utilise it. May I know from the hon. Minister whether it is a fact that still a lot of land remains unused? So many States under the SEZ Act provide so many facilities. Still they are not able to use it or to get any benefit.

SHRI ANAND SHARMA : Sir, it is true that the total number of approvals for the SEZs is 587 and in principle approvals are 47. The notified SEZs out of the 587 formal approvals are only 380 . The number of SEZs which have actually started production and exporting is only 154, that is, 25.43 per cent of the approved SEZs. There are many more SEZs, which have been notified, where the unit establishment work is on. There are periodic reviews of that. If there are delays beyond what is permissible for the units to be established in the SEZs, then, action is also taken. Recently, requests have been received from many States for the de-notification of the SEZs, particularly, by the promoters. Since a decision was taken last year for imposing MAT, there is a discernible subdued sentiment and the SEZs, in any case, feel that if the incentives given to the non-SEZ areas are denied to the SEZs, there will be a mismatch. We are looking into it very carefully. But land as such, since the hon. Member has asked about the land, is a State subject. It is very clear that as far as the Act is concerned, the land has to be made available and it has to be vacant land. As far as the Central Government is concerned, for giving approval the recommendation has to come from the State Government - there is an approval committee at the State level - before the Board of Approval gives any approval for any SEZ in the country.

SHRI BAISHNAB PARIDA : Sir, as you are aware, the hon. Minister has answered the question about the number of SEZs in our country. I would like to know
from the hon. Minister as to how many port-based SEZs are functioning in our country and also how many non-port-based SEZs are there.

SHRI ANAND SHARMA : Sir, this question actually does not directly relate to the present question. But I will be able to give him the information. The SEZs have come normally in those States which have coastal lines, namely, Andhra Pradesh, Kerala, Maharashtra, Gujarat, Karnataka and Tamil Nadu. These are the six States from where 92 per cent of the total exports of the SEZs is taking place. I have the list. It is a long list of SEZs State-wise and I can send the list to the hon. Member.

## Smuggling of arms in North-east

*105. SHRI KANWAR DEEP SINGH :
Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Government has taken cognizance of the large scale smuggling of arms in North-eastern region;
(b) if so, the details thereof; and
(c) the steps taken to tackle this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) A Statement is laid on the Table of the House.

## Statement

(a) to (c) There are reports that insurgent outfits operating in the North-Eastern States of India have been procuring arms through arms smugglers based in Yunnan Province of China, Myanmar and South East Asian countries.

Effective domination of the India-Bangladesh and India-Myanmar borders by the security forces and regular patrolling along the border areas are being carried out. The erection of fencing and installation of flood lights along Indo-Bangladesh border has helped in controlling the smuggling of arms including other cross-border illegal activities. Regular patrolling by security forces, establishment of mobile vehicle check posts and area domination along India-Myanmar border have been put in place to check the activities of smuggling of arms from across the border.

Government has raised its concerns with China, Myanmar and Bangladesh from time to time through diplomatic channels on the issue of reported smuggling of arms through their territories. In order to prevent smuggling across the Indo-Myanmar border, a Memorandum of Understanding (MoU) was signed between India and Myanmar in January, 1994, for maintenance of peace and tranquility in border areas. Bilateral talks
at various fora between India and Myanmar and India and Bangladesh to discuss security related issues, including action to check smuggling of arms and effective guarding of International borders, are held regularly.

SHRI KANWAR DEEP SINGH : Sir, insurgency is still a major problem in the North-Eastern States and the insurgents are using mostly smuggled weapons. Most of the smuggled weapons are Chinese. The hon. Minister has given us the answer that the insurgents are procuring weapons from China, Myanmar and Bangladesh. The hon. Minister has told us the specific steps which have been taken. In the case of Myanmar there is an MoU in 1994 and in the case of Bangladesh there are floodlights and fencing. We would like to know what specific action has been taken in the case of China because most of the weapons are Chinese.

SHRI P. CHIDAMBARAM : Sir, arms smuggling takes place via the border on Indo-Myanmar and via the border on Indo-Bangladesh. Most of the weapons have Chinese marks.

We know that there are arms bazaars on the Myanmar-China border. The action that we take is, maintain vigilance and try to seize as many of these weapons that are smuggled through Myanmar and Bangladesh. I may tell you that the co-operation from Bangladesh is splendid. As regards Myanmar, after the new Government assumed office, after the visit of the new President of Myanmar, there has been a significant improvement, and we are able to exercise better control over illegal activities on the India-Myanmar border. But beyond maintaining vigilance and taking action against smuggling, I am afraid, as long as insurgent groups are there, they will continue to attempt smuggling. We should remain vigilant to seize these arms that are smuggled.

MR. CHAIRMAN : Now, the second supplementary.
SHRI KANWAR DEEP SINGH : Sir, I will, happily, pass it on for others. Thank you.

SHRI KUMAR DEEPAK DAS : Sir, it is a sorry state of affairs. This problem is prevalent only in border areas. The border is wide open. Be it the India-Bangladesh border or the India-Myanmar border, it is wide open. It took 29 years to fence the Bangladesh border, and for floodlight, it will take another 30 years. The pace of work is so slow in the border areas. I, recently, visited the Pansu Pass; that is along the Myanmar-India border. There are only two bamboo sticks with only six people there. This is how our border area is being maintained by our country. Sir, we must be sincere in protecting our border areas...

MR. CHAIRMAN : What is the supplementary?

SHRI KUMAR DEEPAK DAS : Sir, I want a specific answer from the hon. Minister as to how the Ministry will help in controlling this kind of smuggling of arms including other cross-border illegal activities if such a border exists in the country.

SHRI P. CHIDAMBARAM : Sir, I am sure that the hon. Member and other Members who belong to border States know the complexity of border management. The India-Bangladesh border is of the length of $4,096 \mathrm{kms}$., and large parts of it are riverine and hilly terrains with thick vegetation. It is not easy to complete the fencing on 4,096 kms. Every month, for the last 38 months, I have been giving a report on the length of border fencing that has been completed on the India-Bangladesh border and on the India-China border. Every month, I have given a report. The work has picked up significantly over the last two to three years. But there are problems. For example, the agreement between India and Bangladesh is that the border fencing will be done beyond 150 yards from the zero line. In many places, the villagers protest. They protest against land acquisition. They protest against fencing beyond 150 yards. Therefore, we proposed to Bangladesh that in many areas, we must put it on the zero line. We have identified 46 patches, and on 39 patches, they have agreed. So, the work of putting the fence on the zero line is going on. There are many, many difficulties in completing the border fencing. But I can assure the House that the work is proceeding at apace. And, on the 31st of March, I will give the Annual Report of what has been accomplished in the last 12 months on fencing the India-Bangladesh border. As far as India-Myanmar border is concerned, it is even more complex because on the other side in Myanmar, there is hardly any policing. We know that those areas have, for many years, been beyond the control of the civilian authority in Myanmar. Rebels occupy most of those areas. On our side of the border, there is very, very thick forest and thick vegetation. There are a very few villages on the border itself, unlike India-Bangladesh border. So, that border is a more complicated border. But, as I said, every month, I give a report on the progress on border management.

SHRI SHYAMAL CHAKRABORTY : Sir, there are reports in different newspapers mentioning that Maoists are procuring arms from illegal consignments which are smuggled through the north-eastern borders. If the reports are correct, would the Minister kindly mention the arrangements made by the Government to stop the arms consignments on the way so that they do not reach the Maoists-infested area?

SHRI P. CHIDAMBARAM : Sir, the cases of smuggling of arms across the Myanmar border and the Bangladesh border have been reported in respect of the UNLF, the NDFB, the ULFA and the two NSCN groups. We do our best to interdict the smuggling. There are many cases in which arms were seized from the smugglers. In fact, there are two specific cases against the DHD (J) in the North Cachar hills of Assam and those weapons that were seized from the smugglers bore the Chinese marks. Sir, in the recent months, we have noticed minimal presence of Maoists in some parts
of the north-east. We are watching the situation carefully. But, no case of Maoists actually smuggling arms across the Bangladesh border or the Myanmar border has come to our notice. But, I am quite sure, if the Maoists are able to strike roots in the north-east, they will also indulge in smuggling of Chinese weapons across the border.

SHRI V.P. SINGH BADNORE : Sir, the question is on the quantum of weapons which have been caught and what use you put these to. Are they put back into the paramilitary for use or they are just disposed? Or, what sorts of weapons are being used for what?

SHRI P. CHIDAMBARAM : Sir, the weapons which are seized are case properties, if a case is filed against the accused. They are, therefore, under the custody of the court. But, what we do is, we apply to the court to give us the weapons back under which the para-military forces can use the weapons. So, the useable/serviceable weapons are certainly used by the forces after the court passes an order to that effect. But, some of the country weapons, etc., are simply destroyed.

## Non-action of Delhi Police and MCD against illegal constructions

## *106. SHRI UPENDRA KUSHWAHA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Delhi Police and the Municipal Corporation of Delhi (MCD) did not take action against illegal constructions and person(s), who raised voice against such illegal constructions are victimized and threatened by the builder mafia;
(b) whether MCD engineer and an advocate have been brutally assaulted by the builder mafia for launching campaign against illegal constructions;
(c) the measures taken by Delhi Police to protect whistleblowers and to check illegal constructions; and
(d) the details of builder mafia arrested during the last two years for carrying out illegal constructions and for threatening whistleblowers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) A Statement is laid on the Table of the House.

## Statement

(a) No, Sir, Municipal Corporation of Delhi (MCD) and Delhi Police take action against cases of illegal construction, whenever it comes to their notice. MCD has registered 14306 cases of unauthorized construction in the last 3 years. MCD has also fully/partly demolished 5128 constructions and sealed 2476 buildings in the same period. Delhi Police too regularly reports such cases to the concerned civic agencies.

Besides, Delhi Police also take action to stop construction and seize construction material on notice received from MCD under Section 344(2) of the DMC Act. Appropriate legal action is immediately taken by Delhi Police as and when any incident/ information of victimization and threat by builder mafia to the person, who raised voice against such illegal construction, comes to the notice of the Police.
(b) Yes, Sir, One Executive Engineer of MCD was assaulted by unknown assailants on 07.02.2012 in the area of PS IP Estate. A case FIR No. 21/12 u/s 308/34 of IPC has been registered on 08.02.2012 in PS IP State. In another case, FIR No. 49/ $12 \mathrm{u} / \mathrm{s} 323 / 341 / 308 / 326 / 506$ of IPC PS Malviya Nagar has been registered on 15.02.2012 on the complaint of an advocate. Both parties had been complaining against each other before the police, MCD and in Court. The case is under investigation by Crime Branch of Delhi Police.
(c) Whenever any apprehension to the security of the whistleblowers is brought to the notice of Police, immediate legal action is taken by Delhi Police and security is provided to such individual after necessary enquiry. As regards illegal construction, Delhi Police inform the land owning agencies regarding unauthorized construction for taking appropriate action at their end. The police assistance is provided to the land owning agencies during the action against such unauthorized construction to maintain law and order.
(d) Details of persons arrested in connection with cases relating to unauthorized/illegal construction during each of the last two years and current year i.e. 2010, 2011 and 2012 (up to 29.02.2012) are given below :

| Year | Details of FIR | Persons <br> arrested | Present status <br> of the case |
| :--- | :--- | :---: | :--- |
| 2010 | - | - | - |
| 2011 | 1. FIR No. 86/11 dt. 28.09.2011 u/s <br> 304 IPC PS Chandni Mahal | 2 | Pending Trial |
|  | 2. FIR No. 203/11 dt. 21.10.2011 u/s |  |  |
|  | 188/34 IPC PS Darya Ganj | 2 | Pending <br> investigation |
| 2012  <br> (up to 21/12 dated 08.02.2012 u/s 308/34 <br> $29.02 .2012)$  | IPC PS IP Estate | - | Pending <br> investigation |

श्री उपेन्द्र कुशवाहा : महोदय, प्रश्न में जो जानकारी माँगी गई थी, वह अधूरी है। में मंत्री महोदय से आग्रह करना चाहूँगा कि प्रश्न के खंड (घ) में अवैध निर्माण कार्य करने और जन सूचना प्रकट करने वाले व्यक्तियों को धमकी देने के लिए विगत दो वर्षों के दौरान जो मुकदमे हुए और जो गिरफ्तार किए गए, उनके बारे में ब्यौरा माँगा गया है। इन्होंने जो उत्तर दिया है...

श्री सभापति : आप जल्दी से सवाल पूछ लें, समय कम है।
श्री उपेन्द्र कुशवाहा : जी महोदय। इन्होंने जो उत्तर दिया है, उसमें जन सूचना प्रकट करने वाले व्यक्तियों को धमकी देने के मामले में उत्तर नहीं है। में मंत्री जी से जानना चाहता हूँ कि आखिर इसका उत्तर क्या है और इसके बारे में वे क्या बताना चाहेंगे?

SHRI P. CHIDAMBARAM : Sir, if any complainant or whistle-blower seeks security, then security is provided to the whistle-blower. The question is on the measures taken by the Delhi Police to protect whistle-blower. The answer is, "Whenever there is an apprehension of security to the whistle-blower, we give him the protection and take legal action." Therefore, no one needs to have any apprehension that if he gives any information, he will not be given security. In fact, in a large number of cases in which the MCD has intervened, either for sealing or for demolition, that is based on information given by the general public.

## MR. CHAIRMAN : Question Hour is over.

## WRITTEN ANSWERS TO STARRED QUESTIONS

## Action against anti-Indian terrorist outfit 'HIZB’

## $\dagger * 107$. SHRI SHREEGOPAL VYAS :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether an anti-Indian terrorist outfit named 'Hizb' is active in India;
(b) whether its various voluntary outfits target police forces; and
(c) if so, the action taken against it so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) Hizb-ul-Mujahideen (HM) is a terrorist outfit active in Jammu \& Kashmir (J \& K). HM accounts for nearly 35-40\% of all terrorists in J \& K and is the most active outfit in the Valley next to Lashkar-e-Tayyaba (LeT) in terms of strength and capability to carry out terror strikes. The HM cadres with the help of its over ground workers resort to attacks on Security Forces by way of firing, grenade attacks, IED etc.
(c) Coordinated operations by Security Forces against militant groups operating in $\mathrm{J} \& \mathrm{~K}$ including HM are being launched regularly on the basis of inputs received. In the year 2011, 100 militants including 17 HM militants were killed in various actions by security forces and 169 militants including 59 HM militants wee arrested. The Hizb-ul-Mujahideen is a proscribed organization under the Unlawful Activities (Prevention) Act, 1967.

[^2]
## Committees to review and evaluate performance of textile industry

*108. SHRI A.A. JINNAH

Will the Minister of TEXTILES be pleased to state:
(a) whether Government had earlier constituted six high level Inter-Ministerial Committees, including the Planning Commission, to review and evaluate the performance of the textile industry;
(b) if so, the details thereof and whether Government has planned loan waiver package for the handloom sector; and
(c) if so, the details thereof and the follow up actions taken by Government in this regard?

THE MINISTER OF TEXTILES (SHRI ANAND SHARMA ) : (a) to (c) Yes, Sir. The Government has constituted the following High Level Inter-Ministerial Committees with representation from Ministry of Finance, Planning Commission, Department of Commerce, Department of Industrial Policy and Promotion, Ministry of Environment and Forests, Department of Science \& Technology under the Chairpersonship of Secretary Textiles to review/evaluate the performance of the textile industry:
(i) High Level Committee of Revival of Tiruppur Textiles Industry;
(ii) Inter Ministerial Steering Committee (IMSC) on TUFS;
(iii) Project Approval Committee on Scheme for Integrated Textiles Parks;
(iv) Empowered Committee on Integrated Skill Development Scheme;
(v) Project Approval Committee on Mega Clusters; and
(vi) Empowered Committee on Technology Mission on Technical Textiles.

The High Level Committees meet on a regular basis to address specific policy challenges to ensure effective and timely implementation of Government schemes which inter alia ensures the buoyancy of Textiles industry in the country. The IMSC on TUFS addressed the issues of slowdown in the textiles industry and deliberated upon the restructuring program to address the slowdown in textiles industry.

Consequent to the Budget announcement for 2010-11, the "Revival, Reform and Restructuring Package for Handloom Sector" has been approved on 24.11.2011 with a total financial implication of Rs. 3884 crore, out of which Government of India's share is Rs. 3137 crore and the share of the State Governments is Rs. 747 crore. This includes Rs. 3021 crore for waiver of overdue loans of handloom cooperative societies and Rs. 500 crore in respect of individual handloom weavers. The Package covers loan waiver of $100 \%$ of principal and $25 \%$ of interest, which is overdue as on 31.03.2010 in respect of handloom weavers and their societies, with the balance interest to be written
off by the Banks. An interest subsidy of 3\% for 3 years is provided for fresh loans extended by banks to the eligible handloom cooperative societies and individual handloom weavers with guarantee cover for such fresh loans.

NABARD has been approved as the implementing agency for this scheme with the target date of 31.12 .2012 benefitting 15,000 cooperative societies and 3 lakh handloom weavers after signing the MoU with the State Governments for reforms and after getting the State share of funding. NABARD has commenced the process of special audit of handloom cooperative societies indifferent States.

The Implementation Guidelines regarding the Financial Package have been issued on 28th November, 2011, to the State Governments and Banks. The consultative meeting with State Governments and Banks was held on 29th November, 2011. A National Level Implementation Monitoring and Review Committee (NIMRC) has been constituted which has met three times so far to finalize the operational details. NABARD has prepared a manual for the special audit of handloom weavers cooperative societies. Three advertisements campaigns in print media in regional languages have been carried out. Further, 393 special awareness camps have been conducted so far in different States and 290 more camps have been sanctioned. The matter has been reviewed at the Minister's level on 10.12.2011, 2.1.2012, 22.1.2012 and 26.2.2012.

Letters of the Commitment have been received from 19 states for providing funds towards State share and for signing of MoU for legal and institutional reforms. Similarly, 9 Commercial Banks have issued operational instructions to their branches regarding the implementation of the Financial Package.

## Rehabilitation of employees of sick PSUS

*109. MS. SUSHILA TIRIYA :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
(a) whether it is a fact that Government proposes to shut down the sick Public Sector Undertakings (PSUs);
(b) if so, the details thereof;
(c) whether the employees of these sick PSUs will be rehabilitated;
(d) if so, the details thereof; and
(e) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN
KHARGE) : (a) and (b) No, Sir. The policy of the Government on revival of sick Public sector enterprises states that while every effort will be made to modernize and restructure sick public sector companies and revive sick industry, chronically loss making companies will either be sold off, or closed, after all the workers get their legitimate dues and compensation.

In pursuance of the above, the Government constituted Board for Reconstruction of Public Sector Enterprises (BRPSE) in December 2004 as an advisory body to advise the Government on strategies, measures and schemes for strengthening, modernizing, reviving, and restructuring of Central Public Sector Enterprises (CPSEs).

The administrative Ministry/Department of the concerned CPSE is responsible for preparing a comprehensive package for revival/rehabilitation, or closure of the loss making CPSE, after due consultations with all the stakeholders, and refer it to BRPSE for its recommendations. Thereafter, approval of the Competent Authority is obtained and the decisions implemented.
(c) to (e) Based on the recommendations of BRPSE, the Government approved revival of 43 CPSEs and closure of 2 CPSEs namely (i) Bharat Opthalmic Glass Limited. (BOGL) and (ii) Bharat Yantra Nigam Ltd. (BYNL). In case of BYNL, the Government had approved a Voluntary Retirement Scheme (VRS) to enable the employees desirous of opting for an early separation before closure of the Company. An option was also given simultaneously to the employees of the Company to join any of the subsidiaries before closure of BYNL, provided such subsidiary was willing to take them, or in the alternative, be offered VRS.

In case of BOGL, the Government approved opening of a Voluntary Separation Scheme (VSS) for all employees and made budgetary provision to settle all employees related dues including VSS benefits, salary/wages and statutory dues.

A Scheme of Counselling, Retraining \& Redeployment (CRR) is being implemented since 2001-02 by Department of Public Enterprises to provide opportunities of redeployment through counseling and retraining to separated employees of Central Public Sector Enterprises (CPSES) rendered surplus as a result of modernization, technology upgradation and manpower restructuring in CPSEs. The objective is to equip them with skill/expertise enabling them to be deployed in selfemployment activities mainly.

From 2001-02 to 2010-11, around 1.63 lakh VRS optees have availed the benefit of the scheme. During 2011-12, with a plan fund of Rs. 8.90 crore, the target is to cover 9000 VRS optees. During 2012-13, Rs. 9.90 crore is allocated for implementation of the Scheme.

Hitch in granting MFN status by Pakistan
*110. SHRI MANI SHANKAR AIYAR :
Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether he visited Pakistan in February, 2012 with a large delegation of Indian businessmen;
(b) if so, the details of the visit and its outcome;
(c) whether the Pakistan Minister of Commerce informed him that it would not be possible for Pakistan to remove their Negative List by the end of February, 2012, as the first step towards extending 'Most Favoured Nation’ (MFN) treatment to India; and
(d) if so, the reaction of Government thereto?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA) : (a) Yes Sir.
(b) At the invitation of Commerce Minister of Pakistan, Makhdoom Mohammad Amin Fahim, I led a high powered business delegation to Pakistan from 13th to 16th February 2012.

This was the first ever visit by the Commerce Minister of India for substantive bilateral meetings. Accompanied by more than a hundred business delegates, this visit marked a historic moment for both the countries, when the political leadership and the business communities extended unequivocal support for full normalization of bilateral trade and advancing the existing preferential trading arrangements.

The Ministers along with their official delegations, met for a bilateral meeting on February 15, 2012. Both sides reviewed the considerable progress achieved in taking forward the bilateral trade relationship. The major points of the Joint Statement issued during these discussions are as follows :

1. To systematically address the issues related to Non-Tariff Barriers and to build confidence of the business community on both sides, the two countries have initialed three Agreements i.e., Customs Cooperation Agreement, Mutual Recognition Agreement and Redressal of Trade Grievances Agreement.
2. Regarding opening of new trade routes, it was agreed that opening of Munabao/Khokharapar route for trade will be explored in consultation with the stakeholders.
3. The Ministers firmly reiterated that both sides would scrupulously adhere to the roadmap drawn up by the Commerce Secretaries for full normalisation of trade relations. It had been agreed that Pakistan will move from a Positive List to a small Negative List by February 2012. The negative list is to be phased out after it is formally notified. It is expected to complete the phasing out of the Negative List before the end of 2012. The understanding is that when the transition of MFN is effected, all items other than those in the SAFTA sensitive list, would get preferential access at peak tariff levels of 5\% by the end of 2012.
4. The Commerce Secretaries had also agreed to advance the preferential trading arrangement agenda through SAFTA. This too shall be done in a
sequenced manner. When Pakistan notifies its negative list, discussions shall be launched on reducing the size of the Sensitive lists and drawing up a program for phasing in tariff liberalisation on such items. Tariff liberalisation for up to $30 \%$ of the Sensitive List shall be considered by India within four months of the notification of the small Negative List by Pakistan. After the negative list is dismantled and trade transitions fully to MFN/SAFTA basis, the Sensitive Lists shall undergo further liberalisation.

Pakistan Federal Cabinet had unanimously approved a Negative List on 29.2.2012. The List has not yet been notified. Once the Negative List is published and becomes operational, it will significantly expand business and trade opportunities for both sides. This shall substantially improve the prospect of export from India to Pakistan.
(c) No Sir.
(d) Does not arise.

Impact of avalanches on army camps and fencing
*111. SARDAR SUKHDEV SINGH DHINDSA :
Will the Minister of DEFENCE be pleased to state:
(a) whether recent massive avalanches have hit army camps in Kashmir, killing a number of soldiers;
(b) whether avalanches caused heavy damage to fencing along the Line of Control (LoC) raising fears of a surge in infiltration; and
(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (c) Due to inclement weather and heavy snowfall, the avalanches struck the Army Garrison at Sonamarg and Dawar on $22^{\text {nd }}$ February 2012 at 1645 hrs and 2215 hrs respectively. Immediate search and rescue efforts were launched by the formation/units which resulted in speedy extrication of the personnel trapped in the avalanche and to ensure their evacuation to medical facilities. 19 Army personnel died in these incidents.

Heavy snow accumulation tends to damage the fence along the Line of Control (LoC). An accurate assessment of damage to the fence can only be made after melting of the snow which is expected by April, 2012.

Terrorists attempt infiltration throughout the year including during the winter months when the Line of Control Fence is covered by snow or before the damaged portions are repaired. However, additional proactive measures in terms of surveillance, troop deployment and aerial sorties are undertaken to deny any opportunity to the terrorists.

## Impact of global financial crisis on India

## *112. SHRI NAND KUMAR SAI :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
(a) whether Government has been monitoring the effect of global financial crisis and economic slowdown in India since September, 2008;
(b) if so, whether twelfth quarterly survey report has been brought out in the recent past by the Labour Bureau;
(c) if so, the details in this regard; and
(d) the details of the recommendations/observations made by the Bureau?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN
KHARGE) : (a) to (d) The Government has been continuously assessing the effect of global economic slowdown on employment situation in India since 2008. Labour bureau has conducted thirteen quarterly surveys in selected labour-intensive and export-oriented sectors like textiles including apparels, metals, gems \& jewellery, automobiles, transport, IT/BPO, leather and handloom/powerloom. According to the survey results, overall estimated employment in all selected sectors has experienced a net addition of 25.84 lakh during the period October, 2008 (first survey) to December, 2011 (thirteenth survey). The Sector-wise changes in the estimated employment based on thirteen quarterly surveys are given in statement (See below).

The twelfth quarterly quick employment survey was conducted in the month of October-November, 2011 and covers the period July-September, 2011. A total of 2215 sample units have been covered during the survey in eight selected sectors. At the overall level, the employment has increased by 3.15 lakh during the period July-September, 2011. At the industry level, the maximum increase is observed in the IT/BPO sector where the employment increased by 2.04 lakh during reference period. In the direct category of workers, the employment has increased by 3.18 lakh during the period July - September, 2011. However, in the contract category of workers, employment declined marginally by 0.02 lakh during the period July-September, 2011. Employment in exporting units has increased by 1.96 lakh in these sectors during the period.

The thirteenth quarterly quick employment survey, for which the report has been released recently, was conducted in the month of January, 2012 and covers the period October-December, 2011. A total of 2,188 sample units have been covered in the eight selected sectors. At the overall level, employment is estimated to have increased by 2.26 lakh during this period. At the industry level, the maximum increase is observed in the IT/BPO sector where the employment is estimated to have increased by 1.09 lakh during the reference period. As far as direct and contract category of workers are concerned, the employment is estimated to have increased by 1.94 lakh and 0.32 lakh respectively during the period. Employment in the exporting units is estimated to have increased by 2.67 lakh at the overall level.
Statement (in lakh)

|  | Industry/ | Changes in Employment during the Quarter |  |  |  |  |  |  |  |  |  |  |  |  | Total |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| No. | Group | October 2008 to December 2008 | $\begin{gathered} \text { January } \\ 2009 \\ \text { to } \\ \text { March } \\ 2009 \end{gathered}$ | $\begin{gathered} \text { April } \\ 2009 \\ \text { to } \\ \text { June } \\ 2009 \end{gathered}$ | July 2009 to September 2009 | October 2009 to December 2009 | $\begin{gathered} \text { January } \\ 2010 \\ \text { to } \\ \text { March } \\ 2010 \end{gathered}$ | $\begin{gathered} \text { April } \\ 2010 \\ \text { to } \\ \text { June } \\ 2010 \\ \hline \end{gathered}$ | July 2010 to September 2010 | October 2010 to December 2010 | $\begin{gathered} \text { January } \\ 2011 \\ \text { to } \\ \text { March } \\ 2011 \\ \hline \end{gathered}$ | $\begin{gathered} \text { April } \\ 2011 \\ \text { to } \\ \text { June } \\ 2011 \\ \hline \end{gathered}$ | July 2011 to September 2011 | October 2011 to December 2011 | $\begin{gathered} \text { October } \\ 2008 \\ \text { to } \\ \text { December } \\ 2011 \end{gathered}$ |
| 1. | Mining | (-)0.11 | * | * | * | * | * | * | * | * | * | * | * | * | (-)0.11 |
| 2. | Textiles including Apparels | (-)1.72 | 2.08 | (-)1.54 | 3.18 | 0.16 | (-)1.19 | (-)0.63 | 2.45 | 0.40 | (-)1.21 | (-)0.33 | 0.42 | 0.78 | 2.85 |
| 3. | Leather | * | (-)0.33 | 0.07 | (-)0.08 | 0.09 | 0.00 | 0.21 | 0.04 | 0.16 | (-)0.08 | 0.01 | (-)0.02 | (-)0.12 | (-)0.05 |
| 4. | Metals | (-)1.06 | (-)0.29 | (-)0.01 | 0.65 | 0.23 | 0.04 | 0.45 | 0.27 | 0.00 | 0.16 | 0.53 | 0.38 | 0.00 | 1.35 |
| 5. | Gems \& Jewellery | (-)0.99 | 0.33 | (-)0.20 | 0.58 | 0.07 | 0.24 | 0.04 | 0.04 | (-)0.10 | (-)0.02 | 0.13 | 0.07 | 0.10 | 0.29 |
| 6. | Automobiles | (-)0.83 | 0.02 | 0.23 | 0.24 | 0.06 | 0.29 | 0.51 | 0.29 | 0.18 | 0.13 | 0.18 | 0.22 | (-)0.06 | 1.46 |
| 7. | Transport | (-)0.96 | (-)0.04 | (-)0.01 | 0.00 | (-)0.02 | (-)0.02 | (-)0.21 | 0.13 | (-)0.01 | 0.06 | (-)0.02 | (-)0.05 | 0.34 | (-)0.81 |
| 8. | IT/BPO | 0.76 | 0.92 | (-)0.34 | 0.26 | 5.70 | 1.29 | 1.29 | 1.08 | 1.41 | 2.87 | 1.64 | 2.04 | 1.09 | 20.01 |
| 9. | Handloom/ Powerloom | * | 0.07 | 0.49 | 0.15 | 0.09 | (-)0.05 | (-)0.04 | 0.06 | 0.03 | (-)0.18 | 0.01 | 0.09 | 0.13 | 0.85 |
|  | Total | (-)4.91 | 2.76 | (-)1.31 | 4.97 | 6.38 | 0.61 | 1.62 | 4.35 | 2.07 | 1.74 | 2.15 | 3.15 | 2.26 | 25.84 |

[^3]
## Revaluation facility in ITI exams

$\dagger^{*} 113$. SHRI BALAVANT ALIAS BAL APTE :
Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
(a) whether the students appearing for Industrial Training Institute (ITI) exams are given the facility of revaluation;
(b) If not, the reasons therefor; and
(c) whether students are given the facility of revaluation in every exam, if so, the problems being faced by the National Council for Vocational Training (NCVT) in extending this facility to students along with the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) No, Sir.
(b) There is a Trade Test Procedure as laid down in para 49 of "Training Manual for Industrial Training Institutes and Centres" (Appendix VIII) under NCVT norms for All India Trade Test of Craftsmen Training Scheme which prescribes that :
i. Re-evaluation of answer book is not permissible.
ii. In case of failed candidates, the answer book would only be checked to the extent of re-totalling the marks and checking the portion left unmarked, if any.
iii. For this purpose, a fee of Rs. 10/- would be charged per paper from the failed candidates only.
iv. For other trainees, a fee of Rs. 25/- would be charged for carrying out the procedure at (ii) above.
v. The time limit for application for such re-totalling would be one month from the date of declaration of results.
(c) No. As stated above at (b).

## Sanctioned projects under JnNURM

*114. SHRI K.E. ISMAIL :
Will the Minister of URBAN DEVELOPMENT be pleased to state:
(a) the details of the projects sanctioned under the Jawaharlal Nehru National Urban Renewal Mission (JnNURM) in different States and their achievements;

[^4](b) whether there are complaints that the Central funds under this scheme were released to some States despite the civic bodies of those States not fulfilling the laid down guidelines; and
(c) if so, the details thereof and the remedial measures being taken to see that the funds are used properly?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH) : (a) Details of projects sanctioned state-wise under Jawaharlal Nehru National Urban Renewal Mission (JnNURM) as on 29.02.2012 is given in Statement (See below). The Mission has been able to show significant achievement in upgradation and creation of Urban Infrastructure and Services in areas of water supply, solid waste management, sewerage and transport etc. Out of total allocation of Rs. 31,500.00 crore under Urban Infrastructure and Governance (UIG) Sub-Mission of JnNURM, 548 projects have been sanctioned as on 29.02 .2012 with Additional Central Assistance (ACA) commitment of Rs. 28523.20 Crore. 127 projects have been reported physically completed and the remaining 421 projects are reported to be in various stages of implementation. In addition, under the second stimulus package announced by the Government of India in January, 2009, a total of 15,260 buses to 31 States/Union Territories (UTs) have been approved under JnNURM with ACA commitment of Rs. 2088.80 Crore.
(b) and (c) JnNURM is a reforms driven programme for planned development of identified cities. To avail Additional Central Assistance (ACA) under UIG of JnNURM, Detailed Project Reports (DPRs) emanating from the City Development Plan (CDP) and prioritized by the State Government and found in conformity with the guidelines of UIG of JnNURM are considered by the Central Sanctioning and Monitoring Committee (CSMC) subject to their technical appraisal and availability of funds. States/Cities execute a Memorandum of Agreement (MoA) with Government of India indicating their commitment to implement identified reforms. All the 65 mission cities have signed the MoA and their CDP has been appraised and approved. The first installment for projects sanctioned under UIG of JnNURM is released on signing of MoA. ACA under JnNURM is reform linked and release of second and subsequent installments of funds is subject to achievement of milestones agreed for implementation of mandatory and optional reforms at the State and ULB/Parastatal level as envisaged in the MoA. As the States have not achieved all the reforms as per their commitment in the MoA, the Ministry was unable to consider release of subsequent installments of ACA for the approved projects.

The Government has reviewed the position and decided on 01.12.2010 to accord approval for consideration/release of further installments of ACA after withholding $10 \%$ of the Central Share in case of UIG projects in States/ULBs where significant
progress has been made in the implementation of reforms. It has been further decided that States may use their own funds to meet the balance amount and complete the ongoing projects and obtain reimbursement of the withheld amount upon completion of reforms.

The progress of the Projects is periodically reviewed by the Government of India. However, the execution and monitoring of projects is done by the States/UTs in accordance with rules and procedures. Funds are to be spent as per approved DPRs and no diversion is admissible. If scope of work is changed, revised DPR is to be submitted by the concerned State Government. States/UTs report on the proper utilization of funds through Quarterly Progress Reports (QPRs).

In addition, the Independent Review \& Monitoring Agency (IRMA) which are appointed by the states and approved by the CSMC of the Ministry of Urban Development undertake monitoring and the implementation of projects sanctioned under the JnNURM, undertake desk review of project documents and make periodical site visits to each project so that the funds released are utilized in a purposeful and time-bound manner. The report of IRMA, utilisation reported by the State/Local body are considered at the time of further release of funds as per approved guidelines.

IRMAs observations on implementation of the projects are sent to the State Level Nodal Agency (SLNA) which scrutinizes them and initiates corrective action wherever necessary. The SLNA's appraisal of action taken on IRMA report is taken into account while sanctioning further installments for the projects by the CSMC.

## Statement

Details of Projects sanctioned statewise under JnNURM as on 29.2.2012

|  |  |  |  |  | (Rs. in lakh) |
| :---: | :---: | :---: | :---: | :---: | :---: |
| $\begin{aligned} & \hline \text { Sl. } \\ & \text { No. } \end{aligned}$ | Name of State | Number <br> of projects approved | Approved cost | Additional Central Assistance (ACA) Committed | ACA <br> released <br> for <br> Utilisation |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 50 | 488,153.01 | 205,346.38 | 143,025.15 |
| 2. | Arunachal Pradesh | 3 | 18,048.20 | 16,243.38 | 10,826.95 |
| 3. | Assam | 2 | 31,610.71 | 28,449.64 | 24,813.27 |
| 4. | Bihar | 8 | 71,181.41 | 39,475.73 | 9,858.94 |
| 5. | Chandigarh | 3 | 19,119.60 | 15,297.68 | 2,684.64 |


| 1 | 2 | 3 | 4 | 5 | 6 |
| :---: | :---: | :---: | :---: | :---: | :---: |
| 6. | Chattisgarh | 1 | 30,364.00 | 24,291.20 | 21,862.08 |
| 7. | Delhi | 28 | 719,708.00 | 251,896.90 | 69,915.85 |
| 8. | Goa | 2 | 7,484.08 | 5,987.26 | 72.45 |
| 9. | Gujarat | 71 | 549,289.41 | 238,562.63 | 183,716.88 |
| 10. | Haryana | 4 | 69,720.70 | 34,860.35 | 23,957.11 |
| 11. | Himachal Pradesh | 4 | 15,323.06 | 11,759.25 | 3,262.71 |
| 12. | Jammu \& Kashmir | 4 | 53,152.00 | 46,946.80 | 21,769.43 |
| 13. | Jharkhand | 5 | 79,485.72 | 49,936.58 | 18,688.73 |
| 14. | Karnataka | 47 | 369,374.80 | 145,402.11 | 95,588.55 |
| 15. | Kerala | 11 | 99,789.00 | 64,554.60 | 23,031.03 |
| 16. | Madhya Pradesh | 23 | 245,921.54 | 125,920.25 | 66,880.35 |
| 17. | Maharashtra | 80 | 1,160,078.32 | 517,117.42 | 395,568.08 |
| 18. | Manipur | 3 | 15,395.66 | 13,856.10 | 5,542.45 |
| 19. | Meghalaya | 2 | 21,795.72 | 19,616.15 | 12,200.15 |
| 20. | Mizoram | 4 | 12,772.16 | 11,494.94 | 1,135.23 |
| 21. | Nagaland | 3 | 11,594.13 | 10,434.72 | 3,517.90 |
| 22. | Orissa | 5 | 81,197.66 | 63,712.53 | 22,927.57 |
| 23. | Punjab | 6 | 72,539.00 | 36,269.50 | 14,672.88 |
| 24. | Puducherry | 2 | 25,306.00 | 20,244.80 | 7,250.20 |
| 25. | Rajasthan | 13 | 122,773.11 | 76,555.00 | 42,493.38 |
| 26. | Sikkim | 2 | 9,653.67 | 8,688.30 | 4,013.51 |
| 27. | Tamil Nadu | 48 | 530,128.28 | 212,676.48 | 129,399.78 |
| 28. | Tripura | 2 | 18,047.00 | 16,043.40 | 6,417.36 |
| 29. | Uttar Pradesh | 33 | 536,361.94 | 269,660.51 | 204,768.04 |
| 30. | Uttarakhand | 14 | 40,256.22 | 31,809.10 | 17,237.67 |
| 31. | West Bengal | 65 | 654,071.19 | 239,219.94 | 108,476.34 |
|  | Total | 548 | 6,179,695.30 | 2,852,329.62 | 1,695,574.66 |

## Conservation of monuments in Haryana

*115. SHRI SHADI LAL BATRA :
Will the Minister of CULTURE be pleased to state:
(a) whether Government is aware that Haryana has a number of ancient monuments and temples;
(b) if so, the names of the monuments in the State identified and protected by the Archaeological Survey of India (ASI); and
(c) the monument-wise funds allocated and spent for their conservation and maintenance during each of the last three years?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) and (b) There are ninety monuments/sites declared as of national importance in the State of Haryana under Ancient Monuments and Archaeological Sites and Remains Act, 1958. The details are given in Statement-I (See below). These monuments/sites are conserved, preserved and maintained on need basis, as per archaeological norms, subject to availability of resources. These monuments/sites are in a fairly good state of preservation.
(c) The monument-wise expenditure incurred on conservation, preservation and environmental development of centrally protected monuments/sites in the State of Haryana during the last three years is given in statement-II.

## Statement-I

List of centrally protected monuments in Haryana

| Sl. <br> No. | Name of the monument/site | Locality | District |
| :--- | :--- | :--- | :--- |
| 1 | 2 | 3 | 4 |
| 1. | Kos Minar | Ambala | Ambala |
| 2. | Ancient site | Naurangabad | Bhiwani |
| 3. | Kos Minar No. 18 | Alanpur | Faridabad |
| 4. | Bund or Dame | Anangpur | Faridabad |
| 5. | Kos Minar No. 22 | Aurangabad | Faridabad |
| 6. | Kos Minar No. 24 | Banchari | Faridabad |
| 7. | Kos Minar No. 25 | Banchari | Faridabad |
| 8. | Kos Minar No. 27 | Phulwana | Faridabad |


| 48 | Written Answers to [RAJY | [RAJYA SABHA] | Starred Questions |
| :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 |
| 9. | Kos Minar No. 16 | Gadhpuri | Faridabad |
| 10. | Kos Minar No. 17 | Gadhpuri | Faridabad |
| 11. | Kos Minar No. 26 | Hodal | Faridabad |
| 12. | Kos Minar No. 23 | Khatiala | Faridabad |
| 13. | Kos Minar No. 21 | Khera Sarai <br> (Bamani Khera) | Faridabad |
| 14. | Kos Minar No. 20 | Khusropur (Kusalipur) | Faridabad |
| 15. | Kos Minar No. 10 | Khawaza Sarai <br> (Ghosipur Sarai) | Faridabad |
| 16. | Mughal bridge over Buriya Nala | Khawaza Sarai (Atamadpur) | Faridabad |
| 17. | Suraj Kund Masonary | Lakarpur | Faridabad |
| 18. | Kos Minar No. 11 | Mawai (Faridabad) | Faridabad |
| 19. | Kos Minar No. 13 | Mazzessar | Faridabad |
| 20. | Kos Minar No. 19 | Palwal | Faridabad |
| 21. | Kos Minar No. 15 | Sikri | Faridabad |
| 22. | Ancient site | Banawali (Sjotar) | Faridabad |
| 23. | Humaun's Mosque | Fatehabad | Fatehabad |
| 24. | Lat of Feroz Shah | Faridabad | Faridabad |
| 25. | Baoli Ghas Ali Shah | Farruknagar | Gurgaon |
| 26. | Mosque of Ala Vardi Khan | Sarai Ala Vardi Khan | Gurgaon |
| 27. | Mound | Agroha | Hissar |
| 28. | Barsi gate | Hansi | Hissar |
| 29. | Ruined Quila <br> (Prithvi Raj Chouhan’s Fort) | Hansi | Hissar |
| 30. | Ferozshah Place \& Tehkhana | Hissar | Hissar |
| 31. | Gujri Mahal | Hissar | Hissar |
| 32. | Lat ki Masjid | Hissar | Hissar |


| Writ | n Answers to | ., 2012] Starre | Questions |
| :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 |
| 33. | Ancient site | Rakhigarhi | Hissar |
| 34. | Kos Minar | Bhaini Kalan | Karnal |
| 35. | Kos Minar | Daha | Karnal |
| 36. | Gateways of Old Mughal Sarai | Gharaunda | Karnal |
| 37. | Kos Minar | Gharaunda (North) | Karnal |
| 38. | Kos Minar | Gharaunda (South) | Karnal |
| 39. | Cantonment Church Tower | Karnal | Karnal |
| 40. | Europian Soldier’s Grave | Karnal | Karnal |
| 41. | Kos Minar | Karnal (Namaste Chowk) | Karnal |
| 42. | Kos Minar | Karnal | Karnal |
| 43. | Kos Minar | Kohande | Karnal |
| 44. | Kos Minar | Kutail | Karnal |
| 45. | Kos Minar | Tirawari (North) | Karnal |
| 46. | Kos Minar | Tirawari (South) | Karnal |
| 47. | Theh Polar | Siwan (Pollar) | Kaithal |
| 48. | Ancient Brick Temple including Prachin Shivalaya | Marvana, Kalayat | Kaithal |
| 49. | Kos Minar | Amin | Kurukshetra |
| 50. | Ancient Mound | Amin | Kurukshetra |
| 51. | Kos Minar | Adhaun | Kurukshetra |
| 52. | Kos Minar | Bhawani Khera | Kurukshetra |
| 53. | Kos Minar | Fatupur | Kurukshetra |
| 54. | Kos Minar | Mohari | Kurukshetra |
| 55. | Ancient Mound known as Raja Karan ka Quila | Thanesar (Mirzapur) | Kurukshetra |
| 56. | Kos Minar | Thanesar (Darakalan) | Kurukshetra |


| 50 | Written Answers to [ | [RAJYA SABHA] | Starred Questions |
| :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 |
| 57. | Pathar Masjid | Thanesar | Kurukshetra |
| 58. | Sheikh Chilli's Tomb | Thanesar | Kurukshetra |
| 59. | Raja Harsh ka Tila | Thanesar | Kurukshetra |
| 60. | Kos Minar | Sarai Sukhi | Kurukshetra |
| 61. | Kos Minar | Shahbad | Kurukshetra |
| 62. | Kos Minar | Zainpura | Kurukshetra |
| 63. | Jal Mahal and adjacent land | Naranul | Mahendragarh |
| 64. | Shah Ibrahim's Tomb | Naranul | Mahendragarh |
| 65. | Shah Quli Khan's Tomb | Naranul | Mahendragarh |
| 66. | Kos Minar | Jatipur | Panipat |
| 67. | Obelisk, Commemorating Third battle of Panipat | Kala Amb | Panipat |
| 68. | Kos Minar | Kiwana | Panipat |
| 69. | Kos Minar | Manana | Panipat |
| 70. | Bab-e-Faiz gate | Panipat | Panipat |
| 71. | Kabuli Bagh Mosque with enclosure wall | Panipat | Panipat |
| 72. | Ebrahim Lodi's Tomb | Panipat | Panipat |
| 73. | Two Kos Minar | Panipat Taraf Unsar | Panipat |
| 74. | Kos Minar | Taraf Afghan | Panipat |
| 75. | Kos Minar | Siuuali (Sewah) | Panipat |
| 76. | Kos Minar | Baiyanpur | Rohtak |
| 77. | Ancient site | Khokra Kot | Rohtak |
| 78. | Shah Jahan-ki-Baoli | Mahem | Rohtak |
| 79. | Ther Mound | Sirsa | Sirsa |
| 80. | Mughal Kos Minar | Akbarpur Barota | Sonepat |
| 81. | Mughal Kos Minar | Gannaur | Sonepat |


| 1 | 2 | 3 | 4 |
| :--- | :--- | :--- | :--- |
| 82. | Mughal Kos Minar | Jagdishpur | Sonepat |
| 83. | Mughal Kos Minar | Jawa Hari | Sonepat |
| 84. | Mughal Kos Minar | Panchi Gujran | Sonepat |
| 85. | Mughal Kos Minar | Rajpur | Sonepat |
| 86. | Tomb of Khwaja Khizer | Sonepat | Sonepat |
| 87. | Mughal Kos Minar | Sonepat | Sonepat |
| 88. | Kushna Stupa known as | Karnal | Karnal |
|  | Jarasandha-ka-Qila |  |  |
| 89. | Group of Monuments at Jhajjar | Jhajjar | Jhajjar |
| 90. | Nabha House | Dara Kalan | Kurukhetra |

## Statement-II

Expenditure Incurred on Conservation and preservation of Monuments, Archaeological sites and remains in Haryana

## A. Structural Conservation

| Sl. <br> No. | Name of the Monument with locality and District | Expenditure (Rs.) |  |  |
| :---: | :---: | :---: | :---: | :---: |
|  |  | 2008-09 | 2009-10 | 2010-11 |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Suraj Kund, Kakkarpur, Faridabad | 1540500 | 345000 | 1003720 |
| 2. | Jal Mahal Narnaul, Mahendergarh | 1104006 | 304849 | 2513946 |
| 3. | Group of Monuments, Jhajjar | 0 | 166614 | 1509279 |
| 4. | Nabha House, Kuruksehtra | 2640110 | 1559303 | 5150813 |
| 5. | Sheikh Chilli's Tomb, Thanesar | 2112998 | 3199650 | 1371901 |
| 6. | Ancient Site, Harsh Ka Tilla, Thanesar | 3303705 | 5336822 | 2355321 |
| 7. | Karan ka Tilla, Thanesar | 0 | 185000 | 0 |
| 8. | Raja Harsh ka Tila, Thanesar | 135536 | 78508 | 71641 |
|  | Pather Masjid, Thanesar | 511844 | 1115435 | 25000 |
| 10. | Kala Amb, Panipat | 3012749 | 5142005 | 1832279 |


| 52 | Written Answers to [RAJYA SABHA] | [RAJYA SABHA] | Starred Questions |  |
| :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 |
| 11. | Ancient Mound Complex, Agroha, Hissar | 2252551 | 2855997 | 5901725 |
| 12. | Ferozshah Palace, Hissar | 1643238 | 182236 | 70582 |
| 13. | Prithviraj Fort, Hansi | 3013296 | 2863697 | 1196302 |
| 14. | Ancient Mound, Rakhigarhi | 27195 | 2394 | 204 |
| 15. | Shiva Temple, Kalayat, Kaithal | 1889084 | 37917 | 381921 |
| 16. | Gujri Mahal, Hissar | 61020 | 4488 | 24159 |
| 17. | Barsi Gae, Hansi | 22566 | 7240 | 5068 |
| 18. | Gharaunda Sarai Gharaunda, Karnal | 45083 | 1788507 | 44603 |
| 19. | Kabuli Bagh Mosque, Panipat | 1471774 | 312044 | 1137259 |
| 20. | Ibrahim Lodhi Tomb, Panipat | 248583 | 0 | 10000 |
| 21. | Gause Ali Khan, Farukh Nagar, Faridabad | 7207 | 3484 | 0 |
| 22. | Khwaja Khizirs Tomb, Sonepat | 688186 | 1805902 | 732692 |
| 23. | Anangpur Dam, Faridabad | 100000 | 1712110 | 1119557 |
| 24. | Buriya Ka Nala, Faridabad | 52254 | 53040 | 0 |
| 25. | Shah Ibrahim Tomb Narnaul, Mahendergarh | 0 | 1832929 | 650540 |
| 26. | Banawali Site Banawali, Hissar | 56738 | 93538 | 21896 |
| 27. | Soldiers Grave, Karnal | 411670 | 40475 | 941225 |
| 28. | Ancient site Naurangabad, Bhiwani | 100000 | 0 | 895587 |
| 29. | Lat of Ferozshah, Fatehabad | 15000 | 0 | 245565 |
| 30. | Adi Badri Complex Yamunanagar, | 96522 | 228340 | 1062884 |
| 31. | Kos Minar Ambala City, Ambala | 115000 | 0 | 0 |
| 32. | The Ghat Polar | 20126 | 0 | 0 |
| 33. | Church Tower Karnal | 665627 | 495151 | 100000 |
| 34. | Shah Jehan Ki Baoli, Meham,Hissar | 362315 | 0 | 50000 |
| 35. | Khokra Kot Rohtak | 803610 | 4009106 | 2306342 |
| 36. | Ali Vardi Khan Gurgaon | 4500 | 42487 | 0 |


| Writt | [21 MAR., 2012 |  | Starred Quest | - 53 |
| :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 |
| 37. | Kos Minar Ghanaur, Sonepat | 385038 | 0 | 0 |
| 38. | Kos Minar Sonepat Near Bus Stand, Sonepat | 120000 | 0 | 0 |
| 39. | Kos Minar Kusalipur | 362265 | 0 | 0 |
| 40. | Kos Minar Khera Sarai Palwal, Faridabad | 335517 | 0 | 0 |
| 41. | Kos minar No. 15 Sikri, Faridabad | 363925 | 0 | 0 |
| 42. | Kos Minar Aurangabad | 323106 | 0 | 0 |
| 43. | Kos Minar Taraf Afghan, Panipat | 273373 | 0 | 0 |
| 44. | Kos Minar Gadhpuri No. 16, Faridabad | 441454 | 0 | 0 |
| 45. | Kos Minar Gadhpuri No. 17, Faridabad | 402308 | 0 | 0 |
| 46. | Kos Minar Manana | 373727 | 213315 | 0 |
| 47. | Shah Quli Khan Tomb, Mahendergarh | 1576282 | 0 | 621416 |
| 48. | Kos Minar Allapur, Palwal | 0 | 97513 | 0 |
| 49. | Kos Minar 29, Faridabad | 0 | 25000 | 0 |
| 50. | Kos Minar 35, Faridabad | 0 | 81212 | 0 |
| 51. | Kos Minar Namaste Chowk, Karnal | 0 | 151375 | 85633 |
| 52. | Kos Minar Karnal, Karnal | 0 | 0 | 212990 |
| 53. | Ancient Site Amin, KKR | 0 | 0 | 83029 |
| 54. | Kushana Stupa Asandh | 0 | 0 | 15293 |
| 55. | Kos Minar Baini Kalan | 0 | 0 | 336507 |
| 56. | Kos Minar Akbarpur Barota | 0 | 0 | 251602 |
| 57. | Kos Minar Bainyapur | 0 | 0 | 340186 |
| 58. | Providing Notice Bards Thanesar Sub Circle | 0 | 0 | 485094 |
|  | Total | 33491588 | 36072683 | 35163761 |
| B. | Chemical Preservation |  |  |  |
| 1. | Jal Mahal (Exterior) Narnaul, Distt. Mahendragarh | 955292 | 407457 | 475532 |


| 1 | 2 | 3 | 4 | 5 |
| :---: | :---: | :---: | :---: | :---: |
| 2. | Cantonment Church Tower, Karnal, Distt. Karnal | 538685 | 0 | 0 |
| 3. | Pathar Masjid, Thanesar, Distt. Kurukshetra | 0 | 503748 | 0 |
| 4. | Sheikh Chilli's Tomb, Thanesar, Distt. Kurukshetra | 0 | 0 | 53405 |
|  | Total | 1493977 | 911205 | 528937 |

C. Environmental Development

| 1. | Harshvardhan Park, Thaneswar | 193339 | 175644 | 156170 |
| :--- | :--- | ---: | :--- | :--- |
| 2. | Harsh ka Teela, Thaneswar | 1363238 | 787057 | 817081 |
| 3. | Raja Karan ka Ttela, Kurukshetra | 825000 | 425080 | 468070 |
| 4. | Kabuli Bagh Mosque, Panipat | 96099 | 119173 | 72612 |
| 5. | War Memorial site (Kale Amb), Panipat | 218430 | 223477 | 233095 |
| 6. | Ruined Fort of Prithvi Raj Chauhan, Hansi | 191890 | 209492 | 336249 |
| 7. | Jal Mahal Narnaul | 567249 | 213966 | 653922 |
| 8. | Khawaja KhjriTomb, Sonipat | 179559 | 243017 | 240774 |
| 9. | Church Tower, Karnal | 306390 | 149818 | 179723 |
| 10. | Shahjahan ki Baoli, Meham | 120520 | 115547 | 47864 |
| 11. | Group of Tombs, Jhajjar | 99490 | 22108 | 18465 |
| 12. | Adi Badri, Yamuna Nagar | 10000 | 849462 | 147600 |
| 13. | Suraj Kund, Faridabad | 286764 | 384208 | 238557 |
|  | Total | 4457968 | 3918049 | 3610182 |

## Total Expenditure

| A. | Structural Conservation | 33491588 | 36072683 | 35163761 |
| :--- | :--- | ---: | ---: | ---: |
| B. | Chemical Preservation | 1493977 | 911205 | 528937 |
| C. | Environmental Development | 4457968 | 3918049 | 3610182 |
|  | Gross Total | 39443533 | 40901937 | 39302880 |

## Providing employment to all

## *116. SHRIMATI T. RATNA BAI :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
(a) whether Government is providing "employment to all";
(b) if so, the details thereof in the Eleventh Five Year Plan;
(c) the State-wise status of such employment especially in Andhra Pradesh where the backward areas are facing unrest with reservation policy implemented so far, during the last five years also;
(d) the State-wise response received so far for the period on such schemes; and
(e) the future action plan prepared for the Twelfth Five Year Plan period?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) Government has been making continuous efforts by focusing on creation of productive employment at a faster pace in order to raise incomes of masses to bring about a general improvement in their living conditions. The job opportunities are created on account of growth in Gross Domestic Product (GDP), investment in infrastructure development, growth in exports, etc. Government of India has also been implementing various employment generation programmes such as Prime Minister’s Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY); Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and Swarna Jayanti Shahari Rozgar Yojana (SJSRY); besides entrepreneurial development programmes run by the Ministry of Micro, Small \& Medium Enterprises.

The Eleventh Five Year Plan provided an Opportunity to restructure policies to achieve a new vision based on faster, more broad-based and inclusive growth. It aimed at making employment generation an integral part of the growth process and devised strategies to accelerate not only growth of employment but also of wages of the poorly paid. Additional Employment opportunities have been generated in the services and manufacturing sectors. Measures have been taken to boost labour intensive manufacturing sectors, such as, food processing, leather products, footwear, textiles and services sector, such as, Tourism and Construction.
(c) and (d) State-wise details including those of Andhra Pradesh of employment generation during last four years and current year are given in Statement-I-IV (See below).
(e) The Approach Paper to the 12th Five Year Plan (2012-17) lays focus on
faster, sustainable and more inclusive growth for creating adequate livelihood opportunities. Such job opportunities could come from faster expansion in agroprocessing supply chains, steady modernization of farming, maintenance of equipments, other elements of rural infrastructure and the services sector.

## Statement-I

State/Union Territory (UT) - wise details of Estimated Employment Opportunities created under Prime Minister 's Employment Generation Programme (PMEGP)
during 2008-09 to 2001-12*

|  |  |  |  | (Number in persons) |  |
| :---: | :---: | :---: | :---: | :---: | :---: |
| Sl. | State/UT | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
| N |  |  |  |  | (upto |
|  |  |  |  | 29.02.2012) |  |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | UT Chandigarh | 160 | 500 | 302 | 41 |
| 2. | Delhi | 10 | 348 | 605 | 1190 |
| 3. | Haryana | 4840 | 4283 | 10508 | 10673 |
| 4. | Himachal Pradesh | 3090 | 1963 | 4781 | 2617 |
| 5. | Jammu \& Kashmir | 6800 | 17820 | 15986 | 6890 |
| 6. | Punjab | 2660 | 8764 | 8239 | 5938 |
| 7. | Rajasthan | 5400 | 13299 | 24085 | 13987 |
| 8. | A \& N Islands | 400 | 264 | 321 | 357 |
| 9. | Bihar | 58730 | 5112 | 8316 | 16272 |
| 10. | Jharkhand | 4980 | 3250 | 15450 | 6448 |
| 11. | Orissa | 16540 | 17812 | 25842 | 21770 |
| 12. | West Bengal | 40020 | 69203 | 56794 | 45394 |
| 13. | Arunachal Pradesh | 1140 | 1380 | 2320 | 3710 |
| 14. | Assam | 12260 | 15280 | 38473 | 28699 |
| 15. | Manipur | 0 | 1166 | 1626 | 2111 |
| 16. | Meghalaya | 0 | 2167 | 1609 | 1955 |

Written Answers to [21 MAR., 2012] Starred Questions 57

| 1 | 2 | 3 | 4 | 5 | 6 |
| :--- | :--- | ---: | ---: | ---: | ---: |
| 17. | Mizoram | 0 | 1705 | 3658 | 2100 |
| 18. | Nagaland | 50 | 286 | 1396 | 4289 |
| 19. | Tripura | 250 | 1710 | 2290 | 4601 |
| 20. | Sikkim | 100 | 226 | 284 | 73 |
| 21. | Andhra Pradesh | 8650 | 73417 | 53808 | 34194 |
| 22. | Karnataka | 12200 | 17198 | 14000 | 16744 |
| 23. | Kerala | 3650 | 15970 | 11375 | 12430 |
| 24. | Lakshadweep | 0 | 120 | 200 | 0 |
| 25. | Puducherry | 480 | 396 | 757 | 234 |
| 26. | Tamil Nadu | 11970 | 45511 | 31895 | 35536 |
| 27. | Goa | 10 | 1409 | 2456 | 1245 |
| 28. | Gujarat | 2680 | 7892 | 21232 | 8058 |
| 29. | Maharashtra | 16920 | 21961 | 33285 | 9668 |
| 30. | Chattisgarh | 5840 | 7410 | 18213 | 6163 |
| 31. | Madhya Pradesh | 4160 | 12294 | 17467 | 14682 |
| 32. | Uttarakhand | 3840 | 8345 | 8766 | 3738 |
| 33. | Uttar Pradesh | 27240 | 41536 | 45685 | 32260 |
|  | Total | 419997 | 482024 | 357067 |  |

* Scheme started during 2008-09


## Statement-II

Employment Generated/Total Swarozgar is Assisted under Swarnjayanti Gram Swarozgar Yojana (SGSY) during 2007-08 to 2011-12

| Sl.No. States | $2007-08$ | $2008-09$ | $2009-10$ | $2010-11$ | $2011-12^{*}$ |  |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Andhra Pradesh | 263615 | 188837 | 295568 | 165205 | 51176 |
| 2. | Arunachal Pradesh | 1599 | 774 | 1496 | 1036 | 167 |


| 58 | Written Answers to | [RAJYA SABHA] |  |  | Starred Questions |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 3. | Assam | 100261 | 142728 | 164752 | 143941 | 86573 |
| 4. | Bihar | 100159 | 127226 | 157801 | 162009 | 80566 |
| 5. | Chhattisgarh | 44914 | 46542 | 50311 | 53564 | 28669 |
| 6. | Goa | 735 | 892 | 1489 | 768 | 159 |
| 7. | Gujarat | 45189 | 41728 | 46131 | 46820 | 19985 |
| 8. | Haryana | 19891 | 20639 | 24392 | 30199 | 11693 |
| 9. | Himachal Pradesh | 7764 | 11863 | 12284 | 11615 | 7086 |
| 10. | Jammu \& Kashmir | 6818 | 6990 | 5644 | 4271 | 3660 |
| 11. | Jharkhand | 77168 | 83103 | 116670 | 113903 | 42346 |
| 12. | Karnataka | 95409 | 99950 | 96470 | 107283 | 40706 |
| 13. | Kerala | 39683 | 43784 | 47426 | 47046 | 23242 |
| 17. | Meghalaya | 3419 | 2195 | 5211 | 40552 | 4524 |
| 18. | Mizoram | 5830 | 8748 | 8159 | 3565 | 2296 |
| 19. | Nagaland | 2259 | 3205 | 3884 | 4993 | 0 |
| 20. | Orissa | 87171 | 126206 | 131334 | 138595 | 89586 |
| 21. | Punjab | 15402 | 13109 | 14504 | 15657 | 5157 |
| 22. | Rajasthan | 50351 | 58495 | 62094 | 74853 | 31631 |
| 23. | Sikkim | 1718 | 1689 | 1463 | 1294 | 845 |
| 24. | Tamil Nadu | 152907 | 113097 | 107486 | 138916 | 45212 |
| 25. | Tripura | 13672 | 23847 | 30959 | 63890 | 5079 |
| 26. | Uttar Pradesh | 292105 | 319568 | 345408 | 391700 | 246250 |
| 27. | Uttarakhand | 13482 | 18044 | 18590 | 20789 | 12386 |
| 28. | West Bengal | 60736 | 99905 | 63092 | 66942 | 55348 |
| 29. | Andaman \& Nicobar Islands | 195 | 243 | 587 | 448 | 277 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: |
| 30. | Daman \&Diu | 0 | 0 | 0 | 0 | 0 |
| 31. | Dadra \& Nagar Haveli | 0 | 24 | 0 | 0 | 0 |
| 32. | Lakshadweep | 177 | 0 | 0 | 0 | 0 |
| 33. | Puducherry | 1087 | 1257 | 3103 | 1913 | 2037 |
|  | Tотац | 1699295 | 1861875 | 2085177 | 2109986 | 1047046 |
|  | * upto 01.02.2012 |  |  |  |  |  |

## Statement-III

Employment Generated - persondays under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during 2007-08 to 2001-12

| Sl.No. | States | Employment Generated (in lakh persondays) |  |  |  |  |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: |
|  |  | $2007-08$ | $2008-09$ | $2009-10$ | $2010-11$ | $2011-12^{*}$ |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Andhra Pradesh | 2010.28 | 2735.45 | 4044.30 | 3351.61 | 2243.25 |
| 2. | Arunachal Pradesh | 2.79 | 34.98 | 16.98 | 31.12 | 0.14 |
| 3. | Assam | 487.61 | 751.07 | 732.97 | 470.52 | 274.03 |
| 4. | Bihar | 843.03 | 991.75 | 1136.91 | 1602.62 | 270.95 |
| 5. | Chhattisgarh | 1316.11 | 1243.18 | 1041.57 | 1110.35 | 958.62 |
| 6. | Gujarat | 90.06 | 213.07 | 585.10 | 491.84 | 267.72 |
| 7. | Haryana | 35.76 | 69.11 | 59.03 | 84.20 | 84.76 |
| 8. | Himachal Pradesh | 97.53 | 205.28 | 284.94 | 219.46 | 199.01 |
| 9. | Jammu and Kashmir | 36.80 | 78.80 | 128.71 | 210.68 | 94.30 |
| 10. | Jharkhand | 747.54 | 749.97 | 842.47 | 830.90 | 472.95 |
| 11. | Karnataka | 197.78 | 287.64 | 2003.49 | 1097.85 | 447.53 |
| 12. | Kerala | 60.75 | 153.75 | 339.72 | 480.34 | 527.29 |
| 13. | Madhya Pradesh | 2753.01 | 2946.97 | 2624.03 | 2198.18 | 1172.38 |


| 60 | Written Answers to | [RAJYA SABHA] |  | Starred Questions |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 14. | Maharashtra | 184.86 | 419.85 | 274.33 | 200.00 | 412.61 |
| 15. | Manipur | 48.32 | 285.62 | 306.17 | 295.61 | 70.61 |
| 16. | Meghalaya | 41.33 | 86.31 | 148.48 | 199.81 | 112.78 |
| 17. | Mizoram | 31.53 | 125.82 | 170.35 | 165.98 | 72.57 |
| 18. | Nagaland | 24.31 | 202.70 | 284.27 | 334.34 | 85.36 |
| 19. | Orissa | 405.23 | 432.58 | 554.08 | 976.57 | 386.18 |
| 20. | Punjab | 19.15 | 39.89 | 77.15 | 75.40 | 50.80 |
| 21. | Rajasthan | 1678.38 | 4829.55 | 4498.09 | 3026.22 | 1759.03 |
| 22. | Sikkim | 8.60 | 26.34 | 43.28 | 48.14 | 20.85 |
| 23. | Tamil Nadu | 645.25 | 1203.59 | 2390.75 | 2685.93 | 2490.81 |
| 24. | Tripura | 181.05 | 351.12 | 460.23 | 374.51 | 406.43 |
| 25. | Uttar Pradesh | 1363.05 | 2272.21 | 3559.26 | 3348.97 | 2161.58 |
| 26. | Uttarakhand | 80.34 | 104.33 | 182.39 | 230.20 | 133.69 |
| 27. | West Bengal | 968.77 | 786.61 | 1551.67 | 1553.08 | 869.21 |
| 28. | Andaman And | - | 1.00 | 5.82 | 4.03 | 5.02 |
|  | Nicobar Islands |  |  |  |  |  |
| 29. | Dadra \& Nagar Haveli | - | 0.48 | 0.70 | 0.47 | 0.00 |
| 30. | Daman \& Diu | - | 0.00 | 0.00 | 0.00 | 0.00 |
| 31. | Goa | - | 0.00 | 1.85 | 3.70 | 2.95 |
| 32. | Lakshadweep | - | 1.82 | 1.41 | 1.34 | 1.32 |
| 33. | Duducherry | - | 1.64 | 9.07 | 11.27 | 8.47 |
|  | Total | 14359.22 | 21632.48 | 28359.59 | 25715.24 | 16063.23 |

## Statement-IV

62 Written Answers to 10 [RAJYA SABHA]

| 22. | Rajasthan | 8832 | 4645 | 4833 | 4037 | 9404 | 5315 | 7305 | 3355 | 2887 | 4108 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 23. | Sikkim | 71 | 350 | 479 | 1478 | 86 | 0 | 80 | 320 | 96 | 755 |
| 24. | Tamil Nadu | 13026 | 8193 | 23659 | 73024 | 2065 | 1224 | 3925 | 7198 | 2625 | 6057 |
| 25. | Tripura | 655 | 4316 | 272 | 1826 | 200 | 1014 | 362 | 1586 | 253 | 1688 |
| 26. | Uttarakhand | 0 | 0 | 736 | 1414 | 992 | 1744 | 904 | 2168 | 637 | 1454 |
| 27. | Uttar Pradesh | 26080 | 54869 | 27302 | 54802 | 3145 | 15281 | 7402 | 52419 | 3615 | 25735 |
| 28. | West Bengal | 9468 | 1547 | 4690 | 2268 | 5024 | 7049 | 4412 | 5878 | 4528 | 16352 |
| 29. | A \& N Islands | 53 | 0 | 29 | 1 | 43 | 1 | 43 | 0 | 65 | 0 |
| 30. | Chandigarh | 30 | 745 | 607 | 5459 | 0 | 0 | 112 | 124 | 154 | 331 |
| 31. | D \& N Haveli | 0 | 0 | 67 | 219 | 0 | 0 | 0 | 0 | 0 | 0 |
| 32. | Daman \& Diu | 0 | 0 | 68 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Delhi | 1297 | 250 | 275 | 325 | 95 | 109 | 2298 | 548 | 306 | 395 |
| 34. | Puducherry | 450 | 880 | 70 | 417 | 306 | 44 | 497 | 276 | 189 | 92 |
|  | Total | 181050 | 248264 | 184736 | 303418 | 86066 | 187644 | 82668 | 254229 | 51449 | 249874 |

[^5]
## Coast Guard station at Hazira

## *117. SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of DEFENCE be pleased to state:
(a) whether the Ministry is aware about security threats to Hazira, the largest industrial hub of our nation, as it is located very near to the sea-border of Pakistan;
(b) whether concerned officials of Central Government have inspected this area during the last three years for security assessment;
(c) if so, the details thereof;
(d) whether the Ministry is cautious to avoid any probable external threats to Hazira as nation cannot tolerate incident like 26 November, Mumbai terrorist attacks again; and
(e) whether the Ministry proposes to set-up a Coast Guard station at Hazira as Marine Police have their own limitations?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (e) Review of coastal security apparatus is an ongoing process.

After the 26 November Mumbai attacks, various measures have been taken by the Government to strengthen coastal security which include setting up of additional Coast Guard Stations and establishment of a chain of static sensors. The area is being kept under surveillance by deploying the assets of Indian Coast Guard and Marine Police. Additionally, air assets at Daman Which is located 40 NM south of Hazira are available for pressing into action at short notice.

A vulnerability gap analysis was conducted by the coastal States in consultation with the Indian Coast Guard. With a view to supplement coastal security initiatives of Indian Navy and Indian Coast Guard and identification of vulnerabilities/gaps in the infrastructure available to States/UTs, a total of 204 Coastal Marine Police stations have been sanctioned in Phase I and Phase II of the Coastal Security Scheme being implemented by the Ministry of Home Affairs.

A coastal marine police station has already been established at Hazira and another one approved for establishment at Dahej to function under Hub and Spoke concept, fully supported by Coast Guard Stations for augmentation of efforts. In view of this it has been decided not to set up a Coast Guard Station at Hazira at the Moment.

## Revival of women cadre by Lashkar-e-Taiba

*118. SHRI NATUJI HALAJI THAKOR :
Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that the banned militant outfit 'Lashkar-e-Taiba' is reviving its women cadre and planning to use them in the valley;
(b) if so, the details thereof; and
(c) what action has been taken/proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) There have been some unconfirmed reports in this regard. However, thee are no reports of successful infiltration or terrorist activity by LeT women cadre in Jammu \& Kashmir.
(b) Does not arise.
(c) The security forces are keeping a strict vigil on the activities of the LeT.

## Damage to apparatuses of Jantar Mantar due to multi-storey buildings

$\dagger^{*} 119$. SHRI KAPTAN SINGH SOLANKI :
Will the Minister of CULTURE be pleased to state:
(a) whether it is a fact that many apparatuses of Jantar mantar have become useless as the multi storeyed buildings have come up at Janpath near Jantar mantar;
(b) if so, the details thereof;
(c) whether Government has laid down any policy regarding construction works near archaeological sites; and
(d) if so, the details thereof?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) to (d) The apparatuses of Jantar Mantar are largely operational despite some adverse impact caused by multistoreyed buildings in the vicinity.

As per government policy, and in accordance with the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR Act), no new

[^6]construction is permissible in the prohibited areas around the centrally protected monuments, and the permissible construction/reconstruction activity in the regulated areas is subject to the provisions of the notified heritage bye-laws.

## Houses to slum dwellers in urban areas

*120. SHRI RAMA CHANDRA KHUNTIA :
Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:
(a) whether Government has fixed any target for providing houses to slum dwellers in urban areas; and
(b) if so, the total funds allotted to different cities in different States for the purpose and total houses constructed till date?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) No physical targets were fixed for construction of houses under the Basic Services to the Urban Poor (BSUP) and the Integrated Housing and Slum Development Programme (IHSDP) components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) Scheme, launched on 3rd December 2005. However, on the basis of average costs and total financial outlay, it was estimated that 1.5 million houses with basic amenities could be targeted. The exact number of houses proposed to be constructed for slum dwellers/urban poor would depend upon the concerned State's capacity \& resources to construct all the houses sanctioned for the Mission-period.

Rajiv Awas Yojana’ (RAY) has been launched on 02.06.2011. The Phase-I of Rajiv Awas Yojana is for a period of two years from the date of approval of the scheme with an outlay of Rs. 5000 crores while Phase-II will cover the remaining period of the 12th Five Year Plan. The scheme is expected to cover about 250 cities, across the entire country by the end of Twelfth Plan (2017). The schemes of Affordable Housing in partnership and I.S.H.U.P. have been dovetailed with RAY. No targets have been fixed for construction of dwelling units under Rajiv Awas Yojana (RAY).
(b) 1524 projects with a total project cost of Rs. 40217.02 crores and Central Share of Rs. 21836.16 crores have been approved for construction/upgradation of total 1572780 dwelling units DUs in 951 Mission Cities/towns all over the country under JNNURM. Of the sanctioned dwelling units, 572250 DUs have been completed, 380117 DUs are in progress. The total funds allotted to States and the progress made so far is given in Statement-I and Statement-II.

## Statement-I

| JNNURM-Basic Service to the Urban Poor (Sub Mission II) |  |  |  |  |  |  |  |  |  |  |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| Total Projects Approved |  |  |  |  |  |  |  |  |  |  |  |  |
| Sl. No. | Name of the State/UT | Mission Cities | Projects <br> Approved | Total <br> Project <br> Cost <br> Approved | Total No. of Dwelling Units Approved ( $\mathrm{N}+\mathrm{U}$ ) | Total <br> Central <br> Share <br> Approved | Total <br> State <br> Share <br> Approved | 1st Installment Sanctioned | 2nd Installment Sanctioned | 3rd Installment Sanctioned | 4th Installment Sanctioned | $\begin{gathered} \text { Total } \\ \text { ACA } \\ \text { Released } \end{gathered}$ |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| 1. | Andhra Pradesh | Hyderabad | 17 | 1884.89 | 78746 | 809.77 | 1075.13 | 202.44 | 190.63 | 146.04 | 82.51 | 606.70 |
| 2. | Andhra Pradesh | Vijyawada | 8 | 743.43 | 31525 | 366.64 | 376.78 | 91.66 | 91.66 | 44.25 | 44.25 | 271.81 |
| 3. | Andhra Pradesh | Tirupati | 1 | 99.24 | 3360 | 58.94 | 40.31 | 14.73 | 14.73 | 14.73 | 0.00 | 36.29 |
| 4. | Andhra Pradesh | Viskhapatnam | 12 | 765.27 | 24423 | 319.37 | 443.41 | 80.12 | 80.12 | 78.41 | 50.43 | 289.08 |
|  | Sub-Total | 4 | 38 | 3492.83 | 138054 | 1554.72 | 1935.63 | 388.95 | 377.14 | 283.43 | 177.19 | 1203.89 |
| 1. | Assam | Guwahati | 2 | 108.44 | 2260 | 97.60 | 10.84 | 24.40 | 24.40 | 0.00 | 0.00 | 48.80 |
|  | Sub-Total | 1 | 2 | 108.44 | 2260 | 97.60 | 10.84 | 24.40 | 24.40 | 0.00 | 0.00 | 48.80 |
| 1. | Arunachal Pradesh | Itanagar | 3 | 60.94 | 996 | 54.46 | 6.47 | 13.62 | 0.84 | 0.84 | 0.00 | 12.67 |
|  | Sub-Total | 1 | 60.94 | 996 | 54.46 | 6.47 | 13.62 | 0.84 | 0.84 | 0.00 | 12.67 |  |
| 1. | Chandigarh | Chandigarh | 3 | 576.49 | 25728 | 404.76 | 171.73 | 101.19 | 99.03 | 99.03 | 75.03 | 275.25 |
|  | Sub-Total | 1 | 3 | 576.49 | 25728 | 404.76 | 171.73 | 101.19 | 99.03 | 99.03 | 75.03 | 275.25 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | Chandigarh | Raipur | 6 | 462.49 | 30000 | 364.99 | 97.50 | 91.25 | 78.05 | 0.00 | 0.00 | 169.29 |
|  | Sub-Total | 1 | 6 | 462.49 | 30000 | 364.99 | 97.50 | 91.25 | 78.05 | 0.00 | 0.00 | 169.29 |
| 1. | Bihar | Patna | 17 | 655.41 | 20372 | 274.05 | 381.37 | 68.51 | 0.00 | 0.00 | 0.00 | 68.51 |
| 2. | Bihar | Bodhgaya | 1 | 54.57 | 2000 | 38.71 | 15.86 | 9.68 | 0.00 | 0.00 | 0.00 | 9.68 |
|  | Sub-Total | 2 | 1 | 54.57 | 2000 | 38.71 | 15.86 | 9.68 | 0.00 | 0.00 | 0.00 | 9.68 |
| 1. | Delhi | Delhi | 17 | 3257.72 | 74312 | 1469.43 | 1788.29 | 367.36 | 50.19 | 24.74 | 0.00 | 440.42 |
|  | Sub-Total | 1 | 17 | 3257.72 | 74312 | 1469.43 | 1788.29 | 367.36 | 50.19 | 24.74 | 0.00 | 440.42 |
| 1. | Gujarat | Ahemdabad | 5 | 567.68 | 33824 | 276.21 | 291.47 | 64.05 | 63.59 | 63.59 | 63.59 | 254.35 |
| 2. | Gujarat | Rajkot | 3 | 193.32 | 8664 | 93.77 | 99.55 | 23.44 | 11.98 | 11.98 | 0.00 | 35.93 |
| 3. | Gujarat | Surat | 12 | 699.30 | 46856 | 332.48 | 366.81 | 83.09 | 67.14 | 67.14 | 67.14 | 281.43 |
| 4. | Gujarat | Vadodara | 4 | 344.84 | 17152 | 165.15 | 179.69 | 41.29 | 24.47 | 24.47 | 16.26 | 108.39 |
|  | Sub-Total | 4 | 25 | 1886.39 | 108944 | 930.11 | 956.28 | 227.49 | 167.18 | 167.18 | 146.99 | 680.09 |
| 1. | Goa | Panaji | 1 | 10.22 | 155 | 4.60 | 5.62 | 1.15 | 0.00 | 0.00 | 0.00 | 1.15 |
|  | Sub-Total | 1 | 1 | 10.22 | 155 | 4.60 | 5.62 | 1.15 | 0.00 | 0.00 | 0.00 | 1.15 |
| 1. | Haryana | Faridabad | 2 | 64.23 | 3248 | 31.18 | 33.05 | 7.79 | 7.79 | 7.79 | 7.79 | 31.18 |
|  | Sub-Total | 1 | 2 | 64.23 | 3248 | 31.18 | 33.05 | 7.79 | 7.79 | 7.79 | 7.79 | 31.18 |
| 1. | Himachal Pradesh | Shimla | 2 | 24.01 | 636 | 18.27 | 5.74 | 4.57 | 0.00 | 0.00 | 0.00 | 4.57 |
|  | Sub-Total | 1 | 2 | 24.01 | 636 | 18.27 | 5.74 | 4.57 | 0.00 | 0.00 | 0.00 | 4.57 |


| 1. | Jammu \& Kashmir | Jammu | 3 | 49.09 | 1455 | 41.40 | 7.70 | 10.35 | 3.19 | 3.19 | 0.00 | 16.73 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 2. | Jammu \& Kashmir | Srinagar | 2 | 113.30 | 5222 | 93.05 | 20.25 | 23.26 | 0.00 | 0.00 | 0.00 | 23.26 |
|  | Sub-Total | 2 | 5 | 162.39 | 6677 | 134.44 | 27.95 | 33.61 | 3.19 | 3.19 | 0.00 | 39.99 |
| 1. | Jharkhand | Ranchi | 6 | 263.58 | 8928 | 200.60 | 62.99 | 50.15 | 0.00 | 0.00 | 0.00 | 50.15 |
| 2. | Jharkhand | Jamshedpur | 3 | 148.86 | 4176 | 71.98 | 76.88 | 17.99 | 0.00 | 0.00 | 0.00 | 17.99 |
| 3. | Jharkhand | Dhanbad | 5 | 117.94 | 3620 | 56.16 | 61.78 | 14.04 | 0.00 | 0.00 | 0.00 | 14.04 |
|  | Sub-Total | 3 | 14 | 530.38 | 16724 | 328.74 | 201.65 | 82.18 | 0.00 | 0.00 | 0.00 | 82.18 |
| 1. | Karnataka | Bangalore | 14 | 584.8. | 19984 | 236.60 | 348.24 | 59.15 | 44.73 | 39.33 | 0.00 | 143.20 |
| 2. | Karnataka | Mysore | 4 | 258.63 | 8134 | 171.36 | 87.27 | 42.84 | 42.84 | 24.64 | 0.00 | 110.32 |
|  | Sub-Total | 2 | 18 | 843.47 | 28118 | 407.96 | 435.50 | 101.99 | 87.57 | 63.96 | 0.00 | 253.52 |
| 1. | Kerala | Thiruvananthapuram | 4 | 208.01 | 13187 | 165.73 | 42.27 | 41.43 | 33.64 | 7.46 | 0.00 | 75.07 |
| 2. | Kerala | Kochi | 3 | 135.66 | 10390 | 67.83 | 67.83 | 16.96 | 16.38 | 0.00 | 50.30 |  |
|  | Sub-Total | 2 | 7 | 343.67 | 23577 | 233.56 | 110.11 | 58.39 | 50.60 | 23.84 | 0.00 | 125.37 |
| 1. | Madhya Pradesh | Bhopal | 14 | 443.45 | 23609 | 212.28 | 231.26 | 53.07 | 40.58 | 33.08 | 16.40 | 137.57 |
| 2. | Madhya Pradesh | Indore | 3 | 156.27 | 8017 | 75.03 | 81.24 | 18.76 | 18.76 | 17.20 | 0.00 | 45.01 |
| 3. | Madhya Pradesh | Jabalpure | 4 | 87.53 | 8500 | 43.69 | 43.84 | 10.92 | 5.98 | 0.00 | 0.00 | 16.91 |
| 4. | Madhya Pradesh | Ujjain | 1 | 17.41 | 1320 | 13.26 | 4.15 | 3.32 | 3.32 | 3.32 | 0.00 | 9.95 |
|  | Sub-Total | 4 | 22 | 704.65 | 41446 | 344.26 | 360.48 | 86.07 | 68.64 | 53.60 | 16.40 | 209.43 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | Maharashtra | Greater Mumbai | 15 | 2761.59 | 57002 | 1164.03 | 1597.6 | 291.01 | 203.21 | 112.14 | 50.27 | 666.01 |
| 2. | Maharashtra | Nagpur | 9 | 800.41 | 13583 | 346.56 | 453.86 | 86.64 | 9.27 | 9.27 | 0.00 | 111.12 |
| 3. | Maharashtra | Nashik | 6 | 275.76 | 13200 | 124.42 | 151.34 | 31.11 | 29.22 | 15.84 | 0.00 | 74.47 |
| 4. | Maharashtra | Nanded | 10 | 1001.62 | 26307 | 703.20 | 298.41 | 175.80 | 134.39 | 66.69 | 0.00 | 376.89 |
| 5. | Maharashtra | Pune | 15 | 1215.20 | 44658 | 583.20 | 632.00 | 145.80 | 124.11 | 44.93 | 19.61 | 390.22 |
|  | Sub-Total | 5 | 55 | 6054.58 | 154750 | 2921.41 | 3133.17 | 730.35 | 500.20 | 248.87 | 69.88 | 1618.70 |
| 1. | Manipur | Imphal | 1 | 51.23 | 1250 | 43.91 | 7.32 | 10.98 | 10.98 | 0.00 | 0.00 | 21.96 |
|  | Sub-Total | 1 | 1 | 51.23 | 1250 | 43.91 | 7.32 | 10.98 | 10.98 | 0.00 | 0.00 | 21.96 |
| 1. | Meghalaya | Shillong | 3 | 51.74 | 768 | 40.35 | 11.39 | 10.09 | 10.09 | 5.94 | 0.00 | 26.12 |
|  | Sub-Total | 1 | 3 | 51.74 | 768 | 40.35 | 11.39 | 10.09 | 10.09 | 5.94 | 0.00 | 26.12 |
| 1. | Mizoram | Aizwal | 4 | 91.32 | 1096 | 80.11 | 11.21 | 20.03 | 20.03 | 0.00 | 0.00 | 40.06 |
|  | Sub-Total | 1 | 4 | 91.32 | 1096 | 80.11 | 11.21 | 20.03 | 20.03 | 0.00 | 0.00 | 40.06 |
| 1. | Nagaland | Kohima | 1 | 134.50 | 3504 | 105.60 | 28.90 | 26.40 | 26.40 | 26.40 | 0.00 | 79.20 |
|  | Sub-Total | 1 | 1 | 134.50 | 3504 | 105.60 | 28.90 | 26.40 | 26.40 | 26.40 | 0.00 | 79.20 |
| 1. | Orissa | Bhubaneshwar | 4 | 63.60 | 2153 | 46.16 | 17.44 | 11.54 | 10.29 | 6.01 | 0.00 | 27.84 |
| 2. | Orissa | Puri | 2 | 11.02 | 355 | 8.02 | 3.01 | 2.00 | 0.00 | 0.00 | 0.00 | 2.00 |
|  | Sub-Total | 2 | 6 | 74.62 | 2508 | 54.18 | 20.44 | 13.54 | 10.29 | 6.01 | 0.00 | 29.85 |


| 1. | Punjab | Ludhiana | 1 | 66.64 | 4832 | 33.27 | 33.37 | 8.32 | 8.32 | 8.32 | 0.00 | 24.95 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 2. | Punjab | Amritsar | 1 | 5.79 | 320 | 2.88 | 2.91 | 0.72 | 0.72 | 0.00 | 0.00 | 1.44 |
|  | Sub-Total | 2 | 2 | 72.43 | 5152 | 36.15 | 36.28 | 9.04 | 9.04 | 8.32 | 0.00 | 26.39 |
| 1. | Puducherry | Puducherry | 3 | 135.98 | 2964 | 83.20 | 52.78 | 20.80 | 8.08 | 1.06 | 0.00 | 22.93 |
|  | Sub-Total | 1 | 3 | 135.98 | 2964 | 83.20 | 52.78 | 20.80 | 8.08 | 1.06 | 0.00 | 22.93 |
| 1. | Rajasthan | Ajmer-Pushkar | 1 | 107.71 | 5337 | 84.57 | 23.14 | 21.14 | 21.14 | 0.00 | 0.00 | 42.28 |
| 2. | Rajasthan | Jaipur | 2 | 181.50 | 5814 | 88.11 | 93.39 | 22.03 | 0.00 | 0.00 | 0.00 | 43.18 |
|  | Sub-Total | 2 | 3 | 289.21 | 11151 | 172.67 | 116.54 | 43.17 | 21.14 | 0.00 | 0.00 | 85.47 |
| 1. | Tamil Nadu | Chennai | 23 | 1369.28 | 37387 | 592.52 | 776.76 | 148.13 | 108.10 | 55.86 | 49.46 | 333.78 |
| 2. | Tamil Nadu | Coimbatore | 17 | 574.80 | 27637 | 265.62 | 309.18 | 66.40 | 44.72 | 13.40 | 13.23 | 128.70 |
| 3. | Tamil Nadu | Madurai | 11 | 379.21 | 25894 | 181.64 | 197.57 | 45.41 | 45.41 | 45.41 | 10.90 | 143.59 |
|  | Sub-Total | 3 | 51 | 2323.29 | 90918 | 1039.78 | 1283.51 | 259.95 | 198.23 | 114.68 | 73.59 | 606.06 |
| 1. | Sikkim | Gangtok | 3 | 33.58 | 254 | 29.06 | 4.52 | 7.26 | 7.26 | 7.26 | 0.70 | 21.79 |
|  | Sub-Total | 1 | 3 | 33.58 | 254 | 29.06 | 4.52 | 7.26 | 7.26 | 7.26 | 0.70 | 21.79 |
| 1. | Tripura | Agartala | 1 | 16.73 | 256 | 13.96 | 2.77 | 3.49 | 3.49 | 3.49 | 3.49 | 13.96 |
|  | Sub-Total | 1 | 1 | 16.73 | 256 | 13.96 | 2.77 | 3.49 | 3.49 | 3.49 | 3.49 | 13.96 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | Uttar Pradesh | Allahabad | 5 | 68.46 | 1635 | 31.66 | 36.79 | 7.92 | 7.54 | 5.32 | 0.00 | 15.45 |
| 2. | Uttar Pradesh | Agra | 10 | 605.55 | 16793 | 280.46 | 325.08 | 70.12 | 70.12 | 45.65 | 3.66 | 189.54 |
| 3. | Uttar Pradesh | Lucknow | 8 | 371.72 | 14044 | 172.57 | 199.15 | 43.14 | 37.27 | 13.13 | 3.70 | 89.38 |
| 4. | Uttar Pradesh | Mathura | 7 | 214.10 | 4598 | 158.49 | 55.60 | 39.58 | 39.67 | 35.29 | 0.83 | 104.02 |
| 5. | Uttar Pradesh | Meerut | 14 | 391.86 | 10838 | 180.49 | 211.37 | 45.12 | 43.92 | 43.92 | 43.92 | 174.19 |
| 6. | Uttar Pradesh | Kanpur | 14 | 456.12 | 14346 | 211.51 | 244.61 | 52.88 | 38.20 | 38.20 | 26.07 | 136.87 |
| 7. | Uttar Pradesh | Varanasi | 10 | 246.00 | 963 | 113.86 | 132.14 | 28.46 | 28.46 | 15.09 | 0.00 | 61.91 |
|  | Sub-Total | 7 | 68 | 2353.80 | 68217 | 1149.04 | 1204.75 | 287.22 | 265.18 | 196.61 | 78.19 | 771.37 |
| 1. | Uttarakhand | Dehradun | 9 | 62.62 | 1362 | 48.04 | 14.58 | 12.01 | 0.84 | 0.27 | 0.00 | 13.13 |
| 2. | Uttarakhand | Haridwar | 1 | 3.62 | 96 | 2.90 | 0.72 | 0.72 | 0.72 | 0.72 | 0.00 | 2.17 |
| 3. | Uttarakhand | Nainital | 2 | 19.79 | 341.00 | 1.39 | 5.40 | 3.60 | 0.00 | 0.00 | 0.00 | 3.60 |
|  | Sub-Total | 3 | 12 | 86.03 | 1799 | 65.33 | 20.70 | 16.33 | 1.57 | 1.00 | 0.00 | 18.90 |
| 1. | West Bengal | Kolkata | 94 | 3673.17 | 136326 | 1799.28 | 1859.24 | 450.18 | 226.60 | 140.05 | 50.40 | 783.90 |
| 2. | West Bengal | Asansol | 12 | 622.80 | 24344 | 309.25 | 312.58 | 77.31 | 46.02 | 27.62 | 14.70 | 163.97 |
|  | Sub-Total | 2 | 106 | 4295.97 | 160670 | 2108.52 | 2171.82 | 527.49 | 272.63 | 167.68 | 65.09 | 947.87 |
|  | Total | 65 | 502 | 29303.30 | 1028504 | 14635.13 | 14650.17 | 3654.33 | 2379.21 | 1514.93 | 714.34 | 7986.61 |

Statement-II

| Integrated Housing and Slums Development Programme (IHSDP) Total Projects Approved |  |  |  |  |  |  |  |  |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| $\begin{aligned} & \text { Sl. } \\ & \text { No. } \end{aligned}$ | Name of the State | No. of towns/ ULBs | Total <br> No. of <br> Projects <br> Approved | Total <br> Project Cost Approved | Total number of dwelling units Approved (new+U pgradation) | Total Central Share | Total <br> State <br> Share <br> Approved | 1st <br> Installment (50\% of Central Share Approved) | 2st <br> Installment Approved | Total ACA released |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Andhra Pradesh | 56 | 76 | 1064.51 | 44536 | 738.51 | 328.00 | 359.19 | 249.69 | 578.07 |
| 2. | Arunanchal Pradesh | 1 | 1 | 9.95 | 176 | 8.96 | 1.00 | 4.4 | 0.00 | 4.48 |
| 3. | A \& N Island | 1 | 2 | 15.15 | 40 | 13.64 | 1.52 | 6.82 | 0.00 | 5.53 |
| 4. | Assam | 16 | 16 | 84.99 | 8668 | 70.22 | 14.77 | 35.11 | 2.50 | 35.11 |
| 5. | Bihar | 23 | 25 | 431.85 | 18942 | 229.88 | 201.98 | 114.94 | 0.00 | 105.34 |
| 6. | Chattisgarh | 17 | 18 | 225.60 | 17922 | 158.83 | 66.78 | 79.41 | 55.68 | 118.31 |
| 7. | D \& N Haveli | 1 | 2 | 5.74 | 144 | 3.34 | 2.40 | 1.67 | 0.00 | 1.67 |
| 8. | Daman \& Diu | 1 | 1 | 0.69 | 16 | 0.58 | 0.11 | 0.29 | 0.00 | 0.29 |
| 9. | Goa | 1 | 1 | 4.10 | 70 | 1.40 | 2.70 | 0.70 | 0.00 | 0.00 |
| 10. | Gujurat | 49 | 50 | 558.36 | 35568 | 342.03 | 198.81 | 174.18 | 33.32 | 138.44 |
| 11. | Haryana | 15 | 18 | 272.26 | 16608 | 209.70 | 62.57 | 104.85 | 49.01 | 132.86 |
| 12. | Himachal Pradesh | 8 | 8 | 72.71 | 1954 | 48.79 | 23.93 | 24.39 | 0.00 | 24.39 |
| 13. | Jammu \& Kashmir | 37 | 50 | 147.60 | 7623 | 114.32 | 28.43 | 54.39 | 20.97 | 67.24 |


| 12 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 14. Jharkhand | 10 | 10 | 217.93 | 11544 | 131.33 | 86.60 | 65.66 | 0.00 | 65.66 |
| 15. Karnataka | 32 | 34 | 404.00 | 17237 | 222.56 | 181.44 | 111.28 | 98.99 | 210.33 |
| 16. Kerala | 45 | 53 | 273.32 | 26295 | 201.60 | 71.71 | 100.80 | 43.05 | 136.97 |
| 17. Madhya Pradesh | 50 | 53 | 362.41 | 22510 | 249.56 | 112.85 | 124.84 | 12.48 | 133.96 |
| 18. Mizoram | 6 | 8 | 39.27 | 1950 | 29.78 | 9.49 | 14.89 | 14.89 | 29.78 |
| 19. Rajasthan | 49 | 56 | 814.58 | 39770 | 528.86 | 285.72 | 264.43 | 52.66 | 312.69 |
| 20. Meghalaya | 3 | 3 | 41.48 | 912 | 22.43 | 19.05 | 11.21 | 0.00 | 11.21 |
| 21. Manipur | 6 | 6 | 43.38 | 2829 | 32.35 | 10.08 | 16.33 | 10.35 | 26.68 |
| 22. Maharashtra | 85 | 110 | 2140.19 | 101280 | 1421.96 | 718.23 | 710.69 | 107.27 | 688.20 |
| 23. Nagaland | 2 | 2 | 90.13 | 2761 | 44.74 | 43.60 | 22.67 | 7.25 | 29.92 |
| 24. Orissa | 31 | 34 | 292.84 | 13365 | 197.30 | 95.54 | 98.66 | 28.42 | 109.12 |
| 25. Punjab | 9 | 14 | 316.43 | 9984 | 133.54 | 182.89 | 66.77 | 0.00 | 66.77 |
| 26. Puducherry | 1 | 1 | 17.03 | 432 | 5.48 | 11.55 | 2.74 | 0.00 | 2.74 |
| 27. Sikkim | 1 | 1 | 19.91 | 39 | 17.92 | 1.99 | 8.96 | 0.00 | 8.96 |
| 28. Tamil Nadu | 83 | 84 | 472.93 | 32889 | 337.74 | 118.54 | 170.58 | 148.78 | 320.49 |
| 29. Tripura | 5 | 5 | 43.64 | 3115 | 38.05 | 5.59 | 19.03 | 15.52 | 34.55 |
| 30. Uttar Pradesh | 143 | 164 | 1325.10 | 47399 | 846.08 | 479.03 | 423.01 | 240.60 | 645.76 |
| 31. Uttarakhand | 18 | 21 | 161.28 | 5032 | 90.57 | 70.71 | 45.28 | 7.77 | 53.06 |
| 32. West Bengal | 81 | 95 | 944.36 | 52666 | 709.02 | 234.85 | 354.58 | 253.70 | 605.35 |
| Total | 886 | 1022 | 10913.72 | 544276 | 7201.03 | 3672.44 | 3592.83 | 1452.90 | 4703.95 |

## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

## Export of apples

776. SHRIMATI VIPLOVE THAKUR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) the quantum and value of apples exported during the last three years and the current year;
(b) the names of agencies through which the said apples are exported;
(c) whether any financial assistance is being provided for the export of apples; and
(d) if so, the agency-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAV RAO SCINDIA) : (a) As per DGCIS date the export of apples during the last three financial years has been as under:

|  |  |  |  |  | Quan | M | Value : | lakhs |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| Products | 200 |  | 2009 |  | 2010 |  | 2011 |  |
|  |  |  |  |  |  |  | April |  |
|  | Quantity | Value | Quantity | Value | Quantity | Value | Quantity | Value |
| Apples | 44552 | 5222 | 26880 | 3210 | 47075 | 5974 | 262 | 52 |

Source : DGCIS
(b) The export is done by both private exporters and Government agencies, which includes Himachal Pradesh Horticultural Produce Marketing \& Processing Corporation Ltd. (HPMC), Shimla and Jammu \& Kashmir Horticulture Produce Marketing and Processing Corporation (JKHPMC).
(c) APEDA provides financial assistance to all registered exporters including apple exporters under its plan schemes.
(d) During the last three years APEDA has provided financial assistance to following agencies for setting up infrastructure facilities for export of apples :

- HPMC, Shimla for an Integrated Packhouse for apples at Kinnaur at a cost of Rs. 184.49 lakhs with APEDA's assistance of Rs. 129.70 lakhs.
- HPMC, Shimla for an Integrated packhouse for apples at Jarol Ticker at a cost of Rs. 247.27 lakhs with APEDA's assistance of Rs. 153.12 lakhs.
- HPMC, Shimla for an Integrated packhouse for apples in Oddi, Kumarsain, Shimla at a cost of Rs. 247.27 lakhs with APEDA's assistance of Rs. 163.12 lakhs.
- HPMC, Shimla for an Integrated packhouse for apples at Gumma at a cost of Rs. 260.18 lakhs with APEDA's assistance of Rs. 174.44 lakhs.
- HPMC, Shimla for an Integrated Packhouse for apples at Patlikuhl, Kullu at a cost of Rs. 249.27 lakhs with APEDA's assistance of Rs. 165.02 lakhs.
- HPMC, Shimla for a Controlled Atmosphere (CA) Store for apples at Gumma at a cost of Rs. 577.1 lakhs with APEDA's assistance of Rs. 506.89 lakhs.
- HPMC, Shimla for a CA Store for apples at Jarol Tikker at a cost of Rs. 580.13 lakhs with APEDA's assistance of Rs. 503.8 lakhs.

Faking Indian consumer goods by Chinese manufacturers
777. SHRI TARIQ ANWAR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether it is a fact that Chinese manufacturers are faking popular Indian products of consumer goods causing losses of billions annually;
(b) if so, the details thereof;
(c) whether Government has brought this matter before the Chinese authorities; and
(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) Some cases where Indian products were being copied and sold in China/exported from China to other countries have come to the notice of Government. However no specific case of such counterfeit products being sold in the Indian market has come to the notice of the Government. Some complaints involving copyright/trademark violation against Indian brands/products by the Chinese companies were received. Details of such cases are given in Statement (See below).
(c) and (d) All the cases mentioned in the Annexure were taken up at appropriate level with relevant Government agencies in China and the same are being followed up through our Embassy in Beijing.

## Statement

Details of cases in which complaints were received against. Indian brands/Products by the Chinese companies

1. Ahuja Radios - A complaint was registered with the Embassy of India (EOI) Beijing by M/s Ahuja Radios, New Delhi that 'AHUJA' brand
products were being manufactured and sold in many countries by Chinese companies. A Chinese company has also applied for registration of 'AHUJA' trademark in China.

The EOI Beijing took up the case with the Ministry of Commerce, People’s Republic of China with a request to initiate action against the relevant Chinese companies. The Indian company M/s Ahuja Radios also filed a suit against the Chinese company in Chinese Court.

Both the companies later had reached an out of court settlement and the Chinese company agreed to transfer their application for registration of the trademark and the rights arising out of it in favour of the Indian company.
2. Counterfeiting of 'NATRAJ' Pencil brand of Hindustan Pencils Limited - A complaint regarding counterfeiting of the famous 'NATRAJ' Pencils of Hindustan Pencils Limited in China was received in July 2007 by the EOI Beijing. The Chinese 'Natraj’ Pencils used spurious lead laden paint. The complaint was later registered with Quality Brands Protection Committee (QBPC) in China.
3. Infringement of trademark of 'BOROPLUS' - In August 2010, the EOI Beijing received a complaint of spurious antiseptic cream, under the trademark 'BOROPLUS, CHINA' being manufactured and sold in Russia and other neighbouring countries with exactly the same packaging and wording style, colour scheme, design, get up and layout of the original BOROPLUS.
4. Infringement of 'RAYMOND' trademark and JKFILES AND TOOLS on Files - The EOI Beijing received a complaint from M/s Raymond Limited in year 2007 of duplication of Raymond, JK Files \& Tools brands and Kama Sutra brands and counterfeit products under these brands being exported from China to other countries. It was found that these counterfeit products were being manufactured in various provinces in China.
5. Violation of 'ONIDA' trademark - The Consulate General of India, Guangzhou received a complaint regarding trademark violation of 'ONIDA' brand in China. A Chinese company had copied the brand 'ONIDA' and registered the trademark under their name in China.
6. Counterfeiting of Indian incense stick brands - The EOI Beijing received a complaint from a Chinese company M/s Sichuan Indiasky Cultural Industry Co. Ltd., a registered importer of Indian incense sticks, handicraft items, apparels and accessories, that a Chinese company M/s Chengdu

Heaven Art, Commerce \& Trade Co. Ltd. has copied registered trademark designs of several Indian incense stick brands like DIYA, DENIM, RAJ, NAG CHAMPA, etc and had the same registered with the Chinese Trademark Authority under their own name.

## Slowdown in manufacturing sector

$\dagger 778$. SHRI RAMCHANDRA PRASAD SINGH :
SHRI SHIVANAND TIWARI :
Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether it is a fact that manufacturing sector in the country has witnessed slowdown in growth rate right from the period of first quarter of 2011-12 to December 2011;
(b) if so, the growth rate registered during the first, second and third quarter;
(c) whether it is a fact that a large number of cases of financial irregularities have surfaced in the country during this period which resulted in reduction of capital investment; and
(d) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) Yes Sir. As per the Index of Industrial Production (IIP), there has been a moderation in the growth of manufacturing sector during the first, second and third quarters of 2011-12 is shown in the table below:
(in percent)

| Quarters of 2011-12 |  | Growth in Manufacturing |
| :--- | :--- | :---: |
| First | April-June | 7.7 |
| Second | July-September | 3.4 |
| Third | October-December | 1.0 |

Source : CSO
(c) As informed by the Reserve Bank of India (RBI) they do not have any information regarding financial irregularities that have resulted in reduction of capital investment.
(d) Does not arise.

[^7]
## Losses in foreign trade with China

## †779. SHRI RAMCHANDRA PRASAD SINGH : SHRI RAVI SHANKAR PRASAD :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether it is a fact that foreign trade of India with China is a loss making trade for India;
(b) if so, the reaction of Government in this regard; and
(c) the amount of financial loss incurred by India in India-China foreign trade in each of the years from 2007-08 to 2010-2011?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) An analysis of India-China trade shows that India had a trade surplus with China in the initial years till the year 2005 where as China has had a trade surplus with India since the year 2006. Details of export-import with China during the last five years are given below:-

## Table-1 : Bilateral Trade Statistics

|  |  |  |  | (Value in USD Million) |  |  |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: |
| Sl. | Export/Import/ | $2006-07$ | $2007-08$ | $2008-09$ | $2009-10$ | $2010-11$ |
| No. | Growth |  |  |  |  |  |
| 1. | Exports | $8,321.86$ | $10,871.34$ | $9,353.50$ | $11,617.88$ | $19,615.85$ |
| 2. | \% Growth | 23.12 | 30.64 | -13.96 | 24.21 | 68.84 |
| 3. | Imports | $17,475.03$ | $27,146.41$ | $32,497.02$ | $30,824.02$ | $43,479.76$ |
| 4. | \% Growth | 60.79 | 55.34 | 19.71 | -5.15 | 41.06 |
| 5. | Total | $25,796.89$ | $38,017.74$ | $41,850.52$ | $42,441.90$ | $63,095.61$ |
|  | Bilateral Trade |  |  |  |  |  |
| 6. | \% Growth | 23.74 | 32.88 | 17.89 | -4.47 | 32.92 |

## Source : DGCI\&S

Chinese export to India relies strongly on manufactured items meeting the demand of fast expanding sectors like telecom and power in India. Chinese companies supply relevant equipments at competitive prices. India's exports are characterized by primary products, raw material and intermediate products. Further there are non-tariff barriers on imports of agricultural products in China as well as limited market access of Indian products.
(b) The Government of India has been addressing the issue of growing trade deficit at the highest level. At the Ministerial level, we have India-China Joint Group on Economic Relations, Trade, Science and Technology (JEG) where trade related issues are taken up regularly. The Eighth Session of India-China JEG was held on 19th January, 2010 in Beijing. As an outcome of 8th JEG a Memorandum of Understanding on extension of Trade and Economic Cooperation was signed. The MoU recognises that a balanced trade is conducive to long term, sustainable and harmonious development of economic cooperation between the two countries. Indian exporters are encouraged to participate in major trade fairs in China to show-case Indian products in the Chinese market and increase engagement with Chinese companies. Participation of Indian exporters in trade fairs aims to promote Indian products amongst Chinese importers. With a view to reducing trade deficit, efforts are also being made to diversify the trade basket with emphasis on manufactured goods. We are also pursuing market access issues to tackle non-tariff barriers in the Chinese market at different fora. Business to Business relations are encouraged through schemes such as Market Access Initiative (MAI)/Market Development Assistance (MDA). Apart from these measures the Government of India is alive to the challenges of import surges and various unfair trade practices through available safeguard measures under WTO.
(c) The details of trade deficit with China since 2007-08 to 2010-11 are given below:

Table-2 : Trade Deficit Statistics

|  |  | (Value in USD Million) |  |  |
| :--- | ---: | ---: | ---: | ---: |
| Year | Import | Export | Trade Deficit | \% Change |
| $2007-08$ | $27,146.41$ | $10,871.34$ | $16,275.07$ | 77.80 |
| $2008-09$ | $32,497.02$ | $9,353.50$ | $23,143.52$ | 42.20 |
| $2009-10$ | $30,824.02$ | $11,617.88$ | $19,206.14$ | $(-) 17.01$ |
| $2010-11$ | $43,479.76$ | $19,615.85$ | $23,863.91$ | 24.25 |

Source : DGCI\&S

## Promotion of small tea industry in Assam

780. SHRI KUMAR DEEPAK DAS :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether Government is aware that small tea growers of the State of Assam has taken significant note to promote the tea production in the country:
(b) if so, the details thereof and total number of such small tea gardens in Assam;
(c) whether Government has promised any special economic package for such small tea growers in Assam;
(d) if so, the details thereof; and
(e) the details of steps taken for the development of tea industry, more particularly the small tea gardens?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) Yes, Sir. The average production from small grower sector in Assam is around 100 Million Kg and it constitutes nearly $25 \%$ of the total production of Assam. A survey conducted by the State Government in 14 districts of Assam indicated that there were more than 68,000 small tea growers. The State Government proposes to continue the survey in the remaining 13 districts and also re-survey the 14 districts surveyed earlier so as to enumerate those small tea growers who have been left out during the initial survey.
(c) and (d) Yes Sir. The Government of Assam has, on 7th February, 2011, notified the "ASSAM CESS UTILIZATION POLICY, 2010". The Policy is aimed at strengthening the small tea growers and the workers engaged in the small tea growers' gardens through financial support; organizing them into self help groups and cooperatives and also for setting up of tea factories in the co-operatives sector so as to achieve quality, as well as to get better price of green leaf on the basis of price sharing formula of the tea board.
(e) The Government of India through the Tea Board has taken several steps for development of the tea industry including small tea growers in the country. These measures include extending financial support for re-plantation and rejuvenation of the old and uneconomic tea areas; modernization of the tea processing factories for producing quality teas; market promotion; welfare of the workers of the tea gardens and support for research and Development institutions for carrying out research aimed at improving production, productivity and quality. A separate Directorate for addressing the developmental needs of small growers with headquarters at Dibrugarh in Assam is being established.

## Identification of States for NIMZs

## 781. SHRI A. ELAVARASAN

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether Government has identified some States that will lead the National Investment and Manufacturing Zone (NIMZ) project as part of National Manufacturing Policy;
(b) if so, the details thereof;
(c) whether Government also proposed to set up some world class urban centres that will be hub of manufacturing activity in the country and will help to increase the share of manufacturing from 16 per cent of GDP to 25 per cent; and
(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCIENDIA) : (a) and (b) 7 Investment Regions under Delhi Mumbai Industrial Corridor (DMIC) have been identified as potential NIMZs. The details are sa under:
i. Ahmedabad-Dholera Investment Region, Gujarat (900 sq km)
ii. Shendra-Bidkin Industrial Park city near Aurangabad, Maharashtra (84 sq km)
iii. Manesar-Bawal Investment Region, Haryana (380 sq km)
iv. Khushkhera-Bhiwadi-Neemrana Investment Region, Rajasthan (150 sq km)
v. Pithampur-Dhar-Mhow Investment Region, Madhya Pradesh (370 sq km)
vi. Dadri-Noida-Ghaziabad Investment Region, Uttar Pradesh (250 sq km) and
vii. Dighi Port Industrial Area, Maharashtra (230 sq km).
(c) and (d) The National Investment \& Manufacturing Zones (NIMZs) are conceptualized as integrated industrial townships with all important elements necessary to help the growth of manufacturing, e.g. state-of-the-art infrastructure; clean and energy efficient technology; simplified business regulations; and the necessary social and institutional infrastructure.

## Strengthening of trade with SAFTA nations

## 782. SHRI PRAKASH JAVADEKAR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) the different articles India is importing and exporting to its neighbours in South Asia under the South Asian Free Trade Agreement (SAFTA);
(b) the State-wise and article-wise details thereof since 2009; and
(c) what are the steps taken by Government to strengthen trade and commerce with its SAFTA member States?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) The main items of exports under South Asian Free Trade Area Agreement (SAFTA) are Cotton Yarns, Pharmaceuticals, Leather, Chemicals, Footwear Sole, Polished Granite Slabs, Green Marbles, Raw Jute, Steel Billets, Non-Alloy Steel, Groundnut and Dry Coconut. The main items of imports under SAFTA are Metalifers Ores \& Metal Scrap, Fruits and Nuts excluding Cashew Nuts, Non-Ferrous Metals, Spices, Cotton Yarn and Fabrics, Readymade Garments (woven \& knit), Cement, Transport Equipments and Petroleum, Crude \& Products.
(b) The Directorate General of Commercial Intelligence and Statistics (DGCI \& S), Kolkata which is the pioneer official organization for collection, compilation and dissemination of India's trade Statistics and Commercial information does not publish the State-of-origin-wise export data.
(c) India has reduced its Sensitive List for Least Developed Countries (LDCs) from 480 items to 25 items and granted zero basic customs duty access on all the items removed vide notification no. 99/2011 - Customs dated 09.11.2011. Afghanistan, Bhutan, Bangladesh, Maldives and Nepal are the LDCs. It has also reduced peak tariff rate to 8\% for Non-Least Developed Countries (NLDCs) under SAFTA, vide notification no. 125/2011 - Customs dated 30.12.2011. India, Pakistan and Sri Lanka are the NLDCs. Other SAFTA member countries are being urged at both the bilateral and multi-lateral levels, to progressively liberalise their trade and investment policies, so that overall trade and commerce is strengthened amongst all SAFTA members.

## Road shows to promote Virginia tobacco

## 783. SHRI SYED AZEEZ PASHA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) the steps taken by Government to improve market conditions and widen competition for the purchase of Virginia tobacco from farmers;
(b) whether Government has held any road-shows or talks with worldwide buyers to buy Virginia tobacco from our farmers;
(c) what was the role of the Tobacco Board in this effort; and
(d) what steps Government has initiated to address issues raised by tobacco farmers to encourage more buyers of Indian Tobacco?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) Tobacco Board has participated in various Exhibitions across the world and exchanged trade delegations
to promote the Brand image of Virginia tobaccos, its cost competitiveness among the similar tobaccos produced elsewhere and building trust among the overseas customers for product integrity and consistent supply of the same of future requirements.
(b) No Sir. However, the Tobacco Board (an autonomous body under the Government) has participated in various exhibitions and trade fairs across the world and led trade delegations.
(c) Tobacco Board is acting as a facilitator to improve the exports of unmanufactured tobacco and the tobacco products to various countries.
(d) Government has sent many trade delegations to various countries (including Saudi Arabia, UAE, Oman, Thailand, South Korea and Tanzania) under the aegis of Tobacco Board to promote the exports of unmanufactured tobacco and the tobacco products. Beside this, the Tobacco Board has also invited delegations from various countries for promotion of export of tobacco.

## Chinese restriction on Import of Basmati rice from India

784. SHRI M.V. MYSURA REDDY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether it is a fact that China is imposing restrictions on import of basmati rice, fruits and vegetables from India;
(b) if so, the details thereof and whether the same are allowed under the WTO;
(c) what efforts the Ministry is taking to see that restrictions are lifted on the above items;
(d) whether any consultations have been held in this regard during the recent Joint Group on Economic Relations; and
(e) if so, the outcome of the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) Yes, Sir.
(b) and (c) China does not allow imports of basmati rice from India. A Protocol was finalised by the Ministry of Agriculture, Govt. of India with the Chinese Authorities in November 2006 on phyto sanitary requirements for exporting Basmati rice from India to China. However, the export of Basmati Rice from India to China could not commence because of the issues of pest control and monitoring of quarantine pests in processing and storage houses in India.

Standard Operating Procedures (SOP) to ensure that processing and storage
houses are free from pests as requested by China, has already been submitted to the Chinese side in January, 2010 which is yet to be accepted by the Chinese Quarantine Authorities.

India had made request for selected 17 fruits and vegetables (9 fruits \& 8 vegetables) in September 2000 for granting approval for exports from India to China. The Chinese Authorities provided market access for mangoes in the year 2004 and for grapes and bitter gourds in the year 2005. The market access for remaining 14 fruits and vegetables is pending with Chinese side.

The issue of providing approval for Indian export of Basmati rice, fruits and vegetables to China has been raised in various fora, including meeting between the leadership of the two countries, $7^{\text {th }}$ Joint Economic Group (JEG) Meeting in March 2006 and $8^{\text {th }}$ JEG Meeting in January 2010 and the recently concluded 5 ${ }^{\text {th }}$ India-China Joint Working Group Meeting in Beijing. The issue is being consistently followed up by the Government of India/Embassy of India Beijing with the relevant Chinese department.

Sanitary and Phyto Sanitary (SPS) Aggrement Under the WTO provides that-
i. Members have the right to take sanitary and phytosanitary measures necessary for the protection of human, animal or plant life or health, provided that such measures are not inconsistent with the provision of this Agreement.
ii. Members shall ensure that any sanitary or phytosanitary measure is applied only to the extent necessary to protect human, animal or plant life or health, is based on scientific principles and is not maintained without sufficient scientific evidence.
iii. Members may provisionally adopt sanitary or phyto-sanitary measures on the bases of available pertinent information. Members shall seek to obtain the additional information necessary for a more objective assessment of risk and review the sanitary and phyto sanitary measures accordingly within a reasonable period of time.

In this case, China has not provided sufficient scientific evidence but have delayed the response inspite of several dialogues.
(d) and (e) The issue of market access for Indian agricultural products was taken up with the Chinese side during the $8^{\text {th }}$ JEG Meeting in January 2010 as well as recently concluded $5^{\text {th }}$ India-China Joint Working Group Meeting in Beijing. However the Chinese authorities repeatedly requested lifting India's ban on import of milk and milk products from China which was extended for six months on $26^{\text {th }}$ December, 2011.

## Demand of Indian rice in International market

## †785. SHRI OM PRAKASH MATHUR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) the demand of Indian rice in international market at present;
(b) the quantity of rice exported by India during the last three years and the names of the country to which these exports were made alongwith the amount of foreign exchanges earned; and
(c) whether Government propose to provide any other facilities to rice exporters in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) As per UNCOMTRADE data, the international trade in rice during the year 2010 was 22.90 Million MTs Valued at 15316.31 Million USD. The quantity of rice exported by India to top ten countries and foreign exchange earned thereby during last three years are as under:

Qty in MT, Value in US\$ Million

| Country | $2008-2009$ |  |  | $2009-2010$ |  |  | $2010-2011$ |  |
| :--- | ---: | ---: | ---: | ---: | ---: | ---: | ---: | ---: |
|  | Quantity | Value |  | Quantity | Value |  | Quantity | Value |
| Saudi Arabia | 525125.23 | 675.27 |  | 655281.70 | 706.03 |  | 574581.45 | 637.50 |
| United Arab Emirates | 477458.34 | 631.20 | 627940.57 | 661.74 |  | 612461.43 | 598.65 |  |
| Iran | 172760.47 | 215.46 | 366718.50 | 435.30 |  | 420402.61 | 416.63 |  |
| Kuwait | 111734.09 | 159.76 | 140051.83 | 217.75 |  | 159660.17 | 223.20 |  |
| United Kingdom | 63856.89 | 94.73 | 37927.10 | 42.41 |  | 71718.09 | 71.08 |  |
| Yemen Republic | 31847.68 | 38.25 | 64001.62 | 63.78 |  | 62567.52 | 57.86 |  |
| United States | 40044.09 | 59.70 | 30879.37 | 36.26 |  | 42632.13 | 49.20 |  |
| Iraq | 6071.21 | 7.50 | 10046.08 | 8.58 |  | 31239.59 | 30.73 |  |
| Jordan | 3934.39 | 5.34 | 9345.20 | 10.69 |  | 23309.76 | 22.50 |  |
| Netherland | 11147.30 | 14.20 |  | 4468.72 | 4.99 |  | 21581.91 | 21.92 |
| Other Countries | 1044310.48 | 526.14 | 209652.6 | 186.84 |  | 262599.49 | 240.33 |  |
| Total | 2488290.17 | 2427.55 | 2156313.29 | 2374.37 | 2282754.15 | 2369.60 |  |  |

## Source : DGCIS

[^8](c) Encouraging exports is a continuous process. The Government is taking steps to encourage exports of agro products, including rice through measures and incentives under Plan schemes of the Export Promotion. Agricultural and Processed Food Products Export Development Authority (APEDA), under the administrative control of the Department of Commerce is also implementing various Schemes to extend financial assistance to the eligible exporters registered with it to boost the overall agri exports. Trade delegations are also mounted to penetrate foreign markets and Buyer-Seller Meets are organized to assist the potential exports. Besides, Basmati Development Fund, under APEDA also cater the need of basmati rice trade to promote basmati rice export as and when such situation is warranted.

## Promotion of spices by Spices Board

## 786. SHRI N. BALAGANGA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) the details of the total spices exported from India during the last three years, quantum-wise and item-wise;
(b) the details of the steps taken by Spices Board to promote export of spices during the said period;
(c) whether the Spices Board organized any workshops in the country; and
(d) if so, the details thereof and the outcome of such workshops?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) The detail of spice export is given in Statement (See below).
(b) Spices Board is implementing various export promotion schemes such as adoption of hi-tech processors in spice processing, technology and process upgradation, setting up/upgradation of in-house quality controls, quality certification and training of laboratory personnel, promotion of Indian spices aboard, Market Studies abroad, product research and development of spice parks with a view to making India the premier supplier of high-value spices and spice products to the global food ingredients market. The spice export of the country has increased from 470,520 tons in 2008-09 to 525,750 tons in 2010-11.
(c) and (d) During the last three years, Spices Board had organized 1636 workshops/farmers meetings/compaigns in spice growing areas/market centres for production and quality improvement of spices like cardamom, pepper, chilli, turmeric and seed spices during the last three years. The trainings/workshops were organized
for farmers, traders, NGOs, State Government officials etc. These training programmes were helpful in controlling the aflatoxin levels and pesticide residue in these spices for export. Under this programme, 877,16 personnel have been trained.

The Quality Evaluation Laboratories of the Spices Board also conduct training programmes for the technical staff from the spice industry on analysis of various parameters. A total of 64 such trainings programmes have been conducted during 200910, 2010-11 \& 2011-12. This helps the industry to update their analytical skill and implement onsite quality control measures during the processing of the export consignment.

|  | Statement <br> Item-wise export of spices from India |  |  | (Qty. in Tons) |
| :---: | :---: | :---: | :---: | :---: |
|  |  |  |  |  |
| Item | 2008-09 | 2009-10 | 2010-11 (E) | 2011-12 (April- |
|  |  |  |  | December) |
|  | Qty. | Qty. | Qty. | Qty. |
| 1 | 2 | 3 | 4 | 5 |
| Pepper | 25,250 | 19,750 | 18,850 | 19,500 |
| Cardamom(s) | 750 | 1,975 | 1,175 | 3,450 |
| Cardamom(1) | 1,875 | 1,000 | 775 | 600 |
| Chilli | 188000 | 204,000 | 240,000 | 153,500 |
| Ginger | 5,000 | 5,500 | 15,750 | 12,150 |
| Turmeric | 52,500 | 50,750 | 49,250 | 62,000 |
| Coriander | 30,200 | 47,250 | 40,500 | 20,200 |
| Cumin | 52,550 | 49,750 | 32,500 | 31,500 |
| Celery | 3650 | 5,000 | 3,750 | 2,750 |
| Fennel | 8,675 | 6,800 | 7,250 | 5,700 |
| Fenugreek | 20,750 | 21,000 | 18,500 | 16,200 |
| Other Seeds (1) | 17,500 | 15,500 | 12,500 | 7,050 |
| Garlic | 760 | 10,750 | 17,300 | 1,175 |
| Tamarind | 11,500 | 12,200 | 17,500 | - |


| Written Answers to |  | [21 MAR., 2012] | Unstarred Questions | 89 |
| :--- | ---: | ---: | ---: | ---: |
| 1 | 2 | 3 | 4 | 5 |
| Nutmeg \& Mace | 2,155 | 3,275 | 2,100 | 2,900 |
| Vanilla | 305 | 200 | 175 | - |
| Other Spices (2) | 8,500 | 8,000 | 7,575 | 28,200 |
| Curry Powder | 13,250 | 14,300 | 15,250 | 12,700 |
| Mint Products (3) | 20,500 | 19,000 | 17,450 | 11,850 |
| Oils \& Oleoresins | 6,850 | 6,750 | 7,600 | 5,240 |
| ToтAL | 470,520 | 502,750 | 525,750 | 396,665 |

## Losses to Exporters due to Iranian Currency depreciation

## 787. SHRI SYED AZEEZ PASHA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) what steps Government is taking urgently to ensure that Indian exporters do not suffer due to currency depreciation;
(b) whether any talks has been held with the Iranian Government on how to fix some benchmark for currency valuation so as to encourage trade with Iran; and
(c) what steps will Government take to ensure that Indian exporters get some subsidy to continue their traditional exports to Iran?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) The movements in the Iranian Rial and Indian Rupees since end-August 2011 indicate that while Indian Rupee had depreciated more sharply against US dollar than the Iranian Rial till endDecember 2011, the Rial depreciated more than the Indian Rupee against US dollar since January 2012. If Iran Rial depreciates against the US dollar more than the Indian Rupee, its net impact on India's exports may not be very large. This is because India's imports from Iran are far higher than its exports to Iran and largely comprises of crude oil which is essentially invoiced in US dollar. The exports from India to Iran constituted about one per cent of its total exports while imports accounted for three per cent of its total imports.
(b) Yes Sir.
(c) Director General of Foreign Trade (DGFT) has issued necessary notification on $5^{\text {th }}$ March 2012, a copy of which is given in Statement.

Statement<br>Notification Issued by DGFT<br>To be published in the Gazette of India Extraordinary Part-II<br>Section 3, Sub Section (II)<br>Government of India<br>Ministry of Commerce \& Industry<br>Department of Commerce<br>Udyog Bhawan<br>Notification No. 105 (RE-2010)/2009-2014<br>New Delhi, the $5^{\text {th }}$ March, 2012

Subject : Grant of export benefits / incentives to export proceeds realized even in Indian rupees - Exports to Iran regarding.
S.O. (E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government hereby makes the following amendment in the Para 2.40 of Foreign Trade Policy, 2009-2014;
2. The Following Sub-Para is added to Para 2.40 of Foreign Trade Policy, 20092014 :

Para 2.40 A : Export proceeds against specific exports to Iran realized in Indian rupees are permitted to avail exports benefits/incentives under the Foreign Trade Policy, 2009-14, at par with export proceeds realized in freely convertible currency.
3. Effect of this notification :

In respect of exports to Iran, export proceeds realized even in Indian rupees will be eligible to avail export benefits and incentives.
(ANUP K. PUJARI)
Director General of Foreign Trade
E-mail : dgft@nic.in
[Issued from (01/93/180/25/AM-12/PC-2(B)]

## Slow growth of coffee export to US

788. SHRI A.A. JINNAH :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether the Indian coffee exporters have failed to crack American market despite export subsidies provided by the Coffee Board of India;
(b) if so, the details thereof and whether our country exported around 4500 tonnes of coffee to the US in the year 2007 but the figure has been reduced in the recent years and the exports are dropped due to higher freight cost;
(c) if so, the details thereof and whether Government has analyzed reasons for the same; and
(d) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) to (d) No, Sir. The Indian coffee exports to US have increased from 4304 tonnes in 2007-08 to 6758 tonnes in 2010-11.

The details of coffee exports to US for the period 2007-08 to 2010-11 are given below:-

| Year | Coffee Exports to USA |  |  | Total Coffee Exports |  |
| :--- | :---: | :---: | :---: | :---: | :---: |
|  | Qty in tonnes | Value Rs. Crores |  | Qty in tonnes | Value Rs. Crores |
| $2007-08$ | 4304 | 40.49 |  | 218852 | 2044.71 |
| $2008-09$ | 1950 | 26.33 |  | 196762 | 2238.41 |
| $2009-10$ | 3843 | 47.06 |  | 196002 | 2070.68 |
| $2010-11$ | 6758 | 86.13 |  | 297808 | 3343.33 |

In 2008-09 and 2009-10 there was a general decline in overall coffee exports, mainly due to decline in production. The export incentives provided by the Coffee Board to capture high value far off destinations like USA seem to have resulted not only in an increase of export volumes but also in higher unit value realization. The unit value realization to the USA was higher at Rs. 127.45 per kg against the over all average unit value realization of Rs. 112.26 per kg. for the year 2010-11.

As part of the XI Five year Plan, to capture the high value far off markets, Government is already extending support for export of High Value coffee to far off regions @ Rs. 1/kg to USA, Canada, Japan, Australia and New Zealand.

## MoUs signed with Singapore

789. SHRIMATI RENUBALA PRADHAN :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether the Ministry has held talks with the Singapore Government recently;
(b) if so, the details discussed and decisions arrived at so far;
(c) the MoUs signed so far; and
(d) the real benefit to our country in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) Yes, Sir.
(b) India and Singapore are currently engaged in the 2nd Review of IndiaSingapore Comprehensive Economic and Cooperation Agreement (CECA).
(c) No MoU has been signed with Singapore by Ministry of Commerce and Industry since the implementation of India-Singapore CECA.
(d) Does not arise.

## Diversification of exports

790. SHRI HUSAIN DALWAI :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether India has diversified its exports basket as well as export markets over the years;
(b) if so, whether it has not been able to achieve substantial diversification in tune with world demand;
(c) if so, the details thereof and the steps taken in this regard; and
(d) the steps taken to increase India's presence in electronic, electrical and engineering items?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) to (d) The Government of India has formulated a strategy paper for diversifying the product basket as well as the traditional markets for exports from India. The same focuses on moving up the value chain in respect of traditional Indian exports of Engineering, Textiles, Gem \& Jewellery with special focus on non-traditional sectors like leather, electronics and chemicals where there is a lot of potential for export from India. The Government of India continuously monitors the global economic developments and takes need based measures from time to time. The Government has recently announced schemes like Special Bonus Benefit Scheme, Special Focus Market Scheme, increased the list of
items eligible for Focus Product Scheme benefit with special emphasis on engineering and electronic items and also included two new markets viz. Cuba and Mexico under the Focus Market Scheme, for further boosting export of Indian products to different markets.

## Decline in inward FDI

791. SHRI HUSAIN DALWAI :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) the country-wise trends in the inward Foreign Direct Investment (FDI) during the last three years;
(b) whether there is a decline in FDI during 2009-10 and 2010-11;
(c) if so, the reasons therefor;
(d) the sectors in which the FDI has been channelled; and
(e) the share of FDI channelled into social sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) A Statement showing country-wise (Financial - Year wise) FDI equity inflows, from April, 2008 to December, 2011, is given in Statement-I (See below)
(b) FDI equity inflows from April, 2009 to December, 2011, are as under :

| Sl.No. | Year (Apr-Mar) | FDI (Rs. crore) | FDI (US \$ million) |
| :--- | :--- | ---: | ---: |
| 1. | $2009-10$ | $123,119.65$ | $25,834.41$ |
| 2. | $2010-11$ | $88,519.53$ | $19,426.93$ |
| 3. | 2011-12 (Apr-Dec) | $112,019.40$ | $24,187.77$ |

(c) Under the liberalized economic environment, investment decisions of investors are based on the macro-economic policy framework, investment climate in the host country, investment policies of the trans-national corporations and other commercial considerations.
(d) and (e) A Statement showing sector-wise (Financial - Year wise) Foreign Direct Investment (FDI) equity inflows, from April, 2008 to December, 2011, is given in Statement-II

## Statement-I

Country-wise (Financial Year wise) FDI Equity inflows from April, 2008 to December, 2011
(Amount in Rs. crore \& US \$ million)

| $\begin{aligned} & \text { Sl. } \\ & \text { No. } \end{aligned}$ | Country | $\begin{aligned} & \hline \text { 2008-09 } \\ & \text { Apr-Mar } \end{aligned}$ |  | $\begin{aligned} & \hline \text { 2009-10 } \\ & \text { Apr-Mar } \end{aligned}$ |  | $\begin{aligned} & \text { 2010-11 } \\ & \text { Apr-Mar } \end{aligned}$ |  | $\begin{aligned} & \hline \text { 2011-12 } \\ & \text { Apr-Dec } \\ & \hline \end{aligned}$ |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  |  |  |  |  |  |  |  |  |  |
|  |  | Rs. | US\$ | Rs. | US\$ | Rs. | US\$ | Rs. | US\$ |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Afghanistan | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.12 | 0.03 |
| 2. | Australia | 328.49 | 72.60 | 774.92 | 166.29 | 110.22 | 24.26 | 206.56 | 43.82 |
| 3. | Austria | 74.92 | 15.80 | 114.09 | 24.01 | 205.72 | 44.95 | 82.29 | 17.43 |
| 4. | Bahamas | 10.27 | 2.40 | 29.14 | 6.16 | 19.79 | 4.32 | 15.02 | 3.34 |
| 5. | Baharain | 1.78 | 0.39 | 8.09 | 1.72 | 0.85 | 0.19 | 0.27 | 0.05 |
| 6. | Argentina | 0.00 | 0.00 | 0.02 | 0.00 | 46.21 | 10.15 | 0.00 | 0.00 |
| 7. | Belgium | 458.34 | 99.57 | 177.89 | 37.56 | 168.40 | 37.28 | 453.36 | 95.90 |
| 8. | Belarus | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 2.50 | 0.51 |
| 9. | The Bermudas | 123.15 | 28.18 | 53.31 | 11.07 | 8.87 | 1.97 | 1.19 | 0.26 |
| 10. | Brazil | 2.41 | 0.60 | 5.16 | 1.11 | 7.85 | 1.75 | 46.52 | 10.14 |
| 11. | Bulgaria | 0.00 | 0.00 | 0.00 | 0.00 | 0.67 | 0.14 | 0.38 | 0.08 |
| 12. | Canada | 382.05 | 84.97 | 293.27 | 61.64 | 154.66 | 33.66 | 182.17 | 36.19 |

$$
\begin{array}{r}
161.45 \\
12.99 \\
32.38 \\
0.00 \\
69.49 \\
5,982.83 \\
59.50 \\
0.32 \\
315.57 \\
7.60 \\
2,098.05 \\
0.01 \\
2,749.73 \\
622.41 \\
0.00 \\
24.06 \\
25.06 \\
1.98 \\
\hline
\end{array}
$$

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 31. | Israel | 5.60 | 1.19 | 130.83 | 28.45 | 6.46 | 1.41 | 4.04 | 0.87 |
| 32. | Italy | 1,481.51 | 363.01 | 1,064.17 | 225.33 | 510.95 | 112.75 | 571.85 | 123.28 |
| 33. | Liechtenstein | 0.00 | 0.00 | 3.51 | 0.76 | 3.50 | 0.78 | 0.25 | 0.05 |
| 34. | Japan | 21692.58 | 4,469.95 | 5,670.40 | 1,183.40 | 7,062.98 | 1,562.00 | 12,669.92 | 2,688.38 |
| 35. | Kazakhstan | 53.00 | 10.35 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 36. | Korea (North) | 2.03 | 0.43 | 18.62 | 3.79 | 5.48 | 1.18 | 50.31 | 10.63 |
| 37. | Lebanon | 0.00 | 0.00 | 0.01 | 0.00 | 0.00 | 0.00 | 0.10 | 0.02 |
| 38. | South Korea | 494.92 | 114.64 | 778.68 | 166.88 | 600.89 | 131.35 | 510.16 | 108.83 |
| 39. | Kuwait | 0.69 | 0.14 | 40.73 | 8.46 | 5.91 | 1.30 | 2.76 | 0.55 |
| 40. | Latvia | 0.00 | 0.00 | 0.02 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 41. | Luxembourg | 133.51 | 30.20 | 198.28 | 42.17 | 806.22 | 179.02 | 246.07 | 52.76 |
| 42. | Malaysia | 420.34 | 89.43 | 183.85 | 38.21 | 183.26 | 40.39 | 73.98 | 15.91 |
| 43. | Mauritius | 50,899.31 | 11,229.26 | 49,633.37 | 10,375.56 | 31,854.78 | 6,987.15 | 38,154.85 | 8,243.74 |
| 44. | Mexico | 0.01 | 0.00 | 0.11 | 0.02 | 48.74 | 10.58 | 0.00 | 0.00 |
| 45. | maldives | 0.00 | 0.00 | 1.85 | 0.40 | 9.18 | 2.02 | 0.00 | 0.00 |
| 46. | Nepal | 0.49 | 0.12 | 8.24 | 1.73 | 0.00 | 0.00 | 0.04 | 0.01 |
| 47. | Netherlands | 3,921.52 | 883.19 | 4,282.67 | 899.03 | 5,501.23 | 1,213.40 | 4,997.73 | 1,071.79 |
| 48. | Saint Kitts \& Nevis | 61.57 | 13.89 | 0.00 | 0.00 | 2.11 | 0.45 | 0.00 | 0.00 |

$$
\begin{array}{ll}
\text { 49. } & \text { New Zealand } \\
50 . & \text { Nigeria } \\
51 . & \text { Norway } \\
52 . & \text { Oman } \\
53 . & \text { Panama } \\
54 . & \text { Philippines } \\
55 . & \text { Poland } \\
56 . & \text { Portugal } \\
57 . & \text { Qatar } \\
58 . & \text { Romania } \\
59 . & \text { Russia } \\
60 . & \text { Saudi Arabia } \\
61 . & \text { Singapore } \\
62 . & \text { Scotland } \\
63 . & \text { South Africa } \\
64 . & \text { Slovakia } \\
65 . & \text { Spain } \\
66 . & \text { Sri Lanka } \\
67 . & \text { Sweden } \\
\hline
\end{array}
$$

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\begin{array}{r}
37.77 \\
10.34 \\
12.21 \\
33.55 \\
8.34 \\
0.17 \\
0.22 \\
3.22 \\
0.00 \\
0.00 \\
1,489.58 \\
2.85 \\
15,726.67 \\
0.00 \\
18.28 \\
0.00 \\
1,203.70 \\
17.86 \\
263.22 \\
\hline
\end{array}
$$

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 68. | Switzerland | 790.95 | 170.16 | 489.26 | 102.49 | 4,103.95 | 895.08 | 814.51 | 172.97 |
| 69. | Taiwan | 15.97 | 3.80 | 78.32 | 16.16 | 30.07 | 6.55 | 63.04 | 13.85 |
| 70. | Thailand | 11.34 | 2.44 | 163.90 | 35.10 | 22.18 | 4.94 | 33.94 | 7.16 |
| 71. | Turkey | 3.08 | 0.72 | 31.51 | 6.78 | 158.38 | 34.90 | 40.21 | 8.72 |
| 72. | UAE | 1,133.33 | 257.05 | 3,016.82 | 628.92 | 1,569.18 | 340.54 | 952.54 | 201.06 |
| 73. | United Kingdom | 3,840.41 | 863.97 | 3,094.15 | 657.37 | 3,434.20 | 754.94 | 11,592.98 | 2,576.21 |
| 74. | U.S.A. | 8,001.78 | 1,801.98 | 9,230.43 | 1,943.46 | 5,352.67 | 1,170.27 | 4,189.23 | 884.34 |
| 75. | Ukraine | 0.00 | 0.00 | 0.01 | 0.00 | 1.60 | 0.36 | 0.12 | 0.02 |
| 76. | Venezuela | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 77. | Uruguay | 2.24 | 0.53 | 0.24 | 0.05 | 0.00 | 0.00 | 0.00 | 0.00 |
| 78. | British Virginia | 548.39 | 127.56 | 978.05 | 206.26 | 471.42 | 102.46 | 211.32 | 46.53 |
| 79. | West Indies | 44.01 | 10.28 | 117.64 | 24.97 | 2.49 | 0.53 | 0.00 | 0.00 |
| 80. | Malta | 0.00 | 0.00 | 12.53 | 2.75 | 0.85 | 0.18 | 4.49 | 0.94 |
| 81. | Iran | 0.00 | 0.00 | 0.00 | 0.00 | 0.31 | 0.07 | 0.00 | 0.00 |
| 82. | Iran | 0.00 | 0.00 | 0.00 | 0.00 | 0.31 | 0.07 | 0.00 | 0.00 |
| 83. | Tanzania | 1.73 | 0.43 | 2.06 | 0.44 | 1.99 | 0.42 | 0.00 | 0.00 |
| 84. | Georgia | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.01 | 0.00 |
| 85. | Gibraltar | 5.87 | 1.38 | 0.65 | 0.14 | 0.15 | 0.03 | 1.36 | 0.28 |

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\begin{array}{ll}
\text { 86. } & \text { Sudan } \\
\text { 87. } & \text { Jordan } \\
\text { 88. } & \text { Vietnam } \\
\text { 89. } & \text { Iceland } \\
90 . & \text { Kenya } \\
91 . & \text { Egypt } \\
92 . & \text { Yemen } \\
93 . & \text { Monaco } \\
94 . & \text { Liberia } \\
95 . & \text { St. Vincent } \\
96 . & \text { Guersney } \\
97 . & \text { Zambia } \\
98 . & \text { Morocco } \\
99 . & \text { Colombia } \\
100 . & \text { British Isles } \\
101 . & \text { Vanuatu } \\
\text { 102. } & \text { Virgin Islands (US) } \\
\text { 103. } & \text { Uganda } \\
\text { 104. } & \text { Seychelles } \\
105 . & \text { West Africa } \\
\hline
\end{array}
$$

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 106. Rep. of Fiji Islands | 7.88 | 1.84 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 107. East Africa | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.01 | 0.00 |
| 108. Djibouti | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 109. Congo (DR) | 0.44 | 0.11 | 0.00 | 0.00 | 0.45 | 0.10 | 1.52 | 0.33 |
| 110. Kyrgyzstan | 0.01 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 111. Mongolia | 0.00 | 0.00 | 0.27 | 0.06 | 0.00 | 0.00 | 0.00 | 0.00 |
| 112. Togolese | 0.00 | 0.00 | 0.00 | 0.00 | 0.99 | 0.22 | 0.00 | 0.00 |
| 113. Guyana | 0.00 | 0.00 | 3.52 | 0.76 | 1.08 | 0.24 | 0.00 | 0.00 |
| 114. Iraq | 0.00 | 0.00 | 0.00 | 0.00 | 0.85 | 0.19 | 0.01 | 0.00 |
| 115. Bolivia | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.01 | 0.00 |
| 116. Belize | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 23.70 | 5.26 |
| 117. Cameroon | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.01 | 0.00 |
| 118. Barbados | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 119. Bermuda | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 120. Country Details Awaited | 9,499.07 | 2,216.07 | 9,954.37 | 2,077.56 | 3,808.46 | 830.49 | 0.16 | 0.03 |
| 121. NRI (As <br> Individual Investor) | 7,314.18 | 1,603.82 | 1,691.96 | 154.75 | 1,074.75 | 241.23 | 0.00 | 0.00 |


| Grand Total | $142,828.90$ | $31,395.97$ | $123,119.65$ | $25,834.41$ | $88,519.53$ | $19,426.93$ | $112,019.40$ | $24,187.77$ |
| :--- | :--- | :--- | :--- | :--- | :--- | :--- | :--- | :--- |

Statement-II
Sector-wise (Financial Year Wise) FDI Equity Inflows From April, 2008 to December, 2011

|  |  |  |  |  |  | ount in | e \& | million) |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| Sl. Country |  | 08-09 |  | 9-10 |  | 10-11 |  | 11-12 |
| No. |  | r-Mar |  | -Mar |  | r-Mar |  | r-Dec |
|  | Rs. | US\$ | Rs. | US\$ | Rs. | US\$ | Rs. | US\$ |
| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. Metallurgical Industries | 4,152.56 | 959.94 | 1,999.30 | 419.88 | 5,023.34 | 1,098.14 | 6,881.17 | 1,495.25 |
| 2. Mining | 161.09 | 34.16 | 829.92 | 174.40 | 357.42 | 79.51 | 614.42 | 136.64 |
| 3. Power | 4,033.47 | 907.66 | 6,138.32 | 1,271.79 | 5,796.22 | 1,271.77 | 6,639.34 | 1,447.39 |
| 4. Non-Conventional Energy | 602.88 | 125.88 | 2,872.41 | 622.52 | 977.71 | 214.40 | 1,353.48 | 281.97 |
| 5. Coal Production | 1.07 | 0.22 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 6. Petroleum \& Natural Gas | 1,633.36 | 349.29 | 1,296.90 | 265.53 | 2,543.14 | 556.43 | 920.47 | 196.07 |
| 7. Boilers and Steam Generating Plants | 0.00 | 0.00 | 18.48 | 3.96 | 2.87 | 0.63 | 155.74 | 31.62 |
| 8. Prime Mover (Other Than Electrical Generatiors) | 341.51 | 74.88 | 182.99 | 39.50 | 758.13 | 166.44 | 1,092.51 | 223.09 |
| 9. Electrical Equipments | 1,931.46 | 417.35 | 3,484.92 | 728.27 | 698.85 | 153.90 | 1,830.11 | 400.00 |
| 10. Computer Software \& Hardware | 6,740.41 | 1,543.34 | 4,126.76 | 871.86 | 3,551.24 | 779.81 | 2,625.55 | 563.93 |
| 11. Electronics | 659.25 | 147.51 | 246.73 | 50.14 | 274.75 | 59.72 | 813.98 | 179.81 |
| 12. Telecommunications | 11,684.81 | 2,548.63 | 12,269.66 | 2,539.26 | 7,542.04 | 1,664.50 | 8,968.77 | 1,988.72 |


| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 13. Information \& Broadcasting (Including Print Media) | 3,378.28 | 735.04 | 2,340.55 | 490.83 | 1,887.17 | 412.11 | 1,531.27 | 328.32 |
| 14. Automobile Industry | 5,218.03 | 1,150.03 | 5,892.61 | 1,236.27 | 5,864.18 | 1,299.41 | 2,785.30 | 609.58 |
| 15. Air Transport (Including Air Freight) | 281.79 | 61.37 | 111.47 | 23.73 | 620.83 | 136.60 | 126.98 | 27.50 |
| 16. Sea Transport | 231.35 | 50.21 | 1,343.58 | 284.85 | 1,370.27 | 300.51 | 447.82 | 100.17 |
| 17. Ports | 2,019.87 | 493.15 | 304.61 | 65.41 | 49.84 | 10.92 | 0.02 | 0.00 |
| 18. Railway Related Components | 77.41 | 18.01 | 160.27 | 34.43 | 318.50 | 70.66 | 164.18 | 35.25 |
| 19. Industrial machinery | 514.31 | 110.54 | 1,594.83 | 341.88 | 2,109.07 | 467.92 | 1,992.04 | 432.51 |
| 20. Machine Tools | 206.45 | 45.66 | 640.06 | 133.83 | 53.01 | 11.63 | 159.89 | 35.10 |
| 21. Agricultural Machinery | 22.43 | 5.57 | 8.70 | 1.88 | 2.21 | 0.49 | 9.30 | 2.07 |
| 22. Earth-Moving Machinery | 10.80 | 2.27 | 75.69 | 15.62 | 8.12 | 1.77 | 62.71 | 13.88 |
| 23. Miscellaneous Mechanical \& Engineering Industries | 635.43 | 142.31 | 725.18 | 149.59 | 493.96 | 108.67 | 5,580.56 | 1,239.52 |
| 24. Commercial, Office \& Household Equipments | 53.66 | 12.63 | 371.28 | 78.98 | 115.14 | 25.12 | 68.94 | 15.36 |
| 25. Medical and Surgical Appliances | 352.03 | 75.42 | 789.51 | 167.35 | 146.66 | 32.22 | 660.91 | 134.09 |
| 26. Industrial Instruments | 83.65 | 17.48 | 36.85 | 7.61 | 115.55 | 25.48 | 17.79 | 3.99 |
| 27. Scientific Instruments | 3.56 | 0.83 | 0.01 | 0.00 | 11.16 | 2.49 | 19.02 | 4.07 |
| 28. Mathematical, Surveying and Drawing Instruments | 0.00 | 0.00 | 0.01 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |


| 29. Fertilizers | 623.96 | 133.75 | 38.46 | 8.20 | 83.77 | 18.18 | 160.48 | 32.55 |
| :--- | ---: | ---: | ---: | ---: | ---: | ---: | ---: | ---: |
| 30. Chemicals (Other Than Fertilizers) | $2,950.68$ | 651.22 | $1,726.24$ | 365.94 | $1,811.53$ | 398.28 | $2,807.13$ | 610.39 |
| 31. Photographic Raw Film and Paper | 4.44 | 1.05 | 0.01 | 0.00 | 3.60 | 0.81 | 0.00 | 0.00 |
| 32. Dye-Stuffs | 5.62 | 1.17 | 19.53 | 4.02 | 24.25 | 5.37 | 0.44 | 0.08 |
| 33. Drugs \& Pharmaceuticals | $20,614.14$ | $4,246.76$ | $1,006.29$ | 213.08 | 961.09 | 209.38 | $14,405.31$ | $3,192.82$ |
| 34. Textiles (Including Dyed, Printed) | 756.52 | 157.52 | 714.82 | 150.27 | 588.95 | 129.65 | 444.34 | 93.44 |
| 35. Paper and Pulp | $1,181.59$ | 272.51 | 76.39 | 16.42 | 30.15 | 6.53 | $1,580.63$ | 310.82 |
| $\quad$ (Including Paper Products) |  |  |  |  |  |  |  |  |
| 36. Sugar | 22.68 | 5.01 | 0.48 | 0.10 | 0.79 | 0.17 | 19.95 | 4.44 |
| 37. Fermentation Industries | 628.42 | 144.70 | 536.70 | 112.02 | 262.28 | 57.71 | 251.66 | 53.15 |
| 38. Food Processing Industries | 455.59 | 102.71 | $1,314.23$ | 278.89 | 858.03 | 188.67 | 602.64 | 125.93 |
| 39. Vegetable Oils and Vanaspati | 196.13 | 42.88 | 338.09 | 69.74 | 267.35 | 58.07 | 294.50 | 60.40 |
| 40. Soaps, Cosmetics \& | 105.94 | 22.03 | 117.27 | 24.58 | 463.98 | 102.90 | 801.71 | 160.02 |
| Toilet Preparations |  |  |  |  |  |  |  |  |
| 41. Rubber Goods | 400.71 | 84.88 | 114.62 | 24.12 | 78.71 | 17.21 | 599.62 | 127.50 |
| 42. Leather, Leather Goods And Pickers | 15.56 | 3.32 | 23.71 | 5.06 | 42.10 | 9.26 | 24.85 | 5.55 |
| 43. Glue and Gelatin | 0.00 | 0.00 | 1.26 | 0.27 | 0.04 | 0.01 | 30.68 | 5.84 |
| 44. Gloass | 103.86 | 23.16 | 13.28 | 2.83 | 35.48 | 7.60 | 66.12 | 14.63 |
| 45. Ceramics | 850.44 | 198.43 | 33.60 | 7.21 | 54.06 | 12.00 | 45.22 | 9.87 |
| 46. Cement and Jypsum Products | $3,143.53$ | 724.80 | 159.07 | 33.80 | $2,911.03$ | 637.68 | 877.06 | 183.19 |
| 47. Timber Products | 55.75 | 11.27 | 30.62 | 6.54 | 7.19 | 1.58 | 54.19 | 11.58 |


| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 48. Defence Industries | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 17.44 | 3.66 |
| 49. Consultancy Services | 1,211.47 | 256.59 | 1,623.57 | 341.31 | 1,257.69 | 274.84 | 1,157.58 | 251.94 |
| 50. Services sector | 28,691.79 | 6,183.48 | 19,944.85 | 4,176.21 | 15,053.94 | 3,296.09 | 21,430.99 | 4,575.18 |
| 51. Hospital \& Diagnostic Centres | 1,019.96 | 239.71 | 639.26 | 135.57 | 1,177.33 | 256.00 | 506.04 | 108.12 |
| 52. Education | 1,033.36 | 214.52 | 300.50 | 63.35 | 173.24 | 37.94 | 278.58 | 59.79 |
| 53. Hotel \& Tourism | 2,098.23 | 463.92 | 3,566.32 | 753.02 | 1,405.15 | 308.05 | 3,867.81 | 816.36 |
| 54. Trading | 2,761.01 | 639.72 | 3,509.69 | 739.62 | 2,252.72 | 498.46 | 2,368.69 | 501.28 |
| 55. Retail Trading (Single Brand) | 20.45 | 4.00 | 47.52 | 10.28 | 116.53 | 25.84 | 11.49 | 2.57 |
| 56. Agriculture Services | 24.61 | 5.35 | 5,922.29 | 1,222.22 | 202.60 | 43.90 | 213.47 | 46.46 |
| 57. Diamond, Gold Ornaments | 388.46 | 83.50 | 145.59 | 31.08 | 89.36 | 19.59 | 153.60 | 32.45 |
| 58. Tea and Coffee (Processing \& Warehousing Coffee \& Rubber) | 175.00 | 37.08 | 37.60 | 8.15 | 14.40 | 3.12 | 16.87 | 3.76 |
| 59. Printing of Books (Including Litho Printing Industry) | 141.12 | 31.61 | 337.65 | 70.51 | 168.42 | 36.63 | 141.43 | 30.84 |
| 60. Coir | 0.00 | 0.00 | 1.19 | 0.25 | 0.46 | 0.10 | 2.89 | 0.55 |
| 61. Construction Activities | 8,666.57 | 1,996.67 | 13,483.54 | 2,855.33 | 4,978.75 | 1,103.02 | 7,634.94 | 1,602.15 |
| 62. Housing \& Real Estate (Including Cineplex, Multiplex, Integrated Townships \& Commercial Complexes etc.) | 12,758.91 | 2,833.55 | 14,027.29 | 2,935.37 | 5,600.31 | 1,226.60 | 2,544.32 | 550.86 |
| 63. Miscellaneous Industries | 6,691.46 | 1,549.70 | 5,407.13 | 1,147.66 | 6,852.85 | 1,484.45 | 3,084.46 | 673.71 |


| 63. Miscellaneous Industries | $6,691.46$ | $1,549.70$ | $5,407.13$ | $1,147.66$ | $6,852.85$ | $1,484.45$ | $3,084.46$ | 673.71 |
| :--- | ---: | ---: | ---: | ---: | ---: | ---: | ---: | ---: |
| Grand Total | $142,828.90$ | $31,395.97$ | $123,119.65$ | $25,834.41$ | $88,519.53$ | $19,426.93$ | $112,019.40$ | $24,187.77$ |

## Funds given to Bihar

## 792. SHRI SABIR ALI :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) the details of funds/amounts given/spent in Bihar by the Ministry and its various organisations during the last three years and the current year so far;
(b) the purposes for which these amounts were given/spent; and
(c) the steps being taken to increase those funds?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) to (c) A project for upgradation of infrastructure facilities at the Handloom cluster, Bhagalpur was sanctioned on 1.10.2010 under Industrial Infrastructure Upgradation Scheme (IIUS). The total project cost is Rs. 20.82 crores with a Central grant component of Rs. 15.61 crores. An amount of Rs. 1.56 crores has been released to M/s Bhagalpur Handloom Infrastructure Development, the Special Purpose Vehicle (SPV) for Handloom cluster, Bhagalpur on 1.12 .2011 as $1^{\text {st }}$ tranche of the $1^{\text {st }}$ instalment of grant-in-aid. Further grants would be released after the SPV achieves the required physical and financial progress.

During the year 2010-11 \& 2011-12, the Department of Industrial Policy \& Promotion (DIPP) has released the funds to the implementing agency namely Gramin Jan Kalyan Parishad, Muzaffarpur (Bihar) under Indian Leather Development Programme (ILDP) as under:-

| Year | Amount released (Rs. in lakh) |
| :---: | :---: |
| $2010-11$ | 103.81 |
| $2011-12$ | 311.43 |

During the year 2008-09 and 2009-10, no funds have been released for conducting interventions in the State of Bihar as the Department had not received and approved any project for the State.

The above mentioned funds were released for conducting interventions in Sahebganj, Motipur, Mushahari, Dumari Kasti, Tariyani and Sheohar regions in the State of Bihar under the Sub-scheme "Support to Artisan of ILDP" during the $11^{\text {th }}$ Plan period.

The above project was approved for conducting interventions during the period of $11^{\text {th }}$ Plan through tender basis. The project has been completed. Any decision on further release of funds during the $12^{\text {th }}$ Plan period will be taken afresh through tender basis. The State Government may promote the leather entrepreneurs of their region to submit the proposal as and when "Request for Proposal (RFP)" will be called for.

## Performance of SEZs in AP

## 793. SHRI V. HANUMANTHA RAO :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) how many Special Economic Zones (SEZs) out of 109 SEZs approved in Andhra Pradesh are operational;
(b) the SEZ-wise details of the achievement, production, employment and foreign exchange earned in Andhra Pradesh;
(c) how many SEZs in Andhra Pradesh are not performing as per their targets; and
(d) whether Government has assessed the performance of SEZs in Andhra Pradesh; if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) In addition to Visakhapatnam SEZ (VSEZ) set up by the Central Government prior to the enactment of SEZ Act, 2005, a total of 110 SEZs have been formally approved in Andhra Pradesh and of these 76 SEZs have been notified. A total of 37 SEZs are currently exporting. Exports from these SEZs in the first three quarter of the current financial year have been to the tune of Rs. 12156 crore approximately. As on 31st December, 2011, investment of Rs. 15581 crore approximately has been made and direct employment for 106230 persons has been generated in these SEZs.
(c) No export targets are set for SEZs. SEZ units are required to achieve positive Net Foreign Exchange to be calculated cumulatively over a period of five years from the commencement of production.
(d) VSEZ conducts annual monitoring of all SEZ Units and Developer in terms of SEZ Act, 2005 and Rules. Performance review of all the SEZs in Andhra Pradesh was also done by VSEZ in the year 2011.

## Creating industrial cities in vidarbha region

794. SHRI VIJAY JAWAHARLAL DARDA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether Government is launching a scheme for creating sprawling industrial cities peppered across the country, equipped with production units, public utilities, residential areas, schools, hospitals, etc. each spread over 5,000 hectares; and
(b) if so, whether Government considers locating one such town or so-called National Investment and Manufacturing Zone in Yavatmal district of Vidarbha region
so that diversification of vocations occurs and farmers, entirely depending upon rainfed agriculture so far, could also benefit, thereby ending the continuous menace of farmers’ suicides?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) The Government has notified the National Manufacturing Policy vide a Press Note dated 4th November, 2011. One of the key instruments of the policy is National Investment and Manufacturing Zones (NIMZs). These NIMZs are conceptualized as integrated industrial townships with all important elements necessary to help the growth of manufacturing, e.g. state-of-the-art infrastructure; clean and energy efficient technology; simplified business regulations; and the necessary social and institutional infrastructure.
(b) The location of NIMZ will be a decision of the State Governments.

## Cancellation of SEZs Licences

## 795. SHRI PIYUSH GOYAL :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether it is a fact that there have been many cancellations of Special Economic Zones (SEZ) licences in the country;
(b) if so, the details thereof and reasons therefor;
(c) whether there are currently new licences waiting approval; and
(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) Requests are received for de-notification of the notified SEZs from time to time. From December, 2008 till 15 March, 2012, the Board of Approval on SEZ has approved 46 cases for denotification subject to refund of duty benefits availed, if any, by the developer. The reasons for these requests, wherever indicated by the applicants, range from economic meltdown, poor market response, non-availability of skilled labour force, no demand for IT/ITES space and imposition of Minimum Alternate Tax (MAT) and Dividend Distribution Tax (DDT) on Special Economic Zones (SEZs).
(c) and (d) In terms of the SEZ Act, 2005 a SEZ may be set up either jointly or severally by the Central Government, State Govt. or any person for manufacture of goods or rendering services or for both or as a free trade warehousing zone. Such proposals duly recommended by the concerned State Government are considered by the Board of Approval for SEZs as and when they are required. SEZs being set up under the SEZ Act, 2005 are primarily private investment driven.

## FTAs Concluded and Negotiated

796. DR. JANARDHAN WAGHMARE :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) the number of Free Trade Zone Agreements (FTAs) that have been completed and the number that are currently being negotiated;
(b) whether Government has evaluated the impact of Free Trade Zone Agreement; and
(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) India has concluded following 10 Free Trade Agreements (FTAs) and 5 limited scope Preferential Trade Agreements (PTAs):-

Sl.No. Name of the Agreement

1. India - Sri Lanka FTA
2. Agreement on South Asian Free Trade Area (SAFTA)
3. Revised Agreement of Cooperation between Government of India and Nepal to control unauthorized trade
4. India - Bhutan Agreement on Trade, Commerce and Transit
5. India - Thailand FTA - Early Harvest Scheme (EHS)
6. India - Singapore Comprehensive Economic Cooperation Agreement (CECA)
7. India - ASEAN - CECA - Trade in Goods Agreement
8. India - South Korea Comprehensive Economic Partnership Agreement (CEPA)
9. India - Japan CEPA
10. India - Malaysia CECA
11. Asia Pacific Trade Agreement (APTA)
12. Global System of Trade Preferences (GSTP)
13. India - Afghanistan PTA
14. India - MERCOSUR PTA
15. India - Chile PTA

Currently, India is in the process of negotiating / expanding following 17 FTAs/PTAs:-
Sl.No. Name of the Agreement

1. India - EU Bilateral Trade and Investment Agreement (BTIA)
2. India - ASEAN CECA - Services and Investment Agreement
3. India - Sri Lanka CEPA
4. India - Thailand CECA
5. India - Mauritius CECPA
6. India - EFTA BTIA
7. India - New Zealand FTA/CECA
8. India - Israel FTA
9. India - Singapore CECA (Review)
10. India - Southern African Customs Union (SACU) PTA
11. Indian - MERCOSUR PTA
12. India - Chile PTA
13. BIMSTEC (Bangladesh, India, Myanmar, Sri Lanka, Thailand, Bhutan and Nepal) CECA
14. India - Gulf Cooperation Council (GCC) Framework Agreement
15. India - Canada CEPA
16. India - Indonesia Comprehensive Economic Cooperation Agreement (CECA)
17. India - Australia CECA
(b) and (c) Evaluation of the impact of FTAs is a continuous process which starts even before FTA negotiations are entered into. Before entering into negotiations with its trading partners, studies are undertaken internally, as well as through the Joint Study Group (JSG) to study the feasibility of the proposed FTAs, including their impact on the domestic industry and agriculture sector. Consultations are also held with the domestic stakeholders including the Apex Chambers of Commerce and Industry, Industry Associations as well as the Administrative Ministries and Departments. In order to protect the interest of the domestic industry and agriculture sector, these agreements provide for maintaining sensitive/negative lists of items on which limited or no tariff concessions are granted under the FTA. In addition, in case of a surge in imports and injury to the domestic industry, a country is allowed to take recourse to the measures such as anti-dumping and safeguards. Every FTA has a joint review mechanism which monitors the implementation of the FTA. India's trade and economic relations with all its FTA partners have increased substantially.

## Steps to boost export of apples

## 797. SHRIMATI VIPLOVE THAKUR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
(a) whether India's share in the export of apples in the world is negligible;
(b) if so, the details thereof and the reasons therefor; and
(c) the steps taken by Government during the last three years to boost the export of apples and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) Yes, Sir. As per UNCOMTRADE data, the global export of apples during the year 2010 was 71.02 lakh MTs whereas India’s export of apples during the same year was 1946 MT. Therefore, India's share in export is a meager $0.02 \%$. The reasons for low share of India's apple export in the world are including:

- High demand and lucrative prices in the domestic market.
- Lack of cold chain infrastructure facilities.
- Poor rail and road connectivity in apple producing states.
(c) Encouraging exports is a continuous process. The Government is taking steps to encourage exports of agro products, including apples through measures and incentives under Plan schemes of the Commodity Boards and Export Promotion Councils. Agricultural and Processed Food Products Export Development Authority (APEDA), under the administrative control of the Department of Commerce is also implementing various Schemes to extend financial assistance to the eligible exporters registered with it to boost the overall agri exports. Besides these measures, the Ministry of Commerce \& Industry has put in place various schemes namely Market Development Assistance (MDA), Market Assistance Initiative (MAI), Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE), Vishesh Krishi and Gram Upaj Yojana, Focus Product Scheme, Focus Market Scheme, Town of Export Excellence, etc. to provide assistance to encourage exports. Trade delegations are also mounted to penetrate foreign markets and Buyer 0 Seller Meets are organized to assist the potential exports. During the last three years APEDA has provided Rs. 6.84 crore to Himachal Pradesh Horticultural Produce Marketing and Processing Corporation Ltd. (HPMC) for Integrated Packhouse in Kinnaur, Jarol Ticker, Oddi, Kumarsain, Shimla, Gumma, Patlikuhl, Kullu, and Rs. 11.11 crore to HPMC for Controlled Atmosphere (CA) Stores in Gumma and Jarol Tikker.

On account of above efforts, the export of apple has registered 86.10\% growth during 2010-11 over previous year.

## Rotating art objects for display in National Museum

## 798. SHRI ANIL MADHAV DAVE : SHRI BALAVANT ALIAS BAL APTE :

Will the Minister of CULTURE be pleased to state:
(a) whether there is any policy of rotating art objects for display in the National Museum;
(b) whether it is a fact that out of its total collection of 2.06 lakh art objects, only 7,178 have been displayed and nine galleries out of 26 are closed; and
(c) if so, the reasons therefor and the action taken by Government?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) Yes, Sir. There is a policy for displaying these objects by rotation. Only selected exhibits are displayed for education/propagation of culture. Objects on display in different galleries are rotated periodically, both to enable visitors to see different objects and also for preventive conservation of the objects. Besides this, there are arrangements for display of 'Object of the Month' and 'Gallery of the Month' where displayed objects are rotated at regular intervals. Special exhibitions are also organized with objects from reserve collections.
(b) and (c) Out of the total collection of 2,06,000 objects in National Museum, 15,681 are presently on display. Seven galleries viz. Decorative Arts, Manuscripts, Central Asian Antiquities, Thanjavur Paintings, Wood Carving, Bronze Gallery and North East are closed for renovation. National Museum has already initiated action for renovation of these galleries after completion of codal formalities.

## Heritage sites in endangered list of UNESCO

799. SHRI ANIL MADHAV DAVE :

SHRI BALAVANT ALIAS BAL APTE :
Will the Minister of CULTURE be pleased to state:
(a) whether there are any natural site/heritage monument in the country that has been put in endangered list by the UNESCO during the last three years;
(b) if so, the details thereof; and
(c) the steps taken by Government to rectify the situation?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) No. Sir, There is no natural site/heritage monument in the country that has been put in endangered list by UNESCO during the last three years.
(b) and (c) Question do not arise.

## Construction adjoining protected monuments in NCR

800. SHRI RAJKUMAR DHOOT :

Will the Minister of CULTURE be pleased to state:
(a) whether it is a fact that large scale constructions near protected monuments and heritage sites have come up in violation of norms in the national capital and other parts of the country;
(b) if so, the details thereof;
(c) whether it is also a fact that Supreme Court has directed to remove such constructions;
(d) if so, the details thereof; and
(e) what action Government has taken on the directive of the apex Court?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) and (b) There are instances of unauthorized constructions in the prohibited/regulated area of centrally protected monuments. The details as sought are being collected through the field offices of the Archaeological Survey of India and will be laid on the table of the House.
(c) to (e) The Hon'ble Supreme Court of India has given certain interim directions in respect of Tughlakabad Fort on a case which is presently sub-judice.

Proposals received from Madhya Pradesh for Museums
$\dagger$ 801. SHRIMATI MAYA SINGH :
Will the Minister of CULTURE be pleased to state:
(a) the number of proposals received by the Ministry from Government of Madhya Pradesh since year 2009, for different museums and proposed funds therein and the action taken by the Government so far after receiving the proposals;
(b) the reasons for pendency of the proposals, if any, received from the State Government;
(c) whether any time limit has been set for the disposal of proposals; and
(d) if so, the details thereof?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) and (b) Government of Madhya Pradesh has submitted 19 proposals for financial assistance under the scheme 'Setting up, Promotion and Strengthening of Regional \& Local Museums', entailing a total project cost of Rs. 34.14 crores. They were asked to prioritize 3 museums out of

[^9]19 proposals and seed money of Rs. 100 lakh was sanctioned to enable them to undertake preliminary activities including preparation of Detailed Project Reports (DPRs) for these 3 museums. The State Museum at Bhopal, Gujari Mahal Museum at Gwalior and Local Archaeological Museum at Sironj have been prioritized by Government of Madhya Pradesh. The DPRs received from the Government of Madhya Pradesh were placed before the Expert Committee, which has desired reworking of the DPRs in respect of these proposals.
(c) No, Sir.
(d) Does not arise.

## Performance by folk artists at international level

## †802. SHRI ISHWARLAL SHANKARLAL JAIN :

Will the Minister of CULTURE be pleased to state:
(a) whether Government sends folk artists of various States to perform at national and international level;
(b) whether any steps have been taken for protection, development and promotion of such famous artists;
(c) if so, the details thereof; and
(d) if not, the reasons therefor?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) Yes, Sir.
(b) and (c) The Zonal Cultural Centres set up by the Government have been implementing the following schemes to preserve and promote the folk art and artists:
i. National Cultural Exchange Programme.
ii. Guru Shishya Parampara Scheme.
iii. Young Talented Artists Scheme.
iv. Documentation of Vanishing Art Forms.
v. Theatre Rejuvenation Scheme.
vi. Shilpagram Activities.
vii. Loktarang - National Folk Dance Festival and OCTAVE.
(d) Does not arise.

[^10]
## Collapsing of historical monuments in Maharashtra

803. SHRI TARIQ ANWAR :

Will the Minister of CULTURE be pleased to state:
(a) whether it is a fact that many historically important structures across Maharashtra are collapsing;
(b) if so, the details thereof;
(c) whether Government of Maharashtra has sent proposal for declaring historically important structures as heritage sites;
(c) whether Government of Maharashtra has sent proposal for declaring historically important structures as heritage sites;
(d) if so, the details thereof; and
(e) what action Government has taken up till now?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) No incident of collapse of centrally protected monuments has been reported in Maharashtra.
(b) Does not arise.
(c) No, Sir.
(d) and (e) Do not arise.

## Protection of Forts and Havelis in Rajasthan

†804. SHRI ASHK ALI TAK :
Will the Minister of CULTURE be pleased to state:
(a) the details of forts, havelis and sites protected from the archaeological point of view in the State of Rajasthan; and
(b) the details and amount provided by the Central Government to the State Government for the maintenance of these sites during the year 2011-12 along with the amount utilized out of that?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) There are one hundred and sixty-three monuments/sites declared as of national importance under the jurisdiction of the Archaeological Survey of India in the State of Rajasthan which includes forts and havelies. The detailed list of such monuments/sites is given in Statement (See below).

[^11](b) The Archaeological Survey of India maintains these centrally protected monuments and sites on regular basis, depending upon their special needs, within the available manpower and financial resources. The centrally protected monuments/sites are in a fairly good state of preservation. The funds allocated and expenditure incurred on these monuments by the Archaeological Survey of India through its field office at Jaipur, during the year 2011-12 is as under:

|  |  | Rupees in lakhs |
| :---: | :--- | :--- |
| Year | Allocation | Expenditure <br> (till 29th Feb. 12) |
| $2011-12$ | Rs. 455.00 | Rs. 380.49 |

As per the information made available by the Director State Archaeology Department, Govt. of Rajasthan, during the year 2011-12, the amount sanctioned/ provided by Ministry of Tourism, Government of India is as under:
(i) Rs. 500.00 lacs has been sanctioned for conservation and restoration of Fresco Paintings \& Murals at Nahargarh Fort, Jaipur and Rs. 400.00 lacs has been released as first installment. No expenditure has been made till date on above work.
(ii) Rs. 215.00 lacs has been released for conservation work at Ajaypal temple, Ajmer and Light \& Sound show at Akbar Fort, Ajmer. The nodal agency (Tourism Department, Rajasthan) has released Rs. 200.00 lacs to executive agency (Archaeology Department) against which Rs. 179.61 lacs has been utilized till date.

## Statement

List of Centrally protected monuments in Rajasthan

| Sl.No. Name of monument/site | Locality | District |  |
| :--- | :--- | :--- | :--- |
| 1 | 2 | 3 | 4 |
| 1. | Adhai Din-ka-Jhonpra | Ajmer | Ajmer |
| 2. | Baori on the Ajmer-Jaipur Road | Ajmer | Ajmer |
| 3. | Badshahi Haveli | Ajmer | Ajmer |
| 4. | Delhi Gate consisting of one archway | Ajmer | Ajmer |
| 5. | Gateway of Taragarh Hill | Ajmer | Ajmer |
| 6. | Marble Pavilions and Balustrade on the <br> Ana Sagar Bandh and the Ruins of the <br> Marble Hamman behind the Ana <br> Sagar Bandh | Ajmer | Ajmer |


| 1 | 2 | 3 | 4 |
| :---: | :---: | :---: | :---: |
| 7. | Saheli Bazar Buildings in Daulat Bath | Ajmer | Ajmer |
| 8. | Tomb of Allauddin Khan known as "Sola Thumba" | Ajmer | Ajmer |
| 9. | Tomb of Abdulla Khan and his wife | Ajmer | Ajmer |
| 10. | Tripolia Gate | Ajmer | Ajmer |
| 11. | Magazine Building in Akbar Fort | Ajmer | Ajmer |
| 12. | Kos Minar erected by Emperor Akbar | Ajmer- <br> Jaipur Road | Ajmer |
| 13. | Kos Minar erected by Emperor Akbar | Ajmer- <br> Jaipur Road | Ajmer |
| 14. | Kos Minar erected by Emperor Akbar | Chatri | Ajmer |
| 15. | Sarai | Chatri | Ajmer |
| 16. | Kos Minar erected by Emperor Akbar | Chugra | Ajmer |
| 17. | Kos Minar erected by Emperor Akbar | Hoshiara | Ajmer |
| 18. | Kos Minar erected by Emperor Akbar | Hoshiara | Ajmer |
| 19. | Kos Minar erected by Emperor Akbar | Kair | Ajmer |
| 20. | Kos Minar erected by Emperor Akbar | Khanpura | Ajmer |
| 21. | Mahal Badshahi | Pushkar | Ajmer |
| 22. | Bhandasar Jain Temple | Bikaner | Bikaner |
| 23. | Jain Temple of Susani Goddess | Morkhana | Bikaner |
| 24. | Siva temple and ruins | Arthuna | Banswara |
| 25. | Mahakal and two other temples | Bijolia | Bhilwara |
| 26. | Rock Inscriptions (12 century) | Bijolia | Bhilwara |
| 27. | Rock Inscriptions within the Paraswanath Temple compound (12 century) | Bijolia | Bhilwara |
| 28. | Ancient temple known as Kaneriki Putali | Khadipur Village | Bhilwara |
| 29. | Wall Paintings of Hardoti School in the palace | Bundi | Nundi |


| 1 | 2 | 3 | 4 |
| :---: | :---: | :---: | :---: |
| 30. | Ancient Mound | Nainwa | Bundi’ |
| 31. | Ancient Mound | Keshwarai Patan | Bundi |
| 32. | Chateshwar Temple | Badoli | Chittaurgarh |
| 33. | Kund | Badoli | Chittaurgarh |
| 34. | Shrinagar Chawri | Badoli | Chittaurgarh |
| 35. | Temple of Ashtamata | Badoli | Chittaurgarh |
| 36. | Temple of Ganesh | Badoli | Chittaurgarh |
| 37. | Temple of Sheshashayan | Badoli | Chittaurgarh |
| 38. | Temple of Shiv and Kund | Badoli | Chittaurgarh |
| 39. | Temple of Trimurti | Badoli | Chittaurgarh |
| 40. | Temple of Vamanavatar known as Narad Temple | Badoli | Chittaurgarh |
| 41. | Fort of Chittaur as a whole | Chittaur | Chittaurgarh |
| 42. | Mahanal Temple \& Math | Menal | Chittaurgarh |
| 43. | Ancient Ruins | Nagari | Chittaurgarh |
| 44. | Hathiwada enclosure with inscription together with adjacent in S. Plot No. 301. | Nagari | Chittaurgarh |
| 45. | Ancient site and remains together with adjacent area comprised in whole of survey no. 2 : 991,992, 993,994/1,994/ 3995,996,997,998,999,1000 and 1002. | Nagari | Chittaurgarh |
| 46. | Archaeological sites \& remains | Nilodh/Jeora | Chittaurgarh |
| 47. | Ancient Mounds | Badopal | Hanumangarh |
| 48. | Ancient Mounds | Bhadrakali | Hanumangarh |
| 49. | Ancient Mounds | Dhokal | Hanumangarh |
| 50. | Fort Bhatner | Hanumangarh | Hanumangarh |
| 51. | Three Ancient Mounds | Kalibangan | Hanumangarh |
| 52. | Ancient Mounds | Manak | Hanumangarh |


| 1 | 2 | 3 | 4 |
| :---: | :---: | :---: | :---: |
| 53. | Ancient Mounds | Munda | Hanumangarh |
| 54. | Ancient Mounds | Peer Sultan | Hanumangarh |
| 55. | Ancient Mounds | Pilibangan | Hanumangarh |
| 56. | Two Ancient Mounds | Mathula | Ganganagar |
| 57. | Ancient Mounds | Chak 86 | Ganganagar |
| 58. | Ancient Mounds | Bhannar Thedi | Ganganagar |
| 59. | Ancient Mounds | Binjor | Ganganagar |
| 60. | Ancient Mounds | Baror | Ganganagar |
| 61. | Ancient Mounds | Rang Mahal | Ganganagar |
| 62. | Ancient Mounds | Tarkhanwala Dera | Ganganagar |
| 63. | Jain Temple Inscription | Baroda | Dungarpur |
| 64. | Somnath Temple | Deo Somnath | Dungarpur |
| 65. | Buddhist Caves and Pillars | Binnayaga (Dag) | Jhalawar |
| 66. | Caves of Naranjani etc. | Binnayaga (Dag) | Jhalawar |
| 67. | Ancient Ruins | Dalsanagar (Gangadhar) | Jhalawar |
| 68. | Ancient Ruins | Dudhaliya (Dag) | Jhalawar |
| 69. | Duddhist Caves | hathiagor | Jhalawar |
| 70. | Buddhist Caves, Pillars, Idols | Kolvi (Dag) | Jhalawar |
| 71. | Old Temples near the Chandrabhaga | Jhalrapatan | Jhalawar |
| 72. | Ancient Mound | Abaneri | Dausa |
| 73. | Baori | Abaneri | Dausa |
| 74. | Harsat Mata ka Mandir | Abaneri | Dausa |
| 75. | Banjaron ki Chhatri (containing two pillars similar to railing pillars of Bharhut Stupa) | Lalsot | Dausa |
| 76. | Ancient Mound | Maheshra | Dausa |


| 1 | 2 | 3 | 4 |
| :---: | :---: | :---: | :---: |
| 77. | Ancient Mound | Raniwas | Dausa |
| 78. | Ancient Mound | Sikrai | Dausa |
| 79. | Sun Temple | Amber | Jaipur |
| 80. | Jama Masjid | Amber | Jaipur |
| 81. | Laxmi Narain's Temple | Amber | Jaipur |
| 82. | Sri Jagat Siromani ji Temple | Amber | Jaipur |
| 83. | Pundrik ji-ki-Haveli Paintings ina room | Brahmpuri | Jaipur |
| 84. | Temple containing Fresco paintings | Gulta ji | Jaipur |
| 85. | Excavated Site | Sambhar | Jaipur |
| 86. | Excavated Site | Bairat | Jaipur |
| 87. | Fort including Ancient Temples | Jaisalmer | Jaisalmer |
| 88. | Ancient Site | Lodruva Patan | Jaisalmer |
| 89. | Fort | Mandore | Jodhpur |
| 90. | Ruins of Temples | Canesh-Ganj or Atru | Baran |
| 91. | Yupa Pillars | Badwa | Baran |
| 92. | Temple (12 century) | Baran | Baran |
| 93. | Ancient Ruins and Structural Remains | Krishnavilas | Baran |
| 94. | Old Temples, Statues and Inscriptions | Shargarh | Baran |
| 95. | Siva Temple and two unpublished Gupta Inscriptions | Charchoma | Kota |
| 96. | Temple, Fort wall and Statues | Dara or Mukandara | aKota |
| 97. | Temple with Inscriptions | Kanswa | Kota |
| 98. | Percian Inscriptions in a Baori | Alanpur | Sawai <br> Madhopur |
| 99. | Jain Temple | Sawai Madhopur | Sawai <br> Madhopur |
| 100. | Ranthambhor Fort | Ranthambor | Sawai <br> Mashopur |


| 1 | 2 | 3 | 4 |
| :---: | :---: | :---: | :---: |
| 101. | Harshnath Temple | Sikar | Sikar |
| 102. | Bisal Deo Ji's Temple | Bisalpur | Tonk |
| 103. | Ancient Mound | Bundwali Doongri | Tonk |
| 104. | Ancient Mound | Gariagarh (Newai) | Tonk |
| 105. | Devapura Barodia Mounds | Jhalia | Tonk |
| 106. | Hathi Bhata | Khera | Tonk |
| 107. | Ancient Mound | Nagar | Tonk |
| 108. | Excavated Site | Nagar | Tonk |
| 109. | Inscription in Fort | Nagar | Tonk |
| 110. | Mand Kila Tal Inscription | Nagar | Tonk |
| 111. | Yupa Pillars in Bichpuria Temple | Nagar | Tonk |
| 112. | Inscription | Panwar | Tonk |
| 113. | Excavated Site | Rairh (Newai) | Tonk |
| 114. | Kala Pahar Temple | Todarai Singh | Tonk |
| 115. | Kalyanrai ji’s Temple | Todarai Singh | Tonk |
| 116. | Laxmi Narainji's Temple locally known as Gopinathji's Temple | Todarai Singh | Tonk |
| 117. | Old Baories locally known as Hadirani-ka-kund | Todarai Tingh | Tonk |
| 118. | Pipa ji's Temple | Todarai Singh | Tonk |
| 119. | Akbar's Chhatri | Bayana | Bharatpur |
| 120. | Ancient Fort with its Monuments | Bayana | Bharatpur |
| 121. | Brahmabad Idgah | Bayana | Bharatpur |
| 122. | Islam Shah's Gate | Bayana | Bharatpur |
| 123. | Jahangir's Gateway | Bayana | Bharatpur |
| 124. | Jhajri | Bayana | Bharatpur |
| 125. | Saraj Sad-ullah | Bayana | Bharatpur |


| 1 | 2 | 3 | 4 |
| :---: | :---: | :---: | :---: |
| 126. | Usa Mandir | Bayana | Bharatpur |
| 127. | Lodhi's Minar | Bayana | Bharatpur |
| 128. | Delhi Tae outside the Bharatpur Fort | Bharatpur | Bharatpur |
| 129. | Fateh Burj near Anah Tate | Bharatpur | Bharatpur |
| 130. | Jawahar Burj and Ashtadhatu Gateway inside the Bharatpur Fort | Bharatpur | Bharatpur |
| 131. | Moat surrounding the Fort wall | Bharatpur | Bharatpur |
| 132. | Fort walls including Chowburja gate and approach bridges at the chowburja and ashtadhatu gates. | Bharatpur | Bharatpur |
| 133. | Deeg Bhawan (Palaces) | Deeg | Bharatpur |
| 134. | Looted gun | Deeg | Bharatpur |
| 135. | Marble Jholla | Deeg | Bharatpur |
| 136. | Kaccha Bag | Deeg | Bharatpur |
| 137. | Chaurasi Khamba temple | Kaman | Bharatpur |
| 138. | Ancient Mound | Malah | Bharatpur |
| 139. | Ancient Mound | Noh | Bharatpur |
| 140. | Collasal image of Yaksha | Noh | Bharatpur |
| 141. | Lal Mahal | Rupvaa | Bharatpur |
| 142. | Shiva Temple | Neelkanth | Alvar |
| 143. | Ancient site | Bhangarh | Alvar |
| 144. | Ancient Remains | Pandrupol | Alvar |
| 145. | Lal Masjid | Tijara | Alvar |
| 146. | Ancient Ruins | Kalyanpur | Udaipur |
| 147. | Sas Bahu Temples | Nagda | Udaipur |
| 148. | Fort of Kumbhalgarh as a whole | Kumbhalgarh | Rajasamand |
| 149. | Ghat with inscriptions paviions and Toranas (together with adjacent area comprised in S. Plot No. 344). | Nav Chowki Rajsamand | Rajasamand |


| 1 | 2 | 3 | 4 |
| :--- | :--- | :--- | :--- |
| 150. | Archaeological Sites and Remains | Gilund | Rajasamand |
| 151. | Babur's Garden (Charbagh) | Dholpur (Jhor) | Dholpur |
| 152. | Jogni-Jogna Temple | Dholpur / <br> Sone-ka-Gurja | Dholpur |
| 153. | Shergarh Fort | Dholpur | Dholpur |
| 154. | Wall painting in the palaces of | Karauli | Karauli |
|  | Maharaja Gopal Lal | Dara | Rajsamand |
| 155. | Haldighati | Nathdwara | Rajsamand |
| 156. | Badshahi Bagh | Tehsil-Nathdwara | Rajsamand |
| 157. | Chetak Samadhi | Sarada | Udaipur |
| 158. | Rakta Talai |  | Rajsamand |
| 159. | Ruined Place of Maharana | Sarada | Udaipur |
|  | Pratap at Chavand | Samada | Udaipur |
| 160. | Mahal known as Hawa mahal, | Veerpura (Jaisamand) | Pushkar |

## Preservation of Granite Rock Shelters in Karnataka

805. SHRI RAJEEV CHANDRASEKHAR :

Will the Minister of CULTURE be pleased to state:
(a) whether painted granite rock shelters dating back to the Neolithic and Megalithic periods have been discovered in Karnataka in the last two years;
(b) if so, the details thereof;
(c) whether these painted rock shelters are in danger due to mining in those regions; and
(d) if so, the steps being taken by Government to preserve this precious heritage?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) and (b) Yes, Sir. The painted granite rock shelters dating back to the Neolithic and Megalithic periods have been discovered at Kadebagilu hillock a Neolithic settlement in the limits of Anegondi village of Gangavati Taluk, Raichur District in Karnataka in the year 2009-2010 at Chikrampur 5 km due west of Kadebagilu. The site is not protected by the ASI.

The painting at Kadebagilu done in deep brown to red ochre on a boulder perched on top of the hillock exhibits two phases and depict animals like buffalo, stag horse rider, dog, peacock and a group of dancing human figures in two tiers.
(c) Yes, Sir. Due to recent mining activity in the adjacent hill, carried out in and around the group of rock shelters at Chikrampur, 5 km west of Kadebagilu near Anegondi was endangered.

A state protected site at Venkatapura in the World Heritage Site at Hampi was also in danger by such quarrying.
(d) The District Authorities, of Bellary District have issued prohibitory orders for banning the mining activity. At present the mining activity has been stopped at the site.

## Tilting of minarets of Taj Mahal

†806. SHRI MOTILAL VORA :
Will the Minister of CULTURE be pleased to state:
(a) whether according to a report of the Archaeological Survey of India (ASI) the four minarets of the Taj Mahal have a tilted in comparison to its 1977 position and whether the south-west minaret has tilted the most by 3.57 centimeters;
(b) whether it is also a fact that the tilt rate of south-west minaret has increased in comparison to its previous position; and
(c) if so, the Government's reaction thereto?

THE MINISTER OF CULTURE (KUMARI SELJA) : (a) to (c) The verticality of minarets of Taj Mahal is being monitored by Archaeological Survey of India regularly, through Survey of India (SOI). During the observations in the season 2011-2012, minor changes in the tilt values of minarets have been noticed which are within the permissible limit of geodetic accuracy. For the change in tilt value of south-west minaret the reason assigned by SOI is, unknown disturbances caused by wind etc. However, it has been very clearly concluded by the SOI that the minarets of Taj Mahal have remained stable and the changes found are insignificant and well in agreement within the permissible limits of geodetic observational accuracy. SOI has been further requested to continue with the observations for stability of Taj Mahal.

[^12]
## Defence land scam in Pune

## 807. SHRI UPENDRA KUSHWAHA : <br> DR. K.P. RAMALINGAM :

Will the Minister of DEFENCE be pleased to state:
(a) whether CBI has registered cases of criminal conspiracy, criminal misconduct and cheating against retired army officers in land scam cases in Pune:
(b) if so, the details thereof;
(c) whether a land scam has also taken place in Kandivali and CBI is conducting inquiry of the same; and
(d) whether a large area of defence land is under encroachment and if so, the State/UT-wise details there of and the measures taken to retrieve the land?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) and (b) Yes. CBI has registered one case against a retired Army Officer in which Lt. Gen (Retd) N. Thamburaj has been named as an accused.
(c) Yes, one Preliminary Enquiry has been registered by CBI.
(d) A Statement on State/UT-wise encroachment of defence lands as on 12.12.2011 is given in Statement (See below). Action for removal of encroachment is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants), Act, 1971 as well as under the Cantonments Act, 2006. Detailed instructions emphasizing the need for ensuring vigilance, detection and prevention of new encroachments have been issued by the Ministry. The process of detection and removal of the encroachments is a continuing exercise.

## Statement

State/UT-wise details of encroachment of defence lands (As on 12.12.2011)

| Sl.No. | State | Area under encroachment (in acres) |
| :--- | :--- | ---: |
| 1 | 2 | 3 |
| 1. | Andaman \& Nicobar | 0.414 |
| 2. | Andhra Pradesh | 214.425 |
| 3. | Arunachal Pradesh | 36.3 |
| 4. | Assam | 616.569 |
| 5. | Bihar | 448.88 |
| 6. | Chandigarh | -- |


| 1 | 2 | 3 |
| :--- | :--- | :--- |

7. Chattisgarh 165.76
8. Dadara \& Nagar Haveli
9. Delhi
10. Daman \& Diu
11. Goa 4.05
12. Gujarat 303.6407
13. Haryana 959.0387
14. Himachal Pradesh 143.9041
15. Jammu \& Kashmir 729.349
16. Jharkhand 77.7
17. Karnatak 28.5819
18. Kerala 0.0665
19. Lakshadweep
20. Madhya Pradesh 1491.796024
21. Maharashtra 2487.9482
22. Manipur 0
23. Meghalaya 15.4337
24. Mizoram
25. Nagaland
26. Orissa 45.31825
27. Pondicherry
28. Punjab
495.7967
29. Rajasthan 367.729
30. Sikkim
31. Tamil Nadu
71.1776
32. Tripura

| 1 | 2 | 3 |
| :--- | :--- | ---: |
| 33. | Uttar Pradesh | 3079.9508 |
| 34. | Uttarakhand | 23.574 |
| 35. | West Bengal | 405.6423 |

## Kaveri Project

## 808. DR. K.P. RAMALINGAM : <br> SHRI UPENDRA KUSHWAHA :

Will the Minister of DEFENCE be pleased to state:
(a) whether nearly two decades after the commencement of the Kaveri project and 13 years after the original probable date of completion, with an expenditure of Rs. 1892 crore, Gas Turbine Research Establishment (GTRE) is yet to fully develop an aero-engine which meets the specific needs of the Light Combat Aircraft (LCA);
(b) whether Government has ascertained the reasons and identified the officers responsible for the failure of Kaveri project;
(c) the details of defence projects running behind the schedule together with the reasons therefor giving the cost escalation thereof; and
(d) the measures taken to complete defence projects as per schedule?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (d) Project for development of aero-engine "Kaveri" was taken up in 1989 by Gas Turbine Research Establishment (GTRE) with a sanctioned cost of Rs. 382.81 Cr. and Probable Date of completion (PDC) of 1996. The cost of the project was revised to Rs. 2839.00 Cr. with PDC of December 2009. Further continuation of Kaveri project beyond the PDC has been approved by the Government within the sanctioned cost and scope.

Although there has been delay in this project due to certain reasons but for the first time Defence Research and Development Organisation (DRDO) ventured to initiate engine development programme and achieved many milestones, like Official Altitude Testing, Phase-I flight trials in the Flying Test Bed, etc. Kaveri (K9) Engine was integrated with IL-76 Aircraft and flight tested for over 55 hours. This flight test envelop covered 12 Km altitude and a speed of 0.7 Mach No. Thus, DRDO demonstrated its technological capability in aero-engine technology. This has been a great achievement in the aerospace community of the country, when the first ever indigenously developed fighter aircraft engine was subjected to flight testing. Tacit knowledge acquired by the DRDO scientists during this project will also be applied for further aerospace
technology. Kaveri spin-off engine can be used as propulsion system for Indian Unmanned Strike Air Vehicle engine can be used as propulsion system for Indian Unmanned Strike Air Vehicle (USAV).

The following are delayed CCS projects being carried out by DRDO:-

| Project | Probable Date of Completion (PDC) |  | Cost |  |
| :---: | :---: | :---: | :---: | :---: |
|  | Original | Revised | Original | Revised |
| Light Combat Aircraft (LCA), Phase-II | $\begin{aligned} & \text { December } \\ & 2008 \end{aligned}$ | $\begin{aligned} & \text { December } \\ & 2012 \end{aligned}$ | Rs. 3301.75 Cr. | Rs. 5777.53 Cr. |
| Naval Light Combat Aircraft <br> (LCA, Navy), Phase-I | March 2010 | $\begin{aligned} & \text { December } \\ & 2014 \end{aligned}$ | Rs. 948.90 Cr. | Rs. 1714.98 Cr . |
| Aero-engine Kaveri | $\begin{aligned} & \text { December } \\ & 1996 \end{aligned}$ | December 2009* | Rs. 383.81 Cr. | Rs. 2839.00 Cr. |
| Airborne Early Warning \& Control (AEW \& C) System | October <br> 2011 | $\begin{aligned} & \text { March } \\ & 2014 \end{aligned}$ | Rs. 1800.00 Cr. | Rs. 2157.00 Cr. |
| Long Range Surface-to-Air <br> Missile (LR-Sam) | May 2011 | $\begin{aligned} & \text { December } \\ & 2015 \end{aligned}$ | Rs. 2606.02 Cr. | No revision |

*PDC has been extended within the sanctioned cost and scope.
The following are some of the reasons for delay in completion of the above projects:-
(i) Ab -initio development of the state-of-the-art technologies.
(ii) Technical/technological complexities.
(iii) Non-availability of infrastructure/test facility in the country.
(iv) Non-availability of critical components/equipment/materials and denial of technologies by the technologically advanced countries.
(v) Enhanced user's requirements or change in specifications during development.
(vi) Increase in the scope of work.
(vii) Non-availability of trained/skilled manpower.
(viii) Extended/long-drawn user trials.
(ix) Failure of some of the components during testing.
(x) Technology Denial Regimes.

The following measures have been taken to complete the ongoing projects without any further delay:-

- Consortium approach has been used for design, development and fabrication of critical components.
- Three-tier project monitoring approach is being followed in the major projects/programmes.
- Project Monitoring Review Committee (PMRC); and Project Appraisal and Review Committee (PARC) meetings are held regularly to monitor the progress of the ongoing projects.
- Concurrent engineering approach has been adopted in technology intensive projects to minimize time-lag between development and productionisation of the systems, and Information Technology and modern management techniques have been applied.
- Encouraging joint funding by users to ensure their commitment towards earliest completion.
- Promoting synergy and better co-ordination among User Services, DRDO and production agencies through cluster meetings.


## Illegal transfer of defence land in Jodhpur

809. SHRI PRABHAT JHA:

## SHRIMATI KUSUM RAI :

Will the Minister of DEFENCE be pleased to state:
(a) whether during 2007, a prime defence land in Jodhpur has been illegally transferred to a private trust;
(b) if so, the details thereof;
(c) whether the Ministry has ordered an enquiry into the matter;
(d) if so, the details thereof along with the details of the findings of Enquiry Committee; and
(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) and (b) A portion of land in village Jodhpur in Rajasthan under the occupation of the Local Military Authority was vacated in 2007.
(c) to (e) The matter is being enquired.

## Shortage of officers in Armed Forces

810. SHRI PARVEZ HASHMI :

Will the Minister of DEFENCE be pleased to state:
(a) whether it is a fact that there have been shortfall in the intake of officers in the armed forces of the country and in some of the cases, officers have resigned their jobs to join in other Government/Private concern;
(b) if so, the details thereof; and
(c) the steps taken by Government of attract the talented youth to the armed forces and its result?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) and (b) No, Sir. There is presently no shortfall in the targeted induction of officers to the Armed Forces. The details of Armed Forces officers who have taken premature retirement or have resigned from their jobs during the last three years are as follows:

| Year | Army | Navy | Coast Guard | Air Force |
| :---: | :---: | :---: | :---: | :---: |
| 2009 | 309 | 125 | 6 | 96 |
| 2010 | 271 | 114 | 1 | 171 |
| 2011 | 302 | 122 | 9 | 183 |

(c) Government has taken a number of measures to encourage the youth to join the Armed Forces, including conduct of recruitment rallies, media compaigns, etc. This has resulted in increased intake of officers in the Armed Forces.

## Complaints of Human Rights Violation by Defence Personnel

811. SHRI P. RAJEEVE :

Will the Minister of DEFENCE be pleased to state:
(a) the year-wise number of complaints against defence personnel for violation of human rights since 2009 till present; and
(b) the year-wise, number of personnel against whom disciplinary action has been completed for the same?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) and (b) The number of complaints against defence personnel for alleged violation of human rights since 2009 and the number of personnel against whom disciplinary action has been completed is as follows:-

| Year | Number of <br> Complaints | Number of personnel against <br> whom disciplinary action <br> has been completed |
| :--- | :---: | :---: |
| 2009 | 79 | 5 |
| 2010 | 57 | - |
| 2011 | 33 | - |
| 2012 (upto 13.3.2012) | 3 | - |
| Total | 172 | 5 |

## Formation of Pasi, Paswan regiments

## †812. SHRI RAM VILAS PASWAN :

Will the Minister of DEFENCE be pleased to state:
(a) whether Government proposes the form Pasi, Paswan Regiments; and
(b) whether it is a fact that the history of both these castes, Pasi and Paswan is of brave castes?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) No.
(b) The Armed Forces, comprising of all Indians, have a glorious history of bravery.

## Indigenous production of defence equipments

## 813. SHRI BAL WINDER SINGH BHUNDER :

Will the Minister of Defence be pleased to state:
(a) what are the efforts made by the Central Defence PSUs to encourage indigenous participation in defence production;
(b) what is the percentage of indigenous participation in production in each PSU; and
(c) the details of help given by each PSU in training, support and logistic to indigenous sector during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU) : (a) Defence PSUs are taking various initiatives to encourage indigenous participation in defence production and to widen the Defence Industrial base. These include development of indigenous vendors, registration of new vendors,

[^13]policy initiatives for greater private sector participation etc, outsourcing and active participation of MSMEs, in their production programmes.
(b) The information is being collected and will be laid on the Table of the House.
(c) Training and support to vendors is a regular activity of each Defence PSU, in which standards of quality, processes, design, manufacturing etc are explained to them. Necessary feedback is also given to vendors for improvement in quality, cost and delivery aspects.

## Test firing of Brahmos Missile

814. SHRI AMBETH RAJAN :

Will the Minister of DEFENCE be pleased to state:
(a) whether Brahmos missile was test fired recently by Government; and
(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) Yes, Sir.
(b) The flight trial was carried out on 4th March, 2012 by the Second Regiment of the BrahMos Army Unit for operationalization of the Regiment in desert warfare, after training of the personnel. The BrahMos Missile System with launchers, mobile command post with its control and communication systems have been fully deployed by the Army in operational mode and the missile was fired. With this test firing BrahMos Missile System is fully operational with two Regiments of the Army.

## Air crashes in IAF

518. SHRI H.K. DUA :

Will the Minister of DEFENCE be pleased to state:
(a) the number of air crashes suffered by Indian Air Force during the last three years;
(b) the number of pilots who have lost lives in these air crashes; and
(c) how does the rate of air crashes suffered by IAF compares with that of the other major air forces of the world?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) and (b) During the last three years (2008-09 to 2010-11) and current financial year 2011-12 (up to 15.3.2012), fifty aircrafts of the Indian Air Force have crashed. Nineteen pilots lost their lives in these crashes.
(c) Since authenticated information on rate of air crashes of other Air Forces is not available, comparison of rate of IAF air crashes with those of other Air Forces is not possible.

## Increase in coastal surveillance

816. SHRI VIJAY JAWAHARLAL DARDA :

Will the Minister of DEFENCE be pleased to state:
(a) in view of 26/11 terror strikes in Mumbai, has coastal surveillance through sophisticated deployment of coastal radars, cameras, Automatic Identification Systems (AIS) and other sensors to dynamically locate and track vessels, been taken up;
(b) if so, what is the time-frame for covering our entire territorial waters, maritime boundaries, coastal areas, etc.; and
(c) whether the existing inventory of ships, boats, coastal surveillance aircrafts, helicopters, etc. is adequate to avoid recurrences of such terror attacks?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (c) Post 26/11 terror strikes in Mumbai, Government has initiated several measures to strengthen Coastal Security, which include improving surveillance mechanism through installation of coastal radars and Automatic Identification Systems (AIS) chain and enhanced patrolling by Indian Navy and Coast Guard Ships. Time line for installation of radars and the AIS chain along the coastline is 2013. Strengthening of the coastal security mechanism through continuous review/gap analysis and acquisition/deployment of assets is an ongoing process.

## Mobile polyclinics for ex-servicemen

817. SHRIMATI VIPLOVE THAKUR :

Will the Minister of DEFENCE be pleased to state:
(a) whether Government proposes to take substantial measures for upgradation of the quality of medicare provided to the ex-servicemen and their dependents;
(b) if so, the details thereof;
(c) whether Government proposes to open polyclinics including mobile polyclinics in each district of the country; and
(d) if so, the details thereof and by when these polyclinics are likely to be operational in the country, including Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU) : (a) and (b) Yes Sir; providing Medicare to Ex-servicemen and
their dependents is an ongoing process and the endeavor of the government is to continuously upgrade the quality of medicare services being provided. The Government has approved opening of additional 199 polyclinics including 17 mobile polyclinics besides the existing 227 polyclinics to improve accessibility of Ex-servicemen to medical facilities. Out of 199 polyclinics, 43 polyclinics have already been operationalised. The details of newly sanctioned polyclinics are given in Statement (See below).
(c) and (d) Opening of new polyclinics is based on the ESM population in a particular area. Mobile polyclinics are proposed for remote/hilly areas where the ESM population is less and scattered. Presently 342 districts have been covered with 426 ECHS polyclinics ( 270 operational \& 156 proposed) including 17 mobile polyclinics. The newly sanctioned polyclinics will be operationalised across the country including Himachal Pradesh in a phases manner over a period of time.

## Statement

List of 199 Additional Polyclinics Planned to be established

| Sl.No. Proposed Polyclinics | State | Distt. | Type Proposed |  |
| :--- | :--- | :--- | :--- | :--- |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Baramulla | J \& K | Bramulla | D Military |
| 2. | Doda | J \& K | Doda | D Non Military |
| 3. | Poonch | J \& K | Poonch | E Military |
| 4. | Baribrahmna | J \& K | Jammu | C Non Military |
| 5. | Kargil | J \& K | Kargil | E Military |
| 6. | Nagrota (Gujroo) | J \& K | Kathua | D Non Military |
| 7. | Rampur | HP | Shimla | E Military |
| 8. | Nahan | HP | Sirmaur | D Military |
| 9. | Shahpur | HP | Kangra | C Non Military |
| 10. | Palampur | HP | Kangra | D Military |
| 11. | Kullu | HP | Kullu | D Non Military |
| 12. | Dera Goppipur | HP | Kangra | D Non Military |
| 13. | Joginder Nagar | HP | Mandi | D Non Military |
| 14. | Chamba | HP | Chamba | E Military |


| 1 | 2 | 3 | 4 | 5 |
| :---: | :---: | :---: | :---: | :---: |
| 15. | Ghumarwin | HP | Bilaspur | D Non Military |
| 16. | Sarakaghat | HP | Mandi | D Non Military |
| 17. | Barsar | HP | Hamirpur | D Non Military |
| 18. | Mohali | Punjab | Mohali | C Non Military |
| 19. | Ajnala | Punjab | Amritsar | D Non Military |
| 20. | Tarantaran-Patti | Punjab | Amritsar | D Non Military |
| 21. | Beas | Punjab | Amritsar | D Non Military |
| 22. | Nawansahar | Punjab | Nawansahar | D Non Military |
| 23. | Suranassi | Punjab | Jalandhar | D Non Military |
| 24. | Uchi Bassi | Punjab | Hoshiarpur | C Non Military |
| 25. | Abohar | Punjab | Firozpur | E Military |
| 26. | Jagraon | Punjab | Ludhiana | D Non Military |
| 27. | Batala | Punjab | Gurdaspur | D Non Military |
| 28. | Srigovindpur | Punjab | Gurdaspur | D Non Military |
| 29. | Sultanpur Lodhi | Punjab | Kapurthala | D Non Military |
| 30. | Phagwara | Punjab | Kapurthala | D Non Military |
| 31. | Samana | Punjab | Patiala | D Non Military |
| 32. | Barnala | Punjab | Sangrur | D Non Military |
| 33. | Nabha | Punjab | Patiala | D Military |
| 34. | Doraha | Punjab | Ludhiana | D Non Military |
| 35. | Samarala | Punjab | Ludhiana | D Non Military |
| 36. | Mahalpur | Punjab | Hoshiarpur | D Non Military |
| 37. | Talwara | Punjab | Hoshiarpur | D Non Military |
| 38. | Gohana | Haryana | Sonipat | D Non Military |
| 39. | Meham | Haryana | Rohtam | D Non Military |
| 40. | Sampla | Haryana | Rohtam | D Non Military |


| 1 | 2 | 3 | 4 | 5 |
| :---: | :---: | :---: | :---: | :---: |
| 41. | Loharu | Haryana | Bhiwani | D Non Military |
| 42. | Kosli | Haryana | Jhajjar | D Non Military |
| 43. | Bahadurgarh | Haryana | Jhajjar | D Non Military |
| 44. | Gurgaon (Sohana Road) | Haryana | Gurgaon | B Non Military |
| 45. | Nuh | Haryana | Gurgaon | D Non Military |
| 46. | Charki Dadri | Haryana | Bhiwani | D Non Military |
| 47. | Mahendergarh | Haryana | Mahendergarh | D Non Military |
| 48. | Narwana | Haryana | Jind | D Non Military |
| 49. | Palwal | Haryana | Faridabad | D Non Military |
| 50. | Hansi | Haryana | Hissar | D Non Military |
| 51. | Dharuhera | Haryana | Rewari | D Non Military |
| 52. | Narayangarh | Haryana | Ambala | D Non Military |
| 53. | Kharkhauda | Haryana | Sonipat | D Non Military |
| 54. | Shakurbasti | Delhi | West Delhi | B Non Military |
| 55. | Timarpur | Delhi | North Delhi | C Non Military |
| 56. | Khanpur | Delhi | South Delhi | D Non Military |
| 57. | East Delhi (Preet Vihar) | Delhi | East Delhi | B Non Military |
| 58. | Nim Ka Thana | Rajasthan | Sikar | D Non Military |
| 59. | Shergarh | Rajasthan | Jodhpur | D Non Military |
| 60. | Dausa | Rajasthan | Dausa | D Non Military |
| 61. | Sanganer | Rajasthan | Jaipur | D Non Military |
| 62. | Bhuwana | Rajasthan | Jhunjhunu | D Non Military |
| 63. | Bhilwara | Rajasthan | Bhilwara | D Non Military |
| 64. | Suratgarh | Rajasthan | Hanumangarh | D Non Military |
| 65. | Dungarpur | Rajasthan | Dungarpur | D Non Military |
| 66. | Rajsamand | Rajasthan | Rajsamand | D Non Military |


| 1 | 2 | 3 | 4 | 5 |
| :---: | :---: | :---: | :---: | :---: |
| 67. | Rajgarh | Rajasthan | Churu | D Non Military |
| 68. | Chirawa | Rajasthan | Jhunjhunu | D Non Military |
| 69. | Behror | Rajasthan | Alwar | D Non Military |
| 70. | Bagpat | UP | Bagpat | D Non Military |
| 71. | Gonda | UP | Gonda | D Non Military |
| 72. | Basti | UP | Basti | D Non Military |
| 73. | Jaunpur | UP | Jaunpur | D Non Military |
| 74. | Greater Noida | UP | GB Nagar | A Non Military |
| 75. | Lakhimpur | UP | Lakhimpur | D Non Military |
| 76. | Moradabad | UP | Moradabad | D Non Military |
| 77. | Bijnore | UP | Bijnore | D Non Military |
| 78. | Rampur | UP | Rampur | D Non Military |
| 79. | Hardoi | UP | Hardoi | D Non Military |
| 80. | Banda | UP | Banda | D Non Military |
| 81. | Mirzapur-Roberts Ganj | UP | Mirzapur | D Non Military |
| 82. | Barabanki | UP | Barabanki | D Non Military |
| 83. | Unnao | UP | Unnao | D Non Military |
| 84. | Hathras | UP | Hathras | D Non Military |
| 85. | Joshimath | Uttarakhand | Chamoli | E Military |
| 86. | Dehradun (On Haridwar Road) | Uttarakhand | Dehradun | C Non Military |
| 87. | Vikas Nagar | Uttarakhand | Dehradun | D Non Military |
| 88. | Tehri | Uttarakhand | Tehri | D Non Military |
| 89. | Rudraprayag | Uttarakhand | Rudraprayag | D Non Military |
| 90. | Ranikhet | Uttarakhand | Almora | E Military |
| 91. | Bageshwar | Uttarakhand | Bageshwar | B Non Military |
| 92. | Banbasa | Uttarakhand | Champawat | D Non Military |


| Written Answers to |  | [21 MAR., 2012] | Unstarred Questions 137 |  |
| :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 |
| 93. | Rudrapur | Uttarakhand | Udham Singh | . D Non Military |
| 94. | Dharchula | Uttarakhand | Pithoragarh | E Military |
| 95. | Landsdown | Uttarakhand | Paurigarhwal | E Military |
| 96. | Uttarkashi | Uttarakhand | Uttarkashi | D Non Military |
| 97. | Ramnagar | Uttarakhand | Nainital | D Non Military |
| 98. | Bhagalpur | Bihar | Bhagalpur | D Non Military |
| 99. | Katihar | Bihar | Katihar | D Non Military |
| 100. | Motihari | Bihar | Motihari | D Non Military |
| 101. | Siwan | Bihar | Siwan | D Non Military |
| 102. | Samastipur | Bihar | Samastipur | D Non Military |
| 103. | Madhubani | Bihar | Madhubani | D Non Military |
| 104. | Buxar | Bihar | Buxar | D Non Military |
| 105. | Vaishali | Bihar | Vaishali | D Non Military |
| 106. | Sasaram | Bihar | Rohtas | D Non Military |
| 107. | Khagaria | Bihar | Khagaria | D Non Military |
| 108. | Munger | Bihar | Munger | D Non Military |
| 109. | Sitamarhi | Bihar | Sitamarhi | D Non Military |
| 110. | Deoghar | Jharkhand | Deoghar | D Non Military |
| 111. | Gumla | Jharkhand | Gumla | D Non Military |
| 112. | Chaibasa | Jharkhand | Paschim singhbhum | D Non Military |
| 113. | Dalatgajn | Jharkhand | Palamu | D Non Military |
| 114. | Dhanbad | Jharkhand | Dhanbad | D Non Military |
| 115. | Satna | MP | Satna | D Non Military |
| 116. | Ujjain | MP | Ujjain | D Non Military |
| 117. | Amla | MP | East Nimar | E Military |
| 118. | Pachmarhi | MP | Hoshangabad | E Military |


| 1 | 2 | 3 | 4 | 5 |
| :---: | :---: | :---: | :---: | :---: |
| 119. | Jagdalpur | Chhattishgarh | Bastar | D Non Military |
| 120. | Bilaspur | Chhattishgarh | Bilaspur | D Non Military |
| 121. | Raigarh | Chhattishgarh | Raigarh | D Non Military |
| 122. | Bahrampur | WB | Murshidabad | D Non Military |
| 123. | Baruipur | WB | South 24 Pargana | D Non Military |
| 124. | Bankura | WB | Bankura | D Non Military |
| 125. | Howrah | WB | Howrah | D Non Military |
| 126. | Raiganj | WB | Utter Dinajpur | D Non Military |
| 127. | Cooch Behar | WB | Coochbehar | D Non Military |
| 128. | Kalimpong | WB | Darjeeling | E Military |
| 129. | Binaguri | WB | Jalpaiguri | E Military |
| 130. | Lanka | Assam | Nagaon | D Non Military |
| 131. | Bongaigaon | Assam | Bongaigaon | D Non Military |
| 132. | Tinsukia | Assam | Tinsukia | D Non Military |
| 133. | Tezpur | Assam | Sonitpur | D Non Military |
| 134. | Misamari | Assam | Darrang | E Military |
| 135. | Dibrugarh | Assam | Dibrugarh | D Non Military |
| 136. | Goalpara | Assam | Goalpara | D Non Military |
| 137. | Dhubri | Assam | Dhubri | D Non Military |
| 138. | Lakhimpur | Assam | Lakhimpur | D Non Military |
| 139. | Chura Chandpur | NE (Manipur) | Churachandpur | D Non Military |
| 140. | Mokokchung | NE (Nagaland) | Mokokchung | D Non Military |
| 141. | Lunglei | NE (Mizoram) | Lunglei | D Non Military |
| 142. | Tezu | NE <br> (Arunachal P.) | Lohit | E Military |
| 143. | Along | NE <br> (Arunachal P.) | West Siang | E Military |


| 1 | 2 | 3 | 4 | 5 |
| :---: | :---: | :---: | :---: | :---: |
| 144. | Puri | Orissa | Puri | D Non Military |
| 145. | Sambalpur | Orissa | Sambalpur | D Non Military |
| 146. | Koraput | Orissa | Koraput | D Non Military |
| 147. | Angul | Orissa | Angul | D Non Military |
| 148. | Bawanipatna | Orissa | Kalahandi | D Non Military |
| 149. | Dhenkanal | Orissa | Dhenkanal | C Non Military |
| 150. | Srikakulam | AP | Srikakulam | D Non Military |
| 151. | Anantapur | AP | Anantapur | D Non Military |
| 152. | Karnool | AP | Karnool | D Non Military |
| 153. | Cuddapah | AP | Cuddapah | D Non Military |
| 154. | Nellore | AP | Nellore | D Non Military |
| 155. | Karimnagar | AP | karimnagar | D Non Military |
| 156. | Eluru | AP | West Godavari | D Non Military |
| 157. | Secunderabad | AP | Rangareddy | D Non Military |
| 158. | Khammam | AP | Khammam | D Non Military |
| 159. | Mehbubnagar | AP | Mehbubnagar | D Non Military |
| 160. | Erode | Tamil Nadu | Erode | D Non Military |
| 161. | Sivagangai | Tamil Nadu | Sivaganga | D Non Military |
| 162. | Kumbhkonum | Tamil Nadu | Tiruvallur | D Non Military |
| 163. | Chennai (Island Ground) | Tamil Nadu | Chennai | D Non Military |
| 164. | Ramanathapuram | Tamil Nadu | Ramanathapuran | D Non Military |
| 165. | Tambram | Tamil Nadu | Kanchipuram | D Non Military |
| 166. | Mavelikara | Kerala | Alleppey | D Non Military |
| 167. | Kanhangad | Kerala | Kasargod | D Non Military |
| 168. | Kalpetta | Kerala | Wayanad | D Non Military |
| 169. | Thodupuzha | Kerala | Idukki | D Non Military |


| 1 | 2 | 3 | 4 | 5 |
| :---: | :---: | :---: | :---: | :---: |
| 170. | Trivendrum (Med College) | Kerala | Thiruvanantha -puram | D Non Military |
| 171. | Changanacherry | Kerala | Kottayam | D Non Military |
| 172. | Moovattupuzha | Kerala | Ernakulam | D Non Military |
| 173. | Iritti | Kerala | Kannur | D Non Military |
| 174. | Kunnamkulam | Kerala | Trichur | D Non Military |
| 175. | Kottarakara | Kerala | Kollam | D Non Military |
| 176. | Ranni | Kerala | Pathanamthitta | D Non Military |
| 177. | Kilimanur | Kerala | Thiruvanantha -puram | D Non Military |
| 178. | Kolar | Karnataka | Kolar | D Non Military |
| 179. | Tumkur | Karnataka | Tumkur | D Non Military |
| 180. | Hassan | Karnataka | Hassan | D Non Military |
| 181. | Shimoga | Karnataka | Shimoga | D Non Military |
| 182. | MEG \& Centre, Bangalore | Karnataka | Bangalore | D Non Military |
| 183. | Gulbarga | Karnataka | Gulbarga | D Non Military |
| 184. | Bidar | Karnataka | Bidar | E Military |
| 185. | Virarajendrapet | Karnataka | Kodagu | D Non Military |
| 186. | Beed | Maharashtra | Beed | D Non Military |
| 187. | Nanded | Maharashtra | Nanded | D Non Military |
| 188. | Karad | Maharashtra | Satara | D Non Military |
| 189. | Wardha | Maharashtra | Wardha | D Non Military |
| 190. | Navi Mumbai | Maharashtra | Mumbai | C Non Military |
| 191. | South Pune | Maharashtra | Pune | D Non Military |
| 192. | Pune-Khadki | Maharashtra | Pune | D Non Military |
| 193. | Yavatmal | Maharashtra | Yavatmal | D Non Military |
| 194. | Dhule | Maharashtra | Dhule | D Military |


| 1 | 2 | 3 | 4 | 5 |
| :--- | :--- | :--- | :--- | :--- |
| 195. | Vasco-Da-Gama | Goa | Vascodagama | D Military |
| 196. | Gandhi Dham | Gujarat | Gandhidham | D Non Military |
| 197. | Surat | Gujarat | Surat | D Non Military |
| 198. | Rajkot | Gujarat | Rajkot | D Non Military |
| 199. | Pondicherry | Pondicherry | Pondicherry | D Non Military |

Divuging of secret information on social networking sites
818. SHRI PARIMAL NATHWANI :

Will the Minister of DEFENCE be pleased to state:
(a) whether certain naval officers were found divulging information regarding location of warships and other confidential data on social networking website;
(b) if so, the details thereof;
(c) the action taken against these officers and the measures taken to prevent such incidents in future; and
(d) whether there is proposal to impose blanket ban on use of Facebook, Orkut and Twitter by Defence forces?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (d) Yes, Sir. Cases of unauthorized sharing of information by naval personnel on social networking sites have come to light. These are under investigation by naval authorities. Indian Navy has issued exhaustive policy guidelines on this subject.

## Audit of defence land by DGDE

819. SHRI RAM KRIPAL YADAV :

Will the Minister of DEFENCE be pleased to state:
(a) whether it is a fact that Directorate General of Defence Estates (DGDE) has been asked to carryout audit of defence lands when DGDE's own track record in maintenance of land records is very poor;
(b) why audit of defence lands was discontinued in 1999 and whether any enquiry has been made into this;
(c) how can a department which itself is involved in scams be asked for audit; and
(d) whether DGDE had fixed target of seven Defence Estates Offices to audit by 31 March, 2011 but till date not a single audit has been carried out?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (c) Ministry of Defence vide letter dated 8.12.1992 had issued guidelines for conducting a preliminary land audit by DGDE at a few selected Cantonments and defence land outside the Cantonments as a limited exercise. Again in 2009, Controller General of Defence Accounts (CGDA) was directed to carry out a special performance audit study of the land acquisition cases for the three Services being dealt by DGDE. Land audit has since been resumed and is being conducted by Directorate General of Defence Estates (DGDE).
(d) DGDE have already completed land audit of seven defence offices/Circles viz., Chennai, Cochin, Goa, Jodhpur, Meerut, Mumbai \& Vishakhapatnam as per the target given for financial year 2011-12.

## Multiplicity of agencies to tackle terrorist activities

## †820. SHRI RAVI SHANKAR PRASAD : SHRI RAMCHANDRA PRASAD SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that Government has constituted several agencies over the last few years to tackle the terrorist activities prevalent in the country;
(b) if so, the names of the new agencies constituted during the last five years, which have been assigned the matters related to terrorist activities;
(c) whether some agencies were also engaged prior to the last five years in the matters related to the crisis of internal security in the country; and
(d) if so, the names of such agencies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) In order to deal with the multifarious aspects of the terrorist threat, the Central government has, inter-alia, strengthened existing Central Intelligence and Investigation Agencies by creating focused/embedded groups such as Multi Agency Centre (MAC), Joint Task Force on Intelligence (JTFI) and Inter State Intelligence Support Teams.

Post Mumbai terror attack of 26.11.2008, National investigation Agency was created as a Central Investigation Agency under the NIA Act 2008. This agency was designed to investigate terrorist cases which affect the sovereignty, security and integrity of India, security of State and friendly relations with foreign States.

Further, National Intelligence Grid (NATGRID) was set up as an attached office of MHA which will link various databases between user (Intelligence and Investigative agencies) and provider agencies. This will enhance our counter terrorism capabilities.

[^14]Government of India on 3.2.2012 have notified setting up of the National Counter Terrorism Centre (NCTC).

Besides, Government of India have set up four Regional Hubs of NSG at Mumbai, Kolkata, Hyderabad and Chennai.

Apart from the above, the Multi Agency Centre (MAC) has been strengthened and reorganized to enable it to function on $24 \times 7$ basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are also shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the State and the Central security and law enforcement agency. This has resulted in busting of terrorist modules and a number of possible terrorism attacks have been averted.

## Meeting of Chief Secretaries and DGPs on NCTC

$\dagger$ 821. SHRI RAM JETHMALANI : SHRI SHIVANAND TIWARI :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that Government had organised a meeting of State Chief Secretaries and Directors General of Police (DGPs) after concluding the process of implementation of the scheme of National Counter Terrorism Centre (NCTC);
(b) if so, the facts therein and the agenda taken up for consideration in this meeting; and
(c) the concrete decisions taken in the above-mentioned meeting?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) The Government notified the setting of the National Counter Terrorism Centre vide their OM dated 3rd February, 2012. A meeting of State Chief Secretaries and Directors General of Police (DGPs) with the Union Home Secretary was held on 12.03.2012.
(b) and (c) In the meeting held by the Union Home Secretary with Chief Secretaries, Home Secretaries and the Directors General of Police of State \& UT's on 12.03.2012, the majority of the delegations welcomed the idea of NCTC and broadly supported the NCTC proposal. Some delegations reiterated the concern already expressed by their respective Chief Ministers. The primary sense emerging from the meeting was that the NCTC should ensure coordination and consultations with the State Agencies-especially in operational matters. Many delegations suggested that MHA should notify detailed Standard Operating Procedure (SOPs) and/or amplify the Terms of Reference to address the requirements of coordination in operational and organizational aspects of the NCTC. The Union Home Secretary assured the delegations that their concerns would be given full consideration.

[^15]
## Setting up of multi agency centre in the aftermath of kargil war

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\dagger822. SHRI SHIVANAND TIWARI :
    SHRI RAVI SHANKAR PRASAD :
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Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that the Group of Ministers had recommended for the setting up of a multi agency centre in the country in the aftermath of Kargil war;
(b) if so, whether it is also a fact that it was set up in 2001 but it's jurisdiction, power and duties were laid down in the year 2008;
(c) if so, the facts there of and whether the second Administrative Reforms Commission had recommended in 2008 that the agency by converted into National Counter Terrorism Centre (NCTC);
(d) if so, the facts thereof and whether the NCTC has been now set up separately as an another investigation agency; and
(e) if so, the reasons for setting it up independently?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) Yes, Sir.
(b) Multi Agency Centre (MAC) was set up in 2001. Post the 26/11 Mumbai Terror attacks, vide Government Office Memorandum of 31.12.2008, MAC's functions, power and duties were further elaborated.
(c) Yes, Sir. The 2nd Administrative Reforms Commission in its report titled 'Combating Terrorism' submitted in June, 2008 had recommended that "the Multi Agency Centre should be converted into a National Centre for Counter Terrorism with personnel drawn from different intelligence and security agencies.
(d) Government have notified the setting up of the National Counter Terrorism Centre vide their OM dated 3rd February, 2012. NCTC has not been set up as an investigation agency.
(e) In view of (d) above, does not arise.

## Delay in second integrated check post at attari/wagah border

823. SHRI MOINUL HASSAN :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) the reasons for delay of construction of second Integrated Check Post at Attari/Wagah border;

[^16](b) by when the project is expected to be completed; and
(c) the cost incurred due to delay in completion of construction of the post?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) Construction of physical infrastructure at Integrated Check Post at Attari has been delayed due to bilateral issued, enhancement of scope of work, issued related to State Government, etc.
(b) The project will be operationalized in April, 2012.
(c) As per Clause 10 CC i.e. compensation towards escalation of prices of material, manpower \& POL during currency of the contract, the escalation during delay for reason not attributable to contractor is Rs. 4,51,17,302.00.

## Parading a dalit woman naked in satara

$\dagger$ 824. SHRIMATI HEMA MALINI : SHRI PRABHAT JHA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that an incident of parading a dalit woman naked in Satara district of Maharashtra has taken place recently;
(b) if so, the details thereof and the action taken against the culprits in this regard, so far; and
(c) the details of the crimes perpetrated against dalits in the different States of the country during last three years and the details of action taken in those cases and conviction therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (c) As per information provided by the State Government of Maharashtra, there has been a reported incident of a dalit women being beaten up by some miscreants in the village Mulagaon, Dist - Satara during the month of January, 2012. However there has been no incident of parading a dalit woman naked in Satara.

A Police case has been registered against the accused invoking various sections of SC/ST Prevention of Atrocities Act and Protection of Civil Rights Act. Seven of the accused has been arrested and chargesheet has been submitted to the court.

As per information provided by the National Crime Records Bureau (NCRB), the year-wise and State-wise details of the cases reported, cases convicted, cases in which trials completed and conviction rate during the years 2008, 2009 and 2010 respectively under IPC crimes and atrocities against SCs/STs are given in Statements I, II and III respectively.

[^17]Statement-I
Cases reported (CR), Cases Convicted (CV), Cases in which Trials Completed (TC) and Conviction Rate (CVR) under IPC crimes and

|  |  |  |  |  |  |  |  |  | RSU | 8 | r 21.0 | 2012 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| Sl. State |  | Total IP | C cases |  |  | ocities | ainst |  |  | ociti | agains | STs |
| No. | CR | CV | TC | CVR | CR | CV | TC | CVR | CR | CV | TC | CVR |
| 12 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. Andhra Pradesh | 179275 | 31732 | 83170 | 38.2 | 3875 | 192 | 1515 | 12.7 | 745 | 40 | 392 | 10.2 |
| 2. Arunachal Pradesh | 2374 | 285 | 464 | 61.4 | 0 | 0 | 0 | - | 63 | 0 | 0 | - |
| 3. Assam | 53333 | 2266 | 14027 | 16.2 | 104 | 7 | 26 | 26.9 | 130 | 4 | 20 | 20.0 |
| 4. Bihar | 122669 | 9981 | 50600 | 91.7 | 3617 | 229 | 1244 | 18.4 | 99 | 2 | 14 | 14.3 |
| 5. Chhattisgarh | 51442 | 11945 | 23148 | 51.6 | 600 | 122 | 357 | 34.2 | 614 | 159 | 494 | 32.2 |
| 6. Goa | 2742 | 260 | 983 | 26.4 | 4 | 0 | 0 | - | 1 | 0 | 1 | 0.0 |
| 7. Gujarat | 123808 | 25895 | 67422 | 38.4 | 1228 | 38 | 1024 | 3.7 | 222 | 8 | 261 | 3.1 |
| 8. Haryana | 55344 | 14252 | 33659 | 42.3 | 339 | 16 | 151 | 10.6 | 0 | 0 | 0 | - |
| 9. Himachal Pradesh | 13976 | 1875 | 6405 | 29.3 | 68 | 3 | 50 | 6.0 | 0 | 1 | 3 | 33.3 |
| 10. Jammu \& Kashmir | 20604 | 3777 | 7422 | 50.9 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 11. Jharkhand | 38686 | 5898 | 25254 | 23.4 | 598 | 30 | 188 | 16.0 | 231 | 16 | 96 | 16.7 |
| 12. Karnataka | 127540 | 28062 | 77757 | 36.1 | 2343 | 47 | 1664 | 2.8 | 400 | 5 | 141 | 3.5 |
| 13. Kerala | 110620 | 37530 | 67468 | 55.6 | 519 | 9 | 208 | 4.3 | 106 | 4 | 41 | 9.8 |
| 14. Madhya Pradesh | 206556 | 59254 | 114813 | 51.6 | 2965 | 1665 | 4501 | 37.0 | 1071 | 504 | 1257 | 40.1 |
| 15. Maharashtra | 206243 | 7552 | 80610 | 9.4 | 1172 | 59 | 681 | 8.7 | 268 | 26 | 225 | 11.6 |
| 16. Manipur | 3349 | 64 | 104 | 61.5 | 0 | 0 | 0 | - | 1 | 0 | 0 | - |


| 17. Meghalaya | 2318 | 251 | 523 | 48.0 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 18. Mizoram | 1989 | 1606 | 1956 | 82.1 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 19. Nagaland | 1202 | 503 | 542 | 92.8 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 20. Orissa | 56755 | 4478 | 28375 | 15.8 | 1836 | 89 | 780 | 11.4 | 508 | 37 | 236 | 15.7 |
| 21. Punjab | 35314 | 7226 | 19670 | 36.7 | 101 | 9 | 56 | 16.1 | 0 | 0 | 0 | - |
| 22. Rajasthan | 151174 | 37444 | 62473 | 59.9 | 4302 | 711 | 1546 | 46.0 | 1038 | 192 | 444 | 43.2 |
| 23. Sikkim | 730 | 114 | 213 | 53.5 | 17 | 12 | 15 | 80.0 | 12 | 5 | 8 | 62.5 |
| 24. Tamil Nadu | 176833 | 77993 | 123496 | 63.2 | 1615 | 126 | 767 | 16.4 | 14 | 0 | 8 | 0.0 |
| 25. Tripura | 5336 | 253 | 1626 | 15.6 | 4 | 0 | 6 | 0.0 | 14 | 3 | 16 | 18.8 |
| 26. Uttar Pradesh | 168996 | 53565 | 96583 | 55.5 | 7960 | 3283 | 5987 | 54.8 | 9 | 9 | 14 | 64.3 |
| 27. Uttarakhand | 8856 | 2540 | 3657 | 69.5 | 42 | 37 | 81 | 45.7 | 0 | 3 | 3 | 100.00 |
| 28. West Bengal | 105419 | 4077 | 34018 | 12.0 | 19 | 1 | 5 | 20.0 | 17 | 0 | 2 | 0.0 |
| Total State | 2033483 | 430678 | 1026438 | 42.0 | 33328 | 6685 | 20852 | 32.1 | 5563 | 1018 | 3676 | 27.7 |
| 29. A \& N Islands | 882 | 73 | 230 | 31.7 | 0 | 0 | 0 | - | 3 | 0 | 0 | - |
| 30. Chandigarh | 3931 | 1027 | 1890 | 54.3 | 2 | 0 | 0 | - | 0 | 0 | 0 | - |
| 31. D \& N Haveli | 401 | 12 | 99 | 12.1 | 1 | 0 | 1 | 0.0 | 10 | 0 | 4 | 0.0 |
| 32. Daman \& Diu | 248 | 56 | 232 | 24.1 | 0 | 0 | 1 | 0.0 | 0 | 0 | 0 | - |
| 33. Delhi UT | 49350 | 12189 | 18680 | 65.3 | 34 | 3 | 5 | 60.0 | 0 | 0 | 0 | - |
| 34. Lakshadweep | 95 | 1 | 2 | 50.0 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 35. Puducherry | 4989 | 4439 | 5052 | 87.9 | 2 | 0 | 2 | 0.0 | 0 | 0 | 0 | - |
| Total UTs | 59896 | 17797 | 26185 | 68.0 | 39 | 3 | 9 | 33.3 | 13 | 0 | 4 | 0.0 |
| Total All India | 2093379 | 448475 | 1052623 | 42.6 | 33367 | 6688 | 20861 | 32.1 | 5576 | 1018 | 3680 | 27.7 |

Statement-II
Cases Reported (CR), Cases Convicted (CV), Cases in which Trials Completed (TC) and Conviction Rate (CVR) under IPC crimes and atrocities against SCs/STs during 2009

| SI. StateNo. | Total IPC cases |  |  |  | Atrocities againsts SCs |  |  |  | RSU | o. 82 | or 21. | 3. 2012 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  |  |  |  |  | Atrocities againsts STs |
|  | CR | CV | TC | CVR |  |  |  |  | CR | CV | TC | CVR | CR | CV | TC | CVR |
| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. Andhra Pradesh | 180441 | 29988 | 89968 | 33.3 | 4465 | 232 | 1816 | 12.8 | 828 | 59 | 381 | 15.5 |
| 2. Arunachal Pradesh | 2362 | 331 | 569 | 58.2 | 0 | 0 | 0 | - | 21 | 0 | 0 | - |
| 3. Assam | 55313 | 3139 | 14880 | 21.1 | 0 | 1 | 26 | 3.8 | 9 | 3 | 29 | 10.3 |
| 4. Bihar | 122931 | 8500 | 47218 | 18.0 | 3836 | 216 | 1843 | 11.7 | 67 | 9 | 43 | 20.9 |
| 5. Chhattisgarh | 51370 | 11431 | 23636 | 48.4 | 466 | 94 | 327 | 28.7 | 551 | 103 | 363 | 28.4 |
| 6. Goa | 3005 | 311 | 1189 | 26.2 | 3 | 0 | 0 | - | 0 | 0 | 0 | - |
| 7. Gujarat | 115183 | 23467 | 57081 | 41.1 | 1180 | 43 | 683 | 6.3 | 195 | 11 | 135 | 8.1 |
| 8. Haryana | 56229 | 12031 | 33155 | 36.3 | 303 | 50 | 274 | 18.2 | 0 | 0 | 0 |  |
| 9. Himachal Pradesh | 13315 | 1655 | 6766 | 24.5 | 87 | 12 | 58 | 20.7 | 1 | 0 | 0 |  |
| 10. Jammu \& Kashmir | 21975 | 4776 | 10323 | 46.3 | 0 | 1 | 2 | 20.0 | 0 | 0 | 0 | - |
| 11. Jharkhand | 37436 | 10240 | 33016 | 31.0 | 631 | 95 | 373 | 25.5 | 182 | 70 | 202 | 34.7 |
| 12. Karnataka | 134042 | 26209 | 73367 | 35.7 | 2164 | 32 | 1565 | 2.0 | 272 | 5 | 221 | 2.3 |
| 13. Kerala | 118369 | 42935 | 75230 | 57.1 | 467 | 28 | 284 | 9.9 | 102 | 4 | 41 | 9.8 |
| 14. Madhya Pradesh | 207762 | 53222 | 112284 | 47.4 | 3040 | 1014 | 2614 | 38.8 | 1135 | 409 | 1098 | 37.2 |
| 15. Maharashtra | 199598 | 7149 | 74273 | 9.6 | 1072 | 51 | 734 | 6.9 | 224 | 10 | 219 | 4.6 |
| 16. Manipur | 2852 | 7 | 26 | 26.9 | 0 | 0 | 0 | - | 0 | 0 | 0 |  |


| 17. Meghalaya | 2448 | 209 | 539 | 38.8 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 18. Mizoram | 2047 | 1446 | 1589 | 91.0 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 19. Nagaland | 1059 | 457 | 566 | 80.7 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 20. Orissa | 55740 | 3359 | 25517 | 13.2 | 1709 | 52 | 720 | 7.2 | 552 | 23 | 196 | 11.7 |
| 21. Punjab | 35545 | 6625 | 18926 | 35.0 | 108 | 8 | 78 | 10.3 | 0 | 0 | 0 | - |
| 22. Rajasthan | 166565 | 36722 | 60471 | 60.7 | 4985 | 638 | 1475 | 43.3 | 1183 | 217 | 515 | 42.1 |
| 23. Sikkim | 669 | 154 | 335 | 46.0 | 16 | 10 | 13 | 76.9 | 14 | 8 | 9 | 88.9 |
| 24. Tamil Nadu | 174691 | 68077 | 109547 | 62.1 | 1310 | 94 | 776 | 12.1 | 22 | 10 | 31 | 32.3 |
| 25. Tripura | 5486 | 267 | 2102 | 12.7 | 7 | 4 | 10 | 40.0 | 27 | 9 | 24 | 37.5 |
| 26. Uttar Pradesh | 172884 | 54374 | 100723 | 54.0 | 7461 | 3186 | 6063 | 52.5 | 4 | 7 | 14 | 50.0 |
| 27. Uttarakhand | 8802 | 2808 | 4051 | 69.3 | 58 | 26 | 56 | 46.4 | 0 | 4 | 5 | 80.0 |
| 28. West Bengal | 113036 | 3003 | 23758 | 12.6 | 21 | 0 | 2 | 0.0 | 16 | 0 | 0 | - |
| Total State | 2061155 | 412892 | 1001105 | 41.2 | 33389 | 5887 | 19792 | 29.7 | 5405 | 961 | 3526 | 27.3 |
| 29. A \& N Islands | 941 | 56 | 149 | 37.6 | 0 | 0 | 0 | - | 2 | 0 | 0 |  |
| 30. Chandigarh | 3555 | 684 | 1420 | 48.2 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 31. D \& N Haveli | 442 | 36 | 146 | 24.7 | 1 | 0 | 0 | - | 16 | 1 | 4 | 25.0 |
| 32. Daman \& Diu | 276 | 21 | 166 | 12.7 | 2 | 0 | 0 | - | 0 | 0 | 0 | - |
| 33. Delhi UT | 50251 | 11830 | 20353 | 58.1 | 31 | 0 | 3 | 0.0 | 0 | 0 | 1 | 0.0 |
| 34. Lakshadweep | 134 | 0 | 74 | 0.0 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 35. Puducherry | 4591 | 2136 | 2368 | 90.2 | 3 | 0 | 0 | - | 0 | 0 | 0 | - |
| Total UTs | 60190 | 14763 | 24676 | 59.8 | 37 | 0 | 3 | 0.0 | 18 | 1 | 5 | 20.0 |
| Total All India | 2121345 | 427655 | 1025781 | 41.7 | 33426 | 5887 | 19795 | 29.7 | 5423 | 962 | 3531 | 27.2 |

[^18]Statement-III


| Sl. StaNo. | Total IPC cases |  |  |  | Atrocities againsts SCs |  |  |  | RSUS | o. 82 | or 21 | 2012 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  |  |  |  |  | Atrocities againsts STs |
|  | CR | CV | TC | CVR |  |  |  |  | CR | CV | TC | CVR | CR | CV | TC | CVR |
| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. Andhra Pradesh | 181438 | 37816 | 110365 | 34.3 | 4271 | 263 | 1748 | 15.0 | 803 | 31 | 423 | 7.3 |
| 2. Arunachal Pradesh | 2439 | 480 | 814 | 59.0 | 0 | 0 | 0 | - | 54 | 1 | 4 | 25.0 |
| 3. Assam | 61668 | 2556 | 15018 | 17.0 | 7 | 2 | 14 | 14.3 | 3 | 1 | 13 | 7.7 |
| 4. Bihar | 127453 | 8562 | 52733 | 16.2 | 3516 | 158 | 1378 | 11.5 | 71 | 5 | 41 | 12.2 |
| 5. Chhattisgarh | 54958 | 14050 | 34022 | 41.3 | 340 | 124 | 398 | 31.2 | 507 | 139 | 447 | 31.1 |
| 6. Goa | 3293 | 305 | 1426 | 21.4 | 1 | 0 | 0 | - | 0 | 0 | 0 |  |
| 7. Gujarat | 116439 | 20939 | 55227 | 37.9 | 1008 | 72 | 791 | 9.1 | 155 | 8 | 140 | 5.7 |
| 8. Haryana | 59120 | 10460 | 32606 | 32.1 | 380 | 70 | 303 | 23.1 | 0 | 0 | 0 |  |
| 9. Himachal Pradesh | 13049 | 1057 | 5315 | 19.9 | 100 | 5 | 23 | 21.7 | 2 | 1 | 2 | 50.0 |
| 10. Jammu \& Kashmir | 23223 | 5112 | 9628 | 53.1 | 0 | 0 | 0 | - | 0 | 0 | 0 |  |
| 11. Jharkhand | 38889 | 6429 | 26586 | 24.2 | 577 | 95 | 371 | 25.6 | 234 | 51 | 200 | 25.5 |
| 12. Karnataka | 142322 | 26027 | 74484 | 34.9 | 2472 | 80 | 1614 | 5.0 | 294 | 10 | 198 | 5.1 |
| 13. Kerala | 148313 | 56274 | 89741 | 62.7 | 583 | 18 | 185 | 9.7 | 88 | 5 | 36 | 13.9 |
| 14. Madhya Pradesh | 214269 | 60489 | 131902 | 45.9 | 3373 | 1070 | 3038 | 35.0 | 1383 | 384 | 1148 | 33.4 |
| 15. Maharashtra | 208168 | 7973 | 89001 | 9.0 | 1107 | 36 | 864 | 4.2 | 292 | 8 | 215 | 3.7 |
| 16. Manipur | 2715 | 37 | 54 | 86.5 | 0 | 0 | 0 | - | 0 | 0 | 0 |  |


| 17. Meghalaya | 2505 | 207 | 492 | 42.1 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 18. Mizoram | 2174 | 2134 | 2280 | 93.6 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 19. Nagaland | 1059 | 545 | 694 | 78.5 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 20. Orissa | 56459 | 3329 | 33502 | 9.9 | 1707 | 116 | 1470 | 7.9 | 556 | 64 | 306 | 20.9 |
| 21. Punjab | 36648 | 8314 | 20673 | 40.2 | 115 | 12 | 62 | 19.4 | 0 | 0 | 0 | - |
| 22. Rajasthan | 162957 | 33627 | 56871 | 59.1 | 4979 | 534 | 1322 | 40.4 | 1319 | 168 | 373 | 45.0 |
| 23. Sikkim | 552 | 89 | 188 | 47.3 | 3 | 0 | 0 | - | 1 | 0 | 0 | - |
| 24. Tamil Nadu | 185678 | 67060 | 120578 | 55.6 | 1628 | 187 | 763 | 24.5 | 33 | 2 | 3 | 66.7 |
| 25. Tripura | 5805 | 274 | 2478 | 11.1 | 11 | 1 | 4 | 25.0 | 35 | 7 | 26 | 26.9 |
| 26. Uttar Pradesh | 174179 | 69448 | 119001 | 58.4 | 6272 | 4827 | 7493 | 64.4 | 0 | 25 | 47 | 53.2 |
| 27. Uttarakhand | 9240 | 3175 | 4721 | 67.3 | 35 | 38 | 72 | 52.8 | 0 | 2 | 6 | 33.3 |
| 28. West Bengal | 129616 | 3189 | 23609 | 13.5 | 63 | 0 | 3 | 0.0 | 47 | 0 | 0 | - |
| Total State | 2164628 | 449957 | 1114009 | 40.4 | 32548 | 7708 | 21916 | 35.2 | 5877 | 912 | 3628 | 25.1 |
| 29. A \& N Islands | 980 | 82 | 165 | 49.7 | 0 | 0 | 0 | - | 1 | 0 | 6 | 0.0 |
| 30. Chandigarh | 3373 | 751 | 186 | 40.3 | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 31. D \& N Haveli | 378 | 30 | 131 | 22.9 | 0 | 1 | 1 | 100.0 | 2 | 0 | 2 | 0.0 |
| 32. Daman \& Diu | 203 | 18 | 129 | 14.0 | 0 | 0 | 0 | - | 0 | 0 | 1 | 0.0 |
| 33. Delhi UT | 51292 | 10112 | 19641 | 51.5 | 16 | 7 | 19 | 36.8 | 0 | 0 | 0 | - |
| 34. Lakshadweep | 42 | 0 | 0 | - | 0 | 0 | 0 | - | 0 | 0 | 0 | - |
| 35. Puducherry | 3935 | 3178 | 5091 | 62.4 | 5 | 0 | 0 | - | 0 | 0 | 0 | - |
| Total UTs | 60203 | 14171 | 27022 | 52.4 | 21 | 8 | 20 | 400 | 3 | 0 | 9 | 0.0 |
| Total All India | 2224831 | 464128 | 1141031 | 40.7 | 32569 | 7716 | 21936 | 35.2 | 5880 | 912 | 3637 | 25.1 |

## Maoist attacks in 2012

825. SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI :
Will the Minister of HOME AFFAIRS be pleased to state:
(a) the State-wise details of Maoist attacks in the country during 2012 so far;
(b) the details of civilians/police/para-military personnel died/injured during the said period, incident-wise;
(c) the details of ex-gratia announced/paid, case-wise;
(d) whether Maoists have killed 13 police personnel during January, 2012 in Lalmatia village of Garhwa district in Jharkhand and 4 para-military personnel during February in Malkangiri district of Odisha;
(e) if so, the details thereof; and
(f) the details of fresh action Government proposes to check increasing fatal attacks by Maoists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) The State-wise details of incidents of violence in the country and resultant deaths of civilians as well as security forces during 2012 (up to March 15) are given below:

| State | Incidents | Civilians killed | Security Forces killed |
| :--- | :---: | :---: | :---: |
| Andhra Pradesh | 12 | 1 | 0 |
| Bihar | 34 | 9 | 0 |
| Chhattisgarh | 69 | 5 | 9 |
| Haryana | 0 | 0 | 0 |
| Jharkhand | 141 | 39 | 19 |
| Karnataka | 2 | 0 | 0 |
| Kerala | 0 | 0 | 0 |
| Madhya Pradesh | 4 | 0 | 0 |
| Maharashtra | 12 | 2 | 0 |
| Odisha | 33 | 5 | 7 |
| Uttar Pradesh | 0 | 0 | 0 |
| West Bengal | 4 | 0 | 0 |
| Assam | 1 | 0 | 0 |
| TotaL | 312 | 61 | 35 |

(c) The Security Related Expenditure (SRE) Scheme of Government of India provides ex-gratia payment of Rs 1 lakh to the family of civilians killed and Rs. 3 lakh to family of security personnel killed due to naxal attacks. An ex-gratia compensation of Rs. 15 lakh is paid to the next of kin of personnel of Central Armed Police Forces killed in action. Besides this, the State Governments have their own policy for payment of ex-gratia to the families of civilians and security personnel killed in naxal attacks. Under the Central Scheme for Assistance to Civilians Victims/Family of Victims of Terrorist, Communal and Naxal Violence, an amount of Rs. 3 lakh is given to dependants of deceased civilians or for permanent incapacitation.
(d) and (e) Yes, Sir. 13 policemen, including the Officer-in-charge of Bhandaria PS, were killed in an IED explosion triggered by the CPI (Maoist) on 21 January 2012 on Bhandaria-Bargarh road, Bhandaria PS, district Garhwa, Jharkhand. In another incident, four BSF personnel, including a Commandant, were killed in an IED blast/ ambush by the CPI (Maoist) on 10 February 2012 in Malkangiri District of Odisha.
(f) 'Police’ and 'Public Order’ being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government has a holistic approach towards combating LWE wherein it supplements the efforts of the State Governments over a wide range of issues including deployment of CAPFs, assistance in implementation of development schemes, improving governance and capacity building by the State in various areas. It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance will yield the desired results against LWE.

## Enhanced security forces at heavy water producing units at Hazira and Vadodara

826. SHRI PARSHOTTAM KHODABHAI RUPALA : SHRI BHARATSINH PRABHATSINH PARMAR :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Government has enhanced security forces at heavy water producing units at Hazira and Vadodara;
(b) whether Central Government has conducted or is in the process of deep security assessment of Hazira unit as it is located near seashore area and if so, the details thereof; and
(c) whether Government is tightening security arrangements while transporting nuclear materials and heavy water to avoid repeated incident of Andhra Pradesh where a truck carrying such highly sensitive materials met with accident?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) The Department of Atomic Energy has reported that adequate departmental security forces backed up by Armed Police are already deployed at the Heavy Water producing units at Hazira and Vadodara.
(b) As reported by the Department of Atomic Energy, the security threat analysis of Heavy Water Plant, Hazira has been conducted by Inspector General (Security) of the Department of Atomic Energy. Periodic security audits of vital installations, many of which are located on the seashore including those of the Department of Atomic Energy, are conducted by the central agencies.
(c) The Department of Atomic Energy has reported that consequent to the incident in Andhra Pradesh, the Standard Operating Procedures have been suitably revised for transporting heavy water and nuclear materials.

## Steps taken to improve prison administration

## 827. SHRI BHARATSINH PRABHATSINH PARMAR: SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) what action has been taken by Ministry of improve efficiency in prisons administrative staff as it has been seen that there are large numbers of crimes generated from prisons and huge corruption among prison administrative staff;
(b) whether Ministry in coordination with State Governments are in process to separate Prison Administration from Police Department;
(c) whether Government has already made any agenda or is in process for prison reforms; and
(d) whether Ministry has issued any advisory to State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, Government of India had issued a comprehensive advisory covering all aspects of prison administration so States/UTs on 17.7.2009.

## ALLOCATION UNDER MPF SCHEME

$\dagger$ 828. SHRIMATI SMRITI ZUBIN IRANI :
Will the Minister of HOME AFFAIRS be pleased to state:
(a) the State-wise details of the amount allocated for modernization of police forces during last three years;

[^19](b) whether it is a fact that some States have demanded for further increase in this amount;
(c) if so, the details there of; and
(d) the steps taken by Government on the States' demand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) A statement indicating details of funds released to various State Governments under the Scheme for Modernisation of State Police Forces (MPF Scheme) during the last three years, 2008-09, 2009-10 and 2010-11 is given in Statement (See below).
(b) to (d) Yes, Sir. Requests for providing additional funds under the MPF Scheme are received from State Governments from time to time. During the current financial year 2011-12, following proposals were received from States seeking additional funds:

| Name of <br> the State | Additional funds <br> sought (Rs. in cr.) | Purpose |
| :--- | :---: | :--- |
| Punjab | 4.50 | Procurement of equipment for <br> strengthening of Intelligence Wing. |
| Haryana | 5.00 | Upgradation of Sports Infrastructure at <br> Police Sports Complex, Madhuban. |
| Manipur | 12.17 | Procurement of vehicles for Manipur <br> Police Stations. |

Accordingly, funds to the tune of Rs. 4.50 crore, Rs. 5.00 crore and Rs. 12.17 crore have been released to the State Governments of Punjab, Haryana and Manipur, respectively, from out of the Contingency Reserve Funds under the MPF Scheme in the current financial year 2011-12

## Statement

Details of Funds released under MPF Scheme from 2008-09 to 2010-11

| Sl. <br> No. | Name of State | Funds released under MPF Scheme <br> (Rs. in crore) |  |  |
| :--- | :--- | :---: | :---: | ---: |
| 1 | 2 | $2008-09$ | $2009-10$ | $2010-11$ |
| 1. | Andhra Pradesh | 83.83 | 115.54 | 89.96 |
| 2. | Arunachal Pradesh | 14.72 | 11.50 | 10.75 |
| 3. | Assam | 68.11 | 60.79 | 48.51 |


| 1 | 2 | 3 | 4 | 5 |
| :--- | :--- | ---: | ---: | ---: |
| 4. | Bihar | 41.57 | 59.34 | 63.67 |
| 5. | Chhattisgarh | 26.54 | 17.04 | 29.8 |
| 6. | Goa | 4.00 | 7.08 | 2.3 |
| 7. | Gujarat | 48.02 | 52.18 | 55.27 |
| 8. | Haryana | 27.51 | 46.63 | 30.41 |
| 9. | Himachal Pradesh | 9.99 | 7.10 | 6.36 |
| 10. | Jammu and Kashmir | 109.65 | 111.18 | 148.28 |
| 11. | Jharkhand | 69.85 | 33.49 | 36.9 |
| 12. | Karnataka | 69.61 | 63.96 | 83.01 |
| 13. | Kerala | 22.90 | 32.54 | 42.68 |
| 14. | Madhya Pradesh | 40.37 | 54.87 | 72.41 |
| 15. | Maharashtra | 75.86 | 72.48 | 42.26 |
| 16. | Manipur | 39.23 | 27.44 | 26.63 |
| 17. | Meghalaya | 10.81 | 9.73 | 8.48 |
| 18. | Mizoram | 12.69 | 11.48 | 19.55 |
| 19. | Nagaland | 38.42 | 31.50 | 33.77 |
| 20. | Orissa | 42.54 | 51.87 | 54.24 |
| 21. | Punjab | 21.56 | 33.50 | 26.08 |
| 22. | Rajasthan | 49.10 | 51.18 | 47.88 |
| 23. | Sikkim | 6.12 | 4.72 | 2.17 |
| 24. | Tamil Nadu | 50.10 | 60.67 | 92.52 |
| 25. | Tripura | 20.66 | 22.92 | 23.08 |
| 26. | Uttar Pradesh | 102.31 | 125.17 | 77.61 |
| 27. | Uttarakhand | 19.39 | 5.29 | 6.35 |
| 28. | West Bengal | 42.18 | 48.81 | 43.73 |
|  | Total | 1230.00 | 1224.63 |  |

## Allowing prisoners to use mobile phones in jails

## 829. SHRI RAJKUMAR DHOOT :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Government proposes to allow prisoners to use mobile phones in the jails in the country;
(b) if so, the details thereof; and
(c) the reasons for mooting such a proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) No, Sir.
(b) to (c) Does not arise.

Updating nrc in Assam
830. SHRI KUMAR DEEPAK DAS :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that under the chairmanship of the Hon'ble Prime Minister it was decided to update the National Register of Citizens (NRC) and to depart the identified illegal migrant of neighbouring countries in the tripartite talk between AASU, Government of Assam and Government of India.
(b) if so, the details thereof and the action taken thereon and numbers of illegal migrants deported in the last three years;
(c) whether it is a fact that illegal migration from neighbouring countries to the North Eastern Region is not totally stopped; and
(d) if so, the reasons therefor and the details of such migration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) In the tripartite meeting held on 5.5.2005 to review the implementation of Assam Accord, the Government of Assam agreed to updation of National Register of Citizens (NRC), 1951. Pursuant to the above, the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules 2003 was amended based on modalities received from the Government of Assam for updation of National Register of Citizens (NRFC) 1951 in Assam based on relevant records. An amount of Rs. 5.02 crore was released to the Government of Assam during the period 2005-06 to 2008-09 for this purpose. Pilot Projects for updating of NRC in two blocks (one each in Kamrup and Barpeta districts) was initiated. However, due to law and order problems in Barpeta District, the work of updating the NRC was stopped. The State Government constituted a Cabinet Sub-Committee to look into the issues, and to give recommendations on the guidelines/procedure to the followed for updation work. The State Cabinet Sub-Committee is yet to submit its report.

The powers of identification and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administrations under Section 3(2)(c) of the Foreigners Act, 1946. Thirty Six (36) Foreigners Tribunals including additional four (4) Foreigners Tribunals
sanctioned in August, 2009 are set up for detection of foreigners/illegal migrants in the State of Assam. In Assam, during the last three years from 2008 to 2011, 617 illegal migrants/foreigners including fresh infiltrators/re-infiltrators were deported to their country of origin.

Government has taken steps for strengthening of the Border Security Force and equipping them with modern equipments, reduction of gaps between the border posts and intensified patrolling. The border fence along the Bangladesh border is being strengthened and a scheme for flood lighting along the border is being implemented. The issue of illegal migrants from Bangladesh is regularly taken up at various fora and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling etc. Government of Bangladesh has also been urged to take effective steps to check the illegal movement of their nationals into India, especially through vulnerable and riverine areas. The strengthening of security and erection of fencing along Indo-Bangladesh Border has helped in curbing illegal migration from Bangladesh to India effectively.

## Lack of disaster management practices

## 831. SHRI B.S.GNANADESIKAN :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the lack of disaster management practices costs India about Rs. 86000 crore every year as per United Nation's Development Programme (UNDP) India’s Disaster Management wing;
(b) if so, the details thereof;
(c) whether 58.6 per cent of India's land mass is prone to earthquake of moderate to very high intensity, 12 per cent of land is prone to cyclones and Tsunami and 70 per cent of the cultivable area is vulnerable to drought and hilly areas at risk from landslide and avalanches; and
(d) if so, the precautionary measures taken by Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) This Ministry has no information regarding any United Nation’s Development Programme (UNDP) India’s Disaster Management wing report suggesting that the lack of disaster management practices costs India about Rs. 86000 crore every year.
(b) Does not arise.
(c) India has been vulnerable, in varying degree, to a large number of natural disasters on account of its unique geo-climatic conditions. Almost 58.6 percent land
mass is vulnerable/prone to earthquakes, 12 percent of land is prone to floods and river erosion, of the 7516 km long coastline approximately 5700 km is prone to cyclones and Tsunami, 68 percent of the cultivable area is vulnerable to drought and hilly areas are at risk from landslides and avalanches.
(d) Government of India, in order to strengthen the existing disaster management system has enacted and notified Disaster Management Act, 2005 on December 26, 2005 to improve and provide for institutional mechanisms for drawing up and monitoring the implementation of the disaster management plans, ensuring measures by various wings of Government for prevention and for mitigating the effects of disasters as well as for undertaking a holistic, coordinated, and prompt response to any disaster situation.

As per the Disaster Management Act 2005, the Central Government has constituted the National Disaster management Authority (NDMA) with the responsibility for laying down the policies, plans, and guidelines for disaster managements. NDMA has already released 15 guidelines and 10 reports on natural as well as manmade disasters and also for preparation of State Disaster Management Plans. National Policy on Disaster Management (NPDM) has been issued which covers all aspects of disaster management.

All these measures are expected to improve the existing disaster management practices, mitigation, control and reduce the adverse impact of natural \& manmade disasters in the country.

## Protection extended by nhrc to harassed people

## 832. SHRI MOHAMMED ADEEB :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) the details of protection extended by NHRC to the most harassed people in the country during the last three years and the current year, so far;
(b) what is the community-wise break-up of such harassed people; and
(c) to what extent the NHRC has succeeded in ensuring that human rights are respected and protected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) The National Human Rights Commission (NHRC) does not maintain any separate record in respect of 'Most Harassed People’. They examine complaints received regarding alleged violation of human rights in accordance with the provisions of Protection of Human Rights Act, 1993. Accordingly, a statement indicating state-wise details of the number of complaints registered during the last three years from 2008-09 to 2011-12 (upto 15.2.2012) is given in Statement (See below).
(c) In accordance with the provisions of Section 12 of the Act, the Commission has taken steps to promote research in the field of human rights, spread human rights literacy among various sections of the society and promote awareness of the safeguards available for protection of these rights through its publications, media, seminars, workshops etc. The Commission has also encouraged efforts of Non-Governmental Organisations and Institutions in the field of human rights. A large number of public servants and members of senior public including youth have been sensitized about human rights issue through these activities. The Commission also recommends compensation to the victims and departmental/criminal action against delinquent public servants.

Statement
Statewise details of the complaints registered from 2008-09 to 2001-12
(upto 15.2.2012)

| State's/UTs | $2008-09$ | $2009-10$ | $2010-11$ | $2011-12$ |
| :--- | ---: | ---: | ---: | ---: |
| 1 | 2 | 3 | 4 | 5 |
| ANDHRA PRADESH | 996 | 979 | 1272 | 1354 |
| ARUNACHAL PRADESH | 29 | 20 | 29 | 29 |
| ASSAM | 210 | 212 | 324 | 322 |
| BIHAR | 3490 | 2893 | 2862 | 2644 |
| GOA | 67 | 50 | 61 | 76 |
| GUJARAT | 2892 | 1288 | 1433 | 1001 |
| HARYANA | 3382 | 2921 | 3322 | 3674 |
| HIMACHAL PRADESH | 172 | 139 | 164 | 154 |
| JAMMU \& KASHMIR | 202 | 189 | 224 | 323 |
| KARNATAKA | 738 | 531 | 635 | 1203 |
| KERALA | 326 | 295 | 659 | 508 |
| MADHYA PRADESH | 2317 | 2228 | 2321 | 2337 |
| MAHARASHTRA | 4321 | 2609 | 2297 | 2094 |
| MANIPUR | 28 | 63 | 66 | 135 |
| MEGHALAYA | 23 | 44 | 33 | 42 |
| MIZORAM | 23 | 13 | 23 | 15 |
| NAGALAND | 12 | 9 | 19 | 8 |
| ODISSA | 800 | 1126 | 1917 | 2940 |
|  |  |  |  |  |


| Written Answers to | [21 MAR., 2012] | Unstarred Questions | 161 |  |
| :--- | ---: | ---: | ---: | ---: |
| 1 | 2 | 3 | 4 | 5 |
| PUNJAB | 999 | 986 | 1111 | 1113 |
| RAJASTHAN | 2535 | 2249 | 2724 | 2554 |
| SIKKIM | 14 | 8 | 5 | 12 |
| TAMILNADU | 2617 | 1466 | 1454 | 1675 |
| TRIPURA | 44 | 37 | 50 | 64 |
| UTTAR PRADESH | 53492 | 51270 | 49840 | 47602 |
| WEST BENGAL | 1168 | 927 | 1256 | 1348 |
| ANDAMAN \& NICOBAR | 22 | 19 | 20 | 40 |
| CHANDIGARH | 109 | 94 | 132 | 190 |
| DADAR \& NAGAR HAVELI | 9 | 5 | 25 | 13 |
| DAMAN \& DIU | 9 | 13 | 8 | 12 |
| DELHI | 5433 | 5228 | 5929 | 6874 |
| LAKSHADWEEP | 0 | 0 | 8 | 8 |
| PUDUCHERRY | 78 | 52 | 49 | 65 |
| CHATTISGARH | 577 | 455 | 481 | 657 |
| JHARKHAND | 1552 | 1306 | 1596 | 1583 |
| UTTARAKHAND | 1806 | 1870 | 2010 | 1771 |
| ToTAL | 90512 | 81594 | 84359 | 84440 |

## Decision to modernize and develop NSG

833. SHRI T.M. SELVAGANAPATHI :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that Government had taken a decision to modernize and develop the National Security Guard (NSG) during the Twelfth Five Year Plan;
(b) if so, the details thereof;
(c) whether it is true that Government had set up the forth and final regional hub of the NSG; and
(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) No, Sir.
(b) Does not arise.
(c) Yes, Sir.
(d) The Government has set up four Regional Hubs at Hyderabad, Mumbai, Chennai and Kolkata. These hubs have been operationalised on $30^{\text {th }}$ June $/ 1^{\text {st }}$ July, 2009.

## Smuggling of narcotics at Pakistan border

834. SHRI BAISHNAB PARIDA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that smugglers based in Pakistan are trying to sneak in narcotics at the Pakistan border in Punjab's Ferozepur district;
(b) if so, the details of the seizure from Pak smugglers in the last one year; and
(c) what effective steps the Ministry is taking to increase patrolling at border posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) Seizure of 180.244 kgs South West Asian (SWA) origin heroin (a narcotic drug) during 2011 at the Indo-Pak border in various districts of Punjab including Ferozpur indicates that smugglers based in Pakistan are trying to sneak in narcotics by resorting to two main modus operandi:-
(i) Throwing the consignment over the fence which is retrieved by their Indian counterpart in Indian territory.
(ii) The consignment is concealed in a plastic pipe beneath the fence and cleared by their Indian counterpart in Indian side.

Since these seizures are made at Indo-Pak border, it can be inferred that these are from Pak Smugglers.
(c) Various steps have been taken to check, detect and prevent drug smuggling from the bordering countries, which among other things includes the following:
(i) Improved coordination among the various Drug Law Enforcement Agencies including border guarding forces in order to impart greater cohesion to interdiction.
(ii) Strengthening of the intelligence apparatus to improve the collection, analysis and dissemination of operational intelligence.
(iii) Implementing a scheme of monetary rewards for information leading to seizures of Narcotic drugs to informers and officers.
(iv) Intensive preventive and interdiction efforts along known drug routes.
(v) Strict surveillance and enforcement at import and export points.
(vi) Strict enforcement of provisions of Narcotic Drugs \& Psychotropic Substances (NDPS) Act, 1985 and financial investigation against the accused is done under Chapter V-A of the NDPS Act and property of accused(s) and their associates is seized, freezed and forfeited.

## Rape of minor Girls and Women in Delhi

835. SHRI BAISHNAB PARIDA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that Delhi has become notorious for raping of minor girls and women;
(b) if so, how many such cases have taken place in the last one year up till now;
(c) what are the reasons for the same; and
(d) what effective action Government has taken against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) The details of rape cases (Major/Minor) i.e. up to the age of 18 years and above the age of 18 year, reported to Delhi Police during the year 2011 and 2012 (up to 29.02.2012) are as under:-

| Year | Rape cases <br> (Minor) | Rape cases <br> (Minor) | Total rape <br> cases |
| :--- | :---: | :---: | ---: |
| 2011 | 364 | 208 | 572 |
| 2012 (up to 29.02.2012) | 52 | 39 | 91 |

(c) The proximate location of colonies of the affluent and the under-privileged is a critical crimogenic factor and in most of the rape cases the accused were found to be known to the victim or her family. In all the rape cases (except fourteen cases) reported in the year 2011 the accused were known to the victim and were first timers.
(d) The action taken against the culprits in rape cases during the year 2011 and 2012 (up to 29.02.2012) is as under:-

| Year | Persons <br> arrested | Pending <br> Trial | Pending <br> Investigation |
| :--- | :---: | :---: | :---: |
| 2011 | 711 | 500 | 197 |
| 2012 (up to 29.02.2012) | 102 | - | 102 |

## Children missing from various states

836. SHRI ISHWAR SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the Union Government is aware that a large number of children are missing from various States in the country during the last three years;
(b) if so, the year-wise and State-wise details thereof;
(c) whether Government has a proposal to constitute a special cell to find out the exact cause of the missing children and to locate them; and
(d) if so, the concrete steps Union Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) As per information provided by the National Crime Records Bureau (NCRB) the total number of missing children States/UT-wise for the years 2008, 2009 and 2010 are given in Statement (See below).

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

Ministry of Home Affairs has recently issued an Advisory on missing children on $31^{\text {st }}$ January, 2012 wherein the States/UTs have been advised on various measures needed to prevent trafficking and trace the children. These includes computerization of records, DNA profiling, involvement of NGOs and other organizations, community awareness programmes etc. to facilitate the tracing of missing children.

In a separate detailed advisory dated 14th July, 2010 sent by the Central Government to all States/UTs wherein they have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls. For this purpose the States/UTs have been advised to take following steps:
i. Increase the number of beat constables;
ii. Increase the number of police help booths/kiosks, especially in remote and lonely stretches;
iii. Increase police patrolling, especially during nights;
iv. Posting police officers especially women, fully equipped with policing infrastructure in crime-prone areas in adequate number.

## Statement

NUMBER OF CHILDREN MISSING DURING 2008-10

| S.No. | State/UT | 2008 | 2009 | 2010 |
| :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 |
| 1. | A \& N ISLANDS | 56 | 46 | 31 |
| 2. | ANDHRA PRADESH | 2814 | 3084 | 3700 |
| 3. | ARUNACHAL PRADESH | 12 | NR | 60 |
| 4. | ASSAM | 747 | 899 | 995 |
| 5. | BIHAR | 560 | 740 | NR |
| 6. | CHANDIGARH | 118 | 119 | 159 |
| 7. | CHATTISHGARH | 2706 | 2823 | 4808 |
| 8. | D \& N HAVELI | 23 | 17 | 17 |
| 9. | DAMAN \& DIU | 14 | 7 | 20 |
| 10. | DELHI | 6268 | 5946 | 5091 |
| 11. | GOA | 257 | 236 | NR |
| 12. | GUJARAT | 2644 | 2718 | 2868 |
| 13. | HARYANA | 845 | 915 | 1259 |
| 14. | HIMACHAL PRADESH | 362 | 270 | 320 |
| 15. | JAMMU \& KASHMIR | 276 | 366 | NR |
| 16. | JHARKHAND | NR | NR | NR |
| 17. | KARNATAKA | 4192 | 3996 | 4845 |
| 18. | KERALA | 1206 | 996 | 1037 |
| 19. | LAKSHADWEEP | 1 | NR | 0 |
| 20. | MADHYA PRADESH | 8655 | 9498 | 10720 |
| 21. | MAHARASHTRA | 13215 | 13099 | 14823 |
| 22. | MANIPUR | 45 | 45 | NR |
| 23. | MEHGALAYA | 71 | 168 | NR |
| 24. | MIZORAM | 0 | 0 | 0 |
| 25. | NAGALAND | 128 | 117 | 242 |
| 26. | ODISSA | 1733 | 1882 | 2521 |
| 27. | PUDUCHERRY | 76 | 57 | 72 |


| 1 | 2 | 3 | 4 | 5 |
| :--- | :--- | ---: | ---: | ---: |
| 28. | PUNJAB | 268 | 277 | 282 |
| 29. | RAJASTHAN | 2477 | 2731 | 3492 |
| 30. | SIKKIM | 218 | 226 | 342 |
| 31. | TAMIL NADU | 1813 | 1855 | 2504 |
| 32. | TRIPURA | 292 | NR | 299 |
| 33. | UTTAR PRADESH | 3597 | 3136 | NR |
| 34. | UTTARAKHAND | 414 | 431 | 554 |
| 35. | WEST BENGAL | 11092 | 11527 | 15835 |
|  | TotaL | 67195 | 68227 | 76896 |

## NOTE : STATEMENT IS PREPARED ON THE BASIS OF DATA RECEIVED FROM STATE CRIME RECORDS BUREAU. <br> DATA NOT YET RECEIVED FROM STATES HAS BEEN INDICATED AS 'NR'

* FIGURES ARE PROVISIONAL


## Registration of births and deaths

## 837. SHRI ISHWAR SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Government is aware that nearly 25 per cent of the children born in India are not registered at birth;
(b) if so, whether the United Nations Children's Fund (UNICEF) 2012 report also revealed that 59 per cent of births in urban India and 35 per cent in rural India are only registered;
(c) if so, whether the Compulsory Registration of Births and Deaths Act has completely failed to check such unregistered births; and
(d) if so, the latest strategy to be adopted to ensure that every citizen at the time of birth or after death is properly registered?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) Yes, Sir. Approximately 25 per cent of the births are not being registered in India. The level of registration of birth in India is 74.5 and 77.5 per cent respectively for the year 2007 and 2008.
(b) Yes, Sir. UNICEF Report on "The State of the World’s Children, 2012" reveals that $59 \%$ of the birth in urban India and $35 \%$ in rural India are registered.
(c) No, Sir. The level of registration of birth in India is increasing year by year and the level of registration of births has increased to 77.5 percent in 2008 from 56.2 percent in 2000.
(d) The measures being taken to improve the registration system in India are:

- Office of RGI has intensified publicity campaigns on the need and importance of registration of births and deaths through electronic and printmedia at the central level.
- Under the scheme of central assistance to States, the financial assistance is provided to States/UTs for-
(i) Publicity and advertisement through Information Education Communication (IEC) activities;
(ii) Training of Registration Functionaries \&
(iii) Providing infrastructural support in terms of staff, computers, etc.
- Launched National Campaign for birth registration.
- Instructions have been issued to ensure cent per cent registration of institutional events to all States/UTs.


## Strengthening Security inVVIP areas in Delhi

838. SHRI UPENDRA KUSHWAHA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether a terror attack on an Israeli embassy car in the high security area close to Prime Minister's official residence has taken place on 13th February, 2012;
(b) whether magnet bomb has been used in the attack for the first time in India;
(c) whether the said terror attack is the failure of intelligence agencies and Delhi Police;
(d) the measures taken to strengthen security arrangements in VVIP areas in Delhi; and
(e) whether there is any proposal to install CCTV cameras at strategic locations in VVIP areas and other prominent places in Delhi and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) A bomb explosion took place in an Israeli Embassy car on 13.02.2012 near the crossing of Aurangzeb Road and Race Course Road in New Delhi. The matter is being investigated by Delhi Police.
(d) and (e) Security arrangements in VVIP areas in Delhi, including areas where most of the diplomatic missions and residences of foreign diplomats are located, are
reviewed periodically on the basis of inputs given by the Central Security Agencies and appropriate advisories are issued to Delhi Police. The actual arrangements based on these inputs and advisories, as well as local threat assessments, are made by Delhi Police. Delhi Police has taken additional measures including integrated patrolling along with Police Control Room Vans, surveillance system, deployment of pickets at vulnerable points etc, as also installation of Closed Circuit Television (CCTV) at prominent markets, important areas, border check posts etc., in order to strengthen security.

## Growing incidents of kidnapping

## 839. SHRI MOHD. ALI KHAN :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether India ranks among the top ten countries in the world with growing incidents of kidnapping;
(b) if so, the details thereof;
(c) the State-wise cases including Hyderabad reported during the last three years;
(d) the actual reasons therefor; and
(e) the steps to be taken to contain such kidnapping in future in coordination with the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) Data is not maintained about incidence of kidnapping in foreign countries. However, the States/UTs-wise and Mega City wise details of cases reported, cases charge-sheeted, cases convicted, number of persons arrested, persons charge-sheeted and persons convicted under kidnapping \& abduction during 2008-10 are given in Statement-I and Statement-II (See below).
(e) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improve the administration of criminal justice system and take such measures as are necessary for prevention and control of crime. An Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010.

## Statement-I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) \& Persons Convicted (PCV) Under kidnapping \& abducation During 2008-2010

2008

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | Andhra Pradesh | 1970 | 1205 | 62 | 2380 | 2532 | 173 |
| 2. | Arunachal Pradesh | 79 | 37 | 4 | 78 | 49 | 7 |
| 3. | Assam | 2239 | 982 | 110 | 2516 | 1583 | 348 |
| 4. | Bihar | 3047 | 1630 | 363 | 4759 | 4287 | 723 |
| 5. | Chhattisgarh | 273 | 224 | 30 | 369 | 343 | 50 |
| 6. | Goa | 36 | 9 | 1 | 44 | 10 | 1 |
| 7. | Gujarat | 1323 | 922 | 48 | 1730 | 1739 | 79 |
| 8. | Haryana | 854 | 466 | 105 | 935 | 880 | 165 |
| 9. | Himachal Pradesh | 151 | 72 | 10 | 161 | 152 | 17 |
| 10. | Jammu \& Kashmir | 704 | 282 | 1 | 564 | 565 | 1 |
| 11. | Jharkahand | 792 | 553 | 101 | 958 | 791 | 153 |
| 12. | Karnataka | 758 | 385 | 8 | 903 | 758 | 28 |
| 13. | Kerala | 253 | 207 | 2 | 342 | 357 | 6 |
| 14. | Madhya Pradesh | 929 | 796 | 254 | 1471 | 1455 | 339 |
| 15. | Maharashtra | 1379 | 966 | 79 | 2149 | 1956 | 109 |
| 16. | Manipur | 176 | 1 | 0 | 90 | 1 | 0 |
| 17. | Meghalaya | 56 | 12 | 1 | 69 | 18 | 9 |
| 18. | Mizoram | 9 | 7 | 3 | 14 | 12 | 8 |
| 19. | Nagaland | 44 | 18 | 12 | 57 | 31 | 20 |
| 20. | Orissa | 908 | 619 | 77 | 781 | 772 | 90 |
| 21. | Punjab | 718 | 351 | 37 | 884 | 686 | 78 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 22. | Rajasthan | 2358 | 835 | 189 | 1766 | 1767 | 376 |
| 23. | Sikkim | 4 | 5 | 1 | 8 | 8 | 1 |
| 24. | Tamil Nadu | 1375 | 627 | 144 | 1800 | 1419 | 316 |
| 25. | Tripura | 146 | 108 | 6 | 158 | 127 | 13 |
| 26. | Uttar Pradesh | 5428 | 3002 | 1469 | 10122 | 7320 | 3728 |
| 27. | Uttarakhand | 247 | 140 | 64 | 223 | 189 | 190 |
| 28. | West Bengal | 2332 | 1309 | 44 | 2174 | 1802 | 71 |
|  | Total State | 28588 | 15770 | 3225 | 37505 | 31609 | 7096 |
| 29. | A \& N Islands | 17 | 8 | 0 | 11 | 11 | 0 |
| 30. | Chandigarh | 50 | 17 | 9 | 63 | 36 | 22 |
| 31. | D \& N Haveli | 17 | 12 | 0 | 34 | 31 | 0 |
| 32. | Daman \& Diu | 4 | 0 | 0 | 0 | 0 | 0 |
| 33. | Delhi UT | 1567 | 579 | 40 | 551 | 784 | 59 |
| 34. | Lakshadweep | 1 | 0 | 0 | 1 | 0 | 0 |
| 35. | Puducherry | 17 | 6 | 0 | 16 | 8 | 0 |
|  | Total UT | 1673 | 622 | 49 | 676 | 870 | 81 |
|  | Total All India | 30261 | 16392 | 3274 | 38181 | 32479 | 7177 |
| 2009 |  |  |  |  |  |  |  |
| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| 1. | Andhra Pradesh | 1958 | 1212 | 82 | 2521 | 2233 | 189 |
| 2. | Arunachal Pradesh | 62 | 45 | 4 | 61 | 48 | 4 |
| 3. | Assam | 2718 | 946 | 93 | 2875 | 1340 | 147 |
| 4. | Bihar | 3222 | 1333 | 279 | 4727 | 3774 | 708 |
| 5. | Chhattisgarh | 286 | 219 | 45 | 373 | 361 | 64 |
| 6. | Goa | 33 | 18 | 2 | 40 | 39 | 2 |
| 7. | Gujarat | 1348 | 935 | 51 | 1848 | 1819 | 84 |
| 8. | Haryana | 916 | 482 | 99 | 909 | 921 | 153 |

Written Answers to

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 9. | Himachal Pradesh | 150 | 75 | 5 | 148 | 140 | 17 |
| 10. | Jammu \& Kashmir | 873 | 442 | 12 | 725 | 722 | 11 |
| 11. | Jharkahand | 827 | 567 | 200 | 836 | 799 | 210 |
| 12. | Karnataka | 892 | 506 | 9 | 1094 | 904 | 27 |
| 13. | Kerala | 256 | 213 | 9 | 436 | 443 | 18 |
| 14. | Madhya Pradesh | 1036 | 837 | 171 | 1630 | 1585 | 332 |
| 15. | Maharashtra | 1286 | 953 | 45 | 2043 | 1938 | 82 |
| 16. | Manipur | 159 | 2 | 1 | 119 | 3 | 1 |
| 17. | Meghalaya | 56 | 28 | 0 | 58 | 55 | 0 |
| 18. | Mizoram | 9 | 7 | 6 | 4 | 6 | 11 |
| 19. | Nagaland | 52 | 38 | 16 | 73 | 40 | 20 |
| 20. | Orissa | 930 | 569 | 49 | 1013 | 958 | 64 |
| 21. | Punjab | 692 | 292 | 48 | 816 | 565 | 102 |
| 22. | Rajasthan | 2870 | 962 | 178 | 1828 | 1820 | 382 |
| 23. | Sikkim | 6 | 3 | 3 | 7 | 4 | 4 |
| 24. | Tamil Nadu | 1372 | 676 | 75 | 1779 | 1510 | 190 |
| 25. | Tripura | 121 | 87 | 7 | 176 | 89 | 11 |
| 26. | Uttar Pradesh | 6083 | 3314 | 1506 | 12393 | 7918 | 4569 |
| 27. | Uttarakhand | 275 | 166 | 44 | 213 | 209 | 117 |
| 28. | West Bengal | 2750 | 1318 | 37 | 2291 | 2052 | 49 |
|  | Total State | 31238 | 16245 | 3076 | 41036 | 32295 | 7568 |
| 29. | A \& N Islands | 16 | 3 | 0 | 16 | 8 | 0 |
| 30. | Chandigarh | 40 | 20 | 13 | 32 | 25 | 24 |
| 31. | D \& N Haveli | 12 | 13 | 2 | 16 | 25 | 3 |
| 32. | Daman \& Diu | 0 | 1 | 0 | 4 | 4 | 0 |
| 33. | Delhi UT | 2536 | 466 | 63 | 625 | 588 | 71 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 34. | Lakshadweep | 0 | 1 | 0 | 0 | 1 | 0 |
| 35. | Puducherry | 18 | 21 | 0 | 24 | 46 | 0 |
|  | Total UT | 2622 | 525 | 78 | 717 | 697 | 98 |
|  | Total All India | 33860 | 16770 | 3154 | 41753 | 32992 | 7666 |

2010

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | Andhra Pradesh | 2053 | 1436 | 117 | 2543 | 2549 | 219 |
| 2. | Arunachal Pradesh | 67 | 26 | 2 | 81 | 34 | 2 |
| 3. | Assam | 3250 | 1222 | 116 | 3190 | 1452 | 159 |
| 4. | Bihar | 3674 | 1823 | 267 | 4518 | 4129 | 416 |
| 5. | Chhattisgarh | 359 | 234 | 59 | 439 | 408 | 110 |
| 6. | Goa | 25 | 14 | 2 | 43 | 36 | 3 |
| 7. | Gujarat | 1447 | 1151 | 52 | 2015 | 1965 | 101 |
| 8. | Haryana | 963 | 573 | 110 | 903 | 857 | 169 |
| 9. | Himachal Pradesh | 194 | 64 | 5 | 161 | 130 | 5 |
| 10. | Jammu \& Kashmir | 896 | 367 | 5 | 570 | 563 | 10 |
| 11. | Jharkahand | 978 | 625 | 130 | 1040 | 1008 | 195 |
| 12. | Karnataka | 1374 | 559 | 16 | 1389 | 1224 | 62 |
| 13. | Kerala | 261 | 231 | 6 | 340 | 421 | 7 |
| 14. | Madhya Pradesh | 1187 | 998 | 269 | 1684 | 1723 | 575 |
| 15. | Maharashtra | 1508 | 1000 | 35 | 2325 | 2035 | 65 |
| 16. | Manipur | 199 | 4 | 0 | 120 | 4 | 0 |
| 17. | Meghalaya | 71 | 27 | 0 | 104 | 39 | 0 |
| 18. | Mizoram | 9 | 7 | 4 | 11 | 13 | 9 |
| 19. | Nagaland | 50 | 38 | 10 | 90 | 43 | 4 |
| 20. | Orissa | 1016 | 938 | 33 | 1297 | 1332 | 43 |

$\left.\begin{array}{llrrrrr}\hline \text { Sl. } & \text { State } & \text { CR } & \text { CS } & \text { CV } & \text { PAR } & \text { PCS } \\ \hline \text { 21. PCV } \\ \text { 22. } & \text { Punjab } & 789 & 353 & 83 & 1007 & 808 \\ \text { 23. } & \text { Sikkim } & 2985 & 1016 & 185 & 1953 & 1941\end{array}\right) 454$

Source : Crime in India
Note : Information on disposal by police and courts includes the information of pending cases from previous years also.

## Statement-II

Cases Registered (CR), cases chargesheeted (CS), Cases Convicted (CV), Persons arrested (PAR), Persons Chargesheeted (PCS) \& Persons Convicted (PCV) Under kidnapping \& abduction in mega cities During 2008-2010

2008

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | Agra | 161 | 92 | 50 | 226 | 226 | 141 |
| 2. | Ahmedabad | 172 | 107 | 6 | 176 | 199 | 6 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 3. | Allahabad | 58 | 24 | 10 | 66 | 41 | 25 |
| 4. | Amritsar | 54 | 32 | 5 | 52 | 38 | 5 |
| 5. | Asansol | 18 | 10 | 0 | 16 | 16 | 0 |
| 6. | Nengaluru | 159 | 87 | 0 | 166 | 150 | 0 |
| 7. | Bhopal | 38 | 35 | 4 | 78 | 75 | 7 |
| 8. | Chennai | 43 | 19 | 1 | 70 | 52 | 2 |
| 9. | Coimbatore | 17 | 12 | 1 | 24 | 22 | 2 |
| 10. | Delhi (city) | 1317 | 456 | 33 | 428 | 685 | 52 |
| 11. | Dhanbad | 21 | 20 | 3 | 32 | 31 | 16 |
| 12. | Faridabad | 109 | 65 | 7 | 99 | 81 | 29 |
| 13. | Hyderabad | 140 | 58 | 3 | 161 | 178 | 3 |
| 14. | Indore | 49 | 54 | 20 | 72 | 71 | 26 |
| 15. | Jabalpur | 35 | 38 | 38 | 62 | 62 | 30 |
| 16. | Jaipur | 185 | 57 | 8 | 105 | 105 | 9 |
| 17. | Jamshedpur | 33 | 11 | 10 | 19 | 19 | 12 |
| 18. | Kanpur | 296 | 140 | 50 | 382 | 238 | 115 |
| 19. | Kochi | 12 | 6 | 0 | 29 | 20 | 0 |
| 20. | Kolkata | 116 | 98 | 7 | 109 | 114 | 7 |
| 21. | Lucknow | 309 | 140 | 52 | 286 | 213 | 97 |
| 22. | Ludhiana | 110 | 50 | 0 | 83 | 57 | 0 |
| 23. | Madurai | 24 | 12 | 0 | 21 | 23 | 0 |
| 24. | Meerut | 84 | 55 | 35 | 190 | 190 | 89 |
| 25. | Mumbai | 189 | 108 | 15 | 194 | 211 | 25 |
| 26. | Nagpur | 43 | 48 | 1 | 63 | 81 | 2 |
| 27. | Nasik | 34 | 21 | 0 | 54 | 41 | 0 |
| 28. | Patna | 230 | 136 | 10 | 233 | 245 | 30 |
| 29. | Pune | 110 | 89 | 1 | 191 | 178 | 2 |
| 30. | Rajkot | 54 | 35 | 4 | 73 | 72 | 12 |

Written Answers to
[21 MAR., 2012] Unstarred Questions 175

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 31. | Surat | 131 | 105 | 2 | 197 | 199 | 2 |
| 32. | Vadodara | 34 | 32 | 0 | 56 | 58 | 0 |
| 33. | Varanasi | 48 | 30 | 11 | 49 | 56 | 22 |
| 34. | Vijayawada | 49 | 56 | 3 | 55 | 80 | 3 |
| 35. | Vishakhapatnam | 34 | 42 | 2 | 60 | 67 | 3 |

Source : Crime in India
2009

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | Agra | 170 | 92 | 34 | 340 | 239 | 85 |
| 2. | Ahmedabad | 181 | 127 | 22 | 246 | 245 | 33 |
| 3. | Allahabad | 56 | 29 | 12 | 140 | 73 | 43 |
| 4. | Amritsar | 46 | 22 | 9 | 43 | 32 | 9 |
| 5. | Asansol | 27 | 16 | 0 | 41 | 41 | 0 |
| 6. | Nengaluru | 270 | 121 | 1 | 285 | 121 | 4 |
| 7. | Bhopal | 67 | 37 | 4 | 65 | 50 | 4 |
| 8. | Chennai | 42 | 14 | 7 | 55 | 37 | 21 |
| 9. | Coimbatore | 23 | 9 | 1 | 29 | 23 | 1 |
| 10. | Delhi (city) | 2149 | 371 | 53 | 539 | 506 | 63 |
| 11. | Dhanbad | 27 | 16 | 5 | 54 | 53 | 13 |
| 12. | Faridabad | 86 | 49 | 0 | 83 | 83 | 0 |
| 13. | Hyderabad | 108 | 54 | 16 | 126 | 84 | 34 |
| 14. | Indore | 28 | 20 | 13 | 35 | 36 | 18 |
| 15. | Jabalpur | 25 | 21 | 0 | 35 | 38 | 0 |
| 16. | Jaipur | 215 | 77 | 10 | 159 | 159 | 12 |
| 17. | Jamshedpur | 54 | 45 | 15 | 65 | 68 | 21 |
| 18. | Kanpur | 282 | 142 | 50 | 378 | 281 | 130 |
| 19. | kochi | 11 | 12 | 2 | 17 | 18 | 2 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 20. | Kolkata | 129 | 39 | 5 | 161 | 49 | 7 |
| 21. | Lucknow | 256 | 139 | 56 | 308 | 227 | 96 |
| 22. | Ludhiana | 86 | 25 | 3 | 71 | 36 | 3 |
| 23. | Madurai | 25 | 13 | 2 | 83 | 30 | 9 |
| 24. | Meerut | 83 | 53 | 49 | 151 | 121 | 96 |
| 25. | Mumbai | 149 | 86 | 12 | 138 | 122 | 29 |
| 26. | Nagpur | 73 | 54 | 0 | 130 | 109 | 0 |
| 27. | Nasik | 24 | 14 | 1 | 53 | 52 | 4 |
| 28. | Patna | 242 | 65 | 8 | 472 | 325 | 18 |
| 29. | Pune | 105 | 107 | 6 | 166 | 198 | 10 |
| 30. | Rajkot | 47 | 40 | 4 | 68 | 67 | 8 |
| 31. | Surat | 119 | 78 | 2 | 139 | 125 | 3 |
| 32. | Vadodara | 33 | 22 | 2 | 64 | 56 | 5 |
| 33. | Varanasi | 25 | 12 | 7 | 47 | 31 | 15 |
| 34. | Vijayawada | 63 | 39 | 5 | 163 | 157 | 13 |
| 35. | Vishakhapatnam | 48 | 41 | 0 | 41 | 61 | 0 |

Source : Crime in India
2010

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | Agra | 171 | 141 | 49 | 612 | 215 | 87 |
| 2. | Ahmedabad | 207 | 234 | 18 | 298 | 284 | 31 |
| 3. | Allahabad | 40 | 22 | 27 | 73 | 62 | 64 |
| 4. | Amritsar | 51 | 31 | 3 | 47 | 33 | 5 |
| 5. | Asansol | 21 | 9 | 0 | 25 | 25 | 0 |
| 6. | Nengaluru | 513 | 86 | 2 | 361 | 431 | 42 |
| 7. | Bhopal | 59 | 21 | 5 | 51 | 76 | 9 |
| 8. | Chennai | 47 | 25 | 1 | 102 | 66 | 4 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 9. | Coimbatore | 22 | 12 | 0 | 52 | 30 | 0 |
| 10. | Delhi (City) | 2629 | 319 | 92 | 437 | 438 | 138 |
| 11. | Dhanbad | 46 | 37 | 4 | 57 | 58 | 19 |
| 12. | Faridabad | 102 | 80 | 1 | 99 | 95 | 9 |
| 13. | Hyderabad | 121 | 76 | 5 | 96 | 116 | 5 |
| 14. | Indore | 30 | 28 | 23 | 32 | 30 | 25 |
| 15. | Jabalpur | 27 | 35 | 15 | 35 | 35 | 45 |
| 16. | Jaipur | 207 | 76 | 8 | 129 | 129 | 9 |
| 17. | Jamshedpur | 43 | 59 | 15 | 108 | 68 | 37 |
| 18. | Kanpur | 316 | 144 | 88 | 475 | 315 | 176 |
| 19. | Kochi | 8 | 10 | 0 | 15 | 23 | 0 |
| 20. | Kolkata | 125 | 55 | 6 | 147 | 71 | 8 |
| 21. | Lucknow | 251 | 120 | 66 | 312 | 202 | 135 |
| 22. | Ludhiana | 143 | 55 | 7 | 148 | 80 | 8 |
| 23. | Madurai | 15 | 2 | 5 | 29 | 12 | 15 |
| 24. | Meerut | 93 | 68 | 38 | 145 | 99 | 145 |
| 25. | Mumbai | 194 | 115 | 4 | 206 | 133 | 7 |
| 26. | Nagpur | 57 | 49 | 0 | 112 | 124 | 0 |
| 27. | Nasik | 27 | 11 | 0 | 32 | 24 | 0 |
| 28. | Patna | 183 | 151 | 7 | 205 | 185 | 11 |
| 29. | Pune | 129 | 110 | 9 | 200 | 196 | 19 |
| 30. | Rajkot | 39 | 26 | 0 | 64 | 62 | 0 |
| 31. | Surat | 82 | 60 | 0 | 93 | 121 | 0 |
| 32. | Vadodara | 36 | 37 | 0 | 77 | 80 | 0 |
| 33. | Varanasi | 38 | 29 | 15 | 106 | 56 | 41 |
| 34. | Vijayawada | 57 | 53 | 2 | 126 | 104 | 3 |
| 35. | Vishakhapatnam | 34 | 33 | 10 | 42 | 52 | 11 |

Source : Crime in India

## Ulfa Surrender and rehabilitation policy

840. SHRIMATI NAZNIN FARUQUE :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) what are the salient features of United Liberation Frot of Assam (ULFA) surrender and rehabilitation policy;
(b) the details of ULFA who have surrendered and amount reimbursed to State during 2009-10 and 2010-11 specially for Assam, district-wise; and
(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) The Government has formulated a scheme for surrender-cum-rehabilitation of militants in the North Eastern State which is applicable to those militants including United Liberation Front of Assam (ULFA) cadres who have surrendered/surrender after 1.04.1998. The objective of the Scheme is to wean away the misguided youth and hardcore militants that have strayed into the fold of militancy and now find themselves trapped into that net. The Scheme also seeks to ensure that the militants who have surrendered do not find it attractive to join militancy again. The surrender scheme was revised w.e.f. 1.4.2005. The main features of revised surrender scheme is as under:-
i. Immediate grant of Rs. 1.50 Lakhs to be kept in a bank in the name of surrenderee as fixed deposit for a period of three years. The money can be withdrawn by the surrenderee after 3 years subject to good behavior.
ii. Monthly stipend of Rs. 2000/- to each surrenderee for a period of 36 months.
iii. Incentives for surrendered weapons/ammunitions; and
iv. Vocational training to the surrenderee of their choice.

As per available information, 151 ULFA cadres surrendered before the State authorities during the years 2009 to 2011. Expenditure incurred by State Government on rehabilitation of surrendered militants are reimbursed on yearly basis. Details of district wise surrender and expenditure on their rehabilitation are maintained by the respective State Governments.

## Non-implementation of polnet

841. SHRI AVINASH RAI KHANNA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Government has planning for POLNET for the modernization of the communication system;
(b) if so, the present status thereof;
(c) whether it is a fact that due to non implementation fo the scheme, Government has incurred loss of crores of rupees; and
(d) who is responsible for the non implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Yes, Sir. The Cabinet Committee on Security during 1998 approved the proposal for setting up a Police Communication Network (POLNET) to modernize the police communication in the country. POLNET is a satellite based Police Telecommunication Network to cater to the communication needs of Police in maintaining the Law and Order of the country, covering States, Union Territories, and Central Police Organisations (CPOs). The project fulfilled its objective connecting national capital, State capitals, district head quarters and central Para Military Force (CPMF) locations. The network is functional since 2004. Presently under the POLNET network 961 Very Small Aperture Terminals (VSATs) are functional.

## National Police information technology centre

## 842. SHRIMATI T. RATNA BAI :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the National Police Information Technology Centre opened up recently;
(b) if so, the State-wise details thereof in the Eleventh Plan;
(c) the funds allocated for them; and
(d) the present status in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) No, Sir.
(b) to (d) Does not arise.

## Incidents of human rights violation in Delhi

†843. SHRI KAPTAN SINGH SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that according to a survey conducted on national level, National Capital of Delhi has been placed at the lowest level, in terms of security;
(b) if so, the details thereof;
(c) whether the incidents of human rights' violation in Delhi have increased;
(d) if so, the details thereof; and
(e) whether Government has chalked out any policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) No such information is available.
(c) and (d) Details of the cases registered by National Human Rights Commission (NHRC) on the basis of complaints received about human rights violations in Delhi during the last three years and current year are given below:

| Year | Cases registered |
| :--- | :---: |
| 2008-09 | 5433 |
| $2009-10$ | 5228 |
| $2010-11$ | 5929 |
| 2011-12 (up to 15.02.2012) | 6874 |

(e) The Delhi Police have taken following measures in this regard:-

1. Police Personnel have been sensitized not to violate human rights of citizens and to take immediate legal action if any complaint of human rights violation is received.
2. A separate vigilance unit has been established for dealing with the complaints.
3. Senior officers of Delhi Police attend to the complaints of citizens; enquiries are conducted; remedial steps are taken and complainants are informed accordingly.
4. Various courses on Human Rights are conducted at the Police Training College (PTC) and the subject of Human Rights has been included in the basic training courses as well as promotional courses of the trainees.

Organised gangs involved in kidnapping of children
844. DR. T. SUBBARAMI REDDY :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether several cases of missing children have been reported in the country;
(b) if so, the details thereof alongwith total number of such cases registered, children traced/untraced during each of the last three years and the current year, Statewise and gender-wise;
(c) whether there are reports of organized gangs involved in kidnapping of such children and pushing them into prostitution, bonded labour, begging and other illegal activities; and
(d) if so, the reaction of Government thereto and the State-wise action taken to coordinate efforts to curb such crimes in the country during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) Instances of missing children have been reported in the country. As per information provided by the National Crime Records Bureau (NCRB) the total number of missing children, traced/untraced States/UT-wise for the years 2009, 2010 and 2011 are given in the Statement (See below).

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the State/UTs

Ministry of Home Affairs has recently issued an Advisory on missing children on $31^{\text {st }}$ January, 2012 wherein the States/UTs have been advised on various measures needed to prevent trafficking and trace the children. These includes computerization of records, DNA profiling, involvement of NGOs and other organisations, community awareness programmes etc. to facilitate the tracing of missing children.

In a separate detailed advisory dated 14th July, 2010 sent by the Central Government to all States/UTs wherein they have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls. For this purpose the States/UTs have been advised to take following steps:
i. Increase the number of beat constables;
ii. Increase the number of police help booths/kiosks, especially in remote and lonely stretches;
iii. Increase police patrolling, especially during nights;
iv. Posting police officers especially women, fully quipped with policing infrastructure in crime-prone areas in adequate number.
Statement
(A) Date on Missing/Traced/Untraced Children/Adults for the year 2011 as received from State Crime Records Bureaux as on 15.03.2012*

| State/UT | Missing |  |  | Traced |  |  | Un-traced |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  | hildren Male | Children Female | Total Children (M+F) | Children Male | Children Female | Total Children $(\mathrm{M}+\mathrm{F})$ | Children Male | Children Female | Total Children <br> (M+F) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| A \& N ISLANDS | 19 | 48 | 67 | 16 | 42 | 58 | 3 | 6 | 9 |
| ANDHRA PRADESH | NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |
| ARUNACHAL PRADESH | H NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |
| ASSAM | 494 | 1071 | 1565 | 283 | 682 | 965 | 211 | 389 | 600 |
| BIHAR | NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |
| CHANDIGARH | 3 | 5 | 8 | 1 | 0 | 1 | 2 | 5 | 7 |
| CHHATTISGARH | 1139 | 2455 | 3594 | 824 | 1577 | 2401 | 315 | 878 | 1193 |
| D \& N HAVELI | 3 | 8 | 11 | 2 | 5 | 7 | 1 | 3 | 4 |
| DAMAN \& DIU | NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |
| DELHI | 2446 | 2665 | 5111 | 1879 | 1873 | 3752 | 567 | 792 | 1359 |
| GOA | NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |
| GUJARAT | 722 | 1573 | 2295 | 481 | 871 | 1352 | 241 | 702 | 943 |
| HARYANA | 622 | 441 | 1063 | 313 | 217 | 530 | 309 | 224 | 533 |
| HIMACHAL PRADESH | 41 | 39 | 80 | 19 | 12 | 31 | 22 | 27 | 49 |
| JAMMU \& KASHMIR | NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |


| NR | 0 | NR | NR | 0 |
| ---: | ---: | ---: | ---: | ---: |
| 1249 | 2122 | 525 | 657 | 1182 |
| 575 | 831 | 81 | 142 | 223 |
| NR | 0 | NR | NR | 0 |
| NR | 0 | NR | NR | 0 |
| NR | 0 | NR | NR | 0 |
| 10 | 16 | 2 | 1 | 3 |
| NR | 0 | NR | NR | 0 |
| 3 | 3 | 0 | -2 | -2 |
| NR | 0 | NR | NR | 0 |
| NR | 0 | NR | NR | 0 |
| 40 | 52 | 4 | 12 | 16 |
| NR | 0 | NR | NR | 0 |
| NR | 0 | NR | NR | 0 |
| 0 | 0 | 0 | 0 | 0 |
| 1068 | 1499 | 137 | 235 | 372 |
| 212 | 257 | 25 | 33 | 58 |
| 44 | 128 | 35 | 28 | 63 |
| 147 | 340 | 86 | 71 | 157 |
| 2622 | 3902 | 2031 | 5295 | 7326 |
| 11249 | 18247 | 4597 | 9498 | 14095 |


|  |  |
| :---: | :---: |
|  |  |

Statement
Date on Missing/Traced/Untraced Children/Adults for the year 2010 as received from State Crime Records Bureaux as on 15.03.2012*
(B)

| 15.03.2012* 2010 |  |  |  |  |  |  |  |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| State/UT | Missing |  |  | Traced |  |  | Un-traced |  |  |
|  | Children <br> Male | Children Female | Total Children (M+F) | Children Male | Children Female | Total Children (M+F) | Children Male | Children Female | Total Children (M+F) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| A \& N ISLANDS | 15 | 16 | 31 | 14 | 16 | 30 | 1 | 0 | 1 |
| ANDHRA PRADESH | 1501 | 2199 | 3700 | 1233 | 1833 | 3066 | 268 | 366 | 634 |
| ARUNACHAL PRADESH | H 26 | 34 | 60 | 13 | 29 | 42 | 13 | 5 | 18 |
| ASSAM | 403 | 592 | 995 | 218 | 364 | 582 | 185 | 228 | 413 |
| BIHAR | NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |
| CHANDIGARH | 70 | 89 | 159 | 37 | 49 | 86 | 33 | 40 | 73 |
| CHHATTISGARH | 1467 | 3341 | 4808 | 1183 | 2382 | 3565 | 284 | 959 | 1243 |
| D \& N HAVELI | 9 | 8 | 17 | 6 | 5 | 11 | 3 | 3 | 6 |
| DAMAN \& DIU | 9 | 11 | 20 | 8 | 8 | 16 | 1 | 3 | 4 |
| DELHI | 2634 | 2457 | 5091 | 2047 | 1890 | 3937 | 587 | 567 | 1154 |
| GOA | NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |
| GUJARAT | 1045 | 1823 | 2868 | 913 | 1362 | 2275 | 132 | 461 | 593 |
| HARYANA | 755 | 504 | 1259 | 435 | 264 | 699 | 320 | 240 | 560 |
| HIMACHAL PRADESH | 173 | 147 | 320 | 140 | 103 | 243 | 33 | 44 | 77 |
| JAMMU \& KASHMIR | NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |

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JHARKHAND KARNATAKA KERALA LAKSHADWEEP MADHYA PRADESH MAHARASHTRA MANIPUR MEGHALAYA MIZORAM NAGALAND ORISSA

PUDUCHERRY PUNJAB RAJASTHAN SIKKIM TAMILNADU TRIPURA UTTAR PRADESH UTTARAKHAND WEST BENGAL $\begin{array}{ll}\text { Total } & 309\end{array}$ ＊
Statement
(C) Date on Missing/Traced/Untraced Children/Adults for the year 2009 as received from State Crime Records Bureaux as on 15.03.2012*

| State | Missing |  |  | Traced |  |  | Untraced |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  | Children Male | Children Female | Total Children (M+F) | Children Male | Children Female | Total Children $(\mathrm{M}+\mathrm{F})$ | Children Male | Children Female | Total Children $(\mathrm{M}+\mathrm{F})$ |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| A \& N ISLANDS | 16 | 30 | 46 | 15 | 29 | 44 | 1 | 1 | 2 |
| ANDHRA PRADESH | 1335 | 1749 | 3084 | 1112 | 1464 | 2576 | 223 | 285 | 508 |
| ARUNACHAL PRADESH | H NR | NR | 0 | NR | NR | 0 | NR | NR | 0 |
| ASSAM | 406 | 493 | 899 | 234 | 343 | 577 | 172 | 150 | 322 |
| BIHAR | 508 | 232 | 740 | 295 | 147 | 442 | 213 | 85 | 298 |
| CHANDIGARH | 51 | 68 | 119 | 26 | 42 | 68 | 25 | 26 | 51 |
| CHHATTISGARH | 997 | 1826 | 2823 | 913 | 1547 | 2460 | 84 | 279 | 363 |
| D \& N HAVELI | 8 | 9 | 17 | 8 | 9 | 17 | 0 | 0 | 0 |
| DAMAN \& DIU | 2 | 5 | 7 | 2 | 3 | 5 | 0 | 2 | 2 |
| DELHI | 3273 | 2673 | 5946 | 2969 | 2396 | 5365 | 304 | 277 | 581 |
| GOA | 90 | 146 | 236 | 75 | 131 | 206 | 15 | 15 | 30 |
| GUJARAT | 1071 | 1647 | 2718 | 883 | 1238 | 2121 | 188 | 409 | 597 |
| HARYANA | 598 | 317 | 915 | 328 | 163 | 491 | 270 | 154 | 424 |
| HIMACHAL PRADESH | 131 | 139 | 270 | 73 | 92 | 165 | 58 | 47 | 105 |
| JAMMU \& KASHMIR | 209 | 157 | 366 | 136 | 111 | 247 | 73 | 46 | 119 |


| JHarkhand | NR | NR | ${ }^{0}$ | NR | NR | 0 | NR | NR |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| karnataka | 1697 | 229 | 3996 | 1482 | 2052 | 3534 | 215 | 247 | 462 |
| kerala | 401 | 595 | 996 | 344 | 524 | ${ }^{868}$ | 57 | 71 | 128 |
| Lakshadweep | NR | NR | 0 | NR | NR | 0 | NR | vR |  |
| MADHYA PRADESH | 4121 | 5377 | 9498 | 3948 | 4782 | 8730 | 173 | 595 | 768 |
| maharashtra | 5927 | 7172 | 13099 | 4918 | 6034 | 1095 | 1009 | 1138 | 2147 |
| manipur | 28 | 17 | 45 | 27 | 15 | 42 | 1 | 2 |  |
| meghalaya | 65 | 103 | 168 | 55 | 91 | 146 | 10 | 12 | 22 |
| mizoram | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |  |
| nagaland | 50 | 67 | 117 | 28 | 38 | 66 | 22 | 29 | 51 |
| ORISSA | 633 | 1249 | 1882 | 246 | 422 | 668 | 387 | 827 | 1214 |
| puducherry | 25 | 32 | 57 | 25 | 32 | 57 | 0 | 0 |  |
| punjab | 198 | 79 | 277 | 3 | 2 | 5 | 195 | 77 | 72 |
| rajasthan | 1248 | 1483 | 2731 | 1044 | 1179 | 2223 | 204 | 304 | 508 |
| sІІкıм | 93 | 133 | 226 | 42 | 74 | 116 | 51 | 59 | 110 |
| tamilnadu | 763 | 1092 | 1855 | 616 | 864 | 1480 | 147 | 228 | 375 |
| TRIPURA | NR | NR | 0 | NR | NR | 0 | NR | NR |  |
| UTTAR PRADESH | 2236 | 900 | 3136 | 1943 | 761 | 2704 | 293 | 139 | 432 |
| Uttarakhand | 260 | 171 | 431 | 198 | 133 | 331 | 62 | 38 | 100 |
| west bengal | 3926 | 7601 | 11527 | 1370 | 1985 | 3355 | 2556 | 5616 | 8172 |
| Total | 3036 | 378 | 68227 | 23 | 26703 | 50061 | 7008 | 1158 | 18166 |

## Failure of Delhi Police in regulating Traffic

845. SHRI JAI PRAKASH NARAYAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Delhi Police have failed to regulate traffic on Delhi roads with the result on an average four persons are killed every day on Delhi roads;
(b) if so, what steps have been taken to draw/develop strategies for better traffic management;
(c) whether motorcyclist, two-wheelers and auto rickshaw drivers are not properly warned of erratic traffic on Delhi roads causing chaos at every inter-section; and
(d) if so, what steps Government proposes to take to educate particular traffic offender?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) No, Sir. It is incorrect to say that Delhi Police have failed to regulate traffic on Delhi roads. Delhi Police have consistently worked for bringing down the number of road accidents. In order to tackle the situation in a comprehensive manner in the NCT of Delhi, the Delhi Traffic Police have prepared a Traffic Management Plan, which is based on the principles of road safety education, regulation, enforcement and engineering solutions. Based on this Traffic Management Plan, the Delhi Traffic Police have taken a number of steps to decongest and streamline the traffic in the NCT of Delhi.
(c) and (d) It is not correct to say that motorcyclists, two-wheelers and auto rickshaw drivers are not made aware of traffic on Delhi roads causing chaos at every intersection. Apart from this, strict action is taken by Delhi Police against violations by drivers of two-wheelers and TSRs. In addition, regular compaigns are also organized to sensitize two-wheeler riders and auto rickshaw drivers about the lane discipline, intersection discipline, round-about discipline etc. to avoid congestion and chaos on Delhi roads.

## Geographical limit of GTA

†846. SHRI SAMAN PATHAK :
Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Government is taking any concrete steps to implement the agreement which was signed on formation of Gorkhaland Territorial Administration (GTA) through tri-partite agreement on Darjeeling;

[^20](b) whether national political parties as well as other regional political parties of Darjeeling have been consulted before or after agreement regarding the said agreement;
(c) if so, the details thereof and if not, the reasons therefor;
(d) whether this GTA, which is formed on the basis of this agreement, has been given statutory protection; and
(e) the geographical limit of GTA which is formed on the basis of this agreement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) Yes, Sir.
(b) to (d) The process to bring peace and normalcy in the hill areas of Darjeeling was initiated on September 8, 2008 by way of tripartite talks between the Government of India, Government of West Bengal and GJM. This agreement was a result of such talks spanning a period of nearly two years.

The GTA is being constituted by an Act of the legislature.
(e) The geographic limit of GTA comprising the three hill sub-divisions of the district of Darjeeling, namely, Darjeeling, Kalimpong and Kurseong, and includes the following mouzas in the sub-division of Siliguri of that district:-
(i) Lohagarh Tea Garden,
(ii) Lohagarh Forest,
(iii) Rangmohan,
(iv) Barachenga,
(v) Panighata,
(vi) Chota Adalpur,
(vii) Paharu,
(viii) Sukna Forest,
(ix) Sukna Par-I,
(x) Pantapati Forest-I,
(xi) Mahanadi Forest,
(xii) Champasari Forest,
(xiii) Salbari Chhat Part-II,
(xiv) Sitong Forest,
(xv) Sivoke Hill Forest,
(xvi) Sivoke Forest,
(xvii) Chhota Chenga,
(xviii) Nipania;

## Damage by maoists in Odisha

## 847. SHRIMATI RENUBALA PRADHAN :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) the State-wise details of Maoists, security persons and civilians killed in the Naxal activities in the country during 2010 and 2011;
(b) how many mobile towers, school houses and panchayat offices were damaged by the Maoists in Odisha during the period;
(c) how many States have banned the activities of the CPI (Maoists) and its frontal organizations and whether Centre has asked any State to impose prohibition on the activities of any organizations in the States; and
(d) whether Government is considering for including more districts in the Security Related Expenditure Scheme as Odisha Government recently requested to combat the activities of ultras?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) The State-wise details of naxals, security personnel and civilians killed in 2010 and 2011 are given in Statement (See below).
(b) During 2011, 11 Telephone exchange/towers, 01 school building and 01 panchayat bhawan were damaged by the Maoists in Odisha compared to 17 Telephone exchange/towers, 8 school buildings and 11 panchayat bhawans damaged in 2010.
(c) The CPI (Maoist) has been included in the schedule of terrorist organizations along with all its formations and front organizations on 22 June 2009, under the Unlawful Activities (Prevention) Act, 1967. Once an organization is notified as Terrorist Organisation under this Act by the Central Government, there is no provision in the Act which requires the State Governments to issue a separate Notification for the purpose.
(d) Yes, Sir. There is a proposal to cover some districts under the Security Related Expenditure (SRE) Scheme, including 04 more districts of Odisha namely, Kalahandi, Nuapada, Baragarh and Bolangir.

## Statement

Statewise details of Naxals, Security Personnel and civilians killed in 2010 and 2011

| State | 2010 |  |  |  | 2011 |  |  |
| :--- | ---: | :---: | ---: | ---: | ---: | ---: | ---: |
|  | Naxals <br> killed | Civilians <br> killed | Security <br> Forces <br> killed |  | Naxals <br> killed | Civilians <br> killed | Security <br> Forces <br> killed |
| Andhra Pradesh | 13 | 24 | 0 | 04 | 9 | 0 |  |
| Bihar | 05 | 72 | 25 | 14 | 59 | 3 |  |
| Chhattisgarh | 83 | 171 | 172 | 34 | 124 | 80 |  |
| Haryana | 0 | 0 | 0 | 0 | 0 | 0 |  |
| Jharkhand | 15 | 132 | 25 | 16 | 149 | 33 |  |
| Karnataka | 01 | 0 | 0 | 0 | 1 | 0 |  |
| Kerala | 0 | 0 | 0 | 0 | 0 | 0 |  |
| Madhya Pradesh | 0 | 0 | 01 | 0 | 0 | 0 |  |
| Maharashtra | 03 | 35 | 10 | 03 | 44 | 10 |  |
| Odisha | 10 | 62 | 17 | 23 | 39 | 14 |  |
| Uttar Pradesh | 00 | 1 | 0 | 0 | 0 | 0 |  |
| West Bengal | 42 | 223 | 35 | 05 | 39 | 2 |  |
| Assam | 0 | 0 | 0 | 0 | 0 | 0 |  |
| Total | 172 | 720 | 285 | 99 | 464 | 142 |  |

## CRPF and Police personnel killed in landmine and bomb blasts

†848. SHRI ISHWARLAL SHANKARLAL JAIN :
Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that last year maximum number of Central Reserve Police Force (CRPF) personnel and State police forces personnel were killed in land mine blasts and bomb blasts;
(b) the place-wise and State-wise details of personnel of CRPF/State police forces killed in these blasts; and

[^21](c) the details of financial assistance and facilities given to families of personnel killed in these incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) No, Sir. 14 Central Reserve Police Force (CRPF) personnel were killed in Landmine/Bomb blasts in the year 2011 as against 31 CRPF personnel killed in 2010. Information/data regarding State Police Forces personnel killed in land mine blasts and bomb blasts is not maintained centrally by MHA.
(b) The place-wise and State-wise details of CRPF personnel killed in these blasts are as under:-

| Sl.No. | Place/State | Rank | Name | Date of death |
| :--- | :--- | :--- | :--- | :--- |
| 1. | Gaya/Bihar | CT/GD | Sanjeev Kumar Singh | 17.01 .2011 |
| 2. | Lohardaga/Jharkhand | SI/GD | Pratap Singh | 03.05 .2011 |
| 3. | Lohardaga/Jharkhand | HC/GD | Satyabir Singh | 03.05 .2011 |
| 4. | Lohardaga/Jharkhand | CT/GD | Gajener Singh | 03.05 .2011 |
| 5. | Lohardaga/Jharkhand | HC/GD | Devanand Singh | 03.05 .2011 |
| 6. | Lohardaga/Jharkhand | HC/GD | D.C. Deka | 03.05 .2011 |
| 7. | Lohardaga/Jharkhand | CT/BUG | Radha Kishan | 03.05 .2011 |
| 8. | Dantewada/Chhatisgarh | CT/FTR | Ajit Pratap Singh | 17.05 .2011 |
| 9. | Dantewada/Chhatisgarh | CT/DVR | Rashpal Chander | 17.05 .2011 |
| 10. | Dantewada/Chhatisgarh | CT/GD | Anthony Minz | 17.05 .2011 |
| 11. | Dantewada/Chhatisgarh | CT/GD | Sanjay Kumar | 17.05 .2011 |
| 12. | Dantewada/Chhatisgarh | CT/GD | S.S. Pathania | 17.05 .2011 |
| 13. | Dantewada/Chhatisgarh | HC/GD | Abdul Quyoom | 17.05 .2011 |
| 14. | Dantewada/Chhatisgarh | CT/GD | Surendra Singh | 17.05 .2011 |

(c) The details of financial assistance and facilities given to families of CRPF personnel killed in these incidents are given below:-

| Sl.No. Financial Assistance | Amount | Remarks |  |
| :--- | :--- | :--- | :--- |
| 1. | Ex-gratia | Rs. 2,10,00,000/- | All 14 NOKs have been paid <br> ex-gratia @ Rs. 15 lakh. |
| 2. | Risk Fund <br> (Departmentsal) | Rs. 1,14,00,000/- | All 14 NOKs have been paid <br> Risk Fund @ Rs. 10 lakh. |
| 3.Central <br> Welfare Fund | Rs. 7,00,000/- | All 14 NOKs have been paid <br> CWF @ Rs. 50,000/- |  |

## March organised by sharia4hind

## 849. SHRI TARUN VIJAY

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Government had prior-information of a march to Parliament to be organised by a group 'Sharia4hind’ on March 3, 2012 to press for the enforcement of Sharia in India;
(b) if so, then why did it take a complaint by some private persons to Delhi Police and investigation instructions by Delhi High Court on a P.I.L.;
(c) if not, then the reason for the failure of intelligence apparatus and what action Government proposes to take against the officials involved, if any; and
(d) whether Government contemplates to take action against the Indian organizers of the march and the people behind the website www.sharia4hind.com?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Yes, Sir. Government was aware of the march to the Parliament to be organized by a group 'Sharia4hind' on March 2-3, 2012. A case vide FIR No. 25/12 dated 28.02.2012 under section 124A, 153A, 295A of IPC and 66A of IT Act was registered on 28.02.2012 by Delhi Police at PS Parliament Street and investigation undertaken.

## Reduction in funds under MPF to states

## 850. SHRI DILIPBHAI PANDYA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the funds granted under the Modernization of State Police Forces (MPF) scheme have been reduced for some States including State of Gujarat;
(b) if so, the State-wise details thereof and the reasons therefor;
(c) whether the outlay for the various States under the said scheme is very low vis-a-vis the PP previous year, including for Gujarat State also; and
(d) if so, the corrective measures taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) A statement indicating funds released to the States, including Gujarat, under the Scheme for Modernisation of State Police Forces (MPF Scheme) in the year 2010-11, the details of Central allocation made to States in the current financial year 2011-12 and funds release position, as on 19.03.2012, is given in Statement (See below).

The Central assistance to States, including Gujarat, under the Scheme is determined keeping in view, inter-alia, demands and security scenario in other States, utilization of funds by the concerned State and overall availability of funds under the Scheme as per the allocations received from the Ministry of Finance.

## Statement

Details of the allocation and release of funds as on 19.3.2012 for MRF Schemes to the States

|  |  |  |  | (Rs. in crore) |
| :---: | :---: | :---: | :---: | :---: |
| Sl. | Name of State | Funds | Funds Allocated | Funds |
| No. |  | released | on the basis of | released as |
|  |  |  | BE Provision | on 19.3.2012 |
|  |  | 2010-11 | 2011-12 | 2011-12 |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 89.96 | 69.81 | 4.09 |
| 2. | Arunachal Pradesh | 10.75 | 10.93 | 6.99 |
| 3. | Assam | 48.51 | 73.53 | 46.97 |
| 4. | Bihar | 63.67 | 45.97 | 27.02 |
| 5. | Chhattisgarh | 29.8 | 16.17 | 5.59 |
| 6. | Goa | 2.3 | 1.70 | 0.08 |
| 7. | Gujarat | 55.27 | 42.57 | 33.23 |
| 8. | Haryana | 30.41 | 19.10 | 5.23 |
| 9. | Himachal Pradesh | 6.36 | 5.83 | 5.91 |
| 10. | Jammu and Kashmir | 148.25 | 111.15 | 109.72 |
| 11. | Jharkhand | 36.9 | 15.32 | 4.95 |
| 12. | Karnataka | 83.01 | 63.85 | 52.50 |
| 13. | Kerala | 42.68 | 26.82 | 26.74 |
| 14. | Madhya Pradesh | 72.41 | 45.12 | 36.92 |
| 15. | Maharashtra | 42.26 | 78.40 | 63.55 |
| 16. | Manipur | 26.63 | 26.60 | 38.03 |
| 17. | Meghalaya | 8.48 | 10.45 | 5.41 |


| 1 | 2 | 3 | 4 | 5 |
| :--- | :--- | :---: | :---: | :---: |
| 18. | Mizoram | 19.55 | 13.30 | 10.94 |
| 19. | Nagaland | 33.77 | 29.93 | 29.40 |
| 20. | Orissa | 54.24 | 25.96 | 14.33 |
| 21. | Punjab | 26.08 | 27.33 | 32.03 |
| 22. | Rajasthan | 47.88 | 52.01 | 32.37 |
| 23. | Sikkim | 2.17 | 4.94 | 5.01 |
| 24. | Tamil Nadu | 92.52 | 57.97 | 42.73 |
| 25. | Tripura | 23.08 | 21.85 | 15.95 |
| 26. | Uttar Pradesh | 77.61 | 105.14 | 49.85 |
| 27. | Uttarakhand | 6.35 | 5.60 | 5.75 |
| 28. | West Bengal | 43.73 | 48.10 | 46.52 |
|  | TotaL | 1224.63 | 1055.45 | 757.81 |

## Amending section 171 (B) of IPC

## 851. SHRI GOVINDRAO ADIK :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the Election Commission has asked the Ministry to amend the law to make bribing of voters, in cash or kind, a cognizable offence;
(b) if so, the details thereof; and
(c) by when the Ministry would amend IPC Section 171 (B) and make it a cognizable offence so that enforcing agencies would have arresting power?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) Yes, Sir. The Election Commission of India has suggested for amendment in the First Schedule to the Code of Criminal Procedure, 1973 to make the offence of bribery under section 171B/171E of IPC a cognizable offence.
(c) As the Criminal Law and Criminal Procedure are in the List III of the Seventh Schedule to the Constitution of India and are administered by the State Governments, the comments/views of the State Governments/UT Administrations have been sought on the proposal. No time frame can be fixed in this regard.

## Steps to check fake encounters

852. SHRI MAHENDRA MOHAN :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the Supreme Court has recently expressed its serious concern over the fake encounters by the police across the country;
(b) if so, the details of fake encounters came to the notice of the Union Government in the last three years;
(c) whether the Union Government has since contemplated any effective steps to check such fake encounters and fix responsibilities; and
(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) Yes, Sir. The Supreme Court in its judgement in Criminal Appeal Nos. 1174-1178 of 2011 \{arising out of SLP (Criminal) Nos. 3865-69 of 2011\} has stated that in cases where a fake encounter is proved against policemen in a trail, they must be given death sentence, treating it as the rarest of rare cases. The Court further states that fake encounters are nothing but cold blooded, brutal murder by persons who are supposed to uphold the law. However, the Supreme Court made it clear that the trail court will decide the criminal case against the appellants of the above case, uninfluenced by any observations made in this Judgement.
(b) State-wise details of the 427 cases registered by the National Human Rights Commission (NHRC) of alleged fake encounters by police, defence and central armed police forces, during the period 2008-09 to 2011-12 (as on 15.02.2012) are given in Statement (See below).
(c) and (d) As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State Subject. It is for the State Governments to take action in every crime. The Central Government issues advisories, while the National Human Rights Commission (NHRC) issues guidelines and recommendations in respect of custodial deaths. NHRC has framed guidelines for reporting all deaths in police action within 48 hours of their occurrence. The NHRC also calls for various reports for ascertaining any foul play or negligence by public servants, which resulted in custodial death.

Section 176 of the Criminal Procedure Code proves for enquiry by the nearest Magistrate empowered to hold inquest in cases of death in the custody of the police.

## Statement

Details of the Cases registered by NHRC of allesed Fake Encounters from 2008-09 to 2011-12

|  | Name of the State/UT | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
| :---: | :---: | :---: | :---: | :---: | :---: |
|  |  |  |  |  | (As on |
|  |  |  |  |  | 15.2.2012) |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 4 | 0 | 3 | 1 |
| 2. | Arunachal Pradesh | 0 | 0 | 0 | 1 |
| 3. | Assam | 1 | 5 | 7 | 1 |
| 4. | Bihar | 2 | 1 | 3 | 3 |
| 5. | Chhattisgarh | 1 | 3 | 5 | 11 |
| 6. | Goa | 0 | 0 | 0 | 0 |
| 7. | Gujarat | 0 | 0 | 2 | 1 |
| 8. | Haryana | 3 | 0 | 2 | 4 |
| 9. | Himachal Pradesh | 0 | 0 | 0 | 0 |
| 10. | Jammu \& Kashmir | 1 | 2 | 11 | 8 |
| 11. | Jharkhand | 0 | 1 | 6 | 11 |
| 12. | Karnatak | 0 | 1 | 0 | 0 |
| 13. | Kerala | 0 | 0 | 0 | 0 |
| 14. | Madhya Pradesh | 4 | 1 | 8 | 2 |
| 15. | Maharashtra | 2 | 4 | 1 | 1 |
| 16. | Manipur | 16 | 32 | 12 | 1 |
| 17. | Meghalaya | 0 | 1 | 3 | 0 |
| 18. | Mizoram | 0 | 0 | 0 | 0 |
| 19. | Nagaland | 0 | 0 | 0 | 0 |
| 20. | Orissa | 1 | 3 | 7 | 2 |
| 21. | Punjab | 16 | 1 | 1 | 1 |
| 22. | Rajasthan | 0 | 0 | 3 | 3 |
| 23. | Sikkim | 0 | 0 | 0 | 0 |


| 1 | 2 | 3 | 4 | 5 | 6 |
| :--- | :--- | ---: | ---: | ---: | ---: |
| 24. | Tamil Nadu | 7 | 6 | 2 | 0 |
| 25. | Tripura | 0 | 0 | 0 | 0 |
| 26. Uttar Pradesh | 41 | 30 | 40 | 19 |  |
| 27. Uttarakhand | 1 | 7 | 0 | 1 |  |
| 28. | West Bengal | 6 | 4 | 11 | 10 |
| 29. | Andaman \& Nicobar | 1 | 0 | 0 | 0 |
| 30. | Chandigarh | 0 | 0 | 0 | 0 |
| 31. | Dadar \& Nagar Haveli | 0 | 0 | 0 | 0 |
| 32. | Daman \& Diu | 0 | 0 | 0 | 0 |
| 33. | Delhi | 3 | 1 | 2 | 2 |
| 34. | Lakshadweep | 0 | 0 | 0 | 0 |
| 35. | Puducherry | 0 | 0 | 0 | 0 |
|  | Total | 110 | 103 | 129 | 85 |

## Approval to uid number scheme

## 853. DR. T.N. SEEMA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the Ministry has given approval for the Universal Identification number scheme;
(b) what are the conditions stipulated for clearance of the scheme;
(c) whether Government has noted that citizens’ data are being collected through private agencies under the UID scheme; and
(d) what are the safeguards being taken for protection of privacy of the data being collected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) No, Sir. The Government has not approved any Universal Identification number scheme. However, the Government has set up the Unique Identification Authority of India (UIDAI) to issue unique identification numbers to all residents of India based on demographic and biometric attributes.
(b) UIDAI was constituted as an attached office of the Planning Commission through Notification No. A-43011/02/2009-Admn. I dated 28th January, 2009. The

UIDAI has been assigned the responsibility to lay down plan and policies to implement the UID scheme in the Notification. The implementation of the scheme entails, inter alia, the responsibilities to generate and assign unique identification (UID) numbers to residents and define usage and applicability of UID for delivery of various services. A copy of the notification is given in Statement (See below).
(c) Enrolment is being done under the control and supervision of Registrars, who are agencies of the Central and the State Governments who, in the normal course of their activities, interact with the residents. The Registrars hire enrolment agencies, who may be private agencies, for carrying out enrolments.
(d) A number of processes have been put in place to ensure that the data collected by UIDAI is not accessed in an unauthorized manner. These include encryption of data at source immediately on completion of enrolment, transfer of data to the data centre in an encrypted and zipped format which is tamper proof, putting standard security infrastructure such as virtual providers, firewalls and intrusion prevention system in place and limiting physical access to UIDAI infrastructure and data to authorized personnel only. UIDAI has also issued data protection and security guidelines for Registrars, Enrolment Agencies, Logistics Service Providers, UIDAI employees, Authentication User Agencies and Data Centre Service Providers. UIDAI will continue to engage with experts and stakeholders to further ensure protection of privacy and confidentiality of information.

## Statement

Notification by UIDAI
(To be published in Part-I, Section-2 of the Gazette of India)

## GOVERNMENT OF INDIA PLANNING COMMISSION

Yojana Bhawan, Sansad Marg, New Delhi, 28 ${ }^{\text {th }}$ January, 2009

## NOTIFICATION

No. A-43011/02/2009-Admn.I : In pursuance of Empowered Group of Ministers’ fourth meeting, dated 4th November 2008, the Unique Identification Authority of India (UIDAI) is hereby constituted and notified as an attached office under aegis of Planning Commission with following terms of reference and initial core staff composition:-

## Composition:

2. UIDAI shall be set up with an initial core team of 115 officials and staff as per details given below:
Post Level No. of Posts

## UID Authority of India

| Director General \& | Additional Secretary | 1 |
| :--- | :--- | ---: |
| Mission Director | Govt. of India |  |
| Deputy Director | Joint Secretary, | 1 |
| General (DDG) | Govt. of India |  |
| Assistant Director | Director, | 1 |
| General (ADG) | Govt. of India |  |
|  | Support Staff | 3 |
| PS | PS | 2 |
| Peon | Peon | 2 |
| Driver | Driver | 10 |
|  | TotaL MANPOWER |  |

## State/UT Units of UIDAI

| State/UT UID Commissioner | Joint Secretary, Govt. of India | 35 |
| :--- | :--- | ---: |
|  | Support Staff |  |
| PS | PS | 35 |
| Peon | Peon | 35 |
|  |  | 105 |
|  | Total Manpower | 115 |

## Role and Responsibilities of UIDAI

3. UIDAI shall have the responsibility to lay down plan and policies to implement UID Scheme, shall own and operate UID database and be responsible for its updation and maintenance on an ongoing basis.
4. Implementation of UID scheme will entail, inter alia, following responsbilities being undertaken by UIDAI:

- Generate and assign UID to residents.
- Define mechanisms and processes for interlinking UID with partner databases on a continuous basis.
- Frame policies and administrative procedures related to apdation mechanism and maintenance of UID database on an ongoing basis.
- Co-ordinate/liaise with implementation partners and user agencies as also define conflict resolution mechanism.
- Define usage and applicability of UID for delivery of various services.
- Operate and manage all stages of UID lifecycle.
- Adopt phased approach for implementation of UID specially with reference to approved timelines.
- Take necessary steps to ensure collation of NPR with UID (as per approved strategy).
- Ensure ways for leveraging field level institutions appropriately such as PRIs in establishing linkages across partner agencies as well as its validation while cross linking with other designated agencies.
- Evolve strategy forawareness and communication of UID and its usage.
- Identify new partner/user agencies.
- Issue necessary instructions to agencies that undertake creation of databases, to ensure standardization of data elements that are collected and digitized and enable collation and correlation with UID and its partner databases.
- Frame policies and administrative procedures related to hiring/ retention/mobilization of resources, outsourcing of various tasks and budgeting \& planning for UIDAI and all State units under UIDAI.

5. Planning Commission shall be the nodal agency for UIDAI for providing logistics, planning and budgetary support. Planning commission would provide initial office and IT infrastructure at central level.
6. Government housing will be provided to officers of UIDAI appointed on deputation from general pool of Department of Urban Development.

Secretary to the Government of India
The General Manager
Govt. of India Press,
Faridabad.
Copy to:

1. Secretary to the President, Rashtrapati Bhavan, New Delhi
2. Secretary to the Vice-President, Maulana Azad Road, New Delhi
3. Cabinet Secretary, Rashtrapati Bhavan, New Delhi
4. Principal Secretary to the Prime Minister, South Block, New Delhi
5. Private Secretary to the Deputy Chairman, Planning Commission
6. All Ministers/Departments of Govt. of India
7. Chief Secretaries of all States/Union Territories
8. Secretary General, Rajya Sabha Secretariat, New Delhi
9. Secretary General, Lok Sabha Secretariat, New Delhi
10. Pr.Adviser (Admn. \& PC)/AS \& FA/Adviser (C \& I)/Director (GA)/DS (Admn.)
11. Pay \& Accounts Officer, Planning Commission
12. Drawing \& Disbursing Officer, Planning Commission
13. Accounts-I Section, Planning Commission

## Bodos demand for statehood

854. SHRI T.M. SELVAGANAPATHI :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that the Bodos had intensified their demand for statehood;
(b) if so, the details thereof;
(c) whether it is also a fact that the All Bodo Students Union (ABSU) had demanded centre to convene immediately a political dialogue;
(d) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Yes, Sir. But, there is no such proposal from the State Government. A Memorandum of Settlement (MoS) was signed between the Central Government, Government of Assam and the Bodo Liberation Tiger (BLT) on 10.2.2003. The main clauses of the MoS interalia includes setting up of Bodoland Territorial Council (BTC) in the State of Assam under the Sixth Schedule to the Constitution of India. In order to protect the interest of the tribals, thirty (30) seats out of forty six (46) are reserved for the Scheduled Tribes in the council, Legislative, financial, executive and administrative powers have been devolved for thirty nine (39) subjects transferred to the council. Besides, inclusion of Bodo language in the Eighth Schedule to the Constitution, revision of list of Scheduled Tribes for the State of Assam, setting up of a Central Institute of Technology, additional development
package of Rs. 100 crore per annum for 5 years over and above the normal plan assistance to the State of Assam, rehabilitation of BLT cadres, etc. have been agreed to in the MoS. Following action has been taken to implement the MoS:-
(i) The Sixth Schedule to the Constitution of India was amended for creation of Bodoland Teritorial Council (BTC).
(ii) General Election to the council was held on 13.5.2005 and Bodoland Territorial Council (BTC) took office. Further election to the council was held in the year 2010.
(iii) Scheduled Tribe (list) of Assam has been revised by amending the Constitution (Scheduled Tribes), Order 1950 to protect the interest of Bodo Tribe.
(iv) Bodo language has been included into the Eighth Schedule of the Constitution of India.
(v) Article 332 (6) of the Constitution of India has been amended by enacting Constitution (Ninetieth) Amendment Act, 2003 for ensuring the existing representation of the Scheduled Tribes and non-Scheduled Tribes in the Legislative Assembly of the State of Assam from Bodoland Territorial Area District (BTAD).
(vi) The Ministry of Development of North Eastern Region (DoNER) has sanctioned 52 projects worth Rs. 585.24 crore for creation of socioeconomic infrastructure since the year 2004-2005 and Rs. 505.29 crore has been released to the State Government of Assam for BTC. In addition to above, Rs. 67.37 crore were released during the years 2003-2004 to 2008-2009 for development of administrative infrastructure in the BTAD.
(vii) Central Institute of Technology (CIT) has started functioning at Kokrajhar since 2006.
(viii) 846 ex-BLT cadres have been recruited in the Central Police Forces (CPFs) and approval for appointment of 400 ex-BLT cadres as Special Police Officer (SPOs) has been given the State Government.

The Government is committed to implement MoS in letter and sprit. The implementation of MoS is being reviewed in the Ministry periodically

## Police atrocities in states

855. DR. GYAN PRAKASH PILANIA :

Will the Minister of Home Affairs be pleased to state:
(a) the State-wise details of cases of police atrocities during last three years;
(b) the State-wise details of action taken by Government; and
(c) the steps taken to instill humanitarian ethos in day-to-day police working?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) 'Police’ and ‘Public order’ are State Subjects under the Seventh Schedule of the Constitution of India and it is primarily the responsibility of the State Governments to appropriately prevent and ensure non-occurrence of Police atrocities. However, the Government of India have been advising the State Governments from time to time regarding the steps that need to be taken to afford a greater measure of protection to the public. As per details submitted by National Crime Records Bureau for the years 2007, 2008 \& 2009, the total number of cases reported against police personnel were 7,908, 5, 445 \& 14,975 respectively.

## Illegal immigration in north eastern region

856. DR. GYAN PRAKASH PILANIA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) the State-wise status/scenario of illegal immigration in North Eastern region;
(b) the State-wise break up of the total magnitude of infliltration;
(c) the State-wise, year-wise total infiltrators, arrested during last three years, total crimes registered and their disposal;
(d) how many of them have been found involved in anti-national, criminal, smuggling, terrorist activities;
(e) the social, religious, demographic, political, law and order fallout of said infiltration;
(f) whether such illegal infiltration is threat to security and integrity of India;
(g) the Supreme Court directions in above context;
(h) whether porous Bangladesh border facilitates infiltration; and
(i) the preventive steps taken there on?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (i) There are reports that Bangladesh nationals having settled in India without valid travel documents. As entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have correct estimate of such illegal immigrants living in the country. A
number of Bangladeshi nationals who have entered into the country on valid travel documents have been found to be overstaying. As per information available, 28, 667 Bangladeshi national were found to be overstaying as on 31st December, 2010. Police authorities in the States/Union Territories and other law enforcement agencies are aware of the issues of illegal immigration and they maintain a strict vigil on the activities of such Bangladeshi nationals.

The powers of identification and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the state Governments and Union Territories Administrations under Section 3 (2) (c) of the foreigners Act. Detection and deportation of such illegal immigrants is continuous process. As per directions passed by the Supreme Court of India in Writ Petition No. 131 of 2000 on 12.7.2005, twenty five (25) additional Foreigners Tribunals have been set up in the State of Assam. Bangladeshi nationals involved in criminal activities are being detected and arrested by the State police and deported to Bangladesh immediately after completion of their sentences awarded by respective courts. A nodal point between India and Bangladesh has been set up for repatriation of sentenced prisoners. Besides, a revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorizedly.

Central Government is also implementing a Mission Mode Project on Immigration, Visa and Foreigners Registration \& Tracking (IVFRT) which also facilitate improved tracking of foreigners by integrating and sharing information captured during visa issuance at Mission, during immigration check at the Immigration Check Posts (ICPs) and during registration at the Foreigners Regional Registration Offices (FRROs)/ Foreigners Registration Offices (FROs).

Government has taken steps for strengthening of the Border Security Force and equipping them with modern equipments, reduction of gaps between the border posts and intensified patrolling. The border fence along the Bangladesh border is being strengthened and a scheme for flood lighting along the border is being implemented. The issue of illegal migrants from Bangladesh is regularly taken up at various fora and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling etc. Government of Bangladesh has also been urged to take effective steps to check the illegal movement of their nationals into India, especially through vulnerable and riverine areas. The strengthening of security and erection of fencing along Indo-Bangladesh border has helped in curbing illegal migration from Bangladesh to India effectively.

## Improving medical examination system of rape victims

†857. DR. PRABHA THAKUR :
Will the Minister of HOME AFFAIRS be pleased to state:
(a) the reasons for the rape victims not getting justice in rape cases even after their medical examination;
(b) whether sending of the proof obtained upon one medical examination secretly to three separate hospitals or clinics would prove more effective for an impartial examination report;
(c) if so, whether Government would consider this suggestion and if so, the details thereof; and
(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) As per Seventh Schedule, ‘Police’ and ‘Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/ UTs, wherein they have been, inter-alia, advised to conduct speedy investigation in cases of heinous crimes like rape and medical examination of rape victims should be conducted without delay. The advisory also advises the States/UTs to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and improve the quality of investigations in cases of crime against women.

## Hardships due to rallies and dharnas in Delhi

†858. DR. PRABHA THAKUR :
Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the common man of Delhi has to face a lot of hardships due to the increasing number of rallies, dharnas and demonstrations and if so, the details thereof; and
(b) whether Government intends to frame rules to prohibit these rallies, Dharnas and demonstrations in the urban areas of Delhi for maintaining law and order and for saving the common man from these day-to-day hardship;
(c) if so, the details thereof; and
(d) if not, the reasons therefor?

[^22]THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) Yes, Sir. Details of dharnas, demonstrations etc. held in Delhi during the last three years and current year i.e. 2009, 2010, 2011 and 2012 (up to 29.02.2012) are given below:

| Year | Demons- <br> tration | Dharna | Procession | Meeting | Rally/ <br> March | Strike |
| :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 2009 | 1160 | 1314 | 62 | 478 | 180 | 241 |
| 2010 | 1160 | 1246 | 224 | 299 | 157 | 91 |
| 2011 | 1514 | 1611 | 195 | 447 | 232 | 216 |
| 2012 (up to | 161 | 168 | 39 | 80 | 23 | 08 |
| 29.02 .2012 ) |  |  |  |  |  |  |

(b) to (d) Supreme Court of India and High Court of Delhi have issued detailed guidelines regarding the conduct of rallies, processions, demonstrations, protests etc. Delhi Police issues guidelines/circulars from time to time for regulating rallies, dharnas, demonstrations etc.

## Grant of package to victims of 1984 sikh riots

859. SARDAR SUKHDEV SINGH DHINDSA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Delhi High Court recently asked the Centre to examine the plea of a group of 1984 anti Sikh riot victims, seeking grant of rehabilitation package on the basis of their residence here; and
(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) No, Sir. However, in WP(C) Nos. 2604 and 3035 of 2010 in the matter of Partap Singh vs UoI \& Ors and Daljit Singh \& Ors vs GNCTD \& Ors, the High Court of Delhi has given its judgment on 28.2.2012 directing the Government of NCT of Delhi to examine the cases of each of the petitioners of merit, and if they are found to be genuine, grant the rehabilitation Grant of Rs. 2 lac per family within three months.

## Fire safety and preventive measures in Palika Bazar, New Delhi

860. SHRI BHAGAT SINGH KOSHYARI :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether New Delhi Municipla Council (NDMC) Palika Bazar, Connaught Place, New Delhi has not taken fire safety and preventive measures;
(b) if so, the action taken by Delhi Fire Service (DFS) against NDMC, Palika Bazar for putting the lives and property of the people at risk in this fire prone area;
(c) how many times DFS inspected the Palika Bazar during the last three years together with the details of discrepancies found during inspections and action taken thereon to remove the said discrepancies; and
(d) the measures taken by DFS to educate the people of Delhi to adopt fire safety and preventive measures?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) All fire safety and preventive measures have already been taken in New Delhi Municipals Council (NDMC) Palika Bazar, Connaught Place, New Delhi as per guidelines issued by Delhi Fire Services. As the Palika Bazar was under renovation and was referred to Delhi Fire Services only in the year 2011, it was inspected only once during the last three years. During the inspection of Palika Bazar by Delhi Fire Services on 28.11.2011, the following shortcomings were observed:
(i) Smoke venting system found non-functional.
(ii) Sprinkler system required to be extended in all the shops as per risk.
(iii) P.A. system not working properly.
(iv) Detection system not found functional.
(v) Fire Check door required on electric Shafts.
(vi) Fire alarm system found non-functional and not connected with smoke management system.
(vii) No fire safety arrangement found provided for electric panels.
(viii) Sprinkler test valve/drain valve required to be provided near gate No. 2 and 7

The above shortcomings observed during the inspection were communicated to NDMC by Delhi Fire Services vide their letter dated 15.12.2011, with the direction to remove the shortcomings to enable issuance of fire safety certificate.

NDMC has intimated that the above deficiencies have been removed.
(d) Delhi Fire Services conduct regular mock drills apart from the public awareness campaigns notices under the Delhi Fire Service Act 2007 \& Rules 2010 through print and electronic media.

## Anti-terror plan between India and Israel

861. SHRI RAJEEV CHANDRASEKHAR :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether Government of India and Israel have recently agreed to firm up on anti-terror plan between the two countries; and
(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) A Government of Israel delegation led by Minister of Public Security visited India in the month of November, 2011 and held talks with Government of India delegation led by Union Home Minister. During the talks, bilateral security matters of mutual interest were discussed.

## Working groups on political, social and economic issues of $\mathbf{J}$ \& K

## 862. SHRI G.N. RATANPURI :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) which of the five working groups constituted to look into political, social and economic issues of Jammu and Kashmir have submitted their recommendations and when; and
(b) how and when Government intends to take a final decision on their recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) Working Groups (WG) I to V have submitted their recommendations on various issues of Jammu \& Kashmir in January 2007 (WG I \& II), March 2007 (WG III \& IV) and December 2009 (WG V).
(b) Key recommendations having impact on the well being of various segments in the State of J \& K have been implemented.

## Improving conviction rate in crimes against Women

## 863. SHRIMATI GUNDU SUDHARANI :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that as per the records of National Crime Records Bureau (NCRB) the crimes against women have gone up from 19,500 in 2008 to 21,300 in 2010 but rate of conviction has come down from 30.1 per cent in 2008 to 27.8 per cent in 2010;
(b) if so, what are the reasons for gradual reduction in the rate of conviction;
(c) whether same is the case with regard to crime against children and minors; and
(d) if so, the reasons therefor and what steps the Ministry is taking to improve the conviction rate so as to work as deterrent for others?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) As per the information provided by the National Crime Records Bureau (NCRB) number of cases registered and persons convicted for crimes against women and children for the years 2008, 2009 and 2010 respectively are given below:

| Crime against Women | 2008 | 2009 | 2010 |
| :--- | ---: | ---: | ---: |
| Cases registered | 22,500 | 24,201 | 26,694 |
| Persons Convicted | 5,958 | 5,469 | 6,210 |
| Percentage | $26.48 \%$ | $22.59 \%$ | $23.26 \%$ |
|  |  |  |  |
| Crime against Children | 2008 | 2009 | 2010 |
| Cases registered | $1,95,856$ | $2,03,804$ | $2,13,585$ |
| Persons Convicted | 60,774 | 56,666 | 62,226 |
| Percentage | $31 \%$ | $27.8 \%$ | $29.13 \%$ |

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent detailed advisories dated $4^{\text {th }}$ September, 2009 and dated $14^{\text {th }}$ July, 2010 to all State Governments/UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up ‘Crime against Women Cells’ in districts, advised to undertake gender sensitization of the police personnel and set up of special women courts. Majority of the States/UTs have established 'Women Cells'. Some states/UTs have also set up 'All Women Police stations’ at district level and 'Mahila/children help desk' at police station level.

In a separate advisory on missing children-measures needed to prevent trafficking and trade the children-regarding date $31^{\text {st }}$ January, 2012, it was specifically advised to the States/UTs to prevent children from being victims of any heinous or organized crime such as, victims of rape, sexual abuse, child pornography, organ trade etc.

## Illegal Immigration in India

864. DR. JANARDHAN WAGHMARE :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether the number of foreign immigrants living illegally in India is declining, but India continues to be among the 10 countries with the highest immigration in the world;
(b) if so, whether Government has proposed any strategy to check foreign immigrants living illegally in India;
(c) if so, the details thereof;
(d) whether the Union Government has given any directions to the State Government in this regard; and
(e) if so, the details thereof and to what extent there is a proper check on such illegal immigrants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) As per information available, the number of foreign nationals who have entered into the country on valid travel documents and were found to be overstaying came down from 73,441 as on 31.12.2009 to 69,188 as on 31.12 .2010 . However, there is no specific data indicating the position of India in the world in the matter of immigration.
(b) to (e) Police authorities in the States/Union Territories and other law enforcement agencies are aware of the issues of illegal immigration and they maintain a strict vigil on the activities of such foreign nationals, Central Government is vested with powers to deport a foreign national under section (3) (2) (c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UTAdministrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

Central Government is also implementing a Mission Mode Project on Immigration, Visa and Foreigners Registration \& Tracking (IVFRT) which also facilitates improved tracking of foreigners by integrating and sharing information captured during visa issuance at Missions, during immigration check at the Immigration Check Posts (ICPs) and during registration at the Foreigners Regional Registration Offices (FRROs)/ Foreigners Registration Offices (FROs).

## Operation swan

## †865. SHRI MOTILAL VORA :

Will the Minister of HOME AFFAIRS be pleased to state:
(a) whether it is a fact that after the Mumbai bomb blasts on 12th March, 1993, Government had started a scheme "Operation Swan" in the year 1993 in which the Central Excise, Navy, State police and coast guards had to jointly keep vigilance;
(b) if so, the number of cases registered under this scheme till date;
(c) if not, the reasons for the failure of this programme;
(d) the steps taken by Government till date to beef up coastal security;
(e) whether it is also a fact that a few months back three vessels drifted to Juhu coast; and
(f) if so, the people found responsible for not sighting these vessels?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) The scheme 'Operation Swan' was formulated for implementation over a period of 6 years starting from the year 2005-06 for creating additional infrastructure for Coast Guard to ensure intensive patrolling and surveillance of the close coastal areas of Gujarat and Maharashtra. The scheme has been transferred in totality to Ministry of Defence with effect from 01.04.2011. No separate record of cases registered under 'Operation Swan' has been maintained.
(d) Subsequent to the Mumbai incident of 26/11, the entire coastal security scenario of the country has been subjected to multi-level, inter-ministerial review by the Government of India and several important decisions/initiative have been taken. These are highlighted below:-
(i) The Coastal Security Scheme Phase-I which provides for 73 Police Stations, 97 Check Posts, 58 Out Posts 30 Barracks, 204 boats, 153 Jeeps and 312 Motorcycles has been implemented up to 31.03.2011.
(ii) The Indian Navy has been designated as the authority responsible for overall maritime security which includes coastal security and offshore security. The Indian Coast Guard has been additionally designated as the authority responsible for coastal security in territorial waters including areas to be patrolled by Coastal Police. The Director General Coast Guard has been designated as Commander Coastal Command responsible for overall

[^23]coordination between Central and State agencies in all matters relating to coastal Security.
(iii) Following a vulnerability/gap analysis and the inputs received from the Coast Guard and coastal States/Union Territories, a Coastal Security Scheme Phase II has been approved and its implementation over a period of five years has commenced with effect from 1st April, 2011. The Scheme provides for 131 Marine Police Stations, 60 jetties, 10 marine operation centers, 180 boats, 35 RIBs (Rigid Inflatable Boats), 10 large vessels (A \& N), 131 Four wheelers and 242 motorcycles.
(iv) Ministry of Shipping has been mandated to streamline the process of compulsory registration of all types of vessels, i.e. fishing as well as nonfishing vessels, and also to ensure fitting/provision of Automatic Identification System (AIS) on all type of boasts/vessels.
(v) Department of fisheries has been mandated to issue biometric ID cards to all the fishermen.
(vi) The Registrar General of India (RGI) has been mandated to issue Multipurpose National Identity Cards (MNICs) to the whole coastal population.
(vii) The Coast Guard has been mandated to create a chain of radar sensors along the coastline and to set up 9 additional coast guard stations on the western coastline of the country.
(viii) Standard operating procedures for all coastal States/UTs has been finalized.
(ix) Navy has set up 4 joint operation centre at Mumbai, Visakhapatnam, Kochi and Portblair under the charge of existing naval C-in-Cs as the C-in-Cs Coastal Defence. A Sagar Prahari Bal with a special force comprising in 1000 personnel and 80 Fast Interceptor Crafts for force security protection of naval basis and co-located vulnerable areas and vulnerable point has been raised.
(x) Joint coastal security exercises like 'Sagar Kavach', conducted biannually, have been very useful and have ushered in an era of synergy in joint operations. Modalities have been worked out to disseminate the lessons learnt in each exercise for the benefit of all other coastal States/ UTs. The lessons learnt are being communicated to all stake-holders, to fill the gaps.
(e) and (f) Two vessels drifted to Juhu coast. The details are as mentioned below:-
(i) MT Pavit. Panama flag vessel was abandoned on 30 June 2011 off the Oman coast due to engine breakdown and ingress of water. The Maritime Rescue Coordination Centre (MRCC) Mumbai remained in touch with the vessels throughout the ordeal till abounding and thereafter the owners informed MRCC that the vessel had sunk. However, the vessel after drifting with the prevailing wind and current, finally ran aground of Versova Beach, Mumbai on 31 July, 2011. The Vessel drifted through Indian waters presumably following the recommended route of approaching the Mumbai harbour. As the vessel was drifting in the upright condition and following the heavy merchant traffic area, it raised nil suspicions and thus was into prominently picked up during the surveillance and patrol in area. Further, as there was a fishing ban in force on west coast since 01 July, 2011 the vessel could not be reported by the fishing boats which actively participate in the close coast surveillance under the "Eyes and Ears" mechanism.
(ii) MV Wisdom. On 11 June, 2011 the Coast Guard region (West) was informed by MBPT and DG (Shipping) that the Tug Seabulk Plover which was towing MV Wisdom bound for Alang ship breaking yard, lost tow and the vessel grounded off Juhu Beach, Mumbai.

In both the incidents, the ownership of the vessel was known and the ships were not a threat to security.

## Incidents of rape and sexual offences

## †866. DR. PRABHA THAKUR

Will the Minister of HOME AFFAIRS be pleased to state:
(a) the year-wise and State-wise details of number of incidents of rape and sexual offences during the last three years; and
(b) the year-wise and State-wise details of incidents of rape and sexual harassments in the country during the last three years in which the accused have been arrested and the number of incidents in which accused have been convicted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) As per information provided by National Crime Records Bureau (NCRB), the year-wise and State-wise details of the number of incidents of rape and sexual offences along with State/UT wise cases reported, cases charge-sheeted, cases convicted, number of persons arrested, persons charge-sheeted and persons convicted during 2008-2010 under rape, molestation and sexual harassment are given in Statement.

[^24]
## Statement-I

Cases Registered (Cr), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) \& Persons Convicted (PCV) Under Rape During 2008-2010

2008

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | ANDHRA PRADESH | 1257 | 1083 | 100 | 1531 | 1526 | 244 |
| 2. | ARUNACHAL PRADESH | 42 | 22 | 1 | 37 | 28 | 2 |
| 3. | ASSAM | 1438 | 988 | 94 | 1445 | 967 | 201 |
| 4. | BIHAR | 1302 | 921 | 168 | 1464 | 1323 | 221 |
| 5. | CHHATTISGARH | 978 | 922 | 206 | 1108 | 1059 | 207 |
| 6. | GOA | 30 | 21 | 6 | 41 | 20 | 6 |
| 7. | GUJARAT | 374 | 328 | 48 | 529 | 535 | 75 |
| 8. | HARYANA | 631 | 508 | 128 | 849 | 801 | 175 |
| 9. | HIMACHAL PRADESH | 157 | 115 | 29 | 182 | 176 | 48 |
| 10. | JAMMU \& KASHMIR | 219 | 142 | 10 | 234 | 236 | 17 |
| 11. | JHARKHAND | 791 | 768 | 136 | 802 | 761 | 152 |
| 12. | KARNATAKA | 446 | 412 | 45 | 642 | 581 | 53 |
| 13. | KERALA | 568 | 467 | 38 | 623 | 557 | 45 |
| 14. | MADHYA PRADESH | 2937 | 2791 | 839 | 3875 | 3847 | 1357 |
| 15. | MAHARASHTRA | 1558 | 1449 | 160 | 2206 | 2056 | 219 |
| 16. | MANIPUR | 38 | 6 | 0 | 19 | 6 | 0 |
| 17. | MEGHALAYA | 88 | 41 | 11 | 82 | 57 | 11 |
| 18. | MIZORAM | 1373 | 69 | 85 | 94 | 81 | 92 |
| 19. | NAGALAND | 19 | 18 | 13 | 27 | 20 | 15 |
| 20. | ORISSA | 883 | 159 | 1045 | 1065 | 212 |  |
| 21. | PUNJAB | 1355 | 857 | 232 | 1211 | 1205 | 273 |
| 22. | RAJASTHAN | 442 | 149 | 663 | 589 | 224 |  |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 23. | SIKKIM | 20 | 20 | 5 | 24 | 20 | 5 |
| 24. | TAMIL NADU | 573 | 466 | 109 | 740 | 583 | 113 |
| 25. | TRIPURA | 204 | 185 | 23 | 210 | 173 | 21 |
| 26. | UTTAR PRADESH | 1871 | 1405 | 681 | 2825 | 2199 | 1157 |
| 27. | UTTARAKHAND | 87 | 79 | 39 | 108 | 106 | 81 |
| 28. | WEST BENGAL | 2263 | 1693 | 138 | 1790 | 1664 | 148 |
|  | Total State | 20953 | 17101 | 3652 | 24406 | 22241 | 5374 |
| 29. | A \& N ISLANDS | 12 | 2 | 0 | 13 | 2 | 0 |
| 30. | CHANDIGARH | 20 | 19 | 5 | 27 | 26 | 7 |
| 31. | D \& N HAVELI | 6 | 7 | 0 | 8 | 8 | 0 |
| 32. | DAMAN \& DIU | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | DELHI UT | 466 | 478 | 115 | 573 | 702 | 155 |
| 34. | LAKSHADWEEP | 2 | 1 | 1 | 1 | 1 | 1 |
| 35. | PUDUCHERRY | 8 | 6 | 0 | 8 | 9 | 0 |
|  | Total UT | 514 | 513 | 121 | 630 | 748 | 163 |
|  | Total ALL InDIA | 21467 | 17614 | 3773 | 25036 | 22989 | 5537 |

2009

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | ANDHRA PRADESH | 1188 | 965 | 118 | 1487 | 1302 | 182 |
| 2. | ARUNACHAL PRADESH | 59 | 46 | 3 | 60 | 51 | 3 |
| 3. | ASSAM | 1631 | 1004 | 128 | 1644 | 1040 | 235 |
| 4. | BIHAR | 929 | 763 | 178 | 1086 | 1043 | 237 |
| 5. | CHHATTISGARH | 976 | 982 | 219 | 1128 | 1117 | 243 |
| 6. | GOA | 47 | 24 | 7 | 56 | 41 | 7 |
| 7. | GUJARAT | 433 | 377 | 33 | 610 | 597 | 44 |
| 8. | HARYANA | 603 | 525 | 125 | 848 | 832 | 230 |
| 9. | HIMACHAL PRADESH | 183 | 176 | 29 | 250 | 260 | 40 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 10. | JAMMU \& KASHMIR | 237 | 196 | 12 | 303 | 301 | 12 |
| 11. | JHARKHAND | 719 | 687 | 294 | 765 | 764 | 341 |
| 12. | KARNATAKA | 509 | 401 | 33 | 595 | 567 | 48 |
| 13. | KERALA | 568 | 615 | 53 | 694 | 751 | 57 |
| 14. | MADHYA PRADESH | 2998 | 2951 | 562 | 4243 | 4221 | 854 |
| 15. | MAHARASHTRA | 1483 | 1433 | 182 | 2075 | 2076 | 225 |
| 16. | MANIPUR | 31 | 5 | 0 | 22 | 7 | 0 |
| 17. | MEGHALAYA | 112 | 67 | 7 | 110 | 96 | 7 |
| 18. | MIZORAM | 83 | 86 | 58 | 81 | 117 | 53 |
| 19. | NAGALAND | 22 | 25 | 10 | 27 | 29 | 16 |
| 20. | ORISSA | 1023 | 834 | 146 | 1119 | 1100 | 183 |
| 21. | PUNJAB | 511 | 440 | 158 | 681 | 631 | 234 |
| 22. | RAJASTHAN | 1519 | 967 | 221 | 1388 | 1387 | 296 |
| 23. | SIKKIM | 18 | 19 | 5 | 19 | 19 | 5 |
| 24. | TAMIL NADU | 596 | 515 | 91 | 776 | 776 | 111 |
| 25. | TRIPURA | 190 | 169 | 24 | 336 | 169 | 24 |
| 26. | UTTAR PRADESH | 1759 | 1312 | 623 | 2918 | 2168 | 1187 |
| 27. | UTTARAKHAND | 111 | 98 | 49 | 138 | 146 | 83 |
| 28. | WEST BENGAL | 2336 | 1572 | 130 | 1748 | 1707 | 132 |
|  | Total State | 20874 | 17254 | 3498 | 25207 | 23315 | 5089 |
| 29. | A \& N ISLANDS | 18 | 17 | 1 | 36 | 27 | 1 |
| 30. | CHANDIGARH | 29 | 17 | 16 | 38 | 25 | 26 |
| 31. | D \& N HAVELI | 4 | 4 | 1 | 5 | 5 | 1 |
| 32. | DAMAN \& DIU | 1 | 1 | 0 | 1 | 1 | 0 |
| 33. | DELHI UT | 469 | 440 | 178 | 557 | 615 | 195 |
| 34. | LAKSHADWEEP | 1 | 0 | 0 | 0 | 0 | 0 |
| 35. | PUDUCHERRY | 1 | 8 | 4 | 1 | 8 | 4 |
|  | Total UT | 523 | 484 | 200 | 638 | 681 | 227 |
|  | Total All India | 21397 | 17738 | 3698 | 25845 | 23996 | 5316 |

2010

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | ANDHRA PRADESH | 1362 | 1210 | 141 | 1761 | 1674 | 173 |
| 2. | ARUNACHAL PRADESH | 47 | 34 | 4 | 49 | 40 | 4 |
| 3. | ASSAM | 1721 | 1110 | 95 | 1629 | 1153 | 117 |
| 4. | BIHAR | 795 | 533 | 227 | 892 | 816 | 280 |
| 5. | CHHATTISGARH | 1012 | 942 | 204 | 1198 | 1203 | 270 |
| 6. | GOA | 36 | 44 | 5 | 50 | 62 | 7 |
| 7. | GUJARAT | 408 | 391 | 33 | 617 | 620 | 40 |
| 8. | HARYANA | 720 | 590 | 113 | 866 | 853 | 161 |
| 9. | HIMACHAL PRADESH | 160 | 139 | 21 | 197 | 204 | 38 |
| 10. | JAMMU \& KASHMIR | 245 | 177 | 3 | 266 | 259 | 5 |
| 11. | JHARKHAND | 773 | 705 | 171 | 836 | 911 | 194 |
| 12. | KARNATAKA | 586 | 512 | 54 | 771 | 703 | 82 |
| 13. | KERALA | 634 | 644 | 45 | 659 | 779 | 52 |
| 14. | MADHYA PRADESH | 3135 | 3089 | 777 | 4387 | 4407 | 1230 |
| 15. | MAHARASHTRA | 1599 | 1458 | 146 | 2180 | 2145 | 202 |
| 16. | MANIPUR | 34 | 4 | 1 | 22 | 5 | 1 |
| 17. | MEGHALAYA | 149 | 80 | 4 | 135 | 73 | 4 |
| 18. | MIZORAM | 92 | 94 | 84 | 112 | 125 | 123 |
| 19. | NAGALAND | 16 | 13 | 14 | 17 | 19 | 12 |
| 20. | ORISSA | 1025 | 1126 | 132 | 1363 | 1369 | 188 |
| 21. | PUNJAB | 546 | 438 | 166 | 766 | 654 | 244 |
| 22. | RAJASTHAN | 1571 | 972 | 202 | 1343 | 1355 | 298 |
| 23. | SIKKIM | 18 | 31 | 2 | 21 | 30 | 1 |
| 24. | TAMIL NADU | 686 | 487 | 105 | 777 | 682 | 136 |
| 25. | TRIPURA | 238 | 185 | 28 | 320 | 226 | 32 |
| 26. | UTTAR PRADESH | 1563 | 1171 | 705 | 2580 | 1842 | 1304 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 27. | UTTARAKHAND | 121 | 104 | 58 | 171 | 159 | 86 |
| 28. | WEST BENGAL | 2311 | 1866 | 90 | 2395 | 2242 | 128 |
|  | Total State | 21603 | 18149 | 3630 | 26380 | 24610 | 5412 |
| 29. | A \& N ISLANDS | 24 | 20 | 0 | 39 | 28 | 0 |
| 30. | CHANDIGARH | 31 | 29 | 14 | 44 | 38 | 16 |
| 31. | D \& N HAVELI | 3 | 4 | 2 | 3 | 4 | 2 |
| 32. | DAMAN \& DIU | 1 | 1 | 0 | 1 | 1 | 0 |
| 33. | DELHI UT | 507 | 449 | 141 | 602 | 532 | 201 |
| 34. | LAKSHADWEEP | 0 | 0 | 0 | 0 | 0 | 0 |
| 35. | PUDUCHERRY | 3 | 2 | 1 | 5 | 2 | 1 |
|  | Total UT | 569 | 505 | 158 | 694 | 605 | 220 |
|  | Total AlL India | 22172 | 18654 | 3788 | 27074 | 25215 | 5632 |

Source : Crime in India

## Statement-II

Cases Registered (Cr), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) \& Persons Convicted (PCV) Under molestation During 2008-2010

2008

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | ANDHRA PRADESH | 4730 | 3713 | 520 | 4922 | 4831 | 608 |
| 2. | ARUNACHAL PRADESH | 72 | 64 | 13 | 73 | 66 | 16 |
| 3. | ASSAM | 1272 | 731 | 78 | 1307 | 833 | 227 |
| 4. | BIHAR | 999 | 684 | 76 | 1165 | 1042 | 105 |
| 5. | CHHATTISGARH | 1621 | 1605 | 279 | 1934 | 1921 | 330 |
| 6. | GOA | 32 | 26 | 4 | 28 | 33 | 3 |
| 7. | GUJARAT | 828 | 800 | 48 | 1291 | 1296 | 111 |
| 8. | HARYANA | 435 | 385 | 97 | 533 | 540 | 131 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 9. | HIMACHAL PRADESH | 295 | 275 | 30 | 358 | 378 | 44 |
| 10. | JAMMU \& KASHMIR | 935 | 781 | 11 | 1748 | 1748 | 57 |
| 11. | JHARKHAND | 271 | 235 | 43 | 302 | 362 | 51 |
| 12. | KARNATAKA | 1954 | 1722 | 93 | 2927 | 2751 | 110 |
| 13. | KERALA | 2745 | 2441 | 184 | 3452 | 3504 | 258 |
| 14. | MADHYA PRADESH | 6445 | 6372 | 1971 | 7686 | 7683 | 2898 |
| 15. | MAHARASHTRA | 3619 | 3340 | 180 | 4334 | 4253 | 205 |
| 16. | MANIPUR | 57 | 0 | 0 | 47 | 0 | 0 |
| 17. | MEGHALAYA | 54 | 24 | 12 | 18 | 19 | 11 |
| 18. | MIZORAM | 78 | 71 | 38 | 76 | 71 | 40 |
| 19. | NAGALAND | 15 | 10 | 3 | 22 | 14 | 5 |
| 20. | ORISSA | 2782 | 2382 | 109 | 3765 | 3746 | 383 |
| 21. | PUNJAB | 388 | 265 | 73 | 512 | 458 | 112 |
| 22. | RAJASTHAN | 2520 | 1964 | 825 | 2893 | 2898 | 1076 |
| 23. | SIKKIM | 19 | 16 | 3 | 18 | 20 | 3 |
| 24. | TAMIL NADU | 1705 | 1363 | 338 | 2220 | 2059 | 543 |
| 25. | TRIPURA | 346 | 291 | 17 | 349 | 312 | 18 |
| 26. | UTTAR PRADESH | 2955 | 2599 | 1502 | 4109 | 3723 | 2277 |
| 27. | UTTARAKHAND | 120 | 99 | 72 | 160 | 177 | 123 |
| 28. | WEST BENGAL | 2396 | 1566 | 95 | 1584 | 1567 | 93 |
|  | Total State | 39688 | 33784 | 6714 | 47833 | 46305 | 9838 |
| 29. | A \& N ISLANDS | 24 | 21 | 0 | 32 | 35 | 0 |
| 30. | CHANDIGARH | 19 | 23 | 1 | 22 | 30 | 1 |
| 31. | D \& N HAVELI | 4 | 4 | 0 | 7 | 7 | 0 |
| 32. | DAMAN \& DIU | 2 | 1 | 0 | 1 | 1 | 0 |
| 33. | DELHI UT | 611 | 715 | 184 | 855 | 961 | 266 |
| 34. | LAKSHADWEEP | 0 | 0 | 0 | 0 | 0 | 0 |
| 35. | PUDUCHERRY | 65 | 65 | 7 | 85 | 92 | 9 |
|  | Total UT | 725 | 829 | 192 | 1002 | 1126 | 276 |
|  | Total All India | 40413 | 34613 | 6906 | 48835 | 47431 | 10114 |

2009

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. | ANDHRA PRADESH | 5147 | 4229 | 253 | 5441 | 5163 | 427 |
| 2. | ARUNACHAL PRADESH | 58 | 54 | 15 | 70 | 57 | 15 |
| 3. | ASSAM | 1342 | 767 | 111 | 1614 | 1050 | 156 |
| 4. | BIHAR | 726 | 554 | 68 | 795 | 721 | 95 |
| 5. | CHHATTISGARH | 1598 | 1566 | 291 | 1817 | 1790 | 307 |
| 6. | GOA | 37 | 21 | 3 | 35 | 22 | 3 |
| 7. | GUJARAT | 727 | 707 | 39 | 1025 | 1015 | 50 |
| 8. | HARYANA | 451 | 403 | 90 | 553 | 550 | 129 |
| 9. | HIMACHAL PRADESH | 318 | 308 | 20 | 345 | 354 | 34 |
| 10. | JAMMU \& KASHMIR | 972 | 940 | 82 | 2044 | 2043 | 217 |
| 11. | JHARKHAND | 276 | 237 | 67 | 327 | 291 | 102 |
| 12. | KARNATAKA | 2186 | 1855 | 71 | 3159 | 3032 | 91 |
| 13. | KERALA | 2540 | 2358 | 166 | 3238 | 3293 | 234 |
| 14. | MADHYA PRADESH | 6307 | 6331 | 1566 | 7567 | 7556 | 1941 |
| 15. | MAHARASHTRA | 3196 | 3114 | 157 | 3938 | 3826 | 191 |
| 16. | MANIPUR | 39 | 2 | 0 | 40 | 2 | 0 |
| 17. | MEGHALAYA | 72 | 45 | 3 | 42 | 65 | 3 |
| 18. | MIZORAM | 61 | 68 | 47 | 78 | 113 | 60 |
| 19. | NAGALAND | 11 | 11 | 8 | 13 | 10 | 9 |
| 20. | ORISSA | 2697 | 2436 | 78 | 3589 | 3534 | 120 |
| 21. | PUNJAB | 319 | 219 | 79 | 355 | 315 | 104 |
| 22. | RAJASTHAN | 2485 | 1893 | 633 | 2692 | 2692 | 893 |
| 23. | SIKKIM | 10 | 32 | 6 | 36 | 32 | 8 |
| 24. | TAMIL NADU | 1242 | 1104 | 393 | 1916 | 1936 | 716 |
| 25. | TRIPURA | 384 | 354 | 16 | 434 | 354 | 16 |
| 26. | UTTAR PRADESH | 2782 | 2525 | 1568 | 4026 | 3656 | 2510 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 27. | UTTARAKHAND | 119 | 108 | 90 | 178 | 172 | 173 |
| 28. | WEST BENGAL | 1942 | 1740 | 85 | 1640 | 1602 | 100 |
|  | Total State | 38044 | 33981 | 6005 | 47007 | 45246 | 8704 |
| 29. | A \& N ISLANDS | 30 | 27 | 0 | 40 | 36 | 0 |
| 30. | CHANDIGARH | 26 | 13 | 3 | 39 | 24 | 3 |
| 31. | D \& N HAVELI | 2 | 2 | 0 | 2 | 2 | 0 |
| 32. | DAMAN \& DIU | 4 | 0 | 0 | 5 | 0 | 0 |
| 33. | DELHI UT | 552 | 515 | 200 | 710 | 776 | 231 |
| 34. | LAKSHADWEEP | 0 | 0 | 0 | 0 | 0 | 0 |
| 35. | PUDUCHERRY | 53 | 52 | 4 | 53 | 53 | 16 |
|  | Total UT | 667 | 609 | 207 | 849 | 891 | 250 |
|  | Total ALL India | 38711 | 34590 | 6212 | 47856 | 46137 | 8954 |

2010

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | ANDHRA PRADESH | 4634 | 3868 | 496 | 4622 | 4698 | 484 |
| 2. | ARUNACHAL PRADESH | 84 | 54 | 4 | 88 | 61 | 5 |
| 3. | ASSAM | 1400 | 892 | 73 | 2020 | 1090 | 138 |
| 4. | BIHAR | 534 | 482 | 73 | 808 | 676 | 109 |
| 5. | CHHATTISGARH | 1706 | 1650 | 409 | 1969 | 1960 | 512 |
| 6. | GOA | 36 | 32 | 4 | 37 | 38 | 4 |
| 7. | GUJARAT | 668 | 659 | 22 | 986 | 972 | 29 |
| 8. | HARYANA | 476 | 415 | 117 | 605 | 596 | 165 |
| 9. | HIMACHAL PRADESH | 350 | 334 | 17 | 418 | 421 | 27 |
| 10. | JAMMU \& KASHMIR | 1038 | 889 | 29 | 2053 | 2049 | 55 |
| 11. | JHARKHAND | 245 | 221 | 49 | 273 | 318 | 58 |
| 12. | KARNATAKA | 2544 | 2169 | 52 | 3411 | 3102 | 89 |
| 13. | KERALA | 2936 | 2682 | 168 | 3585 | 3602 | 246 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 14. | MADHYA PRADESH | 6646 | 6609 | 1749 | 7863 | 7838 | 2155 |
| 15. | MAHARASHTRA | 3661 | 3311 | 162 | 4386 | 4047 | 206 |
| 16. | MANIPUR | 31 | 0 | 0 | 23 | 0 | 0 |
| 17. | MEGHALAYA | 48 | 33 | 3 | 29 | 27 | 4 |
| 18. | MIZORAM | 75 | 73 | 71 | 79 | 81 | 122 |
| 19. | NAGALAND | 13 | 12 | 9 | 15 | 11 | 1 |
| 20. | ORISSA | 2905 | 2719 | 98 | 4116 | 4265 | 147 |
| 21. | PUNJAB | 349 | 235 | 77 | 454 | 445 | 162 |
| 22. | RAJASTHAN | 2339 | 1727 | 550 | 2598 | 2598 | 804 |
| 23. | SIKKIM | 11 | 13 | 3 | 23 | 13 | 3 |
| 24. | TAMIL NADU | 1405 | 987 | 508 | 1946 | 1598 | 765 |
| 25. | TRIPURA | 376 | 308 | 22 | 456 | 358 | 36 |
| 26. | UTTAR PRADESH | 2793 | 2513 | 1818 | 4189 | 3646 | 2810 |
| 27. | UTTARAKHAND | 125 | 116 | 51 | 184 | 183 | 65 |
| 28. | WEST BENGAL | 2465 | 1915 | 81 | 1841 | 2167 | 91 |
|  | Total State | 39893 | 34918 | 6715 | 49077 | 46860 | 9292 |
| 29. | A \& N ISLANDS | 31 | 24 | 0 | 40 | 34 | 0 |
| 30. | CHANDIGARH | 29 | 24 | 7 | 28 | 30 | 7 |
| 31. | D \& N HAVELI | 11 | 5 | 1 | 12 | 5 | 2 |
| 32. | DAMAN \& DIU | 2 | 3 | 0 | 2 | 1 | 0 |
| 33. | DELHI UT | 601 | 572 | 169 | 794 | 721 | 336 |
| 34. | LAKSHADWEEP | 0 | 0 | 0 | 0 | 0 | 0 |
| 35. | PUDUCHERRY | 46 | 43 | 7 | 71 | 72 | 11 |
|  | Total UT | 720 | 671 | 184 | 947 | 863 | 356 |
|  | Total All India | 40613 | 35589 | 6899 | 50024 | 47723 | 9648 |

Source : Crime in India
Note : Information on disposal by police and courts includes the information on pending cases from previous years also.

## Statement-III

Cases Registered (Cr), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) \& Persons Convicted (PCV) Under Sexual Harassment During 2008-2010

2008

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | ANDHRA PRADESH | 3551 | 2945 | 569 | 3240 | 3260 | 636 |
| 2. | ARUNACHAL PRADESH | 1 | 1 | 0 | 1 | 1 | 0 |
| 3. | ASSAM | 2 | 2 | 0 | 2 | 2 | 0 |
| 4. | BIHAR | 21 | 12 | 3 | 30 | 28 | 3 |
| 5. | CHHATTISGARH | 125 | 123 | 27 | 165 | 162 | 40 |
| 6. | GOA | 12 | 8 | 0 | 12 | 8 | 0 |
| 7. | GUJARAT | 122 | 120 | 5 | 161 | 181 | 12 |
| 8. | HARYANA | 605 | 567 | 381 | 731 | 716 | 451 |
| 9. | HIMACHAL PRADESH | 41 | 36 | 5 | 55 | 45 | 8 |
| 10. | JAMMU \& KASHMIR | 296 | 284 | 69 | 401 | 100 | 96 |
| 11. | JHARKHAND | 23 | 16 | 1 | 63 | 55 | 1 |
| 12. | KARNATAKA | 44 | 41 | 10 | 38 | 41 | 10 |
| 13. | KERALA | 258 | 244 | 35 | 302 | 293 | 46 |
| 14. | MADHYA PRADESH | 758 | 739 | 290 | 958 | 956 | 452 |
| 15. | MAHARASHTRA | 1091 | 998 | 70 | 1352 | 1351 | 76 |
| 16. | MANIPUR | 0 | 0 | 0 | 0 | 0 | 0 |
| 17. | MEGHALAYA | 4 | 0 | 0 | 2 | 1 | 0 |
| 18. | MIZORAM | 0 | 0 | 0 | 0 | 0 | 0 |
| 19. | NAGALAND | 1 | 0 | 1 | 0 | 0 | 2 |
| 20. | ORISSA | 282 | 258 | 17 | 352 | 356 | 28 |
|  |  |  |  |  |  |  | 0 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 21. | PUNJAB | 49 | 29 | 18 | 61 | 37 | 22 |
| 22. | RAJASTHAN | 19 | 12 | 14 | 15 | 15 | 24 |
| 23. | SIKKIM | 0 | 0 | 0 | 0 | 0 | 0 |
| 24. | TAMIL NADU | 974 | 856 | 317 | 1245 | 1101 | 379 |
| 25. | TRIPURA | 4 | 4 | 2 | 8 | 6 | 0 |
| 26. | UTTAR PRADESH | 3374 | 3318 | 2130 | 4958 | 4876 | 3179 |
| 27. | UTTARAKHAND | 306 | 289 | 72 | 459 | 443 | 250 |
| 28. | WEST BENGAL | 94 | 70 | 20 | 156 | 125 | 23 |
|  | Total State | 12057 | 10972 | 4056 | 14767 | 14459 | 5738 |
| 29. | A \& N ISLANDS | 3 | 2 | 0 | 4 | 2 | 0 |
| 30. | CHANDIGARH | 2 | 5 | 6 | 3 | 7 | 6 |
| 31. | D \& N HAVELI | 0 | 0 | 0 | 0 | 0 | 0 |
| 32. | DAMAN \& DIU | 1 | 0 | 0 | 0 | 0 | 0 |
| 33. | DELHI UT | 130 | 131 | 57 | 141 | 163 | 68 |
| 34. | LAKSHADWEEP | 0 | 0 | 0 | 0 | 0 | 0 |
| 35. | PUDUCHERRY | 21 | 20 | 9 | 28 | 28 | 11 |
|  | Total UT | 157 | 158 | 72 | 176 | 200 | 85 |
|  | TotaL ALL INDIA | 12214 | 11130 | 4128 | 14943 | 14659 | 5823 |

2009

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | ANDHRA PRADESH | 3520 | 3103 | 613 | 4178 | 3848 | 681 |
| 2. | ARUNACHAL PRADESH | 6 | 2 | 0 | 2 | 2 | 0 |
| 3. | ASSAM | 10 | 5 | 3 | 15 | 7 | 3 |
| 4. | BIHAR | 12 | 14 | 0 | 16 | 20 | 0 |
| 5. | CHHATTISGARH | 152 | 140 | 26 | 235 | 233 | 56 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 6. | GOA | 10 | 7 | 0 | 10 | 7 | 0 |
| 7. | GUJARAT | 114 | 107 | 14 | 188 | 190 | 22 |
| 8. | HARYANA | 605 | 583 | 358 | 717 | 717 | 396 |
| 9. | HIMACHAL PRADESH | 37 | 37 | 1 | 40 | 51 | 1 |
| 10. | JAMMU \& KASHMIR | 371 | 365 | 99 | 512 | 511 | 114 |
| 11. | JHARKHAND | 83 | 36 | 11 | 38 | 35 | 14 |
| 12. | KARNATAKA | 64 | 30 | 1 | 40 | 39 | 1 |
| 13. | KERALA | 395 | 361 | 58 | 456 | 445 | 68 |
| 14. | MADHYA PRADESH | 728 | 848 | 221 | 1047 | 1042 | 285 |
| 15. | MAHARASHTRA | 1099 | 1021 | 22 | 1337 | 1275 | 23 |
| 16. | MANIPUR | 2 | 0 | 0 | 1 | 0 | 0 |
| 17. | MEGHALAYA | 1 | 2 | 1 | 1 | 1 | 1 |
| 18. | MIZORAM | 1 | 1 | 0 | 1 | 1 | 0 |
| 19. | NAGALAND | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | ORISSA | 210 | 199 | 15 | 297 | 290 | 19 |
| 21. | PUNJAB | 33 | 34 | 13 | 50 | 40 | 18 |
| 22. | RAJASTHAN | 24 | 21 | 9 | 24 | 24 | 16 |
| 23. | SIKKIM | 0 | 0 | 0 | 0 | 0 | 0 |
| 24. | TAMIL NADU | 501 | 519 | 296 | 568 | 651 | 371 |
| 25. | TRIPURA | 5 | 5 | 0 | 10 | 6 | 0 |
| 26. | UTTAR PRADESH | 2524 | 2475 | 1838 | 3878 | 3807 | 2734 |
| 27. | UTTARAKHAND | 249 | 259 | 98 | 419 | 431 | 254 |
| 28. | WEST BENGAL | 108 | 91 | 24 | 120 | 102 | 26 |
|  | Total State | 10864 | 10265 | 3721 | 14200 | 13775 | 5103 |
| 29. | A \& N ISLANDS | 7 | 4 | 0 | 8 | 4 | 0 |
| 30. | CHANDIGARH | 2 | 1 | 4 | 6 | 1 | 6 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 31. | D \& N HAVELI | 1 | 0 | 0 | 0 | 0 | 0 |
| 32. | DAMAN \& DIU | 1 | 2 | 0 | 1 | 1 | 0 |
| 33. | DELHI UT | 118 | 92 | 53 | 132 | 151 | 68 |
| 34. | LAKSHADWEEP | 0 | 0 | 0 | 0 | 0 | 0 |
| 35. | PUDUCHERRY | 16 | 13 | 6 | 21 | 21 | 9 |
|  | Total UT | 145 | 112 | 63 | 168 | 178 | 83 |
|  | Total All India | 11009 | 10377 | 3784 | 14368 | 13953 | 5186 |

2010

| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :--- | :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| 1. | ANDHRA PRADESH | 4562 | 3332 | 731 | 3820 | 3965 | 861 |
| 2. | ARUNACHAL PRADESH | 1 | 0 | 0 | 1 | 0 | 0 |
| 3. | ASSAM | 20 | 9 | 3 | 35 | 13 | 6 |
| 4. | BIHAR | 16 | 9 | 0 | 22 | 20 | 0 |
| 5. | CHHATTISGARH | 182 | 172 | 31 | 251 | 258 | 65 |
| 6. | GOA | 16 | 13 | 2 | 22 | 21 | 2 |
| 7. | GUJARAT | 110 | 98 | 9 | 131 | 134 | 13 |
| 8. | HARYANA | 580 | 526 | 334 | 635 | 628 | 408 |
| 9. | HIMACHAL PRADESH | 78 | 51 | 1 | 73 | 65 | 1 |
| 10. | JAMMU \& KASHMIR | 262 | 234 | 100 | 295 | 295 | 139 |
| 11. | JHARKHAND | 16 | 11 | 3 | 20 | 37 | 3 |
| 12. | KARNATAKA | 83 | 16 | 0 | 22 | 21 | 0 |
| 13. | KERALA | 537 | 515 | 70 | 604 | 617 | 78 |
| 14. | MADHYA PRADESH | 918 | 899 | 309 | 1182 | 1183 | 340 |
| 15. | MAHARASHTRA | 1180 | 1063 | 34 | 1515 | 1441 | 42 |
| 16. | MANIPUR | 0 | 0 | 0 | 0 | 0 | 0 |


| Sl. | State | CR | CS | CV | PAR | PCS | PCV |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 17. | MEGHALAYA | 0 | 0 | 0 | 0 | 0 | 0 |
| 18. | MIZORAM | 0 | 0 | 1 | 0 | 0 | 2 |
| 19. | NAGALAND | 3 | 2 | 0 | 3 | 3 | 0 |
| 20. | ORISSA | 232 | 231 | 11 | 354 | 346 | 16 |
| 21. | PUNJAB | 38 | 27 | 13 | 42 | 36 | 17 |
| 22. | RAJASTHAN | 23 | 17 | 9 | 22 | 22 | 11 |
| 23. | SIKKIM | 0 | 0 | 0 | 0 | 0 | 0 |
| 24. | TAMIL NADU | 638 | 624 | 417 | 739 | 752 | 353 |
| 25. | TRIPURA | 9 | 4 | 0 | 9 | 7 | 0 |
| 26. | UTTAR PRADESH | 11 | 21 | 1951 | 15 | 36 | 3157 |
| 27. | UTTARAKHAND | 165 | 169 | 244 | 282 | 291 | 228 |
| 28. | WEST BENGAL | 163 | 127 | 37 | 165 | 140 | 44 |
|  | Total State | 9843 | 8170 | 4310 | 10269 | 10331 | 5786 |
| 29. | A \& N ISLANDS | 10 | 7 | 0 | 14 | 11 | 0 |
| 30. | CHANDIGARH | 4 | 0 | 8 | 2 | 0 | 12 |
| 31. | D \& N HAVELI | 2 | 1 | 0 | 2 | 2 | 0 |
| 32. | DAMAN \& DIU | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | DELHI UT | 80 | 100 | 47 | 89 | 100 | 74 |
| 34. | LAKSHADWEEP | 0 | 0 | 0 | 0 | 0 | 0 |
| 35. | PUDUCHERRY | 22 | 20 | 2 | 28 | 26 | 6 |
|  | Total UT | 118 | 128 | 57 | 135 | 139 | 92 |
|  | Total All India | 9961 | 8298 | 4367 | 10404 | 10470 | 5878 |

Source : Crime in India
Note : Information on disposal by police and courts includes the information on pending cases from previous years also.

## Illegal immigrants from Bangladesh

## 867. SHRI S. THANGAVELU :

Will the Minister of HOME AFFAIRS be pleased to state :
(a) whether it is a fact that a number of illegal immigrants from Bangladesh have settled in the country which would pose danger to internal security of the country;
(b) if so, what actions has been taken by Government to prevent such illegal immigrants in the country; and
(c) the details of total number of cases of illegal immigrants identifed by Government and actions taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDARAN) : (a) to (c) There are reports of Bangladeshi nationals having settled in India without valid travel documents. As entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have a correct estimate of such illegal immigrants living in the country. A number of Bangladeshi nationals who have entered into the country on valid travel documents have been found to be overstaying. As per information available, 28,667 Bangladeshi nationals were found to be overstaying as on 31st December, 2010. Police authorities in the States/Union Territories and other law enforcement agencies are aware of the issues of illegal immigration and they maintain a strict vigil on the activities of such Bangladeshi nationals.

A number of initiatives have been taken by the Government to prevent/curb infiltration across the border from Bangladesh, which also include :
(i) Effective domination of the border by carrying out round the clock surveillance of the borders by Border Security Force.
(ii) Construction of border fencing, roads and floodlighting.
(iii) Setting up of more Border Out Posts (BOPs) along Indo-Bangladesh border.
(iv) Induction of hi-tech surveillance equipment including night navigation devices.

Central Government is vested with powers to deport a foreign national under section 3(2)C of the Foreigners Act, 1946. These powers ot identify and deport illegally staying foreign nationals, including Bangladeshi nationals, have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communited to the State Governments/Union Territory Administration in November, 2009, which was partially modified in February,
2011. The procedure incudes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

Extending Suspension of Operation with NDFB/P
868. SHRI NAND KUMAR SAI :

Will the Minister of HOME AFFAIRS be pleased to state :
(a) whether Government has extended the suspension of operations with National Democratic Front of Bodoland/Progressive (NDFB/P) in the recent past;
(b) if so, the details in this regard;
(c) the number of time so far Government has extended operations so far;
(d) whether the ground rules have been revised on 6.1.2009;
(e) if so, the details thereof; and
(f) the details of Memorandum of settlement finalised in the Tripartite meeting held on 04.12.2011?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (f) A tripartite agreement of Suspension of Operations (SoO) with National Democratic Front of Boroland (NDFB) was signed and is in force with effect from 1.6.2005, and is being extended from time to time. A faction of NDFB was found involved in acts of violence on October $30^{\text {th }}$, 2008 in Assam. The pro-talk faction of NDFB reiterated its commitment to the path of peace and had agreed to renegotiate the ground rule of SoO agreement on 6.1.2009 to make it more stringent in terms of maintenance of designated camps and conduct of cadres during the course of SoO arrangements. Thereafter Pro-talk faction renamed itself as National Democratic Front of Boroland/Progressive (NDFB/P). In the meeting held on 4.12.2011 with NDFB/P, it was mutually agree to extend SoO agreement upto 30.06.2012. Tripartite talk on the demands of NDFB/P are continuing.

## Terror Funding Templates Prepared by NIA

869. SHRI PARIMAL NATHWANI :

Will the Minister of HOME AFFAIRS be pleased to state :
(a) whether the National Investigation Agency (NIA) has prepared a terror funding templates;
(b) if so, the details thereof;
(c) how can it help in identifying source of funding for terrorist activities;
(d) whether any incidents of transaction of funding have come to the fore particularly in Jharkhand; and
(e) if so, the details thereof and the steps/actions taken to nab culprits and prevent recurrence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (c) Yes, Sir. A template has been prepared for interrogation of suspects which has been circulated for utilization by all the States/ Union Territories. The template will help in properly examining a suspect which may lead to tracing of sources of terror funding.
(d) and (e) No case of terror funding pertaining to Jharkhand is being investigated by NIA.

## Meeting of Police Chiefs and Secretaries of 'Red Terror' Affected States

870. SHRI PARIMAL NATHWANI :

Will the Minister of HOME AFFAIRS be pleased to state :
(a) what is the outcome of the 22 February, 2012 meeting of the police chiefs and secretaries of 'red terror' affected States, including Jharkhand;
(b) whether it is a fact that Naxal terror is on decline in Jharkhand; and
(c) what is the forward path for curbing Naxal violence particularly in Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) During the meeting convened by the Union Home Minister with the Chief Secretaries and Director General of Police of the Left Wing Extremism affected States on 22 February 2012, the overall current LWE scenario in the country was reviewed. In the meeting, a number of strategic and tactical issues concerning security and development interventions were discussed. Among other things, it was decided to fine tune the strategy to combact LWE problem.
(b) The quantum of violence level in Jharkhand in 2011 remained almost at par compared to 2010. In the current year, the violence level in Jharkhand has increased.
(c) 'Police and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government has a holistic approach towards combating LWE wherein it supplements the efforts of the State Governments over a wide range of issues including deployment of CAPFs, assistance in implementation of development schemes, improving governance and capacity building by the States in various areas. It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance will yield the desired results against LWE. This strategy and philosophy is applicable to the State of Jharkhand also.

## Plans to Make Cities Slum Free

871. SHRI DILIPBHAI PANDYA :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :
(a) whether Government proposes to conduct a survey to determine the number of urban poor so as to finalize plans for making the cities slum free and Gujarat State particularly in the district of Mehsana, Patan, Banaskantha and Sabarkantha and bringing the urban poor under the Food Security Act;
(b) if so, the details thereof;
(c) the criteia fixed by Government for determining the urban poor;
(d) the time by which the survey is likely to be completed;
(e) whether Government also proposes to set up an expert committee to decided the methodology for the urban poor head count; and
(f) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) to (f) With a view to have authentic identification of those below poverty line, Government of India has launched the combined Rule-Urban SocioEconomic and Caste Census (SECC) in June, 2011 throughout the country in connection with determination of the number of urban poor. The SECC covers the entire country including the State of Gujarat, covering all district of the State. The States/UTs have initiated the survey work with financial and technical support of Government of India.

In order to evolve a uniform methodology for identification of urban BPL in the context of the 12th Plan, the Planning Commission, in May 2010, constituted an Expert Group under the Chairmanship of Professor S.R. Hashim to recommend the detailed methodology for identification of BPL families in the urban areas. The criteria for identification of urban population below poverty line will depend on the report of the Expert Group.

The survey work under SECC is being carried out by the State/UT Governments and its completion depends on the mobilization of the necessary technical and personnel resources by the respective States/UTs.

## Homeless People in the Country

†172. SHRI BALAVANT ALIAS BAL APTE :
Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :
(a) the total percentage of homeless people in the country at present;
(b) whether percentage of homeless people is higher in urban areas as compared to rural areas;
(c) if so, whether Government has provided any financial assistance through centrally sponsored schemes for development of land and construction of houses in the States to check migration of people from rural areas to urban areas; and
(d) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) and (b) The Census of India, 2001 had estimated that 19,43,766 people are homeless out of $1,02,87,37,436$ people in the country which is $0.2 \%$ of the total population.

Out of 19,43,766 homeless people, 11,65,167 are rural homeless people ( $60 \%$ of the total homeless people in the country) and 7,78,599 are urban homeless people ( $40 \%$ of the total homeless people in the country).
(c) and (d) Government of India provides financial support for land and houses in the rural areas through 'Indira Awas Yojana' which is run by the Ministry of Rural Development. Similarly, under Basic Services to the Urban Poor (BSUP) and Integrated Housing \& Slum Development Programme (IHSDP) schemes, financial support for construction of houses is provided by the Ministry of Housing \& Urban Poverty Alleviation under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) scheme.

## Excluding Stamp Duty, Registration Fee from Total Home Loan Cost

873. MS. SUSHILA TIRIYA :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :
(a) whether it is a fact that Government has decided to exclude stamp duty, Registration fee and other series from the total home loan cost;
(b) if so, the reasons therefor; and
(c) whether the division is likely to drop sales?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION
(KUMARI SELJA) : (a) Reserve Bank of India (RBI) in recent notification has decided that banks should not include registration fee, stamp duty and documentation charges in the cost of the housing property they finance.
(b) In the said notification, RBI has stated that banks adopt different practices for deciding the value of the house property while sanctioning housing loans. Some banks include stamp duty, registration and other documentation charges in the cost of
the house property. This overstates the realizable value of the property as stamp duty, registration and other documentation charges are not realizable and consequently the margin stipulated gets diluted. Therefore, RBI has decided to exclude them so that effectiveness of Loan to Value (LTV) norms is not diluted.
(c) No assessment of the impact of this decision on the sale of house property in the country has been made by this Ministry.

## Scheme for Shelter and Sanitation for Footpath Dwellers

874. SHRIMATI KONIMOZHI :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :
(a) the total annual allocation for the scheme 'Shelter and Sanitation for Foothpath Dwellers', over the past three years;
(b) the target for coverage under this scheme, over the past three years; and
(c) how many homeless people are covered under this scheme, over the past three years?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) to (c) 'Land' and 'Colonization' being State subjects, the primary responsibility of providing shelter lies with the State Governments. However, from 1988-89, the then Ministry of Urban Development extended financial support to States to create shelter for the houseless under the scheme for 'Night Shelter for Urban Shelterless'. The scheme was transferred to the state sector in 2005-06 on the recommendation of the Planning Commission, and financial assistance from the Center was discontinued. Thus there have neither been any allocations nor any target under this scheme over the past three years.

## Construction of Night Shelters in All Tier I Cities

## 875. SHRIMATI KONIMOZHI :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :
(a) whether the National Advisory Council has recommended the Construction of night shelters in all Tier I cities across the country;
(b) if so, the details thereof;
(c) what proportion of the urban homeless will be covered under the scheme; and
(d) whether along with shelter, other essential facilities will also be provided?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) and (b) National Advisory Council (NAC) has recommended
that there should be at least one permanent and well-equipped shelter for 100 persons, for every one lakh population. The NAC's draft National Scheme for Homeless has been formulated keeping in mind cities having urban population of more than one lakh.

Details of the NAC's draft National Scheme for Homeless includes inter alia the following :
(i) the shelters should be permanent, running throughout the year; and open round the clock, because many homeless persons find work in the nights.
(ii) the strength per shelter should be a minimum of 100 occupants, because the services will not be viable and optimal with smaller populations.
(iii) locations should be close to homeless concentrations and work sites.
(iv) space per peron should be 5.00 sq. mtrs. normally or a minimum of 3.5 metres under emergency conditions.
(v) this National Scheme should recognize and respect the autonomy and independence of homeless persons and make clear that all shelters are voluntary.
(vi) Women's shelter should have child care facilities and ensure that women are not separated from their dependent minor children.
(vii) Separate enclosures for families should also be provided.
(c) and (d) The Census of India, 2001 had estimated that 0.77 million urban population is homeless in the country. This Minister has now prepared a concept note to initiate a National Programme for Urban Homeless and has obtained in-principle approval of the Planning Commission. Details of the sceheme will be worked out in consultation with all stakeholders.

## Launching of Welfare Schemes for Urban Poor Families

876. SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :
(a) what action has been taken by Government to launch welfare scheme like MNREGA for urban poor families; and
(b) by when Government proposes to introduce welfare scheme for poor families of urban areas?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) and (b) The Ministry of Housing \& Urban Poverty Alleviation is implementing a scheme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) since 1997 on all India basis. The scheme has been comprehensively revamped since 1st

April, 2009. The revamped scheme aims at providing gainful employment to the urban unemployed and under-employed poor, through encouraging the setting up of self employment ventures by the urban poor living below the poverty line, skills training and also through providing wage employment by utilizing their labour for construction of socially and economically useful public assets.

## Improvement of Slums

877. SHRIMATI T. RATNA BAI :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :
(a) whether it is a fact that since 2000 improvements have been made to the slums and about 59.7 million people have been lifted out of their slum conditions;
(b) if so, State-wise and year-wise details thereof; and
(c) the future policy of Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) to (c) According to UN-HABITAT, India has lifted 59.7 million people out of slums conditions since 2000. As per the report, slum prevalence fell from 41.5 percent in 1990 to 28.1 percent in 2010. This is a relative decrease of 32 percent. State-wise and year-wise data are not published by UN-HABITAT.

The Government has launched Rajiv Awas Yojana (RAY) envisioning Slum-free India. RAY aims at providing financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock.

## Employment Growth

878. SHRI K.N. BALAGOPAL :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether Government have the data regarding the growth of employment in the country for the last three years;
(b) if so, the State-wise details thereof; and
(c) the details regarding Government sector, private sector and the nature of employment like permanent, contract, casual etc. during the said period?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. As per the three most recent surveys, employment growth rate estimated on usual status basis has decelerated from 2.95 percent during 1990-20000 to 2004-2005 to 0.28 percent during 2004-05 to 2009-10.
(b) State-wise details of employment rate on usual status basis are given in the Statement. (see below)
(c) As per informtion collected under Labour Market Information Programme of Directorate General of Employment and Training, details of employment in Public and Private Sectors as on 31st March, 2008, 2009 and 2010 are given below :

| Sector | Employment in organized sector <br> (in lakh) as on 31st March |  |  |
| :--- | ---: | :---: | ---: |
|  | 2008 | 2009 | 2010 |
| Public | 176.74 | 177.95 | 178.62 |
| Private | 98.75 | 103.77 | 108.46 |

Data regarding permanent, contract, casual employment etc. are not maintained centrally.

## Statement

State-wise employment rate in Rural and Urban areas on usual status basis during 1999-2000, 2004-05 and 2009-10


| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 12. | Jharkhand I | Including in Bihar |  | 42.7 | 31.1 | 33.3 | 29.4 |
| 13. | Karnataka | 48.7 | 36.6 | 54.2 | 38.6 | 49.7 | 38.2 |
| 14. | Kerala | 38.7 | 37.3 | 40.0 | 37.1 | 38.3 | 36.3 |
| 15. | Madhya Pradesh | 46.2 | 31.9 | 45.9 | 24.7 | 42.6 | 32.6 |
| 16. | Maharashtra | 48.4 | 34.6 | 52.1 | 38.4 | 48.8 | 38.0 |
| 17. | Manipur | 38.0 | 33.0 | 44.0 | 33.8 | 36.1 | 31.5 |
| 18. | Meghalaya | 48.6 | 29.6 | 52.5 | 37.3 | 48.0 | 33.3 |
| 19. | Mizoram | 49.9 | 36.3 | 52.1 | 38.3 | 50.6 | 40.3 |
| 20. | Nagaland | 48.2 | 30.5 | 52.7 | 36.4 | 41.1 | 29.3 |
| 21. | Orissa | 42.3 | 31.7 | 45.2 | 33.4 | 41.0 | 35.0 |
| 22. | Punjab | 41.0 | 35.3 | 44.0 | 36.5 | 29.1 | 36.5 |
| 23. | Rajasthan | 44.6 | 32.3 | 45.9 | 34.9 | 43.6 | 32.3 |
| 24. | Sikkim | 38.0 | 37.5 | 44.3 | 36.9 | 44.2 | 39.8 |
| 25. | Tamilnadu | 51.3 | 39.3 | 52.8 | 41.8 | 50.1 | 38.3 |
| 26. | Tripura | 30.3 | 29.5 | 32.3 | 29.8 | 39.0 | 32.7 |
| 27. | Uttarakhand | Including in UP |  | 47.4 | 33.2 | 43.1 | 33.6 |
| 28. | Uttar Pradesh | 34.5 | 30.4 | 37.1 | 33.1 | 34.4 | 30.0 |
| 29. | West Bengal | 34.9 | 35.0 | 37.9 | 38.4 | 39.2 | 37.0 |
| 30. | A\&N Islands | 37.1 | 42.2 | 44.2 | 37.9 | 40.4 | 39.2 |
| 31. | Chandigarh | 63.5 | 35.1 | 38.8 | 34.3 | 30.1 | 35.2 |
| 32. | Dadra \& Nagar Haveli | i 47.0 | 40.4 | 51.6 | 45.2 | 31.1 | 33.9 |
| 33. | Daman \& Diu | 50.3 | 37.6 | 40.2 | 41.5 | 41.6 | 34.4 |
| 34. | Lakshadweep | 28.5 | 30.8 | 37.9 | 27.4 | 45.6 | 37.8 |
| 35. | Puducherry | 42.5 | 35.2 | 46.1 | 34.3 | 48.1 | 38.1 |
|  | All India | 41.7 | 33.7 | 43.9 | 36.5 | 40.8 | 35.0 |

Source : NSSO Reports, 1999-2000, 2004-05 \& 2009-10.

## Demand for Minimum Pension

879. SHRI R.C. SINGH :

SHRI M.P. ACHUTHAN :
Will the LABOUR AND EMPLOYMENT be pleased to state :
(a) whether it is a fact that various central trade unions and employees associtions have put forward a demand to make minimum pension to the tune of Rs. 2000 per month in view of the sky rocketing price-rise;
(b) if so, the details thereof;
(c) whether the Employees Provident Fund Organisation (EPFO) had considered the demand and took any decision in this regard; and
(d) likely time-frame by when the enhanced pension would be disbursed?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) Pensioners, Trade Unions and Employees' and Pensioners' Associations have been representing that the minimum pension be increased by the Employees' Provident Fund Organisation (EPFO).
(c) The demands have been considered by the Expert Committee constituted by the Central Government and its recommendations are under active consideration.
(d) In view of reply to part (c) above, the question of the likely time frame for disbursement of pension does not arise.

## Unemployed Persons in the Country

880. SHRI M.P. ACHUTHAN :

SHRI R.C. SINGH :
Will the LABOUR AND EMPLOYMENT be pleased to state :
(a) whether it is a fact that number of unemployed persons, both educated and uneducated have touched a new record figure recently in the country;
(b) if so, the State-wise details of both the categories during the last three years;
(c) whether it is also a fact that the posts falling vacant in various Government Departments/Ministries are not being filled up;
(d) if so, the details of such posts that fell vacant during the same period and posts not filled up in the same period;
(e) whether Government has finalized any plan to fill up all the vacant posts in near future; and
(f) if so, the details thereof?

## THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN

KHARGE) : (a) As per the latest information available, educated and uneducated job seekers, all of whom may not necessarily be unemployed, registered with employment exchanges in country as on 31st December during 2007, 2008 and 2009 are given below :
(in lakhs)

| Year | Educated | Uneducated | Total |
| :---: | :---: | :---: | :---: |
| 2007 | 306.50 | 93.24 | 399.74 |
| 2008 | 292.54 | 98.61 | 391.15 |
| 2009 | 291.75 | 89.77 | 381.52 |

(b) The State-wise details of both educated and uneducated categories during the last three years 2007, 2008 and 2009 are at given in Statement (see below).
(c) and (d) As per the lastest information available, the estimated number of vacant posts of regular Central Government Civilian employees as on 1st March, 2010 is 5,33,936.
(e) and (f) All Ministries/Departments are required to review their vacancies vis-a-vis the work load regularly and take necessary steps in the light of such reviews. There is provision for filling up vacancies by Government Departments as per their requirements subject to extant guidelines and rules on the matter.

## Statement

(in thousands)

| State/UT | Educated |  |  | Uneducated |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  | 2007 | 2008 | 2009 | 2007 | 2008 | 2009 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Andhra Pradesh | 1559.0 | 1399.6 | 1450.3 | 790.9 | 789.4 | 551.4 |
| Arunachal Pradesh | 3.1 | 17.4 | 17.5 | 29.1 | 15.7 | 18.5 |
| Assam | 1277.4 | 1320.7 | 1493.5 | 660.9 | 693.2 | 222.9 |
| Bihar | 990.7 | 915.6 | 694.1 | 318.9 | 8.6 | 129.2 |
| Chhattisgarh | 967.8 | 1026.9 | 1143.5 | 129.9 | 202.8 | 215.7 |
| Delhi | 385.3 | 381.5 | 449.4 | 66.2 | 125.4 | 11.4 |
| Goa | 86.2 | 85.7 | 101.7 | 15.1 | 14.2 | 1.1 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| Gujarat | 714.6 | 759.3 | 832.7 | 94.2 | 87.0 | 72.8 |
| Haryana | 820.4 | 752.3 | 772.9 | 183.8 | 172.0 | 186.0 |
| Himachal Pradesh | 708.7 | 708.7 | 708.7 | 66.7 | 100.5 | 93.4 |
| Jammu \& Kashmir | 79.2 | 77.0 | 77.0 | 27.7 | 12.2 | 244.6 |
| Jharkhand | 839.0 | 755.1 | 461.9 | 273.2 | 248.7 | 162.9 |
| Karnataka | 632.3 | 437.4 | 381.5 | 327.3 | 212.4 | 201.7 |
| Kerala | 3414.7 | 3575.6 | 3740.6 | 634.5 | 584.7 | 616.3 |
| Madhya Pradesh | 1475.0 | 1513.2 | 1555.8 | 365.6 | 405.5 | 380.5 |
| Maharashtra | 2724.2 | 2338.2 | 2230.0 | 642.3 | 816.2 | 778.3 |
| Manipur | 368.8 | 411.3 | 423.8 | 228.2 | 226.9 | 244.7 |
| Meghalaya | 21.5 | 20.1 | 23.3 | 9.8 | 9.4 | 11.3 |
| Mizoram | 15.4 | 29.3 | 31.9 | 33.9 | 25.6 | 20.2 |
| Nagaland | 26.7 | 27.7 | 27.6 | 31.4 | 19.3 | 21.1 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| :--- | ---: | ---: | ---: | ---: | ---: | ---: |
| Lakshadweep | 8.6 | 10.7 | 11.9 | 2.6 | 3.0 | 2.7 |
| Puducherry | 193.7 | 194.6 | 207.9 | 0.0 | 5.7 | 0.2 |
| Grand Total | 30649.6 | 29253.8 | 29174.8 | 9324.4 | 9861.1 | 8977.4 |

Note : Figure may not tally due to rounding off.

* No Employment Exchange is functioning in this State.


## Job Opportunities in Social Sector

†881. SHRI RAM JETHMALANI : SHRI RAMCHANDRA PRASAD SINGH :

Will the LABOUR AND EMPLOYMENT be pleased to state :
(a) whether it is a fact that organisation working in the social sector in the country are continuously increasing the job opportunities;
(b) if so, Government's reaction thereto;
(c) whether it is also a fact that job opportunities are not being increased in the corporate sector in comparison to these organisations; and
(d) if so, the details thereof and the rate of increase of job opportunities in social and corporate sector in the year 2011?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. As per two most recent round of surveys, about 23.4 per cent and 25.3 percent of persons were estimates to employed in services sector. Against these estimates persons employed in social sector comprising education, health and social work and other community, social and personal service activity combined together were 6.0 per cent and 5.3 per cent, respectively during the corresponding period.
(c) and (d) As per data collected under Employment Market Information Programme of Directorate General of Employment \& Training, employment in the organized sector, both public and private, increased from 26.4 million in 2004-05 to 28.7 million in 2009-10.

## Strike by Trade Unions

## $\dagger$ 882. SHRI RAVI SHANKAR PRASAD :

 SHRI SHIVANAND TIWARI :Will the LABOUR AND EMPLOYMENT be pleased to state :
(a) whether it is a fact that all the Trade Unions of the country had gone on a national level strike simultaneously on February 28, 2012;
(b) if so, the main issue of the strike;
(c) whether Government has arrived at a solution through negotiations with the Trade Unions; and
(d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) The Major Central Trade Unions viz. Indian National Trade Union Congress, Bharatiya Mazdoor Sangh, Centre of Indian Trade Unions, All India Trade Union Congress, Hind Mazdoor Sabha, United Trade Union Centre and their affiliated unions observed countrywide general strike on 28th February, 2012.
(b) The strike was called to press the following 10 points charter of demands :

1. Concrete measures to contain price rise,
2. Concrete measures for linkage of employment protection with the concession/incentive package offered to the entrepreneurs,
3. Strict enforcement of all basic labour laws without any exception or exemption and stringent punitive measures for violation of labour laws,
4. Universal social security cover for the unorganized sector workers,
5. Stoppage of disinvestment in Central and State PSUs,
6. No contractorisation of work of permanent/perennial nature of job,
7. Amendment of Minimum Wages Act to ensure universal coverage irrespective of the schedules and fixation of statutory minimum wage at not less than Rs. 10,000/-.
8. Remove all ceilings on payment and eligibility of Bonus, Provident Fund, increase the quantum of gratuity,
9. Assured Pension for all,
10. Compulsory registration of trade unions within a period of 45 days and immediate ratificatio of the ILO conventions No. 87 and 98.
(c) and (d) All the Deputy Chief Labour Commissioner (Central) and Regional Labour Commissioner (Central) in the field had intervened on the strike notices received by them pertaining to Central Sphere. Some of the remedial measures taken/initiated by the Government are as under :
(i) The Government has taken various fiscal as well as administrative measures to contain price rise as a result of which inflation is moderating;
(ii) So far as enforcement of labour laws in Central sphere is concerned, there exists a well-defined and effective machinery consisting of Labour Enforcement Officers (Central), Assistant Labour Commissioner (Central), Regional Labour Commissioners (Central) and Deputy Chief Labour Commissioners (Central) under Chief Labour Commissioner (Central). Similarly, Employees State Insurance Corporation and Employees Provident Fund Organisation have their own enforcement machinery. Similar arrangements are also available in the States for enforcement of labour laws in the State sphere;
(iii) Keeping in view the recommendations of National Commission for Enterprises in Unorganised Sector and Parliamentary Standing Committee, the Government has enacted Unorganised Workers' Social Security Act, 2008. The Government has also set up National Social Security Fund with a corpus of Rs. 1000 crore. National Social Security Board has also been constituted which is advising the Government from time to time on new Social Security Schemes.
(iv) To ensure universal coverage of employment under Minimum Wages Act, a proposal for amendment in the Act has already been mooted. Regarding fixation of statutory minimum wages at not less than Rs. 10,000, the matter was discussed in the $44^{\text {th }}$ Indian Labour Conference held on $14^{\text {th }}$ and $15^{\text {th }}$ February, 2012 but no consensus could emerge.
(v) So far as removal of wage ceilings under Provided Fund Act is concerned, the matter was debated in the $44^{\text {th }}$ Indian Labour Conference held on $14^{\text {th }}$ and $15^{\text {th }}$ February, 2012 and a broadbased consensus emerged for raising wage ceiling from present level of Rs. 6500 to Rs. 10000 or Rs. 15000.

## ESI Medical College at Chest Disease ESI Hospital, Ahmedabad

883. SHRI KANJIBHAI PATEL : SHRI NATUJI HALAJI THAKOR :

Will the LABOUR AND EMPLOYMENT be pleased to state :
(a) whether it is a fact that Employees State Insurance Corporation (ESIC)
proposes to set up a new medical College at the Chest Disease ESI Hospital, Ahmedabad;
(b) if so, what steps have been taken by the ESI Corporation in this regard;
(c) by when the Medical College is likely to be set up; and
(d) whether the proposed Medical College will be giving admission as per admission rules of State Government or under any new policy under consideration by ESI Corporation?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) The Employees' State Insurance Corporation (ESIC) has approved the setting up of medical colleges at various locations which include one at Chest Disease ESI Hospital, Ahmedabad, Gujarat. This Project will be considered after completion of ongoing projects.
(b) Does not arise in view of reply to part (a) above.
(c) Does not arise in view of reply to part (a) above.
(d) Admissions to Employees State Insurance Corporation Medical Education Institutions are given as per guidelines of the Central Government.

## Educated Unemployed

$\dagger$ 884. SHRIMATI HEMA MALINI :

## SHRI PRABHAT JHA :

Will the LABOUR AND EMPLOYMENT be pleased to state :
(a) the State-wise number of educated unemployed persons in the country;
(b) the details of demand and supply of skilled labour in the country during the last three years;
(c) the achievement of Central Government sponsored schemes being implemented to provide employment to educated unemployed persons during the last three years; and
(d) the details of the funds allocated and spent along with the achievement of the schemes run by the Central Government for providing vocational training to educated unemployed persons during the last three years?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) State-wise number of educated job seekers, all of whom may not necessarily be unemployed, in the country as on 31-12-2009 is given in Statement (See below).
(b) Ministry of Labour \& Employment has not conducted any survey to assess the demand and supply of skilled labour in the country so far. However the seating capacity of Government and Private ITIs in the country in the last three years is as follows :

| Year | Government ITIs | Private ITIs | Total |
| :--- | :---: | :---: | :---: |
| $2009-10$ | $4,32,006$ | $6,83,622$ | $11,15,628$ |
| $2010-11$ | $4,57,794$ | $7,69,038$ | $12,26,832$ |
| $2011-12$ | $4,72,738$ | $8,62,750$ | $13,35,488$ |

(c) There are four main Schemes run by the Government for generation of employment, Swarna Jayanti Shahari Rojgar Yojana, Swarnajayanti Gram Swarojgar Yojana, Mahatma Gandhi National Rural Employment Guarantee Act and Prime Minister's Employment Generation Programme out of which the Prime Minister's Employment Generation Programme caters to the needs of educated unemployed. The details of employment generated under the scheme during the last three years and current years are given at Statement II (See below).
(d) Details of the funds allocated and spent along with the achievements of the Schemes run by Directorate General of Employment and Training under Ministry of Labour and Employment are given in Statement III.

## Statement I

State-wise number of educated job seekers as on 31-12-2009
(in thousands)

| Sl.No. | State/UTs | Educated |
| :--- | :--- | ---: |
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 1450.3 |
| 2. | Arunachal Pradesh | 17.5 |
| 3. | Assam | 1493.5 |
| 4. | Bihar | 694.1 |
| 5. | Chhattisgarh | 1143.5 |
| 6. | Delhi | 449.4 |
| 7. | Goa | 101.7 |
| 8. | Gujarat | 832.7 |
| 9. | Haryana | 772.9 |


| 1 | 2 | 3 |
| :---: | :---: | :---: |
| 10. | Himachal Pradesh | 708.7 |
| 11. | Jammu \& Kashmir | 77.0 |
| 12. | Jharkhand | 461.9 |
| 13. | Karnataka | 381.5 |
| 14. | Kerala | 3740.6 |
| 15. | Madhya Pradesh | 1555.8 |
| 16. | Maharashtra | 2230.0 |
| 17. | Manipur | 423.8 |
| 18. | Meghalaya | 23.3 |
| 19. | Mizoram | 31.9 |
| 20. | Nagaland | 31.4 |
| 21. | Orissa | 749.3 |
| 22. | Punjab | 242.2 |
| 23. | Rajasthan | 691.5 |
| 24. | Sikkim* |  |
| 25. | Tamilnadu | 3453.3 |
| 26. | Tripura | 202.4 |
| 27. | Uttarakhand | 429.8 |
| 28. | Uttar Pradesh | 1858.1 |
| 29. | West Bengal | 4649.0 |
| 30. | A\&N Islands | 23.3 |
| 31. | Chandigarh | 23.6 |
| 32. | Dadra \& Nagar Haveli | 6.1 |
| 33. | Daman \& Diu | 5.2 |
| 34. | Lakshadweep | 11.9 |
| 35. | Puducherry | 207.9 |
|  | Total | 29174.8 |

* No Employment Exchange is functioning the State


## Statement II

## Statement showing Physical achievements made under various <br> employment generation schemes

| Sl. | Name of Schemes | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
| :---: | :---: | :---: | :---: | :---: | :---: |
| No. |  |  |  |  |  |
| 1. | Prime Minister's Employment | 2.55 | 4.20 | 4.82 | 3.57 |
|  | Generation Programme |  |  |  | (upto |
|  | (PMEGP)* |  |  |  | 29.02.12) |
|  | Estimated Employment |  |  |  |  |
|  | Generated (in lakh persons) |  |  |  |  |
| 2. | Swaranjayanti Gram | 18.62 | 20.85 | 21.10 | 11.63 |
|  | Swarozgar Yojana (SGSY) \$ |  |  |  | (upto |
|  | Total Swarozgaries |  |  |  | Jan. 12) |
|  | Assisted (in lakh) |  |  |  |  |
| 3. | Mahatma Gandhi | 216.32 | 283.59 | 256.64 | 140.19 |
|  | National Rural |  |  |  | (upto |
|  | Employment Guarantee Act |  |  |  | 16.02.12) |
|  | (MGNREGA) |  |  |  |  |
|  | Persondays of employment generated (in crore) |  |  |  |  |

4. Swarna Jayanti Shahri

Rozgar Yojana (SJSRY)
(i) No. of Urban poor
1.8
1.5
1.57
0.68
assisted for setting up
individual and Group
Micro Enterprises (in lakh)

| (ii) Number of Beneficiaries | 3.03 | 1.88 | 2.54 | 2.53 |
| :--- | :--- | :---: | :---: | :---: |
| provided skill trainign |  |  |  | (upto |
| (STEP-UP) (in lakh) |  |  |  | Dec., 11) |

\$ Swaranjayanti Gram Swarozgar Yojana (SGSY) has been restructured as the National rural Livelihood Mission (NRLM)

## Statement III

Physical and Financial Targets and Achievements of Schemes run by Directorate General of Employment \& Training, Ministry of Labour \& Employment


## National Policy on Skill Development

885. SHRI R.C. SINGH :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) what efforts the Ministry is making to achieve the target of 50 crore skill development people by 2020 as envisaged in the National Policy on Skill Development;
(b) whether any consultations in this regard have been held with States, industry and other stakeholders; and
(c) if so, the outcome of the same?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) National Policy on Skill Development (NPSD) approved by the Governent has set a target of skilling 500 million persons by the year 2022. The policy has allocated targets for different Ministeries/Departments. The details are given in Statement (see below). Ministry of Labour and Employment has been mandated to train 100 million and the same is planned to be achieved as follows :

## Name of the Scheme/Target

i. Craftsmen Training Scheme (CTS) - 29.4 million
ii. Skill Development Centres (SDC) - 57.2 million
iii. Apprenticeship Training Scheme (ATS)

- $\quad 5.4$ million
iv. Skill Development Initiative (SDI) through MES
- $\quad 11.0$ million
v. DGE\&T field institutes
- $\quad 0.5$ million

Total

- 103.5 million

The road map for achieving the target of 100 million is as under :

1. The seating capacity of Government and Private ITIs will be increased at the rate of $8 \%$ annually by opening new ITIs and running second and third shifts.
2. 1500 new ITIs under PPP mode are proposed to be opened in XII Plan period.
3. The seating capacity under ATS is planned to be increased at the rate of 5\% annually by increasing the coverage of industries.
4. 5000 Skill Development Centres (SDCs) are proposed to be set up in XII Plan (2012-2017) period in PPP mode. Thereafter, another 5000 SDCs will be set up.
5. Existing capacity of DGE\&T institutes would be increased at the rate of 5\% annually.
6. 1 million persons will be trained and tested every year under SDI scheme.
(b) and (c) The strategy has been worked out in close consultation with State Governments, industry, trade unions and other Stakeholders. Recently on 27th February, 2012a "National Level Consultation" to finalize the road-map for skilling 100 million persons by 2022 by Ministry of Labour and Employment was held. The
meeting was attended by representatives from States, Union Territories, employees' organizations, industry and other stakeholders.

Statement
Details of Allocated Targets for Different Ministries/Departments

| Sl.No. | Ministry/Department /Organization | Present number <br> of institutions | Present raining capacity per annum (in lakh) | Projected number of trained persons by 2022 (in lakh) |
| :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 |
| 1. | National Skill <br> Development Corporation | - | - | 1500 |
| 2. | Labour \& Employment | 33,000 | 12.00 | 1000 |
| 3. | Tourism | 38 | 0.17 | 50 |
| 4. | Textiles | 277 | 0.15 | 100 |
| 5. | Transport | 1 | 0.02 | 300 |
| 6. | Tribal Affairs | 63 | 0.06 |  |
| 7. | Rural Development (RUDSETI) and IL \& FS | 156 | 5.48 | 200 |
| 8. | Women \& Child Welfare | 68 | 17.50 | 100 |
| 9. | Agriculture | 72 | 19.81 | 200 |
| 10. | HRD Higher Education | 10,000 (Voc. schls) | 19.60 | 500 |
|  | HRD Vocational Education | (Engg. Coll. 2297 <br> Polytechnics 1675) | 14.00 |  |
| 11. | Dept. of Heavy Industry | * | * | 100 |
| 12. | Urban Development | 34 | 0.013 | 150 |
| 13. | Department of <br> Information Technology | $\begin{gathered} 1000 \text { (Affiliated } \\ \text { centres) + } \\ 7 \text { CDAC } \end{gathered}$ | 1.37 | 100 |
| 14. | Food Processing <br> Industries | 34 | 0.10 | 50 |


| 1 | 2 | 3 | 4 | 5 |
| :---: | :---: | :---: | :---: | :---: |
| 15. | Construction Industry | 147 | 4.64 | 200 |
|  | Development Council (under Planning Commission) |  |  |  |
| 16. | Health \& Family Welfare | 3802 | 1.35 | 100 |
| 17. | Micro Small Medium | 356 | 2.92 | 150 |
|  | Enterprise |  |  |  |
| 18. | Social Justice \& | Through NGOs \& |  | 50 |
|  | Empowerment | others |  |  |
| 19. | Overseas Indian Affairs | In partnership with | 0.13 | 50 |
|  |  | MSME/State |  |  |
|  | Gov | vernment/CII/NGO |  |  |
| 20. | Finance-Insurance/Banking | * |  | 100 |
| 21. | Consumer Affairs | * |  | 100 |
| 22. | Chemicals \& Fertilizers | 6 | 0.19 | 50 |
| 23. | Others (Power, Petroleum etc.) | ) NA |  | 150 |
|  | Total |  | 99.503 | 5300 |

*At present these Ministries are not directly involved in pre-employment training activities.

## Proposals Received from M.P. Under NCLP

$\dagger$ 886. SHRIMATI MAYA SINGH :
Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) the number of proposals related to National Child Labour Projects (NCLP) of Government to Madhya Pradesh have been received by the Ministry, till date, since 2006 and the status thereof;
(b) the reasons for the pendency of the proposals received from the Government of Madhya Pradesh
(c) whether any time limit has been set for the disposal of proposals; and
(d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) Under the National Child Labour Project Scheme, a detailed survey report containing the name of child, father's name, age
and occupations/process from where the child would be withdrawn, etc., conducted by the District Administration duly recommended by the respective State Government is required for considering the feasibility for approval of the proposal. No such specific detailed proposal for rehabilitation of child labour has been received from the Madhya Pradesh Government.
(c) and (d) Planning Commission has given approval for implementation of the Scheme in 271 districts which have already been covered. Expansion of the NCLP Scheme to other districts is subject to the necessary approal of the Planning Commission.

## Implementation of Unorganized Sector Workers' Social Security Act, 2008

## 887. DR. BHAL CHANDRA MUNGEKAR :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) what is the status of the implementation of the Unorganized Sector Workers' Social Security Act, 2008 in terms of coverage of the sections of workers and number of workers;
(b) the State-wise details thereof; and
(c) what are the difficulties in implementing the Act?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) to (c) Recognizing the need to provide social security to unorganised workers, the Government has enacted the Unorganised Workers' Social Security Act 2008. The Act provides for constitution of National Social Security Board at the Central level which shall recommend formulation of social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. As a follow up to the implementation of the Act, the National Social Security Board was set up on 18.08.2009, and it has since held five meetings recommending extension of coverage of social security schemes viz. Janshree Bima Yojana, Rashtriya Swasthya Bima Yojana, Old Age Pension to certain category of unorganized workers.

The Rashtriya Swasthya Bima Yojana (RSBY) was launched on 01.10.2007 to provide smart card based cashless health insurance cover of Rs. 30000 to BPL families (a unit of five) in the unorganized sector. More than 2.79 crore BPL families have been covered as on 29.02.2012.

The Government has launched the Aam Admi Bima Yojana (AABY) to provide insurance against death and disability to landless rural households. More than 1.98 crore lives have been covered under AABY as on 29.02.2012.

Indira Gandhi National Old Age Pension Scheme (IGNOAPS) was expanded by revising the eligibility criteria. The persons living below poverty line and above the age of 60 years are eligible for old age pension of Rs. 200 per month. For persons above the age of 80 years, the amount of pension has been raised to Rs. 500 per month. More than 1.90 crore beneficiaries have been covered under IGNOAPS as on 29.02.2012.

Similar Social Security Board shall be constituted at the State Level also. As per available information, States of Karnataka, West Bengal, Chhattisgarh and Assam have constituted State Social Security Board and framed Rules under the Unorganised Workers' Social Security Act, 2008. State of Gujarat, Orissa, Kerala and Tripura have framed rules only.

State of Tamilnadu has, however, informed that there is no requirement of constitution of State Social Security Board in the State as it is already implementing various welfare schemes for unorganized workers.

## Amending Minimum Wages Act, 1948 for MNREGA

888. SHRI A. ELAVARASAN :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether the Minimum Wages Act, 1948 is to be amended to empower Government to fix a lower figure for payment to those employed under Mahatama Gandhi National Rural Employment Guarantee Scheme (MNREGS);
(b) if so, the details thereof;
(c) whether the decision comes in the wake of the Karnataka High Court verdict; and
(d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN
KHARGE) : (a) No, Sir. At present, there is no such proposal.
(b) to (d) Not applicable.

## Vocational Training Programme for Women

## 889. SHRI M.V. MYSURA REDDY :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) the details of vocational training programme being run for women;
(b) the details of ITIs in Andhra Pradesh through which women are given training and the number of beneficiaries;
(c) the details of trades in which women are given training;
(d) whether there are any plans to introduce new trades;
(e) if so, the details thereof; and
(f) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN
KHARGE) : (a) Vocational Training for women under the Ministry of Labour \& Employment is provided through a network of 11 institutes. One National Vocational Training Institute (NVTI) at NOIDA and ten Regional Vocational Training Institutes (RVTIs) at Mumbai, Bangalore, Thiruvananthapuram, Kolkata, Tura, Panipat, Allahabad, Indore, Vadodara and Jaipur. These are functioning directly under the control of Central Government. Around 9000 women are being trained every year in longterm and short-term courses.

Under the State Sector, vocational training to women is provided through 1409 Industrial Training Institutes (ITIs) for women/women wings with about 74,124 training seats.
(b) There are 23 Governments ITIs running 13 trades with a seating capacity of 3220 in Andhra Pradesh. List of ITIs with trades and seating capacity is given in the Statement. (see below)
(c) Trades in which training is given are Draftsman Civil (D'M Civil), Dress Making, Cutting \& Sewing, Electronics, Stenography, Computer Operator \& Programming Assistant (COPA), Radio and Television (R\&TV), Draftsman Mechanical (D'M Mech.), Electrician Instrument Mechanic (Instrument Mech), Refrigeration \& Air Conditioning (R\&AC), Book Binding \& Desk Top Publishing Operator (DTPO).
(d) to (f) It is a continuous process. New trades are introduced based on demand. New courses under Modular Employable Skills are being run for imparting training in Garment Making, Computers, Fashion Designing, Hospitality, Weaving, Toy Making, Soft Skills and Indian Sweets Snacks and Food, etc. to supplement the efforts of long term training under Craftsman Training Scheme.
Statement

| Sl. Name of the <br> No. Training Institute | $\begin{gathered} \hline \text { D'M } \\ \text { Civil } \end{gathered}$ | Dress <br> Making | Cutting <br> \& Sewing | Electro- <br> nics | Stenography | COPA | R\&TV | $\begin{gathered} \text { D'M } \\ \text { Mech } \end{gathered}$ | Electri- <br> cian | Instrument <br> Mech | R\&AC | Book <br> Binding | DTPO | Total |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1. ITI (G), Etcherla |  |  | 20 | 20 | 40 | 20 |  |  |  |  |  | 100 |  |  |
| 2. ITI (G), Vizianagarama | 20 | 20 |  | 20 | 20 | 40 |  |  |  | 20 |  |  |  | 140 |
| 3. ITI (G), Visakhapatnam | 20 | 20 |  | 20 | 20 | 40 |  |  |  |  |  |  |  | 120 |
| 4. ITI (G), Rajahmundry | 20 |  |  | 20 | 20 | 40 |  |  |  |  | 40 |  |  | 140 |
| 5. ITI (G), Bhimavaram |  |  |  | 40 | 20 | 40 |  |  |  | 40 |  |  | 140 |  |
| 6. ITI (G), Gudivada |  | 20 |  | 20 | 20 | 40 |  | 20 |  |  |  |  |  | 120 |
| 7. ITI (G), Nellore |  | 20 |  | 20 | 20 | 40 |  |  |  | 20 |  |  |  | 120 |
| 8. ITI (G), Chittedu | 20 |  |  | 40 | 20 | 20 |  |  |  |  |  |  |  | 100 |
| 9. ITI (G), Ongole | 20 |  |  | 20 | 20 | 40 |  |  |  |  |  |  |  | 100 |
| 10. ITI (G), Ananthapur | 20 |  |  | 20 | 20 |  |  |  |  | 40 |  |  |  | 100 |
| 11. ITI (G), Karvetinagarama |  | 20 |  | 40 | 20 | 40 |  |  |  |  |  |  |  | 120 |
| 12. ITI (G), Kadapa | 20 | 20 |  | 40 | 40 | 40 |  |  | 20 |  |  | 40 | 20 | 240 |
| 13. ITI (G), Kurnool |  |  |  | 40 | 20 | 40 |  |  | 20 |  |  |  | 120 |  |
| 14. ITI (G), Khammam | 20 | 20 |  | 20 | 20 | 40 |  |  |  |  |  |  | 120 |  |
| 15. ITI (G), Karimnagar |  | 40 |  | 20 | 20 | 60 |  | 20 |  |  |  |  |  | 160 |
| 16. ITI (G), Adilabad | 20 | 20 |  | 20 | 40 | 60 |  |  |  |  |  |  |  | 160 |
| 17. ITI (G), Nizamabad |  | 20 |  | 20 | 20 | 40 |  |  |  |  | 20 | 120 |  |  |
| 18. ITI (G), Warangal |  |  |  | 20 | 40 |  |  |  |  | 20 | 40 |  |  | 120 |
| 19. ITI (G), Nalgonda | 20 | 20 |  | 20 | 20 | 40 |  |  |  | 40 |  |  |  | 160 |
| 20. ITI (G), Mahaboobnagar | 20 | 40 |  | 40 | 40 | 40 | 40 |  | 20 | 20 |  | 20 | 300 |  |
| 21. ITI (G), Kalwakurthy |  | 20 |  | 40 | 20 | 40 |  |  |  |  |  |  |  | 120 |
| 22. ITI/DLTC (G), Mallepally | 60 |  | 20 |  | 20 | 40 | 20 |  |  | 40 | 20 |  | 220 |  |
| 23. ITI (G), Q.Q. Hyderdabad |  | 20 |  | 20 | 20 |  | 20 |  |  |  |  |  |  | 80 |
| Trade Total | 280 | 320 | 20 | 580 | 540 | 820 | 80 | 60 | 40 | 220 | 140 | 80 | 40 | 3220 |

## Rehabilitation of Child Labourers

## 890. SHRIMATI NAZNIN FARUQUE :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) the State-wise details of child labourers at present in the country;
(b) the details of schemes being implemented for the child labourers liberation and rehabilitation; and
(c) the details of child labourers freed and rehabilitated by Government during the last three years?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) As per 2001 census, the total number of working children between the age group 5-14 years in the country was 1.26 crore. However, as per NSSO survey 2009-10, the working children are estimated at 49.84 lakh which shows declining trend. The State-wise information is given in Statement (See below).
(b) and (c) The Government is implementing National Child Labour Project (NCLP) Scheme in 266 districts of the country for rehabilitation of children rescued/ withdrawn from work. Under the Project, children withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before mainstreaming them into formal education system. As per the available information, 3,76,945 children have been rehabilitated during last three years and current year (upto June, 11) through NCLP Scheme.

## Statement

Data on Child Labour based on Employment Unemployment Survey during NSS 66th Round (2009-10)

| Sr.. <br> No. | Major State all India | Age Group 5-14 |  |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: |
|  |  | Rural |  | Urban |  |
|  |  | Male | Female | Male | Female |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 88156 | 110191 | 20767 | 15548 |
| 2. | Assam | 144655 | 31909 | 11833 | 757 |
| 3. | Bihar | 224292 | 38665 | 11017 | 2548 |
| 4. | Chhattisgarh | 3669 | 7321 | 636 | 0 |
| 5. | Delhi | - | - | 18576 | 0 |


| 1 | 2 | 3 | 4 | 5 | 6 |
| :--- | :--- | ---: | ---: | ---: | ---: |
| 6. | Gujarat | 150487 | 207973 | 15945 | 16282 |
| 7. | Haryana | 22664 | 17471 | 28073 | 3988 |
| 8. | Himachal Pradesh | 2300 | 2942 | 2156 | 0 |
| 9. | Jammu \& Kashmir | 11274 | 16872 | 1139 | 0 |
| 10. | Jharkhand | 63684 | 14661 | 4123 | 0 |
| 11. | Karnataka | 89796 | 113429 | 20793 | 2479 |
| 12. | Kerala | 1182 | 0 | 0 | 1583 |
| 13. | Madhya Pradesh | 91454 | 32812 | 57688 | 9063 |
| 14. | Maharashtra | 66370 | 12796 | 54230 | 12077 |
| 15. | Orissa | 54390 | 38288 | 36522 | 5363 |
| 16. | Punjab | 16802 | 6433 | 15664 | 9937 |
| 17. | Rajasthan | 93055 | 261871 | 43184 | 7826 |
| 18. | Tamil Nadu | 0 | 13880 | 3471 | 0 |
| 19. | Uttarakhand | 14810 | 7239 | 3219 | 2103 |
| 20. | Uttar Pradesh | 1012294 | 546320 | 147820 | 68899 |
| 21. | West Bengal | 357265 | 134657 | 31946 | 27716 |
|  | All InDiA | 2511101 | 1727271 | 546897 | 198602 |

## Schemes for Rehabilitation of Child Labour

## 891. SHRI N. BALAGANGA :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) the details of schemes or programmes of Government for assisting in rehabilitation of child labour;
(b) whether Government proposes to rehabilitate children who are rescued as per the Anti-Labour Act who do not have any parental support;
(c) if so, the details thereof;
(d) whether financial assistance is being given to special schools run by the NGOs for their rehabilittion; and
(e) if so, the details of NGOs and the funds allocated for this purpose during the last three years, year-wise and NGO-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) The Government is implementing two Schemes for rehabilitation of child labour i.e. (a) National Child Labour Project (NCLP) Scheme, which is 100\% Central Sector Scheme is being implemented through District Project Societies headed by Deputy Commissioner/District Magistrate. (b) Grant in Aid (GIA) Scheme under which funds to the extent of $75 \%$ of the project cost are released directly to NGOs for elimination of the child labour in the districts which are not covered under the National Child Labour Project.
(b) and (c) Under National Child Labour Project (NCLP) Scheme and Grant in Aid Scheme (GIA) of Ministry of Labour \& Employment, the children withdrawn from work are enrolled in the special schools, where they are provided with bridging education, vocational training, stipend, health care, nutrition, etc. The children who do not have parental support are being taken care of under Integrated Child Protection Scheme (ICPS) of Ministry of Women \& Child Development. As per the available information 3,76,945 children have been rehabilitated during last three years and current year (upto June, 2011) through NCLP Scheme and 94,310 children have been benefited through ICPS Scheme during 2010-11.
(d) and (e) Under Grant in Aid Scheme, funds to the extent of 75\% of the project cost are released directly to the NGOs for elimination of the child labour in the district which are not covered under the National Child Labour Project. The details of NGOs and the funds allocated to them during the last three years is given in Statement.

## Statement

Grants Released to NGOs in 2008-09, 2009-10 and 2010-11
I. Grant Released to NGO in 2008-2009

| Sl.No. | Name of NGOs | Amount of Grant Released <br> (in Rs.) |
| :--- | :--- | :---: |
| 1 | 2 | 3 |
| 1. | Gyan Niketan, Sahibganj, Jharkhand | 120770 |
| 2. | National Development Institute, J\&K | 457650 |
| 3. | Mahila Samaj Shiksha Samiti, Dist. Datiya, MP | 152000 |
| 4. | Ravindra Bhardwaj Samaj Kalyan Sansthan <br> Sheopur, MP | 228725 |
| 5. | Gayanpath ShikshaEvam Samaj Kalyan Samiti, Bhopal, MP | 50850 |
| 6. | Sonali Shikshan Sanstha Nagpur | 75570 |

1 2 3
7. Association of People Action \& Rural Dev. Imphal, 330503 Manipur
8. Rural Voluntary Org. Pastoi Part-II Imphal (W), 380625 Manipur
9. People Development Society (PDS), Thouble, 139837 Manipur
10. Society of Rural Development (SORDEV), Manipur 279675
11. Dzevi Society Kohima, Nagaland 381375
12. Alongmen Multipurpose Co-Op Society Ltd. 211374
13. Multi Vision Foundation, Narela, Delhi 228825
14. All India Konark Educ \& Welfare Society, Delhi 305100
15. Council for Awareness \& Rural 317781

Development (CARD), Orissa
16. Saradhanjili Bhubneshwar, Orissa 113738
17. Jan Kalyan Seva Sansthan, Kendrapara 228825
18. Gandhian Instt. of Technical Advancement, Orissa 228825
19. Harijan Adovasi Mangal Samithi, Nayagarh, Orisss 470357
20. Darshan Shiksha Samiti, Kota Raj 225164
21. Shivam Shikshan Samiti, Karol, Raj 328625
22. Mahila Yuva Vikash Foundation, Karoli, Raj 114413
23. Dayanand Saraswati Shiksha Samiti, Baran, Raj. 228825
24. Jan Hitkari Sansthan Khushinagar, UP 114560
25. Jagriti Foundation, Sant Kabir Nagar, UP 381375
26. Hitesh Grammuddyog Sdewa Sansthan, 302400 Farukhabad, UP
27. Dam Dam Park Unnayani Sanabhay, Kolka, WB 26318
28. Vaishali jan-Jagran Samiti, Hajipur, Bihar 228825
29. Jan Hitkari Sansthan Kushinagar, UP 228825
30. Gram Samgra Vikas Parishad Dhanbad 572061

| 1 | 2 | 3 |
| :--- | :--- | :---: |
| 31. | Azad Navyuvak Mandal Samiti, Dausa, Raj | 343238 |
| 32. | Manav Sewa Sansthan Jaipur, Raj. | 343238 |
| 33. | Sarjubai Goswami Gwalior, MP | 457650 |
|  | Grand Total | 8597922 |
| II. Grant Released to NGOs in 2009-2010 |  |  |


| Sl.No. | Name of NGOs Amount | of Grant Released (in Rs.) |
| :---: | :---: | :---: |
| 1 | 2 | 3 |
| 1. | National Development Institute, 146, Vidhata Nagar, Bhatinda Rd., Nerwal, Jammu | 457,650 |
| 2. | Gramin Vikas Sansodhan Va Parshikshan Sansthan, 6, Subham Apartment, Nagapur | 355,444 |
| 3. | Samajik Bahuddeshiya Sanstha, Near Kamal Talkies, Nagpur - 440017 | 495,787 |
| 4. | Socio Oriental Fast Industrial Association (Sofia) Phouden, Distt Thoubal, Manipur - 795138 | 608,382 |
| 5. | All Manipur Women's Voluntary Service, Sagalband, N.M. Lane, Imphal (West), Manipur-1 | 572,062 |
| 6. | Rural Education and Sports Development Assnn. (RESDA), Wangbal-1, Distt. Thoubal, Manipur | 640,764 |
| 7. | Urban Welfare Assocation, Near MM Gas Godown, Imphal (West), Manipur | 76,275 |
| 8. | Hangul United Dev. Association (HUDA), Mayang Imphal Manipur | 406,800 |
| 9. | Urban \& Rural Dev. Agency (URDA) Imphal, Manipur | 648,336 |
| 10. | Ravindra Smriti Samaj Kalyan Avem Sodh Sanstha, S-14, Mandi Campus, Bijaypur, Distt. Sheopur | 457,650 |
| 11. | Mahila Samaj Shiksha Samiti Thatipur, Distt. Gwalior | 152,550 |


| 1 | 2 | 3 |
| :---: | :---: | :---: |
| 12. | Alongmen Multipurpose Co-op. Society, Alongmen Ward, Mokochung, Nagaland | 62,829 |
| 13. | Anchalika Yuba Parishad, Laxminarayan hat, P.O. Shankeshwar, Distt. Jagatsingpur, Orissa | 152,550 |
| 14. | Narayani Mahila Mandal, At- Padanpur, P.O. Bhimpur, Via - Jatna, Distt. Khurda-752050 | 241,538 |
| 15. | Institute for Communication \& Developm. Action (ICDA) At-Naripur, Distt. Bhadrak-756100 | 304,600 |
| 16. | Assocition for voluntary action (AVA) Distt. Orissa | 378,325 |
| 17. | Association for health education \& development (AHEAD) pleet 216 areelarn Bhubneshwar 751020 | 432,225 |
| 18. | Natural Rural Development Corporation (NRDC) <br> Nidadri Bhubneshwar, Orissa | 457,649 |
| 19. | M.M. Malviya Vikland Sewa Sansthan, U.P. | 189,902 |
| 20. | Karma Bal Vidhya Niketan Samiti, 2F-43, Mahavir Nagr Ext., Kota, Rajasthan | 25,425 |
| 21. | Academy of Education Society, Nagarpalika Colony, Near Cloth Mata Mandir, Distt. Baran | 302,700 |
| 22. | Hitesh Gramuddyog Sewa Sansthan, 1/35, Bajaria Aligang, Fatehgarh, Distt. Farukhabad | 304,791 |
| 23. | Jagriti Foundation, Banjaria Rod, Khalilabad, Distt. Sant Kabir Nagar (UP) | 305,100 |
| 24. | Harijan Avem Nirbal Shiksha Vikas Samiti, 18/32, Judge Colony, Allahabd | 228,825 |
| 25. | Sardar Hameedi Taleemi wa Samaji Mission, 196, Chilla, Amroha, J.P. Nagar, U.P. | 291,809 |
| 26. | Shanti Mahila Evam Bal Vikas Parishad, Vill. Nagwal, Distt. Balia, U.P. | 686,475 |
| 27. | Nawada gramudhyog Vikas Samiji J.P. Nagar, UP | 127,950 |
| 28. | Manav Samajothan Sewa Sansthan, Ambedkar Nagar, UP | 228,825 |


| 1 | 2 | 3 |
| :--- | :--- | :---: |
| 29. | Project SAWARAJAAYA, Ganesh Ghat, Cuttak, <br> Orissa | 330,507 |
| 30. | Dayanand Saraswati Shiksha Samiti, Siswali, Distt. <br> Baran, Raj. | 76,275 |
|  | Grand Total | $10,000,000$ |

III. Grant Released to NGOs in 2010-11

| Sl.No. | Name of NGOs | Amount of Grant Released <br> (in Rs.) |
| :--- | :--- | :---: |
| 1 | 2 | 3 |
| 1. | Sardar Hameedi Taleemi, Amroha U.P. | 305,100 |
| 2. | NISSA, Kendrapara, Orissa | 381,375 |
| 3. | Vaishali Jan Jagran Samiti, Hajipur, Bihar | 50,100 |
| 4. | Samaj Kalyan Shikshan Sanstha, Basti, UP | 114,413 |
| 5. | Instt. for Natl. Dev. on Integral Assistance, Orissa | 165,262 |
| 6. | Adarsha Shikshya Kendra, Khurda, Orissa | 347,792 |
| 7. | Ganpat Rao Nimbalkar S. Mukti Ashram, Latur, Mah. | 293,100 |
| 8. | Vaishali Jan Jagran Samiti, Hajipur, Bihar | 322,900 |
| 9. | NRDC, Bhubaneswar, Orissa | 485,789 |
| 10. | RESDA, Manipur | 762,750 |
| 11. | SOFIA, Thobal, Manipur | 764,568 |
| 12. | Brightways, Bishnupur, Manipur | $1,029,712$ |
| 13. | ORSSA, Nayagarh, Manipur | 686,475 |
| 14. | Adarsha Sikshya Kendra, Distt. Khurds, Orissa | 338,683 |
| 15. | Bahujan Hitaya Bahujan Mandel Latur Maha | 686,475 |
| 16. | Terakhong Mning Mahila Mandal Manipur | 850,000 |
| 17. | CRUS Thoubal Manipur | 686,475 |
| 18. | SORDEV Thoubal Manipur | 203,401 |
|  |  |  |


| 1 | 2 | 3 |
| :--- | :--- | :---: |
| 19. | NISSA Kendrapara Orissa | 305,100 |
| 20. | National Dev. Institute Jammu J\&K | 114,412 |
|  | Total Released in 2010-11 | $8,893,882$ |

## Increase in Child Labour Despite Ban on it

892. DR. T. SUBBARAMI REDDY :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether child labour is increasing inspite of ban on it;
(b) if so, the details thereof and the number of child labourers in the country;
(c) the measures taken by Government to eradicate child labour system completely from the country;
(d) whether any convictions have taken place during the last three years on charges of engaging child labour; and
(e) if so, the State-wise details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) As per 2001 census, the total number of working children between the age group 5-14 years in the country was 1.26 crore. However, as per NSSO survey 2009-10, the working children are estimated at 49.84 lakh which shows declining trend.
(c) Child Labour is a complex socio-economic problem, which needs sustained efforts over a long period of time. Considering the nature and magnitude of the problem, Government is following a sequential approach of first covering children working in hazardous occupations/processes. Under the Child Labour Policy, Government of India follows a multi-pronged approach with the following three major elements :
(i) legal action plan.
(ii) focus on general development programmes for the benefit of the families of Child Labour; and
(iii) project-based action in areas of high concentration of Child labour.

The above measures have yielded positive results in process of eradication of child labour.
(d) and (e) Central/State Governments are the appropriate authorities for enforcement of the provisions of the Child Labour (Prohibition \& Regulation) Act for
the areas falling under their jurisdiction. As per information available, details of convictions made during last three years, state-wise is given in Statement.

## Statement

Details of the Conviction made State-wise during the last three Years

| State | No. of Convictions |  |  |
| :---: | :---: | :---: | :---: |
|  | 2008 | 2009 | 2010 |
| 1 | 2 | 3 | 4 |
| Admn \& Nico I. UT | Nil | Nil | Nil |
| Andhra Pradesh | 5 | 23 | 22 |
| Arunachal Pradesh | Nil | Nil | Nil |
| Assam | 2 | NA | 1 |
| Bihar | 45 from 2007-2011 |  |  |
| Chandigarh U.T. | Nil | Nil | 6 |
| Dadra \& Nagar H. U.T. | Nil | Nil | Nil |
| Daman \& Diu U.T. | Nil | Nil | Nil |
| Delhi | 14 | 4 | NA |
| Gujarat | 17 | 16 | 23 |
| Haryana | 43 | 33 | 81 |
| Himachal Pradesh | Nil | Nil | Nil |
| Jammu \& Kashmir | 25 | 62 | 19 |
| Jharkhand | 1 | 5 | 3 |
| Karnataka | 89 | 311 | 12 |
| Kerala | 4 | Nil | Nil |
| Lakshadweep U.T. | Nil | Nil | Nil |
| Madhya Pradesh | 68 | 447 | 324 |
| Maharashtra | 4 | 10 | 1 |
| Manipur | Nil | Nil | Nil |
| Meghalaya | Nil | Nil | Nil |
| Mizoram | Nil | Nil | Nil |


| 1 | 2 | 3 | 4 |
| :--- | :---: | :---: | :---: |
| Nagaland | Nil | Nil | Nil |
| Orissa | 7 | Nil | 1 |
| Pondicherry U.T. | Nil | Nil | Nil |
| Punjab | 100 | 29 | 251 |
| Rajasthan | 2 | 15 | 5 |
| Sikkim | Nil | Nil | Nil |
| Tamil Nadu | 295 | 178 | 56 |
| Tripura | Nil | Nil | Nil |
| Uttar Pradesh | 99 | 198 | 444 |
| Uttarakhand | Nil | Nil | Nil |
| West Bengal |  | Nil |  |

## SC/ST Beneficiaries Enrolled with ESIC

## 893. SHRI AMBETH RAJAN

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) the State-wise details of beneficiaries belonging to SC and ST categories, who have been enrolled with Employee State Insurance Corporation (ESIC) during the last three years?

## THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN

KHARGE) : (a) The employees covered/coverable under Employees' State Insurance Act, 1948 are not required to mention his/her category while submitting their Declaration Form for coverage to Employees State Insurance Corporation (ESIC). Therefore, category wise list of beneficiaries is not maintained in ESIC.

## Need to Amend the Existing Labour Laws

894. SHRI A.A. JINNAH

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether Government has any proposal to strengthen or amend the existing labour laws as they are insufficient to maintain growth in the manufacturing sector;
(b) if so, the details thereof and whether rapid growth has created a skill shortage and skill mismatch in the country; and
(c) if so, the details thereof and the steps taken by Government to solve this issue?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) Review/amendment of labour laws is a continuous process in order to bring them in tune with the emerging needs of the economy including to maintain growth in the manufacturing sector.
(b) Recent amendments carried out include those under the Payment of Wages Act, 1936, the Payment of Bonus Act, 1965, the Apprentices Act, 1961, the Payment of Gratuity Act, 1972, the Employees' State Insurance Act, 1948, the Industrial Disputes Act, 1947, the Plantation Labour Act, 1951, the Maternity Benefit Act, 1961 and the Workmen's Compensation Act, 1923. In addition the Government introduced in Parliament the Labour Laws (Exemption from Furnishing Returns and Maintaining of Registers by Certain Establishments) (Amendment) Bill, 2011, the Mines (Amendment) Bill, 2011 and the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) (Amendment) Bill, 2011.

The estimated current capacity for Skill Development in the country is about 5.3 million. The limited capacity is contributing to skill shortage. Further, the change in technology, use of new technologies and shifting of industries from one place to other is also contributing towards skill mismatch.
(c) The National Policy on Skill Development (NSPD) formulated in 2009 has identified a need for considerable expansion and diverse approaches to raise the capacity of the existing system extensively over a limited period and set a target for providing skill training to 500 million persons by the year 2022. The Policy also envisages expansion of coverage of vocations.

The Policy has allocated targets for different Ministries/Departments. The Ministry of Labour \& Employment would train 100 million and the roadmap to achieve the target is through the various skill development scheme viz. opening of second and third shifts in existing and private Industrial Training Institutes (ITIs), setting up of 1500 new Industrial Training Institutes and 5000 Skill Development Centres (SDC) under Public Private Partnership mode, increasing seating capacity under Apprentice Training Scheme, increasing existing capacity of Directorate General of Employment \& Training (DGE\&T) Institutes and training \& testing under Skill Development Initiative etc.

## Embezzlement in EPF Amount

## 895. SHRI SABIR ALI :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether Government has recently unearthed embezzlement to the tune of Rs. 175 crores of Employees Provident Fund (EPF) amount;
(b) whether it is a fact that some employees of the Employees Provident Fund Organisation (EPFO) have been found involved in the embezzlement; and
(c) if so, the details in this regard and the punitive actions which are being taken in the matter?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) No, Sir. However, a substantial evasion of Provident Fund contribution has been detected on 30.06.2010 in respect of M/s. B.L. Kashyap \& Sons, Delhi, a major construction company.
(b) and (c) The Central Bureau of Investigation has started an investigation in the matter and registered a case No. RC No. 2172011A0008 CBI ACU-IV, New Delhi. As per FIR lodged by the Central Bureau of Investigation, nine officials of the Employees' Provident Fund Organisation figure in the case. Further action can be taken only after the investigation is completed by the Central Bureau of Investigation.

## Modification in the National Council for Vocational Training

## †896. SHRI RUDRA NARAYAN PANY :

Will the Minister of LABOUR \& EMPLOYMENT be pleased to state :
(a) whether it is a fact that Government is considering to bring some modifications in the National Council for Vocational Training (NCTV);
(b) if so, the details thereof;
(c) whether Government is aware that great discontent is rooting in the concerned people in view of likely modifications; and
(d) if so, the reaction of Government thereto?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) Government has approved National Policy on Skill Development, a guiding document for Skill Development Programme in the country, in February, 2009. The Policy envisages NCVT to be strengthened and re-engineered with a broader mandate and representation including the current functions and following new functions :
(i) Design, Development and maintenance of National Vocational Qualifications Framework (NVQF).
(ii) Labour market information system and dissemination of information at the national level.

[^25](iii) Monitoring and evaluation on the effectiveness and efficiency of national skill development efforts through appropriate reporting and communication mechanism.

In its $38^{\text {th }}$ meeting, NCVT has approved to make it a statutory professional institution. Accordingly, Directorate General of Employment \& Training (DGE\&T) under Ministry of Labour \& Employment has drafted "NCVT Bill, 2012" to grant statutory autonomous status to NCVT.
(c) and (d) Representations/comments from peoples' representatives, employees' organisations and Central Ministries have been received on the proposed "NCVT Bill, 2012", which are under consideration of the Government.

## Revising Pension Under PF Scheme

†897. SHRI BHAGAT SINGH KOSHYARI :
Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether employees retiring under Provident Fund (PF) scheme are given pension on a fixed rate;
(b) if so, whether Government proposes to revise the pension to employees being given under PF scheme;
(c) if so, the details thereof; and
(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) The rate of pension payable to a pensioner depends on various factors like pensionable service, pensionable salary and age at the time of grant of pension.
(b) to (d) The Pension Implementation Committee, a sub committee of the Central Board of Trustees, Employees' Provident Fund [CBT (EPF)], has recommended that the minimum monthly pension under EPS, 1995 be increased to rs. 1000/- per month as an interim measure. The issue was placed for consideration of the CBT (EPF) in its $198^{\text {th }}$ meeting held on 22.02 .2012 wherein the Board decided to defer the discussion.

## Legislation for an Industrial Relation Commission

898. SHRI RAMA CHANDRA KHUNTIA :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether India has ratified all International Labour Organisation (ILO) core labour standard; and
(b) whether Government has any proposal to bring legislation for an Industrial Relation Commission as it is in Australia and other developed countries?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) Sir, we have ratified 4 ILO core conventions, namely, Forced Labour Convention (No. 29), Abolition of Forced Labour Convention (No. 105), Equal Remuneration Convention (No. 100) and Discrimination (Employment Occupation) Convention (No. 111). We have not ratified 4 ILO Core Conventions C-87 concerning Freedom of Association and Protection of the Right to Organise, C-98 concerning Right to Organise and Collective Bargaining, C-138 concerning Minimum Age and C-182 concerning Worst Forms of Child Labour.
(b) There is no proposal under consideration to bring legislation for an Industrial Relation Commission.

## Pending Industrial Disputes Failure Reports

899. SHRI RAMA CHANDRA KHUNTIA :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) the State-wise total cases of industrial disputes failure reports given and total cases referred to Government for adjudication during last three years;
(b) whether it is a fact that thousands of failure reports are pending with Government for more than two years; and
(c) if so, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) The total number of Failure of Conciliation Reports on various industrial disputes received by the Ministry during the last three years and the number of cases referred for adjudication is indicated as under :

| Year | No. of FOC <br> Reports received | No. of cases <br> referred for adjudication |
| :--- | :---: | :---: |
| 2009 | 1750 | 941 |
| 2010 | 1915 | 965 |
| 2011 | 2004 | 1207 |

State-wise details of the FOCs received and referred for adjudication during 2009, 2010 and 2011 are given in Statement (See below).
(b) No, Sir.
(c) Does not arise.

## Statement

Statewise Details of the FOCs received and referred for adjudication during 2009, 2010 and 2011

| Sl. <br> No. | Name of the State | No. of FOCs Received |  |  | No. of cases referred for adjudication |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  |  | 2009 | 2010 | 2011 | 2009 | 2010 | 2011 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 55 | 96 | 143 | 40 | 29 | 65 |
| 2. | Assam | 7 | 12 | 39 | 2 | 7 | 13 |
| 3. | Andaman \& Nicobar | 3 | 2 | 1 | 3 | 1 | 1 |
| 4. | Bihar | 47 | 16 | 50 | 14 | 9 | 17 |
| 5. | Chandigarh | 131 | 34 | 27 | 57 | 18 | 12 |
| 6. | Chhattisgarh | 12 | 12 | 26 | 3 | 6 | 12 |
| 7. | Delhi | 75 | 141 | 151 | 55 | 66 | 130 |
| 8. | Goa | 39 | 30 | 32 | 14 | 3 | 14 |
| 9. | Gujarat | 119 | 135 | 137 | 67 | 71 | 100 |
| 10. | Haryana | 172 | 70 | 110 | 10 | 23 | 103 |
| 11. | Himachal Pradesh | 0 | 3 | 4 | 0 | 3 | 3 |
| 12. | Jharkhand | 129 | 137 | 184 | 87 | 70 | 63 |
| 13. | Jammu \& Kashmir | 36 | 105 | 7 | 2 | 25 | 5 |
| 14. | Karnataka | 59 | 67 | 53 | 43 | 45 | 32 |
| 15. | Kerala | 42 | 39 | 28 | 27 | 28 | 21 |
| 16. | Madhya Pradesh | 112 | 93 | 148 | 73 | 47 | 92 |
| 17. | Maharashtra | 144 | 131 | 172 | 111 | 78 | 104 |
| 18. | Orissa | 33 | 61 | 100 | 21 | 35 | 66 |
| 19. | Punjab | 28 | 156 | 16 | 17 | 103 | 11 |
| 20. | Rajasthan | 120 | 140 | 116 | 48 | 43 | 68 |
| 21. | Tamil Nadu | 89 | 113 | 95 | 67 | 55 | 60 |
| 22. | Uttar Pradesh | 172 | 229 | 193 | 126 | 160 | 126 |
| 23. | Uttarakhand | 55 | 43 | 79 | 9 | 22 | 62 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| :--- | ---: | ---: | ---: | ---: | ---: | ---: | ---: |
| 24. | West Bengal | 71 | 50 | 92 | 45 | 18 | 27 |
| 25. | Port Blair | 0 | 0 | 1 | 0 | 0 | 0 |
|  | Total | 1750 | 1915 | 2004 | 941 | 965 | 1207 |

## Abolition of Child Labour

## 900. SHRI S. THANGAVELU :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether the National Advisory Council has recommended abolition of child labour in hazardous or non hazardous jobs under the age 14 and its regulation between the age of 15 and 18;
(b) if so, the details thereof;
(c) whether in view of the Right to Education law in place, the demand for complete abolition of child labour has great importance; and
(d) if so, the steps taken by Government on this issue?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) to (c) Yes, Sir. The National Advisory Council has recommended abolition of child labour under the age 14. These recommendations are in the backdrop of the Right to Education Act which provides for free and compulsory education for children up to 14 years.
(d) Certain amendments to Child Labour (Prohibition \& Regulation) Act are under consideration of the Government.

## Casual Workers in Ministries

## 901. SHRI NAND KUMAR SAI :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :
(a) whether a large number of casual workers are engaged in various Government Ministries and Departments;
(b) if so, the details in this regard;
(c) whether Government has in the recent past issued any guidelines to regulate their issues;
(d) if so, the details in this regard; and
(e) the number of casual workers engaged in various Government Ministries/ Departments likely to be benefited on implementation of said guidelines?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) The casual workers are engaged by various Ministries/ Departments and their Attached \& Subordinate Offices for work of casual or seasonal or intermittent nature. No centralized data regarding their engagement is maintained.
(c) to (e) No such guidelines have been issued by the Government.

## Textile Training Centres

902. SHRI NATUJI HALAJI THAKOR :

SHRI KANJIBHAI PATEL :
Will the Minister of TEXTILES be pleased to state :
(a) the State/UT-wise detail of Textiles Training Centres functioning in the country at present;
(b) whether Government proposes to open more such centres in the country;
(c) if so, whether proposals in this regard have been received from some State Governments and Union Territories Administration;
(d) if so, the State/UT-wise details thereof; and
(e) the State/UT-wise financial and other assistance provided to such centres during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) There are 44 Powerloom Service Centres (PSCs) and 25 Weavers' Service Centres (WSCs) in the country. The detailed State/UT wise list is given in Statement I (see below).
(b) Yes, Sir.
(c) and (d) A proposal from State Government of Manipur had been received for opening the Powerloom Service Centre (PSC) at Imphal which was approved on 26.02.2011 with financial assistance of Government of India of Rs. 94.47 lakhs towards machines and equipments. Out of which, an amount of Rs. 70.00 lakhs has been released to the State Government.
(e) The financial and other assistance to PSCs and WSCs during each of the last three years and the current yearis given in Statement II.

## Statement I

## State/UT wise list of Powerloom Service Centres/ Weaver's Service Centres Functioning in the Country

(A)

| Sl. No. | Location of Powerloom Service Centre | State |
| :---: | :---: | :---: |
| 1 | 2 | 3 |
| 1. | Ichalkanaji | Maharashtra |
| 2. | Madhavnagar | Maharashtra |
| 3. | Solapur | Maharashtra |
| 4. | Bhiwani-I | Maharashtra |
| 5. | Bhiwani-II | Maharashtra |
| 6. | Malegaon | Maharashtra |
| 7. | Karur | Tamilnadu |
| 8. | Komorapalayam | Tamilnadu |
| 9. | Palladam | Tamilnadu |
| 10. | Salem | Tamilnadu |
| 11. | Rajapalayam | Tamilnadu |
| 12. | Somanur | Tamilnadu |
| 13. | Thiruchengode | Tamilnadu |
| 14. | Erode | Tamilnadu |
| 15. | Ahmedabad | Gujarat |
| 16. | Dholka | Gujarat |
| 17. | Pandesara | Gujarat |
| 18. | Sanchin | Gujarat |
| 19. | Surat | Gujarat |
| 20. | Umergaon | Gujarat |
| 21. | Bangalore | Karnataka |
| 22. | Doddaballapur | Karnataka |
| 23. | Gadag - betagiri | Karnataka |


| Written Answers to | [21 MAR., 2012] | Unstarred Questions 275 |
| :--- | :--- | :--- |
| 1 | 2 | 3 |
| 24. | Belgaum | Karnataka |
| 25. | Hyderabad | Andhra Pradesh |
| 26. | Nagari | Andhra Pradesh |
| 27. | Kannur | Kerala |
| 28. | Gorakhpur | Andhra Pradesh |
| 29. | Kanpur | Andhra Pradesh |
| 30. | Meerut | Andhra Pradesh |
| 31. | Tanda | Andhra Pradesh |
| 32. | Maunath Bhanjan | Andhra Pradesh |
| 33. | Indore | Madhya Pradesh |
| 34. | Jabalpur | Madhya Pradesh |
| 35. | Burhanpur | Madhya Pradesh |
| 36. | Bhilwara | Rajasthan |
| 37. | Kishangarh | Ludhiana |
| 38. | Amritsar | Panipat |

(B)

| Sl.No. | Location of the Weavers' Service Centres | State |
| :--- | :--- | :--- |
| 1 | 2 | 3 |
| 1. | Guwahati | Assam |
| 2. | Agartala | Tripura |
| 3. | Imphal | Manipur |


| 276 | Written Answers to | [RAJYA SABHA] |
| :--- | :--- | :--- | Unstarred Questions

## Pending Applications Under TWRFS

$\dagger$ 903. SHRI RAGHUNANDAN SHARMA :
Will the Minister of TEXTILES be pleased to state :
(a) the total number of workers benefited from Textile Workers Rehabilitation Fund Scheme (TWRFS) during the years 2009, 2010 and 2011;

[^26](b) the number of applications pending for getting the benefit under the said scheme and the number of workers covered under such applications;
(c) the reasons for delay in granting approval for relief under this scheme;
(d) the number of such applications pending for the benefit under the said schemes as approval granting process of which have been discontinuied partially and the number of workers from whom such applications received; and
(e) the reasons for partially discontinuing the process on applications under said scheme and delay in providing relief?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) The total number of workers benefited under Textile Workers Rehabilitation Fund Scheme (TWRFS) during the last 3 years is as under :

| Sl.No. | Year | No. of beneficiaries |
| :--- | :---: | :---: |
| 1. | 2009 | 7490 |
| 2. | 2010 | 7374 |
| 3. | 2011 | 1022 |

(b) 150 applications received in the month of February 2012 are under examination.
(c) There is no delay in granting relief under the Scheme.
(d) The Scheme has not been discontinued and is in operation.
(e) Does not arise in view of (d) above.

## Concession to Indian Apparel Companies

904. SHRI MOHD. ALI KHAN :

Will the Minister of TEXTILES be pleased to state :
(a) whether Government has given concession to the Indian apparel companies;
(b) if so, the details thereof in the Eleventh Five Year Plan;
(c) the funds spent on such companies; and
(d) the plan of action prepared by Government for the Twelfth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) No specific concessions have been given to Indian apparel companies. However, government have introduced several provisions in the Foreign Trade Policy 2009-14, further supplemented in August, 2011, for providing incentives/concessions to the Textiles \& Clothing sector exports. This
includes incentives for exports to focus markets and exports of focus products, extension of Duty Entitlement Passbook Scheme; interest subvention on pre-shipment credit, duty-free import of trimmings etc. required by the garmenting industry and duty-free import of tools by the handicrafts industry. This apart, financial assistance is being provided to the exporters under the Market Development Assistance Scheme and the Market Access Initiative Scheme, for enhancing share in existing markets and for exploring new markets.
(c) No funds have been spent on such companies.
(d) The plan of action for the 12th Five Year Plan in respect of the textiles sector includes Knitwear Technology Mission at Ludhiana and Kolkata; Productivity Improvement Programme; new Wovenware Technology Mission and Size India Porject.

## TUFS and SITP

## 905. SHRI BIRENDER SINGH

Will the Minister of TEXTILES be pleased to state :
(a) whether it is a fact that Technology Upgradation Fund Scheme (TUFS) and Scheme for Integrated Textile Parks (SITP) are two flagship schemes of the Ministry;
(b) whether it is also a fact that TUFS facilitates modernization and upgradation of textile industry by providing credit at reduced rates;
(c) whether it is also a fact that under SITP, 40 Integrated Textile Parks of international standards, covering the weaving, knitting, processing and garmenting sectors with projects proposals of Rs. 4141.39 crore (of which Government assistance is Rs. $1,422.43$ crore) have been sanctioned); and
(d) how many textile parks have been inaugurated so far after 2009 and wiht what outlay?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) Yes, Sir.
(b) Yes, Sir.
(c) Yes, Sir. Under SITP, 40 integrated textile parks of international standards, covering the weaving, knitting, processing and garmenting sectors with projects proposals of Rs. 4140.44 crore (of which Government assistance is Rs. 1487.35 crore) have been sanctioned.
(d) 7 (seven) parks have been completed with the Project Cost of Rs. 674.30 crore and 24 (twenty four) parks are operational with the Project Cost of Rs. 2438.19 crore.

## Benefits Under TUFS to Maharashtra

906. SHRI PIYUSH GOYAL :

Will the Minister of TEXTILES be pleased to state :
(a) whether Maharashtra has derived benefits under the Technology Upgradation Fund (TUFS) scheme;
(b) if so, give details thereof;
(c) whether Government is considering any proposal to continue the TUFS in the Twelfth Five Year Plan; and
(d) if so, the detail thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) Yes, Sir.
(b) The progress of TUFS in the state of Maharashtra since inception is as under :

| No. of applications <br> received | Project cost <br> (in Rs. crore) | No. of applications <br> sanctioned | Project cost <br> (in Rs. crore) |
| :---: | :---: | :---: | :---: |
| 2147 | 53353.45 | 2070 | 51160.87 |

(c) Yes, Sir.
(d) Government has recommended for continuation of TUFS with an allocation of Rs. 15886 crore for the entire 12th Five Year Plan against the allocation of Rs. 15404 crore during 11th Five Year Plan.

## Cash Incentives to Exporters of Handicrafts / Carpets

## 907. SHRI G.N. RATANPURI :

Will the Minister of TEXTILES be pleased to state :
(a) the total amount of cash incentives distributed among exporters of handicrafts by the Handicrafts Exports Promotion council of India and the amount distributed against the export of Kashmir handicrafts during the last three years; and
(b) the total amount of cash incentives distributed among carpet exporters by Carpet Export Promotion Council of India and the amount distributed against the export of Kashmir carpet, during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) Nil, no cash incentives have been distributed amongst the Exporters of Handicrafts including exporters of Kashmir Handicrafts and Carpet Exporters during the last three years as reported by the Export Promotion Council for Handicrafts \& Carpet Export Promotion Council.

## Deaths of Cotton Farmers in Andhra Pradesh

908. SHRIMATI GUNDU SUDHARANI :

Will the Minister of TEXTILES be pleased to state :
(a) whether the death of eight farmers in Bijinepalli Mandal, Nagar Kurnool, of Mahaboobnagar, district, A.P., within two months recently has come to the notice of the Ministry;
(b) whether it has also come to the notice of the Ministry that loss of cotton crop is nearly 5.5 lakh hectares in Mahaboobnagar district of Andhra Pradesh; and
(c) if so, the details thereof and how the Ministry is planning to help the cotton farmers in this district?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) Government of Andhra Pradesh has reported that there have been three cotton farmer suicide deaths in the Bijnepally Mandal of Nagarkurnool division in Mahabubnagar District.
(b) The normal area under cotton in Mahabubnagar District is 96,948 ha and during 2011-12, 1,81,939 ha was covered under cotton and it was reported that 1,57,667 ha of cotton crop (i.e., $86.6 \%$ of sown area) was damaged in the district due to drought conditions.
(c) Under MM-II Technology Mission on Cotton 2011-12, assistance is provided to the farmers of Mahabubnagar District which incuded organizing of Farmers Field Schools, distribution of Bio-agent/Bio-pesticides and installation of Drip Irrigation Systems. In addition to this, Government also announced the Minimum Support Price (MSP) for raw cotton based on the recommendations of the Commission for Agricultural Costs and Prices (CACP).

## Assistance to States for Development and Upliftment of Handicrafts

909. SHRI NAND KUMAR SAI :

Will the Minister of TEXTILES be pleased to state :
(a) whether Government provides financial assistance for development and upliftment of handicrafts in the country;
(b) if so, the details in the regard;
(c) the State-wise details of assistance provided during 2010-11 and 2011-12 under each of such schemes;
(d) the criteria adopted by Government for such assistance;
(e) the details of the amount utilized so far by various States;
(f) the reasons for non-utilization of assistance by some of the States;
(g) the States who have not settled the accounts for the last three years; and
(h) the action taken against such States?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) Yes, Sir. The Government has been implementing following six generic schemes for the development and upliftment of handicrafts in the country :
(i) Baba Saheb Admbedkar Hastshilp Vikas Yojana (AHVY for integrated development of the Handicrafts cluster).
(ii) Design \& Technology Up-gradation Scheme.
(iii) Marketing Support Services Scheme.
(iv) Research \& Development Scheme.
(v) Human Resource Development Scheme.
(vi) Handicraft Artisans Comprehensive Welfare Scheme
(c) to (e) The scheme of the Government for promotion and Development of Handicrafts does not envisages any assistance to the State Government directly. However, Schemes are implemented through different eligible agencies i.e. State handicrafts Corporations, Apex bodies, Non-Governmental Organizations, etc. Such assistance are provided to eligible agencies as per prescribed guidelines for each scheme. The consolidated details of assistance provided to these agencies state wise during 2010-11 and 2011-12 under the above mentioned schemes is given in Statement I and II (see below).
(f) to (h) Do not arise.

## Statement I

Statewise, Schemewise fund released under Handicrafts scheme during 2010-11 for different eligible agencies
(Rs. in lakhs)

| Sl.No. State | AHVY | R\&D | Design | HRD | Marketing | Welfare | Total |
| :--- | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 125.58 | 5.11 | 19.9 | 36.50 | 246.87 | 9 |
| 2. | A\&N Island |  | 0 | 0 | 9.40 | 0 | 433.96 |
| 3. | Arunachal Pradesh | 21.38 | 0 | 4.95 | 5.00 | 0 | 9.4 |

$\left.\begin{array}{llcccccc}\hline \text { 1 } & \text { 2 } & 3 & 4 & 5 & 6 & 7 & 8\end{array}\right) 9$

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| :--- | :--- | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 32. | West Bengal | 56.37 | 0 | 21.07 | 55.96 | 169.12 |  | 302.52 |
|  | Total | 4597.68 | 602.81 | 1040.73 | 2742.10 | 5034.68 | 2686.00 | 16704.00 |

Note : In welfare scheme funds released country as a whole not state wise.

## Statement II

State-wise, scheme-wise funds released under handicrafts schemes during 2011-12 up to 15th March, 2012 for different eligible agencies

| (Rs. in lakhs) |  |  |  |  |  |  |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| S.No. | State | AHVY | Design | MSS | HRD | R\&D | Welfare | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Andhra Pradesh | 200.82 | 17.04 | 39.46 | 55.99 |  |  | 313.31 |
| 2. | A\&N Island |  |  |  | 6.36 |  |  | 6.36 |
| 3. | Arunachal Pradesh | 76.81 | 15.40 |  | 28.68 |  |  | 120.89 |
| 4. | Assam | 435.75 | 146.88 | 335.08 | 76.01 | 25.92 |  | 1019.64 |
| 5. | Bihar | 36.03 | 18.25 | 17.88 | 37.94 |  |  | 110.1 |
| 6. | Chandigarh | 0.75 |  |  |  |  |  | 0.75 |
| 7. | Chhattisgarh | 12.81 | 2.70 | 17.57 | 4.19 |  |  | 37.27 |
| 8. | Delhi | 100.52 | 143.03 | 1296.76 | 148.51 | 318.56 |  | 2007.38 |
| 9. | Daman \& Diu | 13.55 |  |  |  |  |  | 13.55 |
| 10. | Goa | 6.32 | 2.70 | 39.87 | 5.82 |  |  | 54.71 |
| 11. | Gujarat | 487.00 | 45.65 | 17.44 | 27.16 |  |  | 577.25 |
| 12. | Haryana | 263.46 | 12.20 | 32.86 | 15.33 |  |  | 323.85 |
| 13. | Himachal Pradesh | 22.61 | 35.88 | 25.55 | 7.07 |  |  | 91.11 |
| 14. | Jharkhand | 153.32 | 9.65 | 8.91 | 7.12 |  |  | 179 |
| 15. | Jammu \& Kashmir | 277.92 | 24.89 | 50.95 | 60.16 |  |  | 413.92 |
| 16. | Karnataka | 46.20 | 7.35 | 10.32 | 32.28 | 7.35 |  | 96.15 |
| 17. | Kerala | 109.90 | 10.80 | - | 47.13 |  |  | 167.83 |
| 18. | Madhya Pradesh | 139.93 | 89.17 | 41.26 | 65.14 |  |  | 335.5 |
| 19. | Maharashtra | 101.22 | 43.97 | 46.25 | 35.99 |  |  | 227.43 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| :--- | :--- | ---: | ---: | ---: | :---: | ---: | ---: | :---: |
| 20. | Manipur | 502.11 | 94.06 | 90.51 | 51.66 |  |  | 738.34 |
| 21. | Meghalaya | 111.36 | 5.90 | 13.50 | 17.59 |  |  | 148.35 |
| 22. | Mizoram | 74.63 | 7.70 |  | 10.30 |  |  | 92.63 |
| 23. | Nagaland | 118.04 | 4.37 | 22.05 | 26.50 |  | 170.96 |  |
| 24. | Orissa | 110.74 | 44.57 | 26.26 | 71.10 | 15.05 |  | 267.72 |
| 25. | Punjab | 116.67 | 24.75 | 15.79 | 49.85 |  |  | 207.06 |
| 26. | Pondicherry | 2.00 |  | 4.59 | 18.72 |  |  | 25.31 |
| 27. | Rajasthan | 120.37 | 14.40 | 43.60 | 59.47 | 22.66 |  | 237.84 |
| 28. | Sikkim | 49.03 | 21.80 | 7.76 | 14.97 |  | 93.56 |  |
| 29. | Tamil Nadu | 67.13 | 11.10 | 39.29 | 98.42 | 3.51 |  | 219.45 |
| 30. | Tripura | 60.50 | 23.36 | 18.17 | 68.59 |  |  | 170.62 |
| 31. | Uttar Pradesh | 902.95 | 752.88 | 140.07 | 381.59 | 7.84 |  | 2185.33 |
| 32. | Uttaranchal | 79.65 | 16.20 | 4.50 | 38.07 |  |  | 138.42 |
| 33. | West Bengal | 110.84 | 8.79 | 35.63 | 41.46 |  |  | 196.72 |
|  | ToтaL | 4910.94 | 1655.44 | 2441.88 | 1609.17 | 400.89 | 17.26 | 11035.58 |

Note : In welfare scheme funds released country as a whole not State-wise.

## Boost to Export Sector in Textiles Sector

910. SHRI BIRENDER SINGH :

Will the Minister of TEXTILES be pleased to state :
(a) whether it is a fact that India's export sector in clothes and textiles needs a boost compared to China's export which is $\$ 185$ billion constituting 30.3 per cent of global value against India's $\$ 21$ billion which is 3.5 per cent of global exports in 2008;
(b) India's ports being not well equipped, the garmetns and apparel take unduly long time to reach the industrialized nations where they are to be retailed, what steps are under contemplation to do away with the system of travel from feeder ships to larger vessels at major ports to avoid delays; and
(c) what initiatives have been taken by Government to attract FDI in this direction since 2008?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) Yes, Sir. It is fact that India's export of Textiles \&

Clothing to the world markets is way behind that of China. Government has been taking steps on all fronts to increase the exports of Textiles \& Clothing.
(b) The ports are adding capacity through public private partnership by construction of jetties, mechanizationto reduce the waiting time of the vessels. The depths in the ports are being increased by dreding to accommodate bigger vessels and the travel time is reduced by avoiding trans-shipment.
(c) $100 \%$ FDI is permitted in the ports and shipping sector.

## Bringing Cotton and Yarn Under Essential Commodities Act

911. DR. YOGENDRA P. TRIVEDI :

DR. JANARDHAN WAGHMARE :
Will the TEXTILES be pleased to state :
(a) whether Government is aware that due to fluctuation in cotton and yarn prices, spinning mills and powerloom industries in Maharashtra are facing difficulties in getting raw materials;
(b) if so, whether keeping in view the fluctuations in cotton and yarn prices, the Government of Maharashtra has urged the Union Government to bring cotton and yarn under Essential Commodities Act and also put stock limit for cotton and yarn; and
(c) if so, the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) No, Sir. Cotton and yarn markets have witnessed price stability in 2011-12 Cotton season. Government does not have any reports of supply side disruptions.
(b) No, Sir, there is no proposal to amend the provisions of Essential Commodities Act with regard to cotton and cotton yarn.
(c) Does not arise.

## Housing Projects in the Country

912. SHRI RAMDAS AGARWAL :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :
(a) whether it is a fact that over three-fourth (77\%) of housing projects in National Capital Region and one-third of projects in Mumbai and Bangalore which were launched between January 2007 and June 2009 will not be completed as scheduled for delivery by January, 2012;
(b) whether thousands of investors in the country who have booked apartments in these projects continue to pay their loan instalments without delay; and
(c) if so, the main reasons for the worst on time performance of projects and what action proposed to be taken by Government against builders who were reportedly favoured?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) to (c) The Ministry is not in receipt of any report stating that over three-fourth (77\%) of housing projects in National Capital Region and one-third of projects in Mumbai and Bangalore which were launched between January 2007 and June 2009 will not be completed as scheduled for delivery by January, 2012 while thousands of investors in the country who have booked apartments in these projects continue to pay their loan installments without delay
'Land' and 'Colonisation' are State subjects and building plan approvals and its monitoring is done by the State Governments through its Urban Local Bodies (ULBs)/ Municipalities/Local Authorities. This Ministry does not monitor the number of projects approved or the reasons for its delay.

In order to provide for a uniform regulatory environment which would protect consumer interests, help speedy adjudication and ensure orderly growth of the real estage sector, the Ministry of Housing and Urban Poverty Alleviation is piloting a Real Estate (Regulation and Development) Bill.

## Report on Unauthorised Colonies in Delhi

$\dagger$ 913. SHRI SHIVANAND TIWARI : HRI RAMCHANDRA PRASAD SINGH :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether it is a fact that Shri Vijay Dev, Divisional Commissioner, who is looking into the issue of unauthorised colonies in the State of Delhi, has submitted a report holding Delhi's various governmental institutions responsible for the same;
(b) if so, the details thereof;
(c) whether Government has initiated any action so far, in the light of above stated report; and
(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) to (d) The information is being collected from the Government of NCT of Delhi and will be laid on the Table of the House.

## Schemes for Development of Basic Amenities in Urban Areas

$\dagger$ 914. SHRI MEGHRAJ JAIN : SHRI RAGHUNANDAN SHARMA :

Will the URBAN DEVELOPMENT be pleased to state :
(a) the scheme being implemented for the development of basic amenities and infrastructure in the urban areas;
(b) the criteria regarding inclusion of cities in the schemes;
(c) whether Government of Madhya Pradesh has submitted proposals to the Central Government under the scheme;
(d) if so, the details thereof along with the names of the cities to which they belong to; and
(e) the action taken on those proposals along with the details of quantum of funds released to Madhya Pradesh, proposal-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) The details of schemes being run in the Ministry of Urban Development for basic amenities and infrastructure development in the urban areas are as follows :
(i) Jawaharlal Nehru National Urban Renewal Mission (JNURM), a reform driven scheme was launched on 3rd December, 2005 with the objective of fast track development of cities across the country, focusing on bringing about effciency in urban infrastructure service delivery mechanisms, community participation and accountability of Urban Local Bodies and Parastatal agencies towards citizens and to ensure sustainable development of cities during the Mission period 2005-12. Under Urban Infrastructure \& Governance (UIG) cmponent of JnNURM, 65 Cities/Urban Agglomerations (UAs) have been selected on the basis of population as per census 2001 and as per norms/criteria mentioned below :

| Category | Norms/Criteria | No. of Cities |
| :--- | :--- | ---: |
| A | Cities/Urban Agglomerations (UAs) with 4 million plus <br> population as per 2001 Census | 7 |
| B | Cities/UA with 1 million plus but les than 4 million <br> population as per 2001 Census | 28 |
| C | Selected cities/UAs (State Capitals and other cities/UAs <br> of religious historic and tourist importance) | 30 |

(ii) Under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), one of the sub-components of JnNURM, all cities/ towns as per 2001 census except cities/towns covered under UIG, are eligible to be covered. The components for assistance under the Scheme include all urban infrastructure development projects including water supply and sanitation.
(iii) Other than JNNURM, there are schemes like 10\% Lumpsum Assistance in the North-Eastern States, North Eastern Region Urban Development Programme (NERUDP) for north eastern states, Urban Infrastructure Development Scheme in Satellite Towns (UIDSST) around seven mega cities, for basic amenities and infrastructure development in the urban areas.

All Urban areas falling under North Eastern Region (NER) and Sikkim excepting the cities covered under Urban Infrastructure and Governance component of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) shall be eligible for assistance under the $10 \%$ Lumpsum Provision Scheme for NER States.

The Urban Infrastructure Development Scheme in Satellite Towns around seven Mega cities is a pilot scheme launched in 2009 and covers eight towns around seven megacities. The towns for the pilot scheme have been nominated by the State Government concerned.

In addition, Ministry of Urban Development is implementing the World Bank-Global Environment Facility (GEF)-UNDP assisted Sustainable Urban Transport Project to reduce Green House Gas emissions (GHG) through capacity building, demonstration projects in selected cities and project management. The criteria regarding inclusion of cities under the project is (i) population, (ii) Regional spread covering all parts of the country (iii) Demonstration effect/value (iv) commitment and pro-active steps by the city/state authority to implement the project.
(c) to (e) Under UIG, 23 projects have been approved for Madhya Pradesh, with the approved cost of Rs. 2458.22 crore with Additional Central Assistance (ACA) of Rs. 1259.20 crore. An amount of Rs. 668.80 crore has been released till now. The Project-wise, city-wise details are given in Statement I (See below).

Under UIDSSMT, an amount of Rs. 902.20 crore has been committed for the State of Madhya Pradeh against which Rs. 485.94 crore has already been released for 60 projects in 45 towns in the State so far. The Project-wise, city-wise details are given in Statement II (See below).

The Government of Madhya Pradesh had proposed the inclusion of Indore city under the World Bank-Global Environment Facility (GEF)-UNDP assisted Sustainable

Urban Transport Project, which has since been approved by the Central Government an amount of Rs. 9.14 crore have been approved under GEF assistance and Rs. 29.28 crore has been approved as Government of India's share.

## Statement I

Project-wise City-wise Details of Projects approved for Madhya Pradesh under UIG
(Rs. in Lakhs)

| Sl. <br> No. <br> Name of <br> the City | Project Tile | Sector | Approved <br> Cost | Total <br> eligible <br> Central | Total <br> Release |
| :--- | :--- | :--- | :--- | :--- | :--- | :--- |
| 1. |  |  |  | Share |  |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 8. | Indore | Yeshwant Sagar Water <br> Supply System <br> Augmentation Scheme | Water Supply | 2,375.00 | 1,187.50 | 1,187.75 |
| 9. | Indore | Bus Rapid Transport System-PILOT PROJECT-11.65 km | Mass Rapid <br> Transport <br> System | 9,845.00 | 4,922.50 | 3,199.66 |
| 10. | Indore | Indore Sewerage <br> Project | Sewerage | 30,717.00 | 15,358.50 | 9,983.01 |
| 11. | Indore | Construction of 8 important roads at Indore | Roads/ <br> Flyovers/ <br> RoB | 4,083.35 | 2,041.68 | 2,041.68 |
| 12. | Indore | Development of Link <br> Road from White <br> Church to By Pass Road | Roads/ <br> Flyovers/ <br> RoB | 1,966.34 | 983.17 | 639.06 |
| 13. | Indore | Development of Master <br> Plan Link Road <br> MR-9, Indore | Roads/ <br> Flyovers/ <br> RoB | 3,974.64 | 1,987.32 | 1,291.76 |
| 14. | Indore | Solid Waste Management of Indore City | Solid Waste <br> Management | 4,324.66 | 2,162.33 | 1,621.74 |
| 15. | Indore | RoB at Juni Indore Railway Crossing, Indore city | Roads/Flyovers/ <br> RoB | $631.00$ | 315.50 | 283.97 |
| 16. | Indore | Construction of multilevel parking at 20 different locations in Indore city | Parking lots and basis spaces on PPP basis | $5,600.00$ | 2,800.00 | 700.00 |
| 17. | Indore | Revierside corridor of Indore BRTS Phase-I -14.30 Km | Mass Rapid <br> Transport Syster | $18,000.00$ | 9,000.00 | - |
| 18. | Jabalpur | Sewerage and Sewage <br> Treatment Project <br> Phase-I | Sewerage | 7,801.00 | 3,900.50 | 975.00 |
| 19. | Jabalpur | Sewerage and Sewage <br> Treatment Project <br> Phase-II | Sewerage | 7,081.00 | 3,540.50 | 885.00 |


| 1 | 2 | 3 |  |  |  |  |
| :--- | :--- | :--- | :--- | :--- | :--- | :--- |
| 20. | Jabalpur | Rehabilitation of <br> existing pumping <br> stations at Ranjhi, <br> Fagua and construction <br> of new pumping stations | Water Supply | $1,406.00$ | 703.00 | 456.95 |
|  |  |  |  |  |  |  |

## Statement II

Project-wise City-wise Details of Projects approved for Madhya Pradesh under UIDSSMT
(Rs. in lakh)

| Sl. <br> No. | Name of <br> Towns/Cities | Scheme/Name <br> of Component | Cost <br> Approved <br> by SLSC | Total Eligible <br> Central <br> Share <br> $(80 \%)$ | Total <br> Release |
| :--- | :--- | :--- | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Biaora | Water Supply | 709.47 | 567.58 | 283.79 |
| 2. | Budhni | Water supply | 194.60 | 155.68 | 77.84 |
| 3. | Budhni | Sewerage | 195.05 | 156.04 | 78.02 |
| 4. | Chhatarpur | Water supply | 1593.80 | 1275.04 | 637.52 |
| 5. | Damoh | Water supply | 874.20 | 699.36 | 699.36 |
| 6. | Damoh | Urban Renewal | 62.35 | 49.88 | 49.88 |


| 292 | Written Answers to | [RAJYA SABHA] |  | Unstarred Questions |  |
| :---: | :---: | :---: | :---: | :---: | :---: |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 7. | Damoh | Gajanan distribution system Upgradatio | 130.17 | 104.14 | 104.14 |
| 8. | Damoh | Water Bodies | 53.00 | 42.40 | 21.20 |
| 9. | Damoh | Road | 418.97 | 335.18 | 167.59 |
| 10. | Garhakota | Water Supply @ | 596.36 | 477.09 | 477.09 |
| 11. | Garhakota | Road | 143.76 | 115.01 | 115.01 |
| 12. | Itarsi | Water Supply | 1467.83 | 1174.26 | 587.13 |
| 13. | Itarsi | Sewerage | 708.43 | 566.74 | 283.37 |
| 14. | Itarsi | Road | 844.57 | 675.66 | 350.50 |
| 15. | Jaora | Water Supply | 663.00 | 530.40 | 265.20 |
| 16. | Jaora | Sewerage | 294.25 | 235.40 | 117.70 |
| 17. | Malajkhand | Water Supply \$ | 525.42 | 420.34 | 420.34 |
| 18. | Malajkhand | Drain | 27.60 | 22.08 | 22.08 |
| 19. | Mandsaur | Source <br> Augmentation of water supply | 1552.45 | 1241.96 | 620.98 |
| 20. | Panna | Water Supply | 1808.37 | 1446.70 | 723.35 |
| 21. | Rehli | Water supply | 602.75 | 482.20 | 482.20 |
| 22. | Rehti | Sewerage | 143.48 | 114.78 | 57.39 |
| 23. | Rewa | Water supply | 1427.87 | 1142.30 | 571.15 |
| 24. | Sanawad | Water supply | 729.68 | 583.74 | 583.74 |
| 25. | Shujalpur | Water supply | 1745.32 | 1396.26 | 698.13 |
| 26. | Sironj | Water supply | 622.95 | 498.36 | 498.36 |
| 27. | Tikamgarh | Water supply | 983.18 | 786.54 | 393.27 |
| 28. | Vidisha | Water supply | 1557.52 | 1246.02 | 623.01 |
| 29. | Vidisha | Sewerage | 218.00 | 174.40 | 87.20 |
| 30. | Vidisha | Road | 73.58 | 58.83 | 58.86 |


| 1 | 2 | 3 | 4 | 5 | 6 |
| :---: | :---: | :---: | :---: | :---: | :---: |
| 31. | Dabra | Water Supply (source augmentation) | 1112.1 | 889.68 | 906.36 |
| 32. | Dabra | Water Supply <br> (Augmentation <br> Water Supply) | 1441.84 | 1153.47 | 598.36 |
| 33. | Sehore | Water Supply | 1454.52 | 1163.62 | 603.63 |
| 34. | Ratlam | Water Supply | 3265.1 | 2612.08 | 1355.02 |
| 35. | Shivpuri | Water Supply | 5964.66 | 4771.73 | 2475.33 |
| 36. | Aastha | Water Supply | 980.40 | 784.32 | 406.87 |
| 37. | Khandwa | Water Supply | 10672.30 | 8537.84 | 4268.92 |
| 38. | Rehti | Water Supply | 276.48 | 221.18 | 110.59 |
| 39. | Nasrullaganj (Sehore) | Water Supply | 488.96 | 391.17 | 195.58 |
| 40. | Dewas | Water Supply | 5837.00 | 4669.60 | 4669.60 |
| 41. | Hoshangabad | Water Supply | 1615.26 | 1292.21 | 646.10 |
| 42. | Agar | Water Supply | 1005.80 | 804.64 | 402.32 |
| 43. | Gwalior | Sewerage | 6650.00 | 5320.00 | 2660.00 |
| 44. | Shajapur | Water Supply | 996.00 | 796.80 | 398.40 |
| 45. | Harda | Water Supply | 1787.00 | 1429.60 | 714.80 |
| 46. | Sagar | Sewerage | 7661.55 | 6129.24 | 3064.62 |
| 47. | Katni | Water Supply | 4080.95 | 3264.76 | 1632.38 |
| 48. | Chhindwara | Water Supply | 5732.87 | 45836.30 | 2293.15 |
| 49. | Pipariya | Water Supply | 2408.11 | 1926.49 | 963.24 |
| 50. | Pandhurna | Water Supply | 6443.79 | 5155.03 | 2577.52 |
| 51. | Betul | Water Supply | 3262.07 | 2609.66 | 1304.83 |
| 52. | Sausar | Water Supply | 1930.22 | 1544.18 | 772.09 |
| 53. | Chorai | Water Supply | 886.38 | 709.10 | 354.55 |
| 54. | Khurai | Water Supply | 3662.82 | 2930.26 | 1465.13 |


| 1 | 2 | 3 | 4 | 5 | 6 |
| :--- | :--- | :--- | :---: | ---: | :---: |
| 55. | Pipla Narayanvar | Water Supply | 81.20 | 64.96 | 32.48 |
| 56. | Dongar Parasul | Water Supply | 3013.33 | 2410.66 | 1205.33 |
| 57. | Dewas | Water Supply-II | 3975.00 | 3180.00 | 1590.00 |
| 58. | Multai | Water Supply | 1929.60 | 1543.68 | 771.84 |
| 59. | Khirkiya | Water Supply | 1225.70 | 980.56 |  |
| 60. | Mahidpur | Water Supply | 1683.75 | 1347.00 |  |
| Total 45 |  | 112492.74 | 89994.20 | 48594.45 |  |

Note: Cost of Water Supply projects of Garhakota and Malajkhand have been revised from Rs. 468.49 lakhs to Rs. 596.36 lakhs and from Rs. 276.50 lakhs to Rs. 525.42 lakhs respectively in the State Level Steering Committee (SLSC) meeting.

## Projects Launched Under JNNURM

## 915. SHRI NATUJI HALAJI THAKOR :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether projects have been launched under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) scheme in various cities in the country incuding Gujarat;
(b) if so, the State-wise details thereof with present status of the last three years;
(c) the State-wise details of funds sanctioned/released and utilized during the said period;
(d) the criteria/parameters adopted by Government to include other cities under JNNURM; and
(e) whether Government has any proposal to include more cities under JNNURM, if so, the details thereof?

## THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

 (SHRI SAUGATA RAY) : (a) to (c) Yes, Sir. Projects have been approved for all the Mission cities in the country including Gujarat. Details of project approved under Urban Infrastructure \& Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) statewise alongwith Additional Central Assistance (ACA) committed and released for utilization during the last 3 years is given in Statement (See Below).(d) The cities/towns can be considered for addition or deletion under CategoryC (other than State capitals) based on the suggestion received from the State Government.
(e) In the present JnNURM, there is no proposal for inclusion of new cities.

## Statement

Details of the Projects Approved Under UIG $<$ JnNURM and ACA during the Last 3 Years
(Rs. in lakhs)

| Sl. | Name of State | 2008-09 |  | 2009-10 |  | 2010-11 |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| No. |  | Additional <br> Central <br> Assistance <br> (ACA) <br> Commit- <br> ment | ACA <br> Relased <br> for <br> Utili- <br> sation | ACA <br> Commit- <br> ment | ACA <br> Released <br> for <br> Utili- <br> sation | ACA <br> Commit- <br> ment | ACA <br> - Released <br> for <br> Utili- <br> sation |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 34993.75 | 18898.95 | 13935.00 | 27385.07 | - | 15569.86 |
| 2. | Arunachal Pradesh | 8215.65 | 2053.91 | - | 2006.94 | - | - |
| 3. | Assam | - | 6321.15 | - | 7112.41 | - | 3792.54 |
| 4. | Bihar | 37628.03 | 1955.62 | - | 7441.39 | - | - |
| 5. | Chandigarh | - | 405.20 | 10738.80 | - | - | 734.52 |
| 6. | Chattisgarh | - | - | - | 12145.60 | - | 3643.68 |
| 7. | Delhi | 17472.30 | 2220.58 | 186904.60 | 17248.00 | 47520.00 | 43509.00 |
| 8. | Goa | - | - | - | - | - | - |
| 9. | Gujarat | 54294.22 | 47035.34 | 20604.09 | 47788.21 | 2104.84 | 7297.21 |
| 10. | Haryana | 24674.50 | 9147.46 | - | - | - | 5283.80 |
| 11. | Himachal Pradesh | 5788.80 | - | 3880.00 | 2619.01 | - | - |
| 12. | Jammu \& Kashmir | 10000.00 | 2500.00 | - | - | - | - |
| 13. | Jharkhand | 48268.46 | 6682.46 | - | 5384.636 | 1668.12 | 417.03 |
| 14. | Karnataka | 32211.85 | 12992.94 | 4332.00 | 21578.53 | - | 7659.85 |
| 15. | Kerala | 18405.20 | 3350.50 | 1105.00 | 2439.45 | - | - |
| 16. | Madhya Pradesh | 24275.82 | 15931.43 | 20115.70 | 12343.27 | 9000.00 | 4828.66 |


| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 17. | Maharashtra | 140074.76 | 88349.54 | 10336.86 | 88649.86 | - | 42004.49 |
| 18. | Manipur | 2308.34 | - | 9225.12 | 2883.37 | - | - |
| 19. | Meghalaya | 19616.15 | 4904.04 | - | - | - | - |
| 20. | Mizoram | - | - | - | 756.82 | - | - |
| 21. | Nagaland | - | 389.26 | 4538.19 | 1702.81 | - | - |
| 22. | Orissa | 18818.40 | 3338.00 | 4500.00 | 2491.60 | - | - |
| 23. | Punjab | 3624.50 | 4939.22 | 2289.00 | 3346.62 | - | - |
| 24. | Puducherry | 3972.80 | 993.20 | - | - | - | - |
| 25. | Rajasthan | 23364.47 | 20281.38 | - | 2826.10 | - | - |
| 26. | Sikkim | - | 538.20 | 6535.49 | 1663.87 | - | - |
| 27. | Tamil Nadu | 94398.69 | 28446.11 | 9000.00 | 37723.44 | 4063.50 | 2635.84 |
| 28. | Tripura | 7043.40 | 1760.85 | 9000.00 | 2250.00 | - | - |
| 29. | Uttar Pradesh | 142547.53 | 43078.75 | 31500.00 | 47632.21 | - | 25479.16 |
| 30. | Uttarakhand | 12866.12 | 2678.56 | 4628.00 | 7546.69 | 3501.86 | 981.06 |
| 31. | West Bengal | 54824.29 | 22857.17 | 44822.75 | 27717.88 | 42259.61 | 17412.81 |
|  | Total | 839688.03 | 352049.82 | 397990.60 | 392683.81 | 110117.93 | 181249.51 |

SWM Project of Ghaziabad
916. SHRIMATI KUSUM RAI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether Solid Waste Management (SWM) Project of Ghaziabad was approved by the Ministry for Rs. 13.51 crores in 2005;
(b) whether landfill site should be away from habitation clusters shoud not be 2 m below ground water surface and should be away from airfields at least by 20 km etc.;
(c) whether guidelines given in MSW (M\&H) Rules and CPHFEO manual be followed while selecting such site;
(d) if so, whether site selected by GNN at Dundahera, Ghaziabad meets these criteria; and
(e) if not, why Ministry has given funds and allowed construction of SWM plant at that site in contravention of these guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) Yes, Sir. Under the Central Sector Scheme for Solid Waste Management and Drainage in 10 selected IAF Airfields, a project for solid waste management and drainage for Ghaziabad town (Hindon Airfield) was approved in August, 2005 at an estimated cost of Rs. 13.52 crore.
(b) Yes, Sir. The landfill site should be away from a notified habitation and should not be constructed in an area where water table is less than 2 m below ground surface. In case the site falls within 20 km radius of an airfield, permission from the airfield authority is required.
(c) The guidelines given in the Municipal Solid Waste (Management \& Handling) Rules 2000 and the Manual on Municipal Solid Waste Management published by the Ministry were followed by Ghaziabad Municipal Corporation while selecting the landfill site at Dundahera.
(d) As the site is situated within 20 km radius, necessary "No Objection Certificate" was obtained by Ghaziabad Municipal Corporation from Hindon Airfield Authority. This was ensured by the Ministry while approving the project.
(e) Does not arise.

## Extending Third Phase Delhi Metro Line in Ghaziabad

917. SHRIMATI KUSUM RAI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether Government is considering to extend the network of Delhi Metro line beyond Vaishali to cover Indirapuram, CRPF camp, Vijay Nagar and Lalkuan along the NH-24 in Ghaziabad in the proposed third phase;
(b) if so, the details thereof and the reasons thereof;
(c) if not, the reasons therefor; and
(d) whether Government is considering any other mode of transport in view of large number of people residing in these areas as there is no proper transport for commuting?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) No, Sir.
(b) Does not arise.
(c) No proposal for extension of metro line beyond Vaishali has been received from the Government of Uttar Pradesh
(d) It is for the Government of Uttar Pradesh to either provide or propose for Central Government financial support/approval, an appropriate mode of transport for that area.

## Popularizing of Public Transport in Delhi

## 918. SHRI PARVEZ HASHMI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether it is a fact that the number of vehicles in Delhi are more than the total number of vehicles in all other metropolitan cities of the our country;
(b) if so, the steps being taken to check the alarming increase of private vehicles to avoid traffic jam and consequent wastage of fuel and time; and
(c) what steps for popularizing the pubic transport are being taken and the reasons behind the unpopularity of public transport system so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) Yes, Sir.
(b) and (c) Measures to encourage a shift from private (two-wheelers and cars) mode of transport to public transport in order to check the alarming increase of private vehicles has to be a joint endeavour of the Central, State and local Governments. For popularizing the public transport, the Central Government is emphasizing on providing quick, comfortable, reliable, safe, affordable and quality public transport as envisaged in the National Urban Transport Policy, 2006. Accordingly, the Central Government is supporting various public transport projects such as Metro Rail, Bus Rapid Transport System and modern city bus services as per urban bus specifications in various cities.

## Safety Norms in DMRC

## 919. SHRIMATI SMRITI ZUBIN IRANI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether the Ministry is aware that on 17 January, 2012 a man's ankle and hand got stuck in a Delhi Metro coach and the train travelled like this way from one station to another;
(b) if so, the details thereof and the reasons therefor; and
(c) how is DMRC ensuring safety norms after this major mishap?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) Yes, Sir.
(b) Delhi Metro Rail Corporation Ltd. (DMRC) has informed that on 17.01.2012 at 22:50 hrs, a man's ankle and hand got stuck in between the train doors while de-boarding from train no. 1\#BT-03 at Janakpuri West Down. The passenger,
amed Shri Sunny Kumar, aged 20 years had kept on sitting in the metro coach despite the doors remained opened for a sufficiently long duration. He rushed to alight when the doors had started closing, thus willfully endangering his own safety. The passenger de-boarded at Janakpuri East station. There was no injury to the passenger.
(c) The following measures have been taken by DMRC for ensuring safety norms :
(i) Customer Facilitation Agents are deployed at the busy platforms for assisting passengers in boarding/de-boarding from train, smooth train movement and to prevent any untoward incident.
(ii) Necessary software modifications in Rolling Stock have been finalized and implemented in more than $80 \%$ trains.
(iii) Action has been taken for pasting warning stickers in all trains for passengers to be careful of the closing doors.

## Status of Utilization of Funds to Pune Corporation Under JNNURM

920. SHRI PRAKASH JAVADEKAR :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) the details of status of utilization of funds sanctioned to Pune Corporation under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) since 2007;
(b) the reasons for under performance;
(c) whether Government has taken review of implementation and if so, the findings thereof; and
(d) what steps Government is taking for timely implementation and ensure quality?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) to (d) Details of funds released for utilisation for the projects approved for the Mission city of Pune since 2007-08 onwards are given in Statement. (see below) The projects approved are in various stages of implementation. However, constraint are being experienced in implementation of projects due to various reasons such as utility shifting, delay in receipt of permission/clearances from various authorities, lack of capacity of Urban Local Body, land acquisition issues, high tender premium, cost escalation, lack of response to tender \& re-tender, etc.

The progress of the Projects is periodically reviewed by the Government of India. However, the execution and monitoring of projects is done by the Stage/City in accordance with rules and procedures and they report on the proper utilization of funds through Quarterly Progress Reports (QPRs).

In addition, the Independent Review \& Monitoring Agency (IRMA) which are appointed by the states and approved by the Central Sanctioning and Monitoring Committee (CSMC) of the Ministry of Urban Development undertake monitoring and the implementation of projects sanctioned under the JnNURM, undertake desk review of project documents and make periodical site visits to each project so that the funds released are utilized in a purposeful and time-bound manner.

IRMAs observations on implementation of the projects are sent to the State Level Nodal Agency (SLNA) which scrutinizes them and initiates corrective action wherever necessary. The SLNA's appraisal of action taken on IRMA report is taken into account while sanctioning further installments for the projects by the CSMC.

The Ministry has also approved for constitution of District Level Review \& Monitoring Committee (DLRMC) headed by the Member of Parliament of the district concerned for monitoring the projects approved and JnNURM and reforms committed for achievement as per the timelines in the MoA.

## Statement

Details of Funds Released since 2007-2008 onwards for the Projects Approved for Mission Cities of Pune

| Sl. | Project | Approved | ACA | ACA | ACA | ACA | ACA | ACA |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| No. | Name | Cost | committed | Released | Released | Released | Released | Released |
|  |  |  |  | for | for | for | for | for |
|  |  |  |  | Utilisation | Utilisation | Utilisation | Utilisation | Utilisation |
|  |  |  |  | in | in | in | in | in |
|  |  |  |  | 2007-08 | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | BRT Pilot Project for | 10313.50 | 156.75 | 1558.00 | 1530.56 | 0.00 | 0.00 | 1289.19 |
|  | Pune city (Katraj Swargate |  |  |  |  |  |  |  |
|  | Hadapsar Route 13.6 Km) |  |  |  |  |  |  |  |
| 2. | Augmentation and | 8613.00 | 4306.50 | 1076.63 | 0.00 | 1076.63 | 1076.63 | 0.00 |
|  | Upgradation of Sewage |  |  |  |  |  |  |  |
|  | Treatment Plants and |  |  |  |  |  |  |  |
|  | Pumping Station. |  |  |  |  |  |  |  |
| 3. | Construction and Improve- | 9996.00 | 4998.00 | 0.00 | 1249.50 | 0.00 | 749.70 | 0.00 |
|  | ment of drains to prevent |  |  |  |  |  |  |  |
|  | contamination of natural |  |  |  |  |  |  |  |
|  | water bodies and developm | ent |  |  |  |  |  |  |
|  | of Heritage sites along in P |  |  |  |  |  |  |  |



| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 14. | Improvement and | 3703.00 | 1851.50 | 0.00 | 462.88 | 0.00 | 462.88 | 462.88 |
|  | strengthening of New Alandi |  |  |  |  |  |  |  |
|  | Road as BRT corridor for |  |  |  |  |  |  |  |
|  | Pune (13.9 Km from |  |  |  |  |  |  |  |
|  | Vikrantwadi to Dighi-Octroi Naka) |  |  |  |  |  |  |  |
| 15 | PCMC-Sewerage System | 12070.45 | 6035.23 | 0.00 | 1207.05 | 1810.55 | 1508.80 | 1508.80 |
|  | (Phase-II) for PCMC |  |  |  |  |  |  |  |
| 16. | PCMC-BRTS Corridor- | 21920.00 | 87687.00 | 0.00 | 2192.00 | 0.00 | 0.00 | 0.00 |
|  | Kalewadi-KSB Chowk to |  |  |  |  |  |  |  |
|  | Dehu-Alandi Road Trunk Route 7 |  |  |  |  |  |  |  |
| 17. | PCMC-BRTS Corridor- | 20682.00 | 8272.80 | 0.00 | 2068.20 | 0.00 | 0.00 | 2068.20 |
|  | Nashik Phata to Wakad |  |  |  |  |  |  |  |
|  | (Trunk Route No. 9) |  |  |  |  |  |  |  |
| 18. | PCMC - Water Supply | 13511.82 | 6755.91 | 0.00 | 1751.1 | 0.00 | 3315.84 | 1688.98 |
|  | Phase - II |  |  |  |  |  |  |  |
| 19. | PCMC-Storm Water | 11630.24 | 5815.12 | 0.00 | 1453.78 | 0.00 | 0.00 | 1453.78 |
|  | Drains (Phase-I) |  |  |  |  |  |  |  |
| 20. | Storm Water Drainage | 17747.00 | 8873.50 | 0.00 | 2500 | 0.00 | 0.00 | 1936.76 |
|  | Project for Pune City Phase-I |  |  |  |  |  |  |  |
|  | Total | 319277.90 | 155378.75 | 22524.38 | 32222.82 | 31762.80 | 12360.38 | 21455.81 |

## Non-Updation of Master Plan of Cities

## 921. SHRI MOHAMMED ADEEB :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether it is a fact that the Master Plan for the most of the cities in the country are not being updated within time-frame;
(b) if so the names of those cities;
(c) whether Central Government has issued directions to the State Governments in this regard; and
(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) The responsibility of formulating Master Plans and updating them vests with Town and Country Planning Departments of State Governments, Urban Development Authorities and Urban Local Bodies of cities under
the provisions of relevant State Acts. Master Plans are formulated for a horizon period (perspective period) and before the expiry of the said period, they are taken up for revision. As per 2011 Census, the total number of statutory towns in 4041. According to available information 1233 cities have Master Plans.
(c) and (d) Ministry of Urban Development has already advised all the State Governments and Union Territories on the need for expeditious preparation of Master Plans.

## Replacement of Barsati Lines by CPWD in Aram Bagh, New Delhi

## 922. SHRI AVINASH RAI KHANNA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) how many barsati lines were replaced by CPWD during the period from January 2010 to March 2011, in block No. 1 to 53 Aram Bagh, New Delhi;
(b) how many barsati lines were replaced by CPWD during the period from April 2011 to October 2011 in the said area;
(c) in case the work has not been completed so far, how much time it will take to complete the same;
(d) the present status thereof; and
(e) the details of budget amount for this work?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) No barsati line was replaced by the CPWD during the said period in block No. 1 to 53 Aram Bagh, New Delhi;
(b) 350 meters of barsati line was replaced by the CPWD in the aforesaid area;
(c) and (d) The work will be completed by 31st March, 2012.
(e) Tender amount is Rs. 16,35,150/- in which all types of quarters i.e. TypeI, II \& III including Type-I quarter of block-I to 53 have been covered.

## Fate of Flat Owners/Applicants in Noida Extension pending with NCRB/Ministry

## 923. SHRI BALWINDER SINGH BHUNDER :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether it is a fact that the issue relating to the fate of thousands of flat owners/flat applicants in Noida Extension (Greater Noida), Uttar Pradesh pending with the National Capital Region Board/Ministry;
(b) if so, since when the issue is pending with the Board/Ministry;
(c) the reasons for delay in approving the proposal received from Uttar Pradesh Government; and
(d) by when the proposal will be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) No, Sir.
(b) to (d) Questions do not arise in view of the reply at (a) above.

## Status of Development Works in MP Under JNNURM

$\dagger$ 924. SHRI KAPTAN SINGH SOLANKI :
Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) the status of development works being carried out in Madhya Pradesh under Jawaharlal Nehru National Urban Renewal Mission (JNNURM);
(b) whether works being carried out under the said Mission are completed in scheduled time period; and
(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) to (c) 23 projects have been approved for the mission cities of Madhya Pradesh with approved cost of Rs. 2459.22 crore with ACA commitment of Rs. 1259.20 crore, out of which, Rs. 668.80 crore has been released for utilization for the projects. The projects approved are in various stages of implementation. However, constraints are being experienced in implementation of projects by state/local bodies leading to time overruns due to various reasons such as utility shifting, delay in receipt of permission/clearances from various authorities, lack of capacity of Urban Local Bodies, land acquisition issues, high tender premium, cost escalation, lack of response to tender \& re-tender, etc.

## Survey by NDMA on unsafe buildings in NCT of Delhi

## 925. SHRI JAI PRAKASH NARAYAN SINGH :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether it is a fact that there are several 'unsafe buildings' in NCT of Delhi;
(b) if so, the details in this regard;
(c) whether Government has asked National Disaster Management Authority (NDMA) to conduct a survey to find out the number of unsafe buildings in the NCT of Delhi; and
(d) if so, the details in this regard and by when this survey will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) Municipal Corportion of Delhi has informed that it has not carried out any specific survey to identify the unsafe buildings in National Capital Territory of Delhi. However, MCD carries out routine pre-monsoon survey of buildings every year to identify the dangerous buildings and necessary action is accordingly taken. New Delhi Municipal Council (NDMC) has informed that insofar as NDMC area is concerned there are no unsafe buildings noticed.
(c) No, Sir.
(d) Question does not arise in view of the reply at (c) above.

## Objectives of NCR Planning Board

926. SHRI SHADI LAL BATRA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether the National Capital Region Planning Board has achieved its objectives;
(b) if not, the reasons therefor and the reaction of Government thereto; and
(c) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) to (c) As per the National Capital Region Planning Board (NCRPB) Act, 1985, NCR Planning Board has a mandate for preparation of a Plan for the development of the National Capital Region (NCR) and for coordinating and monitoring the implementation of such plan and for evolving harmonized policies for the control of land uses and development of infrastructure in the NCR so as to avoid any haphazard development of the region.

The NCRPB has informed that the Board prepared and notified the Regional Plan 2021 in September, 2005, which contains policies \& proposals for sustainable urban development and seeks to achieve its objectives through inter-related policy framework relating to population (re-distribution), settlement systems, regional land use patterns, efficient and economic connectivity, physical and social infrastructure development, environmental factors and economic activities.

Besides the Board has provided financial assistance for 265 projects with total estimated cost of about Rs. 18,069 crores upto December 2011 in the NCR and its Counter-Magnet Areas.

NCRPB has also informed that the planning and development is a long drawn and continuous process. The policies and proposals of the Regional Plan are to be implemented by the NCR participating States and the concerned Central Ministries.

NCRPB has further informed that the implementation of Regional Plan policies and financing projects by NCRPB has brought about development of the Region in terms of better connectivity, economic growth and improved infrastructure, which has helped in reduction of population growth rate of Delhi from 51.45\% during the decade 1981-91 to 47.02\% during the decade 1991-01. It has further reduced to 20.96\% during the decade 2001-11 as per Census of India, 2011 provisional Census results. As per Census of India, 2001, during the decade 1991-2001 the number of migrants to NCT of Delhi was 21.02 lakhs, while during the same period, the number of migrants to NCR (excluding NCT of Delhi) was 24.55 lakhs.

## Dwelling Units Planned Under Twelfth Plan

## 927. SHRI SHADI LAL BATRA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) the number of dwelling units, the Twelfth Plan aims to provide every year to the people belonging to general as well as reserved category;
(b) the details of the schemes proposed in this regard in physical and financial terms; and
(c) the action taken to provide adequate living space and amenities to people of the National Capital Region (NCR) and Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) The Ministry of Housing \& Urban Poverty Alleviation has informed that the Government of India has launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on 3rd December, 2005 to assist cities and towns in taking up housing and infrastructural facilities for the urban poor in 65 cities in the country under the Basic Services to the Urban Poor (BSUP) Programme for the urban in the country. For other cities/towns, the Integrated Housing and Slum Development Programme (IHSDP) was launched. The duration of the Mission is 7 years (2005-12). As on 06.03.2012, a total of 1524 projects with a total project cost of Rs. 40217.02 crores along with Central Share of Rs. 21836.16 crores was approved for construction/upgradation of total 1572780 Dwelling Units (DUs) in 951 Mission cities/towns acorss the country. Out of which 572250 DUs have been completed, 380117 DUs are in progress and 382455 DUs have been reported as occupied by the beneficiaries.
(c) The Ministry of Housing \& Urban Poverty Alleviation has informed that as on 06.03.2012, total 55 projects with total project cost of Rs. 39009.79 crores comprising Central Share of Rs. 1810 crores have been approved for construction/ upgradation of 95554 DUs under the Scheme of Basic Services to the Urban Poor (BSUP) \& Integrated Housing and Slum Development Programme (IHSDP) for the people of Delhi \& NCR. Details are given in the Statement (See below)

| Statement |  |  |  |  |  |  |  |  |  |  |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| Sl Name | Mission | No. of | Total | Total | Total | Total | Total | Total No. | Total | No. of |
| No. of the | Cities | Projects | project | No. of | Central | State | ACA | DUs | No. of | DUs |
| State/UT |  | approved | cost |  | Share | Share | Released | under | DUs |  |
|  |  |  | approved | ing | Approved | Approved |  | progress | completed | pied |
|  |  |  |  | Units |  |  |  |  |  |  |
|  | Approved |  |  |  |  |  |  |  |  |  |
|  | $(\mathrm{N}+\mathrm{U})$ |  |  |  |  |  |  |  |  |  |
| 12 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 1)2 |
| 1. Delhi | Delhi | 17 | 3257.72 | 74312 | 1469.43 | 1788.29 | 440.42 | 3956 | 13528 | 85 |
| 2. Haryana | Faridabad | 2 | 64.23 | 3248 | 31.18 | 33.05 | 31.18 | 40.8 | 2840 | 202 |
| 3. Uttar | Meerut | 14 | 391.86 | 10838 | 180.349 | 211.37 | 174.19 | 3595 | 6189 | 6149 |
| Pradesh |  |  |  |  |  |  |  |  |  |  |
| Total | 3 | 33 | 3713.81 | 88398 | 1681.10 | 2032.71 | 645.79 | 7959 | 22557 | 6436 |
| BSUP |  |  |  |  |  |  |  |  |  |  |
|  |  | \% Finan <br> pro <br> progr | al and Phy ess-DUS s/complet | sical <br> under <br> d. |  |  | 38.41\% | 98.00\% | 25.52\% |  |
| IHSPD |  |  |  |  |  |  |  |  |  |  |
| Total | 19 | 22 | 195.98 | 7156 | 128.92 | 67.06 | 99.41 | 1879 | 3282 | 3402 |
| IHSDP |  |  |  |  |  |  |  |  |  |  |
|  |  | \% Finan <br> pro progr | al and Phy ress-DUS <br> s/complet | sical <br> under <br> d. |  |  | 77.11\% | 26.26\% | 45.86\% |  |
| Grand | 22 | 55 | 3909.787 | 95554 | 1810.0 | 2099.77 | 745.2 | 9838 | 25839 | 9838 |
| Total |  |  |  |  |  |  |  |  |  |  |
|  |  | \% Finan pro progr | al and Phy ess-DUS <br> s/complet | sical <br> under <br> d. |  |  | 41.17\% | 10.30\% | 27.04\% |  |

## Allotment of Land for Offices of Political Parties in Delhi

928. SARDAR SUKHDEV SINGH DHINDSA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) the names of political parties whose requests for allotment of land for construction of their party offices in Delhi are pending with Government as on date;
(b) the status of each request made; and
(c) the steps taken to allot suitable land to the political parties?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) The names of political parties whose request for allotment are pending are as under :

1. Shiv Sena Parliamentary Party
2. Nationalist Congress Party
3. Bahujan Samaj Party
4. Shiromani Akali Dal
(b) The status of each request made is as under :
5. Shiv Sena Parliamentary Party : The Land Allotment Screening Committee (LASC) recommended allotment of land to Shiv Sena Parliamentary Party at M.b. Road, New Delhi. However, Shiv Sena Parliamentary Party has requested for allotment of land only at DDU Marg. Due to non-availability of vacant land in the desired location, the request of Shiv Sena Parliamentary Party is still pending.
6. Nationalist Congress Party : The party has requested for allotment of land at DDU Marg. Due to non availability of vacant land in the desired location, the request of Nationalist Congress Party is still pending.
7. Bahujan Samaj Party : The party has requested for allotment of land at DDU Marg. Due to non-availability of vacant land in the desired location, the request of Bahujan Samaj Party is still pending.
8. Shiromani Akali Dal : The party has requested for allotment of land near Gold Market. Due to non availability of vacant land in the desired location, the request of Shiromani Akali Dal is still pending.
(c) Due to non-availability of vacant land in the desired locations, it is not possible to allot land to these political parties.

## Performance based Grants for Urban Development Projects

## 929. SHRI S. THANGAVELU :

Will the Minister of URBAN DEVELOPMENT be pleased to state :
(a) whether Government has decided to provide performance based grants worth Rs. 80 billion to 13 States for implementing various guidelines pertaining to Urban Development Projects and related schemes;
(b) if so, the details thereof;
(c) whether the grants will be allocated as per the recommendations of the Thirteenth Finance Commission; and
(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) As per the recommendations of the 13th Central Finance Commission, performance based grants to the extent of Rs. 8000 crore (approximately) have been earmarked to the Urban Local Bodies in 28 States as per the details given in the Statement I ( (see below).
(c) and (d) Yes, Sir. The release of grants is subject to fulfilment of the conditions specified by the 13th Central Finance Commission. These conditions are given in Statement II.

## Statement I

Details of performance based grants to be released for Urban Local Bodies (ULBs) under the 13th Central Finance Commission's recommendations
(Rs. in crore)

| Sl. No. | Name of State | Amount |
| :--- | :--- | :---: |
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 663.4669 |
| 2. | Arunachal Pradesh | 28.37873 |
| 3. | Assam | 170.0042 |
| 4. | Bihar | 527.6084 |
| 5. | Chhattisgarh | 193.8766 |
| 6. | Goa | 15.95969 |
| 7. | Gujarat | 337.5138 |
| 8. | Haryana | 141.2499 |
| 9. | Himachal Pradesh | 59.3593 |
| 10. | Jammu \& Kashmir | 104.2342 |
| 11. | Jharkhand | 180.3579 |
| 12. | Karnataka | 603.2224 |
| 13. | Kerala | 248.4883 |


| 1 | 2 | 3 |
| :--- | :--- | :---: |
| 14. | Madhya Pradesh | 520.7149 |
| 15. | Maharashtra | 805.6556 |
| 16. | Manipur | 27.94957 |
| 17. | Meghalaya | 36.5061 |
| 18. | Mizoram | 27.43993 |
| 19. | Nagaland | 35.46001 |
| 20. | Odisha | 286.6574 |
| 21. | Punjab | 162.8424 |
| 22. | Rajasthan | 476.5911 |
| 23. | Sikkim | 17.3813 |
| 24. | Tamil Nadu | 506.5792 |
| 25. | Tripura | 32.40218 |
| 26. | Uttar Pradesh | 1182.975 |
| 27. | Uttarakhand | 72.52939 |
| 28. | West Bengal | 534.797 |
|  | Total | 8000.21 |

## Statement II

Conditions set by the 13th Central Finance Commission for Performance Based Grants.
(i) Finance Accounts and Budget : The State Government must put in place a supplement to the budget documents for local bodies furnishing the details of plan, non-plan wise classification of transfers separately for all categories of Urban Local Bodies (ULBs) from major head to object head, which have been depicted in the main budget under the minor heads 191, 192 and 193; and also incorporate details of funds transferred directly to the local bodies outside the State Government's budget. The supplement should aim to provide details of spatial distribution of transfers-at least upto district level. Parallel to this the finance accounts should also reflect such a distinction. A separate statement needs to be included in the finance accounts showing the detailed pland and non-plan wise classification of transfers separately for all categories of ULBs from major head to object head which have been depicted in the finance accounts under the minor heads 191, 192 and 193.
(ii) Audit : The State Government must put in place an audit system for all local bodies so that their accounts can be audited on a regular basis in a uniform manner across the country. The C\&AG must be given TG\&S over the audit of all the local bodies in a state at every tier/category and his Annual Technical Inspection Report as well as the Annual Report of the Director of Local Fund Audit must be placed before the state legislature. Certificate from the C\&AG will demonstrate compliance with this condition.
(iii) Ombudsman : The State Government must put in pace a system of independent local body ombudsmen who will look into complaints of corruption and maladministration against the functionaries of local bodies, both elected members and officials, and recommended suitable actions. This system should be made applicable to all elected functionaries and officials in all municipal corporations, municipalities and zilla parishads at least. The passage of relevant legislation and its notification will demonstrate compliance with this condition. In the even that all or a class of the functionaries mentioned above all under the jurisdiction of the Lok Ayukta of the stage, we leave it to the state to decide whether to continue with these arrangements or so shift the functionaries to the jurisdiction of the ombudsmen. Self-certification by State governments will demonstrate compliance with this condition.
(iv) Transfer of funds : The State Government must put in place a system to electronically transfer local body grants provided by this Commission to the respective local bodies within five days of their receipt from the Central Government. Wherever this is not possible due to lack of easily accessible banking infrastructure, the Stage governments must put in place alternative channels of transmission such that funds are transferred within ten days of their receipt. Self Certification by the State Governments with a description of the arrangements in place will demonstrate compliance with this condition.
(v) Qualifications of Members of State Finance Commission : The State Governments must prescribe through an Act the qualification of persons eligible for appointment as members of the State Finance Commission (SFC) consistent with Article 2431(2) of the Constitution. The passage of relevant legislation and its notification will demonstrate compliance with this condition.
(vi) Levy of Property Tax : All local bodies should be fully enabled to levy property tax (including tax for all types of residential and commercial properties) and any hindrances in this regard must be removed. Self-
certification by the State Government will demonstrate compliance with this condition.
(vii) Property Tax Board : State Governments must put in plce a state level Property Tax Board which will assist all municipalities and municipal corporations in the state to put in place an independent and transparent procedure for assessing property tax.f The Board (a) shall, or cause to, enumerate all properties within the jurisdiction of the municipalities and corporations; (b) shall review the present property tax system and make suggestions for a suitable basis for assessment and valuable of properties;l and (c) shall make recommendations on modalities for periodic revisions. The findings, suggestions and recommendations of the board will be communicated to the respective urban local bodies for necessary action. The exact model to be adopted is left to the respective state. The board should be staffed and equipped in such a manner as to be able to make recommendations relating to at least 25 per cent of the aggregate number of estimated properties across all municipal corporations and amunicipalities in the state by 31st March, 2015. The board should prepare a work plan indicating how it proposes to achieve this coverage target and the human and financial resources it proposes to deploy. Passage of the relevant legislation or issue of the necessary executive instructions by the State Government for creation of the Property Tax Board as well as pubication of the work plan by the Board in the State Government gazette will demonstrate compliance with this condition.
(viii) Benchmarking : State Governments must gradually put in place standards for delivery of all essential services provided by local bodies. For a start, State Governments must notify or cause all the municipal corporations and municipalities to notify by the end of a fiscal year the service standards for four service sectors - water supply, sewerage, storm water drainage, and solid waste management proposed to be achieved by them by the end of the succeeding fiscal year. This could be in the form of a declaration of a minimum level of service for the indicators mentioned against each of these four service sectors in the Handbook on Service level Benchmarks published by the Ministry of Urban Development. These levels may be different for different municipalities. We envisage such a commitment to be achieved through a consultative process with the local bodies. Such a notification will be published in the State Gazette and the fact of publication will demonstrate compliance with this condition.
(ix) Fire Hazard : All Municipal corporations with a population of more than 1 million (201 census) must put in a place a fire hazard response and mitigation plan for their respective jurisdictions. Publication of these plans in the respective State Government gazettes will demonstrate compliance with this condition.

## Waste Management

930. SHRI BALVANT ALIAS BAL APTE :

Will the Minister of Urban Development be pleased to state :
(a) whether Government has conducted any study on challenges of waste management;
(b) if so, the details thereof;
(c) whether there is any long term scheme for waste management; and
(d) the steps taken for adoptng modern technology for the purpose of waste management?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) Yes, Sir. The Ministry of Urban Development constituted a Technology Advisory Group on Solid Waste Management. The report of the Group which was finalised in May 2005 addresses various issues related to solid waste management including financial and technological issues. The report was circulated to all State Governments for adoption. In March 2003, a Task Force was set up to prepare an action plan for promoting integrated plant nutrient management using city compost along with chemical fertilisers. This report was also circulted to State Governments.
(c) Under the various schemes of this Ministry, which incude the Jawaharlal Nehru National Urban Renewal Mission, Central Sector Scheme for Solid Waste Management projects in 10 Airfield Towns, North Eastern Region Urban Development Programme, Urban Infrastructure Development Scheme in Sateite Towns, 10\% Lump Sum Scheme for North Eastern Region including Sikkim, support is provided for implementation of solid waste management projects.
(d) The Manual on Solid Waste Management and report of Technology Advisory Group on Municipal Solid Waste Management brought out by the Ministry of Urban Development in the years 2000 and 2005 respectively specify various technologies for collection, transportation, processing, treatment and disposal of municipal solid waste in a scientific and hygienic manner.

## PAPERS LAID ON THE TABLE

## Notification of the Ministry of Defence

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : Sir, I lay on the Table, under sub-section (4) of Section 347 of the Cantonments Act, 2006, a copy (in English and Hindi) of the Ministry of Defence Notification No. G.S.R. 12 (E), dated the 26th December, 2011, publishing the Grant of Leave to members of Cantonment Board Rules, 2011. [Placed in Library. See No. L.T. 6186/15/12]

## Reports and Accounts (2007-08 and 2008-09) of the Victoria Memorial Hall Kolkata and related papers

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF CULTURE (KUMARI SELJA) : Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-
(i) (a) Annual Report and Accounts of the Victoria Memorial Hall, Kolkata, for the year 2007-08, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Centre.
(c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 6315/ 15/12]
(ii) (a) Annual Report and Accounts of the Victoria Memorial Hall, Kolkata, for the year 2008-09, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Centre.
(c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 6316/ 15/12]
i. Notification of the Ministry of Commerce and Industry.
ii. Report and Accounts (2010-11) of FIEO, New Delhi and related papers.
iii. Report (2010-11) of (GPDTM), Mumbai and related papers.
iv. Report and Accounts (2010-11) of ICA, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : Sir, I lay on the Table-
I. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Notification No G.S.R. 99 (E), dated the 22nd February, 2012, amending Notification No. G.S.R. 65 (E), dated the 5th February, 2011, to insert certain entries in the original Notification, under sub-section (8) of Section 18 of the Explosives Act, 1884. [Placed in Library. See No. L.T. 6463/15/12]
II. A copy each (in English and Hindi) of the following papers:-
(a) Forty-sixth Annual Report and Accounts of the Federation of Indian Export Organisations (FIEO), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Federation.
(c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 6186/ 15/12]
III. (a) Annual Report of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication (CGPDTM), Mumbai, for the year 2010-11.
(b) Statement by Government accepting the above report.
(c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 6520/ 15/12]

IV (a) Forty-sixth Annual Report and Accounts of the Indian Council of Arbitration (ICA), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
(c) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) above. [Placed in Library. See No. L.T. 6286/ 15/11]
i. Notification of the Ministry of Textiles.
ii. Reports and Accounts (2010-11) of various committees, corporations Research Associations and Textiles and Management School and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : Sir, I lay on the Table-
I. A copy (in English and Hindi) of the Ministry of Textiles Notification No. S.O. 88 (E), dated the 17th January, 2012, specifying the commodities or class of commodities and percentage thereof for Jute for the year 2011-12, under Section 3(ii) of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987. [Placed in Library. See No. L.T. 6187/ 15/12]
II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 13 of the Textiles Committee Act, 1963:-
(a) Annual Report and Accounts of the Textiles Committee, Mumbai, for the year 2010-11, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Committee.
(c) Statement giving reasons for the delay in laying of papers mentioned at (a) above. [Placed in Library. See No. L.T. 6297/ 15/12]
(ii) (1) A copy (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:-
(a) Annual Report and Accounts of the Birds Jute and Exports Limited (BJEL), Kolkata, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T. 6291/15/11]
(iii) (a) Annual Report and Accounts of the Jute Corporation of India Limited (JCI), Kolkata, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 6188/15/11]
(iv) (a) Thirty-first Annual Report and Accounts of the National Jute Manufactures Corporation Limited (NJMC), Kolkata, for the year 2010-11, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 6292/15/11]
(v) (a) Annual Report and Accounts of the Central Cottage Industries Corporation of India Limited (CCIL), New Delhi, for the year 2010-11, together with the Auditor’s Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 6189/15/11]
(vi) (a) Fifty-third Annual Report and Accounts of the Handicrafts and Handlooms Exports Corporation of India Limited (HHEC), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above [Placed in Library. See No. L.T. 6293/15/11]
(vii) A copy each (in English and Hindi) of the following papers:-
(a) Thirty-first Annual Report and Accounts of the Man-Made Textiles Research Association (MANTRA), Surat, for the year 2010-11, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Association.
(c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 6294/15/11]
(viii) (a) Sixty-first Annual Report and Accounts of the Synthetic and Art Silk Mills’ Research Association (SASMIRA), Mumbai, for the year 2010-11, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Association.
(c) Statement giving reasons for the delay in laying of the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 6296/15/12]
(ix) (a) Annual Report and Accounts of the Sardar Vallabhbhai Patel International School of Textiles \& Management (SVPITM), Coimbatore, for the year 2010-11, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above School.
(c) Statement giving reason for the delay in laying of papers mentioned at (iii) (a) above. [Placed in Library. See No. L.T. 6295/15/11]

## THE MINISTER OF STATE IN THE MINISTRY (SHRI JITENDRA SINGH) :

 Sir, I lay on the Table-I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 2628 (E), dated the 25th November, 2011, publishing the Border Security Force (Amendment) Rules, 2011, under sub-section (3) of Section 141 of the Border Security Force Act, 1968 along with delay statement. [Placed in Library. See No. L.T. 6164/15/11]
II. A copy (in English and Hindi) of the Ministry of Home Affairs Special Order No. 5/3/2009-M \& G dated the 1st February, 2012, authorizing the Governor of Haryana for increasing the ceiling on Hospitality Expenses, Contract Allowance and Tour Expenses under Schedule-II to the Governors (Allowances and Privileges) Rules, 1987, for the financial years 2009-10 and 2010-11, under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982. [Placed in Library. See No. L.T. 6204/15/11]
III. A copy (in English and Hindi) of the Ministry of Home Affairs Special Order No. 5/3/2009-M \& G dated the 12th March, 2012, authorizing the Governor of Karnataka for increasing the ceiling under Schedule-I and Schedule-II to the Governors (Allowances and Privileges) Rules, 1987, for the financial years 2009-10 and 2010-11, under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982. [Placed in Library. See No. L.T. 6203/15/12]

## REPORT OF DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

DR. T. SUBBARAMI REDDY (Andhra Pradesh) : Sir, I present the Two Hundred and Twenty-first Report* (in English and Hindi) of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on 'The Nuclear Safety Regulatory Authority Bill, 2011'.

## REPORT OF DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

SHRI PRAVEEN RASHTRAPAL (Gujarat) : Sir, I lay on the Table a copy each (en English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment (2011-2012):-
(i) Nineteenth Report on Action taken by the Government on the observations/ recommendations contained in the Eleventh Report on the subject "Scholarship Schemes for SCs/OBCs" pertaining to the Ministry of Social Justice and Empowerment;
(ii) Twentieth Report on Action taken by the Government on the observations/ recommendations contained in the Seventeenth Report of 'Demands for Grants (2011-12)’ of the Ministry of Minority Affairs;
(iii) Twenty-first Report on Action taken by the Government on the observations/recommendations contained in the Sixteenth Report on 'Demands for Grants (2011-12)' of the Ministry of Tribal Affairs; and
(iv) Twenty-second Report on Action taken by the Government on the observations/recommendations contained in the Fifteenth Report on 'Demands for Grants (2011-12)' of the Ministry of Social Justice and Empowerment.

## STATEMENT BY MINISTER

Status of Implementation of Recommendations Contained in one Hundred and Fiftieth Report of The Department Related Parliamentary Standing Committee on Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN) : Sir, I make a statement regarding Status

[^27]of implementation of recommendations contained in the One Hundred and Fiftieth Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations contained in the One Hundred and Forty-fourth Report on the Demands for Grants (2010-11) of the Ministry of Home Affairs.

PROF. SAIF-UD-DIN SOZ (Jammu \& Kashmir) : Sir, can I speak for a minute? ...(Interruptions)...

MR. CHAIRMAN : Can you do it after we finish this exercise?

## Need to Send MDMA team to kashmir valley for assessing damage caused by heavy storm

PROF. SAIF-UD-DIN SOZ (Jammu \& Kashmir) : Sir, Kashmir Valley suffered a very heavy storm yesterday.

श्री राजनीति प्रसाद (बिहार) : सर, मुझे आधे सैकेंड का समय दिया जाए ...(व्यवधान)...
MR. CHAIRMAN : See, we have a formal farewell.
PROF. SAIF-UD-DIN SOZ : The roofs of hundreds of houses were blown off. I want the Government of India to ask the National Disaster Management Authority to visit the Kashmir Valley, assess the loss and see in whatever way it can help. ...(Interruptions)... The Home Ministry should send a team from the National Disaster Management Authority so that the loss could be assessed, and see in what way the Government of India can lend its helping hand to give relief to the people.

MR. CHAIRMAN : Okay, fine; you made your point.
श्री राजनीति प्रसाद : सर, हमने प्रिविलेज नोटिस दिया है ...(व्यवधान)... संसद के अपमान के लिए ...(व्यवधान)... अरविन्द केजरीवाल हमें धमकी दे रहा है ...(व्यवधान)...

श्री सभापति : देखिए, आपको मालूम है कि प्रोसीजर क्या है।
श्री राजनीति प्रसाद : सर, वह हम लोगों को धमकी दे रहा है ...(व्यवधान)... वह हम लोगों को धमकी दे रहा है ...(व्यवधान)...

श्री सभापति : आपको प्रोसीज़र मालूम है ...(व्यवधान)...
श्री राजनीति प्रसाद : सर, आप मेरी बात समझिए, वह हमें धमकी दे रहा है ...(व्यवधान)...
श्री सभापति : आप बैठ जाइए, प्लीज़ ...(व्यवधान)...
श्री राजनीति प्रसाद : ये लोग धमकी देते हैं ...(व्यवधान)..
श्री राम कृपाल यादव (बिहार) : सर, यह सदन के सदस्यों का अपमान है ...(व्यवधान)...
श्री सभापति : देखिए, उसका प्रोसीजर है, आप प्रोसीज़र को ...(व्यवधान)...

श्री राजनीति प्रसाद : सर, हमने नोटिस दिया है ...(व्यवधान)...
SHRIMATI SMRITI ZUBIN IRANI (Gujarat) : Sir, may I say something?
MR. CHAIRMAN : Is there something you want to say now or at the end of this exercise?

SHRIMATI SMRITI ZUBIN IRANI (Gujarat) : Can I speak now, Sir?
Mr. Chairman : Just for one minute.

## EXTENDING NEW YEAR WISHES TO ZOROASTRIAN COMMUNITY ON EVE OF JAMSHEDI NAVROZ

SHRIMATI SMRITI ZUBIN IRANI (Gujarat) : Sir, through you, I would urge the entire House today to join me in extending our warmest wishes to the Zoroastrian community in the country on this occasion of Jamshedi Navroz. Sir, the Parsee community is very insignificant in number for some, but significant in their contribution to the development of the nation. In fact, the co-creator of the Indian Flag was a proud Parsee, Madam Bhikaji Cama. Sir, for this community, I just have one request that the Government of India recognises the Pak Iranshah at Udvada as a national heritage site. This pious fire and Zoroastrians in large numbers had to flee persecution from Iran and found a home in India. I feel that Pak Iranshah, which propagates the philosophy of Humata, Hukete and Hurarshta, which is good thoughts, good words and good deeds, which is the cornerstone of the Indian philosophy, finds support in this House, Sir. Thank you so much. Navroz Mubarak.

## PAPERS LAID ON THE TABLE (Contd)

MR. CHAIRMAN : One item remained. Mr. Ahluwalia, do you wish to lay your Report?

## REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

SHRI S.S. AHLUWALIA (Jharkhand) : Sir, I lay on the Table, a copy (in English and Hindi) of the Fiftieth Report of the Department-related Parliamentary Standing Committee on Finance (2011-12) on ‘The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011’.

## FAREWELL TO RETIRING MEMBERS

MR. CHAIRMAN : Hon’ble Members, today, we bid farewell to some of our colleagues, who are retiring in April this year on completion of their term of office.

Fifty-two Members from the States of Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, Uttarakhand and West Bengal will be completing their term of office on the 2nd April, 2012, while six Members from the States of Odisha and Rajasthan will be completing their term of office on the 3rd April, 2012.

As you are aware, in the constitutional scheme of things, one-third of our Members retire every two years. This constitutional provision ensures continuity as well as change in the composition of the House. Some of the Members, I am sure, will be re-elected. The House will certainly miss those, who would not be coming back.

Membership of the Rajya Sabha is, in itself, a great honour and an abiding political experience. I do hope, the retiring Members would cherish their association with this august House and they leave with a sense of fulfilment in having played a stellar role in strengthening the democratic system of the country.

I also wish to place on record my personal appreciation for the valuable contributions made by the hon. Deputy Chairman, Shri K. Rahman Khan, the hon. Leader of the Opposition, Shri Arun Jaitley, and all other retiring Members for the cooperation they always extended to me.

I wish the retiring Members good health and happiness and I do hope that they would continue to serve the nation with the same zeal, vigour and earnestness as they have shown in this House.

Do any of the Leaders of the political groups wish to join me? ...(Interruptions)... The Leader of the Opposition, of course. ...(Interruptions)...

श्री एस.एस. अहलुवालिया (झारखंड) : सर, ये हम लोगों के बाद बोलें तो अच्छा रहेगा।
श्री सभापति : ठीक है, ये आप सबके बाद बोलेंगे । ...(व्यवधान)... एक मिनट । All right, once we will reverse it ...(Interruptions)...

श्री राजनीति प्रसाद (बिहार) : सर, पहले मैं बोलूँ?
श्री सभापति : ठीक है। पहले आप बोल दीजिए। ...(व्यवधान)... Just three minutes.
श्री राजनीति प्रसाद : ठीक है, सर। में अपनी बात एक मिनट में ही खत्म कर दूँगा।
सभापति महोदय, सबसे पहले मैं हमारे नेता, श्री लालू प्रसाद जी, का शुक्रिया अदा करना चाहूँगा, जिन्होंने मुझे यहाँ भेजा। में आपका भी शुक्रिया अदा करना चाहूँगा कि छ: वर्षों तक मैंने आपके बीच में रह कर अपना काम किया। हमसे कुछ गलतियाँ भी हुई हैं, उसके लिए मैं क्षमा चाहता हूँ। अगर आपको कभी हर्ट किया हो, तो उनके लिए भी में क्षमा चाहता हूँ। लेकिन, मुझे जो प्रतिष्ठा मिली है, मुझे जो सम्मान मिला है और मुझे जो प्यार मिला है, उसे मैं जीवन में कभी भूलने वाला नहीं हूँ। इतनी बढ़िया वादियाँ और इतने अच्छे लोग, इनको में जीवन भर याद रखूँगा। यह तो चांस की बात है कि कभी कोई आता है, कभी कोई जाता हे, यह सिलसिला तो बना हुआ है, लेकिन में अपनी सुखद यादों को लेकर जा रहा हूँ और इसे मैं अपने जीवन में याद रखूँगा।

[^28]
#### Abstract

श्री गंगा चरण (उत्तर प्रदेश) : महोदय, मैं सबसे पहले अपनी नेता, बहन कुमारी मायावती जी का आभार व्यक्त करना चाहता हूँ क्योंकि उन्होंने मुझे राज्य सभा में भेजने का काम किया है। दूसरा, मैं आभार व्यक्त करना चाहता हूँ, सदन में अपने नेता सतीश मिश्रा जी का, जिन्होंने मुझे उचित मार्गदर्शन दिया और सबसे ज्यादा आभार व्यक्त करना चाहता हूँ, मान्यवर, आपका कि आपके कुशल निर्देशन और मार्गदर्शन में हमने काम किया। मैं प्रधान मंत्री जी का भी आभार व्यक्त करना चाहता हूँ कि उन्होंने कई बार हमारी जिद पर हमारी माँगों को स्वीकार किया। जब मैंने महान स्वतंत्रता संग्राम सैनानी, महारानी अवन्ती बाई के इतिहास को NCERT के सिलेबस में शामिल करने की मांग की, तो उन्होंने इस मांग को स्वीकार किया, इसके लिए मैं उनका आभार व्यक्त करता हूँ। में नेता विपक्ष माननीय अरुण जेटली साहब का आभार व्यक्त करता हूँ कि उन्होंने हम सबका नेतृत्व किया और देश के हित में, राष्ट्र के हित में उन्होंने जोह मुद्दे उठाए, कई बार सरकार ने उनको माना भी। में आभार व्यक्त करना चाहता हूँ अपने उन साथियों का भी, जो विपक्ष में हैं, प्रोफेसर राम गोपाल जी का, क्योंकि जनहित के कई मुद्दों पर हम लोग एक साथ हुए और जनति की मांगों को मनवाया। में आभार व्यक्त करना चाहता हूँ राज्य सभा के महासचिव और राज्य सभा के सारे स्टाफ का और उन्होंने जिस तरह से हम लोगों को cooperate किया, सहयोग किया और मार्गदर्शन किया इसके लिए मैं राज्य सभा के सभी स्टाफ मेम्बर्स का और राज्य सभा के महासचिव का आभारी हूँ। यदि मुझसे कुछ गलतियाँ हुईं हों या मैंने किसी को कटु शब्द कहा हो, तो इसके लिए भी मैं पूरे सदन से क्षमा चाहता हूँ। सर, मैं एक शेर के साथ अपनी बात समाप्त करता हूँ:


## "मुसाफिर हैं हम भी, मुसाफिर हो तुम भी, <br> फिर किसी मोड़ पर मुलाकात होगी।"

## इन्हीं शब्दों के साथ, मैं अपनी बात समाप्त करता हूँ। जय भीम, जय भारत, जय हिन्द।

DR. K. KESHAVA RAO (Andhra Pradesh) : Let me thank you, Sir, for the sentiments that were expressed about our role in this House. It is true and we are again thankful to you. Sir, one has to retire but let me also agree with you that it has been one of the great privileges for us, those who have been here for the last few years, that we associated ourselves with the great, eminent personalities who are sitting here and who have sat earlier also a few years back. I make a special reference to a person whom I hold in highest esteem and that is, Dr. Manmohan Singh and I always cherish it. I would not believe for myself that I had been sharing one seat with him, sitting next to him, in a House like this. Sir, on an occasion like this, I would like to make observations, whether you take them seriously or as casual, but, nonetheless, the thing is that our Parliamentary democracy has come of age but not the Parliamentary procedures and debates. They need much more reformations, I suppose. The obstructionist politics that we are using as a protest need refinement. There needs to be a protest in the House, but it need not lead to some kind of obstructions in the House itself. This, the Chairman, would certainly agree with. Sir, second is, the debate here that we have seen in the Parliament. This was discussed in the Presiding Officers' Conference, time and again, that the rules and the time cannot be constrained to very important issues of free expression which the Constitution has zealously guarded. It is quite possible that Members in this part of the House think that they cannot catch the eye of the Chairman for the simple reason, of the time factor. But, I think it has been a

## [DR. K. KESHAVA RAO]

duel between the Government and the Opposition. Some method has to be found where the people from the ruling party should also think. Sir, there are thinking minds here. You must also give room to the fact. But, when we have thought of the Constitution and having this kind of free speech, the Opposition has its full role to play and it should. That is why the dissent had become vital in a living democracy. But the ruling party Members are just being reduced to as if they are nothing at all. The party formulations and debates are again constrained with what is known as party rules, whips and other such things. This also must be given a thought. Mr. Gill is sitting here. At one time the Election Commission thought how it could be integrated to a Parliamentary debate.

So, things have to be thought of where, during the party formulations, the internal functioning of the party is also tied up with the party debate wherein the voice and expression is taken note of. This kind of widening the debate of this House will also take care of public opinion, civil society and others. All these matters, I think, Sir, require your attention and we need to think innovatively and we need to think out-of-the-box to see how the debate of the House becomes truly the people's voice.

I know there are many issues when we go out. I think, the speaker must have some power, a separate power, when he takes up an issue, suo motu, which concerns the nation. It need not necessarily come through under a particular rule or raising that issue through other means. This kind of a thing makes a debate here holistic.

I would not like to get into any debate. For example, we have been trying to raise the issue of Telangana. Today, the results show you that although we did not give scope for discussing this here, the entire people of Telangana have voted against what exactly we have been thinking of. Now, if that kind of a thing and the people's urge is not reflected here, it creates a problem. The other hon. Member from the North-Eastern Region yesterday was talking with emotion and sentiment and said that he had, for the first time, got an opportunity to speak on the North-East during his entire term of six years. This itself shows that there is something lacking with the speaker and also the minds here. We should together see how we really integrate those feelings into the debate so that Parliamentary debate becomes holistic and also very purposeful.

Thank you very much, Sir. I again wish to say that I cherish the six years of my stay here. As a person in public life, there is no retirement at all. I may take up other field which I would cherish more than this House where I have to act within the four walls and rules

Thank you very much.

श्री एस.एस. अहलुवालिया : सभापति महोदय, में 1986 में इस सदन का सदस्य बना था। ...(व्यवधान)... ठहर जाओ भाई, हमें सब याद है। ...(व्यवधान)... सर, जिस वक्त देश को आज़ादी मिली, जब सारा देश खुशी से नाच रहा था, गा रहा था, आनंद कर रहा था, उस वक्त मेरे पूर्वज विस्थापित हो रहे थे। मेरे दादा-दारी, मेरे पिता जी, मेरी माँ, मेरी चाचा-चाची, सारा परिवार सियालकोट से दिल्ली पैदल पहुँचा था। हमारे पिता जी, जो कि एक कार्बन स्पेशलिस्ट थे, वे दिल्ली से अंतत: बंगाल में जा बसे, जहाँ पर मेरा जन्म हुआ।

मैं एक मध्य वित्त परिवार से आता हूँ और अभी भी मध्य वित्त परिवार का जीवन यापन करता हूँ। मैंने अपने छात्र जीवन में छात्र आन्दोलन शुरू किया और प्रियरंजन दास मुंशी के नेतृत्व में छात्र परिषद् ज्वाइन किया। छात्र परिषद् ज्वाइन करने के बाद मैं नेशनल स्टूडेंट यूनियन ऑफ इंडिया की नेशनल काउंसिल का मेम्बर बना। आज एनएसयूआई का जो कांस्टीट्यूशन है, उसकी ड्राफ्टिंग कमिटी का मैं चेयरमैन था और केरल में केएसयू की कान्फ्रेंस में हमने उस कांस्टीट्यूशन को अपनाया। एनएसयूआई का जो झण्डा है, वह मेरे द्वारा बनाया गया, जिसमें केएसयू का रंग और छात्र परिषद् के स्लोगन जोड़े गये। अपने इस जीवन में मैं बंगाल में नक्सलवाद के खिलाफ, मार्क्सवाद के खिलाफ लड़ता रहा।

और शायद वहीं रह जाता तो मर जाता, कहीं मेरी श्हीद वेदी बनी होती या जेल में सड़ जाता। पर, में वहाँ से बिहार आ गया और अन्तत: मैंने कई प्लेटफार्म इंदिरा जी के साथ शेयर किए थे, as a student leader, मुझे बाई नेम पहचानती थी। अन्तत: उन्होंने परिचय कराया। Indiraji knew me by name. She introduced me to Rajivji. I came closer to Rajivji and, for the first time, Rajivji brought me to this House in 1986. I was not computer literate, but he was. He wanted to have more information, but Internet was not there. I started working on computer on his behalf. I learnt computer at that age. Then, I started collecting data of the Congress men, and also of the Congress workers, and created a data bank for the Congress Party. Sir, I got my second term with the blessings of hon. Narsimha Raoji; of course, also with the blessings of Soniaji. Soniaji and Narsimha Raoji brought me here again in 1992. Till 1998, I was here as a Member, During that period, I became the Minister of Urban Development, and also the Minister of Parliamentary Affairs. Sir, after that, due to Kargil War and Sikh riot victims not getting relief or the compensation or the rehabilitation programme not working well, there was some confusion and misunderstanding, and ultimately, I left the Congress Party and joined the BJP. I became a member of the BJP with the blessings of Atalji and Advaniji. Of course, at that time, Kushabhau Thakre, the great pillar of BJP, was President of the BJP. He called me and I joined the BJP. During my tenure as a Congress Member, I worked under S.B. Chavanji, who was the Leader of the House; I worked under Shri P. Shiv Shankar who was the Leader of the Opposition; and, I also worked under Dr. Manmohan Singhji who was also the Leader of the Opposition at that time. I worked under them. After that, in 2000, I worked under Jaswant Singhji, Sushmaji, and since 2009, I have been working under Arunji. Sir, it is a long period. I have seen may ups and downs during that period. I have seen Rajivji as Prime Minister; I have seen Vishwanath Pratap singhji as Prime Minister; I have seen Chandrashekharji as Prime Minister; I have seen Narsimha Raoji as Prime Minister; I have seen Deve Gowdaji, I.K. Gujralji then Atalji and, then, Dr. Manmohan Singh as Prime Minister.

## [SHRI S. S. AHLUWALIA]

It is a long history, Sir. When I came here, at that time, Mr. Venkataraman was there. Then, Dr. Shankar Dayal Sharma was there; then, Shri K.R. Narayanan was there; then, Shri Krishan Kantji was there; then, Bhairon Singh Shekhawatji was there, and now, you are presiding over the chair. Sir, Shrimati Pratibha Patil, the President of India, was my Deputy Chairperson. She was here. At that time, I was a Member of this House. After that, Najmaji came, and after Najmaji, Mr. Rahman Khan came. I worked under them also. Sir, I was a debater in my college life. I did my Law Graduation from Kolkata University, Law College. When I was student, I used to think that when I reach Parliament, with my debating skills, I would convert the legislations/laws.

But when I reached here, I found, it is not the merit, it is not the logic; it is the number. Whosoever has the number can get passed everything. So, when I reached here, I realized that there is no value of the merit. Value of the number is main; merit is not required. It is immaterial. Material is only number. Sometimes we have the number; sometimes we don't have, and we have to go. But when we decide about the legislation, we decide the fate and future of the future generations. So, we should think about it. It is not the number alone. There should certainly be a vision that we provide for better living conditions to our future generations. So, those things are required. But, unfortunately, our policies, our thinking, our line, our emotional ideologies are dividing India. Sir, there is no national agenda in the country till today. Nobody can draw a national priority as to which ten things are required first to build a strong nation. We have not yet drawn it. Emotionally, all political parties, from that corner to this corner, Sir, are divided on manifestoes and we have divided the society on manifestoes. We have our ideology and we put that ideology into the people's mind, into their brain and influence their future. Sir, I don't know how long the people of this country have to wait to get real justice or right of equality or real justice to live with dignity. I don't know how long it will take. My term is over. I am going; I have to go back. Everybody has to go back. In Siri Guru Granth Sahib, it is written. "जो उपजे है, वो विनाश है। जिसकी उत्पत्ति हुई है, उसका नाश होना ही है, उसे समाप्त होना ही है।"

श्री रामविलास पासवान (बिहार) : नाश नहीं होना है, जाना है।
श्री एस.एस. अहलुवालिया : जाना है, लेकिन कहाँ जाना है, यही हम सीख लें। अगर हमने कृष्ण और सुदामा से सीख ली होती तो शायद बात कुछ और होती, पर हमने उसने सीख नहीं।

सर, मैं अर्बन डवलपमेंट मिनिस्टर था। अभी कुछ देर पहले अपने नेता से बात कर रहा था कि मुझे अपनी पत्नी को अपना मकान ठीक कराने के लिए पटना भेजना है। उन्होंने पूछा कि क्या आपका मकान नहीं है? मैंने कहा कि में यहाँ अर्बन डवलपमेंट मिनिस्टर था, लेकिन मैंने कोई मकान नहीं बनाया। मेरे पास सारी दुनिया में एक रूम का फ्लैट भी कहीं नहीं है। मेरा पैत्रिक घर, जो पटना में है, बस वही घर है। मैंने उनसे कहा कि उसी घर की सफायी कराने के लिए पत्नी

को पटना भेजना है, इस कारण हो सकता है कि आपकी पत्नी ने जो निमंत्रण दिया है, वह उपस्थित न हो सकेंगी। वे मुझसे कहने लगे कि आपने अपनी लाइफ में क्या किया? मैंने कहा कि मैंने जो किया, वह मेरे साथ है और मेरे साथ जाएगा। मैंने जो कुछ किया है, वह मेरे साथ है। में कहता हूँ कि जब आदमी यहाँ enter करता है, उस समय लोग टेबल थपथपाते हैं, में जब जाऊँगा तब लोग टेबल थपथपाएँगे और आँखों में आँसू लेकर जाएँगे।

सर, मैंने अपनी जिंदगी का एक ही मकसद रखा और मैं उसके लिए लड़ता रहा, अपने से बड़ों के साथ लड़ता रहा, अपने से ऊँचे लोगों के साथ लड़ा, लेकिन अपने से नीचे लोगों के साथ नहीं, क्योंकि गुरु गोविंद सिंह जी ने सिखाया है कि, "जो डूब रहा हो, उसका हाथ पकड़ लो, अपनी छाती से लगा लो और उसके लिए लड़ के जूझ मरो और उसकी रक्षा करो।" यह गुरु गोविंद सिंह जी ने सिखाया और में सारी उम्र यही करता रहा और मेरे जीवन का मकसद रहा, "ऐ नाखुदा मुझे किनारों से दूर ही रखना, उधर ले चल जिधर से तूफां उठने वाला है।" सर, मैंने कभी compromise नहीं किया और आगे भी नहीं करूँगा।

में भाग्यवान हूँ कि लोग 60 साल की उम्र में राज्य सभा का सांसद बनकर आते हैं, में 61 साल का हूँ और चार टर्म्स पूरी करके सम्मान से जा रहा हूँ। मेरे दिल में तमन्ना है कि जो सदस्य राज्य सभा में आएँ, वे भी देश के लिए कुछ करके जाएँ, फ़ख से सिर ऊँचा करके जाएँ कि हम कुछ करके आए हैं। मैं इतने साल यहाँ रहकर परिवर्तन तो नहीं ला सका, आने वाले लोग कुछ परिवर्तन करेंगे तो शायद जनता के लोगों की आँखों में जो आशा भरी है और देश के स्वतंत्रता सेनानियों ने भारत को आज़ाद कराते वक्त जो सपने देखे थे, उन सपनों को हम साकार कर सकेंगे।

महोदय, में जाते-जाते धन्यवाद ज्ञापन करना चाहता हूँ। सबसे पहले जो हमारे ये चैम्बर अटेंडेंट खड़े रहते हैं, हमारे एक इशारे पर दौड़ कर आते हैं, में उनका धन्यवाद ज्ञापन करता हूँ। में धन्यवाद ज्ञापन करता हूँ यह टेबल ऑफिस का, जो हमारी हर ऊँची-नीची आवाज को सुनता है। हम धन्यवाद ज्ञापन करते हैं इंटरप्रेटर्स का, जो हमारी आवाज को हमारी भाषा को परिवर्तित करके दूसरी भाषा में बताने की कोशिश करते हैं। मैं धन्यवाद ज्ञापन करता हूँ इस प्रेस दीर्घा में मूकदर्शकों का, जो हमारी बात सुनते हैं और वहाँ रिएक्ट नहीं करते, लेकिन अपनी लेखनी के माध्यम से रिएक्ट करके बताते हैं कि क्या सही था और क्या गलत था? मैं धन्यवाद ज्ञापन करता हूँ इन टीवी कैमरों का, जिन्होंने आज की प्रोसीडिंग दिखाकर बताया या दिखाते रहे हैं कि क्या सही है और क्या गलत है, अंदर क्या हो रहा है, यानी जो जनता यहाँ नहीं आ सकती वह भी देख सके कि अंदर क्या हो रहा है, अहलुवालिया किसके हाथ से कागज छीन रहा है? मैं धन्यवाद ज्ञापन करता हूँ पार्लियामेंट की लाइब्रेरी का, जब इंटरनेट नहीं था, उस समय मैंने जैसी इंफॉरमेशन माँगी, उन्होंने दी, क्योंकि मैंने अपनी जिंदगी का एक मकसद बनाया था कि Information is power. अगर आपके पास इंफॉरमेशन है, then you are the most powerful person और अगर नहीं है, तो you are the weakest person. में उनका धन्यवाद ज्ञापन करता हूँ। में धन्यवाद ज्ञापन करता हूँ सेक्रेटरी जनरल का, मेंने यहाँ सेक्रेटरी जनरल भी बहुत सारे देखे हैं, उनका भी मुझे सहयोग मिलता रहा है। मैं धन्यवाद ज्ञापन करता हूँ अपने साथियों का, जिन्होंने मेरे लिए भरपूर प्रेम दिया है, भरपूर प्यार दिया है, स्वेच्छाएँ दी हैं, प्रार्थनाएँ दी हैं। उस कोने से लेकर इस कोने तक हर आदमी ने मेरे लिए जो कुछ किया है, में उनके प्रति कृतज्ञ रहूँगा, मैं ही नहीं मेरी चौदह पुश्तें कृतज्ञ रहेंगी। कहाँ किस रास्ते में, किस दौरे में आपसे फिर मुलाकात होगी, मैं यह नहीं बता सकता।

महोदय, लास्ट में बशीर बद्र का एक शेर कहकर में अपनी बात समाप्त करूँगा :
उजाले अपनी यादों के हमारे साथ रहने दो। न जाने किस गली में जिंदगी की शाम हो जाए।

श्री के. रहमान खान (कर्नाटक) : मुअज्जिज चेयरमैन साहब, आज इस ऑगस्ट हाउस में मोहब्बत और अकीदत के साथ उन तमाम मेम्बरान् को नेक-ख्वाहिशात पेश करता हूँ, जो निहायत कामयाबी के साथ राज्य सभा में अपनी रुकनियत की मियाद पूरी होने के बाद रिटायर हो रहे हैं। बिला-शुबाह यह हम सबके लिए एक जज़बाती लम्हा है। इस मौके पर अपने जज़बात का इजहार मेरे लिए बहुत ही मुश्किल काम है, क्योंकि आज हम अपने इन अजीज और काबिले-एहतराम मेम्बरान् को राज्य सभा के ऐवान से रुखसत कर रहे हैं, जिनके साथ हमारा बहुत ही खूबसूरत और यादगार वक्त गुजरा है। राज्य सभा की जिंदगी में यह खुसूसी मौका हर दो साल बाद आता है, जब एक नई तब्दीली वाकये होती है। नए मैम्बर आते हैं, कुछ मेम्बर रिटायर होते हैं, बाकी दीगर मेम्बरान् की रुकनियत जारी रहती है और सच तो यह है कि राज्य सभा की यही वह ताकत है, जो हमारी जम्हूरी सियासत में तब्दीली के साथ रवानी जाहिर करती है।

अगर यह कहा जाए तो गलत न होगा कि किसी भी जम्हूरी मुल्क में पार्लियामेंट की मेम्बरशिप बजाते खुद एक बहुत बड़ा ऐजाज है। पार्लियामेंट के किसी भी ऐवान का मेम्बर होने की हैसियत से हम मुल्क और कौम की मिसाली खिदमत करने के ऐहल हो जाते हैं। हमारे मशविरे और हमारी तनकीद मुल्क की तरक्की की सिम्त और रफ्तार तय करती है। सच तो यह है कि कोई जिम्मेदारी या कोई ऐजाज इस आला इदारे की मेम्बरशिप से बड़ा नहीं हो सकता, जिस पर इस मुल्क में रहने वाले करोड़ों इंसानों की तकदीर बनाने की जिम्मेदारी है।

आज हमें फख है अपने मुल्क हिंदुस्तान की जम्हूरियत पर, अपने मुल्क के पार्लियामानी निजाम पर कि हम तमाम मेम्बरान्, जिनके प्लेटफार्म मुख्तलिफ हैं, जिनके नजरीयात मुख्तलिफ हैं, जिनकी जुबान और बयान अलग हैं, इस इख्तिलाफ के बावजूद जब हम यहाँ पर अपने मुल्क की तामीर और तरक्की के लिए बहस और तकरार करते हैं, तो हमारी सोच और रफ्तार बहुत ही मस्बत होती है। आज हमें तेज रफ्तार तरक्की, अच्छी हुक्मरानी और तरक्की की दौड़ में सबको शामिल करने के challenges का सामना करना है। आज मेम्बरान की जिम्मेदारी ने और भी अहमियत अख्तियार कर ली है। मुल्क के दरपेश मसाइल पर आज़ादाना और खुली बहसें पार्लियामानी जम्हूरियत में मरकज़ी हैसियत रखती हैं। इसमें कोई शक नहीं कि आप सबने इस ऐवान की मेम्बरशिप की हैसियत से अवाम और समाज की फलाहोबहबूद के तईं अपने फराइज़ और जिम्मेदारियों को खूब निभाया। आप लोगों ने राज्य सभा के मेम्बर की हैसियत से पार्लियामेंट के फ्लोर पर तामीरी बहस में जिन सलाहियतों का इज़हार किया, अवामी मसाइल को जिस तरह से उजागर किया, मुल्क और कौम के लिए जो कोशिशें कीं, वे सब सुनहरे औराख में महफूज़ हैं।

राज्य सभा के डिप्टी चेयरमैन की हैसियत से मैं ज़ाती तौर पर आपका शुक्रगुज़ार हूँ कि आपने हमेशा जम्हूरी तरीके पर इस हाउस को चलाने में मेरा ताव्वुन किया और आपने पार्लियामानी निज़ाम को कामयाबी के साथ चलाने में मेरी मदद की। राज्य सभा की डिबेट में सरगरम और तामीरी अंदाज़ में हिस्सा लेकर आपने मुसलसल इस बात को यकीनी बनाया है कि हमारी पार्लियामेंट हमारे अवाम की जरूरियात और तवख्वात को बखूबी पूरा कर सकती है। सेहतमंद और तामीरी बहस में हिस्सा लेकर आपने काबिले तहसील काम किया है। आपने राज्य सभा की कार्रवाई को कामयाबी के साथ चलाने के लिए मेरा ताव्वुन किया, इसके लिए मैं एक बार फिर आप तमाम हज़रात का शुक्रिया अदा करता हूँ।

आज इस मौके पर में शुक्रगुज़ार हूँ UPA Chairperson मोहतरमा सोनिया गाँधी साहिबा का, आला मर्तबत डॉ. मनमोहन सिंह साहब का और काबिले ऐहतराम चेयरमैन, राज्य सभा, जनाब हामिद अंसारी साहब का, हज्बे इख्तिलाफ के लीडर जनाब अरुण जेटली साहब का, जिन्होंने गुजिश्तां 8 सालों में डिप्टी चेयरमैन की हैसियत से मेरा ताव्वुन किया।

में उन तमाम मेम्बरान का शुक्रगुज़ार हूँ जिन्होंने कदम-कदम पर इस हाउस में मेरा ताव्वुन किया, क्योंकि अक्सर हाउस में इस तरह के हालात पैदा हुए हैं कि मेम्बरान ने अपना मौकुफ ज़ाहिर करने के लिए शदीद और ज़ज़्बाती लबो-लहज़ा अख्तियार किया। चूँकि हाउस में इज़हारेराय की आज़ादी है, इसलिए मेम्बर का यह हक बनता है कि वह अपनी राय को ज़ाहिर करे। ऐसे मौके पर मेम्बरान ने जम्हूरी तरीका अपनाते हुए हाउस का ऐहतराम किया, मेरा साथ दिया और कोई नाखुशगवार बात होने नहीं दी। में उन तमाम लीडराने पार्टी का शुक्रगुज़ार हूँ कि उन्होंने मेरे साथ ताव्वुन किया। इसके लिए मैं न सिर्फ मेंबरान का, बल्कि तमाम सियासी पार्टीज़ के कायदीन का भी शुक्रगुज़ार हूँ कि उन्होंने अपना ताव्वुन पेश किया।

इस सच्चाई से इंकार नहीं किया जा सकता कि राज्य सभा के मेंबर की हैसियत से आप हमारी मरकज़ी सियासत की नुमाइंदगी करते हैं और नज़रयाती रंगारंगी का बेहतरीन नमूना पेश करते हैं। मैं समझता हूँ कि यही हमारी जम्हूरियत की रूह और उसका जौहर है, तांहम यह इख्तिलाफात हमें एक-दूसरे को अच्छी तरह समझने में मदद करते हैं और नज़रयाती रंगारंगी का एक बेहतरीन नमूना पेश करते हैं। हमें फख है कि हमारे इज़हारे ख्याल की आज़ादी समाज और कौम के तईं हमारी जिम्मेदारियाँ, हमारे फरायज़ की अंजामदेही में आड़े नहीं आतीं।

मुझे यकीन है कि रिटायर होने वाले मेम्बरान इस ऐवान के साथ अपनी वाबस्तगी और आपसी दोस्ती के जज़्बे को अज़ीज़ रखेंगे जिसके साथ हम सबने मिल-जुलकर पार्लियामानी जम्हूरियत को मजबूत बनाने के लिए काम किया है। आप इसे जरूर याद रखें। हालांकि ऐवान से आपकी विदाई आपकी सियासी ज़िंदगी का आरजी दौर है, मुझे उम्मीद है कि रिटायर होने वाले मेम्बरान एक बार फिर मुंतखिब होकर आएँगे। हाँ, यह जरूर है कि वे मेम्बरान जो हमारे साथ नहीं रहेंगे, हमें उनकी कमी महसूस होती रहेगी और जो मेम्बरान दोबारा मुंतखिब होकर यहाँ आएँगे, वे नए जोश और जज़्बे के साथ अवाम की खिदमत अंजाम देते रहेंगे। इस मौके पर आप हजरात को अपने दरम्यिान से रुखसत करते हुए अगर हमें अफसोस हो रहा है, तो दूसरी तरफ इस बात का इत्मीनान है कि आप अपनी मुद्तत का ज़माना निहायत नेकनामी और कामयाबी के साथ गुज़ार कर नयी मंजिलों की तरफ जा रहे हैं।

हालांकि मिलना और बिछड़ना फितरत का लाज़िमी अमल है। जहाँ आप हज़रात से बिछड़ने का गम है, वहाँ इस बात का यक़ीन है कि आप जहाँ भी रहेंगे, अपनी सलाहियतों की रोशनी बिखेरते रहेंगे। मुझे इस बात का फख है कि समाजी खिदमतगार की हैसियत से आपकी ज़ातेगरामी उस चिराग के मानिंद नहीं, जो अँधेरे में रोशनी का अमीन है। आपके बारे में यह कहा जाए, तो गलत नहीं होगा
"जहाँ भी जाएगा, वह रोशनी लुटाएगा,
किसी चिराग का अपना मकां नहीं होता।"

आज इस अलविदाई खिताब के हवाले से मैं आप हज़रात को नेक ख्वाहिशात पेश करता हूँ और दुआ के साथ आपसे रुखसत लेता हूँ:
"फूलों की तरह हँस के गुज़रती रहे हयात,
गम आपके करीब न आए, खुदा करे।"





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श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश) : सर, मैं आपका आभार व्यक्त करती हूँ कि आज आपने मुझे इस अवसर पर बोलने का मौका दिया। सबसे पहले मैं कांग्रेस पार्टी की अध्यक्षा का आभार प्रकट करती हूँ। उसके बाद मैं प्रधानमंत्री डॉ. मनमोहन सिंह का आभार प्रकट करती हूँ कि उन्होंने मुझे इस हाउस में आने का अवसर दिया। मैं हिमाचल प्रदेश विधान सभा से आई थी। वहाँ के वातावरण और यहाँ के वातावरण में मुझे बहुत अंतर दिखा। अहलुवालिया जी कह रहे थे कि मेजॉरिटी की ज़रूरत है, मैं समझती हूँ कि यहाँ lung power की भी ज़रूरत है, क्योंकि जिसके पास lung power है, वह किसी भी काम में रुकावट डाल सकता है। आज हमें यह सोचना है और इकट्टे होकर सोचना है कि देश की भलाई के लिए हमें क्या चाहिए? क्या होना चाहिए? हमें केवल पार्टियों में बँटकर नहीं रह जाना चाहिए। आज भारत की जनता हमारी तरफ देख रही है।

में अपने आपको बहुत भाग्यशाली भी समझती हूँ कि में उस ऐतिहासिक ऐक्ट की साक्षी हूँ, जिसमें 33 परसेंट महिलाओं को रिज़र्वेशन दिया गया। लोक सभा में अभी तक वह पास नहीं हो सका, लेकिन फिर भी मैं समझती हूँ कि महिलाओं के लिए 33 परसेंट रिज़र्वेशन, जो हमने यहाँ पास किया, वह एक इतिहास ही था, जिसका मैं भी हिस्सा थी। मैं सभापति जी से कहूँगी कि 33 परसेंट तो हम देख नहीं सके, लेकिन कार्यवाही के समय कम-से-कम इन महिलाओं की तरफ ज़रूर देख लिया करें, इनको भी बोलने का मौका दें, जिससे कि वे इसमें भागीदार हो सकें।

ज्यादा न कहते हुए में फिर एक बार सबका आभार प्रकट करती हूँ और धन्यवाद देती हूँ कि हमारे सभापति जी ने हमें बहुत ज्यादा encourage किया, उपसभापति जी ने और दूसरे साथियों ने, जब हम नए-नए आए थे, हमें सीखने का अवसर दिया। आज मैं प्रियरंजन दासमुंशी जी को और सुरेश पचौरी जी को भी याद करती हूँ, उन्होंने मुझे बहुत encourage किया था कि कैसे बोलना है, क्योंकि विधान सभा और संसद में बहुत फर्क है। साथ ही में राज्य सभा के स्टाफ का भी आभार व्यक्त करती हूँ। जिस तरह से अहलुवालिया जी ने सभी का आभार प्रकट किया, में उसमें शामिल होती हूँ। अहलुवालिया जी, में एक बात कहना चाहती हूँ कि "अभी अलविदा मत कहो दोस्तों, न जाने फिर कब मुलाकात हो", बहुत-बहुत धन्यवाद, जय हिन्द।

श्री श्रीगोपाल व्यास (छत्तीसगढ़) : सभापति जी, मैं प्रथमत: आपके सहित Secretariat के सभी अधिकारियों का, सभी महानुभावों का धन्यवाद करता हूँ, जिन्होंने हमें कार्य में मार्गदर्शन दिया। हमारे जो साथी किनारे खड़े हैं, जो हमारी रक्षा भी करते हैं और हमारा काम भी करते हैं, और भी अन्यान्य बंधु, जो यहाँ देखते और सुनते हैं, उन सभी का मैं धन्यवाद ज्ञापन करता हूँ।

## [श्री श्रीगोपाल व्यास]

में तो अपने सार्वजनिक जीवन का एक छठवाँ हिस्सा ही यहाँ बिता रहा हूँ। महोदय, पिछले तीस सालों से में सार्वजनिक जीवन में हूँ। संघ के स्वयंसेवक के नाते समाज की सेवा करता रहा हूँ और उन्हीं बंधुओं की इच्छा से में यहाँ आया। मुझे इस बात की बहुत खुशी है कि जिन समितियों में मुझे काम करने का अवसर मिला, उनके कारण मुझे अनेक मित्र यहाँ मिल गए हैं।

उस पार से लेकर इस पार तक अनेक बंधुओं का प्यार और स्नेह मिला है तथा कमेटियों में अनेक बार उनके साथ हास्य-विनोद और न जाने क्या-क्या हुआ है। यदि कुछ गलती हो गयी हो, जिसमें तिवारी जी भी हैं, वे हँस भी रहे हैं, तो उनसे मैं क्षमा प्रार्थी हूँ।

मैं हिन्दुत्व को इस राष्ट्रीय जीवन का प्रमुख अंग मानने के कारण सीताराम येचुरी जी का विशेष धन्यवाद करता हूँ क्योंकि हमने तो कोई ग्रंथ नहीं लिखा, उन्होंने हिन्दू राष्ट्र पर एक किताब लिखी है। यदि यह सही है तो वे धन्यवाद के पात्र हैं।

महोदय, मुझे यहाँ आने पर चूँकि पद्धतियाँ मालूम नहीं थीं, इसलिए मैंने सोचा कि विधेयक बनाने की कला सीखनी चाहिए। इसके लिए आपके सेक्रेटरिएट ने मेरी बड़ी मदद की। पहला ही विधेयक लाने की मेरी इच्छा हो गयी कि भारत में भारत की व्याख्या करते समय या संविधान का प्रिएंबल लिखते समय ‘इंडिया’ की जरूरत क्या है? यदि भारत स्वाधीन हुआ है तो फिर ‘इंडिया’ किधर है? इसलिए पहला ही विधेयक मैं लाया था कि कृपा करके ‘इंडिया’ शब्द हटाइए। महोदय, कल-परसों की बहस में जब हम स्टेट्स की ओर से अपनी दलील दे रहे थे तो सीताराम येचुरी जी ने कहा कि बिना स्टेट्स के यूनियन नहीं है। यह सही बात है। परन्तु भारत केवल यूनियन ऑफ स्टेट्स नहीं है। यह कोई यूएसए नहीं है, जहाँ 48 स्टेट्स हैं। यहाँ अनादिकाल से सनातन राष्ट्र जीवन चला आ रहा है जो हिन्दू राष्ट्र जीवन के नाम से प्रख्यात है। आप मानें या न मानें, यही राष्ट्र जीवन सनातन है, जिसके कारण आप और हम सब जुड़े हैं। राजनैतिक दल तो आज बने हैं, कल भी बनेंगे, रोज बिगड़ते भी हैं, एक-दूसरे में मिल जाते हैं। यह सांस्कृतिक जीवन ही यहाँ की बहुमूल्य जीवन प्रणाली है, जिसके हम सभी अंग हैं और हमारी जो करीबी है या भातृत्व की भावना है, यह इसी के कारण है।

महोदय, मैं आपका अधिक समय नहीं लूँगा। मैं इतना ही कहना चाहता हूँ कि हमने यह पढ़ा है, संघ की शाखा में सीखा है और मुझे अंदाज है कि यहाँ अनेक जो बंधु बैठे हैं, उन लोगों ने उस प्रार्थना में भाग लिया होगा, जिसकी पहली पंक्ति है :
नमस्ते सदा वत्सले मातृभूमि।

हम उस मातृभूमि की सेवा के लिए लगे हैं। उसको हम बार-बार प्रणाम करते हैं। उसी प्रार्थना में भगवान से कहा गया है कि आप हमें ऐसी शक्ति दीजिए कि हम अजेय सामर्थ्य इस देश को दे सकें और एक सुशील चरित्र सारे संसार को दे सकें। उसी प्रार्थना के अंत में कहा है कि :

> परं वैभवं नेतुमेतत्? स्वराट्रं,

समर्था भवत्वाशिषा ते भृशम्।
हे परमेश्वर, आप हमें ऐसी शक्ति दीजिए, आशीर्वाद दीजिए कि इस राष्ट्र को हम परम वैभव के शिखर पर ले जाएँ।

अंत में, मैं तुलसीदास जी की दो पंक्तियाँ कहकर आप सबसे इस आशा से विदा लूँगा कि सार्वजनिक जीवन में कहीं पर जरूर मुलाकात होगी। अनेकों से पहले मुलाकात होती भी रही है, हमारे सत्यव्रत चतुर्वेदी जी, जो हिन्दी समिति के उपाध्यक्ष हैं, वे अभी चले गए हैं, वरना उनसे भी पहले भेंट होती रही। इसी तरह से अनेकों से भेंट होती रही है और होती रहेगी। जो पंक्ति मैं कहना चाह रहा हूँ, वह यह है। तुलसीदास जी ने कहा है कि :

सीय राम मय सब जग जानी,
करहूँ प्रनाम जोरि जुग पानी
परसों अपने इस राष्ट्र जीवन का संवतसर का पहला दिन 23 तारीख को वर्ष प्रतिपदा का आ रहा है। मैं आप सभी को और आपके परिवारजनों को उसके लिए बहुत-बहुत बधाई और शुभकामनाएँ देते हुए भारत माता की जय कहकर आपसे आज्ञा लेता हूँ। धन्यवाद।

श्री महेन्द्र मोहन (उत्तर प्रदेश) : धन्यवाद, आदरणीय सभापति महोदय, सम्भवत: आज संसद में मेरे 6 वर्षों के कार्यकाल का यह अंतिम भाषण होगा। मैं याद करता हूँ, विगत 10 मई, 2006 बुधवार को, जब मैंने यहाँ पर आकर भारतीय संविधान के अंतर्गत संसद सदस्यता की गोपनीयता की शपथ ली थी। मुझे यह कहते हुए हर्ष हो रहा है कि मैंने यहाँ पर रहकर ऐसे अनुभव प्राप्त किए जो अन्यथा मुझे कभी प्राप्त नहीं होते। मुझे यह अवसर प्राप्त हुआ, उसके लिए मैं समाजवादी पार्टी के अध्यक्ष, मेरे बड़े भाई माननीय मुलायम सिंह जी का अत्यंत आभारी हूँ कि उन्होंने मुझे यहाँ निर्वाचित कराकर भेजा। में देश के लिए कुछ कर सका अथवा नहीं, यह तो यहाँ पर और जिस जनता ने मुझे निर्वाचित कराकर भेजा है, वही बता सकेंगे। मैं आभार प्रकट करना चाहूँगा माननीय नेता विपक्ष श्री अरुण जेटली जी का, आपका, अपने उपसभापति महोदय, यहाँ पर बैठे हुए सभी अधिकारीगणों का, माननीय प्रधानमंत्री जी का और हमारी पार्टी के यहाँ पर नेता माननीय राम गोपाल जी का कि इन्होंने समय-समय पर मुझे हमेशा जानकारियाँ दीं, निर्देश दिए और मैंने उनसे बहुत कुछ सीखा, यहाँ पर बैठे हुए समस्त साथियों से बहुत कुछ सीखा।

हम सभी जानते हैं कि जब कोई नया कार्य किया जाता है तो उसे समझने में कुछ समय लगता है। मेरे लिए भी यह सदन एक विद्यालय की भांति था जहाँ पर मैं सीखने की भावना लेकर आया और यह प्रयास करता रहा कि में वे सारे कार्य करूँ जिनसे इस सदन की गरिमा बढ़े और आम आदमी का लाभ हो जिनकी ओर से यहाँ निर्वाचित प्रतिनिधि बैठते हैं।

मुझे भी अनेकों बार आम आदमी की समस्याओं को उठाने का मौका प्राप्त हुआ जिन्हें मैंने अपनी सामर्थ्य भर उठाने का प्रयास किया । यह तो यह सदन ही तय करेगा या वे जन प्रतिनिधि तय करेंगे जिन्होंने मुझे निर्वाचित करके यहाँ पर भेजा कि में उनकी कसौटी पर कितना खरा उतरा।

यहाँ आये हर संसद सदस्य से में अपने अनुभव के आधार पर, यही अनुरोध करूँगा कि जब जन समस्याओं के मुद्दे यहाँ पर उठाये जाते हैं, तो उस पर हम सबको निष्पक्ष रूप से पार्टी लाइन से हटकर सोचना चाहिए तथा कुछ ऐसा करने का प्रयास करना चाहिए जिससे हम देश के निर्माण में अपना योगदान दे सकें और आम जनता की तकलीफों को कुछ कम कर सकें। मैं मानता हूँ कि यह एक कठिन कार्य है, क्योंकि हमें विभिन्न राजनीतिक पार्टियों द्वारा निर्वाचित करके यहाँ भेजा जाता है। अत: उनके एजेंडे पर चलकर हमें कार्य करना पड़ता है तथा समय-समय पर राजनीतिक पार्टियों के द्वारा ह्हिप भी जारी की जाती है जिसके अनुसार हमें मुद्दों पर वोटिंग भी करनी पड़ती है। हर पार्टी का अपना एक घोषणा-पत्र होता है और हर समस्या को हल करने की उनकी अपनी एक एप्रोच होती है। हम सभी यह बात मानेंगे कि यहाँ पर सभी पार्टियों के संसद सदस्य यही इच्छा लेकर आते हैं और सभी पार्टियाँ यही चाहती हैं कि वे क्षेत्र की जनता की समस्याओं को अधिक से अधिक उठाकर उनका हल करें और उन्हें इस देश में आगे बढ़ने का मौका दें, जिससे हम एक अच्छे समाज का निर्माण कर सकें।

मेरा मानना है कि जब तक संसद सदस्य जातिवाद व क्षेत्रवाद जैसी संकीर्ण भावनाओं से ऊपर उठकर देश के निर्माण में अपना योगदान नहीं देंगे तब तक हम भारत को उतना आगे नहीं ले जा पायेंगे जिससे वह एक शक्तिशाली राष्ट्र बन सके।

एक अन्य महत्वपूर्ण मुद्दा हम सभी संसद सदस्यों के कार्यक्षेत्र का है। मैंने यह देखा है कि हम विभिन्न मुद्दों को लेकर संसद के संचालन में अवरोध पैदा करते हैं जिसके कारण बहुत सा समय बगैर कोई कार्य किये हुए ही

## [श्री महेन्द्र मोहन]

बर्बाद हो जाता है और हम किसी भी सार्थक कार्य का निष्पादन नहीं कर पाते हैं। इस समय की बर्बादी के कारण अनेकों आवश्यक कानून, जिन पर चर्चा होनी चाहिए, बगैर चर्चा के ही पारित कर दिये जाते हैं और बाद में हम संसद सदस्य यह भी शिकायत करते हैं कि चर्चा का समय उन्हें नहीं दिया गया।

हमें सोचना होगा कि संसद में समय की बर्बादी कैसे रुके व अवरोध उत्पन्न न किया जाये और संसद सदस्यों की बात भी सुनी जाये। इसका कोई ऐसा सर्वमान्य रास्ता हम लोगों को मिल-जुलकर निकालना होगा और इसके लिए यदि आवश्यक हो तो कुछ कानूनों में भी परिवर्तन लाया जाये ताकि अधिक से अधिक कार्य हो और संसद सदस्य अधिक से अधिक अपना योगदान दे सकें। यद्यपि इससे लगता नहीं है कि कोई अंतर आएगा, अगर कार्य न हो तो हमें उसका कोई भी पारिश्रमिक न मिले, ऐसी भी व्यवस्था की जा सकती है।

संसद सत्र के दौरान विभिन्न पार्टियों को बहस के लिए दिये जाने वाले समय के आवंटन का एक पुराना तरीका चला आ रहा है, जो उनकी सदस्य संख्या पर आधारित है। मैं इसमें अपना एक सुझाव देना चाहता हूँ कि हम सभी जानते हैं कि जो भी यहाँ पर बिल लाए जाते हैं या विषय उठाये जाते हैं, जो पार्टी बहुमत में होती है, जिसकी सरकार होती है, उसके द्वारा ही उन कानूनों को और विचारों को लाया जाता है। वहाँ पर सोच-विचार काफी हो चुका होता है। यदि उन पर हमारे अपोजिशन को और अन्य छोटी पार्टियों के सदस्यों को विचार करने का और समय दिया जाए, इसके लिए कुछ ऐसी व्यवस्था बने, तो सम्भवत: हम लोगों को भी कुछ बोलने का अवसर प्राप्त हो जब भी मुझे बोलने का मौका मिला, मैंने यह देखा कि 2 मिनट या 3 मिनट में अपनी बात किसी भी विषय पर या किसी भी कानून पर रखनी होती थी, क्योंकि हमारी सदस्य संख्या सीमित थी। उतने कम समय में अपने विचारों को सही रूप में रख पाना सम्भव नहीं हो पाता है, इसमें अगर रूलिंग पार्टी की ओर से कुछ समय का अलोकेशन उन छोटी पार्टियों के लिए भी करा दिया जाए, तो मैं समझता हूँ कि यह व्यवस्था बहुत अच्छी होगी।

इसके साथ ही साथ यह बात निश्चित है, जैसा कि अभी अहलुवालिया जी ने कहा कि यहाँ पर संख्या की ही बात चलती है, कोई लॉजिक नहीं चलता है या अपने lung pawer की बात, जो श्रीमती विप्लव ठाकुर जी ने कही, वह चलती है। अगर किसी भी एक सदस्य के अंदर यह lung pawer है, तो यहाँ की व्यवस्था में अवरोध पैदा हो जाता है। इसको कैसे रोका जाए और किस प्रकार से तकनीकी रूप से इन चीजों पर हम निर्णय ले सकें, यदि इस बारे में कुछ सोचा जाए तो सम्भवत: हम अपने उस आम आदमी का, जिसका हम हमेशा यहाँ जिक्र करते हैं, अधिक भला कर सकेंगे।

मेरे द्वारा कई प्राइवेट मेम्बर्स बिल लाए गए, उनमें से एक बिल था कि संसद की बैठकें वर्ष में कम से कम 100 दिन हों। इस पर मुझे रूलिंग पाटी, अपोजिशन तथा सभी पार्टियों का सहयोग प्राप्त हुआ और सभी ने कहा कि कम से कम 100 बैठकें होनी चाहिए, ताकि हम अधिक से अधिक समय तक सही विचार-विमर्श करके कानूनों को बना सकें। अंत में इस बारे में मुझसे यही कहा गया कि प्राइवेट मेम्बर बिल को कानून नहीं बनाया जाता है, ऐसी परम्परा नहीं आई है, जबकि एक बार ऐसा हो चुका था, लेकिन मैंने सबके अनुरोध पर अपना बिल वापस ले लिया। मुझे यह आश्वासन था कि संभवत: सरकार द्वारा ऐसा कोई कानून लाया जाएगा। मैं चाहूँगा कि ऐसा कोई कानून लाया जाए, जिससे यहाँ कम से कम 100 दिन अवश्य बैठकें हों और हम उन विषयों पर चर्चा कर सकें। मैंने 1952 से 1974 तक पुराना रिकार्ड भी देखा था। उस समय 100 दिन या उससे अधिक दिन तक संसद चलती थी। जब बाद में हमारी जनसंख्या बढ़ गई, हमारा कार्यभार बढ़ गया, तो हमारी संसद की कार्यवाही के दिन कम हो गए, इसलिए यह जरूरी है कि हम ऐसा कोई कानून लाकर इसके समय को बढ़ाएँ।

हम सभी जानते हैं कि इस समय हमारे देश में भ्षष्टाचार एक बहुत बड़ा मुद्दा बना हुआ है। विगत पाँच वर्षों में जिस प्रकार से भ्रष्टाचार में वृद्धि हुई है और जो घोटाले सरकार के स्तर पर पकड़े गए हैं, उनके बारे में हम सभी को पता है। सरकार ने इस संबंध में लोकपाल बिल लाने का प्रयास भी किया, परन्तु उसमें इतनी अधिक खामियाँ थी, जिनके कारण उसको पारित नहीं किया जा सका। मेरा यह मानना है कि केवल लोकपाल बिल लाने से ही

भ्षष्टाचार नहीं मिट पाएगा। आज हमारे देश में इतने अधिक कानून हैं, यदि उनको अमल में लाया जाए तो भ्रष्टाचार रुक सकता है, परन्तु जो व्यवस्था चल रही है उसमें निर्णय लेने की प्रक्रिया ऐसी है जिससे कोई भी निर्णय नहीं हो पाता है और निर्णय न होने के कारण सरकारी तंत्र अधिकाधिक भ्रष्टाचार में लिप्त होता चला जा रहा है। मेरे विचार से यदि हम अपनी कार्यप्रणाली में केवल इतना सुधार कर लें कि एक निश्चित समय के अंदर निर्णय होने की सीमा बनाई जा सके तो संभवत: हमें भ्षष्टाचार पर रोक लगाने में सफलता प्राप्त होगी। मुझे विश्वास है कि हमें अपनी न्यायिक प्रक्रिया को तेज करना होगा। अभी तक जो हालात हैं, उनके अनुसार मुकदमे पीढ़ी दर पीढ़ी चलते रहते हैं और कार्य पूरे नहीं होते हैं, जिसके कारण भ्रष्टाचार और बढ़ता है।

सभापति जी, मैं अंत में आपका, उपसभापति जी का एवं सभी उपसभाध्यक्षों, विपक्षी दलों एवं सत्ता पक्ष के अपने सभी साथियों एवं मंत्रिगणों, लोक सभा व राज्य सभा सचिवालय के अधिकारियों का बहुत-बहुत आभार प्रकट करता हूँ कि उन्होंने 6 वर्षों में मुझे जो सहयोग एवं मार्गदर्शन दिया, मैं उसके लिए उनका सदेव आभारी रहूँगा।

में यहाँ सदन में उपस्थित वरिष्ठ संसद सदस्यों की भावनाओं को समझता हूँ और मानता हूँ कि आप सब निष्पक्ष रूप से अपने उत्तरदायित्वों का निर्वाह पूरी लगन एवं निष्ठा के साथ करते हैं। मेरा यहाँ पर किसी के ऊपर आरोप लगाने का इरादा नहीं है, फिर भी यदि मेरे विचारों से किसी भी प्रकार की कोई ठेस यहाँ पर मौजूद साथियों या जो सदन में उपरिथत नहीं हैं, उनको पहुँची हो तो क्षमा चाहता हूँ और खेद प्रकट करता हूँ। मेरी भावना, सदन की गरिमा या सदन के किसी भी सदस्य को कष्ट देने या दु:ख पहुँचाने की नहीं है और मेरे कार्यकाल के समय भी यदि मुझसे कभी कोई गलती हुई हो, तो में उसके लिए भी आप सभी लोगों से क्षमा चाहता हूँ।

में अंत में केवल इतना ही कहना चाहूँगा,
यहाँ से तो विदा कर रहे हो, दिल से न विदा करना,
मैं हूँ आप सबका, अपना बना के रखना।
मैं इन शब्दों के साथ आप सबका बहुत-बहुत धन्यवाद करता हूँ। धन्यवाद, जय हिन्द।
श्री महमूद ए. मदनी (उत्तर प्रदेश) : चेयरमैन साहब, आपका बहुत-बहुत शुक्रिया। जम्हूरियत के इस ताजमहल में में सबसे पहले अपनी पार्टी और उसके लीडर चौधरी अजित सिंह जी का शुक्रिया अदा करता हूँ कि उन्होंने मुझे इस हाउस में भेजा। अभी जैसा कि अहलुवालिया जी कह रहे थे तो मुझे भी इस बात पर फख है कि मेरा ताल्लुक उस खानदान और उस तन्जीम, उस organization से है जिसने मुल्क की आजादी के लिए तवील जद्दोजहद की, कुर्बानियाँ दीं। मेरे दादा खुद मौलाना हुसैन अहमद मदनी रहमतुल्लाह अले दसों साल जेलों में रहे। जब मुल्क आजादी के करीब आया, मुल्क की आजादी का वक्त आया, तो आज हम सीना चौड़ा करके इस बात को कहते हैं। हमारी जमात ने, हमारे असलाफ़ में बुजुर्गों ने मज़हब के नाम पर मुल्क की तकसीम की, मुख़ालफ़त की और सब लोगों के मान लेने के बावजूद भी उन्होंने आखिरी वक्त तक उस तकसीम को तसलीम नहीं किया। हमारे पास कहीं और चले जाने का ऑप्शन था, लेकिन हमें इस बात पर फख है, गर्व है कि हमने ऑप्शन होने के बावजूद उस ऑप्शन को मंजूर नहीं किया।

इसी गली की हैं ख़ाक से, यहीं ख़ाक अपनी मिलाएँगे,
न बुलाए आपके आए हैं, न निकाले आपके जाएँगे।
मौका है तो मैं कुछ बात अर्ज़ कर दूँ। में जिस कौम से बिलाँग करता हूँ, वह हिन्दुस्तान की सैकिण्ड लार्जेस्ट मेजॉरिटी है, दूसरी बड़ी अक्सरियत है। हमें अपनी तारीख़ पर फख़ है, लेकिन बदकिस्मती से पिछले साठ सालों में आजादी के उन हीरो ने, वे हीरो, जिन्होंने मुल्क को आज़ाद कराया, आज़ाद कराने के लिए बलिदान दिए, कुर्बानियाँ दीं, देश को एक सही दिशा देने की कोशिश की, सही रास्ता दिखाने की कोशिश की, मज़हब से ऊपर उठकर इंसानियत के नाम पर काम करने की कोशिश की, बदकिस्मती से उन हीरो को, जिनसे

## [श्री महमूद ए. मदनी]

आज की नौजवान पीढ़ी को सबक मिल सकता था, नज़रअंदाज़ कर दिया गया, उन्हें तारीख़ से भी उखाड़कर फेंक दिया गया।

मैंने पहले भी इस बात को कहा है और आज फिर कह रहा हूँ कि मुल्क इस बात को महसूस करता है कि दहशतगर्दी, टेरेरिज्म, आतंकवाद एक बड़ा चैलेंज है। यह पैदा कैसे होता है? चेयरमैन साहब, में अर्ज़ करना चाहता हूँ, आपकी तवज्जो चाहूँगा कि अगर किसी कौम को गलत रास्ते पर डालना है तो पहले उसे मायूस करना होगा, उसके बाद उसको भड़काना होगा। आज हिन्दुस्तान का मुसलमान इस चैलेंज से गुजर रहा है। उसको मायूस करने की कोशिश की जा रही है, फिर उसको भड़काने की, incite करने की कोशिश की जा रही है। वह अंदर से और बाहर से, दोतरफ़ा वार झेल रहा है। इस मुल्क को, हमारे देश को इकट्टे होकर, पार्टी लाइन से ऊपर उठकर यह सोचना होगा कि कैसे वह नौजवान, जिसके दिल में यह ज़ज्बा है कि,

> लहू देंगे तो लेंगे प्यार, मोती हम नहीं लेंगे,

हमें फूलों के बदले फूल दो, शबनम नहीं लेंगे।
मोहतरम हज़रात, मैं इस हाउस का कीमती वक्त बर्बाद नहीं करूँगा, लेकिन यह बात पूरे ऐतमाद के साथ कह देना चाहता हूँ कि हमने अपने बुजुर्गों की इस विरासत की हिफ़ाजत की, हमने अपनी जमात, जमीते-उलमाएहिंद की उस तारीख़ की भी हिफ़ाजत की और पिछले चार सालों से टेरेरिज्म, आतंकवाद के खिलाफ जिस ताकत के साथ हमने लड़ाई लड़ी है, वह आज चाहे महसूस न की जाए, लेकिन जब हिन्दुस्तान का इतिहास लिखा जाएगा तो इस बात को लिखा जाएगा कि कौन लोग थे, जो बे सरो सामान के आलम में खड़े हुए थे... और आज़ादी की लड़ाई की तरह से इस आतंकवाद के खिलाफ लड़ाई लड़ी थी। इस हाउस का मेम्बर रहते हुए हमें यह फ़ख़ है, यह गर्व है कि हमने इस लड़ाई को लड़ा।

मुझे याद आता है वह वक्त, उसको याद दिलाना मैं अपना कारनामा नहीं समझता हूँ, बल्कि बुज़ुर्गों की विरासत की हिफाज़त समझता हूँ। इंडिया टुडे कांक्लेव में परवेज़ मुशर्रफ साहब आए थे। उन्होंने बहुत सारी बातें की थीं। उन बातों के साथ उन्होंने खास तौर से एक चीज़ को mention किया था कि हिन्दुस्तान के मुसलमानों के साथ इंसाफ नहीं हो रहा है। मैं उस gathering में मौजूद था, बहैसियत स्पीकर वहाँ मौजूद था, लेकिन उस सेशन में नहीं था । मैं आराम से पीछे बैठा था, सोचता था कि बात सुनूँगा। मैंने उनको वहाँ एक बात कही थी। मैंने कई बातें कही थीं, लेकिन एक बात खास तौर से mention करना चाहता हूँ। वह मैंने सिर्फ वहाँ कही नहीं थी, वह मेरा यकीन है। मुझसे मेरे कुछ दोस्त कह रहे थे कि आप लोग terrorism को opoose कर रहे हैं, इसका मतलब कहीं यह तो नहीं है कि यह pressure हटाने की tactic है, क्या यह आपका यकीन है? में वही बताना चाहता हूँ कि मैंने मुशर्रफ साहब से यह बात कही थी कि मुशर्रफ साहब... कई बातें थीं, मैं उनको यहाँ mention नहीं करूँगा, लेकिन एक बात, जिसको मैं खास तौर से यहाँ बताना चाहता हूँ... मैंने उनसे कहा था कि आप हिन्दुस्तान के मुसलमानों की फ़िक्र और चिन्ता छोड़ दीजिए। हिन्दुस्तान के मुसलमानों की problems को solve करने के लिए हिन्दुस्तानियों की यह सिविल सोसायटी पूरी ताकत से मुसलमानों के साथ खड़ी है और उनके साथ इंडिया की यह सिविल सोसायटी नाइंसाफी होने नहीं देगी। मैं अपने दायें हाथ के साथियों से भी कहना चाहता हूँ कि option होने के बावजूद हम हिन्दुस्तान में रहे हैं। Political reasons से नहीं, बल्कि दिल खोल कर हमारी problems के बारे में सोचिए, उनको हल कीजिए और हमारे जवानों को मायूस न होने दीजिए और उनको इस फ़ख़ के साथ जोड़ दीजिए, जो फ़ख़ मेरे अन्दर है। मैं कहा करता हूँ इस बात को, हर जगह, हर मौके पर कि जब मैं दुनिया के किसी मुल्क से हिन्दुस्तान वापस आता हूँ, तो मुझे वहाँ के फूलों में वह खुशबू नहीं मिलती, जो इस भारत देश की मिट्टी में मुझे नसीब होती है, यहाँ की मिट्टी में जो खुशबू है। यही एहसास सारे हिन्दुस्तानियों के दिल में होना चाहिए। इस एहसास से उन्हें दूर न होने दिया जाए, उन्हें करीब किया जाए। तवारीख़ में जिन लोगों ने कुर्बानियाँ दी हैं, उनको

वापस लाया जाए，उनको जिन्दा किया जाए，ताकि नौजवान देखें कि हाँ，हमारे लोगों ने इस देश के लिए कुर्बानी दी। उसके अन्दर भी कुर्बानी देने का जज्बा हो，न कि लूट कर खा लेने का जज्बा हो।

यह एक common बात है। में हाउस के सब लोगों का शुक्रिया अदा करूँगा कि मुझे सुना और बर्दाश्त किया। बहुत बड़ी बात है बर्दाश्त कर लेना भी। में एयरपोर्ट पर जा रहा था，तो एक छोटा सा बच्चा अपनी माँ से कह रहा था．．．माहौल अभी बदल गया है，वैसा नहीं रहा，लेकिन यह चार साल पुरानी बात है．．．कह रहा था अपनी माँ से कि देखो，देखो．．．कभी－कभी में पगड़ी भी बाँध लेता हूँ，सर्दी－वर्दी होती है．．．देखो，देखो，बिन लादेन जा रहा है। अभी माहौल तब्दील हुआ है，आगे और तब्दील होगा，इस यकीन के साथ कि जब हमारी अगली generation आएगी，तो हमारे इस मुल्क में，इस देश में उनको इंसाफ मिलेगा，मिल चुका होगा पूरी तरह से，क्योंकि नौजवान लोग आ रहे हैं और नौजवानों से इस देश को，हम सब लोगों को उम्मीदें हैं।

मैं प्राइम मिनिस्टर साहब का भी शुक्रिया अदा करना चाहूँगा，खास तौर से इस बात के लिए कि दहशतगर्दी के खिलाफ जो तहरीक चलाई गई，उसमें हमें इनकी सरपरस्ती हासिल रही। और भी सब लोग，जो वक्तन－फवक्तन appreciate करते रहे，उन लोगों का शुक्रिया अदा करूँगा। मौलाना असद मदनी साहब मेरे वालिद थे और प्राइम मिनिस्टर साहब का उनके साथ एक रिश्ता था। उस रिश्ते की वजह से इन्होंने भी हमेशा मुझे मोहब्बत दी। उस मोहब्बत के लिए मैं इनका बहुत－बहुत शुक्रिया अदा करूँगा।

चेयरमैन साहब，आपका भी खास तौर से शुक्रिया अदा करूँगा，आपने भी मेरे वालिद को काम करते हुए कुछ देखा है। उस वजह से मुझसे कुछ खास मोहब्बत का मामला आपका है और मैं यकीन रखता हूँ कि आप सब लोगों की सरपरस्ती मुझे आगे भी हासिल रहेगी। बहुत－बहुत शुक्रिया।
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सुश्री सुशीला तिरिया (ओडिशा) : सर, आज छ: साल पूरे होने पर में इस हाउस का शुक्रिया अदा करती हूँ, साथ ही सोनिया जी का, प्रधान मंत्री जी का और राजीव जी का भी शुक्रिया अदा करती हूँ, जिन्होंने हमें इसी हाउस में सीखने के लिए भेजा। इन छ: सालों में हमने खूब सीखा है। सर, मैं पूरे हाउस को, पूरे सैक्रिटेरिएट को, सेक्रेटरी जनरल को, साथ ही सभी ऑफिशियल्स को, मेम्बर्स सैलरी सैक्शन को, टेबल ऑफिस को, सभी को धन्यवाद देना चाहूँगी। में धन्यवाद देना चाहूँगी चेयरमैन साहब को, डिप्टी चेयरमैन साहब को, एलओपी को और सभी पार्टीज़ के लीडर्स को, जब-जब भी हमने कुछ बोला, उन्होंने हमें कोऑपरेट किया, हमें समझा।

सर, मैं इस हाउस से एक निवेदन करना चाहूँगी, पूरे हिन्दुस्तान में $80 \%$ लोग रूरल बेल्ट से आते हैं और $20 \%$ लोग शहरों से आते हैं। इस हाउस में जो मेम्बर्स प्रतिनिधित्व करते हैं, उनमें सभी का प्रतिनिधित्व बराबर है, चाहे वे फ्रंट बैंचर्स हों या बैक बैंचर्स हों। सर, इसलिए में केवल यह निवेदन करना चाहूँगी कि मेम्बर्स चाहे रूरल बेल्ट का प्रतिनिधित्व करते हों, एससी, एसटी, ओबीसी या माइनॉरिटी इत्यादि का प्रतिनिधित्व करते हों, किसी न किसी फील्ड में सभी में कुछ न कुछ खूबियाँ हैं। कोई अच्छा काम करने के कारण ही लोगों ने, नेताओं ने, पार्टी ने उन्हें इस हाउस में प्रतिनिधित्व करने के लिए भेजा है, इसलिए उनको इस हाउस में अपनी भावनाओं को रखने का बराबर मौका मिलना चाहिए।

सर, मैं अपने हाउस से एक निवेदन यह भी करना चाहूँगी, जैसा अहलुवालिया जी ने, विप्लव जी ने और विदाई लेने वाले बाकी सभी लोगों ने बताया, मुझे भी सबसे पहले 1986 में 30 साल 3 महीने की उम्र में इस हाउस में सीखने के लिए आने का मौका मिला। उस समय एज़ एमपी मेरा प्रोबेशन पीरियड था, मैंने जो सीखा और देखा, हाउस की उस समय जो गरिमा थी और आज के दिन जो गरिमा है, उसमें हैवन एंड हेल जैसा अंतर है। में केवल यही निवेदन करना चाहूँगी खुद का, पार्लियामेंट हाउस का या पॉलिटिकल लोगों का स्वाभिमान और इज्जत वापस लाने के लिए हम सभी पार्टियों की कोशिश होनी चाहिए। पब्लिक में अभी हम लोगों की जो इमेज क्रिएट हो गई है, जो और भी बढ़ रही है, वह यह है कि Politicians are not good. All politicians are corrupted. लोग आज पॉलिटिशियंस को इसी तरह की भावना से तोल रहे हैं और उनके इस तोल को हमें समझना चाहिए, सुधारना चाहिए।

सर, यह House of the Elders है । House of the Elders का हमेशा से सम्मान रहा है और आज भी सम्मान है। एक जूनियर एमपी होने के नाते में निवेदन करना चाहूँगी कि इस हाउस की इज्जत, सम्मान और गरिमा को बरकरार रखने का कर्तव्य सब पार्टी लीडर्स का और पूरे सदन का होना चाहिए।

सर, हम लोग रिटायर नही हो रहे हैं, हम लोग तो एक ऐसी पोस्ट पर जा रहे हैं, जो परमानेंट पोस्ट है। हाउस के सभी लोगों को एक दिन उसी पोस्ट पर जाना है, वह है एक्स-एमपी की पोस्ट। सर, एक्स-एमपी एक परमानेंट पोस्ट है। छ: साल पूरे होने का क्रैडिट हम लेना तो नहीं चाहते, फिर भी राजनीतिक जिन्दगी में एक फील्ड पूरी होने के बाद, काम करने के लिए दूसरी फील्ड इंतजार कर रही होती है। इस तरह राजनीतिक जिन्दगी की शुरुआत कहाँ होती है और एंड कहाँ होता है, यह तो ऊपर वाला तय करता है, साथ ही पार्टी तय करती है। में आप लोगों से फेयरवेल नहीं लेना चाहती हूँ। छ: साल पूरे होने और आप लोगों को छोड़ कर जाने का गम तो लग रहा है, लेकिन आप लोगों ने, सभी पार्टियों ने दिल से जितना प्यार, मोहब्बत और आशीर्वाद दिया, में चाहती हूँ कि ऐसा ही सहयोग हमें आगे भी मिले।

## [सुश्री सुशीला तिरिया]

हमारे जैसे लोग, जो हमेशा ट्राइबल इलाके में काम करते रहे हैं, इससे जो महिलाएँ, जो नवयुवक, जो बुजुर्ग लोग, एससी, एसटी और ट्राइबल इलाकों में काम करने के लिए एक डिटर्मिनेशन लेकर पॉलिटिक्स में आगे आएँगे, उनको प्रोत्साहन मिलेगा।

आप लोगों का आशीर्वाद, आप लोगों की शुभकामना और आप लोगों के सहयोग की हमेशा मैं कामना करती रहूँगी। मुझे पूरी उम्मीद है कि आप लोग हमारे जैसे लोगों को आगे बढ़ाने की हमेशा कोशिश करेंगे। सबको मैं धन्यवाद देना चाहूँगी।

श्री विजय कुमार रूपाणी (गुजरात) : धन्यवाद, सर। अपर हाउस, राज्य सभा में हमें पार्टी भेजती है, कोई इंडीवीज्वल इसमें नहीं आ सकता है, इसलिए सबसे पहले तो मैं अपनी पार्टी का धन्यवाद करता हूँ कि जिन्होंने हमें यहाँ भेजा । खास तौर पर हम गुजरात को रिप्रेज़ेंट कर रहे थे, इसलिए हमारे गुजरात के मुख्यमंत्री, नरेन्द्र भाई मोदी का भी हम शुक्रिया अदा करते हैं। उन्होंने मुझे यह मौका दिया, छ: साल तक यहाँ गुजरात को रिप्रेजेंट करने के लिए। मैंने भारतीय जनता पार्टी की ओर से एक एम.पी. के नाते यहाँ गुजरात को रिप्रेजेंट किया है। उसके लिए में इन सबका धन्यवाद करता हूँ।

महोदय, स्वाभाविक तौर से व्यक्ति से बड़ा दल होता है और दल से बड़ा देश होता है। दल की राजनीति में दल का भी महत्व रहता है। मुझे आनंद है कि मैंने अपनी पार्टी को और अपनी पार्टी की विचारधारा, आइडियोलॉजी, को यहाँ पर रिप्रेजेंट किया है। मुझे जो क्हिप मिला था, हमारे नेताओं ने मुझे जो आदेश दिया था, उसी तरीके से मैंने यहाँ काम किया है और इसका मुझे आनंद भी है।

सर, छ: साल पर्याप्त होते हैं, यानी कि छ: साल की अवधि कम नहीं होती है और इन छ: सालों में मुझे बहुत कुछ सीखने को मिला है। सभी पार्टियों के दिग्गज लोग यहाँ, राज्य सभा में बैठते हैं और उन सबसे मुझे सीखने को मिला है। कांग्रेस पार्टी के भी वरिष्ठ लोग हैं और छ: साल में उसके बहुत से लोगों को मेंने नजदीक से देखा, उनको जाना, पहचाना और उनसे भी मुझे सीखने को मिला है। हमारे बाकी अन्य दलों के लोगों से भी मुझे सीखने को मिला है तथा हमारी पार्टी के भी सभी वरिष्ठ लोगों से मुझे बहुत कुछ सीखने को मिला है। मैं मानता हूँ कि यहाँ से जाने की मुझे कोई ग्लानि नहीं है। यहाँ से बहुत सारी ऊर्जा मुझे मिली है। आप लोगों से पोलिटिकली बहुत कुछ सीखने को मिला है और वह मेरे आगे के कैरियर के लिए मुझे नई ऊर्जा देगा। देश की सेवा करने के लिए, काम करने के लिए, मुझे बहुत कुछ यहाँ से मिला है।

में आज यहाँ एक और बात भी कहना चाहता हूँ। जैसा मदनी जी ने बताया, मुसलमानों की व्यथा की बात उन्होंने की। तो मेरे गुजरात की भी एक व्यथा है। पिछले दिनों देश के अलग-अलग कोने में बहुत-सारे दंगे हुए हैं। दिल्ली में भी सिखों का जो दंगा हुआ था, वह भी कुछ कम नहीं था। फिर भी पिछले दस सालों से गुजरात को बदनाम किया जा रहा है, गोधरा के बाद। दस सालों से वही नरेन्द्र मोदी वहाँ के चीफ मिनिस्टर हैं, वहाँ वही भाजपा की सरकार है। हमने वहाँ तीन बार मैनडेट भी ले लिया है। वहाँ बाद में एक भी दंगा नहीं हुआ है। वही सरकार है, वही नरेन्द्र मोदी हैं और गुजरात दंगा-मुक्त हुआ है। तो बार-बार गुजरात को बदनाम करना भी ठीक नहीं है। मैं मानता हूँ कि सब लोग, यानी कि छ: करोड़ गुजरातियों में हिन्दू हैं, क्रिश्चियन भी हैं, मुसलमान भी हैं तथा और सब भी हैं। इन छ: करोड़ गुजरातियों का विकास हुआ है और विकास यानी कि डेवलपमेंट की राजनीति और गुजरात इस देश का ‘ग्रोथ इंजिन’ है। कल जो फिगर आये, उसके अनुसार एग्रीकल्वर में हम लोगों ने 16 परसेंट ग्रोथ किया है। हमारी जीडीपी 16 परसेंट है जबकि पूरे देश का ढाई परसेंट है। हमारा 16 परसेंट जीडीपी कृषि क्षेत्र में है, यानी कि डेवलपमेंट की राजनीति। आज गुजरात ने एक मॉड्यूल दिया है और उसी क्राइसिस पीरियड में में यहाँ छ: साल रहा और गुजरात को रिप्रेजेंट किया तो मुझे इसका गौरव है।

सर, पाणी भी नहीं रहेंगे, रूपाणी भी नहीं रहेंगे, लेकिन वेल रहेगा। लोकतंत्र में वेल इसलिए भी रखा गया

है कि यहाँ भी अपोज़ हो सकता है। हम लोग वेल में गए थे, उससे किसी को दु:ख हुआ हो, तो में क्षमा माँगता हूँ। वहाँ जूनियर लोगों को जाना पड़ता है। सीनियर तो वहाँ नहीं जाते हैं, लेकिन वे हमें भेजते हैं कि आप वेल में जाइए तब हम वहां जाते हैं। इससे मैंने अपना कर्तव्य निभाया है। मैं मानता हूँ कि यह सब राजनीति सीखने का एक पाठ था, वह मैंने सीखा। आने वाले दिनों में हम भी सीनियर होंगे और किसी को भेजेंगे कि आप जाओ वेल में, तब वे वहाँ जाएँगे।

में मानता हूँ कि ये सब मैंने छ: सालों में किया है और आनंद से किया है। मुझे आप लोगों का बहुत प्रेम मिला है। चेयरमैन से लेकर हमारे अटेंडेंट तक सबका मैं शुक्रिया अदा करता हूँ। हम लोगों ने छ: सालों तक यहाँ बहुत आनंद से बिताए हैं और राष्ट्र की सेवा की है, मैं ऐसा मानता हूँ। धन्यवाद।

श्री सैयद अज़ीज़ पाशा (आन्ध्र प्रदेश) : सभापति महोदय, बहुत-बहुत शुक्रिया। यह जो 6 साल का अरसा है, मेरे लिए यह बहुत ही छोटा अरसा है। इस 6 साल के अरसे में मेंने बहुत कुछ सीखा है और इस दौरान मुझे लोगों का बहुत ही प्यार तथा मोहब्बत मिली है। वह भी cutting across the barriers of the political parties मिली है। यह मेरे लिए बहुत ही सुनहरा और कीमती लम्हा था। यहाँ पर जब भी कोई डिबेट होती थी, उस डिबेट में in-depth analysis होता था, जिसमें the Leader of the Opposition के साथ-साथ दूसरे leaders of various political parties, जिनमें लेफ्ट लीडर्स हैं और दूसरे लीडर्स हैं, भाग लेते थे, उन्हें सुन कर मैंने बहुत कुछ सीखा है। यूँ तो बहस के दौरान कभी-कभी बहुत कड़वाहट आती थी, एक-दूसरे पर इल्जाम लगाए जाते थे, लेकिन उसके बावजूद हम तमाम लोग एक परिवार के मानिन्द हैं। यूँ तो कहा जाता है कि हिन्दुस्तान में अक्सर लड़ाई-झगड़े होते हैं, मगर उसके साथ यह कहा जाता है कि we fight in order to unite once again; that is the ethos of our country. यहाँ पर भी ऐसा ही है। यहाँ पर भी कभी-कभी एक-दूसरे के खिलाफ इल्जामतराशी या कड़वाहट होती है, लेकिन उसके बावजूद हम सब एक परिवार के मानिन्द हैं। यह हमारे लिए बहुत ही गर्व की बात है।

यूँ तो 6 साल का जो अरसा है, इस अरसे के बाद हम राज्य सभा से रिटायर हो रहे हैं, मगर पॉलिटिक्स से रिटायर नहीं हो रहे हैं। हम यहाँ से प्राप्त तमाम experiences तथा और अधिक एनर्जी के साथ आगे बढ़ेंगे, देश की सेवा के लिए बहुत कुछ करेंगे। बहुत-बहुत धन्यवाद, शुक्रिया।

श्री समन पाठक (पश्चिमी बंगाल) : माननीय सभापति महोदय, मैं आप सभी का शुक्रगुजार हूँ। मुझे जिनके साथ काम करने का मौका मिला, पक्ष, प्रतिपक्ष, मेरे learned colleagues, Secretariat officers and staff, में सभी का शुक्रगुजार हूँ। मुझे इस हाउस में बहुत कुछ सीखने को मिला। मैंने बहुत कुछ सीखा। मैं दार्जिलिंग से आता हूँ और मैं एक पिछड़ी community से belong करता हूँ। हमारी पार्टी 80 के दशक से पश्चिमी बंगाल से लगातार हमारी community के एक प्रतिनिधि को राज्य सभा में भेजती रही है, लेकिन दुर्भाग्यवश इस बार हमारी पार्टी राज्य की सत्ता में नहीं रही, इसलिए अब हमारी community का कोई प्रतिनिधि नहीं रहेगा। राज्य सभा से जो रिटायरमेंट है, जैसा कि अभी मैडम ने कहा कि राजनीति में कोई अवकाश नहीं होता है, कोई रिटायरमेंट नहीं होता है, बल्कि यहाँ से रिटायर होने के बाद क्षेत्र में जाकर जनता के साथ काम करना होता है, लोगों के बीच काम करना होता है।

यह एक जिम्मेवारी थी कि यहाँ हाउस में आकर आम जनता के मुद्दों को उठाएँ और उन पर बहस करें। इसके साथ ही साथ सरकार को इस बात के लिए बाध्य करें कि आम जनता के हित में amendment हो और कुछ अच्छा कानून आए। इन 6 सालों में कितना कर पाए या नहीं कर पाए, यह तो विश्लेषण की बात है, लेकिन हाउस में बहुत सारे ऐसे मुद्दे रह गए हैं, जिनको आने वाले दिनों में माननीय सदस्यगण आगे बढ़ाएँगे। इन्हीं शब्दों के साथ में सबको एक बार फिर धन्यवाद देता हूँ।

सुश्री अनुसुइया उइके (मध्य प्रदेश) : माननीय सभापति महोदय, सर्वप्रथम मैं अपनी पार्टी के नेता श्रद्धेय अटल बिहारी वाजपेयी जी, श्रद्धेय आडवाणी जी, श्रद्धेय जेटली जी, श्रद्धेय सुषमा जी के प्रति हृदय से बहुत आभार व्यक्त करती हूँ, जिनके आशीर्वाद से मैं राज्य सभा में आई। सबसे पहले तो विशेष तौर पर हमारे नेता राज्य सभा के श्रद्धेय जेटली जी के प्रति मैं आभार इसलिए व्यक्त करती हूँ, क्योंकि उनका ही यह concept था कि पार्टी के SC, ST वर्ग के लोगों को राज्य सभा में अधिक से अधिक प्रतिनिधित्व मिले। इसी वजह से उस समय यानी 2006 में, भारतीय जनता पार्टी के द्वारा सबसे ज्यादा SC, ST वर्ग के लोगों को राज्य सभा में प्रतिनिधित्व दिया गया। यह हमारे नेता माननीय जेटली जी की वजह से हुआ, इसलिए में उनके प्रति बहुत आभार व्यक्त करती हूँ। माननीय सभापति महोदय, अपने जीवन में मैंने कभी यह कल्पना ही नहीं की थी कि में कभी राज्य सभा में आ सकूँगी, क्योंकि मेरा जन्म एक बहुत ही मध्यम परिवार में हुआ था। मेरी शिक्षा एक ग्रामीण परिवेश में हुई। उसके बाद मैंने वहाँ से पढ़ कर, उस परिवेश से निकल कर छिंदवाड़ा जिले में अपनी एजुकेशन ली और वहीं से मेरा छात्र राजनीतिक जीवन प्रारम्भ हुआ।

मैंने सामाजिक क्षेत्र में कार्य करते हुए राजनीतिक जीवन में प्रवेश किया और प्रथम बार 1985 में विधान सभा का चुनाव लड़ा। आज मैं इस बात को कहना चाहूँगी कि सबसे पहले कांग्रेस पार्टी ने ही मझे विधायक का टिकट दिया और मैं वहाँ से विधायक बनी। वहाँ मुझे सभी लोगों का स्नेह और सम्मान मिला, इस बात को मैं नहीं भूल पाऊँगी। वहाँ पर मुझे राजनीति में लाने वाले राजनीतिज्ञ, सांसद कमलनाथ जी को भी मैं यहाँ पर याद करूँगी कि उन्होंने ही मुझे राजनीति जीवन में लाया और सहयोग दिया। मैं राजीव जी को भी नहीं भुला पाऊँगी, क्योंकि मुझे उनका स्नेह बहुत मिला। छात्र राजनीति से लेकर विधायक, मंत्री पद और उसके बाद आयोग से लेकर राज्य सभा तक का जो मेरा राजनीतिक सफर रहा, उसमें मैंने बहुत कुछ सीखा और मुझे मार्गदर्शन मिला। मैं श्रद्धेय अर्जुन सिंह जी के मंत्रिमंडल में मंत्री रही और उनका भी मुझे काफी सहयोग मिला। इस तरह का मेरे राजनीतिक जीवन का सफर रहा।

आज मैं बड़े गर्व के साथ कहना चाहूँगी कि भारतीय जनता पार्टी ने जो स्नेह और सम्मान मुझे दिया है, शायद मैं इसे जीवन भर नहीं भुला पाऊँगी। इस सदन में मेंने बहुत कुछ सीखा। यहाँ पर बड़े-बड़े हमारे माननीय सांसदगण हैं, जो विद्वान और विशेषज्ञ हैं। मैं इस बात की कल्पना ही नहीं कर सकती कि इतने बड़ हाउस के अंदर मैं एक छोटी कार्यकर्ता के रूप में आयी और मुझे बहुत कुछ सीखने को मिला। मैं अपने साथियों को बहुत धन्यवाद देना चाहती हूँ, जिन्होंने हाउस के अंदर बोलने के लिए मेरी बहुत हौसलाअफजाई की। साथ ही, में पूरे सम्माननीय सांसदगण को धन्यवाद देती हूँ, जिन्होंने हमेशा मुझे प्रोत्साहन दिया। हालांकि जब मैं पहली बार बोली थी, तब कन्या भूण हत्या के ऊपर मेरी मेडन स्पीच होने वाली थी। उस समय जब मैंने माननीय सुषमा जी से कहा कि दीदी, में अभी नहीं बोल सकती, तो उन्होंने कहा था कि मुझे विश्वास है और तुममें वह confidence है कि तुम निश्चित रूप से बोलोगी। तब कन्या भूण हत्या के ऊपर मेरी पहली स्पीच हुई थी। उस समय मुझे सभी सदस्यों को जो प्रोत्साहन और आशीर्वाद मिला, उसको मैं नहीं भुला पाऊँगी।

माननीय सभापति महोदय, मैं वह बात भी याद रखूँगी, जब मैं आपके साथ साउथ अफ्रीका के दौरे पर गयी थी। उस समय आपकी महानता को में सदा याद रखूँगी। उस दौरान जब मेरा स्वास्थ्य थोड़ा खराब हो गया था, तब आप स्वयं मुझसे मिल कर मेरा हाल पूछने के लिए आए, तो मुझे वास्तव में उस समय बहुत अच्छा लगा। आपने उस दौरान मुझे जो स्नेह दिया, उस क्षण को मैं नहीं भूल पाऊँगी। मुझे माननीय श्रीमती अंसारी जी का भी जो स्नेह मिला, उसे भी मैं नहीं भूल पाऊँगी।

इसी के साथ, हाउस में दल के नेता माननीय जेटली जी की भी मैं बहुत आभारी रहूँगी। हालांकि वे बहुत वरिष्ठ हैं तथा उनसे मुझे बहुत डर भी लगता था, लेकिन उनका हमेशा मुस्कुराते रहना और उन्होंने मुझे हमेशा जो प्रोत्साहित किया है, उसके लिए मैं उन्हें भी याद रखूँगी।

माया दीदी, जो हमेशा हाउस के अंदर उपस्थित रहने के लिए समय-समय पर हमको डाँटती रहती थीं, वह भी मैं याद रखूँगी। इस तरह का यह जो समय रहा, बहुत अच्छा लगा और इस मौके पर मैं आपके प्रति हृदय से बहुत आभार प्रकट करती हूँ।

साथ ही हमारे महासचिव महोदय का भी और सभी स्टाफ और जो सुरक्षा में लगा हुआ स्टाफ है, वास्तव में माननीय सभापति महोदय मैंने जीवन में बहुत देखा है, लेकिन जिस तरह से सदस्यों के प्रति उनका आदर, सम्मान और जो व्यवहार रहता है, वास्तव में वह सीखने लायक है, उनको भी धन्यवाद देती हूँ। राज्य सभा में जो तमाम काम करने वाले अधिकारी और कर्मचारी हैं, उन सबके प्रति भी में बहुत धन्यवाद देती हूँ और आभार प्रकट करती हूँ।

अन्त में, हालांकि बहुत कुछ बोलना था, लेकिन समय नहीं है, फिर भी मैं एक बात कहूँगी कि आज मेरे साथ जो साथी यहाँ से विदा हो रहे हैं, निश्चित रूप से खुशी इस बात की है कि इतना बड़ा सम्मान और लोगों से मिलने का मौका मिला, सहयोग मिला और समझने का मौका मिला। दु:ख इस बात का है कि हम आपके बीच में बिछड़ रहे हैं, उनके लिए कहना चाहूँगी :

> ‘‘हर सुबह शाम ढल जाती है,
> हर धूप छाँव में ढल जाती है,
> ए मेरे मन इस तरह उदास न हो,
> वक्त कैसा भी हो गुजर जाता है।"

## धन्यवाद।

श्री वीर पाल सिंह यादव (उत्तर प्रदेश) : सभापति महोदया, में सबसे पहले माननीय मुलायम सिंह यादव जी का आभरी हूँ कि उन्होंने इस सदन में मुझे भेजा। में अपने आदर्श प्रो. राम गोपाल यादव जी का आभारी हूँ कि इन्होंने छ: साल तक अपने छोटे भाई की तरह मुझे सदन में बैठना और बोलना सिखाया। मैं नेता जी का भी इसलिए आभारी हूँ कि यह सदन की परम्परा रही है, जो मैंने इससे पहले देखा, कि कोई भी पार्टी वर्कर्स को कम और नेताओ को इस सदन में ज्यादा भेजा करती है। नेता जी ने यह परम्परा शुरू की कि एक बहुत छोटे वर्कर को इस सदन में लड़ाई लड़ने के लिए भेजा। हमारी पार्टी और हमारे नेता सदा किसानों, नौजवानों, पिछड़ों, दलितों और मुसलमानों की लड़ाई लड़ते रहे। हम उस पार्टी के सिपाही हैं जबकि वहाँ थे, वहाँ अपने जनपद मुख्यालय पर लड़ते रहे, यहाँ भेज दिया तो यहाँ लड़ाई लड़ी।

मैं आपका भी बहुत आभारी हूँ कि आपने इस सदन को इतने अच्छे ढंग से चलाया जितने जूनियर मेम्बर्स थे, उनको भी अच्छा मौका दिया और अपनी घंटी एक मिनट या ज्यादा समय देकर ही बजाई, उससे पहले नहीं बजाई। मैं एक घटना जो यहाँ पर हुई, उसका भी जिक्र करना चाहता हूँ। जिस समय यहाँ महिला आरक्षण बिल आया, हमारी पार्टी और हमारे नेताओं की राय थी कि इस बिल में दलितों को, पिछड़ों को और मुसलमानों को भी आरक्षण दिया जाए। उस लड़ाई को जरूर इस सदन में लड़ा और उस समय वैल में जाकर जितना भी विरोध कर सकते थे, किया और केवल उस समय वह ही एक ऐसा समय आया जब आपके आदेश का पालन नहीं किया। बाकी जब आपने घंटी बजाई हम लोग बैठ गए।

सभापति जी, हमारे सभी साथी, हमारे सदन के नेता, नेता विरोधी दल और सभी पार्टियों के नेताओं ने मुझे बहुत सहयोग दिया है। महोदय, जब हम जिले में थे या गाँव में रहते थे, तो मैं नहीं समझता था कि आप लोग अपने जूनियर को इतना सहयोग करते हैं। मैं सोचता था कि यहाँ बहुत लड़ाई होती है और यहाँ से निकलकर बाहर भी लोग लड़ते होंगे, मगर जिस तरह से आप सभी ने सहयोग दिया, यह राज्य सभा की परम्परा एक मिसाल है। मेंने यहाँ रहकर बहुत कुछ सीखा है।

महोदय, में सदन का ज्यादा वक्त नहीं लूँगा। मैं एक बार फिर आपके सहयोग के लिए धन्यवाद देता हूँ। अगर

## [श्री वीर पाल सिंह यादव]

जाने-अनजाने में मुझसे कोई भूल या गलती हो गयी हो तो उसके लिए क्षमा चाहते हुए आप सभी से विदा लेता हूँ। मैं अपने सभी साथियों, टेबल परिवार और जो लोग हमारे पीछे खड़े रहते हैं, उन सभी को सहयोग के लिए धन्यवाद देता हूँ। मैं प्रो. राम गोपाल यादव साहब को भी एक बार फिर से धन्यवाद देता हूँ और विश्वास दिलाता हूँ कि आप ने जो सिखाया है, आपके नेतृत्व में वह लड़ायी मैं जिले में जाकर फिर लड़ूँगा। बहुत-बहुत धन्यवाद।

SHRI MOINUL HASSAN (West Bengal) : Sir, it is an undeniable fact that it is very tough to speak in a farewell meeting specially by those who are getting farewell. But, I am happy today for at least two reasons. One is, I am going to a permanent club to leave a temporary club. This is a MP club. It is very much temporary. I know that. I have already signed an application for the permanent club, i.e. ex-MP club. So nobody in the world can take away this designation from me at any time. The designation that I am ex-MP or former MP is permanent. Sir, as I remember, I became a Member of a Student Front in West Bengal, i.e. Bengal Provincial Student Federation in 1969 under the leadership of the President of the State of that Front, Mr. Shyamal Chakraborty who is sitting behind me. When I left the Student Front, at that time the President of SFI was Mr. Sitaram Yechury, who is sitting in front of me. Both of them are present here when I am retiring. It is another happiest moment for me. Sir, I was a Member of Lower House also. I remember some things and it will be kept in my memory forever. I have heard some excellent speeches from Mr. Indrajit Gupta, from Mr. Somnath Chatterjee, from Mr. Atal Bihari Vajpayee, from my learned friend, Mr. Arun Jaitley on the floor of the House. I have heard faultless Urdu here, on two occasions by Shri K. Rahman Khan himself. And obviously, I also thank Shri Sitaram Yechury. So, I kept in my memory card, this important speech that we have heard, forever. Sir, I am in politics for more than 40 years. Never in my mind have I thought that I would become a Member of Parliament or any Panchayat of the country. My Party chose me to be a Member of Parliament. Today, right from the 2nd of April, I am out of Parliament, but I feel that my job is the same in Parliament or outside the Parliament. It is to do something for the toiling masses of the country. I will continue my job. Thank you.

श्री कांजीभाई पटेल (गुजरात) : धन्यवाद, सभापति जी। प्रथम तो इस सदन में पहुँचने का मौका देने के लिए मैं अपनी भारतीय जनता पार्टी का और गुजरात के मुख्यमंत्री नरेन्द्र भाई जी का आभारी हूँ।

महोदय, सार्वजनिक जीवन में ऐसे बहुत कम लोग होंगे, जो पंचायत से पार्लियामेंट तक पहुँचे हों। मैं ऐसे भाग्यशाली व्यक्तियों में से हूँ कि में पंचायत में भी रहा हूँ और पार्लियामेंट तक आया हूँ। मैं अपने गाँव की पंचायत का सरपंच रहा, तहसील पंचायत का अध्यक्ष रहा, विधायक रहा, गुजरात सरकार में मंत्री रहा, मैं अपनी पार्टी के प्राथमिक सदस्य से लेकर राष्ट्रीय मंत्री तक की जिम्मेदारी निभाता रहा और अंत में इस सदन का सदस्य भी बना। इस प्रकार मेरे जीवन में अनेक प्रकार के अनुभव आए हैं। मैं इस सदन में बोला कम हूँ, सुनता ही रहा हूँ। यह मानना पड़ेगा कि यह सदन ग्लैक्सी ऑफ इंटलएक्चुअल्स है। मैंने यहाँ बहुत कुछ सीखा है।

आदरणीय सभापति महोदय, आज के दिन मैं आपका, आदरणीय उपसभापति जी का, सदन के नेता का, एलओपी का, सभी सदस्यों का और सचिवालय के अधिकारियों और कर्मचारीगण का आभार व्यक्त करता हूँ। अंत में यही कहूँगा कि इन छह सालों में अगर हमसे कोई भूल-चूक हुई हो तो मैं क्षमा प्रार्थी हूँ। धन्यवाद।

SHRI PRAMOD KUREEL (Uttar Pradesh) : Thank you, Sir. First of all, I must admit very honestly and candidly that this is a very awkward feeling for me for getting this tag of 'retiring' or 'retired' person with my hair being still black. This place where I am standing today has the Division No. 174 of this House. Ever since I sat on this seat two years back, not even for a moment I have forgotten that this seat, which has been allotted to me and on which I would be sitting for the next two years, was occupied, in the last sixty years, by many illustrious persons of great intellects, great calibre and great qualities. And, in the years to come, many more will sit here. So, this is not an ordinary seat on which I am sitting. Sir, at every moment of the last two years, I was conscious of the great responsibility kept on my shoulders by the people of this country, the people of Uttar Pradesh who have sent me here and my party. Today, when I have reached the fag end of my tenure in the Rajya Sabha, I can look back and, with a fair degree of satisfaction, I could say that these two years have been very enlightening and enriching experience for me.

In this Parliament and of this august gathering, as an ordinary person, as an ordinary citizen, I could see the people who are in front of me like hon. Prime Ministerji, Jaitleyji and all the distinguished personalities whom I could only see on television.

I had never thought that one day I would be sitting in this great gathering. I feel myself to be very fortunate. For the last two years, I have been a Member of this august gathering. I feel myself to be very fortunate that I got the opportunity of working with this great group of Indian citizens, whose contribution to the nation has been enormous. I fell myself to be very fortunate that a person like me, of a very ordinary and humble origin, could reach this Chamber, that is, the Rajya Sabha, Parliament of India. Sir, I must say that in the last two years, despite my inexperience, all the distinguished colleagues of Rajya Sabha have been very encouraging to me. Every time I spoke, I got a lot of encouragement from the senior Members, almost everybody across party line. Even though I would be leaving Rajya Sabha, I will continue to do the same work. So, I am thankful to all of you, Mr. Chairman, Mr. Deputy Chairman and Members, for encouraging me and giving me inspiration to continue this work. Sir, I also wish to thank the staff of Rajya Sabha Secretariat and other employees. Sir, Shrimati Viplove Thakur said that in this House certain Members are known for their lung power. Taking cue from what she said - I think their number is very less - I think each one of this august gathering is known for his or her tongue power. I have seen the best intellectuals of this country in this House. So, for me, it won't be the lung power but it is the tongue power which I will take back my home. I have seen one of the best speakers of this country in this House. I have heard them and I have also learnt a lot from them. Sir, I thank all of you for encouraging me, inspiring me, guiding me and educating me. Thank you very much.

श्री मेघराज जैन (मध्य प्रदेश) : आदरणीय सभापति जी, मैं इस सदन में सबसे कम समय 11 महीने के लिए

## [श्री मेघराज जैन]

आया था। इन 11 महीनों में दो बार सदन का सत्र बुलाया गया और उसमें से अधिकांश समय तक सदन स्थगित रहा। यह मेरा पहला और आखिरी अवसर है बोलने का, मुझे यहाँ बोलने का अवसर नहीं मिला। जिस सदन को में टी.वी. पर देखता था, जिन नेताओं को मैं टी.वी. पर देखता था या समाचारपत्रों में जिनके बारे में पढ़ता था, उनको मुझे यहाँ निकट से देखने का मौका मिला। मैंने उनको यहाँ बोलते देखा और सदन की कार्यवाही देखी। हमारे दल के नेता, नेता प्रतिपक्ष श्री अरुण जेटली जी, जिनका मैं विद्यार्थी जीवन से ही प्रशंसक रहा हूँ, मुझे यहाँ उनके ओजपूर्ण और तर्कपूर्ण भाषण सुनने को मिले। हमारे प्रेरणा पुरुष आदरणीय शांता कुमार जी के निकट बैठने का अवसर भी मुझे मिला। में इस सदन में माननीय श्री शिवानन्द तिवारी और श्री सीताराम येचुरी जी जैसे लोगों को देखकर प्रभावित हुआ।

सभापति जी, आदरणीय प्रधान मंत्री जी यहाँ विराजमान हैं, मैं उनसे निवेदन करना चाहता हूँ, अगर मुझे पहले अवसर मिलता, तो मैं बोलता कि इस देश को BT Cotton और BT बीजों से बचाइए। BT Cotton और BT बीज इस देश के किसानों को बर्बाद कर देंगे। सदन से मेरी यह प्रार्थना है कि आप सब इसके लिए कोशिश करें और किसानों को इससे बचाएँ।

महोदय, मुझे बहुत दु:ख हुआ, जब मैंने अखबारों में एक समाचार पढ़ा कि योजना आयोग ने कहा है कि हमें गोमांस निर्यात करने की अनुमति दी जाए। महोदय, साठ साल में इस देश में किसी व्यक्ति ने ऐसी मांग नहीं की, यह मेरे जीवन की बहुत दुर्भाग्यपूर्ण घटना है, जिसे व्यक्त किए बिना मैं नहीं रह सकता हूँ। लोग इस देश की गंगाजमुना की संस्कृति की बात करते हैं और आज तक यहाँ किसी मुस्लिम ने भी ऐसी मांग नहीं की। हमारे मुसलमानों के जो देवबंद के संस्थान हैं, उन्होंने भी अपील जारी की कि गो-हत्या नहीं होनी चाहिए, लेकिन इस देश का योजना आयोग कहता है कि गोमांस के निर्यात की अनुमति दी जानी चाहिए। इसलिए मैं बहुत दु:ख के साथ कहता हूँ कि योजना आयोग के ऐसे सदस्यों को विदा कर देना चाहिए, आप उनका निर्यात कर दीजिए। इस देश में गोमांस का निर्यात नहीं होना चाहिए, यह भारतीय संस्कृति के लिए लज्जा की बात होगी।

आदरणीय सभापति जी, सदन में बहुत कुछ सीखने और बोलने के लिए है। मेरी पार्टी ने मुझे मध्य प्रदेश से यहाँ भेजा। मध्य प्रदेश के बारे में मैं एक बात कहना चाहता हूँ कि मध्य प्रदेश एक गलियारा है। उत्तर-दक्षिण-पूर्वपश्चिम, सब सड़कें वहाँ से जाती हैं। हमारे सत्ता पक्ष के जो मंत्री हैं और जो हमारे प्रधान मंत्री जी हैं, मैं उनसे निवेदन करना चाहता हूँ कि मध्य प्रदेश की सड़कों से सारे देश के लोग गुज़रते हैं और जो राष्ट्रीय राजमार्ग हैं, उनकी दुर्दशा से सब लोग परेशान हैं। केवल मध्य प्रदेश ही नहीं, सारे देश के लोग उससे दु:खी हैं, इसलिए मध्य प्रदेश की सड़कों पर आप ध्यान दें, यह मेरी आपसे प्रार्थना है।

महोदय, में इस सदन में अनजान सा आया था, अनजान सा जा रहा हूँ, किन्तु कुछ लोगों की मीठी यादें लकर जा रहा हूँ। हम सब इस भारत माता के बेटे हैं, एक रक्त से हमारा नाता है, इस नाते हम भाईचारे के साथ इस देश में रहें, इस कामना के साथ मैं कहना चाहता हूँ:
"तेरा वैभव अमर रहे माँ, हम दिन चार रहें, न रहें।"
अहलुवालिया जी का भी मैं धन्यवाद करता हूँ, जिन्होंने मेरा बहुत मार्गदर्शन किया। साथ ही आदरणीय माया जी का धन्यवाद करते हुए मैं भारत माता की जय के साथ अपनी बात समाप्त करता हूँ, धन्यवाद।

श्री विक्रम वर्मा (मध्य प्रदेश) : आदरणीय सभापति जी, लगभग 12 वर्ष तक इस सदन का सदस्य रहने का गौरव मुझे प्राप्त हुआ। इस अवसर पर मैं आपका, उपसभापति जी, माननीय प्रधान मंत्री जी, नेता प्रतिपक्ष और सभी सम्माननीय सदस्यों का बहुत आभार प्रकट करना चाहता हूँ।

महोदय, जब मैं कॉलेज में पढ़ता था, मेरा सार्वजनिक राजनीतिक जीवन तभी प्रारंभ हुआ। 1969 में जब मैं
double M.A. LLB. करने के बाद Ph.D.कर रहा था और मैंने हाईकोर्ट में प्रैक्टिस शुरू की थी, उसी समय मैं अपने कस्बे की नगरपालिका का चेयरमैन चुन लिया गया था। 1969 में एक पार्षद और नगरपालिका से प्रारंभ करते हुए 1977 में में मध्य प्रदेश की विधान सभा में संसदीय सचिव बना, उसके बाद शिक्षा मंत्री बना, फिर उसके बाद मध्य प्रदेश की विधान सभा में नेता प्रतिपक्ष का कार्य करने का अवसर मुझे प्राप्त हुआ । मुझे पार्टी के प्रदेश अध्यक्ष के नाते भी कार्य करने का मौका मिला और उसके बाद इस देश में माननीय प्रधान मंत्री श्री अटल बिहारी वाजपेयी के प्रधान मंत्रित्व काल में केंद्रीय मंत्री के रूप में, Sports Minister के रूप में कार्य करने का मौका मुझे मिला। मुझे उस समय खुशी हुई थी, जब जमैका से हम कॉमनवेल्थ गेम्स की bid लेकर आए थे और हमें उम्मीद थी कि देश में sports का एक बहुत अच्छा culture develop होगा और भारत को हम अच्छे खेल के क्षेत्र में ले जाएँगे में उसके बाद के इतिहास में नहीं जाना चाहता, लेकिन मुझे इस बात की खुशी है कि उसके Agreement पर साइन करने का मुझे मौका मिला था। 1969 से लेकर अब तक, नगरपालिका से लेकर राज्य सभा तक, संसदीय जीवन के जितने चरण होते हैं, उन सबमें अनेक क्षेत्रों में काम करने का मुझे अवसर मिला। अनेक कमेटियों में येचुरी जी के साथ, राम गोपाल जी और दूसरे लोगों के साथ मेम्बर के रूप में, शेयर घोटाले की कमेटी में, ज्वाइंट पार्लियामेंटरी कमेटी में, कई कमेटियों में काम करने का अवसर मुझे मिला। इस सबसे संसदीय जीवन में बहुत कुछ सीखने को मिला। इस लोकतंत्र में, चाहे सत्ता पक्ष में रहें या विपक्ष में रहें, लेकिन रचनात्मक दृष्टि से हम कितना योगदान कर सकते हैं, यह हमारी संसदीय प्रणाली की सबसे बड़ी विशेषता है।

यही कारण है कि आज इतने लम्बे अरसे के बाद हमारे अड़ोस-पड़ोस के कई राष्ट्रों में लोकतंत्र फेल हो गया, लेकिन हम गर्व के साथ कह सकते हैं कि हमारे देश की संसदीय लोकतांत्रिक परम्परा ने उसको पुष्ट किया है और इसीलिए आज भी भारत दुनिया का सबसे बड़ा लोकतंत्र है, आपस में सहमति-असहमति के बाद आज भी देश को आगे बढ़ाने की भावना सबमें है। मैं इस अवसर पर ज्यादा कुछ नहीं कहना चाहता। जो कुछ योगदान में कर सकता था, मैंने किया। मुझे सबसे मार्गदर्शन मिला, सीखने को मिला। माननीय अरुण जेटली जी के नेतृत्व में, सुषमा स्वराज जी उस समय यहाँ पर हमारी नेता थीं, उनके नेतृत्व में, जसवंत सिंह जी के नेतृत्व में और बाकी सबके नेतृत्व में बहुत कुछ करने और सीखने को मिला है। मैं सबको शुभकामनाएँ देते हुए केवल इतना ही कहना चाहूँगा कि यह सदन बार-बार पुनर्जन्म का सदन है, आदमी जाता है और दो दिन बाद वापस भी आ जाता है, पुनर्जन्म होता रहता है। मैं सबके प्रति शुभकामनाएँ व्यक्त करता हूँ। हमारा लोकतंत्र सुदृढ़ रहे और हम सब जिस भावना के साथ राजनीति के क्षेत्र में आए हैं, उस भावना के साथ देश और समाज को आगे बढ़ाने में सक्षम हों। अंत में, मैं केवल एक शेर कहना चाहूँगा कि :

एक ज़िंदगी बहुत थोड़ी होती है, ज़िंदगी को समझने के लिए।
ऐ मेरे खुदा, एक और ज़िंदगी दे दे, ज़िंदगी को जीने के लिए।
धन्यवाद।
DR. MANOHAR JOSHI (Maharashtra) : Mr. Chairman, Sir, I am thank-ful to you for giving me the opportunity to speak in the House today.

The Chief Minister of my State, Shri Balasaheb Thakre, the Shiv Sena Chief, introduced me to politics 45 years ago, and for the last 45 years, I continue to remain in the same Party.

Mr. Chairman, Sir, you have always given an opportunity to Members who wanted to speak My thanks to you, Sir. I am also thankful to the Deputy Chairman who has run the House well during his tenure. Sir, the hon. Prime Minister is present in the House

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today. It is true that the Prime Minister always remains busy, but he has given opportunity to Members from my Party to put forth their views to him on three-four occasions.

Sir, I must also mention Shri Arun Jaitley here, who has guided me on various occasions. My thanks to him too. To sum up, I am thankful to all the Members of the House for their cooperation. The officers working in the Legislature have been ever helpful and, therefore, my thanks to them too.

I knew that my tenure in this House was for six years, but that is not the only part which I would like to mention. I had the opportunity to work in all important institutions of democracy. I have worked in the Municipal Corporation. I have worked in the Maharashtra Legislature, and I also had the opportunity to work in both the Houses of Parliament, the Lok Sabha and the Rajya Sabha. Wherever I have worked, I was fortunate to reach the highest position. I have worked as a Mayor when I was in the Municipal Corporation. A Mayor is supposed to be the first citizen of the city, and I had that opportunity.

Thereafter I was elected to Maharashtra Vidhan Sabha and I worked there for about 15 years, and then I got an opportunity to become the Chief Minister of the State of Maharashtra. When I came to Delhi, I was given an opportunity to work as a Cabinet Minister in Mr. Vajpayee's Government. I must also mention that I was in the Lok Sabha before I came here. Thereafter I became the Speaker of Lok Sabha. For six years, I have been working in this House, that is, Rajya Sabha. I am always told that if you are a social worker, you have to work for poor people. I remember, when I was the Chief Minister or the Speaker, whenever I got an opportunity to work for the poor, I did work. I always give importance to two things. One is, help of poor people on priority basis, and another priority is education. Both the things were done by me during my posting in Municipal Corporation. I have been telling everybody that one must be educated to improve one's position, either politically or whatever business one does. Today also, my son mostly looks after the business. But, right from the beginning, I like two things. One is, politics and another thing, which I always like, is education. Sir, I remember, I come from a village and belong to a very poor family. When I was Studying, all the time, I used to remain in college or in school. Somebody mentioned in his speech the importance of studies. I am also proud to say that my economic Conditions were very difficult. If I mention here my condition, my Member friends here may not believe in it. When I started my education, I did not have enough money to pay for the food that I used to eat. After the Preliminary education, I always worked somewhere and completed my education. I did my BA, MA and LLB. I also completed my Ph.D. two years back. Some people ask me, 'Education for what'. They say what is the necessity of more education? When somebody expressed here his desire of learning in old age also, at that time, I thought of doing my Ph.D. At the age of 74, I completed my Ph.D. from Mumbai University.

Therefore, whenever people from outside or those, who have college in their small village, come to me, I always tell them that they must always try to first educate themselves. Those who are educated can definitely improve their conditions. Sir, when I say this, I always remember that once the hon. Prime Minister met me near a lift. As you know, when the Prime Minister has to go, others stand there and they don't go in the same lift. But, sometimes, security people do not allow you to even stand near the lift. I was just standing there. The hon. Prime Minister came there. He saw me and immediately told me, "Mr. Joshi, you can come in. Why are you waiting outside?" I went with him in the lift and the Prime Minister said, "Mr. Joshi, you cannot wait outside. We know you very well. I know about you and whenever I am going in a lift, you can come with me. I have high regards for you and I respect you." When he said those words about me, I felt happy. For two-three days, I was thinking about him, If somebody is decent and dignified, he would stand outside, but the hon. Prime Minister may definitely ask him to come inside the lift. So, this country has a nice, decent Prime Minister, and if we keep him before us as either an M.P. or a Minister, I am sure that we can achieve the goal that we have. Therefore, it is necessary that our country must go ahead with lots of things which are yet to be done. Removal of poverty is a good slogan. But the poverty cannot be removed unless there are lots of efforts on the part of all the Members and Ministers. Then only, it will be possible.

Sir, I remember that one day, the former President of India was sitting next to me. As he had explained a number of times, his dream was to make our country a developed country, like other developed countries, within 20 years. He asked me, "Mr. Joshi, do you think that this country can become a developed country?" I did not give him any reply, and he asked me again and again. I told him, "It is not possible to develop this country in a short span of 20 years." He asked me, "What is the reason for this, Mr. Joshi? Why can it not be done?" He gave me the instances of few other countries. I said, "This cannot be done only because in our country, unfortunately, there are people who do not want to do the work assigned to them seriously." Therefore, I was very happy when I came here. When I look at this type of continuous tenure, right from Mumbai Mahanagarpalika to the Speaker's post, I always feel that it is necessary that everybody must be sincere to the job that he is doing. It is applicable to everybody, right from the Prime Minister to a Sarpanch in a small village. Therefore, these things are important. We should always remember these things.

I would have been happy if somebody might not have raised the issue of Muslims and Hindus because there is no need for this. Once I asked Mr. Balasahed Thakre, my Chief, "Why is there this issue of Hindu and Muslim?" He told me one thing and thereafter, he said the same thing in public meetings also. What he says is important.

He says that there should be no quarrel between these two but when the question of nationality comes, all those people should be Indians, and, if the question of Hindus

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and Muslims come, then, they can say that their religion is better than the other religion, otherwise, there may not remain democracy also.

I want to mention one or two things. This issue came to me in Maharashtra, and, there were quarrels, there were struggles, people wee trying to beat each other, and, it happened in 1995 during my tenure. Sir, I am happy to say today that at that time, the Hindus and Muslims were on one side, and, the others were on the other side. I remember my Party was supported by the BJP, and, we said that those Muslims who treat this country as theirs, we have no objection to their remaining in the country, worshipping whatever God they want to worship. This is also true that during those four years, there was not a single riot between Hindus and Muslims. This is not impossible to do but the Muslims also must remember that they are there because the people and the Government wants them to be there, and, we must all remain together and work together.

This long tenure of mine in politics is also based on 'country first', and, thereafter other things, and, the work has be done by all. I should also mention here that the Muslims who stay in this country, according to me, they are the Muslims who love this country. They are nationalist-minded, and, therefore, I cannot discuss this issue here in detail. These are the only things which I wanted to mention here.

Sir, these six years in Rajya Sabha also gave me lots of new things. Otherwise, in general, I have seen the working in the Municipal Corporation, working in the Vidhan Sabha, the Legislative Council, and, also the working in Lok Sabha and Rajya Sabha. With regard to meetings in the House, it is all about raising voices and spoiling the mood of the House. As a matter of fact, at least, the MPs should sit together, decide the issues on which we can be one, and, thereafter, we can put up our agenda to the Prime Minister, and, you will find the result that the country will make real progress. Thank you very much.

श्री आर.सी. सिंह (पश्चिमी बंगाल) : सभापति जी, सबसे पहले तो में आपको प्रणाम करते हुए कहना चाहता हूँ कि मेरा जन्म उत्तर प्रदेश के आजमगढ़ जिले के एक गाँव में, अच्छे खाते-पीते किसान परिवार में हुआ था। मेरा पालन-पोषण ननिहाल में, जमींदार परिवार में हुआ। स्कूल और कॉलेज की शिक्षा प्राप्त करने के बाद बिहार के धनबाद से माइनिंग की शिक्षा लेकर बंगाल में माइनिंग के क्षेत्र में काम करने के लिए गया था। उस समय कोयला खदान प्राइवेट थी। माइनिंग में काम करने वाले श्रमिकों के हालात बहुत दयनीय थे, संघर्ष चल रहा था, कोयला खदान का राष्ट्रीयकरण करने की माँग हो रही थी और उसमें पुलिस द्वारा श्रमिकों के साथ संघर्ष में मर्डर के इल्ज़ाम में मुझे जेल भी हुई। इसके बाद भी माइनिंग के अलावा संघर्ष तेज रहा, श्रमिकों के साथ संघर्ष करता रहा और फिर माननीय श्रीमती इंदिरा गाँधी जी के नेतृत्व में कोयला खदान का राष्ट्रीयकरण हुआ।

तभी से, उस समय हमारे दल, कम्युनिस्ट पार्टी के एमपी कामरेड कल्याण राय हुआ करते थे, उनके नेतृत्व में में श्रमिकों को साथ काम करता रहा, मजदूरों के साथ काम करता रहा। हमारी कम्युनिस्ट पार्टी और वाम फ्रंट ने मुझे इस उच्च सदन में भेजा कि में उन सैकड़ों-करोड़ों आम जनता के सवालों को यहाँ पर उठा सकूँ। हमारे दल के नेता कामरेड डी. राजा के नेतृत्व में, कामरेड अज़ीज़ पाशा और दूसरे साथियों के सहयोग में में काम करने की

कोशिश कर रहा था, फिर भी मन में कुछ आकांक्षा थी कि में और बेहतर कैसे कर सकता हूँ, तो में एक दिन स्वर्गीय जनेश्वर मिश्र जी से मिला और उनसे पूछा कि मुझे क्या करना चाहिए। उन्होंने मुझसे भोजपुरी में एक शब्द कहा था, "आहो, लजकोकड़ जैसन काहे बैठल रहेला।" मतलब यह कि शर्मीले लड़के जैसे क्यों बैठे रहते हो। उसके बाद मैंने काम की शुरुआत की। एक सर्वे के हिसाब से पिछले साल सदन में जो अच्छे काम करने वाले सांसद हैं, उनमें शायद मुझे तीसरा स्थान भी मिला था।

मुझे यहाँ चौतरफा सहयोग मिला, क्योंकि मैं जानता हूँ कि कहा गया है, "जो कुछ गंधी दे नहीं, तो भी बास सुबास।" यहाँ जो लोग बैठे हुए हैं, ये अगर कुछ नहीं भी देते हैं, तो भी कुछ दे जाते हैं। मैं जब कभी प्रधान मंत्री जी, माननीय मनमोहन सिंह जी से मिला, हमारे रक्षा मंत्री जी से या चिदम्बरम साहब से मिला, माननीय जयराम रमेश जी से मिला, अपनी समस्या लेकर, तो सारे लोगों ने, और भी लोगों ने मेरी बातों को सुना और जहाँ तक हो सका, मेरे साथ सहयोग किया।

हमारे और नेतृत्व हैं, वाम फ्रंट की लीडरशिप है, साथी सीताराम येचुरी जी, हमारे प्रो. राम गोपाल यादव जी, इधर अदीब साहब बैठे हैं, इन तमाम लोगों ने मुझे काम करने मे मदद की है। जब कभी जरूरत पड़ी, मैंने इनसे मदद ली।

हमारे सेक्रेटरी जनरल साहब और इनके स्टाफ से काम करने में हमें मदद मिली है। हमने उन लोगों की आवाज को इसमें उठाने की कोशिश की है। में समय-समय पर अहलुवालिया जी से भी मिलता रहा हूँ। जब वर्किंग क्लास का सवाल उठता था, तो में दूसरे साथियों से भी बात उठाता रहा हूँ कि देश की हमारी जो राष्ट्रीय सम्पत्ति है, उसको कैसे बचाया जा सकता है और देश के सैकड़ों-करोड़ों लोगों की समस्या को कैसे हल किया जा सकता है। इसमें हमें मदद मिली है।

सर, हमें आपसे भी मदद मिली है। जब कभी मैं आपके दरबार में गया हूँ, मुझे मदद मिली है या आपके जो सहयोगी चेयर पर रहे हैं, उनसे भी मुझे हर समय मदद मिली है। मैंने यह कोशिश की कि हमारे देश की जो इकॉनामिक समस्या है, आम लोगों की समस्या है, इसको कैसे हल किया जा सकता है। मेंने इसे सदन में उठाने की कोशिश की है। में कहाँ तक सफल हुआ, यह सदन बताएगा, लेकिन मैंने यह कोशिश की है। सर, मैं जानता हूँ कि "कबीरा संगत साधु की, हरे कोटि अपराध।" यहाँ पर जो साधु लोग, सज्जन लोग बैठे हुए हैं, इनके द्वारा देश की जो समस्या है, उसको सुलझाया जा सकता है, मैं इस पर विश्वास करता हूँ। बद्र का एक छोटा सा शेर है, "कौन कहता है कि आसमाँ में छेद नहीं हो सकता, ज़रा तबीयत से पत्थर तो उछालो यारो।"

इसी आधार पर और इसी को ले करके में काम करता रहा हूँ। तिवारी जी से भी मुझे काफी मदद मिली है, हर कोने से मुझे चौतरफा मदद मिली, इसीलिए थोड़ा सा काम मैं कर सका। जो काम अधूरा है, आने वाले लोग उसे जरूर करेंगे। सबके प्रति आभार प्रकट करते हुए, इस राज्य सभा के साथ जितने भी लोग जुड़े हुए हैं, उनका भी आभार प्रकट करता हूँ। सभी साथियों को मैं प्रणाम और नमन करता हूँ, इस विश्वास के साथ कि जो काम अधूरे रह गए हैं, उनको हमारे साथी लोग पूरा करेंगे।

श्री राशिद अल्वी (आन्ध्र प्रदेश) : थैंक्यू, जनाब चेयरमैन साहब, मैं तो हाउस से निकल गया था, पल्लम राजू साहब ने मुझे बताया कि इस तरह की यहाँ पर फेयरवेल हो रही है, तभी मैं वापस आया कि सबसे एक बातचीत करूँ।

सर, इस दुनिया के अन्दर हर चीज़ इन्तहाई टैक्परेरी है, चाहे वह रिश्ता हो या कोई भी चीज़ हो। जो चीज़ आई है, वह जाने वाली है। कभी भी कोई चीज़ यहाँ परमानेंट नहीं है, लेकिन बहैसियत पार्लियामेंट के मेम्बर के हमारी जिम्मेदारी बहुत ज्यादा है। देश को आज़ादी के बाद 65 साल पूरे हो गए, मैं दूसरे हाउस में भी रहा और यहाँ, इस हाउस में भी मेरे दो टर्न पूरे हुए। दोनों हाउसिज़ को मैंने देखा, लेकिन, सर, मैं माफी के साथ कहना चाहूँगा

## [श्री राशिद अल्वी]

और आज तो यह एक ऐसा मौक़ा है जब मुझे यक़ीन है कि शायद यह मेरी पहली तक़रीर होगी, जब मैं आराम से बोलता रहूँगा और लोग सुनते रहेंगे। इसलिए इस मौक़े का फायदा उठा कर में चन्द बातें जरूर करना चाहूँगा।

सर, पिछले 65 साल के अन्दर, कम से कम पिछले $12-14$ साल का मेरा तजुर्बा है कि पार्लियामेंट की डिग्निटी कम हुई है। पार्लियामेंट के मेम्बर्स की डिग्निटी भी कम हुई है। हमारी इज्जत के अन्दर लगातार कमी आई है। चलते-चलते तमाम साथियों और दोस्तों से कहना चाहूँगा कि देश की जम्हूरियत तभी मजबूत होगी, जब पार्लियामेंट की इज्जत के अन्दर इज़ाफा होगा, पार्लियामेंट की डिग्निटी में इज़ाफा होगा।

सर, यह पार्लियामेंट के दरो-दीवार अपने आप में कोई अहमियत नहीं रखते, पार्लियामेंट की अहमियत पार्लियामेंट के मेम्बर्स से है। आपकी इज्जत बढ़ेगी तो पार्लियामेंट की इज्जत बढ़ेगी और आपकी इज्जत घटेगी तो पार्लियामेंट की इज्जत घटेगी। आना और जाना तो लगा रहता है।

शोहरत की बुलन्दी तो इक पल का तमाशा है।
जिस शाख पे बैठे हो, वो टूट भी सकती है।।
लोग आते हैं और चले जाते हैं, लेकिन तारीख़ के अन्दर वही लोग हमेशा जिन्दा रहेंगे, जो देश को आगे ले जाना चाहते हैं, जो देश को आगे बढ़ाना चाहते हैं।

में अपने उन साथियों को, जो वैल में आते हैं, एक लम्हे के लिए भी तनक़ीद नहीं करना चाहता। सियासी जमातों की लीडरशिप अगर कहेगी कि वैल में जाना है, तो एमपीज़ की मजबूरी है कि वे वैल के अन्दर जाएँगे। उनका अपना कोई क़सूर नहीं होता है, फैसला तो सियासी जमातें करती हैं कि हमें किस तरीके से पार्लियामेंट के अन्दर ऐहतजाज करना है, हमें वैल के अन्दर जा कर करना है कि अपनी जगह खड़े होकर करना है। यहाँ मैं सियासी जमातों की लीडरशिप से भी दरख्वास्त करना चाहूँगा कि उन्हें फैसला करना चाहिए कि हम हाउस को कैसे आगे बढ़ा सकते हैं।

चलते-चलते मेरी यह बात मेरे दोस्त और साथी हमेशा याद रखेंगे, सिर्फ तक़रीर करने से और बयानात देने से ऐसा नहीं होता कि देश के लोग आँखें बन्द करके हमारी बातों पर यक़ीन कर लेंगे। देश के लोग बहुत समझदार हैं। हम यह समझते हैं कि हम वैल में जाएँगे तो शायद एक बड़ी ख़बर बनेगी, देश के लोगों को हम ग़लतफ़हमी का शिकार कर देंगे, ऐसा हरगिज़ नहीं होने वाला है। देश के लोग समझदार हैं, वे हर सियासी जमात को समझते हैं, हर पार्लियामेंट के मेम्बर को समझते हैं।

यहाँ पर अभी फेडरल स्ट्रक्चर की बात की गई, पहली बार शायद मैंने देखा कि President's Address पर वोटिंग हुई। अगर पार्लियामेंट की इन दरो-दीवारों को आँखें होतीं, इन पार्लियामेंट की दरो-दीवारों ने तो बड़े नशीबो फ़ाज़ देखे हैं।

इन्होंने लोगों को आते और जाते देखा है, सरकारों को भी आते और जाते देखा है, लेकिन अगर खुदा इन दरो-दीवारों को आँखें और कान दे देता तो हम लोगों के एटीट्यूड से न जाने कितनी बार इनको रोना पड़ता और कितनी बार इनको तकलीफ होती।

प्रेसिडेंट्स एड्रेस पर जो कुछ हुआ, बहरहाल पहली बार हुआ, लेकिन सर, अगर तारीख का एक पन्ना मैं पलट दूँ और अपने साथियों को बता दूँ कि यह फेडरल स्ट्रक्चर पर जब क्रिप्स मिशन से आजादी से पहले बात हो रही थी और मुस्लिम लीग हिन्दुस्तान के टुकड़े चाहती थी, तब मौलाना आज़ाद ने एक रास्ता निकाला था। वह यह था कि मुस्लिम लीग को सैटिस्फाई कर दिया जाए और स्टेट गवर्नमेंट्स के जो अख्तियारात हैं, वे इतने दे दिए जाएँ कि उनको यह खतरा न हो कि सेंट्रल गवर्नमेंट स्टेट गवर्नमेंट्स के अन्दर कोई इंटरवीन करेगी या कोई इंटरफेयर करेगी, इसलिए इनको मुतमईन कर दिया जाए कि लॉ एंड ऑर्डर की प्रॉब्लम आपके हाथों में रहेगी, ये तमाम

अख्तियारात आपके हाथों में रहेंगे और मरकज़ी हुकूमत को उसमें कोई अख्तियार नहीं होगा। लेकिन, पाकिस्तान तो बन गया, सर, हिन्दुस्तान के टुकड़े हो गए। आज हम दूसरी दुनिया के अन्दर रह रहे हैं, वह एक अलग दुनिया थी। इसलिए आज फेडरल स्ट्रक्चर की बात बहुत जरूरी है। में इस पर कोई सवालिया निशान लगाना नहीं चाहता, लेकिन जब मुल्क टेररिज्म़ और दहशतगर्दी से दो-चार हो, तो सर, हम सबकी जिम्मेदारी यह है कि इसके लिए कोई रास्ता निकाला जाए। हमारे आबाओ अजदाद ने, जिन लोगों ने देश के लिए कुर्बानियाँ दी थीं, वह देश को महफूज़ रखने और उसे आगे बढ़ाने के लिए दी थीं।

सर, मेरा एक जाती वाक़या है, उसे मैं सुनाना नहीं चाहता था, लेकिन एक जुमले में वह कहूँगा। मेरे फादर जेलों में रहे, चूँकि वे चाहते थे कि देश की आज़ादी हो। उन्होंने शादी नहीं की, कि जब तक देश आज़ाद नहीं होगा, मैं शादी नहीं करूँगा। उन्होंने देश की आज़ादी के बाद शादी की, तब मैं पैदा हुआ। उसके बाद उनकी उम्र इतनी हुई कि वे जल्दी ही चले गए। मैं इंटरमीडिएट में था, जब उनका इंतकाल हो गया। उन्होंने देश की आज़ादी के लिए लड़ाई लड़ी और अपने बच्चों को छोड़ कर वे चले गए। यह तो एक सिर्फ मेरा ही वाक़या है, न जाने हिन्दुस्तान के अन्दर ऐसे कितने वाक़यात होंगे। इसलिए, हमारा पहला कमिटमेंट देश के लिए होना चाहिए।

सर, में दूसरी बात यह कहना चाहूँगा कि इन हालात के अन्दर अगर हम सिर्फ यह समझ लें कि हमारी सियासत से देश महफूज़ रहेगा, तो सर, ऐसा हरगिज़ नहीं है। पिछले सौ सालों की तारीख़ अगर उठाकर देखेंगे, तो पाएँगे कि दुनिया का नक्शा बदल गया, मुल्कों का भी नक्शा बदल गया और रूस जैसा मुल्क टुकड़े-टुकड़े हो गया, जो कभी दुनिया के सबसे ताकतवर मुल्कों में से एक मुल्क माना जाता था। हिन्दुस्तान तभी मजबूत और इकट्ठा रहेगा जब हम सब लोग इकट्ठा रहेंगे। सर, मैं एक बार ताशकंद गया। वहाँ पर एक बड़ा-सा नक्शा लगा है कि 1326 तक तैमूर लंग दिल्ली तक हुकूमत करता था। यह 700 साल पहले का वाकया है। यह कोई बहुत पुराना वाकया नहीं है कि तैमूर लंग यहाँ तक हुकूमत करता था। मुगल बादशाह इसीलिए यहाँ आए थे कि जहाँ हमारे आबाओ अजदाद हुकूमत करते थे, उस सरजमीं को चल के तो देखें कि वह कैसी है और उसके बाद 500 सालों तक वे यहाँ हुकूमत करते रहे। सर, मेरा कहने का मकसद यह है कि इस मुल्क के अन्दर तरह-तरह की ज़बानें हैं। मिजोरम और नागालैंड तथा हमारे बीच में कोई चीज़ कॉमन नहीं है। ज़बान अलैहदा, खाना-पीना अलैहदा और पहनने के कपड़े अलैहदा, लेकिन हम सिर्फ मुहब्बत की एक डोर से एक-दूसरे को जोड़ सकते हैं और कोई दूसरी डोर इस देश को मजबूत नहीं रख सकती है।

## यह जब्र भी देखा है, तारीख़ की आँखों ने।

लम्हा ने ख़ता की थी, सदियों ने सज़ा पाई।
सर, कौमों की जिन्दगी में, मुल्कों की जिन्दगी में एक गलती इतना बड़ा नुकसान कर देती है कि तारीख़ कभी माफ नहीं करती है।

सर, मैं ज्यादा वक्त नहीं लेना चाहता। आखिर में मैं सिर्फ इतना कहूँगा कि प्राइम मिनिस्टर यहाँ तशरीफ रखते हैं। पार्लियामेंट के मेम्बर्स जितना कुछ अपने मुल्क के लिए और पार्लियामेंट के लिए कर सकते हैं, वे फेसिलिटीज़ एमपीज़. को उपलब्ध नहीं हैं। मेरी यह दर्ख्वास्त होगी कि पार्लियामेंट के मेम्बर्स के लिए चैम्बर्स बनाए जाएँ। उनको सेक्रेटेरिएट पर्याप्त नहीं है और उसके लिए थोड़ा-बहुत पैसा मिलता है। अगर सरकार हर एमपी. को एक मुनासिब सेक्रेटेरिएट दे, तो उसकी परफॉर्मेंस ज्यादा बेहतर होगी। अगर उसकी परफॉर्मेंस बेहतर होगी तो देश आगे बढ़ेगा। हर एमपी. का अलैहदा चैम्बर हो सकता है। पार्लियामेंट के आसपास कहीं भी एक बिल्डिंग लेकर वहाँ सारे एमपीज़. को चैम्बर्स दिए जाएँ और उनको स्टाफ दिया जाए।

लाइब्रेरीज से जो assistance हमें मिलती है, में उनका शुक्रिया अदा करता हूँ, लेकिन सर, वह नाकाफी होती है। वह पार्लियामेंट के मेम्बर्स को assist नहीं कर पाती है, इसलिए पार्लियामेंट के मेम्बर्स को जितनी facilities ज्यादा दी जा सकें, उनको देनी चाहिए। दुनिया के दूसरे मुल्कों के अंदर इस तरीके की facilities हैं।
[श्री राशिद अल्वी]
आखिर में, में आपका शुक्रिया अदा करता हूँ, अपने तमाम साथियों का शुक्रिया अदा करता हूँ, पार्लियामेंट के स्टाफ का शुक्रिया अदा करता हूँ, प्रधान मंत्री का शुक्रिया अदा करता हूँ और कांग्रेस पार्टी की लीडर सोनिया गाँधी का शुक्रिया अदा करता हूँ, क्योंकि उन्होंने मुझे फोन करके कहा कि मेरी कोशिश के बावजूद में तुम्हें repeat नहीं कर पा रही हूँ। मुझे इस बात से इतनी खुशी है कि जिस पार्टी का लीडर अपने मामूली वर्कर्स का इतना ख्याल करता हो और फोन करके यह कहता हो कि ये वजूहात हैं, ये कारण हैं, जिनकी वजह से मैं तुम्हें repeat नहीं कर पा रही हूँ। मैंने यह बात फौरन रहमान खान साहब को फोन करके बताई। मैं उनका भी शुक्रिया अदा करता हूँ, अपनी पार्टी का शुक्रिया अदा करता हूँ और चलते-चलते सिर्फ इतना कहूँगा :

> इस जहाँ में अहले ईमान सूरत ऐ खुर्शीद जीते हैं,
> इधर डूबे उधर निकले, उधर डूबे इधर निकले।

धन्यवाद।
THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY) : Mr. Chairman, Sir, today it is a very nostalgic occasion for all of us present here for more than one reason. Some of our very distinguished colleagues part company with us. Some of whom may come back. I am one of those who are fortunate enough to come back. But then it is also an occasion where we move out with joy and delight of having spent a lot of time together where we celebrated some of the best moments of Indian democracy. Both the Houses of Parliament really are the lifeline of Indian democracy. These are places where we disagree. We ideologically differ. We come together in the national interest and, yet, all of us are in pursuit of a common goal of strengthening this country. Indian democracy is permanent and this House is permanent. Our membership is transient and the other legislative House is certainly not permanent. It elects itself after it dissolves every five years. But what is also permanent is that those who come into this House, when they go out, they go out as wiser people. They go out with a lot of scholarship that they have gained from this House. We have had a better understanding of this country and its problems. We go out of our legislative membership. But we still continue our permanent vocation which is public service.

As some people have very candidly said, with some gaps the same do come back. I can only say that responding to my friend, Mr. Ahluwalia's very touchy comment that he was getting his old house at Patna ready. We must to that but there is never a last day in the calendar of politics. That is the strength of politics. Therefore, our strength and our experience always gives us responsibility and I have no doubt that political parties which send Members here, the need of Indian democracy may bring some of us back, and some new talents back into this House. Sir, I wish each one of our colleagues who has moved out today, the very best in his future life. We will miss all of them. I must personally say that I will miss my very distinguished colleague, Shri S.S. Ahluwalia whose colourful personality was almost synonymous with the culture of this House. His experience of all these years has guided, at least, me personally
a lot. In his absence I regret that I will have to work much harder because the Government I have seen has had the privilege of having somebody like Mr. Pranab Mukherjee who has been an encyclopedia of India's Parliament and politics.

On our side, in a lesser measure Mr. Ahluwalia used to guide us because his experience in this House was much more than ours. I am sure, he too, in pursuit of his public service, would continue to serve the Indian democracy and this country the best. My very best wishes to all the Members who are retiring today, Sir.

MR. CHAIRMAN : Would the leaders of other political groups like to associate with the sentiments?

SHRI SITARAM YECHURY (West Bengal) : Yes, Sir, we associate ourselves with the sentiments. It is a sad day that we are going to lose so many of our colleagues from this House. They will really be participating in the larger interests of our democracy surely. There is so much to say. But the only thing that I would just like to place on record is our deep sense of appreciation of the contributions that all those who are going to leave us have made - they will join us in our duty to build a better India outside this House - and the experiences that they leave behind for all of us. With some of them we have worked very closely. Mr. Ahluwalia is one who has served this House for the longest period. He began his political journey from the State which I represent here. He started his political journey from one side, went to the other side and then he has contributed to the overall growth of this House. ...(Interruptions)... Mr. Jairam Ramesh says that we will always be on this side. Either this side or that side keeps changing. We will always be here. Like my old colleague, Madam Viplove Thakur, has said :

> अभी अलविदा मत कहो दोस्तों,
> न जाने कहाँ कब मुलाकात हो।

कब मुलाकात होगी, यह तो पता नहीं, लेकिन हमारी मुलाकात एक न एक दिन जरूर यहीं पर होगी। आप लोग भी लौट आएँगे और खास तौर से हमारे अहलुवालिया साहब भी लौट आएँगे, क्योंकि उनकी दो साल की break of service थी। इन 24 सालों में उनकी दो सालों की break of service थी। अब ये दो साल की break of service...

SHRI S.S. AHLUWALIA : Study leave.
SHRI SITARAM YECHURY : ... or study leave या sabbatical में जाएगी।
सर, मैं सिर्फ यही कहना चाहूँगा कि सब लोगों ने यह बिल्कुल सही बात कही कि उन्होंने यहाँ से बहुत कुछ सीखा है। यहाँ उन्होंने बहुत योगदान भी दिया है और यहाँ पर उनका contribution सदा रहेगा। इस हाउस की यह खासियत है कि हम permanent भी हैं, transient भी हैं, continuous भी हैं और individually यह हम सबके लिए ब्रेक भी है। यह एक तरह से जिन्दगी को ही represent करता है कि जब तक जिन्दगी रहेगी, यह हाउस रहेगा, इसको कोई नहीं अलग कर सकता है। इसलिए, जब जिन्दगी की बात आयी, तो मैं यह उम्मीद कर रहा हूँ कि हमारे सब साथी, जो हमें फिलहाल थोड़े वक्त के लिए छोड़े जा रहे हैं, फिर वापस आ जाएँगे। पता नहीं तब तक हम लोग रहेंगे या नहीं, ये भी इस हाउस की एक खासियत है।

## [श्री सीताराम येचुरी]

जिन्दगी में जो भी है, उस पर आखिर में में सिर्फ वही शेर सुनाना चाहता हूँ, जो कि पहले भी एक बार मैंने सुनाया है। मैं समझता हूँ कि यह मेरे सब मित्रों के लिए, खास तौर से हमारे दो साथी, कॉमरेड मोइनुल हसन और कॉमरेड समन पाठक, जो वापस नहीं आ रहे हैं, उनके लिए महत्वपूर्ण क्षण हैं। समन पाठक का न आना मेरे लिए थोड़ा-सा दु:खदायी है, क्योंकि दार्जिलिंग के जो बहुत ही बेहतरीन पहाड़ हैं, वहाँ से इस हाउस में कोई न रहे, इसका हमें अफसोस रहेगा। में यह उम्मीद करता हूँ कि बाकी लोगों को जो भेजेंगे, वे इस बात को जरूर ध्यान में रखेंगे।

जब हम जिन्दगी के बारे में बात कर रहे हैं, तो हम सब को यही रखना होगा कि :
ये न पूछो कि जिन्दगी में कितने पल हैं,
यू पूछो कि हर पल में कितनी जिन्दगी है।
यह शेर आप सबके लिए है। आप सबको खुदा हाफिज़।
श्री शिवानन्द तिवारी (बिहार) : सभापति महोदय, इस सदन में यह दस्तूर है कि कुछ लोग विदा लेते हैं और हम उनको विदा देते हैं। उसी के अनुसार आज हमारे जो साथी यहाँ से विदा ले रहे हैं, उनको हम यहाँ से ढेर सारी शुभकामनाओं के साथ विदा कर रहे हैं। हमने काफी समय तक एक-दूसरे के साथ काम किया है, एक-दूसरे के साथ सहयोग किया है। ये लोग यहाँ इस सदन से तो जाएँगे, लेकिन हम सब जानते हैं कि इनका काम यहीं समाप्त नहीं हो रहा है।

जो साथी यहाँ से जा रहे हैं, उनमें से कुछ के साथ मेरा काफी पुराना सम्बन्ध रहा है। जैसे श्री राजनीति प्रसाद बिहार से आते हैं और उनके साथ हमारा लगभग 40 वर्षों का सम्बन्ध है। हम लोग यहाँ 1970 में गिरफ्तार होकर दिल्ली के तिहाड़ जेल में भी एक साथ रहे थे।

जब बिहार का आन्दोलन हुआ था, उस समय भी जेल में रहे थे। ये बहुत ही साधारण कार्यकर्ता रहे हैं, इनको में लम्बे अरसे से देखता रहा हूँ। इस सदन में उनको आने का मौका मिला। हमको बहुत अच्छा लगा, हालांकि उस समय हम भी लालू जी के ही साथ थे और बड़ा विवाद हुआ था राज्य सभा को लेकर के। लेकिन जब राजनीति प्रसाद यहाँ आए तो हमको बहुत अच्छा लगा था कि एक गरीब कार्यकर्ता को इस सदन में लालू प्रसाद जी ने भेजा। सुरेन्द्र सिंह अहलुवालिया जी से मेरी इनकी मुलाकात 1984 की है, जब ब्लू स्टार ऑपरेशन हुआ था और उससे देश में जिस तरह का माहौल बना था। जिस संगठन में, लोहिया विचार मंच में, हम लोग काम करते थे, तो हम लोगों का मानना था कि यह ब्लू स्टार ऑपरेशन बिल्कुल गलत था। हम लोगों ने फैसला लिया कि जनता के अन्दर जो सिखों के खिलाफ गुस्सा बन रहा है, उसको शांत करना चाहिए और इसके जो तथ्य हैं, उनके बारे में लोगों को बताया जाना चाहिए। उस समय हमारे साथियों ने कुछ आशंका जाहिर की थी कि अभी इस सवाल पर बोलना खतरे से खाली नहीं है। लेकिन हम लोगों ने तय किया कि नहीं, हम लोगों के बीच में जाएँगे। हम लोगों ने एक फोल्डर छपवाया, जिसमें हम लोगों ने अपना पक्ष रखा कि हम उस ब्लू स्टॉर ऑपरेशन का क्यों विरोध कर रहे हैं, इसकी पूरी कहानी हम लोगों ने बताई। साथ ही हम लोगों ने नुक्कड़ सभा भी करनी शुरू की। हमें याद है कि पूरे बिहार में हम लोगों ने सौ-डेढ़ सौ नुक्कड़ सभाएँ की थीं। पटना के Boring Road Chauraha पर, जहाँ अहलुवालिया जी का घर है, हम भाषणकर रहे थे। किसी ने आकर हमको कहा कि एक सरदार जी आपको बुला रहे हैं। हमको यह लगा कि जो माहौल है हमारे मुल्क का, उसकी वजह से कहीं यह सरदार जी संकट में न हों, हम उनसे मिलने गए और वहीं हमारी पहली मुलाकात हुई और इन्होंने बताया कि वे इससे पहले कोलकाता में थे। उस समय से ही हमारा इनसे परिचय है। अभी इन्होंने अपने विदाई भाषण में कहा कि हम 61 साल की उम्र में जा रहे हैं। हम तो कहेंगे कि हम 65 साल की उम्र में यहाँ रहे हैं। हम सन् 1965 में पहली दफा जेल गए थे। हमको भी राजनीति करते हुए 46 वर्ष हो गए हैं। 56 वर्ष

की उम्र में हम असेम्बली में गए। असली चीज तो यह है कि हम जनता के बीच में काम करते हैं, सदनके अंदर रहें या बाहर रहें, हमारी पहचान समाज में बनती है या नहीं बनती है, वह एक महत्वपूर्ण सवाल है।

में लालू प्रसाद जी से उम्र में बड़ा हूँ। लालू प्रसाद जी को बगैर असेम्बली और बगेर पार्लियामेंट के जो पहली कुर्सी राजनीति में मिली थी, उसके बारे में यहाँ सेंट्रल हॉल में एक दिन बात हो रही थी। हमने उनको कहा कि यह बताओ कि समाजवादी सभा का मेम्बर किसने किसको बनवाया? वहाँ कई पत्रकार थे, शंकर दयाल वगैरह बैठे हुए थे, लालू प्रसाद जी ने कबूल किया कि आपने बनाया। फिर हमने कहा कि इन्कलाब जिन्दाबाद किसके पीछे तुमने लगाया? उन्होंने कबूल किया कि आपके पीछे लगाया। हमने यह भी सवाल किया कि आपको पहली राजनीति कुर्सी कब मिली? उन्होंने बहुत उदारता के साथ कबूल किया मैं पटना विश्वविद्यालय छात्र संघ का महासचिव हुआ। मैंने कहा कि मैं मानता हूँ कि हण्ड्रेड परसेंट आप मेरी वजह से रहे, फिफ्टी परसेंट का क्रेडिट देते हो या नहीं? उन्होंने कहा कि हाँ, हम देते हैं। तो लम्बे समय ये ये सारे साथी आए, बहुत ताकतवर नेता के रूप में सब लोग उभरे। नीतीश कुमार जी, जब सेकंड ईयर में इंजीनियरिंग कॉलेज के विद्यार्थी थे, और में लालू प्रसाद जी के लिए वोट मांग रहा था, उस समय मेरी इनसे पहली मुलाकात हुई थी। मुझे नीतीश जी के साथ बहुत नजदीक के साथ काम करने का मौका मिला। हमको याद है कि एक बार हम लोग लोहिया विचार मंच का सम्मेलन कर रहे थे। नीतीश जी ने political रिजोल्यूशन पेश किया था। यह 1978 की घटना है। आप सब जानते हैं कि किसी भी political पार्टी में, political ज़मात में जब political रिजोल्यूशन होता है, वह ही सबसे महत्वपूर्ण होता है और उस पर जब चर्चा होती है तो काफी लोग भाग लेते हैं और उस रिजोल्यूशन का जो मूवर होता है उसको जवाब देना और सबको संतुष्ट करना, यह बड़ा कठिन काम होता है। नीतीश जी ने जिस तरीके से उस काम को किया, उसी समय हम लोगों ने कहा कि इस आदमी में पटेंशियल है चीफ मिनिस्टर बनने की। उनके साथ बहुत लम्बा समय रहा काम करने का।

व्यास जी के साथ भी मैं एक कमेटी में रहा। व्यास जी ने जो अभी अपना विदाई भाषण दिया, उससे इनके विचार को हर कोई समझता है। हमारे बारे में भी सब जानते हैं लेकिन कमेटी की मीटिंग में काफी नोंक-झोंक होता रहा।

इनके जो विचार रहे हैं, उससे बिल्कुल अलग मेरे विचार रहे हैं और मैंने हमेशा अपनी बात बिना भेदभाव के इनके सामने रखी है। इनकी बात को काटा है, लेकिन हम लोगों के बीच व्यक्तिगत सम्बंध बने रहे हैं इसलिए, जो हमारे साथी जा रहे हैं, इसका मुझे दु:ख है, लेकिन मैं उम्मीद करूँगा कि ये जहाँ भी रहें, जिस क्षेत्र में भी काम करें, उसमें ईमानदारी के साथ काम करें ताकि देश और समाज के लिए काम करने वालों में इनका नाम रहे।

मैं इनके प्रति अपनी शुभ कामनाएँ व्यक्त करता हूँ। बहुत-बहुत धन्यवाद।
MR. CHAIRMAN : I would request hon. Members to only associate.
SHRI TIRUCHI SIVA (Tamil Nadu) : Mr. Chairman, Sir, there is a poem in English which says,
"We meet we know
We love only to part."
Whatever may be the relationship, whatever may be the reason, parting is always painful. Sir, North Pole and South Pole come together in this House. Apart from valuable friendship we have developed with these Members who are retiring today, the valuable contribution they have made during deliberations in this House is inimitable. I think, we will miss that in the coming days.

## [SHRI TIRUCHI SIVA]

Sir, to be precise, as everyone has said, though they are retiring from this House, their service among the public will continue. Especially, Sir, I would like to say one thing. The bright-coloured turban, the tall man with a strong will but a soft-natured person, Shri Ahluwalia, will be missed not only by his party but by the whole House. Sir, every day, during the Session, you convene a meeting of the Leaders of Parties in you Chamber. It starts at 10.30 a.m. Till 10.50 a.m., we all will be discussing something. At 10.51 a.m., he would come and turn the whole discussion in a different direction!

## MR. CHAIRMAN : Such secrets are not revealed!

SHRI TIRUCHI SIVA: Sometimes, he had been miserable, but very interestingly miserable. One of our senior leaders, late Shri Murasoli Maran used to compliment him by saying, "He learnt the art of tactically either supporting or opposing the same cause." He was a teacher to him in that aspect. Sir, I need not elaborate much on this. Along with him, many other friends - Mrs. Thakur, Mr. Moinul Hassan, Mr. Saman, Mr. Pasha, Mr. Mysura Reddy, Mr. Shanappa, an active Member- when they gave their farewell address here, we came to know that all these friends are going to retire from this House and we miss them in the coming days. But, I am certain, the fragrance these flowers have spread in this House will linger for long. Mr. Ahluwalia is retiring without keeping a promise to me-he was to teach me one day the art of wearing a turban with its unique quality, which attracts everyone.

Sir, at the moment we are feeling very much for these Members. At the same time, as everyone has assured, we will meet in the coming days and we will all be in a good position as well in this country. I compliment all of them. Thank you, Sir.

SHRI PYARIMOHAN MOHAPATRA (Odisha) : Sir, I will not make a speech at this hour. I would only speak two sentences. Firstly, I wish all our friends, who are retiring and not coming back, what they need the most-the best of health and cheer. Secondly, I pray that they contribute with all their might to the public life as much as they have contributed here to the business of the House. Thank you, Sir.

SHRI D. RAJA (Tamil Nadu) : Sir, I join the entire House to convey our good wishes for the Members-I do not want to use the word 'retiring'-who are completing their term. Some are coming back, we are aware of that. Some may not come back; some may come back after a small gap or a long gap. I wish them all good health and best of luck in their work outside Parliament.

Sir, we are all in public service. We serve the people and the country in different capacities. Being Member of Parliament, being Member of Rajya Sabha, is one such capacity. They have completed their work, and they deserve all our congratulations and all our compliments.

Sir, as far as my Party is concerned, two Members are retiring. I take everyone’s
name and wish them success in their future. Sir, as the Leader of the Opposition said, Indian Parliament is a very vibrant one. It is the strength of our democracy; it is the life of our democracy. Here, we may have different views, and, sometimes, diametrically opposite views on issues, but, at the same time, as colleagues, we have a certain amount of camaraderie, a certain amount of attachment which you cannot express in words. We miss the comrades from all sides, the most loveable and loving comrades and friends. Here, I can say that everybody refers to Mr. Ahluwalia. We have different views on issues because we belong to different parties, but he is one person, cutting across political lines, who used to come forward to assist and help or guide us on various Parliamentary procedures and Parliamentary work. That is a very remarkable quality of Shri Ahluwalia, I must say that. We will be missing him. It is not politics or it is not a party matter. As a colleague, as a friend, as a comrade, I must point our we need more people like him on both sides. Ms. Sushila Tiriya spoke. She is from a very tribal area of Odisha. From this side, Miss Anusuiya Uikey spoke. She is also from a backward region of Madhya Pradesh. Every one of us comes to Parliament with a commitment, with sincerity to serve our people and to serve our country. Now, I wish them all the best in their future, and hope that those who go out may come back again. That is what I wish. Even if they do not come back, they can serve in other capacities. It is our country; we will serve the people; and we will continue to serve the people. Sir, while finishing my speech, I would like to make one touching remark. Shri Ahluwalia is getting his ancestral house in Patna. It is a moving expression. But thee are homeless people like me. From Kanyakumari to Kashmir, from Manipur to Maharashtra, and to Andaman also, this is big home for us, and we can meet somewhere. We will continue to work for the people and for the country. I wish everybody all the best. Thank you very much.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : श्रीमन्, आज यह एक अवसर है, जब मैं इस सदन में बहुत बोझिल मन से बोलने के लिए खड़ा हुआ हूँ। कुछ खुशी इस बात की है कि हमारे कुछ बहुत महत्वपूर्ण साथी नोमिनेट होकर, इलेक्ट होकर वापस आ रहे हैं, लेकिन कुछ बहुत महत्वपूर्ण साथी यहाँ से जा रहे हैं, जिन्हें हम बहुत याद करेंगे, मिस करेंगे। अहलुवालिया जी मुझे इत्र दिया करते थे। मेरी यह कामना है कि उसकी खुशबू की तरह आपकी यश और कीर्ति विपरीत दिशाओं की तरफ भी बढ़े और फैले, क्योंकि खुशबू जो होती है वह केवल हवा के साथ नहीं चलती, बल्कि हवा के विपरीत भी अपना असर दिखाती है। वर्मा जी के साथ मुझे काम करने का मौका मिला, हम दोनों एक कमेटी में रहे हैं, बहुत ही अच्छे लोग हैं। जो भी हैं, सब बहुत अच्छे हैं, हमारे महेन्द्र मोहन जी हैं, वीर पाल सिंह जी हैं, राशिद अल्वी साहब हैं, तिरिया जी हैं, विप्लव जी हैं, व्यास जी हैं।

जब हम इस जगह बैठते हैं, भले ही हम किसी भी दल में हों, लेकिन जब हम एक-साथ रहते हैं, एक जगह रहते हैं तो उस पत्थर से भी प्यार हो जाता है, जो आपके पास होता है और ये तो देश के बहुत ही महत्वपूण्र लोग हैं। इसलिए मैं ज्यादा कुछ कहना नहीं चाहूँगा। मैं स्वयं इन सब लोगों से attached हूँ और मैं emotional भी हूँ। मेरी पहली कामना यह होगी कि चाहे कुछ gap ही सही, ये लोग कुछ gap के बाद इस हाउस में फिर आएँ और जहाँ भी रहें, जिस क्षेत्र में रहें, लोगों के बीच में रहें और सदा सुखी रहें, अच्छा जीवन व्यतीत करें तथा लोगों की सेवा करें। धन्यवाद।

DR. V. MAITREYAN (Tamil Nadu) : Mr. Chairman, Sir, whenever such farewell functions are held, it makes me feel sad and my heart becomes heavy because so many of our friends will be retiring. Today when I stand here to bid farewell to them, it strikes me that next year around it is may turn. We will definitely be missing quite a few of our colleagues, particularly Mr. Ahluwalia, Mr. Mysura Reddy, Mr. Rajniti Prasad and so many others. On Monday morning, when I came and I learnt that probably we will be missing Mr. Ahluwalia, I couldn’t believe it. I casually told him, 'tera bina bhi kaya jina'. In fact, for smaller parties like ours, with a few Members, he was a source of strength. Sometimes even when the Chair ignored us, he used to plead for us and come to our rescue. It was definitely a great strength for us and we will definitely be missing him. We will also be missing others also. For all of them I wish the very best. Thank you.

श्री ब्रजेश पाठक (उत्तर प्रदेश) : सभापति जी, सबसे पहले में अपने उन सभी साथियों को बधाई दूँगा, जिन्होंने देश की सेवा के लिए इस सदन में अपना महत्वपूर्ण समय दिया। में उनके अच्छे कार्यकाल के लिए बधाई देता हूँ तथा अपनी शुभकामनाएँ प्रेषित करता हूँ कि जो सदस्य आज हमको छोड़कर जा रहे हैं, वे समाज में नयी चुनौती के लिए अपने को तैयार करेंगे। मुझे उम्मीद है कि वे इन चुनौतियों को झेलते हुए, उनसे सीख लेते हुए, दोबारा जोश और ताकत के साथ इस सदन में आएँगे और जनता की समस्याओं को नए सिरे से उठाने के लिए तथा उनको हल करने के लिए अपना पूरा समय और ताकत लगाने का काम करेंगे।

सभी माननीय सदस्यों को इस बात का कष्ट और दुःख है कि वैसे तो हमारे बीच से काफी माननीय सदस्य रिटायर होकर जा रहे हैं, लेकिन कुछ ऐसे माननीय सदस्य होते हैं, जो अपने हस्ताक्षर अविस्मरणीय रूप से छोड़कर चले जाते हैं। अग्रिम पंक्ति में बैठने वाले ऐसे एक सदस्य अहलुवालिया साहब हैं, जिन्होंने सदन के लगभग सभी सदस्यों को कुछ न कुछ बताया होगा और line of action तय की होगी। मुझे उम्मीद है कि अहलुवालिया साहब जहाँ भी रहेंगे, उनके मन में देश और समाज के प्रति काम करने की जो क्षमता तथा लगन है, उसके बल पर वे अवश्य ध्रुव तारे की तरह आसमान में हमेशा चमकते रहेंगे। में पूरे सदन की तरफ से उनको बधाई दता हूँ। मैं अपने साथी श्री प्रमोद कुरील जी को भी उनके अच्छे कार्यकाल के लिए बधाई देना चाहता हूँ। मात्र दो वर्ष के कार्यकाल में उन्होंने सदन में और सदन के बाहर भी संसदीय कार्यों में हमारी बढ़-चढ़कर मदद की तथा संसद के अंदर कार्यवाही को सम्पादित कराने में विभिन्न मुद्दों पर हमें सहयोग दिया। में अपने साथी श्री गंगा चरण जी का भी आभार व्यक्त करना चाहता हूँ, जो बुंदेलखंड के उपेक्षित क्षेत्र से आते हैं।

उन्होंने समय-समय पर बुंदेलखंड की समस्याओं को यहाँ उजागर किया। उनका सहयोग भी मुझे लगातार यहाँ मिलता रहा। इन्हीं चंद लफ्ज़ों के साथ्ज्ञ अपने अवकाश ग्रहण कर रहे सभी साथियों को उनके अच्छे कार्यकाल की पुन: बधाई और शुभकामनाएँ देते हुए मैं अपनी बात समाप्त करता हूँ, जय हिन्द। जय भारत।

THE LEADER OF THE HOUSE (DR. MANMOHAN SINGH) : Mr. Chairman, Sir, I joint you and all other colleagues in conveying our warmest regards and best wishes to all the retiring Members of this august House. As many of those who have spoken before me have mentioned, it is our sincere wish and hope that many of them return to this House for another term. But, even if there is some delay in that thing materializing, the experience that they have gained in this House will be of enormous help to them in their public life. After all, public life does not end with not being a

Member of Parliament. There are enormous opportunities in today to serve our country in diverse capacities and, therefore, I join all the hon. Members who have spoken before me in wishing best luck to our retiring colleagues. Mr. Chairman, Sir, I have been a Member of this august House for over 20 years. In this period of 20 years, I have come in contact with great personalities. Some of them are sitting in this House today. I would not like to name anyone individually, but I have believed that Membership of this august House is a great learning process. I have certainly found it as a great learning process and my contacts with people from different parties, different persuasions and different backgrounds, have given me an idea of the diversity and unity in diversity that characterizes our great county. When we debate various issues, often there is a tension on the surface, but I am convinced that the underlying concern of all Members of this House must be to maintain unity and integrity of our country. I recall, what Dr. Muhammad Iqbal once said, looking at India’s civilization of three thousand years, and what it is that keeps it going. He said,

> "यूनान, मिस्र, रोमां, सब मिट गए जहाँ से,
> अब तक मगर है बाकी, नाम-ओ-निशां हमारा,
> कुछ बात है कि हस्ती, मिटती नहीं हमारी,
> सदियों रहा है दुश्मन, दोर-ए-जहाँ हमारा।"

And it is this perspective which comes out whenever there is a debate. There are tensions, but underlying that is the common concern that all of us are servants of the people of India. That is a great opportunity given to us to serve our country. And, with these words, I once again join you and all other colleagues in conveying our very best wishes to all those Members who will be retiring today.

MR. CHAIRMAN : I adjourn the House for 45 minutes.
The House then adjourned at five minutes past three of the clock.

The House reassembled at fifty-three minutes past three of the clock.

## THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair.

## THE BUDGET (RAILWAYS) 2012-13

श्री मोती लाल वोरा (छत्तीसगढ़) : माननीय उपसभाध्यक्ष जी, संयुक्त प्रगतिशील गठबंधन सरकार का जो रेल मंत्री जी ने 2012-13 का बजट प्रस्तुत किया है, उसका मैं समर्थन करता हूँ। मैं माननीय रेल मंत्री जी को इस बात के लिए बधाई देना चाहूँगा कि उन्होंने इस बात का उल्लेख किया है कि अगले वित्तीय वर्ष से एक लाख लोगों को रोजगार के अवसर मिलेंगे।

माननीय उपसभाध्यक्ष महोदय, मैं इस बात को दोहराना चाहूँगा और मैंने इस बात को कई बार कहा कि अगर हम सही स्थिति को देखें, हमें लगता है कि एक लाख लोगों को रोजगार देने की बात तो हम करते हैं, लेकिन जिस प्रकार की प्रक्रिया वहाँ पर चलती है, उसमें "डी" वर्ग के लोगों को नौकरी के अवसर नहीं मिलते हैं। माननीय

## [श्री मोती लाल वोरा]

उपसभाध्यक्ष जी, आप जानते हैं कि भारतीय रेल, जो 64460 वर्ग किलोमीटर का दायरा करती है, विश्व की सबसे बड़ी रेल योजनाओं में से एक है।

में माननीय मंत्री जी को इस बात के लिए भी बधाई दूँगा कि रेलवे में नौकरियों में SC, ST, OBC और जो शारीरिक रूप से विकलांग हैं, उनको अवसर मिलेंगे। मुझे याद है कि शारीरिक रूप से विकलांग लोग जब कभी मंत्रालय में आवेदन लेकर जाते हैं, वे इधर-उधर भटकते रहते हैं और सोचते हैं कि कब उनको नौकरी करने का अवसर मिलेगा। माननीय मुकुल राय जी, आप रेल मंत्री बने हैं, मुझे इस बात की खुशी है। मैं चाहूँगा कि आप इस बात पर विशेष रूप से ध्यान देंगे। देश में बेरोजगारी को दूर करने के लिए रेल हमारा सबसे बड़ा माध्यम है और सबसे बड़ा उपक्रम है।

उपसभाध्यक्ष महोदय, रेलवे संरक्षा समिति ने डॉ. अनिल काकोदकर की अध्यक्षता में 17 फरवरी को अपनी रिपोर्ट प्रस्तुत की है और मंत्री जी ने इसे स्वीकार किया है, जिसमें रेलवे संरक्षण प्राधिकरण की स्थापना करने का प्रस्ताव किया है। में आपसे यह कहना चाहूँगा कि आपने जो रेलवे संरक्षण प्राधिकारण की स्थापना करने का कदम उठाया है, इसमें कोई दो राय नहीं कि यह एक प्रशंसनीय कदम है। लेकिन अगर आप इस बात को भी देखें कि हर वर्ष कितने लोग रेल एक्सिडेंट्स में मारे जाते हैं, मैं यहाँ बात कर रहा हूँ, जहाँ पर unmend railway crossing है, समपार है, वहाँ पर मरने वालों की संख्या काफी रहती है। वहाँ पर आदमी न होने के कारण लोगों की मृत्यु होने पर कितना मुआवजा मिलता है? उनकी मृत्यु होने के कारण मात्र 6 हजार रुपए मिलते हैं और गंभीर रूप से घायल होने पर 2500 रुपए की राशि मिलती है। मैं माननीय रेल मंत्री जी से इस बात का अनुरोध करूँगा कि आपने 9777 समपार को तो पूरा करने का लक्ष्य स्थापित किया है, लेकिन जो शेष बच जाते हैं उनको कब तक पूरा करेंगे, क्योंकि वहाँ पर काफी लोगों की मृत्यु हो जाती है। हम इस बात को केवल कहते रहते हैं कि हम समपारों को सही ढंग से करेंगे इसलिए मेरा मुकुल राय जी से इस बारे में विशेष रूप से अनुरोध है।

इस बजट में इस बात का उल्लेख किया गया है कि रेलवे अनुसंधान एवं विकास परिषद् की स्थापना होगी, रेलवे स्टेशन विकास निगम बनाएँगे, रेलवे रिसर्च डिवेलपमेंट काउंसिल का गठन होगा। इसके साथ ही कि रेल मंत्री जी ने केटरिंग तक को विश्व स्तरीय बनाने की बात भी कही है और कहा है रेलवे स्टेशनों को हम एयरपोर्ट के समान बनाने की दिशा में प्रयत्न करेंगे।

उपसभाध्यक्ष महोदय, मेरे सामने भारतीय रेल वार्षिक रिपोर्ट 2010-11 है। हम इस बात को देखें कि यात्रियों की कितनी वृद्धि हुई है और इस वर्ष यात्रियों ने कितनी संख्या में यात्रा की है। मुझे लगता है कि यात्रियों की संख्या तो अवश्य बढ़ी है और इस बढ़ी हुई संख्या के कारण रेलवे पर अतिरिक्त भार पड़ा है और अतिरिक्त भार पड़ने के कारण उन्हें और नई रेल लाइनों की आवश्यकता होगी। नई रेल लाइनों की आवश्यकता को ध्यान में रखकर आपने जो घोषण की है, उनके बारे में तो में आपको आगे बताऊँगा, रेलवे में सबसे बड़ी आवश्यकता सुरक्षा की है। सुरक्षा की दृष्टि से हम देख रहे हैं कि पिछले दिनों की तुलनामें इन दिनों जो रेल दुर्धटनाएँ हुई हैं, निश्चित रूप से उनमें कमी आई है।

इंडियन रेलवे संरक्षा कार्य, सेफ्टी परफार्मेन्स 2010-11 में इस बात का उल्लेख हुआ है कि 28.5.2010 को दक्षिण-पूर्व रेलवे के खड़कपुर मंडल में 150 लोग मारे गए, 19.7.2010 में 64 लोग मारे गए, 20.9.2010 में 23 लोग मारे गए, लेकिन यह खुशी की बात है 2007-2010 में किसी की मृत्यु नहीं हुई। इसमें मेरा यह कहना है कि हम जितना ध्यान रेलवे संरक्षा के कार्यों पर दे रहे हैं, उसमें सर्वाधिक आवश्यकता इस बात की है कि रेलवे में लोगों को पूरी तरह से सुरक्षा मिले। सुरक्षा मिलने के बाद ही वे इस बात से सुनिश्चित हो सकेंगे कि हमारी रेल यात्रा पूरी तरह से सुखद होगी।

माननीय उपसभाध्यक्ष महोदय, माननीय मंत्री जी ने इस बात को स्वीकार किया है, उन्होंने कहा है कि रेलवे

## The Budget

[21 MAR., 2012] (Railways), 2012-13 ...

में सबसे बड़ी समस्या इस बात की है कि उसके ढहते बुनियादी ढाँचे को मजबूत करना है। इस मोर्चे पर रेल मंत्री जी को नईपहल करनी होगी, दरअसल भारतीय रेल की कमाई के लिए नए उपाय ढूँढ़ने होंगे। 14 लाख सदस्यों वाले इस रेल परिवार को यह विश्वास दिलाना होगा कि उनका परिश्रम व्यर्थ नहीं जाएगा। मैं मंत्री जी को इस बात की भी बधाई देना चाहूँगा कि उनहोंने इस दिशा में प्रयास किया है। उन्होंने इस बात को कहा है कि वे आने वाले पाँच वर्षों में railway crossing को तीव्र गति से समाप्त करने के लिए Rail-Road Grid Separation Corporation of India नामक विशेष निगम बनाने जा रहे हैं। यह एक अच्छा निर्णय है और इस अच्छे निर्णय के आधार पर हमें विश्वास है कि आने वाले समय में रेल दुर्घटनाएँ कम होंगी। पड़ोसी देशों तथा सीमाओं पर अत्याधुनिक सड़कों और रेल मार्गों के निर्माण की दिशा में भी उन्होंने जो कदम उठाए हैं, मैं उसकी प्रशंसा करता हूँ। उन्होंने विशेष रूप से इस बात का उल्लेख किया है कि पूर्वोत्तर क्षेत्र और कश्मीर में राष्ट्रीय महत्व की कई परियोजनाएँ चल रही हैं। प्रधान मंत्री रेल विकास योजना के लिए सरकार से लगभग 5 लाख करोड़ रुपये की अतिरिक्त वित्तीय सहायता की दरकार होगी। मंत्री जी ने संरक्षा, सुदृढ़ीकरण, रेल मार्ग पर संतृप्तता कम करना, क्षमता में वृद्धि करना और आधुनिकीकरण की ओर विशेष ध्यान दिया है।

माननीय उपसभाध्यक्ष महोदय, हमारा सपना बहुत सुंदर है। आज प्रश्न है कि हमारे इस सपने को साकार करने की दिशा में, अगले दस वर्षों में 14 लाख करोड़ रुपये की आवश्यकता की हम किस प्रकार व्यवस्था करेंगे हम कह रहे हैं कि हमारी सीमाओं पर, श्रीनगर में, पूर्वोत्तर में वहाँ की योजनाओं को पूरा करने के लिए 5 लाख करोड़ रुपये की अतिरिक्त आवश्यकता होगी और इस आवश्यकता की पूर्ति करने के लिए उन्होंने विजन 2020 का उल्लेख किया है। उन्होंने विजन 2020 के साथ-साथ काकोदकर और पित्रौदो समिति की रिपोर्ट का भी उल्लेख किया है। मैं माननीय मंत्री जी को इस बात की बधाई देना चाहता हँ कि रेल मंत्री जी ने कम से कम पहली बार देश के विभिन्न प्रदेशों का दौरा किया और प्रदेशों का दौरा करते समय उन्होंने नागालैण्ड, केरल, महाराष्ट्र, छत्तीसगढ़, मध्य प्रदेश, आन्ध्र प्रदेश, कर्नाटक आदि राज्यों का दौरा किया । उनकी मुख्य मंत्रियों से, सांसदों से, पार्टी के अन्य सदस्यों से रेल संबंधी आवश्यकताओं की बात हुई। उन्होंने इस बात का अवश्य आश्वासन दिया था कि ये जो बैठकें हर राज्यों में हो रही हैं...।

उनका इन राज्यों की बैठकें करने का उद्देश्य केवल इतना ही था कि उस राज्य की भौगोलिक स्थिति, उस राज्य की रेल सम्बन्धी क्या आवश्यकताएँ हैं, उन आवश्यकताओं को पूरा करने की दिशा में उन्होंने कुछ कदम उठाए जायें। रेल मंत्री जी ने यह कहा है कि 5 वर्षों के दौरान 63,212 करोड़ रुपए के अनुमानित व्यय से 19 हजार किलोमीटर ट्रैक का नवीनीकरण, 25 टन एक्सल लोड वाली भारी मालगाड़ियों को चलाने के लिए 11,250 पुलों को बदलने की योजना है। सिग्नल प्रणाली एवं दूरसंचार सम्बन्धी कार्यों की लागत 39,110 करोड़ रुपए आँकी गई है। मंत्री जी ने स्वयं कहा है कि भारतीय रेल एक चौराहे पर खड़ी है। जब वह चौराहे पर खड़ी है, तो उन्होंने कहा कि हमें केन्द्र सरकार से जो बजटीय सहायता मिली है, वह मात्र 24,000 करोड़ रुपए की दी गई है। माननीय उपसभाध्यक्ष महोदय, जहाँ हमारी आवश्यकता 45,000 करोड़ रुपए की है, वहाँ हमें मात्र 24,000 करोड़ रुपए की बजटीय सहायता केन्द्र सरकार से मिली है, यह उन्होंने कहा है।

मैं उन्हें इस बात की बधाई देना चाहूँगा कि छत्तीसगढ़ में वहाँ की राज्य सरकार के सहयोग से तीन रेल कॉरीडोर विकसित करने के बारे में जो बात मुख्यमंत्री, वहाँ के मंत्री गण और सांसदों की बैठक में कही गई थी, उन्होंने इस बजट में उसे शामिल किया है। उसे शामिल करने के साथ-साथ उन्होंने कहा है कि उसके समझौते पर भी सरकार के हस्ताक्षर हो गए हैं। इसी तरह अन्य राज्यों में भी जब तक राज्य सरकारें इसमें पूरी तरह से सहयोग नहीं करेंगी, तब तक रेल की बहुत सी परियोजनाओं का क्रियान्वयन होना सम्भव नहीं होगा। उन्होंने महाराष्ट्र, केरल, राजस्थान, आन्द्ध प्रदेश, कर्णाटक, झारखंड और ओडिशा का भी उल्लेख किया कि जिन राज्य सरकारों ने इस दिशा में सहयोग देने की बात कही है, उनमें ये राज्य भी शामिल हैं।

## [श्री मोती लाल वोरा]

में माननीय मंत्री जी को इस बात की बधाई दूँगा कि रेल बजट में उन्होंने 75 नई एक्सप्रेस गाड़ियाँ, 21 पैसेंजर गाड़ियाँ, 8 नई मेमू तथा 9 डेमू सेवाओं की शुरुआत का प्रस्ताव किया है। जो वार्षिक योजना रेल मंत्रालय ने प्रस्तुत की है, वह 60,100 करोड़ रुपए की है और योजना के लिए 89,339 करोड़ रुपए माल यातायात से, यात्री यातायात से आमदनी 36,073 करोड़ रुपए, कोचिंग तथा फुटकर आमदनियों से क्रमश: 2,994 करोड़ रुपए तथा 4,096 करोड़ रुपए यानी सकल यातायात प्राप्तियाँ $1,32,552$ करोड़ रुपए की होंगी।

माननीय उपसभाध्यक्ष महोदय, इस वार्षिक रिपोर्ट में इस बात का भी उल्लेख किया गया है कि रेलवे के विस्तार के लिए आज जो हमारी आवश्यकताएँ हैं, उन आवश्यकताओं की पूर्ति करने की दिशा में हमारे कौन-कौनसे कदम उठ रहे हैं?

उपसभाध्यक्ष महोदय, मैं माननीय मंत्री जी को इस बात का धन्यवाद दूँगा कि छत्तीसगढ़, जो देश का नया प्रदेश बना है, इस छत्तीसगढ़ के लिए उन्होंने कुछ घोषणाएँ की हैं, जो बजट में शामिल हुई हैं और उन घोषणाओं के आधार पर मैं उन्हें इस बात की बधाई देना चाहूँगा कि जो कुछ कहा, उनमें से बहुत कुछ किया, लेकिन छत्तीसगढ़ सरीखे प्रदेश में अभी बहुत कुछ करना बाकी है। उस बहुत कुछ करने की दिशा में में उनके ध्यान में इतना लाना चाहूँगा कि सर्वे के मामले में छत्तीसगढ़ में उन्होंने बहुत सी परियोजनाओं को सर्वेक्षण के दायरे में लिया है।

हमारे माननीय मंत्री जी ने सर्वेक्षण के करीब 26 कार्य शामिल किए हैं।
महोदय, मैं इस बात का उल्लेख करना चाहूँगा कि सर्वेक्षण के कार्य तो होते रहते हैं। में 1998 में लोक सभा का सदस्य था, उस वक्त मैंने राजनांद गाँव से खैरागढ़, खैरागढ़ से करौधा और करौधा से जबलपुर तक रेल लाइन बिछाने की माँग की थी। उस समय जो माननीय रेल मंत्री जी थे, उन्होंने इस बात को स्वीकार किया। उसका सर्वे हुआ और बजट में उसका प्रावधान हुआ। बजट में उसका प्रावधान होने के बाद भी 1998 से लेकर आज 2012 होने आया है, आज फिर माननीय रेल मंत्री जी, इसे पुन: शामिल किया है। सर्वेक्षण के दायरे में उसको लाकर उन्होंने हमें इस बात का विश्वास दिलाया है कि ये सर्वेक्षण के जो कार्य होंगे, इनमें छत्तीसगढ़ को आने वाले समय में मौका मिलेगा।

माननीय उपसभाध्यक्ष महोदय, माननीय मंत्री जी ने 41 रेल लाइनों का जो उल्लेख किया है, जिनके नाम दिए गए हैं, उनमें छत्तीसगढ़ का नाम कहीं देखने को नहीं मिला। 2012-2013 में पूर्ण की जाने वाले जो लक्ष्य-निर्धारित नई रेल लाइनें हैं, उनमें भी पूरे बजट में मुझे छत्तीसगढ़ का नाम कहीं पर भी देखने को नहीं मिला। में उनसे निवेदन करना चाहूँगा कि योजना आयोग के मूल्यांकन के लिए जो 78 नई रेल लाइनें आपने भेजी हैं, उनमें मात्र रायपुर से झारसुगुड़ा को शामिल किया है।

महोदय, हम लोगों ने माननीय मंत्री जी का ध्यान छत्तीसगढ़ के बस्तर जिले की ओर विशेष रूप से आकर्षित किया था और उनसे इस बात का अनुराध किया था कि हमारे प्रदेश छत्तीसगढ़ के अन्दर बस्तर जिला सबसे बड़ा जिला है और रेल यातायात की कमी के कारण वहाँ के विकास में बहुत अधिक प्रगति नहीं हो पाई है। मुझे इस बात को कहने में खुशी है कि उन्होने इस बात को तो कहा है कि राजहरा-दल्ली-जगदलपुर की रेल लाइन को पूरा करने की जिम्मेदारी उन्होंने राज्य सरकार के ऊपर छोड़ी है। मुझे समझने में कुछ असमर्थता हो रही है कि राज्य सरकार राजहरा-दल्ली-जगदलपुर की इतनी बड़ी रेल परियोजना को कैसे पूरा करेगी? मुझे याद है कि आज से तीन वर्ष पहले माननीय रेल मंत्री जी ने इसे बजट में शामिल किया था और मुझे यह भी याद है कि करीब 796 करोड़ रुपए की राशि का प्रावधान हुआ था। उसमें बहुत-से कार्य भी हुए, लेकिन अब जाकर उन्होंने यह कहा ह कि अब हम इसे राज्य सरकार के माध्यम से पूरा कराएँगे। मुझे खुशी होगी कि हमारी राज्य सरकार, छत्तीसगढ़ का यह इलाका, जो विशेष रूप से रेल यातायात से वंचित है, उसका विकास होगा।

माननीय उपसभाध्यक्ष महोदय, मैं आधा-एक मिनट और लूँगा। महोदय, मैंने पूरे बजट को देखा है और उसे

देखन के बाद कहने को बहुत कुछ है। उन्होंने कुछ रेलगाड़ियों का विस्तार भी किया है और उनके विस्तार के साथसाथ कुछ छोटी रेलगाड़ियाँ भी शुरू की हैं। लेकिन, महोदय, आप जमीन से जुड़े हैं। सर्वेक्षण होना बहुत अच्दी बात होती है, लेकिन सर्वेक्षण होने के बाद उसका क्रियान्वयन होना भी बहुत जरूरी होता है। हम आने वाले वर्ष में जिन 26 रेल योजनाओं के बारे में सर्वेक्षण कर रहे हैं, कम-से-कम आने वाले 2013-2014 के बजट में उन्हें शामिल करने का प्रयत्न करते हैं, तभी सर्वेक्षण की गिनतियाँ पूरी हो सकती हैं। मुझे इस बात को कहने में खुशी है कि माननीय मुकुल राय जी ने नये रेल मंत्री का कार्यभार सम्भाला है। घोषणाएँ तो बहुत हुई हैं। इन घोषणाओं को पूरा भी होना चाहिए। 150 साल रेल की जिन्दगी हुई है। 150 साल पहले रेलें शुरू हुई थी, तब से लेकर आज तक हम यह कह सकते हैं कि रेलवे न इस दिशा में बहुत प्रकति की है, बहुत तरक्की की है।

इस प्रगति और तरक्की को आगे ले जाने के लिए वित्तीय आवश्यकता की पूर्ति करने की दिशा में इन्हें स्रोत खोजने होंगे। रेल मंत्रालय के जो अधिकारी यहाँ पर उपस्थित हैं, में उनसे इस बात का उल्लेख करूँगा कि विशेष रूप से छत्तीसगढ़ को नजरअंदाज न करें। हमें छत्तीसगढ़ के बारे में केवल इतना ही कहना है कि मालूम नहीं कौन सी साजिश हुई होगी, यह तो मैं नहीं जानता हूँ, लेकिन मंत्री जी ने तो हमसे बहुत विश्वास के साथ कहा था कि छत्तीसगढ़ की उपेक्षा नहीं होगी, छत्तीसगढ़ की पूरी जरूरतों को ध्यान में रखा जाएगा और उन्होंने इस बात को रखा। इस रेल बजट का समर्थन मैं एक शेर के साथ करना चाहूँगा:
"आकाश में बादलों के बीच कुछ ऐसी साजिशें हुई,
कि मेरा घर मिट्टी का था और मेरे ही घर बारिश हुई।"
छत्तीसगढ़ में ही बारिश हुई, इसलिए मैं माननीय मंत्री जी से यह कहना चाहूँगा:
"जो कि तुम्हारी जिद है बिजलियाँ गिराने की,
हमारी भी जिद है यहीं आशियाँ बसाने की।"
हम छत्तीसगढ़ में ही अपना आशियाँ बसाएँगे और माननीय रेल मंत्री जी से इस बात का अनुरोध करेंगे कि वे आने वाले वर्ष में छत्तीसगढ़ का ध्यान रखें। (समय की घंटी)।

इन्हीं शब्दों के साथ मैं इस रेल बजट का पूरी तरह से समर्थन करता हूँ। आपने मुझे समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

प्रो. एस.पी. सिंह बघेल (उत्तर प्रदेश) : धन्यवाद, उपसभाध्यक्ष जी। मैं रेल बजट पर बोलते हुए यह अनुरोध करना चाहूँगा कि रेल बजट बनने से पहले हम सारे सांसद लोग अक्सर अपने क्षेत्र के मामले, बहुत बड़ी परियोजना नहीं बल्कि बहुत छोटी-छोटी बातों को लेकर रेल मंत्री से मिला करते हैं। जब बजट आता है, तब कहीं भी उस बात का उल्लेख देखने को नहीं मिलता है, जिस बात को लेकर साल भर हम लोग रेल मंत्री से मिला करते हैं। खास करके लोक सभा सत्र के दौरान बृहस्पतिवार या शुक्रवार को एक घंटे का जो समय तय किया जाता है, उसमें हम लोग उनसे मिलते हैं। मैं सारी पार्टीज़ के सारे सांसदों की तरफ से इस बात का कह रहा हूँ। रेलवे के transferposting में हम लोगों की बहुत कम रुचि होती है। हम लोग जब भी आपसे मिलते हैं, तो छोटी-छोटी बातों को लेकर मिलते हैं, जैसे रिजर्वेशन, कम्प्यूटर, किसी रेल गाड़ी को रोकना, किसी गाड़ी में कोटा बढ़ाना, आदि, लेकिन इस सामान्य शिष्टाचार का भी पालन रेल मंत्रियों के द्वारा नहीं हो पाता है। इस बात का थोड़ा पालन होने लगे, तो बहुत अच्छा होगा। मुझे तीन बार लोक सभा में भी रहने का मौका मिला, मेरा यह अनुभव है कि बहुत छोटी से बातों का भी ध्यान नहीं रखा जाता है। यह आना-जाना तो लगा रहता है, लेकिन मैंने कभी सोचा भी नहीं था कि रेल मंत्रालय का इस प्रकार से हश्र होगा।

महोदय, में दूसरी बात यह कहना चाहता हूँ कि जब रेल बजट में कोई घोषण होती है, तो बहुत तालियाँ बजती हैं और लगता है कि यह रेल बजट बहुत ही लोक लुभावन है, लेकिन वर्ष के अंतिम महीने तक वह रेल बजट

## [प्रो. एस.पी. सिंह बघेल]

बिल्कुल मर जाता है। में लोक सभा में तीन बार रहा, अब मैं नाम लेकर यह नहीं बताऊँगा कि उस दौरान कितने रेल मंत्री आए और उन्होंने क्या-क्या कहा। रेल मंत्री द्वारा बहुत से स्टेशनों को आदर्श स्टेशन बनाने की बात कही गई, अति उत्साह में यहाँ तक कहा गया कि हम वर्ल्ड क्लास रेलवे स्टेशन बनाएँगे, लेकिन कहीं भी वर्ल्ड क्लास रेलवे स्टेशन तो देखने को नहीं मिला, वर्स्ट क्लास जरूर देखने को मिला। मुझे रेल के माध्यम से पूरे हिन्दुस्तान में जाने का मौका मिला, लेकिन मुझे कहीं भी वर्ल्ड क्लास रेलवे स्टेशन देखने को नहीं मिला, जब कि इसकी घोषणा 8-10 साल पहले की गई। आप मुझे यह बताएँ कि आपने किस स्टेशन को वर्ल्ड क्लास स्टेशन बनाया है और किस-किस स्टेशन को आदर्श स्टेशन बनाया है?

हमारी लोकसभा क्षेत्र में टुण्डला एक छोटा सा स्टेशन है, इसके बारे में कहा गया था कि इसको आदर्श स्टेशन बनाया जाएगा, लेकिन वहाँ पर एक नए पैसे का भी काम नहीं हुआ है। महोदय, मैं यह चाहूँगा कि जो घोषणा की जाती है, यदि उसका पालन भी हो जाया करे, तो ज्यादा अच्छी बात होगी।

मैंने जी.के. में पढ़ा था कि अंग्रेजों ने एक छोटी-सी रेलवे लाइन मुम्बई से ढाणे तक बनायी थी। उन्होंने अपने छोटे-से कार्यकाल में 50 हजार किलोमीटर लम्बी रेल लाइन बिछाई। मैं दावे के साथ नहीं कहूँगा, लेकिन जहाँ तक मेरी जानकारी है और मुझे किसी ने बताया है कि आज़ादी के 64 सालों बाद आपने केवल 13 हजार किलोमीटर पटरी बिछाई है, जबकि अंग्रेज 50 हजार किलोमीटर बिछा कर गये थे। एक बात याद रखिए कि अगर इस उम्मीद के साथ आप काम करना चाहते हैं कि जब आप धनी देश हो जाएँगे, उसके बाद आप पटरी बिछाएँगे, तो आप बहुत बड़ी गलती कर रहे हैं। अगर आप पटरी पहले बिछा देंगे, आप रेल का जाल बिछा देंगे, तो आप 10 सालों में गारंटी के साथ बहुत बड़ा धनी देश हो जाएँगे। इसलिए आप इस बात की प्रतीक्षा मत कीजिएगा कि पहले हम धनी देश बनें, उसके बाद हम पटरी बिछाएँगे, बल्कि आप कैसे भी, कहीं से भी जुगाड़ कीजिए, कहीं से भी संसाधन ढूँढ़िए।

यह सोचना भी एक भारी गलती है कि रेल मंत्रालय पहले अपने पैरों पर खड़ा हो, अपने संसाधनों से लाभ कमाए, उसके बाद उसको वहीं लगाए। यहाँ भी सरकार गलती कर रही है। ऐसे विभाग को, जिसका देश के विकास से बहुत गहरा संबंध हो, जो देश के रीढ़ ही हड्डी हो, जो सामाजिक सद्भाव की चीज़ हो, जो हमारे यातायात का बहुत बड़ा साधन हो, उसे केन्द्र सरकार को अगर कहीं से Budgetary support देनी भी पड़े, कहीं से उसे पैसा देना भी पड़े कि में आपको सपोर्ट कर रहा हूँ, तो रेल मंत्रालय को बाहर से भी पैसा दिया जाना चाहिए, क्योंकि रेल का सीधा संबंध देश के विकास से है, यात्रियों से है, जिनमें ज्यादातर लोग गरीब होते हैं। यह गाँवों का देश है, यह देहात का देश है, यह गरीबों का देश है। अभी सब लोगों के पास कार नहीं है।

में इस बात को स्वीकार करता हूँ कि रेल यातायात का सबसे सस्ता साधन है और इसमें जो गरीब लोग चलते हैं, उन्हीं के लिए आपने थोड़ा किराया भी बढ़ा है। पैसेंजर्स ट्रेन्स और थ्री-टायर वगैरह का जो किराया बढ़ाया गया है, उसको आप जरूर कम कीजिएगा। अगर आप एसी क्लास का भी कम कर सकते हैं, तो बहुत अच्छा होगा और अगर न भी करें, तो उसका ज्यादा लोगों पर फर्क नहीं पड़ता, क्योंकि जो लोग एसी फर्स्ट क्लास और एसी सेकंड क्लास में चल सकते हैं, वे उसे अफोर्ड भी कर सकते हैं, लेकिन पैसेंजर ट्रेन्स और थ्री टायर में चलने वाला जो यात्री है, उसकी जेब न काटी जाए।

अभी पिछले दिनों जो एपिसोड हुआ, वह भी देश के लिए ठीक नहीं है। अगर कोई व्यक्ति हमारा रेल मंत्री बना है, तो यह एक बहुत बड़ा पद है। ललित नारायण मिश्रा, मधु दंडवते, जनेश्वर जी, बहुत बड़े कद्दावर नेता माधव राव सिंधिया जी, लाल बहादुर शास्त्री जी और जाफर शरीफ साहब जैसे लोग रेल मंत्री हुआ करते थे। इसलिए उन्हें थोड़ा खुले हाथ से काम करने का मौका दिया जाना चाहिए। दुष्यंत, जिनकी बहुत साल पहले मृत्यु हो गयी, पता नहीं उन्हें यह कैसे आभास हो गया था कि एक रीजनल पार्टी आएगी, सरकार में शामिल होगी और रेल मंत्रालय लेगी।

सर, मैं एक शेर पढ़ना चाहता हूँ, क्योंकि रेल बजट पर शेर बहुत होते हैं। आप लोग शुरू की दो लाइनों पर बहुत जोर मत दीजिएगा, लेकिन इसकी आखिरी की दो लाइनें, त्रिवेदी जी और दीदी का जो एपिसोड हुआ है, उस पर बहुत फिट बैठती हैं।

> एक जंगल है तेरी आँखों में, मैं जहाँ राह भूल जाता हूँ।...

उपसभापति (प्रो. पी.जे. कुरियन) : बघेल जी, एक मिनट। मैं थोड़ा caution देता हूँ कि आपकी पार्टी के आठ मिनट ही बचे हैं।

प्रो. एस.पी. सिंह बघेल : मैं समय पर अपनी बात को समेट दूँगा।
THE VICE-CHAIRMAN (PROF P.J. KURIEN) : Will give you time. I am only giving you a caution. आपकी पार्टी के आठ मिनट ही बचे हैं और आपकी पार्टी के एक और स्पीकर भी हैं, इसलिए इस बात काडे अपने ध्यान में रख कर अपनी बात कहिए।

प्रो. एस.पी. सिंह बघेल : में सेकंड स्पीकर हूँ और जो साहब हैं, उन्होंने मुझे बता दिया है कि मेरी तरफ से इतनी बात बोल देना। हमारी ओर से कोई थर्ड स्पीकर नहीं है। There is no third speaker from our Party.

THE VICE-CHAIRMAN (PROF P.J. KURIEN) : I am not stopping you. आप बोलिए।

प्रो. एस.पी. सिंह बघेल : सर, शेर यह है:
एक जंगल है तेरी आँखों में
मैं जहाँ राह भूल जाता हूँ।
अब सारा सदन इस बात को सुने, क्योंकि यह बिल्कुल relevant है कि

> तुम किसी रेल-सी गुजरती हो
> मैं किसी पुल-सा थरथराता हूँ।

मंत्रालय यहाँ था और रिमोट कहीं और था। तुम किसी रेल-सी गुजरती हो और मैं किसी पुल-सा थरथराता हूँ, ऐसा नहीं होना चाहिए, बल्कि खुले हाथ से, अपने मस्तिष्क से और अपने विवेक से इतने बड़े विभाग को चलाया जाना चाहिए, क्योंकि इसमें कहीं न कहीं हल्का-सा मंत्रालय का भी अपमान है। अब जो भी हुआ, मुझे लगता है कि पता नहीं जरा-सी बात पर क्यों छीना गया?

जरा-सी बात पर रहबरी छीनी गई मुझसे,
कि हमसे कारवाँ मंजिल पे लुटवाये नहीं जाते।
लगता है मंजिल पर कारवाँ लुटवाने के लिए हमारे मंत्री जी तैयार नहीं रहे होंगे। हमारे यहाँ जो पैसेंजर ट्रेन, लोकल ट्रेन और ई.एम.यू. ट्रेन चल रही हैं, उनमें टॉयलेट ही नहीं हैं। यह कितनी अमानवीय बात है। इन ट्रेनों से छोटा-मोटा सफर नहीं है, 15 मिनट का सफर नहीं है, आधा घंटे का सफर नहीं है, ये तीन-तीन, चार-चार घटे के सफर हैं। मेरी ये बातें नोट होनी चाहिए, क्योंकि ये जनहित वाली बातें हैं। इन ट्रेनों में टॉयलेट की व्यवस्था जरूर हो जाए।

चांद पर जाने की बात हम इक्कीसवीं शताब्दी में कर रहे हैं। मंत्री महोदय, पहले कोहरे में चलने की तकनीक ढूँढ़ ली जाए। दिसम्बर, जनवरी के महीने में क्या हालत होती है, आप जानते होंगे। मैं आगरा से दिल्ली रेल से ही

## [प्रो. एस.पी. सिंह बघेल]

आता हूँ और में आज तक अपने बीस साल के राजनीतिक जीवन में कभी कार में आगरा से दिल्ली नहीं आया। में हमेशा ही आगरा से दिल्ली रेल से ही आया हूँ। कोहरे के कारण बहुत डिस्टर्ब होता है। तो हम जब चांद की बात करते हैं तो कोहरे में चलने का सहूर भी हमें सीखना चाहिए। इसके लिए कोईह तकनीक ढूँढ़ ली जाए, क्योंकि इस कारण पूरे देश की गतिविधियाँ दो-तीन महीने के लिए ठप्प हो जाती हैं, खास तौर से आपके यहाँ पंजाब में इतना कोहरा पड़ता है और पूरा उत्तर भारत, बिहार से लेकर मध्य भारत, अन्य प्रदेश और हमारे उत्तर प्रदेश में जब रेल लेट होती हैं तो देश लेट हो जाता है। रिसर्च एंड डवलपमेंट पर थोड़ा सा खर्च कर लिया जाए, तो अच्छा रहेगा। में कोई टेक्निकल आदमी तो हूँ नहीं, केवल इतनी सलाह देता हूँ कि जिस परेशानी से हमारे देश के लोग गुजरते हैं, कोहरे से बचने का इंतजाम जरूर हो जाए। पब्लिक प्राइवेट पार्टनरशिप में हींग लगे न फिटकरी और रंग चोखा आ जाए, वाली स्थिति भी अच्छी रहेगी। हमारे यहाँ जो मेट्रो स्टेशंस हैं, कबॉल टाउंस हैं, जैसे यू.पी. में आगरा है, कानपुर है, लखनऊ है, मेरठ है, बनारस है और गोरखपुर वगैरह हैं, जहाँ बहुत यात्री आते-जाते हैं, टूरिस्ट भी बहुत पहुँचते हैं। ट्रेनें लेट हो जाती हैं जिसके कारण यात्रियों को होटल में जाना पड़ता है तथा प्लेट फार्म पर वे बहुत समय तक रह नहीं सकते। हमारा यह निवेदन है कि अगर वहाँ रेस्टोरेंट हो जाएँ तो बहुत ही अच्छा होगा। ये सब चीजें दिल्ली तक सीमित नहीं रहनी चाहिए। नई दिल्ली और निजामुद्दीन स्टेशन पर आपने अच्छा किया है, वहाँ खाना वगेरह ठीक है। मैं खाली उत्तर प्रदेश का जिक्र नहीं कर रहा हूँ, सारे देश में जहाँ-जहाँ अच्छे शहर हैं वहाँ यात्रियों के ठहरने के लिए, अच्छा खान के लिए व्यवस्था होगी तो वहाँ जहरखुरानी वाले कांड नहीं हुआ करेंगे। यह मेरा आपसे थोड़ा अनुरोध है कि इस तरफ कार्य जरूर हा जाए।

में अपने क्षेत्र के बारे में भी कुछ कहना चाहूँगा कि आगरा विश्व प्रसिद्ध जगह है। में यह नहीं कहूँगा कि जो देश में आते हैं तो वे लोग आगरा आते हैं, बल्कि 80 परसेंट आगरा आने की वजह से, ताजमहल देखने के कारण इस देश में आते हैं। जहाँ तक टूरिस्ट की बात है, आपकी कौन सी किसी ट्रेन का इतना बड़ा महत्व है, स्टेंडर्ड है जो ताजमहल से भी ऊपर है? जब हमारे यहाँ सातवाँ आश्चर्य है, अभी रैंकिंग में भी देखा गया कि हम प्रथम स्थान पर आ गए हैं, तो मैं यह भी कहना चाहूँगा कि जो भी टूरिस्ट आता है वह आगरा जरूर आता है। लेकिन आपने अपनी ट्रेनों का इतना बड़ा स्टेंडर्ड बना रखा है कि वे आगरा नहीं रुकेंगी। महोदय, निवेदन है कि दक्षिण भारत से, महाराष्ट्र से या जितने भी अन्य राज्य हैं या गुजरात है, अगर वहाँ के लोग ताजमहल देखने के लिए आते हैं तो उनकी कई ट्रेन ऐसी हैं जिनको आप आगरा में रोकते ही नहीं हैं। जिस वजह से इनको 200 किलोमीटर का सफर करके उसी ट्रेन में दिल्ली आना पड़ता है और फिर ताजमहल देखने के लिए उनको वापिस 200 किलोमीटर बैक जाना पड़ता है। अगर आप आगरा में इन ट्रेनों का एक-दो मिनट का स्टॉपेज कर देंगे तो अच्छा रहेगा। महोदय, जब आप चेन्नई राजधानी को आगरा रोक रहे हैं तो बाकी राजधानियों में क्या दिक्कत हो रही है। तमिलनाडु एक्सप्रेस को भी आप वहाँ रोक रहे हैं तो सभी सम्पर्क क्रांतियों के बारे में मेरा आपसे निवेदन है कि आप इनको भी आगरा रोक दें।

## THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Please conclude.

प्रो. एस.पी. सिंह बघेल : सर, बस में खत्म कर रहा हूँ। जो यात्री उतरकर जी.आर.पी. के स्टेशन पर जाते हैं, वह जहर खुरानी आपके नोटिस में है, बहुत से लोग एफ.आई.आर. लिखाते ही नहीं हैं, चले जाते हैं। चैन स्नेचिंग भी हो रही हैं। लेकिन आपकी नजर में तो केवल वे ही केसेज हैं जो ट्रेन से उतर कर, अपनी यात्रा बीच में रोक कर एफ.आई.आर. लिखाते हैं। 70 परसेंट तो एफ.आई.आर. होती ही नहीं हैं, क्योंकि कौन अपनी यात्रा बीच में रोक कर एफ.आई.आर. लिखाने की परेशानी ले। इसलिए चैन स्नेचिंग व सामान चोरी की घटनाएँ रोकी जाएँ।

इसलिए chain snatching वगैरह को रोका जाए, सामान की चोरी को रोकने का प्रयास कीजिए, अवैध तरीके से बेची जा रही खान-पान की चीजों पर रोक लगाई जाए। महोदय, आगरा का ताजमहल बहुत प्रसिद्ध है और

वहाँ का पेठा भी बहुत प्रसिद्ध है। वहाँ अक्सर यात्री उतरते हैं और पेठे की डिमांड करते हैं। मेरा कहना है कि रेलवे के नियमों के अनुसार आप वहाँ ज्यादा दुकानों के लाइसेंस दे दें।

## THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Yes, please.

प्रो. एस.पी. सिंह बघेल : सर, अवेध वेंडर्स को रोकने की कोशिश की जाए। सर, लखनऊ-आगरा इंटर सिटी ट्रेन है, धन्यवाद, आपने यह ट्रेन चलाई, लेकिन जिस दिन से यह ट्रेन चली है, आप एक दिन भी बता दें कि उसमें वेटिंग न रही हो। उस गाड़ी में आर.ए.सी. भी नहीं, हमेशा वेटिंग रही है। आपके यहाँ कभी सीजन और कभी ऑफ सीजन होता है, लेकिन ऑफ सीजन में भी उसमें वेटिंग रही है। इसलिए उसमें दूसरा कोच लगा दें जिससे आपको और यात्रियों को भी फायदा होगा । मंत्री जी इस ट्रेन को नोट कर लें, संभवत: 12180/12179 इसका नम्बर है। सर, आगरा फोर्ट-हरिद्वार आप बृहस्पतिवार को एक दिन चलाते हैं। यह टूरिस्ट प्लेस है, धार्मिक प्लेस है। इसे हफ्ते में तीन दिन चला दें। $12875 / 12876$ नीलांचल का कृपया टूंडला पर stoppage कर दें। गाड़ी संख्या 12815/12816 को, जो वाया पटना जाती है, उसे टूंडला जंक्शन पर रुकवाने का कष्ट करें। टूंडला जंक्शन प्लेटफार्म-1 पर बारिश और धूप से बचने का कोई इंतजाम नहीं है। वहाँ शेड बनवा दें। टूंडला पर प्लेटफार्म की कमी है। वहाँ आगरा से जो ट्रेंस मेन लाइन पर आती हैं, उनको 40 मिनट रुकना पड़ता है। सर, वहाँ जगह बहुत है और अगर वहाँ प्लेटफार्म बना दें तो आगरा और राजस्थान की तरफ से जो गाड़ियाँ आती हैं, उनको आउटर पर एक घंटे वेट नहीं करना पड़ेगा । वे सीधे टूंडला आ जाएँगी। 12417/12418 प्रयागराज एक्सप्रेस है, इसे भी टूंडला स्टेशन पर अगर एक मिनट के लिए रोक दें, तो आपकी बड़ी कृपा होगी।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Okay. Now, please conclude.
प्रो. एस.पी. सिंह बघेल : सर, बहुत important बात है। मैंने टूंडला से तीन बार लोक सभा में प्रतिनिधित्व किया है। वहाँ एक पश्चिम दिशा में रेलवे का फाटक है, वहाँ धीरपुरा, लांगी, दानीकाबास, अनवारा, सोना का नगला, जोगदानी का बाग, हट्टा का नगला, साहिबगढ़ी बस्तियाँ हैं - मेंने अपनी आँखों से देखा है कि पचास-पचास मिनट वहाँ फाटक नहीं खुलता है। मैंने अपनी मौजूदगी में वहाँ दो-तीन मोतें देखी हैं और आठ-दस महिलाओं का प्रसव होते हुए देखा है। वह फाटक एक-सवा घंटे तक बंद रहता है। आप टूंडला में वहाँ पर एक ओवर-ब्रिज बना दें। उसी तरह का ओवर-ब्रिज फिरोजाबाद पश्चिम पर बना दें।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Now, please. You have taken seven extra minutes.

प्रो. एस.पी. सिंह बघेल : हमारे टूंडला में आपका कॉलेज है, उसमें स्टाफ बढ़ा दें। शताब्दी, ताज के समय ...(व्यवधान)... सर, कल जो एक्सिडेंट हुआ है वह हमारे क्षेत्र में ही हुआ है। उसका भी में जिक्र करना चाहूँगा। bad beginning हुई है, लोग कहते हैं कि well begun is half done. कल bad beginning हो गयी। पुराने रेल मंत्री जिस दिन बने थे, उस दिन भी हुआ और कल भी हुआ । मंत्री जी, मेदू स्टेशन पर कल एक्सिडेंट हुआ है जिसमें 15 लोग मरे हैं। हमारी लोक सभा की constituency थी, जहाँ से में आता था, फरया थाना पड़ता है, वहाँ 8 लोगों की मृत्यु हुई है। कृपया उनके परिवारजनों के लिए मुआवजे की घोषणा कीजिए और उसकी राशि उन्हें थोड़ा जल्दी दिलवा दीजिए। ये लोग एक शादी में जा रहे थे, वहाँ पर कुटैला गाँव है, लेकिन यह दुर्घटना हो गयी, जिसमें मुस्लिम परिवार के आठ लोग मरे हैं।

सर, मैं जो बातें रह गयी हैं और अपने इलाके में जो सुविधाएँ चाहता हूँ, उनके संबंध में विवरण ‘ले’ कर दूँगा। सर, मऊ के लिए आपने रेल बजट में जो घोषणा की थी।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Now, please take your seat.

प्रो. एस.पी. सिंह बघेल : वह पूरी करा दें। Thank you.
SHRI P. RAJEEVE (Kerala) : Thank you, Sir. At the outset, I would like to share the views expressed by some of my learned colleagues regarding the unprecedented situation arising after the presentation of the Railway Budget. The Minister who had presented the Budget was compelled to resign because of the opposition from his own Party. The opposition of his own Party, Trinamool Congress, is against the policy of the Budget. You cannot escape by making excuses of coalition dharma. I want to know from the Prime Minister whether the Government still stands with the policy of the Budget. It is supposed to be an integral part of the collective policy of the Government. If so, the Prime Minister should stand here with the Minister who had presented the Budget. That has not happened.

If the Government do not stand by the policy of the Budget, then, what is the relevance of this budget? It is true that the Parliament has the right to make any changes in the budget. But the discussion is based on the framework of the budget. This unprecedented situation questions the credibility of this budget. This is not a coalition question. This is a political and constitutional question. This is a very unprecedented thing in the history of Indian Parliament. Sir, the credibility of the Railway Budget under UPA-II is lost drastically.

While participating in the Railway Budget discussion in the last year I had pointed out some malpractices in the budget itself and also I had pointed out some contradictions in the figures of the Railway Budget with the midterm appraisal of the Finance Ministry on Railways. The then Minister had failed to give satisfactory explanation for this. While going through the last budget of the UPA-II Government we can find out several declarations. Some of our friends had already explained that type of declarations. I would not like to take more time of this House on this. However, I would like to mention declarations with regard to my own State, Kerala. Some years back, the Railway Ministry has declared in the budget to upgrade and to modernise Ernakulam junction station. The tender process had been initiated. But nothing has been done. Thereafter two years back the then Railway Minister has declared to upgrade the railway station to an international standard. But that was not done. It continues to be the same position in and around the railway station. The Minister made some statement on not implementing the declarations in the budget. The then Minister had declared a new mechanism called the Central Organisation for Projects Implementation (COPI) with several regional offices. I went through the Railway Budget. I went through the outcome and performance of the Railway Budget but I could not find anything about the COPI. That is a new mechanism declared in the last budget for the timely implementation of the projects declared in the budget with some regional offices.

Sir, in the last budget the Minister had declared some medical colleges, one
medical college for Kerala also. I do hope the hon. Vice-Chairman is also interested in this medical college for Kerala. One bottling plant for Kerala also has been announced. Some diagnostic centre has also been announced. But nothing has materialised up to now. Now, all these things question the credibility of the Railway Budget. So, Sir, I request the Prime Minister, through you, to present a status report. A status report on the present outcome and performance budget report be given to the House. I also request the Minister to present a status report on the declarations of the last three Railway Budgets. What is the present position? I want a detailed report on this.

It might be true that the former Railway Minister, Mr. Trivedi has no commitment to implement the declaration of the then Minister Miss Mamata Banerjee. But it was reported that a new Minister, a very confidant of the party leader, Miss Mamata Banerjee will take serious efforts to fulfill the declarations of his leader.

Now, what is the financial position of the Indian Railways? I went through the Plan expenditure. The internal resources for 2007-08 was Rs. 14,948 crores. In 2011-12 it is only Rs. 10,151 crores. That is a decrease of 32.1 per cent. There is no decrease of passenger fare. The freight rates have not been decreased.

But the internal resources had been decreased by -32.1 per cent. The shocking figure regarding market borrowing is that in 2007-08 it was Rs. 5,364 crores. Now, in 2011-12, as per the Revised Estimate, it is Rs. 16,361 crores. There is an increase of 205.01 per cent. This is a very dangerous position in financial management. This market borrowing has been raised by 205.01 per cent. It is a very dangerous situation. Actually, the financial position of the Railways is in a crisis. The operating ratio was actually steady under the UPA-1 Government. From 91 per cent in 2004 it has come down to 75.9 per cent in 2007-08. But it has steadily increased under the UPA-2 regime. Now it stands at 95 per cent. Who is responsible for this? This is a product of the mismanagement of the Indian Railways.

Sir, the target for the basic operations of the Railways, that is, carrying passengers and goods, is not being met. I went through the Finance Ministry's mid-term appraisal for 2011-12. Last year in the mid-term appraisal there were several points with regard to the Railways. But this year there are only two paragraphs mentioning about some targeted growth and the achievements in freight and other sections only. The targeted growth in freight loading is 7.67 per cent. As against that, the growth is 4.8 per cent in the first six months. I am quoting from the mid-term appraisal of the Finance Ministry with regard to the Railways. Why is this decline? The reasons mentioned in the Budget are the ban on iron ore and some other issues. All these issues were there while fixing the target. These are not new issues. While fixing the target these issues wee thee. Then, these are not relevant reasons. If a stand is taken by the Trinamool Congress chief for protecting the interests of the aam aadmi, then why don't they oppose the

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freight charge increase? The passenger fare increase directly affects the commuters. But the freight charge increase affects all sections of the society. It will reflects in the price rise and inflation. So, I urge upon the Minister to reconsider the increase in freight charges.

Sir, the increase in second class ticket from Trivandrum to Delhi is 28 per cent. It is stated in the Budget that the increase is by two paise, three paise, five paise and rounding the figure. But the actual increase is 28 percent. If you go through all the Railway Budgets since independence the average rate of increase in fare is 15 per cent. But this 28 per cent is the highest in the history of the Railway Budget of our country. There are some other mechanisms. One is fuel adjustment component on passenger fares. It implies periodic increase in passenger fares in tandem with the hike in fuel prices. That is the hiding factor in this new mechanism of fuel adjustment component and the fares would be increased according to the fuel price hike.

There is another mechanism called Independent Tariff Regulatory Authority. The Independent Tariff Regulatory Authority will decide the tariff rates in future. These two things, namely, the fuel adjustment component mechanism and the Independent Tariff Regulatory Authority, are very dangerous things. So, I urge upon the new Railway Minister that if they stand by the aam aadmi sincerely, then he should first withdraw these two proposals, namely, the fuel adjustment component and the Independent Tariff Regulatory Authority.

Then, Sir, regarding Izzat; actually, there is a serious discrimination against the Members of this House while making recommendations for the Izzat. The Members of the other House have the right to submit their recommendations for Izzat at the reservation counter directly. We, the Members of this House, have to submit the Izzat recommendation to the Divisional Managers, while the Members of the other House have the right to submit it directly at the reservation counters. In our case, it will first go to the office of the Divisional Managers, and then, it will go to the other office of the Divisional Managers, and then, it will go to the other office, which is a long process. I request the hon. Minister to stop this discrimination against the Members of the Upper House. We should be allowed to submit our recommendation, at least, to the reservation office of the respective Nodal Districts of the Members.

Regarding the safety of the passengers, I would like to present some recent incidents. One year back, while travelling in a passenger train, one woman passenger, named Soumya, was raped and brutally killed in Kerala. After that, the authorities had given assurances to provide facilities for ensuring safety of women commuters. But, Sir, nothing has been done up till now. Recently, two complaints have been registered against the Train Ticket Examiners (TTEs) for misbehaving with women commuters. One TTE was remanded. This TTE was posted at the Rajdhani Express. He misbehaved
with women commuters, and he was remanded. In another incident, the railway authorities are trying to dilute the gravity of the case by revoking the suspension order. Actually, the commuter, who is a poet and a gazetted officer, was travelling on a firstclass season ticket, whereas she had taken a superfast first-class season ticket. It was issued by the railway authorities. But the Railways questioned it saying, "No; no, this type of season tickets is not allowed." But is was issued by the railway official. She was travelling on a proper season ticket. The TTE misbehaved with that lady. After this, firstly, the Railway Divisional Manager suspended the two TTEs. Thereafter, they revoked this decision. I urge upon the Minister to ensure a proper mechanism to protect the women passengers.

Sir, I would like to raise some issues with regard to Kerala. It is true that the then Railway Minister, Shri Trivedi, came to Kerala and met the Chief Minister, the State Minister and all the MPs of the State. He visited a railway station, tasted a vada and made a comment saying, "It is a very good vada". All the MPs, irrespective of their political parties, gave their representations to the Minister. All of us are eagerly waiting to know what the outcome is. But, Sir, this Budget is a total disappointment to the State of Kerala. In other House, the leader of the ruling party, while participating in the discussion, stated the same thing. Thee is a serious discrimination against the State of Kerala. Yesterday, we, the Members of Parliament, conducted a dharna in front of the Gandhi statue against the discrimination shown to the State of Kerala in the Railway Budget.

Sir, during the period of the UPA _ I, the Government had given an assurance to constitute a new peninsular railway zone for Kerala at the time of bifurcation of the Palaghat Division and setting up of the Salem Division. But nothing has materialized up till now. This Budget has completely ignored the demands of the State of Kerala. Only one train has been allocated to the State, and that is, the Ernakulam-Trichur Express. The other declarations are only extensions and increase of frequencies. Sir, this is the only one train which has been allocated to the State of Kerala, which is a serious discrimination. In the last Budget, the Ministry had allocated an amount of Rs. 84 crores for Sabari Railways, and Rs. 32 crores had been transferred to the Southern Railways. But this was not distributed for the project. There is a precedent that while this money was transferred to the Southern Railways, they had diverted this fund for other projects, and only Rs. 4 crores wee distributed for the Sabari project. In this Budget, nothing has been mentioned with regard to the Sabari Railway project. Sir, there was a proposal to revamp the old Ernakulam railway station as a suburban rail transport hub. The Railways have 24 acres of land there. But nothing has been mentioned in this Budget. Also, Sir, the frequencies of Rajdhani, Sampark Kranti and Garib Rath trains to the State have not been increased despite repeated demands from the Members of Parliament and the people of the State.

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We would like to have more trains from Mumbai, Delhi, Hyderabad and Bangalore to Kerala. In fact, we would like to have a new Duronto Express from Bangalore to Kerala. Every evening, more than 50-60 Volvo buses conduct daily trips between Kochin and Bangalore, Trivandrum and Bangalore and Kollam and Bangalore. There is a great need for train services thee but, for some unknown reasons, the Railways are not ready to improve train services between Bangalore and Kerala.

It is true that in this Budget, mention has been made about increasing the frequency of one train, and making it a daily service. We welcome that decision, but we would like to have a Duronto Express introduced between Kochin and Bangalore.

Sir, as the number of local trains running in the State is minimal and there is a lack of adequate unreserved coaches in long-distance trains, it has been a constant demand of passengers to allow season ticket holders to travel in second class coaches. This was also not considered by the Minister.

Sir, traffic congestion in cities like Cochin is a very serious issue, which is why the State Government has demanded suburban train services. This too has not been addressed by the Railway Minister. Speedy doubling of lines is the need of the hour in my State. It was because the time taken for this process was long that the State Government had sought Automatic Signalling System for which the earlier LDF Government had already consented to allocate Rs. 100 crores. No significant allocation has been made for electrification of railway lines in the State either. It is a logical demand along with that of the doubling of lines.

Earlier, the Railways had a policy of having more stoppages in satellite towns to reduce the traffic congestion in major cities. The former Railway Minister had given assurance to permit stoppage of Vanchinadu Express and Parsuram Express at Tripunthura, which is the satellite town of Kochin. These two trains are inter-city trains, and it is the nearest station to the district Headquarters, Tripunthura. But nothing has been done. Sir. I urge upon the Minister to consider the genuine demands of the State of Kerala

श्री साबिर अली (बिहार) : सर, इस रेल बजट पर बोलने के लिए और मुझे मौका देने के लिए मैं आपका शुक्रिया अदा करता हूँ। आज ऐसी स्थिति में इस रेल बजट पर मुझे बोलने का मौका मिला है जब एक मंत्री रेल बजट पेश करके गया है और दूसरा मंत्री उसका जवाब देने के लिए आएगा। यह दुर्भाग्यपूर्ण है कि गठजोड़ के गठबंधन को निभाने के लिए देश को और राजधर्म को बालाएताक रख दिया गया है - राजधर्म नहीं निभाया गया, गठजोड़ के धर्म को निभाया गया है। यह बड़ी ही अफसोसनाक बात है। मुझे ऐसा लगता है कि यह रेल, आगे से नहीं, पीछे से चलायी जा रही है। ऐसी स्थिति में मुझे भी एक शेर याद आ रहा है। किसी ने कहा है कि :

> उस बेवफा पे कैसे न करता मैं ऐतबार,
> उस बेवफा के चेहरे पे चेहरा वफा का था।

सर, एक शेर के ज़रिए मेरा एक सवाल भी है कि :

> सुलह के वास्ते बज़िद क्यों हो, क्या बाकी नहीं हैं तेरे तीर तरकश में।

सर, यह रेल बजट नहीं, फेल बजट है। कुछ लोग कहते हैं कि यह खेल बजट है। कुछ लोग यह भी कहते हैं कि यह ठेल बजट है और देश कह रहा है कि यह हेर-फेर बजट है। यूपीए- 2 की सरकार और रेल मंत्रालय के बजट की हालत खस्ता है। आज रेलवे के पास रख-रखाव के लिए पैसा नहीं है और आप modernisation की बात करते हैं।

आप तेज़ रफ्तार रेल चलाने की बात करते हैं, विश्वस्तर की बात करते हैं और आप इस रेल को ऐसा कहते हैं कि विश्व से हम इसकी बराबरी करेंगे, लेकिन जब रेल में सफर करने का मौका मिलता है और अगर आप एक बार रेल में सफर कर लें तथा दूसरी बार उसी ट्रेन में सफर करके वापस लौट आयें, तो मुझे लगता है कि आपको अस्पताल जाने की जरूरत जरूर पड़ेगी।

सर, एनडीए के शासन काल में हमारे नीतीश कुमार जी रेल मंत्री थे, उन्होंने बिहार के लिए सम्पर्क क्रांति ट्रेन दी, जो दिल्ली से मुजफ्फरपुर जाती है, वह बिहार के 12 जिलों को कवर करती है। सर, 10 से 15 एमपीज़ के लिए उस ट्रेन के अलावा और कोई ट्रेन नहीं है। उस ट्रेन में सिर्फ एक फर्स्ट क्लास की बोगी लगाई जाती है, उसके आधे हिस्से में फर्स्ट क्लास होती है आधे हिस्से में सेकंड क्लास होती है। उस बोगी की रिथति इतनी खराब है कि मैं उसको सदन में बयान नहीं कर सकता हूँ।

सर, इस देश की रेल की स्थिति ऐसी है - सिग्नल बाबा आदम ज़माने के हैं, ब्रिजों की हालत जर्जर है, करीब 25 फीसदी रेलवे ब्रिज ऐसे हैं जो 100 साल से ज्यादा पुराने हैं। वे अंग्रेजों के बनाए हुए हैं। कौन सा ब्रिज कब टूट जाएगा, यह पता नहीं है। श्री दिनेश त्रिवेदी जी ने अपने अल्पकाल में सत्तावन सौ इकतालीस अभ्यावेदन प्राप्त किए थे, जिससे अंदाजा लगता है कि हर तरफ त्राहि-त्राहि मची हुई है। लोगों की चिंताएँ बढ़ रही हैं और लोग इस रेल को सिर्फ यातायात या सिर्फ आने-जाने से नहीं जोड़ते, बल्कि रेल इस देश की रीढ़ की हड्डी है और बिना रीढ़ की हड्डी के जिस्म खड़ा नहीं हो सकता। इसलिए जब तक रेल की हालत नहीं सुधरती उस वक्त तक इस देश की हालत भी नहीं सुधर सकती है।

सर, यह बहुत गंभीर बात है कि इस वक्त रेल कंगाली की हालत में, बदहाली की हालत में पहुँच चुकी है और इसको गंभीरता से नहीं लिया जा रहा है। इसका उदाहरण यह है कि आजादी के 63 साल बाद भी एक रेल मंत्री बजट पेश करता है और उसका जवाब देने से पहले दूसरे मंत्री को लाकर लाद दिया जाता है। मैं समझता हूँ कि इस रेल के लिए इससे बड़ी आपदा की सिचुएशन और कोई नहीं हो सकती।

सर, रेलवे में बड़े पैमाने पर भ्षष्टाचार है। रेलवे में टिकट से लेकर, टीटीई, ठेकेदार, खान-पान की सेवा भष्टाचार से लिपटी हुई है। में आपको बताना चाहूँगा कि आदरणीय नीतीश कुमार जी जब रेल मंत्री थे, तो उन्होंने अपने कार्यकाल में रेल को एक नई दिशा दी थी, रेल को एक नये आयाम तक पहुँचाया था। उसी तरह से आज बिहार को एक नई दिशा और आयाम मिला है। लेकिन उनके जाने के बाद रेल थम सी गई है। मैं आपके माध्यम से कहना चाहता हूँ कि बिहार की पिछले कई वर्षों से लगातार उपेक्षा की जा रही है और उसके साथ भेदभाव बरता जा रहा है। बिहार को सिवाय दुरन्तो ट्रेन की हवा के अलावा कुछ नहीं मिला है। बिहार की 9 करोड़ जनता को, जो दुरन्तो ट्रेन बिहार से गुजरती है, उसकी हवा सिर्फ देखने को मिलती है, उसकी हवा खाने को मिलती है।

सर, बिहार में जितनी भी परियोजनाएँ पहले दी गई थीं, वे यथावत पड़ी हुई हैं। मैं आपके माध्यम से रेल मंत्री जी से गुजारिश करना चाहता हूँ कि आप उनमें गति लायें।

आप बिहार के साथ भेदभाव छोड़ दें और बिहार के साथ भी हक का फैसला करें। बिहार भी इस देश का एक अहम हिस्सा है और उसकी भागीदारी इस देश में बढ़-चढ़ कर रही है।

## [श्री साबिर अली]

सर, में आपके माध्यम से यह कहना चाहता हूँ कि बिहार के बहुत से क्षेत्र अभी भी रेल से नहीं जुड़ हैं। वहाँ पर बहुत से क्षेत्रों में रेल पटरी तो है, लेकिन उसकी दशा खराब है और ट्रेन्स भी पर्याप्त नहीं हैं। बहुत सी जगहों पर ट्रेन्स तेज रफ्तार से नहीं चल पाती हैं, जिसके कारण समय की बर्बादी होती है। देश के दूसरे क्षेत्रों से बिहार तक बहुत सी गाड़ियाँ बढ़ाई जा सकती हैं, बहुत सी गाड़ियों के फेरे बढ़ाए जा सकते हैं, लेकिन रेल बजट में इसका साफ-साफ अभाव दिखाई देता है।

सर, मैं आपके माध्यम से रेल मंत्री जी से यह कहना चाहता हूँ और कुछ आँकड़े भी देना चाहता हूँ कि सिर्फ Metropolitan Cities दिल्ली और मुम्बई शहरों में पटरियों पर एक साल में तीन हजार व्यक्ति कट कर मर जाते हैं। यह कितनी दुर्भाग्यपूर्ण बात है कि यहाँ की रेलवे इस पर बिल्कुल ध्यान नहीं देती है। यह केवल एक साल का मामला नहीं है, यह सिलसिला लगातार जारी है।

सर, में आपके माध्यम से यह कहना चाहता हूँ कि हमारी आजादी को 63 साल हो गए हैं। देश में कुल 32,000 रेलवे फाटक हैं, उनमें से आज भी 50 फीसदी फाटक बिना आदमी के हैं। जिस दिन हमारे रेल मंत्री जी शपथ ले रहे थे, उसी दिन रेल दुर्घटना हुई और उसमें 17 लोगों की मृत्यु हो गई। आप इससे अंदाजा लगा सकते हैं कि रेल विभाग को आम जनता की जान से कितना लगाव है। में कहता हूँ कि रेलवे को इस विचार को चेंज करने की जरूरत है तथा इस मंशा को चेंज करने की जरूरत है। इस देश के नागरिकों के हित के लिए सेफ्टी के मुद्दे पर गंभीर होने की आवश्यकता है और उसे गंभीरता से लेने की जरूरत है।

सर, मैं आपके माध्यम से यह कहना चाहता हूँ कि रेलवे ने समय-समय पर तीन कमेटियाँ बनाईं। पहले रेल मंत्रालय ने अपनी कमेटी बनाई और उसका बजट आया कि यदि $14,00,000$ करोड़ मिल जाएँ, तो इसका आधुनिकीकरण हो सकता है, इसकी सेफ्टी हो सकती है। एक-दूसरी कमेटी सेम पित्रौदा बनाई गई। उसने रिपोर्ट दी कि $5,60,000$ करोड़ की जरूरत है। तीसरी कमेटी जो अनिल काकोदकर एवं श्रीधरन के नाम से है, जिसकी इसी साल रिपोर्ट आई है, उसने कहा कि $1,00,000$ करोड़ की जरूरत है। सर, मुझे समझ में नहीं आता कि इस प्रोजेक्शन में इतनी दूरियाँ क्यों हैं। इसका यह मतलब है कि रेलवे में दिशा नहीं है। एक आदमी कहता है कि 14,00,000 करोड़ की जरूरत है, दूसरा आदमी आकर कहता है कि $5,60,000$ करोड़ की जरूरत है और तीसरा आदमी कहता है कि $1,00,000$ करोड़ की जरूरत है, लेकिन जरूरत कितनी है, यह पता नहीं चलता है।

सर, मैं आपके माध्यम से कहता हूँ कि यह मामला बहुत संवेदनशील है और इस पर रेलवे को ध्यान देने की जरूरत है कि रेलवे को कितने पैसे की जरूरत है, पहले यह तय किया जाए। जब इस तरह की रिपोर्ट आती है तो इस देश की जनता के मन में शक पैदा होता है कि क्या रेलवे इस काबिल भी नहीं, उसके प्राधिकारी इस काबिल भी नहीं कि वे assess कर सकें या अंदाजा लगा सकते हैं या रिपोर्ट बना सकते हैं कि रेलवे का आधुनिकीकरण करने के लिए, उसको अच्छा बनाने के लिए, तेज रफ्तार से चलाने के लिए कितने पैसों की जरूरत है। मैं समझता हूँ कि इस पर गंभीरता से सोचने की जरूरत है। मैं एक उदाहरण देना चाहता हूँ कि आपका पड़ोसी मुल्क जो आपके सामने लेकर खड़ा है, जो चाइना के नाम से जाना जाता है, उसने हमसे 23 साल बाद रेलवे को चालू किया।

हिन्दुस्तान में 1853 में रेल लाइन चालू की गई, वहाँ पर 1876 में चालू की गई। जब चाइना में चालू की गई, तब उस वक्त वहाँ पर सिर्फ 27,000 किलोमीटर की रेल लाइन थी, जब इंडिया में चालू की गई, तो उस समय 53,000 किलोमीटर थी। सर, यह बताने में खुशी नहीं हो रही है, आँखें नम हो जाती हैं, सर ख़म हो जाता है, दिल टूट जाता है कि आज वहाँ 1 लाख किलोमीटर की रेल लाइन है और आप यहाँ 65,000 किलोमीटर पर रुके हुए हैं। क्या कमी है? रेल की पटरी लगाने में आपकी कौन सी मजबूरियाँ हैं? आपको रेल की रीच को गाँव-गाँव तक पहुँचाने में क्या दुश्वारी आ रही है, तो इसका मतलब है कि आजादी के 63 साल में आपने हुकूमत तो की, लेकिन आपने इन 63 सालों में ईमानदारी नहीं बरती। आप इस देश की जनता को सिर्फ कागजों पर आश्वासन लिखकर गुमराह करते रहे।

सर, में आपके सामने, आपके माध्यम से यह कहना चाहता हूँ कि आपकी गुमराह करने की जितनी परतें थीं, वे सब निकल गई हैं, अब आपके पास कोई ऐसी परत बाकी नहीं है। में समझता हूँ और मुझे यह कहने में कोई गुरेज़ नहीं है कि आपको कोई हक नहीं बनता कि आप सत्ता पर बने रहें, आपको सत्ता से बेदख़ल होने की जरूरत है। आपके 63 साल राज करने के बाद भी आज रेल की स्थिति बद से बदतर होती चली गई और इसके जिम्मेदार सिर्फ और सिर्फ आप हैं।

सर, मैं आपके माध्यम से कहना चाहता हूँ कि आप ट्रेन की रफ्तार की बात करते हैं, आप चाइना से कम्पेयर करें, आपकी अपनी ट्रेन, जो सबसे तेज रफ्तार से चलती है, उस पटरी की हैसियत नहीं है कि आपकी गाड़ी को 140/150 किलोमीटर से ज्यादा चला सके, वहीं चाइना में ट्रेन 350 किलोमीटर की रफ्तार से चलती है। आप अंदाजा लगाइए कि चाइना एक घंटे में 200 किलोमीटर ज्यादा सफर करता है, आप 200 किलोमीटर कम सफर करते हैं, आप फिर भी उससे कम्पीटीशन की बात करते हैं।

सर, आपके यहाँ सबसे बड़ी बात मालगाड़ी की है, जो सामानों को एक शहर से दूसरे शहर ले जाने का सबसे बड़ा साधन है। आपकी अर्थव्यवस्था उस पर टिकी हुई है। चाहे वह कोल का मामला हो, आयरन का मामला हो, खाद्यान्न का मामला हो, रेलवे इसका सबसे बड़ा जरिया है, लेकिन उसकी एवरेज स्पीड क्या है, यह सुनकर बहुत दु:ख होता है, हँसी भी आती है, तरस भी आता है, ग़म भी होता है और गुस्सा भी आता है कि यह 26 किलोमीटर प्रति ऑवर है। यह आपकी ऐवरेज स्पीड है। सर, क्या आपको मालूम है कि चाइना में क्या स्पीड है? वहाँ 120 किलोमीटर प्रति ऑवर मालगाड़ियाँ चलती हैं। यह उनकी ऐवरेज है। वह आपसे 98 किलोमीटर प्रति ऑवर तेज चलता है। आप उससे कैसे मुकाबला करोगे। में अमरीका, फ्रांस, जापान की बात नहीं कर रहा हूँ, मैं उसकी बात कर रहा हूँ जो आपके मद्दे मुक़ाबिल खड़ा है। सर, इस बात को गंभीरता से लेने की जरूरत है, इसको बहुत सख्त गंभीरता से लेने की जरूरत है, और जो लीपा-पोती का काम हो रहा है, उसको बंद करने की जरूरत है। आप कहते हैं कि एक लाख लोगों को रोजगार देंगे, अभी जो आपके यहाँ रोजगार में लोग लगे हुए हैं, सिर्फ कुछ सूबों को छोड़कर उनको टाइम पर तनख्वाह नहीं दी जा रही है। यह बहुत संवेदनशील बात है, बड़ी दर्दनाक बात है कि कुछ सूबों के जो लोग हैं, उनको छोड़कर बाकी कर्मचारियों की तनख्वाह समय पर नहीं दी जा रही है। सर, यह रेल की संपत्ति है और रेल किसी एक प्रदेश की नहीं है, यह पूरे देश की संपत्ति है। जितने भी कर्मचारी हैं, वे एक प्रदेश के कर्मचारी नहीं हैं, वे पूरे देश के कर्मचारी हैं, इसलिए सबके साथ एक प्रकार का व्यवहार होना चाहिए।

जब रेल बजट पेश होता है, तो किसी के साथ भेदभाव नहीं होना चाहिए, सभी प्रदेशों के साथ एक सा सुलूक किया जाना चाहिए, जो कि लास्ट तीन, चार बजट से नहीं हुआ है और भेदभाव देखने को मिला है। खासकर बिहार के साथ इतना भेदभाव हुआ है कि एक भी नई परियोजना नहीं दी गई है। जो पहले की परियोजनाएँ थीं वे भी यथावत् पड़ी हुई हैं। एक भी नया ट्रैक नहीं लगा, चौड़ीकरण नहीं हुआ। आप सिम्बॉलिक, अच्छे प्लेटफॉर्म की बात करते हैं, अच्छे स्टेशन की बात करते हैं, हमसे पूर्व भी लोगों ने अपनी बातों में कहा, आपके पास हिन्दुस्तान में एक भी ऐसा स्टेशन नहीं है, एक भी ऐसा प्लेटफार्म नहीं है, एक भी ऐसी किचन नहीं है, एक भी ऐसा आरामगाह, रिहाइश की जगह नहीं है, जिसको आप विश्व स्तर के मुकाबले में खड़ा कर सकें।

आप $7-8$ साल से लगातार कह रहे हैं कि हम विश्वस्तरीय प्लेटफॉर्म और मॉडल स्टेशन बनाएँगे, लेकिन ऐसा हुआ नहीं। आपके वादे सिर्फ कागज के पन्नों में लिपटे रह गए और आज तक आपका कोई वादा पूरा नहीं हुआ।

सर, मैं आपके माध्यम से कहना चाहता हूँ कि आपने भाड़ा बढ़ाया, आपने अच्छा किया या बुरा किया, मैं इस पर टिप्पणी नहीं करना चाहता, लेकिन वह भाड़ा बढ़ाने से आपको क्या हासिल हो रहा है? पूरे एक साल में आपको 4,000 करोड़ रुपए मिलते हैं। आप उससे क्या कर लेंगे? आपकी मंशा क्या थी? एक रेल भाड़ा बढ़ाने पर आपने एक नया इतिहास रच दिया, एक मंत्री की नैया डुबो दी। हम लोगों का भी सर ख़म होता है कि यह कैसी राजनीति है कि किसी को कम-से-कम इतना मौका नहीं मिलता, मैं गए हुए मंत्री की वकालत नहीं करना चाहता हूँ, मैं इस देश

## [श्री साबिर अली]

का वकील हूँ, इस सदन में मेरी जिम्मेदारी बनती है कि जो सच बात हो, वह बोलनी चाहिए, चाहे वह मंत्री किसी भी खेमे से आता हो, इसलिए यह बड़ी शर्मनाक और दर्दनाक बात है कि एक मंत्री को जवाब देने तक का मौका नहीं दिया गया। अगर आपके अन्दर इतनी ही शक्ति थी, तो आप पूरे कैबिनेट को इस्तीफा दिलाते और सबको renominate करते, जिसको मंत्री बनाना था। यह आपका अधिकार था, आपने ऐसा क्यों नहीं किया? आप बजट सेशन तक रुक जाते। कौन-सी ऐसी जल्दीबाजी थी? पीछे से चाबी इतनी तेज है कि रेल का पहिया एक सेकंड में रुक जाता है, देश का पहिया एक सेकंड में रुक जाता है। सर, यह बड़ी अफसोसनाक बात है। इस देश के लोग हैरतज़दा हैं और गमज़दा भी हैं।

सर, आपके माध्यम से में बिहार के जिस जिले से आता हूँ, हमारी कुछ माँगें हैं, मंत्री जी यहाँ बैठे हुए हैं, मुझे लगता है कि वे हमारी बात को गौर से सुनेंगे। मंत्री जी, में आपका ध्यान अपनी तरफ खींचना चाहता हूँ, मंत्री जी बहुत ज्यादा मशगूल हैं। मंत्री जी, मैं आपका ध्यान अपनी तरफ आकर्षित करना चाहता हूँ कि हमारी बहुत छोटी माँगं हैं। मैं जिस जिले से आता हूँ, गाँधी जी ने वहीं से इस देश से अंग्रेजों को उखाड़ फेंकने का अहद किया था। वह चम्पारण जिला है, मैं वहाँ से आता हूँ। वहाँ से एक गरीब रथ चलाई जाती है, जो मोतीहारी से चलकर दिल्ली आती है। वह सप्ताह में सिर्फ दो दिन है। अगर आप नोट कर लें तो कृपा होगी कि कम-से-कम उस गरीब रथ को मोतीहारी से दिल्ली के लिए हर रोज कर दें।

सर, मेरी एक दूसरी छोटी माँग है। जिस शहर से में आता हूँ, वह रक्सौल शहर है। वह हिन्दुस्तान और नेपाल का सबसे बड़ा बॉर्डर शहर है, अनुमंडल है और रक्सौल रेलवे का जंक्शन है। वहाँ एक रेलवे क्रॉसिंग है। 2008 में शिलापट लगा दी गई, बुनियाद रखने की बात कही गई। आदरणीय लालू जी रेल मंत्री थे, उन्होंने जाकर बुनियाद रखने की बात कह दी। अच्छी-अच्छी बात कह कर आ गए, लेकिन 2008 से लेकर 2012 आ गया। वह क्रॉसिंग अति आवश्यक है। उस शहर में सिर्फ एक ही हॉस्पिटल है। मैंने बार-बार पहले भी कहा है कि हर साल कम-से-कम 50 लोग इसलिए मर जाते हैं कि वे लोग ट्रैफिक की वजह से उस पार जा नहीं सकते। वहाँ पर ओवरब्रिज की सख्त जरूरत है। इसलिए मैं आपसे आग्रह करता हूँ कि ऑलरेडी सरकार ने इसकी घोषण भी की थी और उसकी मुद्दत चार साल गुज़र गए, लेकिन अभी तक उस ओवरब्रिज का कोई काम शुरू नहीं किया गया है। मेरे ही जिले में मोतीहारी शहर और सुगौली में दो रेल फाटकों, जो बड़े नेशनल हाईवे पर हैं, उन पर भी ओवरब्रिज बनाने के लिए पिछली सरकार ने आश्वासन दिया था, अपने बजट भाषण में भी कहा था, लेकिन वे आज भी यथावत पड़े हुए हैं। उन पर अभी तक काई कार्रवाई नहीं की गई है। मुझे आपके माध्यम से मंत्री जी से आशा और उम्मीद है (समय की घंटी) सर, में बहुत ज्यादा समय नहीं लूँगा, आशा और उम्मीद है कि अपने पुराने किए गए वादे को बखूबी निभाने का प्रयास करेंगे। कम-से-कम जो नए मंत्री आए हैं, मुकुल राय जी, उनका प्रयास रहेगा।

इसी उम्मीद के साथ, में बहुत लम्बा-चोड़ा भाषण नहीं देकर अपनी बातों को यहीं समाप्त करता हूँ। जय हिन्द।
SHRI A.A. JINNAH (Tamil Nadu) : Sir, before I start my speech, with a heavy heart, I would like to comment on the foregone Railway Minister, hon. Dinesh Trivedi. He convened a meeting of all the MPs from Tamil Nadu 3-4 weeks before the Budget. He came with his team and asked us as to what are all the demands that we have. We are all, cutting across the party lines, submitted to him the requirements of Tamil Nadu. We have given him a detailed list. He has taken all the proposals/demands. But, not even 'iota of words' is there in the Budget.

Sir, the Railway Budget 2012-13 has made several announcements regarding new projects, new lines, gauge conversion, etc. However, it can be understood from
the Budget that most of the projects, new lines, etc., have been given to West Bengal which does not show justice to the nation. The whole country should have been taken into consideration and I request that Tamil Nadu should also be given importance in the railway projects hereafer.

The railway journey is a blessing in disguise to the people of Tamil Nadu who are not able to afford the bus journey. The bus journey is a mirage because thee is more than 100 per cent hike in bus fares. Due to this, they are sticking to the railways. But, those who are responsible for the hike are passing cruel comments on the small railway fare hike. Even then, we, the DMK, want a rollback of the hike. We also point it out that you will have to come back to the original fare as announced by Ms. Mamta Banerjee for the betterment of the common man.

Providing reservation on demand to all is the need of the hour. The first important issue is the release of Emergency Quota as requested by most of the Members of Parliament. Sir, Members of Parliament are giving requisition letters to the people who want to go in emergency to various places. When they want Emergency Quota to be released for them, we are unable to succeed in our attempts. Whereas, some of the labour union leaders or the brokers have access and are able to get Emergency Quota released, but letters from Members of Parliament are not at all taken care of. However, the passengers should get the facility of reservation of seats/berths in any class. For that, there should be a provision to add extra coaches. If the number of wait-list passengers exceed 100, so as to enable all the passengers to avail that journey, which is a matter of right for them to travel on trains, additional coaches should be attached.

As the number of common men is the highest in our country, I feel that the number of unreserved coaches in all trains should be reexamined and till the time we ensure reserved seats/berths to everybody, the number of unreserved coaches should be increased to five in each train. With protected drinking water and hygienic rest room we, the Members of Parliament, are even prepared to travel in the Second Class compartment when it is going to contain all the amenities and facilities.

The main aim of corporatisation is to maintain a high-class service and quality. The task of catering in Indian Railways has been given to the IRCTC with this aim only. But it is being observed that the quality of food and the service provided in the trains by IRCTC is not up to the expectations of passengers/people. The issue has also come before the Parliament-several times, we have represented it - but it has not been given any importance by the Railway Ministry. I do not know why the standard of food served in the railways in not being improved upon. We all travel by railways occasionally, but we are put to a lot of inconvenience when we are served a lowquality food. And the circumstances in which it is served are also not congenial. Food is served in very dirty plates. Nothing is hygienic there. So, it has to be completely

## [SHRI A.A. JINNAH]

replaced. The people or the contractors who are being given these contracts have to be removed immediately and new contractors, not only for food but also for pillows, pillow covers, bed sheets and everything, should be appointed. The laundry, which is maintained by the railways, should be appointed. The laundry, which is maintained by the railways, provides very dirty clothes. They are giving dirty clothes even to the First Class Air Conditioned Compartments which meat for the MPs to travel. Nobody can wear such clothes. Everything is dirty. They must improve it. Nobody can make use of lavatory even in the First Class Air Conditioned coaches. I hope, the hon. Vice-Chairman would have experienced that. So, railways running on our land are in such a bad condition.

Sir, I would now like to put forth my requisitions. First of all, the Vaigai Express, from Chennai to Madurai, Should be modernized with the facilities and amenities as are available in Rajdhani and Shatabadi trains, because it earns millions of rupees for the Railways. The train from Chengkottai to Coimbatore via Madurai and Tirupur, which was running weekly, has stopped without proper notice. It is very much needed there. Therefore, a regular daily train should be started on that route without further delay. Many students from the areas like Madurai, Salem and Karur go for studies to Bangalore. However, due to non-availability of daily train, they have to travel by bus, which is very costly. For the benefit of thousands of students and the people of that area, I would like to request the hon. Minister of Railways that the train from Nagercoil to Bangalore via Madurai, Karur and Salem may be made a daily train. The Madurai-Virudunagar-Kanyakumari train may also be made to and fro (doubling) on daily basis, instead of running from one way. The Indian Railways should adopt the system of making announcements and displaying in the trains. That is most important. Not only literates but illiterates also travel by rail. Some of the passengers do not even know where they are going and at which station they have to get down. For the benefit of all the passengers, the Indian Railways should adopt the announcement and display system about the stations, destination, time etc., to enable the passengers know the position of their journey and other particulars.

Sir, Indian Railways is suffering financially. That is the most important point which I would like to raise. It is even struggling to give salaries to its employees. They are unable to cope up with the available finance. To improve its finances, they can work on the wonderful idea which is being given by several other Members also. They have to take care of the thousands and thousands of acres of land which is lying unutilized. Railways is the biggest landlord in India. Such huge tracts of land are either lying idle or this land is being used by the common public for its routine work, i.e., for defecation, passing urine, etc. That land has to be taken and it has to be utilized professionally. It has been done in the Western countries. In fact, it is being done even in India by Delhi Metro. That land can be explored by constructing pillars over the

Railway track and doing the electrification. Some commercial complexes, theatres, shopping malls and hotels may be constructed at important places all over the country to generate revenue, and to also beautify the places.

Sir, the Salem Railway Division has been formed with all pomp and pageantry. But it is kept idle and inactive because of want of finances, because of want of building, and also for want of officers to work there. It is inactive. It should be made functional immediately by posting officials, creating infrastructure, and also by allotting finance to the Division to function.

Then, Sir, only 50 escalators have been allowed to be installed in this year, i.e., 2012-13. In most of the places, old people or children are unable to climb up the big stairs. So, I request that stations of every important city-not all the stations; you cannot do it - should be provided with this facility. I request that some important stations of some important cities of Tamil Nadu like Chennai, Trichy, Thiruvarur, Coimbatore, Madurai, Dindigul, etc., must be covered in this financial year.

Then, Sir, I request that commissioning of two biodiesel plants at Raipur and Tondiarpet in Chennai should be done this year positively.

Sir, when hon. Mamata Banerjee was Railway Minister, she came to Thiruvarur, the place of our leader, Dr. Kalaignar Karunanidhi. She saw the Railway station and she promised that the condition of that Station would be improved and it would be made a model Railway Station. But even till today, the officers have not taken proper steps to make it a model station. So, I request the Railway Authorities and the new hon. Railway Minister to go into the merits of the matter and do the needful. Kindly keep the word of our learned Mamataji by making it a model Railway Station. It is also a very big place. It is the District Headquarters, and several trains from all the four directions arrive and depart day and night from this Station. So, such a busy Railway Station like the Thiruvarur Railway Station. So, such a busy Railway Station like the Thiruvarur Railway Station should be made a model Railway Station in 2012-13.

I would like to thank the hon. Railway Ministry for accepting the Royapuram Railway Station as one of the terminals. We want three terminals. Here also, I would like to point out one thing. In the last Budget also, it was promised that the Chennai Central Station will be turned as a world-class Station which will give benefit to all the passengers as they are being provided with all kinds of facilities. But they have not yet started the work. Sir, more than one year has elapsed since the last Budget, but nobody is taking care of it. The Ministers may change but the Railway Ministry will not change. So, I request the new hon. Railway Minister who has recently taken the charge to take care of the Chennai Central Railway Station as well as Egmore Railway Station.

## [SHRI A.A. JINNAH]

And, finally, they have given the Rayapuram Railway Station. It is spacious; it has the capacity to accommodate any number of trains. That Royapuram station, they have now conceded, could be taken as a third terminal in Chennai.

Having made all these points, I would like to request the Railway Ministry to do us some favour by doing things for Tamil Nadu. Tamil Nadu has always been a progressive State where care must be taken to see that Railways give all sorts of benefits to the common man, whom you aall amm admi, poor people, villagers, agriculturists, weavers, and so on. There may be landlords and rich people living there, but it is dominated by agriculturists and weavers. I would request the hon. Minister for Railways to go through the merits of Tamil Nadu's requests and do the needful immediately, in this year, 2012-13.

Sir, I conclude my speech with these words.
DR. YOGENDRA P. TRIVEDI (Maharashtra) : Mr. Vice-Chairman, Sir, we have a unique situation where the Railway Budget was presented by one Minister and we applauded; many analysts gave him nine out of ten marks, but now the situation is that some of his proposals are not acceptable to his Party and he refused to roll back those suggestions as a result of which he is no longer the Railway Minister and we have a new Railway Minister who is equally dynamic, I hope.

The old Railway Minister was brave; rather, very brave, but was not very tactful. He could have certainly, if not anything else, at least, partially rolled back the fares of Second Class to a large extent and, probably, he could have continued. But, somehow or the other, something dawned upon him and he decided just to stick to his position and, rather, leave the office.

Now, this creates some problems. Normally, they say that the Government should only regulate and supervise, and that the Government should not do business. Business is not the prerogative or, rather, a special field for the Government. They should only supervise and regulate. As we know that when the Government has tried to do business, many public sector undertakings have gone sick. We have the instance of HMT watches. Those watches, at one point of time, were very much in demand. Now, the HMT company is in a great financial crisis. As against HMT, the Titan watches are in great demand and the company making those watches is making huge profits. Bajaj Scooters made a lot of profit as against the Scooter India Limited, owned by the Government, which made losses; There are so many instances. There are hotels which are owned by Government, but the Government could not run them profitably. And, thereafter, private parties who have taken over, have done so well. In other words, they say, राजा को ज्यादा बिजनेस नहीं करना चाहिए, but it so happens that when essential services are involved, the Government and the State have to indulge in commercial activities. One of them is the Railways. But, in the process, whatever commercial activity they do, they must maintain
true standards. It has to be efficient and modern, and it should not be a drain on the resources of the Government.

How can these twin objectives be achieved? In Railway Budget, he has tried to balance this equation. He had come to Mumbai, met all the MPs of all the parties and represented before him that there were so many proposals and so many MPs gave their proposals \# But the Minister lamented and said, "All this is very good. You want modernization; you want faatak, but from where will the money come?" Where is the resource mobilization? He said that he had come to Mumbai for the specific purpose that Mumbai is the financial capital of India and he would be able to draw some resources from Mumbai. So, the main thing was the availability to resources. Under those circumstances, he has given us the Budget and he had kept five goals in the Budget. One is, safety; second is, consolidation; third is, decongestion and capacity augmentation; fourth is, modernization and fifth is, improving operation ratio. All these are very good objectives. They are dreams; they are visions. But for fulfilling any vision, you require the financial background. How does he do it? He had tried to do it; but he has not succeeded. Now what I am suggesting is this. In Mumbai, we had given him some suggestions. Some suggestions have also come in the shape of putting up pillars and taking the railway on a higher platter and allowing the rest of the area to be exploited commercially. But, in Mumbai, we gave some other ideas as well. We said that corporate entities are now obliged under the new Companies Act to spend 2 per cent of their profits for corporate governance and for sustainability, and if you give us proposals by which this amount can be used for the modernization of Railways or for improving the safety or for improving the cleanliness of stations, then it can be done. I myself am the Chairman of the Corporate Governance Committee of so many companies. And, I think, you can think about it. But you must give some sort of a mileage. When you say that there is a station like Churchgate and you look after the cleanliness of Churchgate station, then you must give us a mileage, or, if necessity arises, you can say that this railway station is maintained by a particular company. Now, the commercial angle in improving the resources must be looked into very seriously. In Mumbai, for example, there is so much of land available. Land in Mumbai is like gold. If it can be commercially exploited, huge resources can be mobilized. Now, it is true that there are various authorities. There is Municipal Corporation; there is Collector of Mumbai. But all these can be taken care of by a sub-Central Legislation by which Railways are entitled to utilize their land in the way they like. It is not difficult; it can be done. Then, the problem will be solved. Then, I also suggested to him one thing that Mumbai is one place which is very congested. Thee people come and put up slums on the empty land which belong to the Railways. So many people are moving, and there is something like safety standard which is very low. In Mumbai, for example, if we come to know that two or three people have been run over by train today, it doesn't make news at all because it is considered to be usual, It happens. It is

## [DR. YOGENDRA P. TRIVEDI]

something which cannot be saved. It is very tragic. \# I said, you put fence, and if you can't put fence, put walls. Since the train is running through the city ...(Interruptions)...
[MR. DEPUTY CHAIRMAN in the Chair]
I am giving the concept how to make commercial use of the place in Mumbai.
I said that this is the one city where, in a thickly-populated area, for a distance of about 50 miles, the train runs fast. And, people want it to run faster than it normally runs. Since it runs through the city, you can allow business houses to put their advertisement on the walls. It is not difficult. They will maintain the wall. They will put advertisements and huge revenue will come from this particular source. उसके लिए आपको कुछ करना पड़ेगा । लोग तो कहते हैं कि यह करो, वह करो। चाइना का illustration देते हैं, डोरांटो ट्रेन की बात करते हैं। वहाँ बुलेट ट्रेन चलती है 350 किलो मीटर पर आवर, लेकिन सबके लिए पैसे चाहिए, सबके लिए मॉडर्नाइजेशन चाहिए, वह पट्टी बराबर बनानी चाहिए, उसके लिए रिसोर्सेस बढ़ाना चाहिए। New mechanism has to be applied. Now, all this requires moneys to be pulled from somewhere. What I am saying is that funds can come from corporate houses. Funds can also come from the walls or fences which I am suggesting. These walls or fences are very necessary if you want to avoid loss of human lives. I have also suggested that you should go for tax-free bonds. The Government has allowed the National Highways Authority of India to issue tax-free bonds. Why can the Railways not put up tax-free bonds and collect money from the people at large? I think, all these things should be done. Otherwise, as he suggested, if this is not done, the Railways is getting sick and it might go the Air India way. This is a very horrifying picture. If it goes the Air India way, if it cannot generated the resources, if it cannot pay for the fuel, then, what will the people do? Everybody wants facilities. Some of the things can be done efficiently by cutting down expenditure, by changing the contractor, by changing the caterer, where you don't require much assistance. Such things can be done internally. But, for large-scale modernisation, for bringing the Railways to the standards of the Western world, to the standards of China, we need resources. For that, I think, you must seriously think something. Merely by putting up a new Member in the Railway Board, resources won't come. Resources will come from the ideas which will be given here on the floor of the House, or by the people, whom you might meet. You might also come to Mumbai, meet the MPs, meet the commercial houses and try to find out whether you can generate any resources from them. I personally believe that much can be done. This is, probably, a unique railway system in the world where so many people take advantage. In Mumbai, for example, according to me, more than 40 to 50 lakh people travel everyday by train. Of course, in the process, as he said, there is loss of about Rs. 1,000 crores. But, it has to be wiped out. Somehow or the other, you have to take care of it. With all these precautions, if you manage the Railways, then, I am sure, you will be able to achieve the targets. I personally believe that the Railway Budget, as such, is good. With some modifications, you have to keep the hike in the fares as well as the hike in the freight
structure. With these observations, I welcome the Budget and I wish that you fulfil all the missions.

श्री सैयद अज़ीज़ पाशा (आंध्र प्रदेश) : शुक्रिया, चेयरमैन साहब। रेलवे बाजट में जो किराया बढ़ाया गया हे, मैं उसको अपोज करता हूँ। यह विरोध इसलिए नहीं कि मैं एक अपोजिशन पार्टी का मेम्बर हूँ, अपोजिशन फोर अपोजिशन सेक के लिए नहीं है बल्कि मेरे पास सोलिड ऑर्गुमेंट्स हैं। हम देखते हैं कि ऑपरेटिंग रेशो दिन-व-दिन घटता जा रहा है, जबकि हम 9.0 परसेंट जीडीपी ग्रोथ की बात करते हैं, जो यहाँ पर 91 परसेंट से 95 आता है। यह कसूर पब्लिक का नहीं है, जिस पर आप बोझ डाल रहे हैं। लास्ट टाइम आपने फ्रेट चार्जेज बढ़ाने का कहा, जबकि 23 मिलियन टन फ्रेट जो है आप लोड नहीं कर सके। फिर आम आदमी पर यह बोझ क्यों डाल रहे हैं? अब कहने के लिए तो यहाँ दो पैसे, तीन पैसे, पाँच पैसे की बात हो रही है, मगर यह एसी क्लासेस के लिए 20.5 परसेंट है और नॉन-एसी क्लासेस के लिए 12.9 है। इससे आपको कितना मिलने वाला है? 7,273 करोड़। अगर हमारा ऑपरेटिंग रेशो ठीक हो जाए, जो हमने 84.9 क टारगेट रखा है, अगर वह मिल जाए तो हमें 15,557 करोड़ इससे मिल सकते हैं। फिर हम क्यों न अपनी एफिशिएंशी बढ़ाने के बारे में सोचें और गरीब पर बोझ न डालें। दूसरी बात जो में देख रहा हूँ, वह यह कि रेलवे में इनसेंटिव नाम की कोई चीज नहीं है, उदाहरण के लिए साउथ सेंट्रल रेलवे का ऑपरेटिंग रेशो सबसे अच्छा है और बजट का 10 परसेंट रेवेन्यू साउथ सेंट्रल से मिल रहा है, मगर यहाँ से हमें क्या मिल रहा है? एक हजार करोड़। एक ऐसा जोन जिसमें हमेशा घोटाला था, उनको 5,000 करोड़ रुपए दे दिए जाते हैं। अगर इस सिस्टम का control आपके पास होगा, तो ये जोन बढ़-चढ़कर क्यों काम करेंगे? इसलिए जरूरत इस बात की है कि जिसकी efficiency अच्छी है, जिसकी operating ratio अच्छी है, उसको आप ज्यादा encourage करें और उनको ज्यादा allotment दें, लेकिन अफसोस की बात है कि जहाँ पर भ्षष्टाचार और घोटाला है, उनको हम ज्यादा allotment देते हैं।

उपसभापति जी, अब तो यह आम बात हो गई है कि जहाँ का रेलवे मिनिस्टर होगा, वह अपने राज्य को ज्यादा प्रोजेक्ट्स देगा। इसलिए आप उनको उस राज्य का ही रेलवे मिनिस्टर बना दीजिए। रेलवे मिनिस्टर का All India Vision होना चाहिए, लेकिन हम यह देख रहे हैं कि जब कोई बिहार का व्यक्ति रेल मंत्री बनता है, तो वह बिहार के बारे में ज्यादा सोचता है, अगर कोई बंगाल का व्यक्ति रेल मंत्री बनता है, तो वह बंगाल के बारे में ज्यादा सोचता है। हम आंध्र प्रदेश वाले यही सोचते हैं कि अगर हमारा रेलवे मिनिस्टर हुआ, तो हमारे आंध्र प्रदेश की सारी demands अपने आप पूरी हो जाएँगी। यह गलत बात है। यह impression create नहीं होना चाहिए कि रेलवे मिनिस्टर किसी अमुक प्रांत का है, तो वह अपने प्रांत की भलाई के लिए सारे कार्य कर रहा है। इसलिए मेरा अनुरोध है कि रेलवे मिनिस्टर को All India Vision के साथ काम करना चाहिए, तब जाकर हम पूरे भारत के साथ इंसाफ कर सकते हैं।

उपसभापति जी, यह कहा जा रहा है कि आंध्र प्रदेश को 15 नयी ट्रेनें दी गई हैं, इसके लिए शुक्रिया। मैं यह नहीं कहता कि हर चीज को condemn किया जाए, लेकिन जो अच्छे काम हुए हैं, उनके लिए शुक्रिया। आप modernisation की तरफ जाना चाह रहे हैं, यह अच्छी बात है। आप safety measures अपनाना चाहते हैं, यह भी कोई बुरी बात नहीं है, यह भी अच्छी चीज है। जहाँ तक आंध्र प्रदेश को 15 नयी ट्रेनें देने की बात है, पुराने जितने भी proposals हैं, पिछले साल के जो allocations हैं, उनको नज़रअंदाज़ किया गया है, उनको बीच में ही रोक दिया गया है। दूरंतो tri weekly ट्रेन चलाने के बारे में बात की गई थी, लेकिन इस बजट में उसका नामोनिशान तक नहीं है। काजीपेट कोच फैक्टरी के बारे में बात हुई थी, इस बार के बजट में उसका कोई जिक्र नहीं है। केरल, कर्नाटक, गुजरात में कोच फैक्ट्रियाँ हैं और हमारे त्रिवेदी साहब खुद अपने native place में एक कोच टर्मिनल बनाने जा रहे हैं। आपने अपने ऐरिया को डेवलप करना है, कीजिए, लेकिन इसका यह मतलब नहीं है कि दूसरों के साथ अन्याय हो। तेलंगाना का बहुत बड़ा मसला है और कई सालों से हम काजीपेट की कोच फैक्टरी के बारे में बात कर रहे है। Bhadrachalam-Kovvur-Akkannapet-Medak को include किया गया है, ये
[श्री सैयद अज़ीज़ पाशा]
कोई नए proposals नहीं हैं। इस दफा 84 मॉडल स्टेशनों में से सिर्फ 5 मॉडल स्टेशन हमको दिए गए हैं। तिरुपति, जहाँ पर रोज एक लाख pilgrims आते हैं, उसकी हालत बड़ी खस्ता है। मेरा आपसे यह अनुरोध है कि इसको एक international level का model station बनाना चाहिए, क्योंकि यहाँ काफी pilgrims आते हैं। इसी तरह निजामुद्दीन स्टेशन की दूसरी तरफ, सराय काले खां की तरफ भी बहुत से pilgrims आते हैं, इसलिए उस side को भी अच्छा करना चाहिए। काफी समय से यह बात चल रही है, लेकिन उसके बारे में कोई step नहीं उठाया गया है।

बीबीनगर-नल्लापाड़ू, दुर्नाकल-मुरुगुरु, रेनूगुंटा-अरकोनम, ये सभी प्रोजेक्ट्स कहने के लिए तो sanction हुए, लेकिन इनको प्लानिंग कमीशन को refer किया गया है। हमेशा हमारे साथ यह सौतेला व्यवहार क्यों किया जाता है? इस बार पुराने और नए proposals को मिलाकर यह कह दिया गय है कि आपको इतनी ट्रेनें मिल गई हैं। खैर, यह खुशी की बात है। काचीगुड़ा और चिटियाल के 87 किलोमीटर के बारे में कोई बात नहीं की गई है। इसके बाद मैं कहूँगा कि एक proposal जो 10 साल से रुका हुआ है, यह केवल आंध्र प्रदेश की बात नहीं है, यह पूरे भारत के स्तर पर safety management की बात है। Proposal यह था कि पंचायतों को train करके अगर उनको financial incentive दिया जाए, तो वे safety and disaster management के बारे में बहुत helpful हो सकती हैं, क्योंकि जब भी कोई accident होता है, तो पहली medical aid वगेरह पहुँचने से पहले, medical team पहुँचने से पहले गाँव वाले वहाँ पहुँच सकते हैं और उनको सहायता दे सकते हैं। इसलिए पंचायतों को इस safety management के काम में involve करना चाहिए।

दस साल से वह proposal ऐसे ही पड़ा हुआ है।
महोदय, में आंध्र प्रदेश में level crossings के बारे में पाँच-छ: letters लिख चुका हूँ। अगर रेलवे बोर्ड को पता चले कि यह बहुत अहम है, तो उसको किसी बहाने की ज़रूरत नहीं रहती है, मगर जब हम एक के बाद एक letter भेजते हैं, तो कहा जाता है कि इसमें यह कमज़ोरी है, इसमें यह condition है। में उनको कहता हूँ कि एमपी. की बात पर थोड़ा ध्यान दिया कीजिए। हम लोग भी बहुत सोच-समझकर लिखते हैं, केवल पब्लिक के दबाव में नहीं लिखते हैं। हम पब्लिक की माँग के बाद independent जजमेंट करते हैं, उसके बाद हम letter लिखते हैं। तो पाँच-छ: letters लिखने के बावजूद आज तक उस पर कोई तवज्जह नहीं दी गई।

महोदय, विशाखापट्टनम का जो वाल्टेयर division है, वहाँ 90-95 परसेंट लोग तेलुगू बोलने वाले हैं, इसलिए उसको साउथ ईस्टर्न रेलवे से निकाल कर साउथ सेंट्रल रेलवे में देना चाहिए। अगर आप समझते हैं कि साउथ सेंट्रल रेलवे पर बहुत बोझ है, तो नांदेड़ का सेक्शन आप किसी दूसरे में दे दीजिए। अगर आप सोचते हैं कि एक ज़ोन को इतना देना मुश्किल है और वह साउथ सेंट्रल रेलवे को भारी पड़ जाएगा, तो आप नांदेड़ डिवीज़न उधर दे दीजिए। वाल्टेयर division के लिए असेम्बली में कई मर्तबा resolution आ चुका है और चीफ मिनिस्टर भी लिख चुके हैं, उसके बावजूद कोई कार्यवाही नहीं हो रही है। मैं माननीय मंत्री जी से यही कहूँगा कि इस मामले को ज़रा priority लेते हुए जल्द से जल्द हल करें।

महोदय, किराया बढ़ाने की जो बात है, उसको वापस लेकर मंत्री जी पब्लिक को राहत देने की कृपा करें। रेलवे के bonds आज भी बाज़ार में बहुत ही इज्ज़त के साथ लिए जाते हैं, उनका बहुत बड़ा attraction है। जितने भी bonds आप जारी करेंगे, वे आसानी से लिए जाएँगे, उस ज़रिए से भी आप पैसा कमा सकते हैं। आप पी.पी.पी. की बात करते हैं और कई दूसरी चीज़ें हैं, जिनसे आप ऐसा कर सकते हैं। केवल 7,273 करोड़ के लिए आप इस किस्म का बोझ अवाम पर मत डालिए। थोड़ा बहुत बोझ डालना चाह रहे हैं, तो A.C. classes पर डाल सकते हैं, मगर जो आम लोग Non-A.C. classes में travel करते हैं, उनके ऊपर आप बोझ न डालें। आप अपने manifesto में आम आदमी की बात करते हैं, इसलिए आप उस आम आदमी पर बोझ न डालें।

सर, मेरे दो-तीन मिनट और बाकी हैं, मैं कुछ बातें और कह देता हूँ। रेलवे प्लेटफार्म पर रेलवे के stalls में खान-पान के मामले में तमाम stall वालों को बरखास्त किया गया है। जिनको बरखास्त किया गया है, अभी तक उनको compensation नहीं दिया गया है। पब्लिक यही चाहती है कि platform पर गरमागरम खाने का सामान मिले, इसलिए में रेलवे मिनिस्टर साहब से और रेलवे अधिकारियों से यही कहूँगा कि इस मामले पर तवज्जह दी जाए, थैंक यू।

## CANCELLATION OF SITTING OF THE HOUSE

## THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR

 BANSAL) : Sir, there has been a demand from good number of Members from both the sides that on Friday we do not have a sitting of the House as on that day it is Gudi Padwa in Maharashtra and Ugadi in Andhra Pradesh and Karnataka besides being the Vikram Samvat 2069 on that day. We have, in fact, after consultation with the Leaders, declared holiday for Lok Sabha and the sitting has been cancelled. I would suggest that accordingly we do it here also.MR. DEPUTY CHAIRMAN : We have to take the sense of the House for this.

SOME HON. MEMBERS : Okay, Sir.
MR. DEPUTY CHAIRMAN : So, there will be no sitting on Friday.

## THE BUDGET (RAILWAYS) 2012-13 (Contd)

SHRI N. BALAGANGA (Tamil Nadu) : Sir, if we look at the history of the Indian Railways, the first train started its maiden journey 150 years ago in the month of April on Indian soil. The train service operations had taken place in Mumbai State from Boribandar to Thane with a steam engine and 21 coaches covering a distance of 34 km . Today, the Indian Railways is the largest railways in the world with 14 lakh employees under its control.

The Indian Railways is managed by 17 zones and 68 operating divisions. We take pride in saying that our railways have the largest network with 64,460 route km . track on which 19,896 trains ply in which 21 million passengers travel.

Sir, all of us in this august House have no difference of opinion that the railway has been playing a key role in India's social and economic development. It is a cheap and affordable means of transportation for million of passengers.

Sir, at this juncture, I do want to say in sorrow that the goodwill, the confidence that the poor people repose in the Railways is being smashed by the present Budget brought by the hon. Minister.

## [SHRI N. BALAGANGA]

The rail users, who are from the downtrodden section and the middle class, are taken aback by the sudden tariff hike. The Budget has lost sight of social objectives. The fare hike inconveniences the common man at a time when he is already troubled by inflation and price rise. Therefore, I demand that the Government rethink on the fare hike and rollback the hike in fare and bring it to the existing position.

Sir, there is a dangerous, disturbing suggestion made in the Budget. It is the creation of an independent Tariff Regulatory Authority. It seems evident that the Government has intended to increase railway fares through this institution whenever situation requires like the petroleum companies, which can hike the price of the petroleum products as and when they like, without the consultation and consent of the Government. On behalf of the AIADMK Party, I strongly condemn the authoritarian attitude of the Government and urge the Government to drop the proposal.

Sir, the hon. Minister himself agreed while presenting the Budget that the safety system followed in the Railways is insecure. Accidents occur mainly due to two reasons. One is due to unmanned railway level crossings, and the other is due to human failure. Still there are 32,735 level crossings in India. Of them, 17,839 level crossings are being manned by gatekeepers and 14,896 are unmanned.

Sir, of the 139 accidents that occurred in 2010-11, 58 accidents were due to human failure of railway staff and 58 accidents were due to unmanned gates. Hence, I urge the Ministry to provide upgraded facilities for drivers, guards and staff connected with train operation. I also urge that the construction of ROBs/RUBs has to be rapidly undertaken in a phased manner.

Sir, the Railway Ministry is giving compensation to the accident victims and the injured. The Railway Department is giving Rs. 4,00,000 to the family of the deceased and Rs. 32,000 to the injured. Considering pathetic condition of affected families of the deceased, I urge the Ministry to enhance the compensation. I also request that undue delay must be avoided in scrutinising the applications for compensation.

Sir, we are very happy that Mumbai and Kolkata have been sanctioned 75 and 44 additional suburban services respectively. But we are very sorry to say that our greater Chennai has been given only 18 additional services where 14 lakh passengers are travelling daily in suburban trains.

The modernisation of Chennai Central Railway Station to the world standard had been announced three years back. But, there is no sign of implementation in sight. The hon. Minister must take note of this grievance and expedite the modernisation of this station.

Sir, gauge conversion project from Salem to Karur is nearing completion. I urge upon the Minister to expedite the completion and arrange for the earlier inauguration
of that project. Sir, the Dindigul-Villupuram doubling project is going on at a snail's pace due to the low Budget allocation. This line is the lifeline of Tamil Nadu which connects thousands of villages. Considering the importance and potentiality of the project, expeditious arrangements have to be made. Sir, the electrification of VillupuramKatpadi section has been a long pending demand of Tamil Nadu. There is no mention about this project in this Budget. The hon. Minister is requested to sanction it in the Budget.

Sir, in Chennai and in some other parts in Trichy, Madurai and Coimbatore, the land bank of the Railway Department has huge hectares of land. Some of the lands are under the use of railway staff for housing purpose. Houses were constructed long ago and most of the housing units are in dilapidated condition. Further, there are vacant lands also available. The housing needs of the railway staff are acute. Hence, I request the Minister to utilise the vast stretch of vacant railway land for construction of houses for the railway staff and thus housing needs can be fulfilled.

Sir, before I conclude, I would quote the words of my leader, hon. Chief Minister, Dr. Puratchi Thalaivi, The Railway Budget is a great disappointment to the common people of India; while only speaking of laudable objectives, there are no clear-cut plans for implementing the same. Thank you.

श्री उपसभापति : श्री राजनीति प्रसाद। आप दो मिनट ही बोलिएगा।
श्री राजनीति प्रसाद (बिहार) : सर, मैं दो मिनट में ही समाप्त कर दूँगा। सर, सबसे पहले तो में आपको धन्यवाद देना चाहता हूँ कि आपने मुझे बोलने का मौका दिया। सर, हमारी दो बातें हैं। हमारे बिहार में दो कोच फैक्टरी हैं - एक कोच फैक्टरी मुजफ्फरपुर में है और एक कोच फैक्टरी मुकामा में है। उसका रेलवे ने अंउरटेकिंग कर लिया है, लेकिन उसमें कोई काम नहीं होता है, इस पर बयान दिया जाना चाहिए। जब आपने उसको अंडरटेक कर लिया है, तो उस पर जरूर ध्यान दिया जाना चाहिए, यही मेरा कहना है।

सर, दूसरी बात में यह कहना चाहता हूँ कि मानव रहित जितने भी रेलवे क्रासिंग्स हैं, क्योंकि आदमी मर रहे हैं, उसके लिए या तो सड़क को बंद कर दीजिए या उसके लिए कोई उपाय निकालिए। सर, अगर एक भी आदमी हमारी गलती से मरता है, तो उसके लिए हम लोगों को पश्चाताप करना चाहिए।

सर, इसके लिए मैं रिक्वेस्ट करूँगा कि आप जहाँ से भी पैसा लाना हो ले आइए क्योंकि रेलवे का किराया बढ़ाने पर तो झंझट हो गया है। सर, मैं एक बात यह कहना चाहूँगा कि आरा से सासाराम एक नई रेलवे लाइन लालू प्रसाद यादव के समय में बनी थी, उस लाइन पर 15-20 रेलवे क्रॉसिंग हैं, उन पर गाड़ियाँ आती-जाती हैं, पर वे गाड़ियाँ भगवान के भरोसे चलती हैं। वहाँ पर कभी भी एक्सिडेंट हो सकता है, लेकिन अभी तक कोई मेज़र एक्सिडेंट नहीं हुआ है।

सर, पटना में दनियामा एक जगह है जहाँ पर तीन दिन पहले एक बस रेलवे लाइन से टकरा गई, क्योंकि वहाँ सिग्नल काम नहीं करता है। आप इसको नोट कर लीजिए। बस बिल्कुल चकनाचूर हो गई, लेकिन उसमें कोई आदमी नहीं मरा, क्योंकि सब भाग गए थे, उसमें तीन-चार आदमी थे। सर, मैं रिक्वेस्ट करता हूँ कि एक भी मानव रहित रेलवे क्रॉसिंग नहीं रहना चाहिए। आप या तो उस रोड को बंद करिए या रेलवे क्रॉसिंग पर रेलवे के द्वारा गेट बनाइए। यही मेरा कहना है। धन्यवाद।

MR. DEPUTY CHAIRMAN : Honourable Members, today, there is a farewell function and there is dinner in Hotel Ashok at 7.30 p.m. and all the hon. Members should attend. We will adjourn the House and also remind all our hon. Members who are not here so that they should reach in time at 7.30 p.m. The House is adjourned to meet tomorrow at 11.00 a.m.

The House then adjourned at five minutes past six of the clock till eleven of the clock on Thursday, the 22nd March, 2012.


[^0]:    Published under Rule 260 of Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) and Printed by Printograph, Karol Bagh, New Delhi-110005

[^1]:    *104 The questioner Shri Anand Sharma was absent.

[^2]:    $\dagger$ Original notice of the question was received in Hindi.

[^3]:    * Not Covered

[^4]:    $\dagger$ Original notice of the question was received in Hindi.

[^5]:    * As on 20.03.2012

[^6]:    $\dagger$ Original notice of the question was received in Hindi.

[^7]:    $\dagger$ Original notice of the question was received in Hindi.

[^8]:    $\dagger$ Original notice of the question was received in Hindi.

[^9]:    $\dagger$ Original notice of the question was received in Hindi.

[^10]:    $\dagger$ Original notice of the question was received in Hindi.

[^11]:    $\dagger$ Original notice of the question was received in Hindi.

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[^15]:    $\dagger$ Original notice of the question was received in Hindi.

[^16]:    $\dagger$ Original notice of the question was received in Hindi.

[^17]:    $\dagger$ Original notice of the question was received in Hindi.

[^18]:    Source : Crime in India

[^19]:    $\dagger$ Original notice of the question was received in Hindi.

[^20]:    $\dagger$ Original notice of the question was received in Hindi.

[^21]:    $\dagger$ Original notice of the question was received in Hindi.

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[^24]:    $\dagger$ Original notice of the question was received in Hindi.

[^25]:    $\dagger$ Original notice of the question was received in Hindi

[^26]:    $\dagger$ Original notice of the question was received in Hindi

[^27]:    * The Report was presented to the Chairman, Rajya Sabha on the 6th March, 2012.

[^28]:    आप लोगों का प्यार और मुहब्बत मुझे जो मिली है, उसके लिए आपको धन्यवाद, नमस्कार, प्रणाम।

[^29]:    $\dagger$ Transliteration in Urdu Script．

